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(English Version)

Ninth Session
(Fifteenth Lok Sabha)



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ALPHABETICAL LIST OF MEMBERS OF FIFTEENTH LOK SABHA

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Sahu, Shri Chandu Lal (Mahasamund)
Sai, Shri Vishnu Dev (Raigarh)
Sai Prathap, Shri A.(Rajampet)
Sampath, Shri A. (Attingal)
Sangma, Kumari Agatha (Tura)
Sanjoy, Shri Takam (Arunachal West)
Sardinha, Shri Francisco Cosme (South Goa)
Saroj, Shri Tufani (Machhlishahr)
Saroj, Shrimati Sushila (Mohanlalgañj)
Satpathy, Shri Tathagata (Dhenkanal)
Satyanarayana, Shri Sarvey (Malkajgiri)
Sayeed, Shri Hamdullah (Lakshadweep)
Scindia, Shri Jyotiraditya M. (Guna)
Scindia, Shrimati Yashodhara Raje (Gwalior)
Selja, Kumari (Ambala)
Semmalai, Shri S. (Salem)
Sethi, Shri Arjun Charan (Bhadrak)
Shanavas, Shri M.I. (Wayanad)
Shantha, Shrimati J. (Bellary)
Sharma, Dr. Arvind Kumar (Karnal)
Shariq, Shri S.D. (Baramulla)
Sharma, Shri Jagdish (Jahanabad)
Sharma, Shri Madan Lal (Jammu)
Shekhar, Shri Neeraj (Ballia)
Shekhawat, Shri Gopal Singh (Rajsamand)
Shetkar, Shri Suresh Kumar (Zaheerabad)
Shetti, Shri Raju (Hatkanangle)
Shinde, Shri Sushilkumar (Solapur)
Shivaji, Shri Adhalrao Patil (Shirur)
Shivkumar, Shri K alias J.K. Ritheesh (Ramanathapuram)
Shukla, Shri Balkrishna Khanderao (Vadodara)
Sibal, Shri Kapil (Chandni Chowk)
Siddeshwara, Shri G.M. (Davangere)

- Sidhu, Shri Navjot Singh (Amritsar)
 Singh, Chaudhary Lal (Udhampur)
 Singh, Dr. Bhola (Nawada)
 Singh, Dr. Raghuvansh Prasad (Vaishali)
 Singh, Dr. Sanjay (Sultanpur)
 Singh, Rao Inderjit (Gurgaon)
 Singh, Shri Ajit (Baghpat)
 Singh, Shri Bhoopendra (Sagar)
 Singh, Shri Brijbhushan Sharan (Kaiserganj)
 Singh, Shri Dhananjay (Jaunpur)
 Singh, Shri Dushyant (Jhalawar)
 Singh, Shri Ganesh (Satna)
 Singh, Shri Ijyaraj (Kota)
 Singh, Shri Jagdanand (Buxar)
 Singh, Shri Jaswant (Darjeeling)
 Singh, Shri Jitendra (Alwar)
 Singh, Shri Kalyan (Etah)
 Singh, Shri Mahabali (Karakat)
 Singh, Shri Murari Lal (Sarguja)
 Singh, Shri N. Dharam (Bidar)
 Singh, Shri Pashupati Nath (Dhanbad)
 Singh, Shri Pradeep Kumar (Araria)
 Singh, Shri R.P.N. (Kushinagar)
 Singh, Shri Radha Mohan (Purvi Champaran)
 Singh, Shri Radhe Mohan (Ghaziipur)
 Singh, Shri Rajiv Ranjan Singh alias Lalan (Munger)
 Singh, Shri Rajnath (Ghaziabad)
 Singh, Shri Rakesh (Jabalpur)
 Singh, Shri Ratan (Bharatpur)
 Singh, Shri Ravneet (Anandpur Sahib)
 Singh, Shri Rewati Raman (Allahabad)
 Singh, Shri Sukhdev (Fatehgarh Sahib)
 Singh, Shri Sushil Kumar (Aurangabad)
 Singh, Shri Uday (Purnea)
 Singh, Shri Uday Pratap (Hoshangabad)
 Singh, Shri Umashankar (Maharajganj, Bihar)
- Singh, Shri Vijay Bahadur (Hamirpur, U.P.)
 Singh, Shri Virbhadra (Mandi)
 Singh, Shri Yashvir (Nagina)
 Singh, Rajkumari Ratna (Pratapgarh)
 Singh, Shrimati Meena (Arrah)
 Singh, Shrimati Rajesh Nandini (Shahdol)
 Singh Deo, Shri Kalikesh Narayan (Bolangir)
 Singla, Shri Vijay Inder (Sangrur)
 Sinha, Shri Shatrughan (Patna Sahib)
 Sinha, Shri Yashwant (Hazariabagh)
 Siricilla, Shri Rajaiah (Warangal)
 Sivaprasad, Dr. N.(Chittoor)
 Sivasami, Shri C. (Tiruppur)
 Solanki, Dr. Kirit Premjibhai (Ahmedabad West)
 Solanki, Shri Bharatsinh (Anand)
 Solanki, Shri Dinubhai (Junagarh)
 Solanki, Shri Makansingh (Khargone)
 Soren, Shri Shibu (Dumka)
 Sudhakaran, Shri K. (Kannur)
 Sugavanam, Shri E.G. (Krishnagiri)
 Sugumar, Shri K. (Pollachi)
 Suklabaidya, Shri Lalit Mohan (Karimganj)
 Sule, Shrimati Supriya (Baramati)
 Suman, Shri Kabir (Jadavpur)
 Suresh, Shri Kodikkunnil (Mavelikkara)
 Sushant, Dr. Rajan (Kangra)
 Swamy, Shri Janardhana (Chitradurga)
 Swamy, Shri N. Cheluvarya (Mandya)
 Swaraj, Shrimati Sushma (Vidisha)
 Tagore, Shri Manicka (Virudhunagar)
 Tamta, Shri Pradeep (Almora)
 Tandon, Shri Lalji (Lucknow)
 Tandon, Shrimati Annu (Unnao)
 Tanwar, Shri Ashok (Sirsa)
 Tarai, Shri Bibhu Prasad (Jagatsinghpur)
 Taviad, Dr. Prabha Kishor (Dahod)

Taware, Shri Suresh Kashinath (Bhiwandi)	Verma, Shri Beni Prasad (Gonda)
Tewari, Shri Manish (Ludhiana)	Verma, Shrimati Usha (Hardoi)
Thakor, Shri Jagdish (Patan)	Vijaya Shanthi, Shrimati M. (Medak)
Thakur, Shri Anurag Singh (Hamirpur, H.P.)	Vijayan, Shri A.K.S. (Nagapattinam)
Thamaraiselvan, Shri R. (Dharmapuri)	Vishwanath, Shri Adagooru H. (Mysore)
Thambidurai, Dr. M. (Karur)	Vishwanath Katti, Shri Ramesh (Chikkodi)
Tharoor, Dr. Shashi (Thiruvananthapuram)	Viswanathan, Shri P. (Kancheepuram)
Thirumaavalavan, Shri Thol (Chidambaram)	Vivekanand, Dr. G. (Peddapally)
Thomas, Prof. K.V, (Ernakulam)	Vundavalli, Shri Aruna Kumar (Rajahmundry)
Thomas, Shri P.T. (Idukki)	Vyas, Dr. Girija (Chittorgarh)
Tirath, Shrimati Krishna (North West Delhi)	Wakchaure, Shri Bhausheeb Rajaram (Shirdi)
Tirkey, Shri Manohar (Alipurduar)	Wankhede, Shri Subhash Bapurao (Hingoli)
Tiwari, Shri Bhisma Shankar alias Kushal (Sant Kabir Nagar)	Wasnik, Shri Mukul (Ramtek)
Tomar, Shri Narendra Singh (Morena)	Yadav, Prof. Ranjan Prasad (Pataliputra)
Toppo, Shri Joseph (Tezpur)	Yadav, Shri Akhilesh (Kannauj)
Trivedi, Shri Dinesh (Barrackpur)	Yadav, Shri Arun (Khandwa)
Tudu, Shri Laxman (Mayurbhanj)	Yadav, Shri Dharmendra (Badaun)
Udasi, Shri Shivkumar (Haveri)	Yadav, Shri Dinesh Chandra (Khagaria)
Upadhyay, Shrimati Seema (Fatehpur Sikri)	Yadav, Shri Hukmadeo Narayan (Madhubani)
Vardhan, Shri Harsh (Maharajganj, U.P.)	Yadav, Shri Anjankumar M. (Secundrabad)
Vasava, Shri Mansukhbhai D. (Bharuch)	Yadav, Shri Madhusudan (Rajnandgaon)
Venugopal, Dr. P. (Tiruvallur)	Yadav, Shri Mulayam Singh (Mainpuri)
Venugopal, Shri D. (Tiruvannamalai)	Yadav, Shri Om Prakash (Siwan)
Venugopal, Shri K.C. (Alappuzha)	Yadav, Shri Ramakant (Azamgarh)
Verma, Shri Sajjan (Dewas)	Yadav, Shri Sharad (Madhepura)
	Yaskhi, Shri Madhu Goud (Nizamabad)

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Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

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Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

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	(ii) Ministry of Planning;
	(iii) Department of Atomic Energy; and
	(iv) Department of Space.
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Shri S. M. Krishna	The Minister of External Affairs
Shri Virbhadra Singh	The Minister of Micro, Small and Medium Enterprises
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Shri Pawan Kumar Bansal	The Minister of Parliamentary Affairs and Minister of Water Resources
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Shri Dinesh Trivedi	The Minister of Railways
Shri Jairam Ramesh	The Minister of Rural Development and Minister of Drinking Water and Sanitation

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Shri M.M. Pallam Raju	The Minister of State in the Ministry of Defence

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Shri Bharatsinh Solanki	The Minister of State in the Ministry of Railways
Shri Mahadeo Singh Khandela	The Minister of State in the Ministry of Tribal Affairs
Shri Sisir Adhikari	The Minister of State in the Ministry of Rural Development
Shri Sultan Ahmed	The Minister of State in the Ministry of Tourism
Shri Mukul Roy	The Minister of State in the Ministry of Shipping
Shri Choudhury Mohan	The Minister of State in the Ministry of Jutua Information and Broadcasting
Shri D. Napoleon	The Minister of State in the Ministry of Social Justice and Empowerment
Dr. S. Jagathrakshakan	The Minister of State in the Ministry of Information and Broadcasting
Shri S. Gandhiselvan	The Minister of State in the Ministry of Health and Family Welfare
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Shri Sachin Pilot	The Minister of State in the Ministry of Communications and Information Technology
Shri Pratik Patil	The Minister of State in the Ministry of Coal
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Shri Milind Deora	The Minister of State in the Ministry of Communications and Information Technology
Shri Rajeev Shukla	The Minister of State in the Ministry of Parliamentary Affairs

LOK SABHA DEBATES

Vol. XX

First day of the Ninth Session of Fifteenth Lok Sabha

No. 1

LOK SABHA

Tuesday, November 22, 2011/Agrahayana 1, 1933 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MADAM SPEAKER *in the Chair*]

NATIONAL ANTHEM

(The National Anthem was played.)

11.01 hrs.

MEMBER SWORN

[English]

MADAM SPEAKER: Secretary General may call the name of the Member for taking oath.

SECRETARY GENERAL: Shri Kuldeep Bishnoi.

SHRI KULDEEP BISHNOI (Hisar Parliamentary Constituency).

11.02 hrs.

OBITUARY REFERENCES

[English]

MADAM SPEAKER: Hon'ble Members, I have to inform the House of the sad demise of six of our former colleagues, Shri Ataur Rahman, Shri Vasant Sathe, Shri Dal Chander Jain, Shri Bhagwat Jha Azad, Shri Sushil Chandra Varma and Shri Moti Lai Malviya.

Shri Ataur Rahman was a Member of the Eighth Lok Sabha from 1985 to 1989 representing the Barpeta Parliamentary Constituency of Assam.

Shri Rahman joined the Police Service during the World War II but declined King's Commission.

Subsequently, he served the police department in various capacities and rose to the post of the Inspector-General of Police. He was awarded the Indian Police Medal for his outstanding service. He also served as a member of the Assam Public Service Commission.

An active social and political worker, Shri Rahman established many educational institutions and was actively associated with their management and worked for the propagation of education among the masses. He was instrumental in setting up of Hazrat Ayesha English Medium School and the Police Lines School,

Shri Rahman was also instrumental in the establishment of the Assam Islamic Samaj Dispensary for all communities. He worked for the welfare of the deprived, backward and downtrodden sections of the society.

Shri Ataur Rahman passed away on 9 September, 2011 at Kharghuli, Assam at the age of 89.

Shri Vasant Sathe was a Member of the Fifth to Ninth Lok Sabhas from 1972 to 1991 representing the Akola Parliamentary Constituency of Maharashtra during the Fifth and Sixth Lok Sabhas and Wardha Parliamentary Constituency of Maharashtra during the Seventh to Ninth Lok Sabhas.

Shri Sathe actively participated in the Quit India movement in 1942 at the young age of 17.

During his long and distinguished political career, Shri Sathe served as a Member of various parliamentary committees and consultative committees of different Ministries. He also served as a Member of the Panel of Chairmen, Lok Sabha.

An able administrator, Shri Sathe held several important portfolios in the Union Cabinet. He served as the Union Minister of Information and Broadcasting from 1980 to 1982; Minister of Chemicals and Fertilizers from 1982 to 1984; Minister of Steel, Mines and Coal from 1984 to 1985 and again during 1987 and Minister of Energy from 1985 to 1989. Shri Sathe also held temporary charge of the Ministry of Supply and Rehabilitation from 1980 to 1982 and the additional charge of the Ministry of Communications during 1988.

Shri Sathe served as the President of the Metropolitan Board, Nagpur from 1969 to 1971. He also served as the President of the Vidarbha Productivity Council; Nagpur Citizens' Council and the Development Corporation of Vidarbha. Shri Sathe was a Member of the Board of Trustees of the Indira Gandhi Memorial Trust.

A widely travelled person, Shri Sathe represented the country in various international conferences. He was a Member of the Indian Parliamentary Delegation to Japan in 1974. Shri Sathe was the Leader of the Indian Delegation to UNESCO Conference held at Belgrade in 1981.

A man of letters, Shri Sathe has authored one book, namely "Towards Social Revolution" and has also published several articles.

A sports enthusiast, Shri Sathe served as the President of the Badminton Association of India and as a Member of the Jawaharlal Nehru National Youth Centre and Vidarbha Cricket Association.

Shri Vasant Sathe passed away on 23 September, 2011 at Delhi at the age of 86.

Shri Dal Chander Jain was a Member of the Eighth Lok Sabha from 1984 to 1989 representing the Damoh Parliamentary Constituency of Madhya Pradesh.

Shri Jain was a Member of the Madhya Pradesh Legislative Assembly from 1967 to 1977. Shri Jain took active part in the Quit India movement in 1942.

An active social and political worker, Shri Jain served as the Chairman of the Municipal Corporation, Sagar from 1963 to 1968. He also served as the Vice-Chairman of Madhya Pradesh Chamber of Commerce.

Shri Jain was a Member of (i) Executive Committee of the Provincial Freedom Fighters' Association, Madhya Pradesh, (ii) Provincial Rehabilitation Committee, Government of Madhya Pradesh, (iii) Sagar University Executive Council, (iv) Central Excise Advisory Committee, Madhya Pradesh and (v) Central Labour Welfare Fund Advisory Committee, New Delhi.

Shri Jain was also actively associated with All India Digamber Jain Council and held the position of Vice-Chairman of the organization.

An able social worker, Shri Jain was associated with a number of social and educational societies. He served

as the President of Jain Higher Secondary School, Sagar. He was always in the forefront in helping students and persons with disability. Shri Jain was instrumental in organizing numerous literary, cultural and scientific seminars in his constituency.

A sports enthusiast, Shri Jain was a member of District Olympic Association and District Hockey Association.

Shri Dal Chander Jain passed away on 25 September, 2011 at Sagar, Madhya Pradesh at the age of 83

Shri Bhagwat Jha Azad was a Member of the First Lok Sabha from 1952 to 1957; Third to Fifth Lok Sabhas from 1962 to 1977 and Seventh and Eighth Lok Sabhas from 1980 to 1988 representing the Purnea *cum* Santhal Parganas Parliamentary Constituency of Bihar during the First Lok Sabha and the Bhagalpur Parliamentary Constituency of Bihar during the Third to Fifth, Seventh and Eighth Lok Sabhas.

During his long and distinguished political career, Shri Azad served as a Member of various parliamentary Committees. He served as Chairman, Committee on Estimates during the Fifth Lok Sabha.

An able administrator, Shri Azad held the Office of Chief Minister of Bihar from 1988 to 1989. Shri Azad held several important portfolios in the Union Cabinet. He served as the Union Minister of State in the Ministry of Education from March, 1967 to February, 1969; Minister of State in the Ministry of Labour, Employment and Rehabilitation from February, 1969 to March, 1971; Minister of State in the Ministry of Supply and Rehabilitation from October, 1980 to January, 1982; Minister of State (Independent Charge) in the Ministry of Labour from January, 1982 to September, 1982; Minister of State (Independent Charge) in the Ministry of Civil Aviation and Civil Supplies from September, 1982 to February, 1983 and the Minister of State (Independent Charge) in the Ministry of Food and Civil Supplies from February, 1983 to December, 1984.

A widely travelled person, Shri Azad represented the country in various international conferences. He was a Member of the Indian Parliamentary Delegations to Turkey, Yugoslavia, Poland, Hungary, Romania, Bulgaria, Switzerland and several Commonwealth Parliamentary Conferences. He was the Leader of the Indian Delegation to the 54th Session of the International Labour Conference held at Geneva in 1970.

A man with a literary bent of mind, Shri Azad penned several poems.

Shri Bhagwat Jha Azad passed away on 4 October, 2011 at New Delhi at the age of 89.

Shri Sushil Chandra Varma was a Member of Ninth to Twelfth Lok Sabhas from 1989 to 1999 representing the Bhopal Parliamentary Constituency of Madhya Pradesh.

An able parliamentarian, Shri Varma was a Member of the Committee on Public Undertakings; Committee on Finance and the Consultative Committee of the Ministry of Energy during the Tenth Lok Sabha. He was a Member of the Committee on Home Affairs and the Consultative Committee of the Ministry of Chemicals and Fertilizers during the Eleventh Lok Sabha. Shri Varma was also a Member of the Committee on Estimates; Committee on Energy; Committee on Provision of Computers to Members of Parliament and the Consultative Committee of the Ministry of Chemicals and Fertilizers during the Twelfth Lok Sabha.

A civil servant by profession, Shri Varma joined the Indian Administrative Service in 1949 and served as the Chief Secretary of the Delhi Administration from 1967 to 1971 and the Chief Secretary, Government of Madhya Pradesh from 1975 to 1977. He also served as the Secretary to the Government of India from 1978 to 1982; Chairman, Narmada Valley Development Authority from 1982 to 1988 and Member, Press Council of India from 1991 to 1994.

A man of letters, Shri Varma has to his credit several books in Hindi and English on a plethora of socio-economic issues.

Shri Sushil Chandra Varma passed away on 6 October, 2011 at Bhopal, Madhya Pradesh under tragic circumstances at the age of 85.

Shri Moti Lal Malviya was a member of the First and Second Lok Sabhas from 1952 to 1962 representing the Chhatarpur-Datia-Tikamgarh Parliamentary Constituency of the erstwhile Vindhya Pradesh during the First Lok Sabha and the Khajuraho Parliamentary Constituency of Madhya Pradesh during the Second Lok Sabha.

An educationist, Shri Malviya worked untiringly for the spread of education among the weaker sections of the society. Shri Malviya was a Member of the Asthai

Samiti of All India Hindi Sahitya Sammelan and President of the Dehat Varg Sangh, Madhya Pradesh. Shri Malviya also served as the Secretary of the Bengal Hindi Mandal.

Shri Malviya strove relentlessly for eradication of social evils such as untouchability, inequality and injustice and worked for establishment of an egalitarian and secular society.

Shri Malviya was the Editor of the Hindi monthly, "*Uthan*" and has several publications to his credit.

Shri Moti Lal Malviya passed away on 24 October, 2011 at Delhi at the age of 86.

We deeply mourn the loss of these friends and I am sure the House would join me in conveying our condolences to the bereaved families.

Hon. Members, as you are aware a severe earthquake measuring 6.9 on the Richter Scale rocked the north-eastern state of Sikkim on the evening of 18 September, 2011. This natural disaster wreaked havoc resulting in the death of more than 111 persons and injuries to hundreds of others besides causing large scale devastation of property in Sikkim and surrounding areas and rendering a large number of persons homeless.

Hon. Members, on 8 November, 2011, 20 persons are reported to have been killed and 50 others injured in a stampede that occurred when thousands of devotees had gathered near the Ganges river at Chandidweep Ghat close to Har Ki Pauri in Haridwar.

Hon. Members, on 20 November, 2011, at least 15 persons are reported to have been killed and 65 others injured in a fire that broke out in Nand Nagri locality of Delhi.

We deeply mourn the tragic loss of lives and property in these unfortunate incidents.

Hon. Members, on 23 October, 2011, a massive earthquake of 7.2 magnitude on Richter Scale struck Turkey's eastern province of Van in which 601 people were killed. Four people are still missing and 2068 others were injured. Another earthquake of 5.6 magnitude rocked the Turkish province of Van again on 9 November, 2011 in which 40 people were killed and 8 others were injured. In addition to loss of lives, these earthquakes also caused extensive damage to property.

We extend our heartfelt sympathies to the Government of the Republic of Turkey, with which India enjoys close and friendly relations, its Parliament and the people of Turkey, particularly the bereaved families and hope that they will overcome this tragic calamity with strength and courage. We welcome the fact that a relief assistance of US \$ 500,000 has been extended from the people and Government of India to the people and Government of Turkey, in response to Turkey's request for aid following the devastation caused by the earthquake on 23 October, 2011.

Hon. Members, the House is grieved to learn about the tragedy caused by floods in Thailand. As per reports, more than 2.45 million people have been affected and more than 500 people have lost their lives. The floods have destroyed homes, farm-lands and affected businesses. On behalf of the House, I would like People of India stand in solidarity with the Thai people in their moment of distress.

As a gesture of our support, India has already extended monetary assistance of US\$ 2,00,000 to the Government of Thailand for flood relief operations. India has also offered to provide any additional assistance that may be required. Our Mission in Thailand is working closely with the Indian community there and Indian visitors regarding their safety and welfare.

The House expresses its solidarity with the people of Turkey and Thailand and their Governments.

The House expresses its profound sorrow on these tragedies. The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.21 hrs.

The Members then stood in silence for a short while.

11.22 hrs.

ORAL ANSWER TO QUESTION

MADAM SPEAKER: Question Hour

Question No. 1, Dr. Raghuvansh Prasad Singh.

[Translation]

Naxal Hit Areas

*1. DR. RAGHUVANSH PRASAD SINGH
SHRI YASHBANT LAGURI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of rise in naxal influence/naxal violence from various parts of the country including Bihar;

(b) if so, the details of the areas/districts under the influence of naxalism and the number of civilians, personnel of security forces killed/injured, compensation paid to victims and cases of abduction, extortion and damage to properties reported due to naxal activities during each of the last three years and the current year, State-wise;

(c) the details of assistance sought for development including deployment of police forces by the naxal affected States during the above period, State-wise; and

(d) the details of the measures taken by the Government to deal with naxalism in the country?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) A Statment is laid on the Table of the House.

Statement

(a) During the years 2008, 2009 and 2010, there has been a rise in naxal violence in various parts of the country including Bihar. But the quantum of violence has declined in 2011 compared to the corresponding period of 2010. A statement showing details of naxal violence during the last four years is at Annex I.

(b) The total number of districts in India in which some form of LWE activity has been noticed in the current year is 182. However, 83 districts included under the Security Related Expenditure Scheme are considered to be seriously affected by LWE. A statement indicating LWE activity in different districts of India during the last four years is placed at Annex II.

During the current year, a total number of 389 civilians and 124 security force personnel have been killed by naxals. The details of civilians and security forces killed during the last four years is placed at Annex III.

The details of damage caused to economic infrastructure by LWE during the last four years is placed at Annex IV.

The State-wise details of incidences of abduction by LWE groups is placed at Annex V.

The State-wise details of extortions and extortion-related violence by LWE groups is placed at Annex VI.

The Government of India has a provision of ex-gratia payment of Rs. 3 lakhs to family of civilians killed under the 'Central Scheme for assistance to civilian victims/ family of victims of terrorist! communal and naxal violence'. The Security Related Expenditure (SRE) Scheme also provides for an ex-gratia payment of Rs. 1 lakh to the family of civilians killed by naxalites.

(c) The details of funds provided by the Government of India under various schemes including the Special Infrastructure Scheme, Security Related Expenditure

Scheme and the Integrated Action Plan being implemented in the naxal affected States during the last four years is at Annex-VII to Annex-IX respectively. At present, 73 battalions of Central Armed Police Forces (CAPFs) have been inducted in the naxal affected States to assist the state police forces in anti-naxal operations.

(d) 'Police' and 'Public Order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the State Governments concerned. The Central Government has a holistic approach towards combating LWE wherein it supplements the efforts of the State Governments over a wide range of issues including deployment of CAPFs, assistance in implementation of development schemes, improving governance and capacity building by the States in various areas. It is the belief of the Government of India that a combination of calibrated police action, focused development efforts and improvement in governance will yield the desired results against LWE.

Annexure I

Details of Naxal incidents during 2007 to 2011 (upto 15.11.2011)

State	Year				
	2007	2008	2009	2010	2011 (upto November 15)
Andhra Pradesh	138	92	66	100	44 (82)
Bihar	135	164	232	307	274 (272)
Chhattisgarh	582	620	529	625	385 (538)
Jharkhand	482	484	742	501	415 (436)
Madhya Pradesh	32	35	1	7	4 (7)
Maharashtra	94	68	154	94	92 (75)
Odisha	67	103	266	218	172 (189)
Uttar Pradesh	9	4	8	6	1 (6)
West Bengal	32	35	255	350	88 (322)
Others	17	14	5	4	1 (4)
Total	1565	1591	2258	2212	1476 (1931)

Figures in bracket show details of the corresponding period of 2010.

Annexure II*LWE activity in Districts of India*

States	2008	2009	2010	2011
Andhra Pradesh	22	22	11	11
Bihar	33	32	31	29
Jharkhand	24	24	23	23
Madhya Pradesh	07	05	04	03
Uttar Pradesh	09	09	11	08
Odisha	20	19	23	19
Maharashtra	06	04	04	07
West Bengal	18	15	15	12
Chhattisgarh	16	16	16	14
Others	68	62	58	56
Total	223	208	196	182

Annexure III*Details of civilians and security forces killed during last four years*

States	2008		2009		2010		2011 (upto 15th November)	
	Civilians Killed	Security Forces Killed	Civilians Killed	Security Forces Killed	Civilians Killed	Security Forces Killed	Civilians Killed	Security Forces Killed
Andhra Pradesh	45	1	18	0	24	0	6(18)	0(0)
Bihar	52	21	47	25	72	25	46(53)	3(22)
Chhattisgarh	157	85	163	127	171	172	105(151)	77(164)
Jharkhand	169	38	140	68	132	25	117(114)	20(23)
Madhya Pradesh	0	0	0	0	0	1	0(0)	0(1)
Maharashtra	17	5	41	52	35	10	41(28)	9(9)
Odisha	28	73	36	31	62	17	35(49)	14(16)
Uttar Pradesh	0	0	2	0	1	0	0(1)	0(0)
West Bengal	19	7	144	14	223	35	39 (200)	1(34)
Others	3	1	0	0	0	0	0(0)	0(0)
Total	490	231	591	317	720	285	389(614)	124(269)

Figures in bracket indicate data of the corresponding period for 2010.

Annexure IV*Details of incidents of damage to economic infrastructure*

1	2	3	2008		2009		2010		2011 (upto 16th November)	
			4	5	6	7	8	9	10	11
Economic targets	Andhra Pradesh	Uranium Mines	0		0		0		-	
		Essar steel	1		0		0		-	
	Chhattisgarh	NMDC	0		2		11		1(9)	
		Essar pipe lines	3		1		1		.	
		BRO	0		0		0		-	
	Odisha	Gramin Sadak Nirman Yojana	1		4		3		4(3)	
		Essar pipe lines	0		5		1		1(1)	
		Gramin Sadak	0		2		4		2(1)	
	Maharashtra	BRO	0		0		1		1(1)	12(18)
	Madhya Pradesh	Gramin Sadak Nirman Yojana	0	05	0	17	1	24	0(1)	
	Bihar	Cement Plant	0		0		0		-	
		Solar Plate	0		2		0		-	
		Gramin Sadak Nirmal Yojana	0		1		1		2(1)	
	Jharkhand	Gramin Sadak Nirmal Yojana	0		0		1		0(1)	
Essar Pipe lines		0		0		0		1(0)		
Railway	Andhra Pradesh		2	27	0	46	1	54	0(1)	23(47)
	Bihar		11		8		16		3(14)	
	Chhattisgarh		6		5		8		6(5)	
	Jharkhand		7		17		13		7(12)	
	Maharashtra		0		0		0		-	
	Odisha		0		10		7		7(7)	
	West Bengal		1		6		7		0(6)	
	Uttar Pradesh		0		0		2		0(2)	
Telephone exchange/tower	Andhra Pradesh		1	46	0	67	4	45	2(2)	31(38)
	Bihar		14		24		14		18(12)	

1	2	3	4	5	6	7	8	9	10	11
	Maharashtra		2		1		1		2(1)	
	Chhattisgarh		15		10		2		3(2)	
	Jharkhand		10		14		6		3(6)	
	Odisha		4		18		17		3(14)	
	West Bengal		0		0		1		0(1)	
Power Plant	Andhra Pradesh		0	01	0	2	1	3	0(1)	0(2)
	Chhattisgarh		0		0		0		-	
	West Bengal		0		0		1		-	
	Maharashtra		1		2		1		0(1)	
Mining	Odisha		0	06	1	3	7	9	1(1)	6(9)
	Jharkhand		4		2		6		2(6)	
	Chhattisgarh		2		0		0		3(0)	
	Andhra Pradesh		0		0		0		-	
	Maharashtra		0		0		1		0(1)	
	West Bengal		0		0		1		0(1)	
Pole/transmission	Chhattisgarh		23	24	7	7	1	2	3(0)	3d)
	Odisha		01		0		0		-	
	Jharkhand		0		0		1		0(1)	
Panchayat	Chhattisgarh		2	7	0	23	3	31	0(3)	4(20)
Bhawan	Jharkhand		0		7		4		0(3)	
	Andhra Pradesh		0		0		0		-	
	Maharashtra		5		8		6		0(2)	
	Bihar		0		3		0		1(0)	
	Odisha		0		3		11		1(9)	
	West Bengal		0		2		7		2(3)	
School Building	Chhattisgarh		19	25	7	71	13		1(7)	21(31)
	Andhra Pradesh		0		0		1		0(1)	
	Jharkhand		4		37		7		6(6)	
	Bihar		0		21		10	39	14(10)	
	Maharashtra		2		1		0		-	
	Odisha		0		5		8		0(7)	
Forest road, culverts etc.			41	41	126	126	158	158	119 (122)	119 (122)
	Total		182	182	362	362	365	365	219 (288)	219 (288)

Figures in Brackets are of corresponding period for 2010.

Annexure V*State-wise incidents of Abduction by LWE groups*

State	2008			2009			2010			2011 (upto November 14)		
	Incidents	No. of persons abducted	No. of abducted person killed	Incidents	No. of persons abducted	No. of abducted person killed	Incidents	No. of persons abducted	No. of abducted person killed	Incidents	No. of persons abducted	No. of abducted person killed
Andhra Pradesh	3	9	4	3	3	1	10	16	2	5	5	0
Bihar	8	16	5	12	25	8	34	76	5	30	78	3
Chhattisgarh	51	145	24	56	121	33	69	162	36	32	61	14
Jharkhand	36	96	12	80	146	20	53	121	8	55	100	21
Maharashtra	1	1	1	7	38	4	6	9	0	9	12	5
Odisha	1	1	0	15	38	0	14	55	8	23	43	7
Uttar Pradesh	1	1	0	1	1	0	0	0	0	0	0	0
West Bengal	4	8	1	38	65	34	53	74	59	15	21	13
Madhya Pradesh	2	2	0	0	0	0	3	4	0	0	0	0
Others	1	1	0	0	0	0	0	0	0	0	0	0
Total	108	280	47	212	437	100	242	517	118	169	320	63

Annexure VI*State-wise extortion-related violence by LWE groups*

State	2008 (No. of incidents)	2009 (No. of incidents)	2010 (No. of incidents)	2011 (up to November 14) (No. of incidents)
Andhra Pradesh	1	0	1	2
Bihar	28	30	51	47
Chhattisgarh	2	3	6	13
Jharkhand	72	88	81	74
Maharashtra	0	0	0	2
Madhya Pradesh	0	0	2	3
Uttar Pradesh	0	3	0	0
Odisha	5	3	5	8
West Bengal	0	1	4	0
Total	108	128	150	149

Annexure VII*Release of funds under Special Infrastructure Scheme (SIS)*

(Rs. Crore)

State	2008-09	2009-10	2010-11	2011-12 (Upto 15.11.2011)
Andhra Pradesh	5.89	3.40	17.51	15.06
Bihar	16.05	3.70	17.39	19.96
Chhattisgarh	27.50	3.90	20.34	9.32
Jharkhand	23.80	5.85	20.08	16.56
Madhya Pradesh	2.93	—	2.32	6.20
Maharashtra	3.40	2.90	8.79	0.24
Odisha	11.77	4.20	20.36	25.75
Uttar Pradesh	8.66	2.65	11.22	4.41
West Bengal	—	3.40	11.99	4.67
Total	100.00	30.00	130.00	102.17

Annexure VIII*Release of funds under Security Related Expenditure Scheme (SRE)*

(Rs. Crore)

State	2008-09		2009-10		2010-2011		2011-2012	
	Fund released		Fund released		Fund released		Fund released (as on 31. 10.2011)	
	Advance	Reimbursement	Advance	Reimbursement	Advance	Reimbursement	Advance	Reimbursement
Andhra Pradesh	2.74	3.09	1.98	0.30	11.65	16.54	9.40	-
Bihar	2.16	3.05	2.77	-	16.26	13.15	13.65	-
Chhattisgarh	4.71	15.41	4.60	31.54	40.78	46.96	24.73	3.06
Jharkhand	4.74	18.76	4.99	6.12	15.16	44.24	19.59	48.22
Madhya Pradesh	0.19	3.81	0.11	-	0.88	0.68	0.27	-
Maharashtra	0.83	3.90	0.67	2.04	8.77	4.90	7.63	-
Odisha	3.39	9.70	3.71	-	44.46	12.16	21.57	-
Uttar Pradesh	0.74	1.11	0.51	-	1.18	2.38	1.10	-
West Bengal	0.67	1.00	0.66	-	5.86	13.05	7.60	6.31
Total	20.17	59.83	20.00	40.00	145.00	154.06	105.54	57.59
	80.00		60.00		299.06		163.13	

Annexure IX

*Release of funds under Integrated Action Plan (IAP)
as on November 2011*

(Rs. Crore)	
State	Fund released
Andhra Pradesh	90
Bihar	245
Chhattisgarh	430
Jharkhand	630
Madhya Pradesh	290
Maharashtra	90
Odisha	635
Uttar Pradesh	45
West Bengal	45
Total	2500

Note: The scheme was started in 2010-11.

...(Interruptions)

[Translation]

SHRI DHARMENDRA YADAV: Madam, injustice in being done to people in Uttar Pradesh. ... (Interruptions)

[English]

MADAM SPEAKER: Nothing will go on record.

(Interruptions)*...

[Translation]

MADAM SPEAKER: Dr. Raghuvansh Prasad Singh.

...(Interruptions)

[English]

MADAM SPEAKER: Hon. Minister.

...(Interruptions)

SHRI BASU DEB ACHARIA: I have given notice of the suspension of Question Hour... (Interruptions)

MADAM SPEAKER: Hon. Minister.

...(Interruptions)

[Translation]

MADAM SPEAKER: What are you doing, you sit down.

...(Interruptions)

[English]

SHRI BASU DEB ACHARIA: Our Adjournment Motion should be taken up immediately. ... (Interruptions)

[Translation]

MADAM SPEAKER: What are you doing that? You take your seat.

...(Interruptions)

MADAM SPEAKER: Nothing is say in record.

(Interruptions)...*

[English]

MADAM SPEAKER: Hon. Minister.

...(Interruptions)

[Translation]

MADAM SPEAKER: You ask your question.

...(Interruptions)

DR. RAGHUVANSH PRASAD SINGH: I want to say that it is not clear in the reply of the Government that. ... (Interruptions)

11.23 hrs.

At this stage S/Shri Chandrakant Khaire, Raju Shetti Dilipkumar Mansukhlal Gandhi and some other hon'ble Members came and stood on the floor near the Table.

...(Interruptions)

WRITTEN ANSWERS TO QUESTIONS

*[Translation]***Shrinking Agricultural Land**

*2. SHRI P.L. PUNIA:
SHRI P. VISWANATHAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether as per a recent survey, agriculture has become a loss making venture for farmers;

(b) if so, the main findings of the survey;

(c) whether the reducing size of agricultural land holdings due to fragmentation has affected agricultural output and has also made the agricultural profession non-remunerative;

(d) if so, the details thereof;

(e) the estimated number of persons who have given up agriculture during each of the last three years, State-wise; and

(f) the follow-up action taken by the Government to make agriculture a profitable venture as it is the mainstay of majority of the people in the country?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (d) Terms of trade for agriculture, which had witnessed a sharp decline during late 1990s to 2004-05, has later shown improvement. With the terms of trade index at 101.9 in 2005-06, it has gone upto 102.6 in 2009-10. Profitability from agriculture production depends on a number of factors which includes, *inter alia*, efficiency in use of inputs, weather conditions, availability of credit, yield levels etc. There are studies which indicate that recent evidence at the all India level suggests that per hectare value of output on the small farms is even today higher than that on the medium and large farms. However, because of the small area this income is not adequate and disadvantages of the small size are not compensated by higher per hectare output.

According to Agriculture Census data, the average holding size of the agricultural land in the country has declined from 1.33 hectares in 2000-01 to 1.23 hectares in 2005-06. However, there has been a steady increase

in agricultural output over the years, though the total cultivable area is more or less unchanged at about 141 million hectares. The details of foodgrains and oilseeds production during the last three years are given in the table below:

Crop	(Million Tonnes)		
	2008-09	2009-10	2010-11
Cereals	219.9	203.4	223.5
Total Pulses	14.6	14.7	18.1
Total Foodgrains	234.5	218.1	241.6
Total Nine Oilseeds	27.7	24.9	31.1

(e) The estimated number of persons employed in agriculture per 1000 persons, as per last three NSSO surveys, for the years 2005-06, 2007-08 and 2009-10 All - India are 580, 573 and 532 respectively indicating a slight decline in persons employed in agriculture, which, *inter alia*, is on account of structural changes in the economy.

(f) In order to make agriculture a profitable venture, the Government of India has launched several schemes to increase investments in agriculture sector, for accelerating agricultural growth and to raise farm incomes, such as, the Rashtriya Krishi Vikas Yojana (RKVY), National Food Security Mission (NFSM), Development and Strengthening of Infrastructure facilities for Production and Distribution of Quality Seed, National Horticulture Mission (NHM), Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM), Gramin Bhandaran Yojana etc. In addition, Government has substantially improved the availability of farm credit; implemented a rehabilitation package for areas with higher agrarian stress; implemented a massive programme of debt waiver; introduced better crop insurance schemes; improving the income earning opportunities of farmers through Minimum Support Price (MSP) policy etc. for the benefit of income security of the farmers.

*[English]***Price Rise**

*3. SHRI D.B. CHANDRE GOWDA:
SHRI ANAND PRAKASH PARANJPE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the prices of essential commodities including food items have been increasing continuously leading to rise in food inflation despite a favourable monsoon in the country;

(b) if so, the details thereof during each of the last three months, commodity-wise alongwith the reasons therefor;

(c) whether the State Governments and the Union Territories are required to send report to the Union Government regarding action taken under various provisions of the Essential Commodities Act in order to contain price rise;

(d) if so, the details of the reports received during the last three years, State wise; and

(e) the details of fresh steps taken/proposed to be taken by the Government to check the rising trend of price of essential commodities?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Retail prices office, wheat, moong dal, palm oil, potato and salt have shown steady to declining trend over the last three months. A slight increase in the prices of urad dal, tur dal, masur dal, sugar, soya oil, vanaspati, onion and milk is observed; higher increases are observed in the prices of gram dal, groundnut oil, mustard oil, sunflower oil, tea and tomato. Prices of all commodities have moderated over the last month. Details of retail prices prevailing during the last three months is given in the enclosed Statement-I.

The demand supply mismatch in pulses and edible oils has led to increased imports. The prices of pulses and edible oil are influenced by the volatility in international prices. In addition, the demand for certain protein-rich food items like pulses, vegetables and milk

are increasing due to the rising incomes and change in the dietary patterns. Weather, apart from seasonal factors, contributed to increase in prices of some vegetables. Global food prices also reached their peak in early 2011 and are recently showing signs of moderation.

(c) Yes. Madam.

(d) The details of the raids conducted, value of goods confiscated and persons booked for violation of rules under the Essential Commodities Act, 1955, during 2008, 2009 and 2010, as reported by State Governments/UT Administrations are given in the enclosed Statements-II to IV. The State Governments/UT Administrations are empowered to detain such persons under the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980, whose activities are found to be prejudicial to the maintenance of supplies of commodities essential to the community. Details of detention orders issued under the said Act and as reported to the Central Government by the State Governments/UT Administrations during the year 2008, 2009 and 2010 are given below:

Name of the State	2008	2009	2010
Gujarat	16	31	79
Tamil Nadu	141	112	120
Odisha	01	02	02
Maharashtra		02	02
Andhra Pradesh	04	-	01
Chhattisgarh	-	-	01
Total	162	147	205

(e) Steps taken by the Government are listed in the enclosed Statement-V.

Statement I

Daily Retail Prices of Select Essential Commodities over the Last 3 Months

Unit: (Rs./Kg.)

Centre	Daily Retail Price				Variation		
	Current Date	1 Month Back	2 months Back	3 Month Back	1 Month Back	2 Month Back	3 Month Back
	16.11.2011	16.10.2011	16.9.2011	16.08.2011	16.10.2011	16.9.2011	16.08.2011
1	2	3	4	5	6	7	8
DELHI	24	24	24	24	0	0	0
MUMBAI	21	22	22	22	-1	-1	-1

1	2	3	4	5	6	7	8
KOLKATA	20	20	20	21	0	0	-1
CHENNAI	23.33	22	22	22	1.33	1.33	1.33
Wheat							
DELHI	15	15	15	15	0	0	0
MUMBAI	20	21	22	21	-1	-2	-1
BHUBNESHWAR	15	NR	15	16	NR	0	-1
CHENNAI	21.33	22	22	22	-0.67	-0.67	-0.67
Gram Dal							
DELHI	56	55	48	42	1	8	14
MUMBAI	54	56	50	43	-2	4	11
KOLKATA	50	50	43	38	0	7	12
CHENNAI	53.33	52	45	42	1.33	8.33	11.33
Tur/Arhar Dal							
DELHI	74	73	73	70	1	1	4
MUMBAI	71	70	71	69	0	0	2
KOLKATA	64	64	60	54	-1	4	10
CHENNAI	65	65	65	62	0	0	3
Commodity: Urad Dal							
DELHI	75	75	78	75	0	-3	0
MUMBAI	78	77	81	77	1	-3	1
KOLKATA	65	65	60	58	-1	5	7
CHENNAI	68	70	70	68	-2	-2	0
Moong Dal							
DELHI	74	73	75	75	0	-1	-1
MUMBAI	77	77	79	79	1	-2	-2
KOLKATA	70	75	70	70	-5	0	0
CHENNAI	69	68	65	65	1	4	4
Masoor Dal							
DELHI	55	55	56	54	0	-1	1
MUMBAI	53	57	53	57	-4	0	-4
KOLKATA	44	44	42	42	0	2	2
CHENNAI	46	45	45	45	1	1	1

1	2	3	4	5	6	7	8
Sugar							
DELHI	33	33	33	32	0	0	1
MUMBAI	33	33	33	32	1	0	1
KOLKATA	34	32	32	32	2	2	2
CHENNAI	30.67	31	31	30	-0.33	-0.33	0.67
Milk (Rs. in litre)							
DELHI	29	29	26	27	0	3	2
MUMBAI	36	36	36	34	0	0	2
KOLKATA	22	22	22	22	0	0	0
CHENNAI	20.5	20.5	20.5	20.5	0	0	0
Commodity: Groundnut Oil (Facked)							
DELHI	135	121	127	128	14	8	7
MUMBAI	112	121	119	116	-8	-7	-4
KOLKATA	120	120	120	105	0	0	15
CHENNAI	109.89	98	100	100	11.89	9.89	9.89
Mustard Oil (Packed)							
DELHI	83	84	81	78	-1	2	5
MUMBAI	88	85	85	1	3	3	
KOLKATA	80	80	78	75	0	2	5
CHENNAI	95.6	85	84	84	10.6	11.6	11.6
Vanaspati (Packed)							
DELHI	79	72	79	78	7	0	1
MUMBAI	83	87	87	77	-3	-4	6
KOLKATA	60	60	60	66	0	0	-6
CHENNAI	76.92	74	78	78	2.92	-1.08	-1.08
Soyaoil (Packed)							
DELHI	88	80	87	83	8	1	5
MUMBAI	78	79	77	77	-1	1	1
KOLKATA	74	75	74	69	-1	0	5
CHENNAI	NR	NR	NR	NR	NR	NR	NR

1	2	3	4	5	6	7	8
Sunflower (Packed)							
DELHI	108	98	104	93	10	4	15
MUMBAI	82	83	85	86	0	-3	-4
KOLKATA	95	90	90	85	5	5	10
CHENNAI	85.71	81	81	80	4.71	4.71	5.71
Commodity: Palm Oil (Packed)							
DELHI	NR	NR	NR	NR	NR	NR	NR
MUMBAI	64	65	66	67	-2	-2	-3
KOLKATA	63	63	65	64	-1	-2	-1
CHENNAI	63.74	58	62	60	5.74	1.74	3.74
Commodity: Tea Loose							
DELHI	162	164	164	159	-2	-2	3
MUMBAI	203	211	203	199	-10	0	4
KOLKATA	120	120	100	100	0	20	20
CHENNAI	270	270	260	260	0	10	10
Commodity: Salt Pack (Iodised)							
DELHI	14	14	14	14	0	0	0
MUMBAI	14	14	14	14	0	0	0
KOLKATA	8	8	8	8	0	0	0
CHENNAI	14	14	14	14	0	0	0
Potato							
DELHI	16	18	17	16	-2.5	-1	0
MUMBAI	14	14	15	15	-1	-1	-1
KOLKATA	7	8	8	8	-1	-1	-1
CHENNAI	13	13	13.75	13	-1.5	-0.75	0
Onion							
DELHI	21	23	23	18	-2	-2	3
MUMBAI	18	21	20	17	-2	-2	1
KOLKATA	16	18	20	14	-4	-4	2
CHENNAI	14.5	14.75	13	15	-0.25	1.5	-0.5

1	2	3	4	5	6	7	8
Tomato							
DELHI	25	37.5	20	19	-12	5	6
MUMBAI	25	20	15	13	6	10	12
KOLKATA	32	32	25	24	0	7	8
CHENNAI	21	19.5	13	6.5	1.5	8	14.5

Source: State Civil Supplies Department

Statement II

Action Taken under the Essential Commodities Act, 1955 for the year, 2008—Information received from States/UTs upto 31.12.2008

(in Rs. Lakh)

SI.No.	States/UTs	No. of Raids	No. of persons arrested	No. of persons prosecuted	No. of persons convicted	Value of goods confiscated	Reported upto
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	17235	29	6	-	86.12	December
2.	Assam	1419	14	19	Nil	2.37	December*
3.	Arunachal Pradesh	23	Nil	Nil	Nil	Nil	November
4.	Bihar	16	9	Nil	Nil	Nil	September
5.	Chhattisgarh	225	1	32	1	102.03	March
6.	Delhi	153	135	119	4	61.7	December
7.	Gujarat	31098	20	142	Nil	253.15	December
8.	Goa	121	Nil	Nil	Nil	Nil	December
9.	Haryana	46	8	Nil	Nil	Nil	December
10.	Himachal Pradesh	25634	13	49	Nil	15.52	December ^{\$\$}
11.	Jammu and Kashmir	422	376	94	Nil	Nil	September
12.	Jharkhand	Nil	Nil	Nil	Nil	Nil	April
13.	Karnataka	3396	74	1	4	580.95	December
14.	Kerala	87305	12	2	Nil	12.98	December
15.	Madhya Pradesh	14921	52	107	Nil	405.15	April
16.	Maharashtra	2551	3376	2595	Nil	2365.92	December
17.	Manipur	99	4	3	3	0.16	December

1	2	3	4	5	6	7	8
18.	Meghalaya	70	1	2	1	0.05	December
19.	Mizoram	61	Nil	Nil	Nil	0.49	July**
20.	Nagaland	Nil	Nil	Nil	Nil	Nil	December
21.	Odisha	2001	22	117	Nil	17.51	November
22.	Punjab	20632	22	9	4	3.08	November
23.	Rajasthan	450	13	170	4	18.12	July
24.	Sikkim	1	2	2	Nil	0.01	December
25.	Tamil Nadu	20268	2525	1127	761	683.33	November
26.	Tripura	35	12	9	Nil	2.69	December
27.	Uttarakhand						NR
28.	Uttar Pradesh	39474	1047	1734	Nil	1410.49	December
29.	West Bengal	176	142	5	Nil	58.83	December
30.	Andaman and Nicobar Islands	291	Nil	Nil	Nil	Nil	December***
31.	Chandigarh	6	9	Nil	Nil	2.01	December
32.	Dadra and Nagar Haveli	13	2	Nil	Nil	5.49	December
33.	Daman and Diu						NR
34.	Lakshadweep	Nil	Nil	Nil	Nil	Nil	December
35.	Puducherry	633	81	81	8	7.07	December
Total		268775	8001	6425	790	6095.22	

*-Except January and February
 **-Except-April, May and June
 ***-Except-Sept. and October

**--Except April, May and June
 ***-Except-Sept. and October

Statement III

Action Taken under the Essential Commodities Act, 1955 for the year-2009—Information received from States/UTs upto 31.12.2009

(in Rs. Lakh)

Sl.No.	States/UTs	No. of Raids	No. of persons arrested	No. of persons prosecuted	No. of persons convicted	Value of goods confiscated	Reported upto
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	7873	43	Nil	1	233.31	December
2.	Assam	2382	5	Nil	Nil	Nil	December [§]

1	2	3	4	5	6	7	8
3.	Arunachal Pradesh	Nil	3	3	Nil	Nil	November
4.	Bihar	17	8	Nil	Nil	1.69	December
5.	Chhattisgarh	751	36	90	66	858.27	December
6.	Delhi	93	98	76	Nil	Nil	December
7.	Gujarat	28025	30	89	Nil	528.31	December
8.	Goa	30	Nil	Nil	Nil	Nil	December
9.	Haryana	107	8	1	Nil	0.82	December*
10.	Himachal Pradesh	24642	3	2	Nil	10.99	December
11.	Jammu and Kashmir						Not Reported
12.	Jharkhand						Not Reported
13.	Karnataka	1659	137	9	3	24.58	December
14.	Kerala	48829	21	2	Nil	121.47	December***
15.	Madhya Pradesh						Not Reported
16.	Maharashtra	1688	2565	1562	Nil	13842.38	December
17.	Manipur	Nil	MI	Nil	Nil	Nil	November**
18.	Meghalaya	8	Nil	4	Nil	Nil	December
19.	Mizoram	366	Nil	Nil	Nil	Nil	December
20.	Nagaland	Nil	Nil	Nil	Nil	Nil	December
21.	Odisha	35494	7	149	9	14.56	December
22.	Punjab	122	54	34	26	464.52	December
23.	Rajasthan	281	3	62	Nil	36.89	March
24.	Sikkim	Nil	Nil	Nil		Nil	December
25.	Tamil Nadu	16404	4775	1471	7	623.25	December
26.	Tripura	66	2 *	2	Nil	0.65	December
27.	Uttarakhand						Not Reported
28.	Uttar Pradesh	39684	1023	1491	Nil	1929.48	December
29.	West Bengal	161	117	16	Nil	90.4	December
30.	Andaman and Nicobar Islands	208	Nil	Nil	Nil	Nil	December
31.	Chandigarh	8	9	Nil	Nil	7.97	December
32.	Dadra and Nagar Haveli	3	2	Nil	Nil	0.22	December
33.	Daman and Diu						Not Reported
34.	Lakshadweep	Nil	Nil	Nil	Nil	Nil	November
35.	Puducherry	512	63	68	15	15.53	December
	Total	209413	9012	5131	127	18805.29	

*-Except-August and September

**-Except August and October

***-Except October

§-Except August

1	2	3	4	5	6	7	8
25.	Tamil Nadu	18894	6995	1257	43	708.69	Dec.
26.	Tripura	245	7	7	NIL	7.07	Oct.
27.	Uttarakhand						NR
28.	Uttar Pradesh	29723	558	1211	NIL	6262.85	Sept.
29.	West Bengal	222	100	20	NIL	281.41	Dec.
30.	Andaman and Nicobar Islands	193	NIL	NIL	NIL	NIL	Sept.
31.	Chandigarh	10	9	NIL	NIL	9.16	Oct.-H
32.	Dadra and Nagar Haveli	1	1	NIL	NIL	35	Dec.
33.	Daman and Diu	NIL	NIL	NIL	NIL	NIL	July-J
34.	Lakshadweep	NIL	NIL	NIL	NIL	NIL	Dec.-J
35.	Puducherry	635	26	38	51	4.18	Oct.
Total		204783	10906	4539	161	10500.741	

A.-Except Sept., 2010;

D-Except Jan, Feb, June-and July 2010

F-Except July and Aug 2010; Except Oct 2010

J.-Except July, Sep., Oct., Nov., 2010; NR

_Updated as on 23.02.2011

B.-Except Feb., Apr., May, 2010;

E.-Except Nov., 2010;

H-Except Aug 2010;

C-except Mar 2010;

I-Only July 2010 Not reported

Statement V*Steps taken by the Government***A. Short term Measures:****1. Fiscal Measures**

- (i) Reduced import duties to zero-for rice, wheat and onion, pulses, edible oils (crude) and to 7.5% for refined and hydrogenated oils and vegetable oils.
- (ii) NDDDB has been allowed to import 50000 tonnes of skimmed Milk Powder and Whole milk powder and 15000 MT of Butter, Butter Oil and Anhydrous Milk Fat at zero duty under Tariff Rate Quota.
- (iii) Permitted Sugar mills to import duty-free raw sugar under Open General License (O.G.L.). Later this facility was extended to private trade on job basis.
- (iv) Permitted STC/MMTC/PEC and NAFED to import duty-free white/refined sugar initially with a cap

of 1 million tons. Later duty-free import was also allowed by other Central/state Government Agencies and private trade without any cap on the quantity.

- (v) Permitted sugar mills to import duty-free raw sugar under Advance Authorization Scheme on 'ton-to-ton' basis.

2. Administrative Measures

- (i) Removed levy obligation in respect of all imported raw sugar and white/refined sugar,.
- (ii) Banned export of edible oils (except coconut oil and forest based oil) and pulses (except Kabuli chana and organic pulses up to a maximum of 10000 tonnes per annum).
- (iii) Lifted ban on export of non-basmat Rice and wheat w.e.f. 9.9.2011.
- (iii) Permitted export of edible oils permitted in branded consumer packs of up to 5 kgs subject to a limit of 10,000 tonnes.

- (iv) Prohibited export of milk powders (including skimmed milk powder, whole milk powder, dairy whitener and infant milk food), Casein and Casein products.
- (v) Effected no change in Tariff Rate Values of edible oils;
- (vi) Extended stock limit orders in the case of pulses, edible oil, edible oilseeds, paddy, rice and sugar.
- (vii) Ban on export of onion (all varieties) was imposed on 9.9.2011 and lifted w.e.f. 20th September, 2011. The MEP of onion (all varieties) for the month of September, 2011 averaged at \$475 per metric tonne.
- (viii) Maintained the Central Issue Price (CIP) for rice (at Rs. 5.65 per kg for BPL and Rs. 3 per kg for AAY) and wheat (at Rs. 4.15 per kg for BPL and Rs. 2 per kg for AAY) since 2002.
- (ix) Suspension of Futures trading in Rice, urad and Tur by the Forward Market Commission in the year 2007-08 continues during 2010-11.
- (x) Proportion of sugar production requisitioned as levy sugar was decreased from 20 to 10% for 2010-11 sugar season.
- (xi) Government allocated 25 lakh tonnes of wheat and 10 lakh tonnes of rice under OMSS (D) 2011 for the period of January, 2011 to September 2011.
- (xii) 25 lakh tonnes of food grains have been allocated on 6.1.2011 to all States/UTs for BPL families at BPL issue prices for distribution upto 30.9.2011.
- (xiii) An additional adhoc allocation of 50 lakh tonnes of foodgrains made on 16th May, 2011 to all State/UTs for BPL families at BPL issue price for distribution during the current year up to March, 2012.
- (xiv) An additional adhoc allocation of 25 lakh tonnes of foodgrains made on 6.1.2011 to all States/UTs for APL families @ Rs. 8.45 per kg for wheat and Rs. 11.85 per kg for rice for distribution upto 30.9.2011.
- (xv) In addition, adhoc allocation of 50 lakh tonnes of foodgrains made on 30th June, 2011 to APL families raising thereby monthly APL allocation upto 15 kg per family per month in 20 States

and 35 kg per family per month in 4 North Eastern States, Sikkim and 2 hilly states of Himachal Pradesh and Uttarakhand where it was less than that quantity for a period of ten months from June 2011 to March 2012.

- (xvi) In pursuance to the directions of the Hon'ble Supreme Court in its order dated 14th May, 2011 to reserve 50.00 lakh tonnes of foodgrains for distribution to the 150 poorest districts or the extremely poor and vulnerable sections of the society and the suggestion of the Central Vigilance Committee on PDS headed by Justice(Retd) D.P.Wadhwa, an additional allocation of about 3.87 lakh tonnes of foodgrains at AAY/BPL prices has been made in July/August 2011 initially for 3 months to thirteen States covering 74 districts.
- (xvii) Extended the scheme for distribution of subsidized imported pulses through State Governments/UTs with subsidy of Rs. 10/- kg for distribution to BPL families @ 1 kg per month.
- (xviii) Extended the Scheme for distribution of subsidized imported edible oils through State Governments/UTs with subsidy of Rs. 15/-kg for distribution to ration card holders @ 1 litre per ration card per month.

Crime Against Women and Children

- *4. SHRI NITYANANDA PRADHAN:
SHRI PURNMAJI RAM:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether women and children continue to be vulnerable to crime;
- (b) if so, the reaction of the Government thereto;
- (c) the total number of cases of crime against women and children registered during 2010 and 2011, crime-wise including rape, torture, eve-teasing, murder and kidnapping separately, State/UT-wise;
- (d) the total number of accused arrested, convicted, cases solved/unsolved, conviction rate achieved and the steps taken to solve all the cases alongwith the action taken against the accused during the said period, State/UT-wise;

(e) whether the Government proposes to work-out certain exemplary and stringent measures to control such menace; and

(f) if so, the details thereof alongwith the other steps taken by the Government to curb such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (f) As per information provided by the National Crime Records Bureau (NCRB) a total of 2,13,585 cases of crime against women were reported in the country during 2010. Details of crimes against women during 2008-10 under different headings, State/UT-wise are given in the enclosed Statement-I. Similarly, a total of 26,694 cases of crime against children were reported in the country during 2010. Details of crimes against children during 2008-10 under different headings, State/UT-wise are given in the enclosed Statement-II. Latest available data is upto 2010.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution. of crimes,

including crimes against women and children, lies with the State Governments and Union Territory Administrations. However, the Union Government attaches the highest importance to the prevention and control of crime against women and children.

Ministry of Home Affairs has sent detailed advisories dated 4th September, 2009 and dated 14th July, 2010 to all State Governments/UTs, wherein they have been, *inter-alia*, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women and children, set up 'Crime against Women Cells' In districts, advised to undertake gender sensitization of the police personnel, special women courts and initiate steps for security of women working in night shifts at call centers. Majority of the States/UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police stations' at district level and 'Manila/children help desk' at police station level.

Ministry of Home Affairs has also sanctioned a comprehensive scheme wherein it is proposed to establish 335 Anti Human Trafficking Units (AHTUs) throughout the country.

Statement I

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Charge Sheeted (PCS) and Persons Convicted (PCV) under Rape during 2008-2010

Sl.No.	State	2008						2009						2010					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	1257	1083	100	1531	1526	244	1188	965	118	1487	1302	182	1362	1210	141	1761	1674	173
2.	Arunachal Pradesh	42	22	1	37	28	2	59	46	3	60	51	3	47	34	4	49	40	4
3.	Assam	1438	988	94	1445	967	201	1631	1004	128	1644	1040	235	1721	1110	95	1629	1153	117
4.	Bihar	1302	921	168	1464	1323	221	929	763	178	1086	1043	237	795	533	227	892	816	280
5.	Chhattisgarh	978	922	206	1108	1059	207	976	982	219	1128	1117	243	1012	942	204	1198	1203	270
6.	Goa	30	21	6	41	20	6	47	24	7	56	41	7	36	44	5	50	62	7
7.	Gujarat	374	328	48	529	535	75	433	377	33	610	597	44	408	391	33	617	620	40
8.	Haryana	631	508	128	849	801	175	603	525	125	484	832	230	720	59	113	866	853	161
9.	Himachal Pradesh	157	115	29	182	176	48	183	176	29	250	260	40	160	139	21	197	204	38
10.	Jammu and Kashmir	219	142	10	234	236	17	237	196	12	303	301	12	245	177	3	266	259	5
11.	Jharkhand	791	766	136	802	761	152	719	687	294	765	764	341	773	75	171	836	911	194
12.	Karnataka	446	412	45	642	581	53	509	401	33	595	567	48	586	512	54	771	703	82

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
13.	Kerala	568	467	38	623	557	45	568	615	53	694	751	57	634	644	45	659	779	52
14.	Madhya Pradesh	2937	2791	839	3875	3847	1357	2998	2951	562	4243	4221	854	315	3089	777	4387	4407	1230
15.	Maharashtra	1558	1449	160	2206	2056	219	1483	1433	183	2075	2076	225	1599	1458	146	2180	2145	202
16.	Manipur	38	6	0	19	6	0	31	5	0	22	7	0	34	4	1	22	5	1
17.	Meghalaya	88	41	11	82	57	11	112	67	7	110	96	7	149	80	4	135	73	4
18.	Mizoram	77	69	85	94	81	92	83	86	58	81	117	53	92	94	84	112	125	123
19.	Nagaland	19	18	13	27	20	15	22	25	10	27	29	16	16	13	14	19	19	12
20.	Odisha	1113	883	159	1045	1065	212	1023	834	146	1119	1100	183	1025	1126	132	1363	1369	188
21.	Punjab	517	442	149	663	589	224	511	440	158	681	6312	234	546	438	166	766	654	244
22.	Rajasthan	1355	857	232	1211	1205	273	1519	967	221	1388	1387	296	1571	972	202	1343	1355	298
23.	Sikkim	20	20	5	24	20	5	18	19	5	19	19	5	18	31	2	21	30	1
24.	Tamil Nadu	573	466	109	740	583	113	596	515	91	776	776	111	686	487	105	777	682	136
25.	Tripura	204	185	23	210	173	21	190	169	24	336	169	24	238	185	28	320	226	32
26.	Uttar Pradesh	1871	1405	681	2825	2199	1157	1759	1312	623	2918	2168	1187	156	1171	705	2580	1842	1304
27.	Uttarakhand	87	79	39	108	106	81	111	98	49	138	146	83	121	104	58	171	159	86
28.	West Bengal	2263	1693	138	1790	1664	148	2336	1572	130	1748	1707	132	2311	1866	90	2395	2242	128
	Total State	20953	17101	3652	24406	22241	5374	20874	17254	3498	25207	23315	5089	21603	18149	3630	26380	24610	5412
29.	Andaman and Nicobar Islands	12	2	0	13	2	0	18	14	1	36	27	1	24	20	0	39	28	0
30.	Chandigarh	20	19	5	27	26	7	29	17	16	38	25	26	31	29	14	44	38	16
31.	Dadra and Nagar Haveli	6	7	0	8	8	0	4	4	1	5	5	1	3	4	2	3	4	2
32.	Daman and Diu	0	0	0	0	0	0	1	1	0	1	1	0	1	1	0	1	1	0
33.	Delhi UT	466	478	115	573	702	155	469	440	178	557	615	195	507	449	141	602	532	201
34.	Lakshadweep	2	1	1	1	1	1	1	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	8	6	0	8	9	0	1	8	4	1	8	4	3	2	1	5	2	1
	Total UT	514	513	121	630	748	163	523	484	200	638	681	227	569	505	158	694	605	220
	Total All India	2146	17614	3773	25036	22989	5537	21397	17738	3698	25845	23996	5316	22172	16654	3788	27074	25215	5632

Source: Crime in India

Note: Information of disposal by price and courts includes the information on pending cases from previous year also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arested (PAR), Persons Charge sheeted (PCS) and Persons Convicted (PCV) under Kidnapping & Abduction of Women & Girls during 2008-2010

Sl.No.	State	2008						2009						2010					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	1396	925	37	1606	1635	96	1526	968	50	1889	1637	93	1531	1101	95	1722	1816	128
2.	Arunachal Pradesh	47	26	4	57	35	7	28	31	4	38	34	4	46	21	2	48	29	2

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
3.	Assam	1789	780	89	1965	1269	248	2092	774	77	2392	1159	118	2767	971	106	2687	1218	146
4.	Bihar	1789	837	138	2382	1978	264	1986	772	114	2397	1967	300	2569	1150	108	2503	2280	196
5.	Chhattisgarh	216	178	23	229	210	33	229	179	40	267	250	43	279	193	36	352	321	58
6.	Goa	28	8	1	28	10	1	22	13	0	18	22	0	18	10	1	15	16	2
7.	Gujarat	1119	764	44	1320	1324	67	1162	88	42	1494	1493	73	1290	1027	51	151	1580	100
8.	Haryana	644	327	71	594	563	90	659	339	74	53	549	104	714	431	91	543	524	130
9.	Himachal Pradesh	137	67	10	144	133	17	122	68	5	102	106	17	162	55	5	101	95	5
10.	Jammu and Kashmir	656	267	1	523	524	1	825	427	11	696	694	10	840	346	5	509	503	10
11.	Jharkhand	499	318	57	604	533	92	517	366	129	397	399	129	696	420	67	710	674	103
12.	Karnataka	405	201	6	487	394	11	408	245	5	506	490	6	586	328	14	751	614	47
13.	Kerala	166	155	1	179	194	5	173	131	8	22	185	14	184	174	4	221	257	5
14.	Madhya Pradesh	736	619	204	1013	1006	215	641	679	121	1060	1042	188	1030	856	208	1303	1309	390
15.	Maharashtra	998	723	47	1487	1351	63	926	722	31	1388	1388	61	1124	706	21	1470	1250	43
16.	Manipur	87	0	0	68	0	0	97	1	0	95	1	0	107	2	0	83	2	0
17.	Meghalaya	25	3	0	14	3	0	26	5	0	17	10	0	37	9	0	41	17	0
18.	Mizoram	1	1	0	1	1	0	0	0	0	0	0	1	0	0	0	0	0	0
19.	Nagaland	7	4	5	5	3	1	10	8	1	8	4	9	6	8	4	13	6	1
20.	Odisha	762	504	67	63	602	71	799	485	40	814	762	52	912	811	31	1070	1095	41
21.	Punjab	514	257	22	573	470	42	513	212	34	566	358	66	578	226	47	646	542	100
22.	Rajasthan	1863	612	121	942	938	169	2310	732	120	1138	112	198	2477	815	128	1281	1275	251
23.	Sikkim	4	5	1	8	8	1	6	3	2	7	4	3	6	10	1	13	10	1
24.	Tamil Nadu	116	521	138	1405	1116	263	1133	527	58	1313	109	126	1464	619	104	1532	1280	151
25.	Tirpura	110	87	4	112	93	12	92	71	6	125	73	10	91	57	3	106	89	3
26.	Uttar Pradesh	4439	2571	1172	8280	5932	2782	5078	2941	1251	10487	6777	3527	5468	3050	1594	1193	6831	3951
27.	Uttarakhand	222	125	44	203	174	118	247	150	36	191	193	97	249	147	36	293	272	55
28.	West Bengal	1907	1130	36	1857	1466	58	2187	1137	31	1958	179	27	2764	2069	37	2254	2545	50
	Total State	21726	12015	2343	26719	21965	4727	24014	12766	2289	300094	23603	6286	27993	15611	2779	33821	26452	5978
29.	Andaman and Nicobar Islands	13	7	0	10	10	0	14	2	0	5	2	0	8	7		11	16	0
30.	Chandigarh	42	13	8	42	22	21	36	17	11	29	23	13	28	1	6	23	8	8
31.	Dadra and Nagar Haveli	11	6	0	16	8	0	9	10	2	12	18	3	10	3	1	7	3	1
32.	Daman and Diu	1	0	0	0	0	0	0	0	0	0	0	0	2	0	0	0	0	0
33.	Delhi UT	116	405	27	412	458	41	1655	293	46	375	378	57	1740	289	85	366	352	85
34.	Lakashadeep	1	0	0	1	0	0	0	1	0	0	1	0	0	0	0	0	0	0
35.	Puducherry	9	5	0	8	7	0	13	13	0	11	13	0	14	13	2	22	26	2
	Total UT	1213	436	35	489	505	62	1727	336	59	432	435	73	1802	313	94	429	405	96
	Total All India	22939	2451	2378	27208	22470	4789	25741	13122	2348	30526	24038	5359	29795	15924	2873	342502	6857	6074

Source: Crime in India

Note: Information of disposal by price and courts includes the information on pending cases from previous year also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), persons arested (PAR), persons charge sheeted (PCS) and Persons Convicted (PCV) under Molestation during 2008-2010

Sl.No.	State	2008						2009						2010					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	4730	3713	520	4922	4831	608	5147	4229	253	5441	5163	427	4634	3868	496	4622	4698	484
2.	Arunachal Pradesh	72	64	13	73	66	16	58	54	15	70	57	15	84	54	4	88	61	5
3.	Assam	1272	731	78	1307	833	227	1342	767	111	1614	1050	156	1400	892	73	2020	1090	138
4.	Bihar	999	684	76	1165	1042	105	726	554	68	795	721	95	534	482	73	808	676	109
5.	Chhattisgarh	1621	1605	279	1934	1921	330	15981	566	291	1817	1790	307	1706	1650	409	19891	960	512
6.	Goa	32	26	4	28	33	3	37	21	3	35	22	3	36	32	4	37	38	4
7.	Gujarat	828	800	48	1291	1296	111	727	707	39	1025	1015	50	668	659	22	986	972	29
8.	Haryana	435	385	97	533	540	131	451	403	90	553	550	129	476	415	117	605	596	165
9.	Himachal Pradesh	295	275	30	358	378	44	318	308	20	345	354	34	350	334	17	418	421	27
10.	Jammu and Kashmir	935	781	11	1748	1748	57	972	940	82	2044	2043	217	1038	889	29	2053	2049	55
11.	Jharkhand	271	235	43	302	362	51	276237	67	327	291	102	245	221	49	273	318	58	
12.	Karnataka	1954	1722	9	2927	2751	110	2186	1855	71	3159	3032	91	2544	2169	52	3411	3102	69
13.	Kerala	2745	2441	184	3452	3504	258	2540	2358	166	3238	3293	234	2936	2682	1683	585	3602	246
14.	Madhya Pradesh	6445	6372	1971	7686	7683	2898	6307	6331	1566	7567	7556	1941	6646	66091	749	7863	7838	2155
15.	Maharashtra	3619	3340	180	4334	4253	205	3196	311	4157	3938	382	6191	3661	3311	162	4386	4047	206
16.	Manipur	57	0	0	47	0	0	39	2	0	40	2	0	31	0	0	23	0	0
17.	Meghalaya	54	24	12	18	19	11	72	45	3	42	65	3	48	33	3	29	27	4
18.	Mizoram	78	71	38	76	71	40	61	68	47	78	113	60	75	73	71	79	81	122
19.	Nagaland	15	10	3	22	14	5	11	11	8	13	10	9	13	12	9	15	11	1
20.	Odisha	2782	2342	109	3765	746	383	2697	2436	78	3589	3534	120	2905	2719	98	4116	4265	147
21.	Punjab	388	265	73	512	458	112	319	219	79	355	315	104	349	235	77	454	445	162
22.	Rajasthan	2520	1964	825	2893	2898	1076	2485	1893	633	2692	2692	893	2339	1727	550	2598	2598	804
23.	Sikkim	19	16	3	18	20	3	10	32	6	36	32	8	11	13	3	23	13	3
24.	Tamil Nadu	1705	1363	338	2220	2059	543	1242	1104	393	1916	1936	716	1405	987	508	1946	1598	765
25.	Tripura	346	291	17	349	312	18	384	354	16	434	354	16	376	308	22	456	358	36
26.	Uttar Pradesh	2955	2599	1502	4109	3723	2277	2782	2525	1568	4026	3658	2510	2793	2513	1818	4189	3646	2810
27.	Uttarakhand	120	99	72	160	177	123	119	108	90	178	172	173	125	116	51	184	183	65
28.	West Bengal	2396	1566	95	1584	1567	93	1942	1740	85	1640	1602	100	2465	1915	81	1841	2167	91
	Total State	39688	33784	6714	47833	46305	9838	38044	33981	6005	47007	45246	8704	39893	34948	6715	49077	46860	9292
29.	Andaman and Nicobar Islands	24	21	0	32	35	0	30	27	0	40	6	0	31	24	0	40	34	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
30.	Chandigarh	19	23	1	22	30	1	26	13	3	39	24	3	29	24	7	28	30	7
31.	Dadra and Nagar Haveli	4	4	0	7	7	0	2	2	0	2	2	0	11	5	1	12	5	2
32.	Daman and Diu	2	1	0	1	1	0	4	0	0	5	0	0	2	3	0	2	1	0
33.	Delhi UT	611	715	184	855	961	266	552	515	200	710	776	231	601	572	169	794	721	336
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	65	65	7	85	92	9	53	52	4	53	53	16	46	43	7	71	72	11
	Total UT	725	829	192	1002	1126	276	667	609	207	849	891	250	720	6741	184	947	863	356
	Total All India	40413	34613	6906	48835	47431	10114	38711	34590	6212	47856	46137	8954	40613	35589	6899	5024	47723	9648

Source: Crime in India

Note: Information of disposal by price and courts includes the information on pending cases from previous year also.

Cases Registered (CR), Cases Charge sheeted (CS), Cases Convicted (CV), Persons Arested (PAR), Persons Charge Sheeted (PCS) and Persons Convicted (PCV) under Sexual Harassment during 2008-2010

Sl.No.	State	2008						2009						2010					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	3551	2945	569	3240	3260	636	3520	3103	613	4178	3848	681	4562	3332	731	3820	3965	861
2.	Arunachal Pradesh	1	1	0	1	1	0	6	2	0	2	2	0	1	0	0	1	0	0
3.	Assam	2	2	0	2	2	0	10	5	3	15	7	3	20	9	3	35	13	6
4.	Bihar	21	12	3	30	28	3	12	14	0	16	20	0	16	9	0	22	20	0
5.	Chhattisgarh	125	123	27	165	162	40	152	140	26	235	233	56	182	172	31	261	258	65
6.	Goa	12	8	0	12	8	0	10	7	0	10	7	0	16	13	2	22	21	2
7.	Gujarat	122	120	5	161	181	12	114	107	14	188	190	22	110	98	9	131	134	13
8.	Haryana	605	567	381	731	716	451	605	583	358	717	717	396	580	526	334	635	628	408
9.	Himachal Pradesh	41	36	5	55	45	8	37	37	1	40	51	1	78	51	1	73	65	1
10.	Jammu and Kashmir	296	284	69	401	400	96	371	365	99	512	511	114	262	234	100	295	295	139
11.	Jharkhand	23	16	1	63	55	1	83	36	11	38	35	14	16	11	3	20	37	3
12.	Karnataka	44	41	10	38	41	10	64	30	1	40	39	1	83	16	0	22	21	0
13.	Kerala	258	244	35	302	293	46	395	361	58	456	445	68	537	515	70	604	617	78
14.	Madhya Pradesh	758	739	290	958	956	452	728	848	221	1047	1042	285	918	899	309	1182	1183	340
15.	Maharashtra	1091	998	70	1352	1351	76	1099	1021	22	1337	1275	23	1180	1063	34	1515	1441	42
16.	Manipur	0	0	0	0	0	0	2	0	0	1	0	0	0	0	0	0	0	0
17.	Meghalaya	4	0	0	2	1	0	1	2	1	1	1	1	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0	1	1	0	1	1	0	0	0	0	0	0	2

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
19.	Nagaland	1	0	1	0	0	2	0	0	0	0	0	3	2	0	3	3	0	
20.	Odisha	282	258	17	352	356	28	210	199	15	297	290	19	232	231	11	354	346	16
21.	Punjab	49	29	18	61	37	22	33	34	13	50	40	18	38	27	13	42	36	17
22.	Rajasthan	19	12	14	15	15	24	24	21	9	24	24	16	23	17	9	22	22	11
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	974	856	317	1245	1101	379	501	519	296	568	651	371	638	624	417	739	752	353
25.	Tripura	4	4	2	8	6	0	5	5	0	10	6	0	9	4	0	9	7	0
26.	Uttar Pradesh	3374	3318	2130	4958	4876	3179	2524	2475	1838	3878	3807	2734	11	21	1951	15	36	3157
27.	Uttarakhand	306	289	72	459	443	250	249	259	98	419	431	254	165	169	244	282	291	228
28.	West Bengal	94	70	20	156	125	23	108	91	24	120	102	26	163	127	37	165	140	44
	Total State	12057	10972	4056	14767	14459	5738	10864	10265	3721	14200	13775	5103	9843	8170	4310	10269	10331	5786
29.	Andaman and Nicobar Islands	3	2	0	4	2	0	7	4	0	8	4	0	10	7	0	14	11	0
30.	Chandigarh	2	5	6	3	7	6	2	1	4	6	1	6	4	0	8	2	0	12
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	1	0	0	0	0	0	2	1	0	2	2	0
32.	Daman and Diu	1	0	0	0	0	0	1	2	0	1	1	0	0	0	0	0	0	0
33.	Delhi UT	130	131	57	141	163	68	118	92	53	132	151	68	80	100	47	89	100	74
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	21	20	9	28	28	11	16	13	6	21	21	9	22	20	2	28	26	6
	Total UT	157	158	72	176	200	85	145	112	63	168	178	83	118	128	57	135	139	92
	Total All India	12214	11130	4128	14943	14659	5823	11009	10377	3784	14368	13953	5186	9961	8298	4367	10404	10470	6878

Source: Crime in India

Note: Information of disposal by police and courts includes the information on pending cases from previous year also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arested (PAR), Persons Charge Sheeted (PCS) and Persons Convicted (PCV) under Cruelty by Husband and Relatives during 2008-2010

Sl.No.	State	2008						2009						2010					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	10306	8762	697	19398	19011	1578	11297	8981	561	19018	17746	1451	12080	11459	756	21572	22299	1554
2.	Arunachal Pradesh	13	9	0	12	9	0	13	14	3	12	14	3	12	8	1	11	8	1
3.	Assam	3478	2154	141	3577	2489	263	4398	2632	281	5753	2933	326	5410	3155	227	6208	3762	390
4.	Bihar	1992	1537	197	3732	3138	357	2532	1649	169	4939	3910	474	2271	1465	182	3850	3630	390
5.	Chhattisgarh	897	858	113	2297	2254	355	893	903	59	2462	2447	131	861	834	142	2450	2407	339
6.	Goa	12	11	0	23	29	0	21	12	0	48	26	0	17	14	0	41	42	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
7.	Gujarat	6094	6073	140	18602	18640	360	5506	5392	106	17595	17791	623	5600	5447	110	16877	16768	784
8.	Haryana	2435	1556	102	3712	3792	274	2617	1536	122	3661	3696	309	2720	1684	131	4057	3794	531
9.	Himachal Pradesh	343	296	9	731	710	19	284	301	9	648	704	25	275	235	7	677	664	26
10.	Jammu and Kashmir	162	125	1	290	289	5	196	169	2	469	468	8	211	157	8	418	412	6
11.	Jharkhand	851	708	157	1651	1359	278	710	809	304	1560	1465	381	650	618	177	1600	2361	411
12.	Karnataka	2638	2291	75	4827	4479	219	3185	2620	80	5784	5680	207	3441	2994	75	6515	5832	183
13.	Kerala	4138	3653	153	6303	6311	288	4007	3923	181	5828	6307	423	4797	4461	127	7522	7492	222
14.	Madhya Pradesh	3185	3091	1306	10196	10183	5180	3983	4031	918	11182	11172	2511	3756	3669	871	10253	10269	2708
15.	Maharashtra	7829	7484	153	25979	25211	439	7681	7390	119	29493	26238	323	7434	7354	104	28261	27819	344
16.	Manipur	28	0	0	12	0	0	25	0	0	25	0	0	18	0	0	13	0	0
17.	Meghalaya	32	5	2	29	6	2	24	10	1	6	16	1	24	10	0	11	9	0
18.	Mizoram	5	5	2	5	5	2	4	5	10	4	4	8	3	3	2	3	3	2
19.	Nagaland	4	3	1	4	2	2	0	0	2	0	2	2	1	1	2	3	3	3
20.	Odisha	1618	1067	152	2121	2140	213	2047	1427	121	2915	2825	209	2067	2164	99	4840	4822	258
21.	Punjab	984	721	65	1963	2003	243	1061	796	209	1871	1650	420	1163	845	123	2159	2132	355
22.	Rajasthan	8113	4953	1197	8027	8015	2228	10371	5985	1275	9326	9344	2247	11145	6192	1042	9113	9096	2115
23.	Sikkim	5	8	0	5	8	0	6	8	6	12	8	9	3	3	0	4	3	0
24.	Tamil Nadu	1648	1477	307	3351	3188	602	1460	1112	238	2697	2714	656	1570	1165	211	2981	2860	519
25.	Tripura	735	694	49	1064	906	34	815	778	34	1760	1249	57	937	781	39	1172	873	67
26.	Uttar Pradesh	8312	5837	2345	27984	22114	9232	8566	6082	2268	31807	23846	9685	7978	5776	3024	29853	22468	11741
27.	Uttarakhand	340	258	106	570	603	550	361	294	82	890	787	280	334	264	64	625	588	518
28.	West Bengal	13663	10225	196	17521	16123	224	16112	13647	134	13884	13473	231	17796	16946	148	18387	19464	211
	Total State	79860	63861	7666	163986	153017	22947	88175	70506	7294	173647	158515	21000	92574	77704	7672	179476	169880	23678
29.	Andaman and Nicobar Islands	26	20	0	2	33	0	21	16	0	35	38	0	9	9	0	12	22	0
30.	Chandigarh	49	27	1	80	43	3	51	7	7	28	35	15	41	27	7	18	20	9
31.	Dadra and Nagar Haveli	4	5	0	11	11	0	3	0	0	0	0	0	3	3	2	14	9	3
32.	Daman and Diu	5	4	0	20	20	0	3	2	0	4	4	0	3	2	0	6	5	0
33.	Delhi UT	1387	879	43	725	1340	127	1283	1046	78	658	1052	103	1404	838	83	878	838	147
34.	Lakshadweep	1	0	0	0	0	0	0	2	0	2	2	0	0	0	0	0	0	0
35.	Puducherry	12	6	0	16	13	0	10	17	1	21	26	2	7	7	0	9	9	0
	Total UT	1484	941	44	875	1460	130	1371	1090	86	748	1157	120	1467	886	92	937	903	159
	Total All India	81344	64802	7710	164861	154477	23077	89546	71596	7380	174395	159672	21120	94041	78590	7764	180413	170783	23837

Source: Crime in India

Note: Information of disposal by price and courts includes the information on pending cases from previous year also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Total Crimes against Women during 2008-2010*

Sl.No.	State	2008						2009						2010					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	24111	20107	2948	35831	35377	4507	25569	20907	2668	36465	34101	4118	27244	23851	3166	38570	39417	4472
2.	Arunachal Pradesh	175	122	18	180	139	25	164	147	25	182	158	25	190	117	11	197	138	12
3.	Assam	8122	4776	436	8531	5814	1007	9721	5324	622	11810	6435	892	11555	6293	522	12996	7496	833
4.	Bihar	8662	5654	881	14223	12348	1603	8803	5423	788	14457	12000	1822	8471	5281	861	13134	12422	1554
5.	Chhattisgarh	3962	3796	682	6026	5896	1097	4002	3928	669	6337	6259	866	4176	3917	660	6577	6481	1343
6.	Goa	130	89	22	176	144	49	164	97	20	235	158	27	140	127	13	214	217	16
7.	Gujarat	8616	8165	289	22194	22258	631	8009	7449	236	21170	21336	825	8148	7690	228	20459	20277	974
8.	Haryana	5142	3690	869	7421	7397	1407	5312	3726	851	7350	7371	1403	5562	3960	903	7540	7232	1712
9.	Himachal Pradesh	979	796	86	1494	1462	143	954	899	65	1428	1527	122	1028	817	51	1481	1464	97
10.	Jammu and Kashmir	2295	1617	92	3233	3233	176	2624	2125	207	4095	4086	362	2611	1813	145	3569	3544	215
11.	Jharkhand	3183	2584	579	4932	4503	947	3021	2797	1076	4309	4205	1645	3087	2607	618	5172	6031	1156
12.	Karnataka	6890	5904	486	12780	11972	1081	7852	6387	368	13941	13432	833	8807	7282	511	151779	13880	868
13.	Kerala	8117	7203	553	11353	11410	851	8049	7759	664	11132	11694	1068	9463	8871	637	13253	13471	886
14.	Madhya Pradesh	14908	14447	4941	26163	26100	10908	15827	15887	3657	28262	28193	6430	16468	16083	4177	27814	27837	7525
15.	Maharashtra	15862	14748	698	38390	37015	1224	15048	1439	3636	41095	39858	1116	15737	14661	585	40377	39236	1073
16.	Manipur	211	6	0	147	6	0	194	8	0	183	10	0	190	6	1	141	7	1
17.	Meghalaya	208	75	25	161	90	24	237	130	12	178	190	12	261	133	7	228	130	8
18.	Mizoram	162	147	125	177	159	134	150	160	117	165	235	123	170	171	159	194	210	250
19.	Nagaland	47	36	24	68	40	26	46	49	26	72	62	54	41	39	33	68	54	18
20.	Odisha	8303	6618	633	10910	10760	1185	8120	6576	486	11346	11142	742	8501	8635	485	16112	16298	932
21.	Punjab	2627	1852	378	4233	3943	779	2631	1849	565	4100	3428	1034	2853	1932	497	4646	4367	1084
22.	Rajasthan	14491	8925	2619	14097	14080	4099	17316	10092	2408	15455	15460	4006	18182	10232	2072	15335	15321	3720
23.	Sikkim	48	49	9	55	56	9	41	63	19	76	66	25	42	58	6	66	57	5
24.	Tamil Nadu	7220	5834	2104	11345	10304	3185	6051	4858	1596	9450	9499	2977	6708	4780	1749	9649	8841	2809
25.	Tripura	1416	1292	97	1774	1517	90	1517	1406	87	2727	1910	121	1678	1360	95	2127	1611	144
26.	Uttar Pradesh	23569	17802	8900	57874	46420	22787	23254	17364	8555	63332	47745	23471	20169	14401	10307	58330	41235	27706
27.	Uttarakhand	1151	918	354	1690	1694	1227	1188	999	397	2064	1963	974	1074	864	499	1750	1683	1075
28.	West Bengal	20912	15120	540	24328	22167	650	23307	18648	467	20671	19766	651	26125	23528	435	26549	28005	628
	Total State	191519	152374	29388	319786	296304	59851	1999171	159450	27287	332087	302289	55744	208681	169509	29613	341727	316962	61116
29.	Andaman and Nicobar Islands	80	55	0	85	87	0	92	64	2	126	108	2	85	68	0	131	112	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
30.	Chandigarh	143	92	22	216	138	39	150	64	43	158	148	69	141	90	44	138	124	57
31.	Dadra and Nagar Haveli	28	26	0	64	64	0	20	18	3	20	34	4	30	17	6	46	31	8
32.	Daman and Diu	1	0	0	0	0	0	1	2	0	1	1	0	0	0	0	0	0	0
33.	Delhi UT	3938	2784	482	3115	4237	856	4251	2569	623	2753	3339	800	4518	2428	586	3040	2852	997
34.	Lakshadweep	4	1	1	2	1	1	1	3	0	2	0	1	1	0	1	1	0	
35.	Puducherry	129	113	17	191	194	27	106	119	19	152	176	47	115	109	21	205	203	48
	Total UT	4337	3082	522	3724	4780	923	4633	2844	690	3249	3825	922	4904	2724	657	3612	3365	1110
	Total All India	195856	155456	29910	323510	301084	60774	203804	162294	27977	335336	306114	56666	213585	172233	30270	345339	320327	62226

Source: Crime in India

Note: Information of disposal by police and courts includes the information on pending cases from previous year also.

*Total Crimes against women includes heads: Rape, Kidnapping & Abduction of Women and Girls, Dowry Deaths, Molestation, Sexual Harassment, Cruelty by Husband and Relative, Impersonation of Girls, Immoral Traffic (Prevention Act), Dowry Prohibition Act, Indecent Representation of Women Act & Sati Prevention Act.

Statement II

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Infanticide during 2008-2010

Sl.No.	State	2008						2009						2010					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	0	0	0	0	0	0	9	4	0	5	4	0	6	8	1	6	7	2
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
4.	Bihar	1	1	0	2	2	0	0	0	0	0	0	0	2	2	0	2	2	0
5.	Chhattisgarh	7	7	1	6	6	2	3	2	2	2	2	2	1	0	2	0	0	1
6.	Goa	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	1	0	0
7.	Gujarat	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
8.	Haryana	4	6	0	5	5	0	0	0				0	7	0	1	0	0	1
9.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0		0		0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0	2	1	0	1	1	0	0	0	0	0	0	0
11.	Jharkhand	1	0	0	0	0	0	0	1	0	0	0	0	3	2	0	2	2	0
12.	Karnataka	13	3	0	3	3	0	4	0	0	0	0	0	2	2	0	1	1	0
13.	Kerala	0	1	0	0	3	0	0	0	0	0	0	0	1	1	0	1	1	0
14.	Madhya Pradesh	22	2	3	1	1	3	12	3	0	9	9	0	20	2	4	8	8	6

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
3.	Assam	1	2	1	3	2	1	4	1	0	3	1	0	10	8	2	6	4	2
4.	Bihar	115	103	1	239	205	1	126	109	4	263	235	9	200	122	12	323	257	12
5.	Chhattisgarh	45	39	9	47	47	9	44	35	13	53	53	14	51	42	11	68	68	9
6.	Goa	3	3	2	4	4	7	3	0	0	8	0	0	1	3	0	3	11	0
7.	Gujarat	59	40	3	49	54	3	66	37	5	47	46	5	66	44	3	73	64	4
8.	Haryana	21	22	8	40	45	12	19	14	5	18	25	10	22	16	7	18	18	9
9.	Himachal Pradesh	8	5	2	6	6	2	9	7	4	8	3	7	5	5	1	8	8	1
10.	Jammu and Kashmir	0	0	0	0	0	0	1	0	0	0	0	0	1	1	0	1	1	0
11.	Jharkhand	3	0	0	2	0	0	10	6	1	2	1	4	1	1	0	2	2	0
12.	Karnataka	71	51	5	59	57	2	56	54	3	56	60	1	43	38	4	46	43	4
13.	Kerala	37	36	4	45	59	5	44	33	9	39	39	11	41	48	8	44	57	8
14.	Madhya Pradesh	85	78	51	151	150	133	115	102	49	167	166	71	124	107	51	176	171	73
15.	Maharashtra	175	146	9	192	215	9	181	121	12	187	161	22	211	149	11	251	227	12
16.	Manipur	6	0	0	0	0	0	8	0	0	0	0	0	2	0	0	0	0	0
17.	Meghalaya	0	5	0	5	5	0	6	4	0	2	0	0	2	1	1	2	1	1
18.	Mizoram	0	1	1	0	1	1	0	0	0	0	0	0	1	1	0	1	1	0
19.	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20.	Odisha	13	18	1	18	20	1	8	10	1	13	13	1	9	9	3	15	15	3
21.	Punjab	32	22	11	41	38	23	71	46	16	98	66	21	37	42	17	53	64	20
22.	Rajasthan	93	64	14	84	80	16	95	77	20	92	93	19	75	37	11	48	47	26
23.	Sikkim	0	0	0	0	0	0	3	2	1	1	1	1	3	4	0	13	14	0
24.	Tamil Nadu	71	52	24	78	72	39	74	79	16	84	93	19	73	56	36	90	73	46
25.	Tripura	12	6	1	13	6	1	12	5	0	18	14	0	2	5	4	2	4	5
26.	Uttar Pradesh	316	221	211	553	444	457	363	288	217	619	538	424	315	257	239	590	510	436
27.	Uttarakhand	3	5	4	4	10	14	5	4	4	7	7	17	3	4	4	3	3	5
28.	West Bengal	18	8	1	22	12	1	20	10	1	16	10	2	16	7	1	32	9	1
	Total State	1251	992	374	1753	1631	747	1411	1113	398	1879	1705	688	1377	1059	442	1934	1754	693
29.	Andaman and Nicobar Islands	2	2	0	8	8	0	1	1	0	1	1	0	1	0	0	2	0	0
30.	Chandigarh	0	0	0	0	0	0	1	1	1	1	1	3	1	0	0	0	0	0
31.	Dadra and Nagar Haveli	1	1	1	0	1	1	1	0	0	1	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	1	0	0	1	0	0	0	0	0	0	0	0	0	1	0	0	2

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
33.	Delhi UT	41	40	3	60	60	6	73	66	10	60	66	17	29	16	12	45	4	28
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	1	0	0	1	0	0	1	3	0	1	4	0	0	0	0	0	0	0
	Total UT	45	44	4	69	70	7	77	71	11	64	72	20	31	16	13	47	48	30
	Total All India	1296	1036	378	1822	1701	754	1488	1184	409	1943	1777	708	1408	1075	455	1981	1802	723

Source: Crime in India

Note: Information of disposal by police and courts includes the information on pending cases from previous year also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Rape of Children during 2008-2010

Sl.No.	State	2008						2009						2010					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	412	396	33	484	485	48	416	344	25	492	426	36	446	453	25	559	564	30
2.	Arunachal Pradesh	11	7	0	9	7	0	16	16	0	15	6	0	12	15	0	14	13	0
3.	Assam	27	11	1	14	19	1	10	7	1	11	17	1	39	19	1	24	13	4
4.	Bihar	91	92	5	96	109	5	63	67	3	66	75	8	114	75	5	112	98	2
5.	Chhattisgarh	411	401	71	436	434	87	394	396	96	431	426	87	382	361	103	426	430	89
6.	Goa	18	15	5	33	15	5	30	18	6	38	33	6	23	33	2	35	51	2
7.	Gujarat	99	90	8	141	144	25	91	88	4	118	114		102	100	5	137	141	6
8.	Haryana	70	72	23	110	109	30	116	107	32	115	116	57	107	93	24	121	117	27
9.	Himachal Pradesh	68	47	11	65	51	13	83	80	11	90	83	12	72	76	8	107	115	11
10.	Jammu and Kashmir	5	3	2	3	3	2	4	6	0	6	6	0	8	5	0	5	5	0
11.	Jharkhand	8	11	1	11	15	1	8	8	3	23	11	14	0	4	0	0	15	0
12.	Karnataka	97	87	10	127	104	8	104	105	7	135	141	5	108	98	14	104	112	9
13.	Kerala	215	168	12	259	242	14	235	243	16	315	305	19	208	276	18	240	323	18
14.	Madhya Pradesh	892	877	209	1109	1104	254	1071	1040	223	1331	1324	304	1182	1168	228	1410	1390	291
15.	Maharashtra	690	624	35	905	826	37	612	617	44	797	819	49	747	614	40	936	873	55
16.	Manipur	22	0	0	1	0	0	12	1	0	6	0	0	11	1	0	6	1	0
17.	Meghalaya	34	24	0	32	28	0	60	22	0	48	25	0	91	36	2	64	47	1
18.	Mizoram	18	18	0	18	18	0	11	9	0	11	9	0	42	39	20	42	39	30
19.	Nagaland	0	0	0	3	0	0	0	0	0	0	0	0	3	2	1	3	2	1

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
20.	Odisha	65	57	18	68	62	18	87	78	3	88	90	3	74	80	7	91	92	7
21.	Punjab	106	90	35	130	105	39	210	135	47	259	207	56	144	124	47	184	167	59
22.	Rajasthan	420	324	47	362	361	46	371	279	60	318	316	44	369	219	46	277	282	63
23.	Sikkim	12	7	3	12	7	3	14	18	2	14	20	2	14	39	0	11	39	0
24.	Tamil Nadu	187	134	49	176	149	44	182	182	10	199	193	16	203	177	30	208	188	31
25.	Tirpua	104	83	10	97	72	5	83	51	11	52	38	1	107	95	12	93	96	10
26.	Uttar Pradesh	900	681	272	1179	934	386	625	506	242	817	724	369	451	390	266	678	598	404
27.	Uttarakhand	9	10	6	12	15	11	7	6	5	5	7	17	10	10	8	11	11	30
28.	West Bengal	129	70	2	129	73	5	109	44	3	68	61	6	73	57	4	94	69	5
	Total State	5120	4399	868	6021	5491	1087	5024	4473	854	5868	5602	117	5142	4659	916	5992	5891	1185
29.	Andaman and Nicobar Islands	8	2	0	10	2	0	12	10	1	28	21	1	15	8	0	23	8	0
30.	Chandigarh	10	5	4	12	13	5	21	8	5	20	9	7	16	21	6	27	26	8
31.	Dadra and Nagar Haveli	3	3	0	4	3	0	2	3	1	3	4	1	3	3	2	1	1	2
32.	Daman and Diu	0	0	0	0	0	0	1	1	0	1	1	0	1	1	0	1	1	0
33.	Delhi UT	301	292	72	312	359	84	307	263	80	387	385	104	304	277	92	349	419	172
34.	Lakshadeep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	4	2	1	4	2	1	1	5	3	1	4	6	3	2	1	5	2	1
	Total UT	326	304	77	342	379	90	344	290	90	440	424	117	342	312	101	406	457	183
	Total All India	5446	4703	945	6363	5870	1177	5368	4763	944	6308	6026	1236	5484	4971	1017	6398	6348	1368

Source: Crime in India

Note: Information of disposal by price and courts includes the information on pending cases from previous year also.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Kidnapping & Abduction of Children during 2008-2010

Sl.No.	State	2008						2009						2010					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	433	380	11	563	619	35	632	467	22	638	552	55	581	480	35	589	645	47
2.	Arunachal Pradesh	13	11	0	11	11	0	17	13	0	12	13	0	5	8	0	11	4	0
3.	Assam	7	13	1	9	16	2	5	6	0	7	6	0	17	2	0	11	4	0
4.	Bihar	46	328	15	931	694	17	722	364	7	988	740	17	1359	631	11	1839	1260	25
5.	Chhattisgarh	96	94	16	105	104	10	121	103	26	102	106	16	186	160	17	200	196	22

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
6.	Goa	24	8	0	28	9	0	21	14	2	24	27	2	14	10	1	12	18	2
7.	Gujarat	521	421	14	606	618	18	503	377	8	528	549	11	565	414	9	607	554	16
8.	Haryana	104	82	17	89	92	22	149	77	15	121	114	29	123	90	23	116	120	31
9.	Himachal Pradesh	78	39	4	69	59	6	72	51	8	67	53	5	86	38	1	72	71	5
10.	Jammu and Kashmir	3	4	0	4	4	0	10	1	0	1	1	0	5	2	1	3	3	1
11.	Jharkhand	18	11	1	36	25	1	8	3	3	10	9	3	6	6	0	1	13	0
12.	Karnataka	99	41	1	69	61	1	67	63	0	92	80	0	125	70	4	167	155	6
13.	Kerala	87	72	2	93	111	2	83	64	4	105	82	4	111	100	4	109	136	5
14.	Madhya Pradesh	264	246	53	357	351	82	427	329	49	547	542	74	440	364	80	527	505	101
15.	Maharashtra	598	476	13	699	627	17	534	479	17	626	624	19	749	470	7	844	702	11
16.	Manipur	61	0	0	5	0	0	52	0	0	34	0	0	60	0	0	33	0	0
17.	Meghalaya	21	7	0	12	11	0	9	5	0	4	7	0	16	11	0	10	7	0
18.	Mizoram	2	2	0	1	1	0	1	1	1	2	2	1	0	0	1	0	0	1
19.	Nagaland	3	1	0	3	1	0	0	1	0	0	1	0	7	5	4	7	5	4
20.	Odisha	8	11	0	24	29	0	30	17	0	36	31	0	51	35	1	39	40	1
21.	Punjab	184	95	11	160	143	12	355	143	21	451	211	31	373	176	31	424	303	55
22.	Rajasthan	504	226	29	251	247	35	761	349	43	465	468	57	706	254	40	382	370	81
23.	Sikkim	3	1	1	1	1	1	6	3	3	4	3	3	5	10	0	8	10	0
24.	Tamil Nadu	275	181	19	216	231	19	300	190	7	325	255	12	459	216	15	343	290	22
25.	Tirpura	23	17	2	25	24	2	2	13	0	1	4	0	22	11	1	37	28	1
26.	Uttar Pradesh	2224	1308	532	3043	2061	928	1535	1046	531	2370	1913	933	1225	898	649	1937	1570	1093
27.	Uttarakhand	24	21	9	39	47	11	10	8	6	11	16	13	9	9	4	18	18	6
28.	West Bengal	196	136	2	154	165	5	199	105	3	167	131	1	332	221	8	377	231	8
	Total State	6369	4232	753	7603	6362	1226	6641	4292	776	7741	6540	1286	7637	4691	947	8718	7260	1544
29.	Andaman and Nicobar Islands	12	5	0	9	9	0	10	2	0	5	2	0	9	7	0	13	7	0
30.	Chandigarh	36	13	7	39	15	8	27	15	7	15	18	9	23	20	5	17	18	5
31.	Dadra and Nagar Haveli	11	7	0	17	9	0	8	8	2	11	17	3	10	4	0	11	7	0
32.	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	1208	335	46	388	353	68	2248	381	65	326	385	35	2982	342	62	318	359	77
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	14	4	0	10	5	0	11	12	0	14	13	0	8	9	1	8	12	1
	Total UT	1281	364	53	463	391	76	2304	418	74	371	435	47	033	382	68	367	403	83
	Total All India	7650	4596	806	8066	6753	1302	8945	4710	850	8112	6975	1333	10670	5073	1015	9085	7663	1627

Source: Crime in India

Note: Information of disposal by price and courts includes the information on pending cases from previous year also.

*Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR),
Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Total Crimes
Committed against Children* during 2008-2010*

Sl.No.	State	2008						2009						2010					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	1321	1137	127	1661	1726	178	1719	1267	121	2065	1789	195	1823	1599	155	2046	2154	205
2.	Arunachal Pradesh	24	18	0	20	18	0	33	29	0	27	29	0	20	26	0	21	20	0
3.	Assam	183	93	18	112	109	15	44	77	12	48	70	7	197	82	7	132	51	9
4.	Bihar	766	561	26	1363	1086	36	1016	598	18	1468	1170	45	1843	900	35	2414	1718	48
5.	Chhattisgarh	1167	1099	278	1271	1266	305	1319	1273	251	1497	1498	283	1463	1378	332	1668	1648	303
6.	Goa	80	53	11	104	61	18	92	63	15	123	111	15	79	80	9	80	119	11
7.	Gujarat	1074	788	60	1197	1210	141	968	677	42	980	995	138	1006	691	26	1058	994	51
8.	Haryana	269	227	58	328	334	81	353	235	70	317	318	122	303	228	67	274	274	90
9.	Himachal Pradesh	205	130	23	189	165	29	221	182	31	232	202	37	246	175	10	269	269	17
10.	Jammu and Kashmir	10	10	5	10	10	5	18	8	2	8	8	2	17	12	1	17	17	1
11.	Jharkhand	71	57	5	141	98	5	61	51	20	149	108	47	54	53	3	44	74	3
12.	Karnataka	388	235	18	324	285	13	308	260	10	315	315	6	409	275	23	389	358	20
13.	Kerala	549	441	29	666	725	33	587	513	44	698	658	51	596	689	54	698	838	57
14.	Madhya Pradesh	4259	4035	1073	5574	1866	4646	4315	1100	5838	5813	1477	4912	4632	1384	5846	5788	1803	
15.	Maharashtra	2709	2033	89	3082	2937	110	2894	2280	119	3086	2950	162	3264	2390	92	3759	3456	130
16.	Manipur	89	0	0	6	0	0	72	1	0	40	0	0	73	1	0	39	1	0
17.	Meghalaya	62	40	0	53	48	0	83	40	0	66	42	0	110	51	3	77	56	2
18.	Mizoram	22	23	1	21	22	1	14	12	2	15	13	1	50	46	2250	46	32	
19.	Nagaland	3	1	0	6	1	0	0	1	0	0	1	0	10	7	5	10	7	5
20.	Odisha	141	134	20	199	200	20	194	164	4	200	197	4	194	174	12	218	220	14
21.	Punjab	389	243	67	385	328	88	729	368	102	891	547	132	627	376	112	700	580	158
22.	Rajasthan	1223	643	91	732	723	98	1407	719	125	899	901	122	1318	542	103	749	741	173
23.	Sikkim	24	19	5	14	26	6	40	29	8	33	31	8	29	56	0	34	66	0
24.	Tamil Nadu	666	439	115	566	537	136	634	51	58	659	55	64	810	512	116	703	613	129
25.	Tirpura	163	117	21	160	116	11	163	106	18	100	68	8	227	172	21	216	191	20
26.	Uttar Pradesh	4078	2585	1325	5760	4113	2339	3085	2224	1278	4736	3876	2216	2332	1808	1456	3662	3090	2490
27.	Uttarakhand	38	39	32	58	76	62	33	25	21	36	43	57	31	32	26	45	45	58
28.	West Bengal	513	322	13	453	389	22	484	225	10	375	277	14	880	49	44	1009	542	51
	Total State	20486	15522	3510	24498	22183	5618	21216	16243	3481	24901	22625	5213	22923	17486	4118	26227	23976	5881

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
29.	Andaman and Nicobar Islands	47	30	0	52	40	0	41	29	6	63	49	7	51	38	0	61	38	0
30.	Chandigarh	66	20	13	59	29	17	71	36	19	64	44	27	59	60	13	66	73	15
31.	Dadra and Nagar Haveli	17	13	1	25	17	1	11	11	3	15	21	4	13	7	2	2	8	2
32.	Daman and Diu	4	2	0	10	5	0	2	1	0	1	1	0	2	2	1	4	4	2
33.	Delhi UT	1854	899	206	1097	1012	320	2839	905	203	985	1178	212	3630	815	198	1020	1163	308
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	26	12	2	25	13	2	21	26	3	20	29	6	16	12	2	22	23	2
	Total UT	2014	976	222	1268	1116	340	2985	1008	234	1148	1322	256	3771	934	216	1185	1309	329
	Total All India	22500	16498	3732	25766	23299	5958	24201	17251	3715	26049	23947	5469	26694	18420	4334	27412	25285	6210

*Total Crimes against children include crime heads: Infanticide, Murder, Rape, Kidnapping and Abduction, Abetment of Suicide, Exposure and Abandonment of Children, Procurement of Minor Girls, Buying of Girls for Prostitution, Selling of Girls for Prostitution and Other Crimes Committed Against Children
Source: Crime in India

Note: Information of disposal by price and courts includes the information on pending cases from previous year also.

Misleading Advertisements

*5. SHRI BHOOPENDRA SINGH:
 SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number and details of complaints received by the Government regarding misleading advertisements making exaggerated claims about the products during each of the last three years and the current year alongwith the action taken thereon, State-wise;

(b) whether the Government proposes to set up a body equipped with penal powers to deal with misleading advertisements in the print and the electronic media;

(c) if so, the details thereof;

(d) whether an inter-ministerial consultation has been held in order to prepare a draft of a regulatory mechanism in this regard; and

(e) if so, the details thereof and the time by which the said regulatory body is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) There are a number of legislations that have provisions to deal with

misleading claims and advertisements made by companies regarding their products which include, *inter alia*.

- (i) The Drugs and Cosmetics Act, 1940 (Ministry of Health)
- (ii) The Drugs and Magic Remedies (Objectionable Advertisements) Act, 1955 (Ministry of Health)
- (iii) Food Safety and Standards Act, 2006 (Ministry of Health)
- (iv) The Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (Ministry of Health)
- (v) Consumer Protection Act, 1986 (Administered by Department of Consumer Affairs)
- (vi) Over and above, the Advertisements aired on private satellite TV channels are regulated under the Advertising Code prescribed in rules framed under Cable Television Network (Regulation) Acts 1995. The misleading Advertisements in print media, which are violative of 'Norms of Journalistic Conducts' are being adjudicated by the Press council of India under Section 14 of the Press council Act 1978 . The Food Safety and Standards Authority also provides for penal action against misleading advertisement pertaining to food products

Since a number of Ministries/Departments are administering the above legislations, number and details of complaints regarding misleading advertisements making exaggerated claims about the products, state-wise, are not centrally available.

(b) No, Madam.

(c) Does not arise in view of (b) above.

(d) and (e) The Department of Consumer Affairs is seized of the issue of misleading advertisements and its ill-effects on the consumers. A meeting of officials of various ministries dealing with the subject, eminent journalist, NGOs and Consumer Activist was held on 4th August, 2011 meeting deliberated on various ways and means to tackle the issue.

Fake Passports

*6. SHRI PRALHAD JOSHI:
SHRI A.T. NANA PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether passengers with forged/fake passports/documents have been apprehended at various Airports/ports during the last three years and the current year;

(b) if so, the extent of increase in such incidents reported during the above period;

(c) whether inquiries have been conducted in this regard;

(d) if so, the outcome thereof; and

(e) the remedial steps taken/proposed to be taken by the Government to check cases of forged/fake passports in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) As per information available, the number of cases of forgery in visas and passports detected at the seven major International Airports namely, Delhi, Kolkata, Chennai, Hyderabad, Bangalore, Mumbai and Amritsar during the last three years is given in the table below:

Sl.No.	Year	Number of cases reported
1.	2008	1246
2.	2009	1292
3.	2010	1419

Prompt action is taken for conducting enquiry as and when such cases of forgery/fake visas or passports are detected. After the enquiry, criminal cases are registered against the accused. Accused persons involved in preparing such forged/fake documents are apprehended by the local police authorities and appropriate action is taken against them as per law.

A number of steps have also been taken by the government to check travel by persons on forged/fake documents. These steps include:

- (i) Use of magnifying glasses and Ultra Violet lamps at all International Airports for scrutinizing the features of the travel documents.
- (ii) Issuance of machine-readable passports and visas with improved security features;
- (iii) Installation of Passport Reading Machines (PRMs) at major ICPs for detection of sophisticated forgeries in the travel documents;
- (iv) Installation of Questionable Document Examiner (QDX) machines at major ICPs for verifying the genuineness of the passports;
- (v) Installation of Immigration Control System (ICS) software which verifies the passport details of passengers to prevent Impersonation;
- (vi) Special training to Immigration Officers at airports on a regular basis to detect forged/fake travel documents.

[Translation]

Production of Foodgrains and Oilseeds

*7. SHRI ARJUN ROY:
SHRI S.R. JEYADURAI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the production of foodgrains and oilseeds in the country is reported to be lower than the target fixed for the current year;

(b) if so, the details of production and productivity of the said crops during each of the last three years and the current year, State-wise and crop-wise;

(c) the value and quantum of the said items exported during the above period;

(d) the measures taken to stabilise the prices of foodgrains and oil seeds in the country; and

(e) the steps taken to achieve the targeted/higher production of the said crops in the country?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) As per the 1st Advance Estimates for 2011-12 (Kharif only), the estimated production of foodgrains and oilseeds in the country against the targets fixed for them for the current year is given below:

Item	Production Target 2011-12 (Kharif) Million tonnes	Estimates Production 2011-12 (Kharif) Million tonnes
Foodgrains	126.24	123.95
Oilseeds	22.10	20.88

(b) State-wise and crop wise details of production and productivity of major crops during the last three years and the current year *i.e.* 2011-12 (Kharif) are given in the enclosed Statements-I to IX.

(c) Details of export of foodgrains and oilseeds for the last three years are given as under:

Item Description	2008-09		2009-10		2010-11	
	Quantity (Tonnes)	Value (Rs. Crores)	Quantity (Tonnes)	Value (Rs. Crores)	Quantity (Tonnes)	Value (Rs. Crores)
Pulses	136275	540.22	99915	407.35	204848	848.86
Rice-Basmati	1556409	9477.03	2016869	10889.60	2183507	10578.68
Rice (Other than basmati)	931885	1687.37	139544	365.30	99286	222.21
Wheat	1119	1.46	30	0.05	349	0.60
Other Cereals	3999650	3920.58	2892415	2973.19	3189811	3604.44
Oilseeds	608274	3029.00	611764	3083.62	811861	4433.49

(d) The Government has taken a number of fiscal and administrative measures to stabilize prices of essential commodities in the country such as reduction in import duties of various commodities, allowing duty free imports & removal of levy obligations of raw/refined sugar, ban on export of edible oils (except coconut oil and forest based oil) and pulses (except kabuli channa and organic pulses upto a maximum of 10,000 tonnes per annum) and extending stock limit orders in case of pulses, oilseeds upto 30th September 2012 and sugar upto 30th November 2011, allocation of additional foodgrains for BPL families etc. from time to time.

(e) In order to increase the production of foodgrains and oilseeds in the country, various Crop Development Schemes and Programmes, namely; National Food Security Mission (NFSM), Integrated Scheme of Oilseeds,

Pulses, Oil Palm and Maize (ISOPOM), Integrated Cereals Development Programme for Rice/Wheat/Coarse Cereals under Macro Management of Agriculture and Rashtriya Krishi Vikas Yojana (RKVY) are being implemented by the Ministry of Agriculture through State Governments. In addition to above schemes, during 2010-11, two new programmes for bringing Green Revolution to Eastern India and Integrated Development of 60000 Pulses and Oilseeds Villages in rainfed areas were initiated under RKVY. National Food Security Mission has been strengthened from 1.4.2010 with the merger of pulses component of ISOPOM and inclusion of two new potential States namely; Assam and Jharkhand for pulses production. A new programme "Accelerated Pulses Production Programme (A3P)" in the form of block demonstrations has also been started to cover 1000 units of 1000 hectares each of five pulses crops in 16 pulse growing States of the country.

Statement I*State-wise estimates of Production and Productivity of Rice*

State/UT	Production ('000 Tonnes)				Productivity (Kg./Hectare)			
	2008-09	2009-10	2010-11*	2011-12\$	2008-09	2009-10	2010-11*	2011-12\$
1	2	3	4	5	6	7	8	9
Andhra Pradesh	14241.0	10538.0	14385.0	7700.0	3246	3062	3028	2800
Arunachal Pradesh	163.9	2158	#	#	1293	1777	#	#
Assam	4008.5	4335.8	4752.0	4344.4	1614	1737	2154	2032
Bihar	5590.3	3599.3	3320.2	5114.0	1599	1120	1090	1563
Chhattisgarh	43918	4110.4	6159.0	6160.3	1176	1120	1663	1663
Goa	123.3	100.6	#	#	2466	2136	#	#
Gujarat	1303.0	1292.0	1523.0	1436.0	1744	1903	2001	2000
Haryana	3298.0	3625.0	3472.0	3422.0	2726	3008	2789	2840
Himachal Pradesh	118.3	105.9	131.2	106.3	1523	1381	1702	1378
Jammu and Kashmir	563.1	497.4	507.7	504.4	2186	1914	1942	1935
Jharkhand	3420.2	1538.4	1136.9	3191.6	2031	1546	1556	1949
Karnataka	3802.0	3691.0	4047.0	2551.0	2511	2482	2716	2489
Kerala	590.3	598.3	542.9	327.2	2519	2557	2547	2424
Madhya Pradesh	1559.7	1260.6	1772.1	1771.5	927	872	1106	1106
Maharashtra	2284.0	2183.0	2669.0	2617.0	1501	1485	1757	179Q
Manipur	397.0	319.9	#	#	2357	1889	#	#
Meghalaya	203.9	206.7	#	#	1886	1911	#	#
Mizoram	46.0	44.4	#	#	885	940	#	#
Nagaland	345.1	240.3	#	#	1994	1426	#	#
Odisha	6812.7	6917.5	6858.2	5284.4	1529	1585	1621	1511
Punjab	11000.0	11236.0	10837.0	10863.0	4022	4010	3828	3950
Rajasthan	241.1	228.3	265.6	225.0	1607	1515	2025	2025
Sikkim	21.7	24.3	#	#	1476	1869	#	#
Tamil Nadu	5182.7	5665.2	6139.4	6034.1	2683	3070	3078	3207
Tripura	627.1	640.0	#	#	2586	2607	#	#
Uttar Pradesh	13097.0	10807.1	12014.1	12672.0	2171	2084	2119	2181
Uttarakhand	582.0	608.0	545.0	570.0	1966	2068	1879	2065

1	2	3	4	5	6	7	8	9
West Bengal	15037.2	14340.7	12332.7	10522.5	2533	2547	2608	2450
Andaman and Nicobar Islands	22.1	24.9	#	#	2797	3059	#	#
Dadra and Nagar Haveli	23.4	13.5	#	#	1721	1076	#	#
Delhi	31.4	29.0	#	#	4243	4252	#	#
Daman and Diu	3.8	3.3	#	#	2111	1650	#	#
Puducherry	50.8	52.4	#	#	2442	2504	#	#
Others	NA	NA	1915.2	1685.6	NA	NA	1973	1865
All India	99182.4	89093.0	95325.1	87102.3	2178	2125	2240	2207

*As per 4th Advance Estimates released on 19.07.2011.

\$As per 1st Advance Estimates released on 14.09.2011 (Kharif only).

#Included in others, NA: Not Applicable

Statement II

State-wise estimates of Production and Productivity of Wheat

State/UT	Production ('000 Tonnes)			Productivity (Kg./Hectare)		
	2008-09	2009-10	2010-11*	2008-09	2009-10	2010-11*
1	2	3	4	5	6	7
Andhra Pradesh	16.0	10.0	10.0	1143	1000	1000
Arunachal Pradesh	5.2	4.8	#	1576	1505	#
Assam	54.6	63.5	64.0	1090	1087	1164
Bihar	4410.0	4570.8	4670.0	2043	2084	2084
Chhattisgarh	92.5	121.9	126.8	1040	1086	1144
Gujarat	2593.0	2352.0	3854.1	2377	2679	2990
Haryana	108082	10500.0	11040.9	4390	4213	4390
Himachal Pradesh	547.3	327.1	670.0	1520	928	1877
Jammu and Kashmir	483.6	289.9	289.9	1735	1003	1003
Jharkhand	153.9	173.2	151.4	1541	1738	1498
Karnataka	247.0	251.0	245.0	918	887	965
Madhya Pradesh	6521.9	8410.0	7627.1	1723	1967	1757
Maharashtra	1516.0	1740.0	2292.0	1483	1610	1730
Meghalaya	0.7	0.7	#	1750	1773	#

1	2	3	4	5	6	7
Nagaland	2.1	2.4	#	1500	1200	#
Odisha	74	5.8	4.7	1396	1450	1466
Punjab	15733.0	15169.0	15828.6	4462	4307	4507
Rajasthan	7287.0	7500.9	7214.5	3175	3133	2910
Sikkim	7,8	5.9	#	1345	1135	#
Tripura	1.2	1.3	#	2000	1984	#
Uttar Pradesh	28554.0	27518.0	30001.0	3002	2846	3113
Uttarakhand	797.0	845.0	887.0	2003	2139	2340
West Bengal	764.5	846.7	842.0	2490	2680	2658
Dadra and Nagar Haveli	1.1	1.0	#	1833	1500	#
Delhi	74.4	92.7	#	4351	4352	#
Others	NA	NA	108.8	NA	NA	3258
All India	80679.4	80803.6	85927.8	2907	2839	2938

*As per 4th Advance Estimates released on 19.07.2011.

#Included in others, NA: Not Applicable

Note: Being a Rabi Crop, estimates of wheat for 2011-12 will be available only after releasing of 2nd advance estimates.

Statement III

State/UT	Production ('000 Tonnes)				Productivity (Kg./Hectare)			
	2008-09	2009-10	2010-11*	2011-12\$	2008-09	2009-10	2010-11*	2011-12\$
1	2	3	4	5	6	7	8	9
Andhra Pradesh	4716.0	3318.0	4348.8	1744.0	3713	2586	3828	2729
Arunachal Pradesh	77.7	78.6	#	#	1192	1209	#	#
Assam	15.4	17.2	17.0	16.0	675	659	680	640
Bihar	1751.3	1508.1	1338.2	549.8	2577	2277	2137	1871
Chhattisgarh	184.4	181.8	205.4	199.8	657	669	1346	1336
Goa	0.8	0.8	#	#	2667	2667	#	#
Gujarat	1976.0	1600.0	1755.2	1390.9	1371	1140	1297	1383
Haryana	1329.4	1132.0	1369.0	959.0	1760	1592	1755	1549
Himachal Pradesh	712.1	563.5	713.5	700.7	2166	1736	2184	2300
Jammu and Kashmir	660.4	513.3	550.7	522.5	1819	1438	1576	1552

1	2	3	4	5	6	7	8	9
Jharkhand	333.9	216.9	268.2	384.4	1266	1043	1185	1425
Karnataka	6254.0	5895.0	7501.0	6107.7	1742	1591	2063	2533
Kerala	1.7	2.2	0.7	0.3	531	751	745	877
Madhya Pradesh	2149.9	2041.2	2166.3	2073.8	1140	1136	1234	1252
Maharashtra	5971.6	6293.3	6959.0	4057.3	1031	1017	1209	1458
Manipur	11.7	11.7	#	#	2674	2436	#	#
Meghalaya	27.8	28.2	#	#	1426	1441	#	#
Mizoram	9.3	11.5	#	#	969	1353	#	#
Nagaland	127.3	76.8	#	#	1666	985	#	#
Odisha	191.7	230.4	364.0	280.1	1180	1357	1722	1418
Punjab	575.1	527.1	540.0	501.0	3284	3315	3624	3432
Rajasthan	7325.7	3907.2	7995.5	6377.2	1031	541	1038	969
Sikkim	66.2	74.2	#	#	1424	1579	#	#
Tamil Nadu	1755.1	1642.0	1878.2	1024.7	2424	2516	2365	2314
Tripura	2.0	2.0	#	#	952	1006	#	#
Uttar Pradesh	3080.2	2968.8	3216.6	2825.4	1550	1541	1562	1520
Uttarakhand	347.0	297.0	334.0	344.0	1280	1160	1305	1410
West Bengal	365.4	404.0	407.9	127.6	3319	3531	3720	2048
Andaman and Nicobar Islands	0.6	0.4	#	#	3000	2000	#	#
Dadra and Nagar Haveli	2.7	1.9	#	#	1227	935	#	#
Delhi	11.7	3.3	#	#	1114	994	#	#
Daman and Diu	3.8	0.5	#	#	2000	1667	#	#
Puducherry	0.2	0.2	#	#	2000	1972	#	#
Others	NA	NA	290.1	238.2	NA	NA	1255	1338
All India	40037.9	33549.2	42219.2	30424.4	1459	1212	1528	1504

*As per 4th Advance Estimates released on 19.07.2011.

\$As per 1st Advance Estimates released on 14.09.2011 (Kharifonly).

#Included in others, NA: Not Applicable

Statement IV*State-wise estimates of Production and Productivity of Total Pulses*

State/UT	Production ('000 Tonnes)				Productivity (Kg./Hectare)			
	2008-09	2009-10	2010-11*	2011-12\$	2008-09	2009-10	2010-11*	2011-12\$
1	2	3	4	5	6	7	8	9
Andhra Pradesh	1448.0	1429.0	14390	300.0	818	740	676	421
Arunachal Pradesh	9.0	9.7	#	#	1059	1090	#	#
Assam	64.5	64.6	63.0	5.0	567	560	543	714
Bihar	469.1	472.4	555.6	91.4	801	836	918	1130
Chhattisgarh	498.6	488.7	535.6	96.9	580	604	626	452
Goa	10.2	8.5	#	#	1030	1076	#	#
Gujarat	609.0	517.0	720.0	470.0	777	705	845	822
Haryana	178.1	100.0	159.0	39.0	980	758	898	780
Himachal Pradesh	23.5	20.7	16.5	10.6	758	681	550	503
Jammu and Kashmir	14.2	13.6	23.2	15.4	464	456	515	562
Jharkhand	280.7	223.7	267.1	179.8	724	709	656	746
Karnataka	972.0	1118.0	1497.0	640.1	466	451	555	474
Kerala	6.3	10.3	5.1	1.6	818	991	1354	938
Madhya Pradesh	3683.1	4304.6	3391.4	450.6	808	871	655	399
Maharashtra	1656.0	2370.0	3146.0	1597.8	537	702	773	796
Manipur	6.5	7.2	#	#	504	497	#	#
Meghalaya	3.9	3.5	#	#	867	872	#	#
Mizoram	3.6	6.5	#	#	900	1667	#	#
Nagaland	39.7	34.7	#	#	1203	1036	#	#
Odisha	387.3	399.4	414.1	237.4	481	461	486	475
Punjab	21.7	18.0	18.4	17.1	906	896	902	895
Rajasthan	1826.4	713.7	3216.4	1429.5	497	204	683	542
Sikkim	11.8	12.9	#	#	937	977	#	#
Tamil Nadu	164.5	204.2	296.0	68.5	307	382	407	359
Tripura	4.4	4.5	#	#	721	703	#	#
Uttar Pradesh	1998.1	1901.4	2012.0	664.1	899	748	829	719
Uttarakhand	39.0	46.0	52.0	39.0	609	719	825	907

1	2	3	4	5	6	7	8	9
West Bengal	128.5	150.3	161.2	38.9	704	826	839	634
Andaman and Nicobar Islands	1.2	1.8	#	#	571	621	#	#
Dadra and Nagar Haveli	5.5	4.9	#	#	859	828	#	#
Delhi	0.7	0.8	#	#	2333	2000	#	#
Daman and Diu	1.1	1.1	#	#	846	846	#	#
Puducherry	0.5	0.3	#	#	200	155	#	#
Others	NA	NA	105.0	33.4	NA	NA	892	944
All India	14566.7	14661.9	18093.5	6426.0	659	630	689	593

*As per 4th Advance Estimates released on 19.07.2011.

\$As per 1st Advance Estimates released on 14.09.2011 (Kharif only).

#Included in others. NA: Not Applicable

Statement V

State-wise estimates of Production and Productivity of Total Foodgrains

State/UT	Production ('000 Tonnes)				Productivity (Kg./Hectare)			
	2008-09	2009-10	2010-11*	2011-12\$	2008-09	2009-10	2010-11*	2011-12\$
1	2	3	4	5	6	7	8	9
Andhra Pradesh	20421.0	15295.0	20182.8	9744.0	2744	2294	2514	2375
Arunachal Pradesh	255.8	308.9	#	#	1255	1555	#	#
Assam	4143.0	4481.1	4896.0	4365.4	1551	1662	1951	2012
Bihar	12220.7	10150.6	9884.0	5755.2	1766	1530	1516	1578
Chhattisgarh	5167.3	4902.8	7026.8	6457.0	1041	1008	1457	1587
Goa	134.3	109.9	#	#	2231	1987	#	#
Gujarat	6481.0	5761.0	7852.3	3296.9	1595	1560	1845	1436
Haryana	15613.7	15357.0	16040.9	4420.0	3388	3383	3401	2359
Himachal Pradesh	1401.2	1017.2	1531.1	817.7	1757	1297	1936	2029
Jammu and Kashmir	1721.3	1314.2	1371.5	1042.3	1851	1405	1452	1669
Jharkhand	4188.7	2152.2	1823.6	3755.8	1720	1330	1245	1748
Karnataka	11275.0	10955.0	13290.0	9298.9	1511	1377	1645	1943
Kerala	598.3	610.8	548.7	329.0	2440	2470	2519	2402
Madhya Pradesh	13914.6	16016.4	14957.0	4295.9	1168	1285	1161	980

1	2	3	4	5	6	7	8	9
Maharashtra	11427.6	12586.3	15066.0	8272.1	1001	1039	1189	1325
Manipur	415.0	338.9	#	#	2236	1796	#	#
Meghalaya	236.3	239.1	#	#	1783	1809	#	#
Mizoram	58.9	62.4	#	#	898	1047	#	#
Nagaland	514.2	354.2	#	#	1811	1256	#	#
Odisha	7399.1	7553.1	7641.0	5801.9	1363	1397	1442	1383
Punjab	27329.8	26950.1	27224.0	11381.1	4231	4144	4180	3904
Raiasthan	16680.2	12350.1	18691.9	8031.7	1263	931	1244	861
Sikkim	107.5	117.3	#	#	1351	1496	#	#
Tamil Nadu	7102.3	7511.4	8313.6	7127.3	2225	2477	2364	2834
Tripura	634.7	647.9	#	#	2525	2544	#	#
Uttar Pradesh	46729.3	43195.3	47243.7	161615	2365	2236	2387	1881
Uttarakhand	1765.0	1796.0	1818.0	953.0	1715	1780	1840	1693
West Bengal	16295.6	15741.6	13743.8	10689.0	2493	2522	2570	2419
Andaman and Nicobar Islands	23.9	27.1	#	#	2343	2420	#	#
Dadra and Nagar Haveli	32.7	21.3	#	#	1434	1008	#	#
Delhi	118.2	125.8	#	#	3348	3955	#	
Daman and Diu	8.7	4.9	#	#	1740	1361	#	#
Puducherry	51.5	52.9	#	#	2201	2299	#	#
Others	NA	NA	2419.1	1957.2	NA	NA	1788	1729
All India	234466.4	218107.7	241565.7	123952.7	1909	1798	1921	1757

*As per 4th Advance Estimates released on 19.07.2011.

\$As per 1st Advance Estimates released on 14.09.2011 (Kharif only).

#Included in others, NA: Not Applicable

Statement VI

Estimates of Production and Productivity of Groundnut

State/UT	Production ('000 Tonnes)				Productivity (Kg./Hectare)			
	2008-09	2009-10	2010-11*	2011-12\$	2008-09	2009-10	2010-11*	2011-12\$
1	2	3	4	5	6	7	8	9
Andhra Pradesh	1554.1	1006.0	1458.0	653.0	880	773	898	650
Arunachal Pradesh	0.5	0.4	#	#	#	#	#	#

1	2	3	4	5	6	7	8	9
Bihar	0.9	0.7	1.5	1.8	529	1750	886	1012
Chhattisgarh	38.0	39.1	42.4	42.4	1352	1353	1462	1462
Goa	8.2	8.1	#	#	2158	2778	#	#
Gujarat	2661.0	1757.0	2435.9	2694.0	1395	964	1349	1880
Haryana	1.5	2.0	2.0	3.4	750	1000	1000	850
Himachal Pradesh	0.1	0.1	0.1	0.1	1000	670	742	NA
Jharkhand	18.4	10.7	13.3	20.4	836	756	700	863
Karnataka	501.0	512.0	727.0	415.3	589	626	836	791
Kerala	1.3	1.0	1.8	2.0	765	763	1230	1253
Madhya Pradesh	227.6	217.9	301.6	204.7	1140	1158	1496	990
Maharashtra	355.0	359.0	488.0	246.0	1116	1118	1330	1108
Nagaland	0.7	0.6	#	#	1000	786	#	#
Odisha	96.5	89.2	88.8	29.2	1156	1169	1186	910
Punjab	2.5	3.1	3.9	3.0	926	1240	1773	1000
Rajasthan	536.8	354.5	681.1	735.1	1670	1087	1963	1963
Tamil Nadu	974.6	889.8	1073.4	468.3	1989	2155	2447	2037
Tripura	0.5	0.5	#	#	1000	1095	#	#
Uttar Pradesh	67.0	61.0	84.0	95.0	705	670	988	990
Uttarakhand	2.0	2.0	1.0	2.0	2000	2000	1000	1000
West Bengal	118.3	113.0	124.2	2.7	1735	1716	1719	900
Puducherry	1.6	0.9	#	#	2286	2103	#	#
Others	NA	NA	10.5	3.2	NA	NA	2124	1552
All India	7168.1	5428.5	7538.4	5621.6	1163	991	1268	1341

*4th Advance Estimates released on 19.07.2011.

\$1st Advance Estimates released on 14.09.2011 (Kharif only).

#Included in others, NA: Not Applicable

Statement VII

Estimates of Production and Productivity of Rapeseed & Mustard

States	Production ('000 Tonnes)			Productivity (Kgs./Hect.)		
	2008-09	2009-10	2010-11*	2008-09	2009-10	2010-11*
1	2	3	4	5	6	7
Andhra Pradesh	4.0	2.0	3.0	667	500	500
Arunachal Pradesh	23.8	23.8	#	919	919	#

1	2	3	4	5	6	7
Assam	122.9	128.6	136.0	543	525	513
Bihar	81.8	89.4	98.4	959	1008	1067
Chhattisgarh	19.6	25.0	21.1	379	419	407
Gujarat	334.0	341.0	330.0	1136	1579	1521
Haryana	895.0	849.0	942.0	1738	1655	1869
Himachal Pradesh	2.4	2.5	6.0	270	287	688
Jammu and Kashmir	47.2	47.6	47.6	791	788	788
Jharkhand	36.2	55.7	56.1	541	578	520
Karnataka	2.0	2.0	4.0	400	400	308
Madhya Pradesh	736.6	848.9	855.1	1034	1074	1148
Maharashtra	2.0	2.0	3.0	333	333	375
Manipur	0.2	0.2	#	500	500	#
Meghalaya	4.9	4.9	#	681	680	#
Mizoram	0.3	0.3	#	600	750	#
Nagaland	26.6	46.9	#	1000	800	#
Odisha	2.5	2.7	3.3	182	211	210
Punjab	33.0	39.0	40.0	1222	1300	1250
Rajasthan	3502.5	2948.2	3855.1	1234	1276	1188
Sikkim	4.1	5.3	#	707	914	#
Tamil Nadu	0.1	0.1	0.3	333	333	243
Tripura	1.2	1.1	#	750	767	#
Uttar Pradesh	991.9	682.0	717.0	1123	1113	1187
Uttarakhand	10.0	12.0	7.0	714	800	500
West Bengal	315.3	443.0	455.0	764	1080	1108
Delhi	0.6	4.9	#	154	1256	#
Others	NA	NA	87.4	NA	NA	843
All India	7200.7	6608.1	7667.3	1143	1183	1179

*4th Advance Estimates released on 19.07.2011.

#Included in others, NA: Not Applicable

Statement VIII*Estimates of Production and Productivity of Soyabean*

States	Production ('000 Tonnes)				Productivity (Kgs./Hect.)			
	2008-09	2009-10	2010-11*	2011-12\$	2008-09	2009-10	2010-11*	2011-12\$
Ancihra Pradesh	194.0	129.0	213.0	172.0	1366	827	1677	1470
Arunachal Pradesh	4.7	3.1	#	#	1433	1183	#	#
Chhattisgarh	78.4	103.2	124.4	124.6	987	956	1170	1170
Gujarat	58.0	70.0	64.0	72.0	699	805	800	847
Himachal Pradesh	1.2	0.5	0.8	1.0	1714	850	1432	1598
Jharkhand	0.3	0.2	0.1	0.2	333	329	300	NA
Karnataka	91.0	82.0	143.0	138.0	679	446	851	690
Madhya Pradesh	5849.8	6406.3	6669.8	6568.2	1142	1198	1200	1200
Maharashtra	2756.7	2197.0	4260.0	4194.0	900	728	1582	1373
Meghalaya	1.2	1.2	#	#	1091	1109	#	n
Mizoram	1.1	2.0	#	#	1100	1603	#	#
Nagaland	36.7	25.0	#	#	1498	1032	#	#
Rajasthan	805.7	914.6	1118.1	1238.3	971	1175	1461	1461
Sikkim	3.3	4.1	#	#	846	1025	#	#
Uttar Pradesh	9.0	8.0	14.0	14.0	818	1143	1273	1273
Uttarakhand	14.0	18.0	15.0	20.0	1556	1636	1500	1429
West Bengal	0.3	0.3	0.4	0.3	600	603	625	600
Others	NA	NA	35.4	29.7	NA	NA	1067	859
All India	9905.4	9964.5	12657.9	12572.3	1041	1024	1325	1264

*4th Advance Estimates released on 19.07.2011.

\$1st Advance Estimates released on 14.09.2011 (Kharif only).

#Included in others, NA: Not Applicable

Statement IX*Estimates of Production and Productivity of Total Oilseeds*

States	Production ('000 Tonnes)				Productivity (Kgs./Hect.)			
	2008-09	2009-10	2010-11*	2011-12\$	2008-09	2009-10	2010-11*	2011-12\$
1	2	3	4	5	6	7	8	9
Andhra Pradesh	2189.1	1500.0	1986.0	962.0	842	724	858	694
Arunachal Pradesh	30.5	28.3	#	#	963	928	#	#

1	2	3	4	5	6	7	8	9
Assam	137.9	144.7	152.0	10.0	542	526	519	556
Bihar	138.0	144.6	155.2	9.2	999	1042	1072	1070
Chhattisgarh	193.5	200.4	217.2	186.2	507	607	686	818
Goa	8.2	8.1	#	#	2158	2793	#	#
Gujarat	4015.9	3097.0	3911.9	4173.9	1345	1109	1371	1759
Haryana	932.8	877.5	964.0	6.0	1723	1645	1856	750
Himachal Pradesh	5.0	3.8	8.4	2.2	365	271	605	560
Jammu and Kashmir	49.6	49.7	49.8	2.0	760	763	762	439
Jharkhand	73.2	79.6	88.5	24.6	560	563	488	656
Karnataka	1212.0	1005.0	1212.0	702.5	556	502	730	699
Kerala	1.6	1.2	2.0	2.2	696	632	990	1002
Madhya Pradesh	6976.9	7636.2	8035.4	6905.8	1075	1129	1143	1153
Maharashtra	3409.7	2814.0	4997.0	4483.3	857	725	1417	1321
Manipur	0.7	0.7	#	#	778	778	#	#
Meghalaya	7.1	7.0	#	#	676	701	#	#
Mizoram	2.5	3.0	#	#	781	1071	#	#
Nagaland	71.5	84.6	#	#	1142	835	#	#
Odisha	180.3	172.1	183.4	95.2	604	589	626	488
Punjab	76.2	83.4	71.2	6.0	1276	1354	1321	600
Rajasthan	5178.4	4407.2	6090.2	2378.1	1114	1066	1205	1294
Sikkim	7.4	9.4	#	#	763	959	#	#
Tamil Nadu	1043.0	939.6	1131.9	517.4	1782	1898	2109	1662
Tripura	2.5	2.5	#	#	714	720	#	#
Uttar Pradesh	1164.5	816.0	911.0	197.0	865	753	849	407
Uttarakhand	26.0	33.0	23.4	24.0	1000	1138	867	1263
West Bengal	582.6	727.1	760.6	162.4	828	1065	1092	829
Dadra and Nagar Haveli	0.1	0.1	#	#		800	#	#
Delhi	0.6	4.9	#	#	154	1256	#	#
Puducherry	1.8	1.1	#	#	2000	1833	#	#
Others	NA	NA	149.7	36.0	NA	NA	900	826
All India	27719.0	24881.7	31100.8	20885.9	1006	959	1159	1190

*4th Advance Estimates released on 19.07.2011.

\$1st Advance Estimates released on 14.09.2011 (Kharif only).

#Included in others, NA: Not Applicable

Bomb Blasts

*8. SHRI SURESH KUMAR SHETKAR:
SHRI YASHVIR SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of bomb blasts reported recently in the country;

(b) the number of persons killed/injured, compensation announced and paid to the victims of the terrorist activities during the current year;

(c) whether the Government has conducted any investigation in this regard;

(d) if so, the outcome thereof; and

(e) the remedial measures taken/proposed to be taken by the Government to check recurrence of such incidents in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) As per the available information, the details of the bomb blasts, persons killed/injured, compensation to the victims paid and the status of the investigation since 2010 is given in the enclosed Statement.

(e) Government is committed to combat terrorism, extremism and separatism in all its forms and manifestations as no reasons, genuine or imaginary can justify terrorism or violence. In order to deal with the

menace of extremism and terrorism the Government has taken various measures which *inter-alia*, include augmenting the strength of Central Para-Military Forces; amendment to the CISF Act to enable deployment of CISF in joint venture or private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) is being created.

The Prevention of Money Laundering Act was amended in 2009 to *inter alia*, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offences.

Further, the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral fora and also at the multi-level bi-lateral interactions.

Statement

Details of Persons Arrested/cases filed as well as Killed/Injured and compensation paid to the Victims Since 2010

Sl. No.	Incidents	Persons killed	Persons injured	Compensation paid to deceased (NOK) (in lakhs)	Compensation to injured (in lakhs)	Cases filed/ Investigating agency	Progress of case
1	2	3	4	5	6	7	8
1.	13.02.2010: Bomb blast at German Bakery, Pune	17	55	85.00	22.00	Case has been registered and filed in the Court/The investigating agency is ATS, Mumbai	Charge sheet was filed on December 4, 2010 vide Court Case No 5183/10.

1	2	3	4	5	6	7	8
2.	29.3.2010: Bomb Blast at Mehrauli, New Delhi	Nil	Nil	Nil	Nil	Case has been registered/ Investigation agency is Special Cell, Delhi Police.	The case is under investigation.
3.	17.04.2010: Bomb blasts, at M.C. Chinnaswamy Cricket Stadium, Bangalore	Nil	17	Nil	3.90	Five cases have been registered. The investigating agency is Crime Branch, Bangalore Police.	The case is under investigation
4.	09.09.2010: Firing and bomb blast near Jama Masjid, Delhi	Nil	2 in firing incident	Nil	Nil	The case has been registered. The investigating agency is Special Cell, Delhi Police.	The case is under investigation
5.	07.12.2010: Bomb blast at Sheetla Ghat, Varanasi, UP	2	37	2.00	11.75	Case has been registered. The investigating agency is ATS, U.P.	-do-
6.	25.05.2011: Bomb blast in parking place outside High Court, New Delhi	Nil	Nil	Nil	Nil	Case has been registered. The investigating agency is NIA.	-do-
7.	13.07.2011: Serial bomb blasts in Mumbai	27	127	75.00	47.30	Cases have been registered. The investigating agency is ATS, Mumbai	-do-
8.	7.9.2011: Bomb Blast at Delhi High Court	15	67	70.00 (CM Relief Fund) 28.00 (PM Relief Fund) 36.00 (under Central Assistance Scheme)	134.80 (CM Relief Fund) 6.00 (PM Relief Fund) 9.00 (under Central Assistance Scheme)	Case has been registered. The investigating agency is NIA.	-do-
9.	17.9.2011: Blast in Agra	Nil	4	Nil	4.00 (By State Government)	The case is being investigated by the District Police with the help of ATS (Uttar Pradesh)	-do-

Reporting of News Events

*9. SHRI UDAY PRATAP SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has taken note of baseless and provocative news reports published/telecast through the print and electronic media in the recent past;

(b) if so, the reaction of the Government thereto;

(c) whether the Government proposes to formulate any policy prescription to contain such menace;

(d) if so, the details thereof and the time by which such policy is likely to be implemented; and

(e) if not, the reasons therefor and the other corrective measures taken/likely to be taken by the Government in this regard?

THE MINISTER INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): (a) to (e) The standard of reporting in the Print Media is overseen by the Press Council of India (PCI), a statutory autonomous body set up under the Press Council Act, 1978. The PCI has formulated norms and guidelines for reporting on different issues and is empowered to act in cases of default by the Print Media under the relevant provisions of the Act and Rules framed thereunder.

As regards the Electronic Media, the Cable Television Network (Regulation) Act 1995 and Rules framed thereunder regulate the content. The programme code and advertising code lay out in detail the guidelines to be followed in the matter of carriage of programme content and advertising content respectively.

The Electronic Media Monitoring Centre (EMMC) set up by the Ministry of Information and Broadcasting constantly monitors broadcast channels and brings up cases of perceived violations of the programme/advertising codes. In addition complaints from the viewers also draw attention to perceived objectionable material forming part of electronic broadcasts. An Inter Ministerial Committee chaired by Additional Secretary Ministry of Information and Broadcasting with representative from the Ministries of Home Affairs, Defence, External Affairs, Law, Women and Child Welfare, Health and Family Welfare, Consumer Affairs as well as the Advertising Standard Council of

India (ASCI) examines these cases and recommends appropriate action under the Act and Rules mentioned above. An opportunity is also given to the Broadcasters/Channels concerned to put forward their cases before any final action is taken.

A self regulation system for News Channels in the form of the News Broadcasters Standard Authority (NBSA) set up by the National Broadcasters Association and Broadcast Content Complaint Council (BCCC) set up by Indian Broadcasting Federation are also functioning to self regulate broadcasting contents. Both these bodies are headed by retired judges of the Supreme Court and are required to operate within specified time frames to ensure quick disposal of cases/complaints.

The Ministry of Information and Broadcasting constantly reviews the position of pending complaints. No change in the above arrangements are envisaged at present.

Sports Infrastructure

*10. SHRIMATI JAYSHREEBEN PATEL:
SHRI K.J.S.P. REDDY:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has taken note of the over-importance being given to cricket and almost neglect of other games and sports in the country;

(b) if so, the reaction of the Government thereto;

(c) whether the Government proposes to formulate/has formulated any scheme for providing sports infrastructure, including stadium, playing field, tracks and sports training facilities for the sportspersons to compete in the international/national sports competitions;

(d) if so, the details thereof alongwith the funds allocated/released/spent during each of the last three years and the current year, scheme-wise, sports discipline-wise and State-wise; and

(e) the other steps taken by the Government to facilitate the sportspersons to improve their performance and win medals in national and international sports competitions?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) and (b) The National Sports Policy 2001 covers all sports, including indigenous sports within its purview. As far as cricket is concerned, the Central Government does not extend any direct financial assistance. However, from time to time the Central Government has been granting concessions in income tax, customs duty etc. for Cricket. The State Governments also have provided it many places in the country land for cricket stadiums at concessional rates, much below the market prices. However, for many other sports disciplines, Government provides direct financial assistance.

(c) and (d) To supplement the efforts of the States, the Government has launched pilot Scheme called Urban Sports Infrastructure Scheme in the year 2010-11, with a view to addressing the entire 'sports eco-system' holistically, that is, players' training and development, coaching and infrastructure. Under this scheme, State Governments, local civic bodies, schools, colleges and universities are eligible for financial assistance for setting up the required sports infrastructure. The details of the projects sanctioned and funds released is at given in the enclosed Statement-I.

As regards training facilities for sports persons for participation in national and international competitions, state of the art sports facilities are available at SAI Training Centers, Special Games Centers and Centers of Excellence of Sports Authority of India, which are spread across the country. The details of these facilities are at given in the enclosed Statement-II.

The details of funds allocated and released under various schemes is at given in the enclosed Statement-III. The details of funds released by Government to various sports, discipline-wise, under the Scheme of Assistance to National Sports Federations are at given in the enclosed Statement-IV.

Regarding developing playing fields, the Government in February, 2009 established 'The National Playing Fields Association of India' (NPFAI) as a Society under the Societies Registration Act, 1860. The main aims/objectives of the NPFAI are to protect, preserve, promote, develop and improve playing fields and open spaces and other facilities for sports and games; and to evolve a national policy on playing fields, playgrounds, play pitches, parks and open spaces.

The NPFAI has provided financial grants to the following four State Playing Fields Associations:

Sl. No.	Name of the State Association	Amount (Rs in lacs)
1.	Himachal Pradesh Playing Fields Association	50.00
2.	State Playing Fields Association of Odisha	50.00
3.	State Playing Fields Association of Haryana	50.00
4.	State Playing Fields Association of Andhra Pradesh	50.00
Total		200.00

In addition, the NPFAI has provided financial assistance to the New Delhi Municipal Council to the tune of Rs. 144.00 lacs as first installment for development of 78 playfields in the NDMC area.

(e) Government provides financial assistance for participation of national athletes/teams for participation in national and international sports competitions. The assistance covers air passage cost, cost of board and lodging, out of pocket allowance, ceremonial dress, sports kits, entry fee etc. as may be applicable.

Government provides full assistance for intensive coaching of the national teams through national coaching camps organized by Sports Authority of India. The Government also provides financial assistance to meritorious players under the Scheme relating to Talent Search and Training and National Sports Development Fund for personalized training/coaching under national/international coaches, participation in international tournaments held in India and abroad and purchase of sports equipment.

Apart from this, the Government runs the following schemes through the Sports Authority of India to identify potentially gifted sportspersons in the country at sub-junior (8-14 years), junior (14-18 years) and senior levels and gives them scientific training in the respective disciplines through qualified coaches:-

1. National Sports Talent Contest Scheme (NSTC)
2. Army Boys Sports Company (ABSC) Scheme
3. SAI Training Centre (STC) Scheme
4. Special Area Games (SAG) Scheme
5. Centre of Excellence (COE)

Statement I

State-wise details of proposals approved and grant released under Urban Sports Infrastructure Scheme (USIS) during 2010-11 and 2011-12 (upto 31st October, 2011)

(Rupees in crore)

Sl.No.	State/UT	Sports Infrastructure Project sanctioned	2010-11		2011-12 (upto 31st October, 2011)	
1.	Himachal Pradesh	Synthetic Hockey Field1	5.00	3.50	-	-
2.	Jammu and Kashmir	Synthetic Football Ground	-	-	4.50	-
3.	Mizoram	(i) Synthetic Hockey Field	5.00	4.00	-	-
		(ii) Multi-purpose indoor hall	-	-	6.00	4.50
4.	Nagaland	Synthetic Athletic Track	-	-	5.00	3.00
5.	Odisha	Synthetic Hockey Field	-	-	5.00	5.00
6.	Punjab	Multi-purpose indoor hall	3.98	2.00	-	-
7.	Rajasthan	Multi-purpose Indoor Hall	-	-	6.00	4.50
8.	West Bengal	Renovation/modification and modernization of indoor sports complex, Eden Garden, Kolkatta	6.00	3.00	-	-
9.	Madhya Pradesh	Synthetic Hockey Field	-	-	4.81	3.62
10.	Puducherry	Synthetic Athletic Track	-	-	5.50	-
		Total	19.98	12.50	36.81	20.62

Note 1: Proposals received from the State of J&K and UT of Puducherry have been approved. In the case of J&K, consultation with the State Government is required for release of the grant. In the case of Puducherry U.T., certain formalities are required to be completed before release of grant.

Note 2: The balance grant amount will be released after the State submits the progress report, statement of expenditure, and utilization certificate for the grant already released.

Statement II

Details of SAI Training Centers, Special Games Centers and Centers of Excellence of Sports Authority of India

Sl.No.	State	Centres		
		SAI Training Centre (STC)	Special Area Games (SAG)	Centre of Excellence (COE)
1	2	3	4	5
1.	Andhra Pradesh	Secunderabad	—	—
		Eluru	—	—

1	2	3	4	5
		Kurnool	—	—
		Medak	—	—
		Vishakhapatnam	—	—
2.	Assam	Guwahati	Tinsukia	—
		Golaghat	Kokrajhar	—
3.	Arunachal Pradesh	—	Naharlagun	—
4.	Bihar	Patna	Muzzaffarpur	—
		—	Kishanganj	—
		—	Giddaur	—
5.	Chhattisgarh	Rajnandgaon	—	—
		Raipur	—	—
6.	Goa	Ponda	—	—
7.	Gujarat	Gandhinagar	—	Gandhinagar
8.	Haryana	Sonepat	—	Sonepat
		Kurukshetra	—	Hissar
		Bhiwani	—	—
		Hissar	—	—
9.	Himachal Pradesh	Dharmshala	—	—
		Bilaspur	—	—
10.	Jammu and Kashmir	Udhampur	—	—
11.	Jharkhand	Hazaribagh	Ranchi	—
12.	Karnataka	Bangalore	—	Bangalore
		Dharwad	—	—
		Medikeri	—	—
13.	Kerala	Trichur	Alleppey	Kollam
		Kollam	Tellicherry	Trivandrum
		Calicut	—	—
		Trivendrum	—	—
14.	Madhya Pradesh	Bhopal	Dhar	Bhopal
		Dhar	—	—
		Indore	—	—
		Jabalpur	—	—
		Tikamgarh	—	—

1	2	3	4	5
15.	Maharashtra	Kandivali	—	Kandivali
		Aurangabad	—	—
16.	Manipur	Imphal	Imphal	Imphal
		—	Uitlov	—
17.	Meghalaya	Shillong	—	—
18.	Mizoram	—	Aizwal	—
19.	Nagaland	Dimapur	—	—
20.	Odisha	Cuttack	Jagatpur	—
		Dhankanal	Sundergarh	—
		Koraput	—	—
21.	Punjab	Mustana Sahib	—	Patiala
		Badal	—	—
		Ludhiana	—	—
		Patiala	—	—
22.	Rajasthan	Jodhpur	—	—
		Alwar	—	—
23.	Sikkim	—	Namchi	—
24.	Tamilnadu	Chennai	Nagercoil	—
		Salem	Mayiladuthurai	—
25.	Tripura	—	Agartala	—
26.	Uttar Pradesh	Raibarielly	—	Lucknow
		Jhansi	—	—
		Safai Etawah	—	—
		Lucknow	—	—
		Allahabad	—	—
		Bareilly	—	—
27.	Uttarakhand	Kashipur	—	—
28.	West Bengal	Kolkata	Bolpur	Kolkata
		Lebong	—	—
		Burdwan	—	—
		Siliguri	—	—

1	2	3	4	5
UNION TERRITORY				
29.	Andaman and Nicobar Islands	—	Port Blair	—
30.	Chandigarh	—	—	—
31.	Delhi (NCR)	Delhi	—	—
32.	Puducherry	Puducherry	—	—

Statement III

Budgetary allocation and actual expenditure in respect of Plan Schemes of the Department of Sports

(Rs. in crore)

Sl.No.	Name of Scheme	2008-09		2009-10		2010-11		2011-12	
		Allocation	Actual Expenditure (upto 31.10.2011)						
1	2	3	4	5	6	7	8	9	10
1.	Panchayat Yuva Krida aur Khel Abhiyan	92.00	92.00	135.00	135.00	350.00	350.00	225.00	114.37
2.	Urban Sports Infrastructure Scheme	0.00	0.00	0.00	0.00	15.00	15.00	50.00	20.62
3.	Sports Authority of India	150.00	150.00	200.37	206.15	347.00	347.00	250.90	182.50
4.	Lakshmbai National Institute of Physical Education	20.00	20.00	23.00	23.00	30.00	30.00	30.00	13.75
5.	Pension to Meritorious sports persons	3.00	3.00	6.50	6.50	30.25	30.25	2.00	2.00
6.	Special awards to winners of medals in international sports events	8.75	8.75	5.50	5.50	34.00	34.00	4.00	4.00
7.	Scheme of Assistance to National Sports Federations (NSFs)	39.50	39.50	51.00	50.53	87.68	81.44	100.00	25.00
8.	Talent Search & Training	1.50	1.50	1.00	1.00	7.00	7.00	10.00	0.00
9.	National Sports Development Fund	10.25	10.25	8.12	8.12	20.00	20.00	5.00	0.00

1	2	3	4	5	6	7	8	9	10
10 to 12	Anti-Doping activities (NADA+ NDTL+ WADA)	6.75	6.75	15.50	15.44	14.00	14.00	17.50	0.00
13.	Promotion of Sports among disabled	0.00	0.00	2.00	0.74	6.27	5.96	5.50	3.93
14.	Commonwealth Games 2010	795.00	792.00	2268.00	2260.03	1137.43	872.29	0.10	0.00
Total		1126.75	1123.75	2715.99	2712.01	2078.63	1806.94	700.00	366.17

Statement IV

*Details of grants released to the Federation & Sports Authority of India under the
Scheme of National Sports Federations*

(Rs. in lakhs)

Sl. No.	Name of the Federation	2008-09	2009-10	2010-2011	2011-2012 as on 15.11.2011
1	2	3	4	5	6
1.	All India Carrom Federation	19.09	13.58	23.77	7.40
2.	All India Chess Federation	221.40	163.00	180.05	44.07
3.	All India Karate-Do-Federation	00	00	10.18	00
4.	All India Sports Council of the Deaf	42.38	23.98	47.65	12.00
5.	Amateur Baseball Federation of India	11.00	12.49	14.75	12.75
6.	Amateur Handball Federation of India	72.38	13.55	46.44	28.17
7.	Atya Patya Federation of India	16.50	5.92	12.00	9.00
8.	Ball Badminton Federation of India	00	00	00	00
9.	Basketball Federation of India	44.52	61.60	24.24	00
10.	Cycle Polo Federation of India	15.90	9.34	7.76	9.00
11.	Fencing Association of India	24.75	30.56	174.06	36.06
12.	Gymnastics Federation of India	18.54	87.80	18.43	0.26
13.	Indian Body Building Federation	00	00	00	00
14.	Indian Kayaking & Canoeing Association	30.51	26.21	00	26.65
15.	Indian Polo Association, N.Deli	4.97	00	00	00
16.	Indian Power lifting Federation	16.00	11.50	00	00
17.	Judo Federation of India	62.55	49.66	62.33	7.76

1	2	3	4	5	6
18.	Kho-kho Federation of India	00	4.50	7.50	6.50
19.	Korfball Federation of India	12.72	13.31	5.50	2.50
20.	All India Tennis Association	79.14	62.31	41.98	2.06
21.	National Rifle Association of India	324.88	80.20	313.54	52.50
22.	Netball Federation of India	18.78	00	00	00
23.	Roller Skating Federation of India	00	00	00	00
24.	Rowing Federation of India	57.05	88.79	64.71	8.88
25.	Sepak Takraw Federation of India	12.00	9.00	13.50	7.50
26.	Shooting Ball Federation of India	9.00	12.00	12.00	12.00
27.	Softball Federation of India	00	12.25	13.75	12.00
28.	Squash Rackets Federation of India	33.88	12.00	27.05	00
29.	Swimming Federation of India	15.10	26.90	1.50	00
30.	Table Tennis Federation of India	102.90	104.00	119.73	44.08
31.	Taekwondo Federation of India	00	11.89	55.10	7.35
32.	Tenni-Koit Federation of India	16.50	9.00	19.75	13.50
33.	Tennis Ball Cricket Federation of India	16.00	5.00	9.00	2.50
34.	Tug of War Federation of India	6.00	9.75	16.00	9.00
35.	Volleyball Federation of India	63.51	73.91	150.53	11.80
36.	Yachting Association of India	36.71	147.85	85.95	5.40
37.	Wushu Association of India	31.24	30.91	00	00
38.	Throwball Fedn. of India	00	00	00	00
39.	Paralympic Committeem of India	40.10	142.83	221.39	00
40.	Archery Association of India	96.10	139.07	16.59	00
41.	Billiards & Snooker Federation of India	37.02	38.87	50.11	15.93
42.	Indian Amateur Boxing Federation	165.41	94.94	110.49	23.58
43.	Indian Hockey Federation	156.99	132.24	11.25	26.24
44.	Indian Women Hockey Federation	74.51	11.40	00	00
45.	Indian Amateur Kabaddi Federation	32.08	11.77	10.00	23.25
46.	Indian Weightlifting Federation	26.17	30.94	116.54	4.93

1	2	3	4	5	6
47.	Athletics Federation of India	228.40	12.26	83.31	1.38
48.	Badminton Association of India	170.02	23.58	32.89	24.12
49.	Equestrian Federation of India	86.26	5.05	00	00
50.	All India Football Association	52.58	41.90	610.51	28.75
51.	Indian Golf Union	18.24	16.43	41.69	00
52.	Wrestling Federation of India	200.42	64.04	69.44	13.10
53.	Winter Games Federation of India	2.07	00	00	00
54.	Cycling Federation of India	00	2.41	1.09	00
55.	Special Olympic Bharat	53.30	3.81	12.00	00
56.	Malkhamb Federation of India	9.00	00	11.50	00
57.	Amateur Soft Tennis Federation of India	6.86	10.75	14.75	6.50
58.	Bridge Federation of India	3.00	00	00	00
59.	Ice Hockey	1.50	00		00
60.	School Games Federation of India	13.36	43.54	5.20	00
61.	Indian Olympic Association	238.96	204.00	1324.60	13.88
62.	Sports Authority of India	1000.00	2000.00	3700.16	1919.60
63.	Association of Indian Universities	00	158.45	381.00	00
64.	Tenpin Bowling Federation of India	00	00	55.10	00
65.	Indian Rugby Football Federation	00	00	24.27	00

Production of Bt. Cotton

*11. SHRI RAJIV RANJAN *ALIAS* LALAN SINGH:
SHRI ANANT KUMAR HEGDE:

Will the Minister of AGRICULTURE be pleased to state:

(a) the production of Bt. Cotton vis-a-vis traditional cotton since its introduction in each cotton producing State in the country, year-wise;

(b) whether the area under Bt. Cotton has increased during each of the last three years in these States;

(c) if so, the extent thereof; and

(d) the assessment of the Government regarding the future of production of Bt. cotton in the country?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (d) The details of the area under traditional and Bt. Cotton since its introduction in 2002 along with overall production of cotton are at Statement enclosed. This indicates that the area under Bt. Cotton has increased during each of the last three years.

The adoption of different varieties of any crop, including cotton, depends upon several factors such as return on investment to the farmer, consumer preference, price etc.

Statement

*Comparative statement of area under traditional cotton, Bt. cotton and total cotton,
State-wise with percentage of area covered under Bt. cotton*

(Area in Lakh hectares)
(Production '000 bales of Kgs. Each)

State	2002-03				2003-04				2004-05			
	Area under traditional cotton	Area under Bt cotton	Total area under cotton	Production	Area under traditional cotton	Area under Bt cotton	Total area under cotton	Production	Area under traditional cotton	Area under Bt cotton	Total area under cotton	Production
Andhra Pradesh	7.99	0.04	8.03	1085.7	8.32	0.05	8.37	1890.0	11.08	0.70	11.78	2190.0
Gujarat	16.25	0.09	16.34	1684.6	16.00	0.41	16.41	4026.0	17.81	1.25	19.06	4724.8
Karnataka	3.91	0.02	3.93	330.9	3.14	0.03	3.17	264.6	4.87	0.34	5.21	688.0
Madhya Pradesh	5.58	0.02	5.60	390.1	5.51	0.13	5.64	639.0	4.91	0.85	5.76	626.1
Maharashtra	27.88	0.12	28.00	2596.00	27.40	0.22	27.62	3080.0	26.80	1.60	28.40	2939.0
Tamil Nadu	0.79	0.004	0.80	83.50	0.91	0.07	0.98	122.7	1.18	0.12	1.30	194.8
Punjab	5.00	-	5.00	1083.00	4.52	-	4.52	1478.0	5.09	-	5.09	2087.0
Haryana	5.18	-	5.18	1038.00	5.26	-	5.26	1405.0	6.21	-	6.21	2075.0
Rajasthan	3.86	-	3.86	252.40	3.43	-	3.43	709.0	4.38	-	4.38	764.6
Odisha	0.29	-	0.29	49.90	0.37	-	0.37	88.2	0.46	-	0.46	111.2
West Bengal	0.08	-	0.08	1.50	0.014	-	0.014	2.8	0.02	-	0.02	3.0
Others	9.13	-	9.13	28.1	0.20	-	0.20	22.8	-	-	-	25.1
Total	85.94	0.29	86.24	8623.70	75.07	0.91	75.98	13729.0	83.02	4.85	87.87	16428.6

Source Directorate of Economics and Statistics, Dept. of Agriculture & Co-operation

State	2005-06				2006-07				2007-08			
	Area under traditional cotton	Area under Bt cotton	Total area under cotton	Production	Area under traditional cotton	Area under Bt cotton	Total area under cotton	Production	Area under traditional cotton	Area under Bt cotton	Total area under cotton	Production
1	2	3	4	5	6	7	8	9	10	11	12	13
Andhra Pradesh	7.99	0.04	8.03	1085.7	8.32	0.05	8.37	1890.0	11.08	0.70	11.78	2190.0
Andhra Pradesh	7.03	3.30	10.33	2108.0	3.15	6.57	9.72	2181.0	1.33	10.01	11.34	3491.0
Gujarat	17.57	1.49	19.06	6772.0	19.87	4.03	23.90	8787.0	19.93	4.29	24.22	8276.0
Karnataka	3.85	0.28	4.13	554.0	3.02	0.74	3.76	610.0	2.57	1.46	4.03	778.0

1	2	3	4	5	6	7	8	9	10	11	12	13
Madhya Pradesh	4.85	1.35	6.20	745.1	3.29	3.10	6.39	828.0	1.5	4.80	6.30	864.8
Maharashtra	23.87	4.88	28.75	3160.0	14.52	16.55	31.07	4618.0	6.33	25.62	31.95	7015.0
Tamil Nadu	1.23	0.18	1.41	213.3	0.6	0.40	1.00	220.9	0.53	0.46	0.99	200.7
Punjab	4.85	0.72	5.57	2395.0	4.47	1.60	6.07	2678.0	1.14	4.90	6.04	2355.0
Haryana	5.71	0.12	5.83	1499.0	4.80	0.50	5.30	1814.0	2.04	2.79	4.83	1885.0
Rajasthan	4.7	0.023	4.72	880.5	3.46	0.038	3.50	746.8	3.30	0.39	3.69	862.2
Odisha	0.57		0.57	144.8	0.51		0.51	107.9	0.50		0.50	124.7
West Bengal	0.02		0.02	6.0	0.06		0.06	14.7	0.08		0.08	13.2
Others	0.19		0.19	21.3	0.17		0.17	24.9	0.16		0.16	18.5
Total	74.44	12.34	86.78	18499.0	57.92	33.52	91.45	22631.8	39.41	54.72	94.13	25884.1

State	2008-09				2009-10				2010-11			
	Area under traditional cotton#	Area under Bt cotton	Total area under cotton	Production	Area under traditional cotton	Area under Bt cotton	Total area under cotton	Production	Area under traditional cotton#	Area under Bt cotton	Total area under cotton	Production
Andhra Pradesh	7.99	0.04	8.03	1085.7	8.32	0.05	8.37	1890.0	11.08	070	11.78	2190.0
Andhra Pradesh	2.56	11.43	13.99	3569.0	0.37	14.30	14.67	3227.0	0.78	17.06	17.94	5300.0
Gujarat	14.64	8.90	23.54	7013.8	6.38	18.25	24.64	7985.3	7.39	18.94	26.33	10500.0
Karnataka	1.84	2.25	4.09	866.0	1.95	2.62	4.57	86S.2	1.75	370	5.45	1250.0
Madhya Pradesh	1.45	4.80	6.25	856.1	0.18	5.93	6.11	855.3	1.05	5.45	6.50	2000.0
Maharashtra	2.66	28.80	31.46	4752.0	3.45	31.50	34.95	5859.3	3.56	35.76	39.32	8800.0
Tamil Nadu	0.40	0.75	1.15	187.7	0.26	0.78	1.04	225.0	0.72	0.50	1.22	500.0
Punjab	0.50	4.77	5.27	2285.0	0.36	4.74	5.11	2006.0	0.70	4.60	5.30	2100.0
Haryana	0.77	3.78	4.55	1858.0	0.32	4.75	5.07	1926.0	0.22	4.70	4.92	1750.0
Rajasthan	182	1.21	3.03	725.7	1.78	2.65	4.44	903.1	0.70	2.65	3.35	900.0
Odisha	0.57	—	0.57	146.6	0.54	—	0.54	147.2	0.74	—	0.74	250.0
West Bengal	0.03	—	0.03	6.0	0.04	—	0.04	3.3	—	—	—	#
Others	0.15	—	0.15	10.3	0.17	—	0.17	15.1	0.45	—	0.45	75.0
Total	27.39	66.69	94.08	22276.2	15.80	85.52	101.32	24021.8	18.06	93.36	111.42	33425.0

MSP for Agricultural Commodities

- *12. SHRI JAGDISH SINGH RANA:
SHRI ARJUN RAM MEGHWAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether any institutionalised framework exists for fixing Minimum Support Price (MSP) for agricultural commodities;

(b) if so, the details thereof alongwith the criteria laid down for fixing MSP;

(c) whether the Government proposes to increase the MSP of various agricultural commodities and if so, the details thereof;

(d) whether any monitoring mechanism exists at the level of the Union and the State Governments to ensure remunerative prices of agricultural produce to the farmers alongwith arrangements made for the purpose; and

(e) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) and (b) The Government fixes the Minimum Support Prices (MSP) for agricultural commodities, *inter alia*, taking into account the recommendations of the Commission for Agricultural Costs & Prices (CACP), the views of concerned State Governments and Central Ministries. The CACP, while formulating its recommendations on price policy considers, *inter alia*, a number of factors which include cost of production, changes in input prices, trends in market prices, demand and supply situation, inter crop price parity, effect on industrial cost structure, effect on general price level, effect on cost of living, suggestions received from farmers/others etc.

(c) The MSPs of both kharif and rabi crops of 2011-12 season have been substantially increased, as indicated in the Table below, over their respective MSPs for 2010-11 season. In case of kharif pulses, an additional incentive at the rate of Rs. 500 per quintal for tur, urad and moong sold to procurement agencies during the harvest/arrival period of two months is also payable.

(Rs. per quintal)

Sl. No.	Commodity	Variety	2010-11	2011-12	Increase in 2011-12
1	2	3	4	5	6
1.	Paddy	Common	1000	1080	80
		Grade 'A'	1030	1110	80
2.	Jowar	Hybrid	880	980	100
		Maldandi	900	1000	100
3.	Bajra		880	980	100
4.	Maize		880	980	100
5.	Ragi		965	1050	85
6.	Arhar (Tur)		3000	3200	200
7.	Moong		3170	3500	330
8.	Urad		2900	3300	400
9.	Cotton	Staple length (mm) of 24.5-25.5 and Micronaire value of 4.3-5.1	2500	2800	300
		Staple length (mm) of 29.5-30.5 and Micronaire value of 3.4-4.3	3000	3300	300

1	2	3	4	5	6
10.	Groundnut in Shell		2300	2700	400
11.	Sunflower Seed		2350	2800	450
12.	Soyabean	Black	1400	1650	250
		Yellow	1440	1690	250
13.	Sesamum		2900	3400	500
14.	Nigerseed		2450	2900	450
15.	Wheat		1120&	1285	165
16.	Barley		780	980	200
17.	Gram		2100	2800	700
18.	Masur (Lentil)		2250	2800	550
19.	Rapeseed/Mustard		1850	2500	650
20.	Safflower		1800	2500	650
21.	Toria		1780	2425	75
22.	Copra	Milling	4450	4525	75
		Ball	4700	4775	75
23.	De-Husked Coconut		1200	1200	0
24.	Jute		1575	1675	100
25.	Sugarcane ^{\$}		139.12	145.00	5.88

&An additional incentive bonus of Rs. 50 per quintal was payable over the MSP.

^{\$}Fair & Remunerative Price.

(d) and (e) The Government offers to purchase the agricultural commodities at MSP through procurement operations undertaken by Central, State and cooperative agencies. State Governments are alerted from time to time to make adequate arrangements to ensure MSP to farmers.

[English]

Task Force on PDS

*13. SHRI GAJANAN D. BABAR:
SHRI DHARMENDRA YADAV:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Task Force on the Public Distribution System set up under Nandan Nilekani has finalised/ submitted its report to the Government;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the said Task Force has recommended an Information Technology enabled Fflexi Public Distribution System (PDS) providing option to the beneficiaries to choose between direct cash subsidy or foodgrains at their favoured location;

(d) if so, the details thereof and the reaction of the Government thereto alongwith the present status of implementation thereof; and

(e) the other steps being taken to revamp, strengthen and streamline PDS?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) A Task

Force had been constituted under the Chairmanship of Shri Nandan Nilekani, Chairman, Unique Identification Authority of India (UIDAI), the terms of reference of which were extended to the reforms of Public Distribution System (PDS) including an IT Strategy for PDS and an implementable solution for direct transfer of subsidies on food and kerosene. The Task Force has submitted its report to the Hon'ble Finance Minister on 02.11.2011.

The Task Force in its report has *inter-alia* recommended the setting up of a dedicated institutional mechanism to implement end-to-end computerization of PDS across the country called the PDS Network (PDSN). It mentions that a common software platform for PDS can be developed for all States, with the flexibility to configure policies, prices, and administrative structures. The Report *inter-alia* has also recommended that the software will make it possible for the State Government to decide to offer choice to the beneficiaries in receiving their entitlements in kind (food/kerosene) or cash and will make it possible to provide a choice of the location from which the beneficiary can get his/her entitlement. The Report of the Task Force is under consideration of the Government.

Strengthening and streamlining of TPDS is a continuous process. Government has regularly reviewed and has also issued instructions to States/Union Territories to strengthen functioning of Targeted Public Distribution System (TPDS) by improving monitoring mechanism and vigilance, increased transparency in functioning of TPDS, adoption of revised Model Citizen's Charter, use of Information and Communication Technology (ICT) tools and improving the efficiency of Fair Price Shop operations. Detailed Guidelines on end to end Computerisation of PDS have been framed by Government of India and an institutional mechanism has been set up at the national level.

Agricultural Growth

*14. SHRI M. SREENIVASULU REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) the growth rate realised in the agriculture sector during the 11th Five Year Plan period;

(b) whether the Government is satisfied with the performance of agriculture sector and taken mid-term corrective action, to boost the growth rate;

(c) if so, the details thereof, including the targeted and actual growth realised;

(d) whether the Government has set any target for growth rate in agriculture for the 12th Five Year Plan in the light of achievement/pitfall noticed in the 11th Five Year Plan period; and

(e) if so, the details thereof and the action taken thereon?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (c) The average annual growth in the agriculture and allied sectors realized during the first four years of the 11th Plan Period *i.e.* 2007-08 to 2010-11 is 3.2% against the targeted growth rate of 4%. This is, however, higher than average growth rate of 2.5% during the Tenth Plan Period. The average growth in GDP of agriculture and allied sectors in the 11th Plan period suffered a setback due to severe drought in most parts of the country during 2009-10 and drought/deficient rainfall in some States, namely, Bihar, Jharkhand, East U.P. and West Bengal in 2010-11. However, as a result of the corrective actions taken by the Government to boost the growth rate, GDP for the agriculture and allied sectors reached the level of 6.6 per cent in 2010-11, which is the highest achieved growth rate during the last six years.

(d) and (e) A 4 per cent growth rate has been proposed for agriculture in the 12th Five Year Plan period and the same is under formulation.

Defacement of Historical Monuments

*15. SHRIMATI J. SHANTHA: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has framed any guidelines to prevent the defacement of historical monuments in the country;

(b) if so, the details thereof;

(c) whether the Government is aware of continued defacing of historical monuments in the country particularly in the State of Karnataka inspite of the said guidelines;

(d) if so, the details thereof alongwith the reasons therefor; and

(e) the steps taken/proposed to be taken by the Government to protect the said monument?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (e) There are no specific guidelines to prevent the defacement of historical monuments in the country. However, penalty clauses exist in the Ancient Monuments and Archaeological Sites and Remains Act, 1958 in which such acts are punishable.

Sporadic incidents of defacing of monuments do occur in the country, including in the State of Karnataka. Instances of scribblings and graffiti on the walls of some monuments, may be due to lack of awareness and

ignorance about the cultural heritage. With a view to contain such activities, Archaeological Survey of India is organizing periodic awareness programmes and also through exhibitions at the monuments from time to time by involving public as well as school and college students. The issue is being highlighted once again during the World Heritage Week celebrations, between 19th and 25th November, 2011, all over the country through the initiative of Circle/Branch and regional offices of Archaeological Survey of India. The Ministry of Tourism, Government of India also organizes awareness campaign under 'Incredible India' through print and electronic media.

The watch and ward staff have been asked to be vigilant in order to detect such acts of vandalism and the supervisory staff undertake regular inspections. In addition the regular watch and ward staff, private security personnel, State police guards and CISF have also been provided for the safety and security of selected monuments.

[Translation]

Development of Youth/Sports

*16. SHRI BHUDEO CHOUDHARY:
SHRIMATI JYOTI DHURVE:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of proposals received by the Union Government from the State Governments regarding development and promotion of sports in their States

alongwith the action taken on such proposals during each of the last three years and current year, State-wise;

(b) the details of various schemes/programmes implemented by the Government to identify sports skill/nurture sports talents and for the development of youth in the country including rural, tribal and backward areas alongwith the achievement made so far, State-wise and scheme-wise;

(c) the funds allocated/released/spent for promotion of sports as well as upliftment of youths during each of the last three years and the current year, scheme/programme-wise; and

(d) the details of the steps taken/being taken by the Government to implement the National Youth and Sports Policy impartially and ensure transparency therein?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) Government of India is incentivizing the State Governments in the task of promotion and development of sports through various sports promotional programmes. Grants-in-aid are provided mainly under two schemes *viz.*, Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) and Urban Sports Infrastructure Scheme (USIS), to State Governments.

(i) Number of proposals received from the State Governments under 'Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) scheme for development of playfields and conduct of annual competitions and action taken on such proposals during the last three years and current year are as follows:-

Sl.No.	Year	Development of playfields		Conduct of annual competitions	
		Number of proposals received from States and approved	Amount released (Rs. in crore)	Number of proposals received from States and approved	Amount released (Rs. in crore)
1.	2008-09	24	83.85	5	5.93
2.	2009-10	07	105.00	18	24.91
3.	2010-11#	30	260.84	42	88.05*
4.	2011-12 (upto 31.10.11)	2	87.95	20	26.42
Total		63	537.64	85	145.31

*Includes funds released to Nehru Yuva Kendra Sangathan (NYKS) for sports competitions.

Note: Block grant of Rs. 38.15 crore was released to SAI during 2008-09 and 2009-10 for annual competitions; SAI in turn released the grants to States/UTs.

State-wise details are given in the enclosed Statements-I and II.

(ii) Urban Sports Infrastructure Scheme (USIS) has been introduced on pilot basis for two years (2010-11 and 2011-12) to address gaps in the entire sports eco system in a holistic manner. Grants-in-aid is provided to States and UTs for modernization/up-gradation of sports facilities (*i.e.* laying of synthetic athletic track, astro turf for hockey and football ground) and construction of multi-purpose indoor hall; for promotion of and preservation of community playfields; promotion of capacity building through coach training, including community coaches, utilizing existing infrastructure by filling critical gaps. Year-wise number of proposals received and approved are given below:-

(Rs. in crore)				
Sl. No.	Year	Number of proposals received	No. of proposals approved	Amount released
1.	2010-11	29	4	12.50
2.	2011-12	11	7	20.62
Total		40	11	33.12

State-wise details are given in enclosed Statement-III.

(b) Apart from annual sports competitions organized under PYKKA at block, district, state and national levels which provide a huge base for talent identification, sports talents in the age group of 14 to 21 years, particularly from rural, tribal and backward coastal areas, are identified and nurtured in the various sports training centres of the Sports Authority of India (SAI) across the country. Around 14,280 such children/youth are being trained in various SAI training centres across the country (on both residential and non-residential basis). Details of SAI's training

schemes and achievements for the last four years are given at enclosed Statement-IV.

Nehru Yuva Kendra Sangathan (NYKS) is implementing a number of youth development schemes *viz.*, National Youth Corps (NYC), National Programme for Youth and Adolescent (NPYAD), Training for Skill upgradation Development programme, etc. Further, Ministry is implementing various regular youth programmes like awareness generation, cultural programme, work camps, celebration of National and International days/weeks, Sports promotion and adventure promotion, district youth Convention, etc.

(c) Details of funds allocation and expenditure under various plan schemes for promotion of sports during last three years and current year are given in enclosed Statement-V. The details pertaining to youth development are given in enclosed Statement-VI.

(d) Twin objectives of National Sports Policy 2001 are 'Sports for all' and 'achieving excellence in sports'. The schemes mentioned above have in-built monitoring mechanism for implementation in an impartial and transparent manner. MIS-PYKKA which is online operationalisation of PYKKA activities ensures transparency and accountability. Eminent sportspersons who have retired from active sports have been engaged as observers for monitoring the ongoing PYKKA activities in the States.

The National Youth Policy, 2003, has recognized an inter sectoral approach as a pre-requisite for dealing with youth development issues. It advocates the establishment of a coordinating mechanism among the various Central Government Ministries/Departments and between the Central and State Governments and the community-based organizations/youth organizations for facilitating convergence in youth-related schemes, for developing comprehensive policy initiatives for youth development.

Statement I

State-wise details of proposals received, approved and amount released for development of playfields under PYKKA scheme during the years 2008-09, 2009-10, 2010-11 and 2011-12 (upto 31.10.201)

(Rupees in crore)

Sl. No.	Name of State	2008-09		2009-10		2010-11		2011-12	
		Proposals (received & approved)	Amount released						
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	01	12.99	-	12.99	02	25.98	-	25.98

1	2	3	4	5	6	7	8	9	10
2.	Arunachal Pradesh	-		01	4.44	02	10.51	-	-
3.	Assam	01	-	-	3.85	-	-	-	-
4.	Bihar	01	5.22	-	5.02	-	-	-	-
5.	Chhattisgarh	01	-	-	5.06	-	-	-	-
6.	Goa	01	-	-	0.18	-	-	-	-
7.	Gujarat	01	-	-	7.10	01	2.55	-	-
8.	Haryana	01	3.26		3.25	02	14.43	-	-
9.	Himachal Pradesh	01	2.01		2.01	02	8.80		
10.	Jammu and Kashmir	01	2.66	-		-		-	
11.	Jharkhand	-	-	01	39	-	-	-	-
12.	Karnataka	-	-	01	3.12	02	14.86	-	-
13.	Kerala	01	0.80	-	0.80	01	11.17	-	-
14.	Madhya Pradesh	01	11.82	-	-	-		01	29.73
15.	Maharashtra	01	8.91	-	4.86	01	1.94	-	-
16.	Manipur	01	0.87	-	-	-	-	-	-
17.	Meghalaya	-	-	01	1.06	01	1.19	-	-
18.	Mizoram	01	0.85	01	0.21	01	2.27	-	-
19.	Nagaland	01	1.18	-	0.30	02	2.96	01	4.44
20.	Odisha	01	3.67	01	8.05	01	5.98		7.34
21.	Pimjab	01	6.27	-	6.27	02	26.66	-	-
22.	Rajasthan	01	3.71	-	4.72		-	-	-
23.	Sikkira	01	0.54	01	0.13	01	2.02	-	-
24.	Tamil Nadu	01	5.00	-	1.91	-	-	-	-
25.	Tripura	01	1.09	-	-	03	3.24	-	-
26.	Uttar Pradesh	01	10.00	-	16.96	01	62.27		18.39
27.	Uttarakhand	01	3.00		5.90	02	19.43	-	-
28.	West Bengal	01	-	-	2.32	-	2.32	-	-
	UTs								-
29.	Andaman and Nicobar Islands	-	-	-	-	01	1.06	-	-
30.	Lakshadweep	-	-	-	-	01	0.51	-	-
31.	Puducherry	-	-	-	-	01	0.69	-	-
	Total	24	83.85	07	105.00	30	260.84	02	87.95

Statement II

State-wise details of proposals received and approved for conduct of annual competitions under PYKKA Scheme during the years 2008-09, 2009-10, 2010-11 and 2011-12 (upto 31.10.2011)

(Rs. in crores)

Sl. No.	Name of State	2008-09		2009-10		2010-11		2011-12	
		Proposals (received & approved)	Amount released						
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	01	0.78	01	0.95	01	11.26	-	-
2.	Arunachal Pradesh	01	0.93	-	-	01	2.05	-	-
3.	Assam	01	1.88			02	3.34	-	-
4.	Bihar	-	-	01	3.42	01	6.19		
5.	Chhattisgarh	-	-	01	1.17	01	2.01	02	2.23
6.	Goa	-	-			02	0.26	-	-
7.	Gujarat	-	-			01	2.69	-	-
8.	Haryana	-	-	01	1.10	02	1.81	02	1.60
9.	Himachal Pradesh	-	-	01	0.71	02	1.33	02	1.23
10.	Jammu and Kashmir	-	-	-	-	01	2.10		-
11.	Jharkhand	-	-			02	3.16		
12.	Karnataka	-	-	01	1.42	02	2.94	01	2.16
13.	Kerala	-	-			01	1.32	01	0.23
14.	Madhya Pradesh	-	-	01	2.64	02	4.79	02	4.92
15.	Maharashtra	-	-			02	4.36		
16.	Manipur	-	-	01	0.47				
17.	Meghalaya	-	-			02	0.79	01	0.09
18.	Mizoram	-	-	01	0.37	02	0.71	-	-
19.	Nagaland	-	-	01	0.56	01	0.13	-	-
20.	Odisha	-	-	01	2.11	02	4.27	-	-
21.	Punjab	01	1.97	01	1.18	02	1.85	02	2.09
22.	Rajasthan	-	-	01	1.93	-	-	01	0.46
23.	Sikkim	-	-	01	0.32	-	-	01	1.12
24.	Tamil Nadu		-	01	2.62	02	5.10	-	-

1	2	3	4	5	6	7	8	9	10
25.	Tripura	01	0.37	01	0.36	03	0.78	02	0.70
26.	Uttar Pradesh	-	-	01	2.55	01	9.47	01	8.20
27.	Uttarakhand	-	-	01	1.03	02	1.47	02	1.39
28.	West Bengal	-	-	-	-	01	3.31	-	-
UTs									
29.	Andaman and Nicobar Islands	-	-	-	-	-	-	-	-
30.	Chandigarh	-	-	-	-	01	0.03	-	-
31.	Lakshadweep	-	-	-	-	-	-	-	-
32.	Puducherry	-	-	-	-	-	-	-	-
33.	NYKS (rural competitions)	-	-	-	-	-	3.22	-	-
34.	NYKS (inter-school competitions)	-	-	-	-	-	7.31	-	-
Total		05	5.93	18	24.91	42	88.05	20	26.42

Statement III

State-wise details of proposals received, approved and amount released under Urban Sports Infrastructure Scheme (USIS) during the years 2010-11 and 2011-12 (upto 31st October, 2011)

(Rs. in crore)

Sl. No.	Name of the State	2010-11			2011-12 (upto October, 2011)		
		No. of proposals received	No. of proposals approved	Amount released	No. of proposals received	No. of proposals approved	Amount released
1	2	3	4	5	6	7	8
1.	Rajasthan	1	Nil	Nil	Nil	1	4.50
2.	Himachal Pradesh	1	1	3.50	Nil	Nil	Nil
3.	Chhattisgarh	2	Nil	Nil	Nil	Nil	Nil
4.	Punjab	3	1	2.00	Nil	Nil	Nil
5.	Haryana	2	Nil	Nil	Nil	Nil	Nil
6.	Odisha	4	Nil	Nil	1	1	5.00
7.	Madhya Pradesh	1	Nil	Nil	Nil	1	3.62
3.	Uttar Pradesh	6	Nil	Nil	Nil	Nil	Nil
9.	Tamil Nadu	1	Nil	Nil	Nil	Nil	Nil

1	2	3	4	5	6	7	8
10.	Mizoram	4	1	4.00	1	1	4.50
11.	West Bengal	3	1	3.00	Nil	Nil	Nil
12.	Meghalaya	1	Nil	Nil	Nil	Nil	Nil
13.	Andhra Pradesh	-	-	Nil	1	Nil	Nil
14.	Bihar	-	-	Nil	1	Nil	Nil
15.	Jammu and Kashmir	-	-	Nil	1	1	Nil
16.	Kerala	-	-	Nil	1	Nil	Nil
17.	Manipur	-	-	Nil	1	Nil	Nil
18.	Uttarakhand	-	-	Nil	1	Nil	Nil
19.	Tripura	-	-	Nil	1	Nil	Nil
20.	Nagaland	-	-	Nil	1	1	3.00
21.	Puducherry	-	-	-	1	1	Nil
Total		29	4	12.50	11	7	20.62

Statement IV*SAI Sports Promotional Schemes*

The following schemes are being implemented by Sports Authority of India for identifying sports skills and nurturing talent:-

- (i) National Sports Talent Contest Scheme (NSTC) for Sub-Junior level trainees
- (ii) Army Boys Sports Company Scheme (ABSC) for Sub-Junior level trainees
- (iii) SAI Training Centres Scheme (STC) for Junior level trainees
- (iv) Special Area Games Scheme (SAG) for Junior level trainees
- (v) Centre of Excellence Scheme (COE) for Senior level trainees

1. NATIONAL SPORTS TALENT CONTEST SCHEME (NSTC): The children in the age group of 8 to 14 are admitted under the Scheme. Presently there are 22 regular schools, 15 Navodaya Vidyalayas, 24 schools for Promotion of Indigenous Games & Martial Arts and 39 Akharas adopted under the scheme. In addition to this

34 up coming akharas have been provided equipment support. This apart there are 5 Sports Centres on the pattern of Akharas in the disciplines of Football, Hockey, Taekwando, Rugby & Judo.

- (i) Under the scheme, selected trainees are admitted on non-residential basis. However, on exceptional case the trainees are admitted in 02 schools on residential basis and are provided boarding & lodging @Rs. 75/- per head per day for 300 days instead of stipend of @Rs. 3000/- per head per annum. Trainees under both the schemes are provided Sports Kit of @Rs. 2000/- p.a., Accidental Insurance @ Rs. 32/- p.a., Competition Exposure, @Rs. 2000/- p.a., annual grant to the school for purchase of sports equipment Rs. 20,000/-.
- (ii) UNDER THE SCHEME, 15 Navodaya Vidyalayas have been adopted. Selection of the trainees for the adopted Navodaya Vidyalaya is being done covering the jurisdiction of 4 Navodaya Vidyalayas for admission in one school. Trainees are provided with Stipend @Rs. 3000/- per head per annum, Sports Kit of @Rs. 1500/- p.a., Accidental Insurance @Rs. 32/- p.a., Competition Exposure, @Rs. 1500/- p.a., annual grant to the school for purchase of sports equipment Rs. 20,000/-.

- (iii) To provide a platform for training in Indigenous Games and Martial Arts, 24 schools have been adopted. Trainees are provided with Stipend @Rs. 3000/- per head per annum, Sports Kit of @Rs. 1500/- p.a., Accidental Insurance @Rs. 32/- p.a., annual grant to the school for purchase of sports equipment Rs. 20,000/- and Rs. 25000/- p.a. for Organizing Competition for Scouting Talent
- (iv) ADOPTED AKHARAS: Wrestling has been a traditional indigenous sport in the country. 39 Akharas have been adopted and each akharas has about 15-20 Wrestlers. Further to supplement the efforts made by various akharas in the country, equipment support is provided to 34 upcoming akharas. With this, there will be a constant stream of upcoming wrestlers. The adopted Akharas are provided with one set of Wrestling Mat and/or Multi-Gym. The trainees in the akharas are provided a stipend of Rs. 1000/- p.m. & Accidental Insurance @Rs. 32/- to supplement their diet etc.
- (v) Sports Centres adopted on the pattern of Akharas under NSTC scheme: Under the scheme, high performance Sports Centres being run specially the priority discipline such as Athletics, Judo, Wrestling, Boxing, Swimming other recognized martial arts akin to modern sports may be provided with the supports as is being provided to the Akliara and at present 05 Sports Centres have been adopted.

2. ARMY BOYS SPORTS COMPANY Scheme (ABSC): children are identified in the age group of 8 to 16 and admitted in the Scheme. The identified trainees are absorbed in the Army, once they attain a required age of IVA years. At present there are 15 ABSCs. Training is imparted in 13 disciplines. The children admitted under the schemes are provided with Boarding lodging @Rs. 125/- per day for 300 days. Sports Kit @Rs. 2000/- p.a., Accidental Insurance @Rs. 32/- p.a., Competition Exposure @Rs. 2000/- p.a., Medical Expenses @Rs. 300/-, Educational Expenses @Rs. 1000/- p.a., one time grant of @Rs. 2000/- to a New Trainee. The companies are provided annual grant of Rs. 50000/- for purchase of spoils equipment & maintenance of play fields.

3. SAI TRAINING CENTRE Scheme (STC): Under the scheme, sports persons in the age group of 14 to 21 are groomed. State Governments provide all the infrastructure facilities. SAI is running the scheme by providing scientific training to the selected trainees. At present there are 61 STC Centers. The training is imparted in 27 disciplines. Trainees under residential

schemes are provided with Boarding lodging @Rs. 125/- for Non-Hilly & @Rs. 140/- for Hilly Areas per head per day for 330 days. Sports Kit of Rs.4000/- p.a., Accidental insurance @Rs. 30/- p.a., Competition Exposure, @Rs. 3000/- p.a., Educational Expenses @Rs. 100/- p.a., Medical expenses @Rs. 300/- p.a., Other Expense @Rs. 100/- per head and under non-residential scheme are provided Sports Kit @ Rs. 4000/- p.a. Competition Exposure @Rs. 3000/- p.a., Stipend @Rs. 6000/- and Insurance @Rs. 32/-.

4. SPECIAL AREA GAMES SCHEME (SAG): Under the scheme, The training is imparted in 23 disciplines, sports talent in the age group of 14 to 21, from inaccessible tribal, rural and coastal areas of the country, are admitted in 21 SAG Centers all over the country. The trainees under residential schemes are provided with Boarding lodging @Rs. 125/- for Non-Hilly & @Rs. 140/- for Hilly Areas per head per day for 330 days, Sports Kit of Rs. 4000/- p.a., Accidental insurance @Rs. 32/- p.a., Competition Exposure, @Rs. 3000/- p.a., Educational Expenses @Rs. 1000/- p.a., Medical expenses @Rs. 300/- p.a.; Other Expense @Rs. 100/- per head and under non-residential scheme are provided Sports Kit @Rs. 4000/- p.a. Competition Exposure @Rs. 3000/- p.a. Stipend @Rs. 6000/- and Insurance @Rs. 32/-. (i) Extension Centers of STC/SAG centers to cover School and Colleges for wider coverage: The children are admitted in the age group of 14-21 years. At present there are 101 Extension Centers. The trainees admitted under the scheme are provided with Stipend of @Rs. 6000/- per trainee for 10 months in a year, Competition Exposure @Rs. 2000/- per trainee per year, Sports Kit @Rs. 4000/- per trainee per year. Accidental Insurance @Rs. 32/- p.a. and to the institution to support infrastructure, equipment and financial support to the tune of @Rs. 5000/- per trainee per year and not more than Rs. 1.00 lac totally.

6. CENTRE OF EXCELLENCE SCHEME (COE): The trainees in the age group of 17 to 25 and above are admitted. Admission is also given to junior level sports persons who are in the verge of entering into the senior level and has potential to become international sport persons. At present there are 12 Centers of Excellence, Regional Centers/Sub-Centers/STC. The training is imparted in 17 disciplines all over the country. The trainees under residential schemes are provided Boarding lodging @Rs. 175/- per head per day for 330 days, Sports Kit of @Rs. 6000/-p.a., Accidental insurance @Rs. 32/- p.a., Competition Exposure, @Rs. 3000/- p.a., Medical expenses @Rs. 500/- p.a., Other Expenses @Rs. 100/- and the trainees under Non-Residential schemes are provided Sports Kit @Rs. 6000/-, Competition Exposure @Rs. 3000/-, Stipend @Rs. 9000/- and Insurance @Rs. 32/-.

Statement V*Achievements of Sai Scheme's Trainees for the last four years***NATIONAL LEVEL**

Sl.No.	Scheme Name	2008-2009			2009-2010			2010-2011		
		G	S	B	G	S	B	G	S	B
1.	NSTC Schools	16	13	10	10	10	19	0	0	0
2.	Army Boys Sports Companies (ABSC)	83	42	26	60	32	24	0	0	0
3.	SAI Training Centre (STC)	144	132	153	131	121	139	20	19	19
4.	Special Area Games (SAG)	96	68	62	69	67	51	16	05	08
5.	Ext. Centre of STC/SAG	0	04	04	0	0	02	0	0	0
6.	Centre of Excellence (COE)	52	37	45	74	56	43	02	07	06
Total		391	296	300	344	286	278	38	31	33

INTERNATIONAL LEVEL

Sl.No.	Scheme Name	2008-2009			2009-2010			2010-2011		
		G	S	B	G	S	B	G	S	B
1.	NSTC Schools	04	01	03	0	01	0	0	0	01
2.	Army Boys Sports Companies (ABSC)	05	03	03	09	03	03	0	0	01
3.	SAI Training Centre (STC)	46	19	13	05	13	06	12	05	13
4.	Special Area Games (SAG)	11	11	0	04	04	07	04	02	02
5.	Ext. Centre of STC/SAG	0	0	01	0	0	0	0	0	0
6.	Centre of Excellence (COE)	18	15	15	22	09	17	06	06	15
Total		84	49	35	40	30	33	22	13	32

(Rs. in crore)

Sl. No.	Name of Scheme	2008-09		2009-10		2010-11		2011-12	
		Allocation	Exp.	Allocation	Exp.	Allocation	Exp.	Allocation	Exp. (upto 31.10.11)
1	2	3	4	5	6	7	8	9	10
1.	PYKKA	92.00	92.00	135.00	135.00	350.00	350.00	225.00	114.37
2.	USIS	0.00	0.00	0.00	0.00	15.00	15.00	50.00	20.62

1	2	3	4	5	6	7	8	9	10
3.	SAI	150.00	150.00	200.37	206.15	347.00	347.00	250.90	182.50
4.	LNUPE (Gwalior)	20.00	20.00	23.00	23.00	30.00	30.00	30.00	13.75
5.	Pension to Meritorious sportspersons	3.00	3.00	6.50	6.50	30.25	30.25	2.00	2.00
6.	Special awards to winners of medals in international sports events	8.75	8.75	5.50	5.50	34.00	34.00	4.00	4.00
7.	Scheme of Assistance to National Sports Federations (NSFs)	39.50	39.50	51.00	50.53	87.68	81.44	100.00	25.00
8.	Talent Search & Training	1.50	1.50	1.00	1.00	7.00	7.00	10.00	0.00
9.	NSDF	10.25	10.25	8.12	8.12	20.00	20.00	5.00	0.00
10 to 12	NADA, NTDL & WADA	6.75	6.75	15.50	15.44	14.00	14.00	17.50	0.00
13.	Promotion of Sports among disabled	0.00	0.00	2.00	0.74	6.27	5.96	5.50	3.93
14.	Commonwealth Games 2010	795.00	792.00	2268.00	2260.03	1137.43	872.29	0.10	0.00
Total		1126.75	1123.75	2715.99	2712.01	2078.63	1806.94	700.00	366.17

Statement VI

Details of scheme-wise allocation and expenditure under various schemes of the Department of Youth Affairs during the last three years and current financial year are as follows

(Rs. in crore)

Sl. No.	Name of the scheme	2008-09		2009-10		2010-11		2011-12
		Allocation	Exp.	Allocation	Exp.	Allocation	Exp.	Allocation
1.	NYKS	98.37	99.79	127.54	130.41	120.50	126.20	133.50
2.	NSV	13.88	13.28	18.30	17.31	0.00	0.00	0
3.	RSV	13.88	13.28	18.30	17.31	0.00	0.00	0
4.	NPYAD (NIC, NYF, YLPDP, adventure, adolescent development)	6.71	4.33	7.07	11.12	13.38	10.46	8.27
5.	National youth Corps	0.00	0.00	0.00	0.03	32.35	22.88	18.87
Total		126.35	123.40	160.59	166.21	166.23	159.54	160.64

*Statement Showing release of funds under National Service Scheme (NSS)
during last three years and current year, State-wise*

(Rs. in crore)

Sl.No.	State/UT	2008-09	2009-10	2010-11	2011-12
1	2	3	4	5	6
1.	Andhra Pradesh	4.3	6.92	6.77	4.03
2.	Arunachal Pradesh	0.14	0.20	0.18	0.18
3.	Assam	0	0.81	0	0.96
4.	Bihar	1.03	1.03	1.19	0.58
5.	Chhattisgarh	0.97	1.64	1.89	1.32
6.	Goa	0.52	0.53	0.6	0.35
7.	Gujarat	2.91	2.91	4.46	1.92
8.	Haryana	1.43	1.90	2.19	1.15
9.	Himachal Pradesh	1.72	2.15	1.49	1.14
10.	Jammu and Kashmir	0	0.99	0	0.57
11.	Jharkhand	0	0	0	0.57
12.	Karnataka	3.68	4.77	3.32	3.33
13.	Kerala	2.84	2.84	3.67	1.97
14.	Madhya Pradesh	2.38	2.38	2.74	1.71
15.	Maharashtra	5.26	5.61	8.04	3.83
16.	Manipur	0.42	0	0	0.43
17.	Meghalaya	0.49	0.49	0.59	0.50
18.	Mizoram	0.61	0.69	0.82	0.62
19.	Nagaland	0.19	0.21	0.25	0.19
20.	Odisha	1.45	1.79	1.67	1.27
21.	Punjab	2.05	2.03	3.12	1.62
22.	Rajasthan	2.58	3.18	3.65	2.33
23.	Sikkim	0.28	0.38	0.33	0.33
24.	Tamil Nadu	6.27	5.69	9.27	4.25
25.	Tripura	0.61	0.69	0.82	0.62
26.	Uttar Pradesh	8.54	5.53	5.53	2.64
27.	Uttarakhand	1.68	1.68	1.20	0.85

1	2	3	4	5	6
28.	West Bengal	1.69	1.69	2.02	1.05
29.	Andaman and Nicobar Islands	0.03	0.03	0.05	0.05
30.	Chandigarh	0.31	0.31	0.47	0.47
31.	Dadra and Nagar Haveli	0.02	0.02	0.04	0.04
32.	Daman and Diu	0.05	0.03	0.05	0.05
33.	Lakshadweep	0.03	0.03	0.05	0.05
34.	Puducherry	0.22	0.12	0.39	0.33
35.	Delhi	0.57	0	0	0
Total		55.27	59.27	66.86	41.30

*Statement Showing achievements under National Service Scheme (NSS)
during last three years and the current year, State-wise*

Sl.No.	State/UT	2008-09				
		Special Camps	Adopted Village	Blood Donation	Tree Plantation	Pulse Polio (Children benefited)
1	2	3	4	5	6	7
1.	Andhra Pradesh	825	3000	23416	211221	1232441
2.	Arunachal Pradesh	15	61	0	1385	246
3.	Assam	225	160	0	0	0
4.	Bihar	196	305	1168	49176	56296
5.	Chhattisgarh	732	778	1500	116524	44572
6.	Goa	70	70	1951	7401	5585
7.	Gujarat	1438	1438	3149	13770	22522
8.	Haryana	759	170	8905	3230	54720
9.	Himachal Pradesh	387	655	1093	93298	15200
10.	Jammu and Kashmir	112	120	475	14621	65000
11.	Jharkhand	65	122	1487	23109	16698
12.	Karnataka	2204	2590	1225	360350	455186
13.	Kerala	700	750	10303	709565	97309
14.	Madhya Pradesh	836	932	2870	52566	92711
15.	Maharashtra	1490	1490	64000	270000	210000

1	2	3	4	5	6	7
16.	Manipur	17	60	130	2750	1230
17.	Meghalaya	11	36	113	1000.00	200
18.	Mizoram	231	240	2899	3445	46780
19.	Nagaland	51	52	232	7175	8050
20.	Odisha	1325	1325	1154	4662	578
21.	Punjab	469	864	1829	30943	27932
22.	Rajasthan	1554	1600	5976	193650	83000
23.	Stkkim	125	125	350	12500	0
24.	Tamil Nadu	4918	4670	35144	195944	136020
25.	Tripura	142	160	3800	13000	50000
26.	Uttar Pradesh	1842	1902	2363	150518	244169
27.	Uttarakhand	585	569	420	33812	63254
28.	West Bengal	589	845	9394	46038	29819
29.	Andaman and Nicobar Islands	0	0	0	0	0
30.	Chandigarh	75	64	1275	16270	90750
31.	Dadra and Nagar Haveli	12	12	0	0	0
32.	Daman and Diu	11	11	0	0	0
33.	Lakshadweep	0	6	0	0	250
34.	Puducherry	101	126	425	3850	36950
35.	Delhi	0	0	2908	0	63203
	Total	22112	25308	189954	2641773	3250671

*Statement Showing achievements under National Service Scheme (NSS)
during last three years and the current year, State-wise*

Sl.No.	State/UT	2009-10				
		Special Camps	Adopted Village	Blood Donation	Tree Plantation	Pulse Polio (Children benefited)
1	2	3	4	5	6	7
1.	Andhra Pradesh	591	3256	2774	49239	649017
2.	Arunachal Pradesh	1100	61	158	2600	350
3.	Assam	3	176	0	0	0

1	2	3	4	5	6	7
4.	Bihar	76	250	587	20500	13570
5.	Chhattisgarh	552	610	1420	43871	22318
6.	Goa	61	61	473	1185	11204
7.	Gujarat	897	897	834	45328	9317
8.	Haryana	131	131	6489	47700	13090
9.	Himachal Pradesh	642	630	13	200250	16025
10.	Jammu and Kashmir	147	147	177	52000	77000
11.	Jharkhand	21	85	70	7010	3250
12.	Karnataka	1262	3001	737	195100	825581
13.	Kerala	885	800	5621	105897	23000
14.	Madhya Pradesh	502	502	0	30762	0
15.	Maharashtra	1258	1258	45350	106890	518213
16.	Manipur	1000	20	250	2000	0
17.	Meghalaya	1600	36	163	1500	0
18.	Mizoram	8650	235	1572	3217	6800
19.	Nagaland	3527	45	754	5850	5000
20.	Odisha	961	961	955	6500	0
21.	Punjab	89	595	1056	28630	34629
22.	Rajasthan	1455	1600	6809	260000	80000
23.	Sikkim	45	125	140	7000	0
24.	Tamil Nadu	2565	4687	21987	111063	81213
25.	Tripura	3172	34	2380	10000	2200
26.	Uttar Pradesh	793	794	208	18552	8550
27.	Uttarakhand	235	235	373	4599	40000
28.	West Bengal	197	197	4613	22104	11016
29.	Andaman and Nicobar Islands	0	0	0	0	0
30.	Chandigarh	36	69	1426	3750	447650
31.	Dadra and Nagar Haveli	6	6	0	0	0
32.	Daman and Diu	3	3	0	0	0
33.	Lakshdweep	0	13	0	0	600
34.	Puducherry	54	126	440	5075	39000
35.	Delhi	1	0	50	100	1000
Total		32517	21646	107879	1398272	2939593

*Statement Showing achievements under National Service Scheme (NSS)
during last three years and the current year, State-wise*

Sl.No.	State/UT	2010-11				
		Special Camps	Adopted Village	Blood Donation	Tree Plantation	Pulse Polio (Children benefited)
1	2	3	4	5	6	7
1.	Andhra Pradesh	1095	3256	19775	244824	1114894
2.	Arunachal Pradesh	50	65	36	2400	450
3.	Assam	0	102	24	0	1428
4.	Bihar	92	331	660	23383	28363
5.	Chhattisgarh	522	755	1406	98284	45477
6.	Goa	78	80	200	1000	300
7.	Gujarat	1013	1308	1500	672000	85000
8.	Haryana	714	855	9168	19465	54720
9.	Himachal Pradesh	638	660	780	84985	11117
10.	Jammu and Kashmir	65	80	1400	45350	113
11.	Jharkhand	34	199	854	14160	1174
12.	Karnataka	2605	2625	7100	200100	116010
13.	Kerala	1117	800	1825	485000	25000
14.	Madhya Pradesh	854	859	8008	59947	193341
15.	Maharashtra	1907	1890	52806	390000	192969
16.	Manipur	4	38	166	1450	200
17.	Meghalaya	15	106	121	530	2865
18.	Mizoram	81	120	3120	2835	3420
19.	Nagaland	21	34	490	12050	1200
20.	Odisha	1047	1709	1675	25228	150
21.	Punjab	427	97	3824	45612	24072
22.	Rajasthan	1696	1700	7000	295000	52000
23.	Sikkim	125	125	310	12512	25000
24.	Tamil Nadu	4450	4686	70061	478794	242156
25.	Tripura	114	44	19	22000	16000
26.	Uttar Pradesh	2245	2291	1933	135245	186982
27.	Uttarakhand	643	651	17676	248227	41187

1	2	3	4	5	6	7
28.	West Bengal	653	829	8698	52394	12430
29.	Andaman and Nicobar Islands	0	0	0	0	0
30.	Chandigarh	131	78	2923	10000	54500
31.	Dadra and Nagar Haveli	8	16	120	1600	7000
32.	Daman and Diu	14	8	83	1300	1500
33.	Lakshadweep	8	7	0	200	0
34.	Puducherry	73	175	650	15000	6000
35.	Delhi	6	550	3055	5200	6320
Total		22545	27129	227466	3706075	2553338

*Statement Showing achievements under National Service Scheme (NSS)
during last three years and the current year, State-wise*

Sl.No.	State/UT	2008-09				
		Special	Adopted	Blood	Tree	Pulse Polio
1	2	3	4	5	6	7
1.	Andhra Pradesh	736	1215	15665	113209	413219
2.	Arunachal Pradesh	45	85	32	3200	477
3.	Assam	23	125	74	2705	3710
4.	Bihar	136	333	685	1766	12336
5.	Chhattisgarh	501	757	1603	67105	23301
6.	Goa	71	93	177	1327	305
7.	Gujarat	703	1328	938	15109	23308
8.	Haryana	574	857	2713	12119	32603
9.	Himachal Pradesh	421	660	384	21905	9005
10.	Jammu and Kashmir	47	80	911	22117	98
11.	Jharkhand	43	198	674	9706	805
12.	Karnataka	2301	2625	6515	98221	76507
13.	Kerala	915	811	1203	173323	13025
14.	Madhya	705	863	6701	61727	60217
15.	Maharashtra	1515	1893	43337	103108	86223
16.	Manipur	27	43	103	789	107
17.	Meghalaya	23	117	74	789	3215

1	2	3	4	5	6	7
18.	Mizoram	110	132	965	2730	1535
19.	Nagaland	18	35	112	965	633
20.	Odisha	736	1706	815	12709	125
21.	Punjab	337	186	2832	21375	16397
22.	Rajasthan	1123	1700	2203	95215	21394
23.	Sikkim	87	125	117	7315	12431
24.	Tamil Nadu	3505	4686	55671	232333	135732
25.	Tripura	79	174	21	9305	7118
26.	Uttar Pradesh	1937	2789	1137	87544	76915
27.	Uttarakhand	574	651	23217	37950	52557
28.	West Bengal	437	831	6911	45713	9622
29.	Andaman and Nicobar Islands	0	0	0	0	0
30.	Chandigarh	102	79	2104	7576	33291
31.	Dadra and Nagar Haveli	11	17	86	927	3115
32.	Daman and Diu	17	8	95	1125	1376
33.	Lakshadweep	8	7	17	131	27
34.	Puducherry	122	175	521	12691	7232
35.	Delhi	17	521	3776	32205	11371
Total		18006	25405	182389	1316034	1149332

[English]

Withdrawal of AFSPA

*17. SHRI P.C. GADDIGOUDAR:
SHRIMATI BOTCHA JHANSI LAKSHMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the States where the Armed Forces Special Powers Act (AFSPA) is in force alongwith the reasons therefor;

(b) whether requests have been received from various quarters, including State Governments for withdrawal of the Act;

(c) if so, the details thereof and the reasons therefor; and

(d) the reaction of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) The Act is in force in the following areas:

- (i) Entire States of Assam and Nagaland;
- (ii) Tirap and Changlang districts of Arunachal Pradesh;
- (iii) 20 km wide belt bordering Assam in the States of Arunachal Pradesh and Meghalaya;
- (iv) the State of Manipur excluding Imphal Municipal Area;
- (v) Parts of Tripura as notified by the State Government;

- (vi) Districts of Jammu, Kathua, Udhampur, Poonch, Rajouri, Doda, Srinagar, Budgam, Anantnag, Pulwama, Baramulla and Kupwara in the State of Jammu and Kashmir.

Under Section-3 of the Armed Forces (Special Powers) Act, Central Government/the Governor of the State have been conferred powers to declare the States/ areas as "disturbed area" if the State or any part thereof is in such a disturbed or dangerous condition that the use of armed forces in aid of the civil power is necessary.

Representations have been received from time to time from different organizations/NGOs in Manipur for withdrawal of the notification declaring certain areas as disturbed or for repeal of the Act. On security matters, Government of India carefully evaluates the situation on the ground before taking any decision.

[*Translation*]

Food Processing Industries

- *18. SHRI SYED SHAHNAWAZ HUSSAIN:
SHRI VITTHALBHAI HANSRAJBHAI
RADADIYA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the total number of food processing industries functioning in the country, State-wise, including Bihar and Gujarat at present;

(b) the details of products exported by these industries along with the details of foreign exchange earned there from during the last three years and the current year, industry-wise and quantity-wise; and

(c) the steps taken by the Government to provide financial assistance to these industries in order to enable them to compete in the global market?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) As per Annual Survey of Industries there were 26,221 registered food processing units in the country including Bihar and Gujarat in 2007-08. Details are given in the enclosed Statement.

Ministry of Food Processing Industries does not maintain data on products exported by these

industries. However, exports of Food Processing related commodities for the last 3 years is as follows:

(Rs. in crores)

2008-09	2009-10	2010-11
49352	50759	63733

Source: Directorate General of Commercial Intelligence & Statistics (DGCI&S)

Ministry of Food Processing Industries under its plan scheme for Technology Upgradation/Establishment/Modernization of Food Processing Industries extends financial assistance to food processing units in the form of grant-in-aid @ 25% of the cost of plant & machinery and technical civil works subject to maximum of Rs. 50.00 lakhs in general areas and @ 33.33% subject to a maximum of Rs. 75.00 lakhs in difficult areas such as Jammu and Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and North Eastern States, A&N Islands, Lakshadweep and ITDP areas.

Government has formulated and is implementing several Plan Schemes to provide financial assistance for the establishment and modernization of Food processing units, creation of infrastructure, support of R&D, Food Testing Labs, Implementation of Quality Systems such as Hazard Analysis Critical Control Points (HACCP), Human Resource Development besides other promotional measures to encourage development of food processing industries. Moreover, the Government has taken several steps like tax reduction, waiver/reduction of excise duty, reduction of custom duty on specific food items with a view to encourage the growth of Food Processing Industries and make them more competitive in global market.

Statement

Number of registered Food Processing Units (2007-08)

State	Factories in Operation Number
1	2
Andhra Pradesh	6127
Tamil Nadu	3589
Maharashtra	2316

1	2
Uttar Pradesh	1700
Punjab	2072
Karnataka	1604
Gujarat	1401
West Bengal	1271
Kerala	1183
Assam	876
Haryana	501
Chhattisgarh	730
Odisha	580
Madhya Pradesh	533
Rajasthan	516
Uttarakhand	288
Bihar	179
Jharkhand	114
Delhi	116
Himachal Pradesh	112
Jammu and Kashmir	114
Goa	74
Puducherry	60
Tripura	54
Daman and Diu	28
Chandigarh (U.T.)	24
Nagaland	16
Meghalaya	14
Manipur	10
Dadra and Nagar Haveli	14
Andaman and Nicobar Islands	5
Total	26,221

*[English]***Natural Calamities**

*19. SHRI M. VENUGOPALA REDDY:
SHRI PRABODH PANDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether several parts of the country were affected by heavy rains, floods, earthquakes, landslides etc. in the recent past;

(b) if so, the States/Union Territories affected by these natural calamities;

(c) the number of deaths/injuries reported in these calamities;

(d) the estimated loss of property, livestock and damage to crops in these States;

(e) the details of the Central Teams which visited these areas and the reports submitted thereon; and

(f) the assistance demanded and given to these States/UTs so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Yes Madam. The details of States/Union Territories affected by natural calamities like floods, earthquakes etc., in varying degrees as reported by the State Governments/Union Territories in the year 2011-12 alongwith the loss of human lives, loss to live stock and damage to crops areas and houses is given in the enclosed Statement-I.

(e) and (f) The States of Sikkim, Kerala, Odisha, Uttar Pradesh, West Bengal and Himachal Pradesh have submitted memoranda for additional central assistance from National Disaster Response Fund (NDRF) for supplementing their efforts. The State-wise details of the assistance sought, visit of the Central Teams, status of team's reports and assistance approved, is given in the enclosed Statement-II.

Statement I

*State-wise details of damage due to cyclonic storms/fias/floods/floods/landslides/
cloudburst/earthquake etc. during 2011-12*

(Provisional) As on 14.11.2011

Sl.No.	State/UT	No. of human lives lost	No. of heads of cattle lost	No. of houses damaged	Cropped area affected (lakh hectares)
1.	Andhra Pradesh	-	-	-	-
2.	Arunachal Pradesh	-	-	-	-
3.	Assam	3	-	277	4.17
4.	Bihar	33*	-	1603	-
5.	Goa	1	-	134	neg
6.	Gujarat	53	175	4734	-
7.	Haryana	-	-	-	-
8.	Himachal Pradesh	51	2374	10838	1.56
9.	Jharkhand	-	-	-	-
10.	Jammu and Kashmir	-	-	-	-
11.	Karnataka	84	51	419	-
12.	Kerala	133	525	11737	0.88
13.	Madhya Pradesh	-	-	-	-
14.	Maharashtra	106	-	-	-
15.	Meghalaya	-	-	-	-
16.	Mizoram	-	-	-	-
17.	Odisha	87	1493	290780	4.19
18.	Punjab	14	4	26	-
19.	Sikkim	77*	1333	23903	0.14
20.	Tamil Nadu	-	-	-	-
21.	Uttar Pradesh	692	268	22858	5.25
22.	Uttarakhand	19	10	107	-
23.	West Bengal	77*	33	317481	0.09
24.	Andaman and Nicobar Islands	-	-	-	-
25.	Puducherry	-	-	4	0.0049
	Total	1,430	6,266	6,84,901	16.28

*This includes 60 lives lost in Sikkim, 9 lives lost in West Bengal and 6 lives lost in Bihar due to earthquake of 18th September 2011.

Statement II

Status of memoranda received from the State Governments seeking additional Central assistance from National Disaster Response Fund (NDRF) during 2011-12

Sl. No.	State/UT (Calamity details)	Assistance sought [Rs. in crore]	Visit of Central Team	Amount assessed by Team [Rs. in crore]	Status of approval of funds from NCCF/ NDRF by High Level Committee (HLC).
1.	Sikkim (Earthquake Sept. 2011)	2847.83	27-30 Sept. 2011 and from 7-10 Oct. 2011	291.36 + 41.64 NRDWP	Report of the Central Team has been considered by IMG on 8-11-11. It is being placed before HLC for its consideration in the next meeting to be held shortly.
2.	West Bengal (Earthquake Sept. 2011)	525.04	11 Oct. 2011	-	Upon receipt of report from Central Team, it will be processed for placing before the IMG and thereafter before HLC.
3.	Odisha (Flood 2011)	3265.37	26-30 Sept. 2011	1292.86	Report of the Central Team has been considered by IMG on 8-11-11. It is being placed before HLC for its consideration in the next meeting to be held shortly.
4.	Kerala (Flood/landslide 2011)	1048.09	20-24 Oct. 2011	-	Upon receipt of report from Central Team, it will be processed for placing before the IMG and thereafter before HLC.
5.	Uttar Pradesh (Flood 2011)	1447.67	Yet to visit	-	Upon receipt of memorandum for State, an Inter-Ministerial Central Team has been constituted on 21st October 2011. In consultation with the State Government, Team will visit to assess the situation shortly.
6.	Himachal Pradesh (Flood/landslide/ cloudburst 2011)	700.57	Yet to visit	-	Upon receipt of memorandum for State, an Inter-Ministerial Central Team has been constituted on 9th November 2011. In consultation with the State Government, Team will visit to assess the situation shortly.

Urban Poverty in NE Region

*20. SHRI PREMDAS RAI: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government has recently conducted a survey to assess the level of urban poverty in North-Eastern Region including Sikkim;

(b) if so, the outcome thereof;

(c) whether urban poverty alleviation programmes have been specifically designed to target the North-Eastern Region;

(d) if so, the details thereof; and

(e) the success achieved so far in implementing these programmes in the said Region during the last three years and the current year?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) No separate survey has been conducted, however, with a view to identify those below poverty line, Government of India has launched the combined Rural-Urban Socio-Economic and Caste Census (SECC) in June, 2011 throughout the country including North-Eastern States and Sikkim. The State/UT Governments have already initiated the SECC with financial and technical support of Government of India.

(c) and (d) Under Swarna Jayanti Shahari Rozgar Yojana (SJSRY) meant to address issues of employment, skill training and community development of the urban poor, the funding for North-Eastern States including Sikkim is shared between the Centre and the States in the ratio of 90:10, considering the lack of financial resources with the States in the region. This Ministry is also implementing the scheme of 10% lumpsum provision for the benefit of North-Eastern Region including Sikkim. Projects benefiting

the urban poor and low income groups are provided support under the central pool. Community market, Slum re-development, multipurpose resource centres, community sanitation works, etc. are some of the areas which are covered under the scheme.

(e) Statements showing progress of SJSRY and 10% NER Scheme in the North-Eastern Region including Sikkim in last three years and the current years are given in the enclosed Statements-I and II respectively.

Statement I

State-wise physical progress under Swarna Jayanti Shahari Rozgar Yojana (SJSRY) during the last three years and the current year

Sl.No.	Name of the NER States	2008-09		2009-10		2010-11		2011-12 (as on 18.11.2011)	
		No. of Urban poor assisted to set up individual/group micro enterprises	No. of urban poor provided skill training	No. of Urban poor assisted to set up individual/group micro enterprises	No. of urban poor provided skill training	No. of Urban poor assisted to set up individual/group micro enterprises	No. of urban poor provided skill training	No. of Urban poor assisted to set up individual/group micro enterprises	No. of urban poor provided skill training
1.	Arunachal Pradesh	0	0	16	20	34	28	33	27
2.	Assam	479	420	472	420	0	0	0	0
3.	Manipur	7	737	8	2469	8	97	0	0
4.	Meghalaya	99	51	24	47	52	154	0	0
5.	Mizoram	0	0	29	230	546	3145	588	1836
6.	Nagaland	276	10	142	46	326	154	225	224
7.	Sikkim	479	1478	86	0	150	320	25	60
8.	Tripura	272	1826	200	1014	382	1586	297	817
Total		1612	4522	977	4246	1498	5484	1168	2964

Statement II

State-wise projects sanctioned and Central share released under 10% NER Scheme during the last three years and the current year

Sl.No.	Name of the NER States	2008-09		2009-10		2010-11		2011-12 (As on 18.11.2011)	
		Number of New Projects Sanctioned	Central Share Released* (Rs. in lakhs)	Number of New Projects Sanctioned	Central Share Released* (Rs. in lakhs)	Number of New Projects Sanctioned	Central Share Released* (Rs. in lakhs)	Number of New Projects Sanctioned	Central Share Released* (Rs. in lakhs)
1	2	3	4	5	6	7	8	9	10
1.	Arunachal Pradesh	1	415.14	6	1438.69	4	795.49	0	1798.13

1	2	3	4	5	6	7	8	9	10
2.	Assam	0	1558.86	4	630.59	6	670.62	1	341.05
3.	Manipur	0	3028.00	0	1135.26	2	944.60	0	0.00
4.	Meghalaya	0	0.00	1	911.01	1	535.30	0	0.00
5.	Mizoram	0	0.00	4	442.78	4	731.21	0	1771.13
6.	Nagaland	0	0.00	3	165.12	3	284.52	0	0.00
7.	Sikkim	0	0.00	1	388.61	1	35.90	0	0.00
8.	Tripura	0	0.00	1	237.94	2	1002.36	0	0.00
Total		1	5000.00	20	5350.00	23	5000.00	1	3910.31

*Both for new projects & projects sanctioned in earlier years.

Urban Sports Infrastructure Scheme

Statement I

1. SHRI L. RAJAGOPAL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

Details of the scheme of assistance for creation of Urban Sports Infrastructure (USIS)

(a) whether the government is implementing Urban Sports Infrastructure Scheme (USIS) on pilot basis in some districts of the country;

(a) This is a Central scheme that aims at addressing the entire "Sports Eco System" holistically namely players' training and development, coaching and infrastructure.

(b) If so, the details thereof and the names of districts identified under the USIS;

(b) The scheme is in operation for two years (2010-11 and 2011-12) and is being implemented on pilot basis up to 2011-12.

(c) the details of activities undertaken under USIS and the achievements made so far therein; and

(c) The scheme focuses on promotion and preservation of community play fields; utilization of existing infrastructure by filling up critical gaps; creation of need-based infrastructure; and promotion of capacity building among coaches, including community coaches.

(d) the details of funds allocated/released to various States along with the funds utilized under the said scheme so far, State-wise and year-wise?

(d) The scheme provides financial assistance for creation of sports infrastructure projects like laying of synthetic athletic track, hockey field, football ground and construction of multipurpose hall of size 60mX40m.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):
(a) and (b) Yes, Madam. The details of the scheme are given in the enclosed Statement-I. A statement showing the details of sports infrastructure projects under Urban Sports Infrastructure Scheme (USIS) is enclosed.

(e) The financial assistance provided to States/UTs range from Rs. 4.50 crore to Rs. 6.00 crore.

(c) No State has so far completed the execution of the sports Infrastructure project sanctioned to it.

(f) State Governments, local civic bodies, Schools/Colleges/Universities under Central/State Government and Sports Control Boards are eligible to receive assistance under this scheme.

(d) Details have been given in the enclosed Statement-II.

(g) No state shall get more than one project in a year.

Statement II*(Position as on 15t November, 2011)*

(Rs. in crore)

Sl.No.	Name of Sports Infrastructure Project	District	Amount		Month and Year of release
			approved	released	
1.	Multi-purpose Indoor Hall	Dt. Taran Taran, Punjab	3.98	2.00	March, 2011
2.	Renovation/modernisation of Indoor Sports complex	Dt. Kolkata, West Bengal	6.00	3.00	March, 2011
3.	Laying of Synthetic Hockey field	Dt. Una, Himachal Pradesh	5.00	3.50	March, 2011
4.	Laying of Synthetic Hockey field	Dt. Kolasib, Mizoram	5.00	4.00	March, 2011
5.	Laying of Synthetic Hockey field	Dt. Bhubaneshwar Odisha	5.00	5.00	August, 2011
6.	Laying of Synthetic Athletic track	Dt. Kohima, Nagaland	5.00	3.00	August, 2011
7.	Laying of Synthetic Hockey field	Dt. Jabalpur, Madhya Pradesh	4.81	3.62	October, 2011
8.	Construction of multi-purpose Indoor Hall	Dt. Aizawl, Mizoram	6.00	4.50	October, 2011
9.	Construction of multi-purpose Indoor Hall	Dt. Jodhpur, Rajasthan	6.00	4.50	October, 2011
Total			46.79	33.12	

Note: The balance amount will be released after the State Governments submit progress report, statement of expenditure and Utilization certificate for the amount already released.

Stress Resistant Crop Varieties

2. SHRI PONNAM PRABHAKAR:
SHRI SURESH KUMAR SHETKAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether agriculture scientists are developing crop varieties that can withstand higher temperature and other abiotic stress factors emanating from global wanning; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam.

(b) Indian Council of Agricultural Research (ICAR) and State Agricultural Universities are running programmes

to develop varieties resistant to high temperature and other abiotic stresses. The list of some important stress resistant varieties developed to-date in different crops is attached as Statement.

Statement

List of some important varieties resistant to abiotic stresses in different crops

Drought

Wheat: PBW 527, HD 2888, HI 153, HI 1500, HD 8627, HS 507, VL829, VL 892, WH 1080, HD 2781, HW 1085

Barley: HBL 276, RD 2660, K 603

Rice: Sahabhazi Dhan, Vandana, Annada, Annapurna, Anjali, Dateswari, PNR-519, VL Dhan 208, Abhisek, Virendra, Sadabahar, Hazaridhan Govind, Heera, Tulasi, Shusk Samrat.

Maize: Pusa Hybrid Makka-1,2 and 5, Vivke-21, Vevek-23, HM-4

Sorghum: Maldandi 35-1, Phule-Maulee

Pearl Millet: HHB 67 improved, GHB-757, GHB-538, RHB 177, HHB 226, HHB 216, RHB 154, GHB 719, HHB 68

Chickpea: RSG 44, RSG 888, S26, BGD 72, Vijay, Pusa 362, Pusa 362, Pusa 1103

Mothbean: CZM 1, CZM 2, CZM 3

Cotton: HD 324, CICR-1, Raj DH7, CSHH 198, PKV Hy 5, Jawahar Tapti, Pratap Kapi, PA 225, G.Cot.15, G.Cot.18, NH 545, LRA 5166, AK 235, Suraj, Surabhi, Sumangala, Veena.

Sugarcane: Co 94008 (Shyama), Co 99004 (Damodar), Co 2001-3 (Sulabh), Co 2001-15 (Mangal), Karan-1, Karan-4.

Salinity

Rice: CR Dhan 402, CR Dhan 403, CSR 30, CSR 27, CSR-36, Narendar Ushar Sankar Dhan 3, Lunishri, Bhutnath, DRR Dahn 39, Jarava, Sumati, Vikas

Wheat: KRL-14, KRL-19, KRL-210, KRL-213.

Chickpea: ICCV6, Karnal Chana 1

Cotton: AAH1, CICR-2, Raj DH 9, G27, Pusa Ageti

Sugarcane: Co 94008 (Shyama), Co 99004 (Damodar), Co 2001-3 (Sulabh), Co 2001-15 (Mangal).

Guinea Grass: For acid soil: Hamil, PGG-1; **For Degraded forests and ravines;** Hamil, PGG 14 and PGG 19; **for Coastal saline:** Hamil, PGG-14

Submergence

Rice: Swarna Sub-1, 1R 64 Sub-1

Deep Water

Rice: Jitendra, Dinesh, Jaladhi, Neeraja

High temperature

Wheat: WH 730, NIAW 34, Raj 3765 and DBW 14, HD 2808 and Raj 4037

Mungbean: HUM 1,16, Samrat, Meha, IPM 02-3, IPM 02-14, Pant Mung 5 and SML 668, Pusa Vishal

Urdbean: WBU 109, KU 96-3 and Pant U 35.

Fieldpea: Adarsh, Prakash, Vikash and Pant Pea 42

Maize Hybrids: Prakash, Buland, PMH-1, PMH-3, HM-9 and HQPM-1

[Translation]

Distribution through NGOs

3. SHRI HANSRAJ G. AHIR:
SHRI HARI MANJHI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has launched a scheme to provide foodgrains through NGOs to the poor people not covered under the Targeted Public Distribution System (TPDS) and other welfare schemes;

(b) if so, the details thereof;

(c) the details of the foodgrains allotted under the said scheme during the last three years and the current year;

(d) the names of the NGOs and other agencies involved in the distribution of the said foodgrains;

(e) whether the Government has any mechanism in place to monitor such agencies to prevent the misuse of foodgrains; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (f) There is no scheme to provide food grains to the poor directly through Non Governmental Organizations (NGOs). However, under the Village Grain Bank Scheme, the State Governments/UT Administrations are provided food grains to establish grain banks through Village Panchayats, Gram Sabhas, Women's Self Help Groups or NGOs in natural calamity prone, food scarce village or hamlet identified by the States/UTs.

Details of foodgrains allocated under the Village Grain Bank Scheme by the Central Government during 2008-09, 2009-10, 2010-11 and the current year are as follows:

Year	Food grains allocated (MTs)
2008-09	9628
2009-10	8856
2010-11	6836
2011-12 (upto Oct. 2011)	4328

The Central Government allocates foodgrains under the above scheme to the State Governments. The States are required to implement the scheme through appropriate and eligible Village Panchayats, Gram Sabhas, Women's Self Help Groups or NGOs and also monitor their implementation. Central Government do not maintain the list of the NGOs and other agencies involved in the implementation of the scheme in various States.

[English]

New TRP System

4. SHRI RAMSINH RATHWA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to examine the Television Rating Points (TRPs) system in the country;

(b) if so, the details thereof;

(c) the reliability of the present system in vogue;

(d) whether the Government has asked the Telecom Regulatory Authority of India (TRAI) to give its suggestions;

(e) if so, the details thereof;

(f) whether the Government has consulted the different stakeholders on the issue before finalizing the new TRP system;

(g) if so, the details thereof;

(h) the details of progress made by the Government to implement the new TRP system; and

(i) the time by which the new TRP system is likely to be Implemented?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (i) Keeping in view certain deficiencies in the existing system of generation of Television Rating Points (TRP) and after consultation with the Telecom Regulatory Authority of India, the Government had constituted a Committee under the chairmanship of the former Secretary General, Federation of India Chamber of Commerce and Industry, to examine several crucial issues concerning Television Rating Points (TRP) and make recommendations thereon. The Committee submitted its Report to the Ministry on 25th of November, 2010. Major recommendations of the Committee relate, *inter-alia*, to

- (i) self regulation of TRPs through the Industry led body *i.e.* Broadcast Audience Research Council (BARC);
- (ii) BARC should have a 12 member Board;
- (iii) There should be High Powered Committee (HPC) within BARC to guide BARC in the area of research, design and analysis;
- (iv) There should be an increase in the sample size from 8000 people meter homes to 30,000;
- (v) Industry should pay a certain percentage of their relevant turnovers to BARC on an annual basis to fund the expansion of sample size;
- (vi) There should be transparency in the selection of rating agency;
- (vii) There should not be any cross-holding between the rating agencies and the broadcasters, advertisers and the advertising agencies to avoid conflict of interest;
- (viii) The TRP measurement process should consist of four stages and each one of these stages should be separately commissioned to distinct agencies to achieve unbiased and reliable results;
- (ix) The guidelines set out in the TRAI Report of 2008 on the key eligibility conditions of rating agencies should be followed.

As the recommendations of the Committee are to be acted upon by the Industry, the report was sent to the

Indian Broadcasting Foundation for appropriate action. The Broadcast Audience Research Council is in the process to put in place a system for the purpose and is likely to start publishing rating reports by July, 2013.

[*Translation*]

Utilisation of Funds in NCRPB Areas

5. SHRI SURENDRA SINGH NAGAR: Will the Minister of URBAN DEVELOPMENT be pleased to state

the amount of funds spent in the areas falling under the National Capital Region Planning Board (NCRPB) of various States during each of the last three years and the current year, area-wise and head-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): The details of loan assistance provided by the NCRPB to the participating states and their implementing agencies during the last three years and the current year, as intimated by the NCRPB, are as under:-

(Amount in Rs. lakh)

Sub-Region/ year	Water Supply	Sewerage/ Drainage/ Solid Waste Management	Power	Roads/ Transport	Land Develop- ment	Social infrast- ructure	Total
2008-09							
Haryana	5616.41	4566.84	28723.99	16967.27	823.03	0.00	56697.54
Uttar Pradesh	0	0	0	0	5000.00	0	5000.00
Rajasthan	0	0	10608.00	0	0	0	10608.00
Total	5616.41	4566.84	39331.99	16967.27	5823.03	0	72305.54
2009-10							
Haryana	12712.92	1545.47	21752.19	36064.00	0	5528.72	77603.30
Uttar Pradesh	0	0	0	0	0	0	0
Rajasthan	0	0	3852.26	0	0	0	3852.26
Total	12712.92	1545.47	25604.45	36064.00	0	5528.72	81455.56
2010-11							
Haryana	9088.09	2611.68	1704.75	37908.08	0	7126.08	58438.68
Uttar Pradesh	0	0	0	0	1439.00	0	1439.00
Rajasthan	0	0	0	0	0	0	0
Total	9088.09	2611.68	1704.75	37908.08	1439	7126.08	59877.68
2011-12 (Upto 11.11.11)							
Haryana	888.49	3408.12	6231.00	15270.00	0	8275.00	34072.61
Uttar Pradesh	0	0	0	0	0	0	0
Rajasthan	0	0	5000.47	0	0	0	5000.47
Total	888.49	3408.12	11231.47	15270.00	0	8275.00	39073.08

*[English]***DTH Services**

6. SHRI S.S. RAMASUBBU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the subscribers of Direct to Home (DTH) have increased during the last few years;

(b) if so, the details thereof during each of the last three years and the current year;

(c) whether the Government is aware that DTH service providers/operators broadcasting radio channels to woo the customers, have stopped relaying them;

(d) if so, the details thereof and the reasons therefor;

(e) whether the government proposes to take action against the errant DTH operators; and

(f) if so, the details of action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) As per the data provided by Telecom Regulatory Authority of India, the registered subscribers base in the DTH sector for the last three years and the current year are as under:

Sl.No.	Year	Registered Subscriber Base for Pay DTH SERVICE
1.	December, 2008	11104997
2.	December, 2009	19148848
3.	December, 2010	32054073
4.	September, 2011	41044463

(c) No such instances were brought to the notice of the Ministry as at present there are no policy guidelines for carrying radio channels on DTH platform.

(d) to (f) Does not arise.

Allotment of DDA Land

7. SHRI S. ALAGIRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority has allotted land to any private firm/NGO, so far;

(b) if so, the details thereof, colony-wise;

(c) the details of violations of terms and conditions for using the above land noticed by DDA itself during the last three years;

(d) the details of the instrument available for getting the violation instance by DDA in order to curb the misuse of the land; and

(e) the achievement made in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam. The Delhi Development Authority (DDA) has reported that it has allotted land to societies/institutions registered under Society Act XXI of 1860.

(b) The details of allotments made to institutions by DDA during the last five years w.e.f. 1.1.2006, as reported by DDA, are given in the Statement enclosed.

(c) to (e) As reported by DDA, action is to be taken as per terms and conditions of the allotment/lease deed. If any violation is noticed or complaint received against any society, action for cancellation of lease deed/allotment for violation/misuse is taken on the basis of inspection report of the field staff of DDA.

Statement*Year-wise Disposal of Institutional Land under Different Categories by Delhi Development Authority***(I) Category-Higher and Technical institutions**

Sl. No.	Date of allotment/ Date of possession	Name of Society	Area Allotted (in sqm)	Location
1	2	3	4	5
1.	6.3.2006	Ritanand Balved Education Foundation	2000	Sector-17, Dwarka
2.	28.3.2006	Society for Employment and Career Counseling	1479	Tuglakabad

1	2	3	4	5
3.	8.6.2006	Kamal Education and Welfare Society	2021	Sector-9, Dwarka
4.	5.9.2006	Oil Industries Development Board	6500	Sector-23, Dwarka
5.	15.11.2006	Rishi Aurobindo Educational Society	4154.29	Narela
6.	2.1.2007	Sky Vision Welfare Society	2300	Sector-9, Dwarka
7.	21.11.2007	Spice Board	936	Sector-A-7 Narela
8.	4.2.2008	The Missionary of Charity	1050	Jungpura
9.	21.12.2009	The Delhi Orthodox Diocesan Council	461.60	Sector-3, Rohini
10.	9.6.2010	International Medical Sciences Academy (Society has not been handed over possession till date and requested to reduce plot in approximately half).	873	Sector-A-7, Narela
(II) Category-Religious				
1.	13.2.2006	Shri Vishnu Dharmik Sabha	126	Keshav Puram
2.	13.2.2006	Shri Vishnu Dharmik Sabha	126	Keshav Puram
3.	14.2.2006	Raj Yoga Shiksha and Research Satsang Bhawan	400	Dilsad Garden
4.	16.6.2006	Delhi Marothoma Church	400.06	Dwarka
5.	13.7.2006	Methodist Church in India	402	Rohini
6.	13.7.2006	The Methodist Church in India	400	Rohini
7.	11.9.2007	Sant Nirankari Mandal	400	Dwarka
8.	17.3.2008	The Delhi Orthodox Dioceses	400	Mayur Vihar (Ph-III)
9.	24.3.2008	Rajyoga Education and Research Foundation	400	Dwarka
10.	25.4.2008	The Delhi Marthoma Church	340.80	Mayur Vihar Ph-III
11.	6.11.2008	S.S. Jain Sabha	378	Rohini
12.	7.7.2008	Sona Devi Raja Ram Charitable Trust	400	Karkardooma
13.	7.11.2008	Shri Sanatan Dharam Shala	395.58	Rohini
14.	19.9.2008	Dwarka Kali Bari	400	Dwarka
15.	25.9.2008	Sri Guru Singh Sabha	400	Sector-11, Dwarka
16.	29.9.2008	Darsgah E Islamia Intajamia Committee	407.17	Rohini
17.	22.12.2008	Rohini Dharmik Sewa Samiti	350	Rohini
18.	20.1.2009	Gurudwara Sadh Sangat Sainik Vihar	200	Pitampura

1	2	3	4	5
19.	6.5.2009	Arya Samaj Sainik Vihar	200	Sainik Vihar, Pitampura
20.	15.6.2009	Ayyappa Sewa Samiti	392.60	Kondli Gharoli Mayur Vihar
21.	21.10.2009	Shri Guru Singh Sabha	400	Dwarka
22.	11.5.2009	Prachin Sanathan Dharam Sabha	200	Sainik Vihar, Pitampura
23.	19.2.2010	Shri Dattacharya Gnana Bodha Satsang Sabha Charitable Trust	488.11	Dwarka
24.	5.3.2010	ISKON	4031.25	Rohini
25.	13.7.2010	Arya Samaj Sainik Vihar	200	Sainik Vihar, Pitampura
26.	11.5.2010	Bengal Welfare and Cultural Association	364.06	Vasundara
27.	25.2.2011	Jitendra Charitable Society	400.50	Dwarka
28.	29.3.2011	Delhi Wakf Board	400	Jangpura
29.	10.1.11	Sri Jagannath Rohini Sewa Sangh	430.60	Rohini
30.	11.1.2011	Shri Balaji Babosa Dharmik Society	400	Rohini
(III) Category-Community Hall				
1.	25.1.2006	Govt. School Teachers CHBS Ltd.	1126.70	Sarasati Vihar
2.	1.10.2007	Nav Nirman Education and Cultural Society	882.17	Dwarka
3.	6.8.2009	All India Govt. Employees CHBS	0.1300	Kiran Vihar
4.	6.8.2009	All India Govt. Employees CHBS	0.1300	Kiran Vihar
(IV) Category-Middle School				
1.	27.7.2009	High Brow Education Society	6000	Karakardooma

Assistance for Drought

8. SHRI MAROTRAO SAINUJI KOWASE:
SHRI HEMANAND BISWAL:
SHRI DHARMENDRA YADAV:
SHRI RAYAPATI SAMBASIVA RAO:
SHRI BADRI RAM JAKHAR:
SHRI GAJANAN D. BABAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of drought affected areas in the country during 2010-11, State-wise;

(b) the irrigation schemes being operated by the Government in these areas;

(c) whether the Union Government has received memoranda from many State Governments including Maharashtra, Rajasthan, Andhra Pradesh and Uttar Pradesh seeking additional assistance for the affected people;

(d) if so, the details thereof alongwith the financial assistance given by the Union Government during the last three years and the current year, so far; and

(e) if not, the time by which the remaining amount of approved assistance is likely to be provided to the drought affected States?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The State Governments of Bihar, Jharkhand, Odisha and West Bengal declare drought in 38, 24, 17 and 11 districts respectively during 2010-11.

(b) Irrigation, being a State subject, planning, execution, operation and maintenance of the projects are carried out by the State Governments from their own resources and priorities. The Government of India provides financial and technical support, which are catalytic and promotional in nature. So far 287 Major/Medium/Minor projects have been funded in country under Accelerated Irrigation Benefit Programme (AIBP) since its inception in 1996-97 out of which 9,9,18,7 projects are in the States of Bihar, Jharkhand Odisha and West Bengal respectively.

There are 12768 Minor Irrigation Schemes which have been funded under AIBP since its inception out of which 92, 285, 78 and 57 Minor Irrigation Schemes are in the States of Bihar, Jharkhand, Odisha and West Bengal respectively. Under AIBP, the surface minor irrigation schemes in the special category states of North-Eastern Region, hilly states namely, Himachal Pradesh, Jammu and Kashmir, Uttarakhand and undivided Kalahandi, Bolangir and Koraput (KBK) districts of Odisha having potential of atleast 20 ha. and group of schemes within a radius of 5 Km with irrigation potential of atleast 50 ha. and the surface minor irrigation schemes in non-special category states serving drought prone and tribal areas with irrigation potential of more than 50 ha. are eligible for financial assistance. The Central Assistance is provided in the form of grant which is 90% of the project cost. Funding under AIBP is made on the basis of proposal made by the State Government.

(c) to (e) The details of financial assistance to the States during last three years are given in the enclosed Statement.

Statement

Assistance sought and assistance approved from the National Calamity Contingency Fund (NCCF) for droughts of 2008-09, 2009-10 and from National Disaster Response Fund (NDRF) for drought of 2010-11

(Rs. in crores)

Sl.No.	State	Drought of 2008-09		Drought of 2009-10		Drought of 2010-11	
		Demand by the State	Assistance approved*	Demand by the State	Assistance approved*	Demand by the State	Assistance approved*
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	-	-	10106.77	575.30		
2.	Assam	-	-	792.60	89.94		
3.	Bihar	-	-	23071.13	1163.64	6573.45	1459.54
4.	Himachal Pradesh	-	-	608.13	88.93		
5.	Jammu and Kashmir	-	-	211.82	156.77		
6.	Jharkhand	-	-	890.31	200.955	2871 .00	855.30
7.	Karnataka	2043.07	83.83	394.92	116.49		
8.	Kerala	-	-	168.22#	33.02#		
9.	Madhya Pradesh	-	-	11669.68	246.31		
10.	Maharashtra	-	-	15059.64	671.88		

1	2	3	4	5	6	7	8
11.	Manipur	-	-	22.09	14.57		
12.	Nagaland	-	-	74.76	21.12		
13.	Odisha	-	-	2266.65	151.92	1576.80	376.55
14.	Rajasthan	-	-	14927.37	1034.84		
15.	Uttarakhand	200.14	57.51	-	-		
16.	Uttar Pradesh	-	-	12133.42	515.05		
17.	West Bengal	-	-	-	-	1100.00	724.99

Including Rs. 0.12 crores for hailstorm

Setting up of Food Processing Units

9. SHRI G.M. SIDDESHWARA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government has received a number of proposals from the State Government of Karnataka to set up food processing units in the State and such proposals are still pending;

(b) if so, the details thereof alongwith the reasons for the pendency; and

(c) the time by which a decision is likely to be taken on these proposals?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (c) No such proposals are received from the State Governments directly. Ministry of Food Processing Industries (FPIs) under its Plan Scheme for Technology Upgradation/Establishment/Modernization of FPIs extends the financial assistance for setting up of new food processing units as well as technological upgradation and expansion of existing units in the country. Ministry extends financial assistance in the form of grants-in-aid to entrepreneurs @25% of the cost of Plant and Machinery and Technical Civil Works subject to a maximum of Rs. 50 lakhs per project in general areas and @33.33% subject to maximum of Rs. 75 lakhs per project in difficult areas. In 11th Plan, Ministry has supported 123 units from Karnataka so far.

Radiation Detection System

10. SHRI ASADUDDIN OWAISI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the facilities available in the country for detection of radiation;

(b) the number of deaths reported during the last three years due to radiation;

(c) whether the Government proposes to set up Radiation Detection System to handle radiological emergencies;

(d) if so, the details thereof and the States where such facilities are likely to be set up; and

(e) the total expenditure likely to be incurred on this system?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) Department of Atomic Energy is concerned with the subject matter.

Information is being collected and a Statement will be laid on the Table of the House.

Setting up of National Sports Development Authority

11. SHRI E.G. SUGAVANAM: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to set up a National Sports Development Authority;

(b) if so, the details along with the proposed functions thereof; and

(c) the time by which the said authority is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) No, Madam.

(b) and (c) Do not arise.

New-Age Commandos

12. SHRI R. THAMARASELVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Security Guard (NSG) has embarked on an ambitious project to prepare new-age commandos equipped with high-end weapons to undertake specialised counter-terrorism and counter-hijack operations through land, air and water; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes Madam. The NSG is undertaking a project for modernising the Black Cat Commandos; and

(b) The NSG commandos companies are upgraded enhanced Training and upgrading skills and tactics, use of advanced modular weapon profile and state-of-the-art technology for surveillance, bomb detection and disposal and modern digital communication systems.

Waste Management

13. SHRI M.B. RAJESH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has carried out any study regarding the challenges of waste management;

(b) If so, the details thereof;

(c) whether there is any long term plan for waste management; and

(d) the steps taken to adopt modern technology for the purpose of waste management?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) The Expert Committee constituted for the preparation of the manual on Municipal Solid Waste Management 2000 identified various issues being faced by Urban Local Bodies which include lack of technical, managerial, administrative expertise, adequate financial resources and institutional arrangements.

(c) Municipal Solid Waste Management is a State subject and it is the responsibility of the State Government/Urban Local Body to plan, design, implement, operate and maintain such systems. Accordingly, it is for the States to plan and implement such systems. However, Government of India supplements the efforts of the States through its schemes, *i.e.* Jawahar Lal Nehru National Urban Renewal Mission, North Eastern Region Urban Development Programme, 10% Lump Sum Scheme for North East Region including Sikkim and the Scheme for Infrastructure Development of Satellite Towns.

(d) With a view to provide guidance to cities and states for adopting a scientific system of solid waste management, the Govt. of India has notified the Municipal Solid Waste Management and Handling Rules 2000, published a manual on Solid Waste Management (May 2000), a report of the Technical Advisory Group on Solid Waste Management (May 2005) and a report on Integrated Nutrient Management (March 2003).

Import of Seeds

14. SHRI N. CHELUVARAYA SWAMY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has received requests from the State Governments for permission to import seeds from foreign countries;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) The Export and Import committee on Seeds (EXIM Committee) of Department of Agriculture and Cooperation considers the proposals for import of seeds/planting materials as per the provisions of New Policy on Seed Development, 1988 which covers seeds of cereals, coarse cereals, pulses, oil seeds and fodder crops and cuttings, saplings, budwood etc. of flowers and fruit crops.

The Department of Agriculture and Cooperation had received proposal from the Directorate of Horticulture and Food Processing, Government of Uttarakhand for import of 3000 Pear and 4000 Walnut plants from France in April, 2010. The EXIM Committee in its meeting held on 21st April, 2010 had recommended for import of the above planting materials.

Tenure of Administrators in Sports Federations

15. SHRI PRATAP SINGH BAJWA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to implement age cap and tenure caps for the office bearers/administrators of National Sports Federations/Sports Bodies;

(b) if so, the details and the purpose thereof;

(c) the details of guidelines relating to tenure and age restriction issued by the Government alongwith the achievement made regarding compliance of such guidelines; and

(d) the measures taken by the Government to increase transparency and accountability in the working of national sports bodies?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) Yes, Madam.

(b) and (c) Government have been issuing instructions regarding improvement of standards of sports and games in the country since the year 1975, 1988, 1997 and 2001 with provision on tenure cap of the office bearers/administrators of national sports federations but the same was kept in abeyance since 2001 due to strong opposition from the Indian Olympic Association (IOA) and National Sports Federations (NSFs). In 2010, the Hon'ble High Court of Delhi in its order on a civil writ petition observed categorically that the Government guidelines governing the NSFs were valid, binding and enforceable; and the tenure clause is not in violation of the International Olympic Committee's (IOC) charter. In another PIL, the Hon'ble High Court of Delhi expressed deep concern at inaction on the part of the government in the matter relating to unlimited tenure of office bearers of NSFs. In view of the concern expressed by the Hon'ble Court as well as views expressed by Parliamentarians and general public in the matter, it was decided to impose cap of age and tenure of the office bearers of the National Sports Federations and revised guidelines were issued on 1st May, 2010. So far 41 NSFs, out of 67 recognized National Sports Federations, have implemented these guidelines.

(d) As per the Government Guidelines, the Government has inter-alia taken the following measures

to increase transparency and accountability in the working of national sports bodies:

- (i) Elections of sports bodies should be governed by clear, transparent, and fair rules including a clear electoral roll, an independent Returning Officer, and secret ballot.
- (ii) Adequate procedural regulations to ensure there is no conflict of interests.
- (iii) The terms of office bearers should be of limited duration to allow access to new candidates.
- (iv) 25% of the members, with voting right, in Executive Committee should be sportspersons of repute.
- (v) There should be a Dispute Redressal Cell to solve dispute with players.
- (vi) All NSFs getting more than Rs. 10.00 lakh as Government grant must be under the ambit of RTI Act.
- (vii) All NSFs must post their annual accounts and other vital information on their websites for information of general public.

[Translation]

Production of Patriotic Films

16. SHRI JAI PRAKASH AGARWAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there has been a sharp decline in the production of patriotic films during the last few years;

(b) if so, the details thereof and the reasons therefor;

(c) the number of such films produced and telecast through various Doordarshan Kendras (DDKs) during each of the last three years and the current year; DDK-wise; and

(d) the steps taken by the Government to promote production of such films?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) and (b) No data is maintained by Government of India on the genre of films made every year. Central Board of Film Certification (CBFC) does not

maintain any category of "patriotic films". However, Films Division has produced seventeen patriotic films during the last three years and two in the current year.

(c) Doordarshan normally does not undertake the production of feature films. However, Doordarshan has telecast 24 films with patriotic theme on 'DD National' Channel during the last three years including the current year.

(d) The film industry is primarily in the private sector. However, Government acts as a facilitator and catalyst. It is the endeavour of the Government to encourage production of quality films in all categories. Organisations working under Ministry of Information and Broadcasting namely Films Division, National Film Development Corporation, Children's Film Society of India and Directorate of Film Festivals play an important role in meeting this objective through financial support, giving awards and organizing film festivals at the national and regional levels.

[English]

Utilisation of Basements

17. SHRI RUDRAMADHAB RAY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the norms laid down for use of basements in South Delhi applicable as on date

(b) the names of agencies set up to monitor the violation/illegal usage of basements; and

(c) the action proposed in this regard including sealing of basements being used for residential or hazardous industries?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) The basement norms for National Capital Territory of Delhi (NCTD) are laid down in the Chapter 17.0 Development Code Clause 8(5)(d) of Master Plan for Delhi (MPD), 2021, which stipulates that "In case the basement is used for activity in conformity with the use premises, wherever permitted, the same shall be counted in FAR subject to clearance from the Fire Authorities and other statutory bodies."

The above norms are applicable for all uses except Residential Plots in plotted Housing for which para 4.4.3A(vi) of the MPD-2021 stipulates that "Basement shall

not be counted towards FAR if used for purposes permissible under Building Bye-laws namely household storage and parking. Basement area shall not extend beyond the coverage on the ground floor as per permissible and sanctioned built up area, but may extend to the area below the Internal courtyard and shaft. Basement if used in terms of Chapter 15.0 Mixed Use Regulation shall count towards FAR and shall be liable to payment of appropriate charges, if it exceeds the permissible FAR."

(b) The Municipal Corporation of Delhi (MCD), the New Delhi Municipal Council (NDMC), the Delhi Development Authority (DDA) and the Monitoring Committee appointed by the Hon'ble Supreme Court are monitoring the violation/illegal uses of premises which also include basements.

(c) As and when any misuse of basement is noticed, the action as per the provisions of the Delhi Municipal Corporation (DMC) Act, 1957, New Delhi Municipal Council Act and the Delhi Development Act, respectively, is taken, which includes sealing of the premises.

Shortage of Epigraphists

18. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that there is a shortage of epigraphists in the country who can study inscriptions;

(b) if so, the reasons therefor; and

(c) the follow-up action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (c) The present sanctioned strength of Epigraphists in the Archaeological Survey of India, has several vacant posts in different streams, which could not be filled due to lack of eligible officials in the feeder grade. Ministry of Culture has also formulated a proposal to institute a set of National Professorships in the field of Epigraphy to honour distinguished academics practitioners and scholars in the field of Epigraphy to bequeath their expertise and knowledge to the coming generations of scholars and to promote studies in Epigraphy.

Setting Up of New Kalavaras

19. SHRI P.T. THOMAS: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Union Government has received request from the State Government of Kerala for the upgradation and setting up of new Kalavaras (Building Material Fair Price Shops) in the State; and

(b) If so, the details and the present status thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Government of India had received a request from the State Government of Kerala for financial assistance of Rs. 14.18 crores for launching 18 new Kalavara units and upgrading the facilities of existing three Kalavara units. Kalavara Building Material Fair Price Shops was started by Kerala. State Nirmithi Kendra in 2008 with the primary objective of making available cost-effective house building materials to the poor at affordable rates. At present ten Kalavaras are stated to be operating En the State to sell steel sand and cement etc. at lesser than market rates for Below Poverty Line (BPL) beneficiaries . Government of Kerala has been informed that at present, there is no scheme for funding such fair price shops in building materials under this Ministry.

Unauthorised Constructions

20. SHRI HAMDULLAH SAYEED: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a drive against unauthorised constructions has been conducted in the National Capital Territory of Delhi;

(b) if so, the details thereof;

(c) the steps taken by the Government to curb such unauthorised constructions;

(d) whether there is any proposal to amend the existing rules to stop unsafe and illegal constructions; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a)

and (b) Madam, no such special drive is going on at present by the Local Bodies (LBs) concerned *i.e.* Municipal Corporation of Delhi (MCD) and New Delhi Municipal Council (NDMC). It being continuous process, whenever any unauthorized construction is noticed, the action against illegal/unauthorized constructions is taken by the LBs concerned, MCD and NDMC.

(c) Action to curb unauthorised construction lies primarily in the domain of the LBs such as the MCD and NDMC. For detection and control of unauthorized/illegal constructions, MCD has undertaken a number of measures, which include restructuring and strengthening of Central Control Room, Zonal Control Room, Demolition Squad etc. In addition, a Nodal Steering Committee has been set up by the Hon'ble High Court of Delhi to monitor actions against unauthorized/illegal constructions, in NDMC, a separate department is already in function to check the encroachment and illegal construction in its areas.

(d) No, Madam.

(e) Does not arise.

Discovery of Buddhist Stupa

21. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of CULTURE be pleased to state:

(a) whether a Buddhist stupa was recently discovered in the Krishna region of Andhra Pradesh;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government to protect the said ancient monument?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) A Buddhist Stupa site was discovered in Munjuluru Village, Bantumitli Manda, Krishna District, Andhra Pradesh by the State Department of Archaeology, Government of Andhra Pradesh in 2010 consisting of a hemispherical mound about 10 meters height with rectangular projections at the base on four cordina directions found in the Village Munjuluru in an extent of 43 cms. The brick size measures 27x23x7 cms. in the surrounding areas of the mound noticed black and red ware, buff along with conch shells. Broken Ayaka Pillar of lime stone and pitha datable to 5th-6th century A.D. were also noticed.

(c) The State Department of Archaeology and Museums, Government of Andhra Pradesh has issued the Notification No.G.O.Ms.No.64, YAT and C (PMU) Deptt., dated June, 2011 for protecting the said ancient monument.

Projects under JNNURM

22. SHRI DUSHYANT SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of cities in Rajasthan where projects under Jawaharlal Nehru Urban Renewal Mission (JNNURM) are proposed to be undertaken;

(b) the project-wise plans for implementation of these projects and the status of their progress alongwith the funds allocated for these projects;

(c) whether the schemes have taken a very long time in planning and implementation; and

(d) if so, the measures proposed to be taken to expedite the implementation of the projects taken up under JNNURM?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) The City of Ajmer-Pushkar and Jaipur are the two Mission cities covered under Urban Infrastructure and Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JnNURM) in the State of Rajasthan. The remaining cities are covered under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) of JnNURM. The project are at various stages of implementation.

A total of 13 projects (4 projects for the Mission city of Ajmer-Pushkar and 9 projects for the Mission city of Jaipur) have been approved for the State of Rajasthan under UIG with the approved cost of Rs. 122908.11 lakhs and Additional Central Assistance (ACA) commitment of Rs. 76622.50 lakhs. So far an amount of Rs. 42493.38 lakhs has been released as ACA for the projects for utilization.

37 projects for the 35 cities in the State of Rajasthan have been approved under UIDSSMT with the approved cost of Rs. 60988.52 lakhs with ACA commitment of Rs. 48790.83 lakhs. An amount of Rs. 28421.99 lakhs has been released as ACA for the projects for utilization.

(c) and (d) JnNURM is a reform linked scheme. The implementation of projects are done by State Government through Urban Local Bodies (ULBs) and Parastatals. Capacity building measures such as conducting Rapid Training Programme (RTP) of the officials of ULBs/ parastatals, supporting Programme Management Units (PIUs) at the state level and Project Implementation Units (PIUs) at the ULB level, etc have the Mission Directorate. The progress of the projects is being assessed through State Level Steering Committee (SLSC), State Level Nodal Agency (SLNA) and IRMA for the State. The progress of the implementation of the approved projects are also reviewed by Government of India to further strengthened implementation of the Mission.

Homeless Families

23. SHRI VIJAY BAHADUR SINGH:
SHRI NISHIKANT DUBEY:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the total percentage of population at present having no dwelling unit in the country;

(b) whether the percentage of homeless persons is higher in urban areas than that of rural areas;

(c) if so, whether the Government has provided any financial assistance through any Centrally sponsored scheme for developing land and housing in States as well as to check immigration from rural areas; and

(d) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) The Census of India, 2001 estimated that out of 19,43,766 houseless population throughout the country, 11,65,167 (60%) are rural population and 7,78,599 (40%) are urban population.

(c) and (d) The National Urban Housing and Habitat Policy (NUHHP) 2007 seeks to accelerate the development of such small and medium towns which can serve as generators of economic momentum while at the same time striving to reduce the rate of migration to existing large cities and also advocates the need in reduction in the rate of in-migration into mega and metro cities is urgently needed through preparation of State/UT level regional Plans based on fast transport corridors for balanced growth.

'Land' and 'Colonisation' being state subjects, it is for the State Governments to pursue the initiatives under the NUHHP: 2007.

However, in order to meet the housing shortage in the country the Central Government is supporting the construction of houses for poor sections of the society in urban areas through various programmatic interventions namely;

- The Jawaharlal Nehru National Urban Renewal Mission (JNNURM), launched by the Government in the year 2005 supports provision of housing and basic services to urban poor in slums in 65 specified cities under the Sub Mission Basic Services to the Urban Poor (BSUP) and in other cities and towns under the Integrated Housing and Slum Development Programme (IHSDP). As on 01.11.2011, a total of 1501 projects under BSUP and IHSDP with total project cost of Rs. 39,654.58 crores along with Central Share (ACA) of Rs. 21,548.87 crores was approved for construction of total 15,62,211 Dwelling Units.
- The Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) provides for interest subsidy on housing loans to the Economically Weaker Sections (EWS) and Low Income Group (LIG) as part of credit-enablement measures and encourages those households to avail of loan facilities through Commercial Banks/Housing Finance Companies for the purposes of construction/acquisition of houses and avail 5% subsidy in interest payment for loans upto Rs. 1 lakh. As on September, 2011, 8,370 beneficiaries have been covered and Net Present Value (NPV) of Interest Subsidy of Rs. 7.25 crore has been released.
- The scheme of Affordable Housing in Partnership seeks assembly of land for construction of affordable housing and provides Central Government assistance towards provision of internal and external infrastructure connectivity. The scheme which was launched in 2009 with an outlay of Rs. 5000 crores, seeks construction of 1 million houses for EWS/LIG/Middle Income Group (MIG) with at least 25% for EWS Category. As on date project cost of Rs. 792.04 crores with total Central Share (ACA) of Rs. 53.96 crores have been approved and 19, 100 dwelling units have been sanctioned under this scheme.

- A new scheme 'Rajiv Awas Yojana' (RAY) has been launched on 02.06.2011. The Phase I of Rajiv Awas Yojana (RAY) is for a period of two years from the date of approval of the scheme with a budget of Rs. 5,000 crores. The Scheme will provide financial assistance to States that are willing to assign property rights to slum dwellers for provision of decent shelter and basic civic and social services for slum redevelopment, and for creation of affordable housing stock. Fifty percent (50 %) of the cost of provision of basic civic and social infrastructure and amenities and of housing, including rental housing, and transit housing for *in-situ* redevelopment-in slums would be borne by the Centre, including operation and maintenance of assets created under this scheme. For the North Eastern and Special Category States the share of the Centre would be 90% including the cost of land acquisition, if required. Funds have been released to 157 cities for undertaking preparatory activities under Slum Free City Planning Scheme-the preparatory phase of Rajiv Awas Yojana.

Promoting Sports among Women

24. SHRI K.C. SINGH 'BABA': Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has taken steps for eradicating gender disparity in sports;
- (b) if so, the details thereof alongwith the steps taken for promoting women in sports;
- (c) whether the various schemes for promoting sports in the country provide for the distinctive dietary/training needs of sportswomen; and
- (d) if so, the details thereof alongwith the steps taken to provide special incentives to distinguished sportswomen?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

- (a) and (b) There is no gender disparity in promotion and development of sports. Benefits and facilities available under all schemes of the Ministry as well as that of Sports Authority of India (SAI) are equally applicable to sportspersons of both the gender.

The Scheme of National Championships for Women, which was started in 1975, aimed at promotion of sports amongst women, by holding national level competitions, which were preceded by holding of lower level competitions at district and state levels, for which funds were provided to States as per laid down norms. The Scheme of National Championships for Women has now been integrated with the Panchayat Yuva Krida aur Khel Abhiyan (PYKKA) introduced from the year 2008-09. Financial assistance is provided to State Governments as per following norms for holding competitions at district, state and national levels:

Competition level	Funding pattern
District level	Rs. 1.20 lakh @ Rs. 10,000/-per discipline for 12 disciplines.
State Level	Rs. 6 lakh for State @ Rs. 50,000/-per discipline for 12 disciplines; Rs. 3 lakh for UT @ Rs. 25,000/-per discipline for 12 disciplines.
National Level	Rs. 42 lakh @ Rs. 3.50 lakh per discipline for 12 disciplines.

The scheme covers the following 12 sports disciplines divided into four groups for the purpose of conducting National Sports Festival for Women in the different States of the country with the collaboration of States' Councils:

Sl. No.	Group-I	Group-II	Group-III	Group-IV
1.	Basketball	Handball	Athletics	Kho-Kho
2.	Hockey	Hockey	Badminton	Kabaddi
3.	Tennis	Tennis	Table Tennis	Volleyball

Efforts are constantly being made to increase the intake of the number of sports women under different sports promotional schemes of Sports Authority of India. As of now, there are 4196 women trainees receiving training at different Sports Authority of India Centres in various disciplines, all over India.

Further, under the Scheme of Assistance to National Sports Federations (NSFs), NSFs are required to hold national championships for women also in all three categories *viz.*, senior, junior, sub-junior. Under the Scheme, NSFs are assisted for organizing one national level championship @Rs. 2 lakhs for seniors, Rs. 4 lakhs

for Junior Championship and Rs. 6 lakh for Sub-Junior Championship in a year. In addition, NSFs are also assisted for upto six regional championships as preparatory to nationals @Rs. 1 lakhs per championship.

(c) and (d) Distinctive dietary/training needs of the sportspersons including sportswomen undergoing training under various schemes of Sports Authority of India are taken care of in terms of the financial guidelines in each scheme. Diet charges and charges for food supplements to sportspersons including sportswomen attending national coaching camps are provided at the following rates:

Diet Charges

- (i) Seniors: Rs. 400 per day per athlete (for both power and non-power games)
- (ii) Juniors and Sub Juniors: Ceiling of Rs. 300 per day per athlete (for both power and non-power games)

Supplements:

- (i) Seniors: Rs. 250 per day per athlete (for both power and non-power games)
- (ii) Juniors and Sub Juniors: Ceilings of Rs. 100 per day per athlete (for both power and non-power games).

[*Translation*]

Shortfall in Procurement

25. SHRI BADRI RAM JAKHAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there has been a decline in the procurement of wheat, millet, rice, oilseeds and pulses in Rajasthan; and

(b) if so, the details thereof indicating the total quantity of the said commodities procured during each of the last three years and the current year, commodity-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No Madam. However, there has been a fluctuating trend in procurement of wheat, millet, rice, oilseeds and pulses in the state during Marketing season of these crops in the last three years. The details of procurement of the above

mentioned commodities during each of the last three years and the current year are as follows:

(in '000 tonnes)

	2008-09	2009-10	2010-11	2011-12#
Wheat	935	1152	476	1302
Rice	11	0	0	0
Coarse Grains	0	0	Negligible	0
Pulses (Gram)	0	0	0	6
Oilseeds	0	0	0	0

Note: Negligible means below 500 tonnes
#position as on 17.11.11

[English]

Essential Commodities at Lower Price

26. SHRI ADHIR CHOWDHURY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether several States including West Bengal have requested the Union Government to allocate foodgrains and other essential commodities at rates lower than the Below Poverty Line foodgrain prices;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Requests have been received from Maharashtra and West Bengal for distribution of foodgrains to Antyodaya Anna Yojana (AAY) families at AAY Central Issue Price (CIPs) from additional allocation of 50 lakh tons of foodgrains made for Below Poverty Line (BPL) families in May 2011.

(c) In addition to the 50 lakh tons of foodgrains allocated to States/Union Territories (UTs) for BPL families at BPL prices in May 2011, the Government, during July to October 2011, has made a further allocation of a total of 23.67 lakh tons of foodgrains to 174 poorest/backward districts in 27 States which include 7,59,650 tons of food grains for distribution to AAY families at AAY prices.

Loss of Foodgrains

27. SHRI J.M. AARON RASHID: Will the Minister of AGRICULTURE be pleased to state:

(a) the annual loss of foodgrains and major crops caused due to the use of pesticides;

(b) the reasons therefor alongwith the data of annual loss from 2007 to till date, crop-wise; and

(c) the steps taken by the Government to prevent the loss of foodgrains and major crops caused due to the use of pesticides?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) Use of pesticides is generally recommended by the competent authorities after pest population across Economic Threshold Level (ETL) so as to avoid economic loss. Therefore, there is no loss of foodgrains due to use of pesticides if they are used appropriately as per label and leaflet. There have been reports in the media of crop loss due to spurious pesticides. However, data on year-wise and crop-wise loss due to use of spurious pesticides is not available.

Quality of pesticides is monitored by the State Governments through 68 State Pesticides Testing Laboratories (SPTLs) with annual capacity of analyzing 68,110 samples, two Regional Pesticides Testing Laboratories and one Central Insecticides Laboratory which undertakes referral analysis.

Housing Scheme Under NHB

28. SHRI HARISHCHANDRA CHAVAN: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the National Housing Board (NHB) is planning to launch a scheme to provide houses to the poor under the scheme 'Bachat Awas Yojana'.

(b) if so, the aims and objectives of the scheme; and

(c) the time frame set for launching the scheme in the country?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CUTLURE (KUMARI SELJA): (a) National Housing Bank (NHB) has formulated a savings linked housing loan scheme titled NHB Bachat Awas Yojana (NHB-BAY).

(b) NHB-BAY is a savings linked housing loan scheme, which will initially be aimed at lower level employees of big organizations in government, public and private sector, such as lower ranks of the para-military and armed forces, other Government/Public Sector Unit (PSU) employees, industrial workers, nurses, other salaried class, etc. The objective of the Scheme is to encourage savings habit among the lower income segments, which could be dovetailed to housing.

(c) The Scheme was approved by the Board of NHB in the year 2007 and referred to Reserve Bank of India, however in view of the changing market dynamics, the proposed Scheme is now being reviewed by National Housing Bank (NHB) and no time frame can be assigned at this stage.

Incentive to Employees in LWE Districts

29. SHRI JAYARAM PANGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has taken any steps to grant monetary and nonmonetary benefits to the employees serving in Left Wing Extremism (LWE) affected Districts;

(b) if so, the details thereof including the details of employees at Panchayat, Block, District and State level to be covered therein;

(c) whether Central Government employees would also be covered under the scheme; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) At present there is no such Scheme. A majority of Government employees serving in LWE affected districts are State Government employees. Hence, a draft Incentive Scheme for Central and State Government employees posted in Left Wing Extremist affected districts was circulated to L.W.E. affected State Governments and concerned Central Government Ministries/Departments for their comments in September, 2009. No final view has been taken in the matter since views of many State Governments are still awaited.

Deployment of CRPF

30. SHRI K. SUGUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has deployed Central Para-military Forces (CPMF) personnel including CRPF on counter insurgency and related duties;

(b) if so, the details thereof;

(c) whether the Government has any proposal to increase the deployment of CRPF personnel in naxal affected areas; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for counter Insurgency and related duties. However, the Central Armed Police (Forces (CAPFs) are made available to the State Governments to assist them in discharging this responsibility.

The deployment of these Forces in various State embattling counter insurgency, including naxalism, depends upon the specific requirements/needs of the State Governments, sensitivity of the situation, the overall security scenario and the availability of CAPFs etc. Keeping in view such factors, CAPFs have been deployed in various States to assist the State Governments. The level of deployment of CAPFs in any State is dynamic and keeps undergoing changes depending upon the developing security situation at a particular time.

The details of deployment of CAPFs are normally not disclosed in the Interests of National Security.

Funds for Organic Farming

31. SHRI P.K. BIJU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the funds utilised for setting up of Research Centres of Organic Farming (RCOF) is much less than the funds released for the same;

(b) if so, the reasons therefor and whether the unutilised funds are surrendered to the Government; and

(c) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY

OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Details of funds sanctioned for setting up of buildings of Regional Centres of Organic Farming (RCOF) and funds utilized by Central Public Works Department (CPWD) during 2010-11 are given below:

RCOF	Amount sanctioned (Rs. Lakh)	Expenditure (Rs. Lakh)
Imphal	117.69	117.62
Nagpur	50.00	46.21
Bangalore	240.00	175.23

(b) Main reason of unutilized funds was slower pace of construction than expected. As funds are drawn against bills, unutilized funds remain with the Government.

(c) Does not arise.

[Translation]

National Horticulture Mission

32. SHRIMATI KAMLA DEVI PATLE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has recently reviewed the working of the National Horticulture Mission;

(b) if so, the outcome thereof; and

(c) the funds earmarked for the mission in the current Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. The General Council (GC) of National Horticulture Mission (NHM) under the Chairmanship of Agriculture Minister reviewed the NHM in its meeting held on 8th February 2011. The Executive Committee (EC) of NHM reviewed the scheme in its meeting held on 3rd May, 2011. After review of the scheme by GC, the area limit of Green House and Shade Net House was increased from 1000 sqm to 4000 sqm per beneficiary along with assistance for planting material and inputs as per the size of Green House and Shade Net House limited to 4000 sqm per beneficiary. GC also advised for

convergence of NHM with the schemes of other Ministries/ Departments and giving more focus towards the development of cold chain and multi-model transport system for fruits and vegetables. The EC emphasized for implementation of NHM by adopting cluster approach with end-to-end approach and accreditation of nurseries set up under NHM to ensure availability of quality planting material and extending credit facility to farmers for horticulture crops.

(c) An outlay of Rs. 8809.00 crore has been earmarked for the NHM scheme during the 11th Five Year Plan.

[English]

Development of Towns and Cities

33. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a proper development strategy is required in the country for its growing towns and cities;

(b) if so, the details worked out so far in each State including Haryana and the funds allocated for this purpose; and

(c) the demands still pending with the Government from each State in this regard and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Yes, Madam. The Urban Population In Indian cities is growing at a rapid pace. The increasing Urban Population Imposes tremendous pressure on Urban basic services and Infrastructure. To address the problem, Government has launched Jawaharlal Nehru National Urban Renewal Mission (JnNURM) on 03-12-2005. Under the Urban Infrastructure and Governance (UIG) Sub-Mission of JnNURM, the Government has taken up reforms driven and fast track development of 65 select cities across the country. All other Towns and Cities are eligible for funding under the Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) scheme of the Mission. The Mission seeks to ensure sustainable development of these cities by focusing on efficiency in urban infrastructure, service delivery mechanisms, community participation and accountability of Urban Local Bodies and Parastatal agencies towards citizens. A sum of Rs. 31,500 crore has been allocated as Additional Central Assistance (ACA)

for sanctioning of projects under UIG of JnNURM for the Mission period of seven years, beginning from 2005-06. Details of assistance provided to the States/Cities under UIG including Haryana is given in the enclosed Statement.

(c) Most of the States and Cities under UIG of JnNURM have exhausted their allocation except few

States *viz.* Bihar, Jharkhand, Goa, Punjab and West Bengal. Detailed Project Reports (DPRs) submitted by the State found in conformity with the guidelines of UIG of JnNURM are considered by the Central Sanctioning and Monitoring Committee (CSMC) for approval subject to their technical appraisal and availability of funds.

Statement

Details of Assistance provided to the States/Cities under UIG

Sl. No.	State Name	Total Allocation (Rs. in Lakhs)	No. of Projects Sanctioned	Approved Costs (Rs. in Lakhs)	Additional Central Assistance (ACA) Commitment	ACA Released (Rs. in Lakhs)
1	2	3	4	5	6	7
1.	Andhra Pradesh	211,845.00	50	488,153.01	205,346.11	139,967.86
2.	Arunachal Pradesh	10,740.00	3	18,048.20	16,243.38	8,504.30
3.	Assam	27,320.00	2	31,610.71	28,449.64	24,338.51
4.	Bihar	59,241.00	8	71,181.41	39,475.72	9,858.94
5.	Chandigarh	27,087.00	3	19,119.60	15,295.68	2,684.64
6.	Chhattisgarh	24,803.00	3	30,364.00	24,291.20	21,862.08
7.	Delhi	282,318.00	28	719,708.00	251,897.80	62,977.89
8.	Goa	12,094.00	1	362.25	289.80	72.45
9.	Gujarat	257,881.00	71	549,323.60	238,568.62	159,084.46
10.	Haryana	32,332.00	4	69,720.70	34,860.35	17,788.48
11.	Himachal Pradesh	13,066.00	4	15,323.06	11,759.25	3,141.62
12.	Jammu and Kashmir	48,836.00	4	53,152.00	46,946.80	18,778.73
13.	Jharkhand	94,120.00	5	79,485.72	49,936.43	12,484.15
14.	Karnataka	152,459.00	46	369,230.04	145,202.51	84,305.79
15.	Kerala	67,476.00	11	99,789.00	64,554.60	20,025.20
16.	Madhya Pradesh	132,850.00	23	245,921.54	125,920.42	64,255.92
17.	Maharashtra	550,555.00	79	1,150,038.01	513,602.60	366,203.97
18.	Meghalaya	15,668.00	2	21,795.72	19,616.15	7,846.46
19.	Manipur	15,287.00	3	15,395.66	13,856.09	5,196.20
20.	Mizoram	14,822.00	1	1,681.80	1,513.62	1,135.23

1	2	3	4	5	6	7
21.	Nagaland	11,628.00	3	11,594.13	10,434.72	3,517.90
22.	Odisha	32,235.00	5	81,197.66	63,712.53	21,987.25
23.	Puducherry	20,680.00	2	25,306.00	20,244.80	7,250.20
24.	Punjab	70,775.00	6	72,539.00	36,269.50	14,672.88
25.	Rajasthan	74,869.00	13	122,908.11	76,623.49	42,493.38
26.	Sikkim	10,613.00	2	9,653.67	8,688.30	4,013.51
27.	Tamil Nadu	225,066.00	48	530,128.28	212,677.10	104,792.04
28.	Tripura	14,018.00	2	18,047.00	16,043.40	4,010.85
29.	Uttar Pradesh	276,941.00	33	536,361.94	269,660.09	178,491.79
30.	Uttarakhand	40,534.00	13	39,073.95	30,860.78	15,559.00
31.	West Bengal	321,840.00	60	574,231.42	210,108.74	94,219.98
	Total	3150000.00	536	6,070,445.19	2,802,950.21	1,521,521.66

FIR for Illegal Constructions

34. SHRI S. PAKKIRAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons against whom FIR has been lodged by the Delhi Police for carrying out illegal constructions in the National Capital Territory of Delhi;

(b) the total number of persons against whom action has been taken by the Delhi Police; and

(c) the action taken to prevent such illegal constructions in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The details of the cases registered and persons arrested by the Delhi Police for carrying out illegal constructions in the National Capital Territory of Delhi during the last three years and current year *i.e.* 2008, 2009, 2010 and 2011 (upto 31.10.11) are as under:

Year	Number of cases registered	Number of persons arrested
2008	13	20
2009	41	49
2010	59	67
2011 (upto 31.10.11)	157	187

(c) Whenever any unauthorised construction is noticed, action against the illegal/unauthorized constructions is taken by the concerned land owning agency such as Municipal Corporation of Delhi, Delhi Cantonment Board etc. as per their Act. A Nodal Steering Committee also has been set up by the Hon'ble High Court of Delhi to monitor actions against unauthorized/illegal constructions.

Food Security

35. SHRI P.R. NATARAJAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is in receipt of the report on the 'State of Food Insecurity in Rural India' prepared by the M.S. Swaminathan Research Foundation; and

(b) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) A Report on the State of Food Insecurity in Rural India (December, 2008) has been prepared by World Food Programme and M.S. Swaminathan Research Foundation. The Report presents an analysis of the food security

situation in the country and the performance of the major public food delivery systems in operation. The Report also tries to give a broad indicative picture of the level of food insecurity in different States and the operation of the nutrition safety net programmes.

Targeted Public Distribution System (TPDS) was introduced in 1997 with focus on the poor. Strengthening and streamlining of TPDS is a continuous process. To improve functioning of TPDS, Government has been regularly requesting State/UT Governments for continuous review of lists of Below Poverty Line (BPL) and Antyodaya Anna Yojana (AAY) families, ensuring greater transparency in functioning of TPDS, improve monitoring and vigilance at various levels and Introduction of new technologies such as computerization of TPDS operations at various levels.

[Translation]

Scheme for Physically Challenged

36. SHRI C.R. PATIL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to introduce any scheme for developing sporting skills among physically challenged/Below Poverty Line/Scheduled Caste/Scheduled Tribe youths by adopting new technology so that they could compete at national and international level games;

(b) if so, the details thereof, scheme-wise and State-wise; and

(c) if not, the reasons therefor and the steps taken/proposed to be taken by the Government to promote the said youth in the field of sports?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) to (c) With the objective of broad basing sports among persons with disabilities, the Ministry of Youth Affairs & Sports has introduced a new scheme namely the scheme of Sports & Games for Persons with Disabilities in 2009-10 on a pilot basis which has following three components:

- (i) grant to schools/institutes for engagement of coaches on contract basis and procurement of sports equipment
- (ii) Community coaching
- (iii) Sports competitions at district, State and National level. Under the Scheme, a training programme

for training of Master Trainers has been designed. Training to Master Trainers is imparted at Lakhmibai National University of Physical Education (LNUPE), Gwalior by resource persons and experts drawn from LNUPE, Sports Authority of India, Special Olympic Bharat and All India Sports Council for Deaf. During 2010-11, 488 Master Trainers were imparted training. These Master Trainers imparted training to community coaches in their respective districts. Overall, 7592 community coaches were trained during 2010-11. These community coaches impart necessary sporting skills to persons with disabilities.

Primary responsibility for promotion and development of sports including developing sporting skills among sportspersons including those from below poverty line, Scheduled Tribes, Scheduled Castes and physically challenged category is that of respective National Sports Federations belonging to different sports disciplines. However, for supplementing their efforts, the Ministry provides assistance to National Sports Federations including Paralympic Committee of India, Special Olympic Bharat and All India Sports Council for Deaf from the Scheme of Assistance to National Sports Federations towards conduct of national championships, conduct of international tournaments in India, participation in international sports competitions abroad, conduct of coaching camps and procurement of sports equipments.

Pricing of Sugarcane

37. SHRI GORAKH PRASAD JAISWAL:
SHRIMATI RAMA DEVI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there are any norms regarding estimation of production cost of sugarcane;

(b) if so, the details thereof;

(c) whether the said norms have been violated and there has been no estimation of the production cost during the last three years;

(d) if so, the details thereof and the reaction of the Government thereto; and

(e) the corrective steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER

OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The Comprehensive Scheme for Studying the Cost of Cultivation of Principal Crops including sugarcane in India was initiated in 1970-71 on the recommendations of a Technical Committee. From time to time, the methodology has been reviewed on the basis of recommendations of different Committees. The cost of production covers not only actual expenses in cash and kind but also imputed value of owned assets including land and family labour.

(c) to (e) The cost of production (C2) (Rs. Per quintal) for sugarcane from 2006-07 to 2008-09 is given as under:-

	2006-07	2007-08	2008-09
Andhra Pradesh	88.71	106.06	119.72
Haryana	92.37	96.52	92.39
Karnataka	63.62	48.46	86.53
Maharashtra	80.15	76.29	107.56
Tamil Nadu	78.22	73.45	85.79
Uttar Pradesh	68.49	73.35	93.64
Uttarakhand	66.37	57.77	84.62

Food Subsidy

38. SHRI GANESH SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether food subsidy is being provided to the States in proportion to the Below Poverty Line population in the respective States;

(b) if so, the details thereof; and

(c) if not, the reasons therefor alongwith the remedial steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) For allocation of foodgrains to States/Union Territories (UTs) under Targeted Public Distribution System (TPDS), Department of Food and Public Distribution uses the number of Below Poverty Line (BPL) families based on 1993-94 poverty estimates of Planning Commission and population estimates of Registrar General of India as on 1st March, 2000 or the number of such families actually

identified and ration cards issued to them, whichever is less.

Central Government allocates foodgrains (rice and wheat) under TPDS to States/UTs for distribution to BPL category at Central Issue Prices (CIPs) of Rs. 5.65 per kg for rice and Rs. 4.15 per kg. for wheat.

Food subsidy is released to Food Corporation of India (FCI) and State Governments undertaking procurement of foodgrains under Decentralized Procurement Scheme (DCP) to meet the difference between economic cost of foodgrains and Central Issue Price (CIP) fixed for TPDS and other Welfare Scheme (OWS). The quantum of food subsidy released depends on offtake of foodgrains under various schemes.

Espionage through Foreign Companies

39. RAJKUMARI RATNA SINGH:
SHRI HARISH CHOUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether several people working in foreign companies have been nabbed in the cases of spying;

(b) if so, the details of espionage cases reported in the country during the last three years and the current year; and

(c) the steps taken by the Government to regulate the working of such foreign companies in order to check espionage activities in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) No, Madam. As per available inputs no case of espionage, specifically by people working in foreign companies have been reported. However, during the last three years and the current year [(2008 to 2011 (till date))] a total of 46 Pak backed espionage modules were busted in the country.

(c) The Government has been pursuing a well coordinated and multi-pronged approach to tackle such activities by strengthening the intelligence machinery, ensuring a close interaction and coordination between different agencies of the centre and the State Governments and modernization & upgradation of police and security forces with advanced sophisticated weapons and communication system.

Outbreak of Bird Flu

40. SHRI SHAILENDRA KUMAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there was an outbreak of bird-flu in West Bengal and Assam in the recent past;

(b) if so, the details thereof;

(c) whether there was large scale culling of poultry in these States; and

(d) if so, the steps taken/proposed to be taken by the Government to arrest the spread of bird- flu to other neighbouring States?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) An outbreak of bird-flu was reported in village Bhamondanga Part-1 in Agomoni block of Dhubri district in Assam on 8th September, 2011. Two more outbreaks of bird-flu were reported on 19th September, 2011 in villages Nanshatola and Putimari in Tehatta block of Nadia District in West Bengal.

(c) In the control and containment operations, 15,409 birds were culled in Assam and 48,581 in West Bengal. A sum of Rs. 6.52 lakh and Rs. 19.29 lakh was paid as compensation in Assam and West Bengal respectively.

(d) The control and containment operations were carried out immediately to arrest the spread of bird-flu within the State & to the neighbouring States. All the States have been alerted to maintain a strict vigil and continue the surveillance in poultry birds for prevention of occurrence of bird-flu. The Post Operational Surveillance is in progress in both the States which will be continued for three months as per the Action Plan.

Amendment in AFSPA

41. SHRI HARI MANJHI:
SHRI HANSRAJ G. AHIR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any proposals regarding amendment in the Armed Forces (Special Powers) Act, 1958;

(b) if so, the details thereof; and

(c) the steps taken by the Government so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Yes, Madam, a proposal to amend the Armed Forces (Special Powers) Act, 1958 is under consideration of the Government. The Ministry of Home Affairs is seized of the matter and the process of consultation is going on to arrive at a decision.

[English]

Assistance to Farmers

42. SHRI NARANBHAI KACHHADIA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has decided to release funds from the contingency fund to help the SCs/STs and Backward farmers in Madhya Pradesh and Gujarat; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) No, Madam. Adequate funds have been provided under various schemes of the Ministry of Agriculture for the benefit of farmers, including SC and ST farmers, hence there is no requirement or proposal to draw funds for this purpose from the Contingency Fund of India.

Metro Rail Projects

43. SHRI MANICKA TAGORE:
SHRI K.P. DHANAPALAN:
SHRI P. KUMAR:
SHRI A. GANESHAMURTHI:
SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government has granted approval/sanction for metro rail projects in various parts of the country including Tamil Nadu and Gujarat;

(b) if so, the details thereof, project-wise and State-wise alongwith the number of projects which have been completed;

(c) the details of the ongoing metro rail projects in different States alongwith the present status of each project; and

(d) the details of the proposals received from various States/under consideration of the Union Government for providing metro rail connectivity in metropolitan/medium cities in the country and their status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam. The Union Government has granted approval/sanction for metro rail projects in various parts of the country. Union Government has not sanctioned any metro project for Gujarat State so far.

(b) and (c) The details of completed/on going Metro Rail Projects sanctioned in the country are as follows:

Sl.No.	Project	Length	Cost (Rs. in crore)	Status
1	2	3	4	5
1.	Delhi MRTS Phase I	65.05	10571.00	Completed
2.	Delhi MRTS Phase II	54.68	11691.36	Completed
3.	Extension of Delhi Metro to Gurgaon (Haryana)	14.47	1589.44	Completed
4.	Extension of Delhi Metro to NOIDA (Uttar Pradesh)	7.00	827.00	Completed
5.	Central Secretariat to Badarpur, Delhi	20.16	4012.00	Completed
6.	Dwarka Sector 9 to Dwarka Sector 21, Delhi	2.76	356.11	Completed
7.	New Delhi Railway Station to IGI Airport	19.2	3586.39	Completed
8.	IGI Airport to Dwarka Sector 21, Delhi	3.50	793.00	Completed
9.	Extension of Delhi Metro to Vaisahali (Ghaziabad)	2.574	320.00	Completed
10.	Delhi MRTS Phase-III	103.05	35242.00	The work has commenced.
11.	Extension of Delhi Metro to Faridabad (Haryana)	13.875	2494.00	The work has commenced.
12.	Chenani Metro (Tamil Nadu) Washermanpet to Chennai Airport Chennai Central to St. Thomas Mount	45.046	14600.00	At the end September, 2011 overall progress is 16.24%.
13.	Kolkata East West Metro Corridor (West Bengal) Howrah Maidan to Salt Lake Sector-V	14.67	4874.58	At the end of July, 2011 overall progress is 16.50%.
14.	Bangalore Metro (Karnataka) Hesaraghatta Cross to Puttenahalli and Bayappanahalli to Mysore Road Terminal.	42.3	11609.00	At the end of September, 2011 overall progress is 45.38%. All the major contracts have been awarded. The first line from Mahatma Gandhi Road Station to Baiyappanahalli station has been commissioned on 20.10.2011.

1	2	3	4	5
15.	Mumbai Metro Line-1 (Maharashtra) Versova-Andheri-Ghatkopar	11.07	2356.00	100% of the foundation work has been completed whereas the viaduct portion is only 85% complete and deport portion is 90% complete at the end of September, 2011.
16.	Mumbai Metro Line-2 (Maharashtra) Charkop-Bandra-Mankurd	31.87	7660.00	The Concession Agreement was signed in January, 2010 and Concessionaire has started the project work.
17.	Hyderabad Metro (Andhra Pradesh)	71.16	12132	The Project was awarded to the successful lowest bidder M/s. Larsen and Toubro Limited at their quoted grant amount of Rs. 1,458 crore and Letter of Award (LoA) was issued to them on August 06, 2010. Concessionaire has started the work.
18.	Jaipur Metro Stage-I (Rajasthan)	9.25	1250.00	The Central Government accorded 'in-principle' approval of Stage-I of Jaipur Metro Rail Project on 21st January, 2011 with complete funding from the State Government. The civil work of Stage I has been awarded to DMRC on 'deposit work' basis. The work has commenced.

(d) Status of various proposals received from various State Government are as follows:-

Sl.No.	Project (State)	Length (Km.)	Total tentative cost (Rs. in crore)	Status
1	2	3	4	5
1.	Kochi Metro Rail	25.30	2991.50	Pre-Public Investment Board (PIB) meeting was held on 8.11.2011.
2.	Jaipur Metro Stage-II (Ambabari to Sitapur via SMS Hospital) (Rajasthan)	29.11 (including 9.25 km of civil infrastructure constructed under stage-I)	8723.37	The Government of Rajasthan has proposed for taking up of Stage-II of the Jaipur Metro Rail Project under PPP. Supplementary information called for from Jaipur Metro is awaited.

1	2	3	4	5
3.	Colaba-Mahim/Bandra Corridor (Line-III) (Maharashtra)	20.40	12000.00	The Government of Maharashtra has proposed the project on DMRC pattern. Certain clarifications have been asked from Government of Maharashtra on the DPR. The same are awaited.
4.	Bangalore High Speed Rail Link (Karnataka)	34.00	6736	In order to provide a fast connectivity to the Bengaluru International Airport, State Government has proposed to develop a High Speed Rail Link from the City to the Airport under PPP. The total project cost (Including land cost) is estimated at app. Rs. 6736 cr. for a line of 34 km. Comments have been called for from Managing Director, Bangalore Metro Rail Project on draft Concession Agreement which are awaited.
5.	Ludhiana Metro (PUNJAB)	28.954	8705	A proposal for Ludhiana Metro Rail Project has been received from Government of Punjab for 'in-principle' approval on 14.07.2011. It is proposed by the State Government to implement the project on PPP mode. Certain information has been called for from Govt. of Punjab, which is awaited.
6.	Chennai Metro (Tamil Nadu) Extension of Corridor-1 upto Tiruvottiyur and Wimco Nagar	9	2845	Copy of the Detailed Project Report (DPR) has been circulated to concerned Ministries/ Departments for comments.
7.	Extension of Delhi Metro to Bahadurgarh (Haryana)	11.181	1489.00	Copy of the DPR has been circulated to concerned Ministries/Departments for comments.

[Translation]

Development of New Breeds of Livestocks

44. SHRI MANSUKHBHAI D. VASAVA:
SHRI HARISH CHOUDHARY:
SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is taking any step for development and preservation of high breeds of cows/livestocks in the country;

(b) if so, the details thereof;

(c) the names of the Universities and Research centres involved in improving the livestock/cow breeds as well as developing new breeds of cows/livestocks;

(d) the names of the new breeds and the salient features thereof;

(e) whether the Government extends financial assistance to corporate organisations for this purpose; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) Department is implementing following schemes for development and conservation of high breeds of cows/livestock in the country:

1. National Project for Cattle and Buffalo Breeding

2. Central Cattle Breeding Farms (CCBFs)

3. Central Herd Registration Scheme (CHRS)

4. Central Frozen Semen Production and Training Institute (CFSP&TI)

5. Integrated Development of Small Ruminants & Rabbits (IDSRR)

6. Pig Development

(c) The details of the Universities and Research Centres involved in improving livestock/cow are given in the enclosed Statement-I.

(d) The details are given in the enclosed Statement-II.

(e) and (f) This Department do not extend financial assistance to corporate organization for this purpose.

Statement I

List of Research Centres and Universities involved in improving livestock/cow

Sl.No.	Name of the Institute	Location
1	2	3
Research Centres		
1.	National Dairy Research Institute	Karnal, Haryana
2.	Indian Veterinary Research Institute	Izatnagar. Bareilly, UP
3.	Central Institute for Research on Goat	Makhdoom, Mathura, UP
4.	Central Institute for Research on Buffaloes	Hissar, Haryana
5.	National Institute for Animal Nutrition and Physiology	Bangalore, Karnataka
6.	Central Sheep & Wool Research Institute	Avikanagar, Rajasthan
7.	Central Avian Research Institute	Izatnagar, Bareilly, UP
8.	National Bureau of Animal General Resources	Karnal, Haryana
9.	National Research centre on Pig	Rani, Guwahati
10.	National Research centre on Yak	Dirang, Arunachal Pradesh
11.	National Research centre on Mithun	Jhamapani, Nagaland
12.	National Research centre on Camel	Bikaner, Rajasthan
13.	National Research centre on Meat	Uppal, Hyderabad, AP
14.	National Research centre on Equines and Vety Type Culture	Hisar, Haryana

1	2	3
16.	Project Directorate on Cattle	Meerut, UP
17.	Indian Grassland and Fodder Research Institute	IGFR1, Jhansi, Uttar Pradesh
18.	ICAR Research Complex	ICAR, Patna Bihar
Universities		
1.	Tamil Nadu Veterinary and Animal Science University	TNVASU, Chennai, Tamil Nadu
2.	Anand Agriculture University	AAU, Anand Gujarat
3.	Assam Agriculture University	AAU, Guwahati Assam
4.	Guru Angad Dev Animal Science & Veterinary University	GADVASU, Ludhiana, Punjab
5.	Haryana Agriculture University	HAU, Hissar Haryana
6.	Narendra Deva University of Agriculture and Technology	NDUAT, Faizabad Uttar Pradesh
7.	Junagarh Agriculture University	JAU, Junagadh, Gujarat
8.	Mahatma Phule Krishi Vidyapeeth	MPKV, Rahuri, Maharashtra
9.	Venkateswara Veterinary University	SVVU, Tirupati, Andhra Pradesh
10.	Maharana Pratap University of Agriculture and Technology,	MPUAT, LRS; Vallabh Nagar, Rajasthan
11.	Kerala Agriculture University	KAU, Thrissur, Kerala
12.	Rajasthan Agriculture University	RAU, Bikaner, Rajasthan
13.	Sardarkrushinagar Dantiwada Agricultural University	SAU, Sardarkrushinagar, Gujarat
14.	West Bengal University of Animal Fishery Sciences	WBUUAFS, Kolkatta West Bengal
15.	Maharashtra Animal & Fishery Sciences University	MAFSU, Nagpur Maharashtra
16.	Chaudhary Sarwan Kumar Himachal Pradesh Krishi Vishvavidyalaya	CSKHPV, Palampur, Himachal Pradesh
17.	Govind Ballabh Pant University of Agriculture and Technology	GBPUAT, Pantnagar, Uttarakhand
18.	Odisha University of Agriculture and Technology	OUAT, Bhubaneswar Odisha
19.	Navsari Agricultural University	NAU, Navsari Gujarat
20.	Birsa Agricultural University	BAU, Ranchi Jharkhand
21.	Madhya Pradesh Pashu-Chikitsa Vigyan Vishwavidyalaya	MPPCVVV, Jabalpur Madhya Pradesh
22.	Central Agricultural University	CAU, Mizoram
23.	Nagaland University	Nagaland University, Medziphema, Nagaland

Statement II*Name of the New Breeds*

Sl.No.	Name of the Breed	Lactation Yield	Lactation Length in days
1.	Frieswal	3293	300
2.	Karan Swiss	3137	287
3.	Karan Fries	4017	309
4.	Vrindavani	3589	304
5.	Sunandani	3265	305

*[English]***Celebration of Birth Anniversary of Vivekananda**

45. SHRI SHRIPAD YESSO NAIK:
SHRI RAJENDRA AGRAWAL:
SHRI A.T. NANA PATIL:

Will the Minister of CULTURE be pleased to state:

(a) whether the Government proposes to celebrate the 150th Birth Anniversary of Swami Vivekananda during 2013-14 all over the country;

(b) if so, the details of the proposed celebrations and programmes thereof;

(c) whether the Government proposes to give any assistance to various organizations such as the Ramakrishna Mission that are engaged in preparation for celebrating the occasion; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Yes, Madam.

(b) to (d) Details of the proposals and the organizations being assisted are given in the enclosed Statement.

Statement*Names of Organizations and the proposals for Commemoration of 150th Birth Anniversary of Swami Vivekananda*

Sl.No.	Institution	Subject matter	Cost of the Project/ Amt. sanctioned (in Lakhs)
1	2	3	4
1.	Ramakrishna Mission, HQ,Howrah	Proposal for implementation of Vivekananda value Education Programme	10000.00
2.	Public Service Broadcasting Trust, New Delhi	Proposal for production of a film on Swami Vivekananda	70.00
3.	Archaeological Survey of India, New Delhi	Restoration of religious Monuments by ASI	1242.00
4.	Ramakrishna Mission Sevashrama (Charitable Hospital), Vrindaban	Proposal for upgradation of Hospital	270.00

1	2	3	4
5.	Shree Ramakrishna Ashram, Kalahandi	Proposal for undertaking various programmes/ projects for rural youth and for construction of the first floor of the Vivekananda Memorial Building.	301.00
6.	Ramakrishna Vivekananda Mission, Barrackpore, West Bengal	Proposal for construction of an Auditorium-cum-Seminar Hall	136.00
7.	University of Chicago	Proposal for an Endowment in the University of Chicago for establishing the "India Ministry of Culture Vivekananda Chair"	US\$ 1.5 million 735.00
8.	Ramakrishna Mission Seva Pratishthan, Kolkata	Proposal for Construction of "Swami Vivekananda Diagnostic and Cardiac Care Centre"	2021.00
9.	Ramakrishna Mission Vivekananda Smriti Mandir, Khetril	Proposal for conservation of the historical heritage building "Fatten Bllass" as a "Protected Monument of National Interest"	72.80
10.	Ramakrishna Mission, Institute of Culture, Golpark	Proposal for undertaking various activities in commemoration of 150th Birth Anniversary of Swami Vivekananda	671.00
11.	Govt. of Assam	Proposal for organizing Youth Camps, Vivek Jyoti Yatra, Essay Competition etc. at Zonal and State levels.	59.19
Total cost of Projects sanctioned			15577.99

[Translation]

Seizure of Explosives

46. SHRIMATI MEENA SINGH:
SHRI R. THAMARAISELVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large quantity of explosives were seized recently from various parts of the country including Ambala;

(b) if so, the details thereof;

(c) whether the Government has carried out any investigation into the matter;

(d) if so, the details and the outcome thereof;

(e) whether the Union Government had directed the State and Central Agencies to take precautionary measures to prevent any untoward terrorist incidents;

(f) if so, the details thereof;

(g) whether the Government has made any effort to unearth the sources of large scale inflow of explosives in many parts of the country; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDER SINGH): (a) No Madam, however approximately 5 Kg of explosive(RDX) was seized on 13.10.2011 at parking of Railway Station, Ambala Cantt.

(b) Packets of explosive substance weighing approximately 5 Kg. and two small wrapped 'geometry' boxes in which five electric detonators and two electronic timers were recovered.

(c) Case FIR No. 52 dated 11.10-2011 u/s 120-B IPC & 3,4,5 Explosive Substances Act, Police Station Special Cell New Delhi was registered and Delhi Police is investigating the case.

(d) On 12th October, 2011, a team of Delhi Police arrived at Ambala and met the DCP Ambala and informed that a suspicious vehicle bearing Registration No. HR 03-0054 is in Ambala and that it must be located for taking further action. On the information of Delhi Police, Haryana Police located the said car and the explosive materials were recovered.

(e) to (h) Central Intelligence Agencies maintain a strict vigil on such activities. A continuous co-ordination between Central and State Police and intelligence agencies ensure flow of intelligence and effective countering such threats and activities.

[*English*]

Funds under SJSRY

47. SHRI MAHESH JOSHI: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the funds allocated, released and spent alongwith the number of beneficiaries under various components of the Swarna Jayanti Shahari Rozgar Yojana (SJSRY) separately during each of the last three years and the current year;

(b) whether the funds are lying unspent in Rajasthan;

(c) if so, the details thereof and the reasons therefor alongwith the action taken thereon so far;

(d) the target fixed by the Government to achieve the aims and objectives under the said scheme; and

(e) the steps taken by the Government to monitor the implementation of such schemes?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The Statement showing Safe-wise funds allocated/released by the Central Government and number of beneficiaries covered during each of the last three years and the current year under the Swarna Jayanti

Shahari Rozgar Yojana (SJSKY) is given in the enclosed Statements-I and II respectively.

(b) and (c) Yes Madam. The Central funds Rs. 2671.09 Lakhs are lying unspent in Rajas than against the Grant-in-laid released during financial year 2010-2011. The Swartia Jayanti Shahari Rozgar Yojana (SJSRY) is an going scheme and Central funds are released to the States/Union Territories only after they fulfill the prescribed criteria regarding submission of utilization certificate (UCs) as well as release of matching state share to the past release.

(d) Targets fixed for the year 2011-2012 under SJSRY are as under:-

Components	Target
Number of urban poor to be assisted for individual micro-enterprises under Urban Self Employment Programme (USEP)	60,000
Number of urban poor women to be assisted for group micro-enterprises under Urban Women Self-help Programme (UWSP)	50,000
Number of urban poor women to be assisted for thrift and credit (with revolving fund assistance) Urban Women Self-help Programme (UWSP)	1,00,000
Number of urban poor to be imparted skill training under Skill Training for Employment Promotion amongst Urban Poor (STEP-UP)	2,20,000

(e) At the National level, a Steering Committee headed by Secretary in the Ministry of Housing and Urban Poverty Alleviation and having members from the States/UTs, Ministry of Finance, other Ministries, Reserve Bank of India and other stakeholders steers and monitors the SJSRY Scheme. State/UT Governments are required to submit quarterly physical and financial progress reports and utilization certificates to the Ministry of Housing and Urban Poverty Alleviation regarding proper utilization of Central funds as per the guidelines of the scheme. Apart from these the Ministry of Housing and Urban Poverty Alleviation also holds national/regional/state level reviews to monitor the scheme implementation from time to time.

Statement I

Statement showing State-wise Central Fund Allocation and Released last 3 years and current year under Swarna Jayanti Shahari Rozgar Yojana (SJSRY)

(Rs. in Lacs)

Sl.No.	Name of the States/UTs	2008-09		2009-10		2010-11		2011-12	
		Allocation	Released	Allocation	Released	Allocation	Released	Allocation	Released
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	3115.78	4327.22	3390.83	3390.53	3790.43	8226.02	4827.60	2413.80
2.	Arunachal Pradesh	222.53	0.00	207.85	103.93	201.79	201.79	259.97	0.00
3.	Assam	2956.48	2947.90	2956.05	1478.03	2869.96	2869.96	3274.79	0.00
4.	Bihar	1855.09	1980.98	1790.24	895.12	2001.40	2001.40	3158.72	0.00
5.	Chhattisgarh	1122.37	637.36	1075.14	881.30	1201.95	1201.95	1342.71	671.35
6.	Goa	110.94	0.00	90.56	0.00	101.24	0.00	115.29	0.00
7.	Gujarat	1480.38	1548.80	1501.44	1801.44	1678.53	1928.53	3843.37	0.00
8.	Haryana	547.14	1334.27	588.34	585.34	654.37	654.37	1597.70	796.85
9.	Himachal Pradesh	11.64	12.43	12.18	12.15	30.00	50.00	106.54	0.00
10.	Jammu and Kashmir	160.24	0.00	120.93	0.00	135.21	135.21	293.30	146.65
11.	Jharkhand	727.93	0.00	728.91	0.00	814.86	814.88	1627.99	0.00
12.	Karnataka	3648.54	4896.14	3624.71	3924.71	3940.45	5376.04	4874.28	2437.14
13.	Kerala	953.22	1017.91	948.13	948.13	1059.96	474.03	1376.53	688.27
14.	Madhya Pradesh	4722.97	5043.48	4087.96	4087.96	4570.13	5914.60	5719.08	2359.54
15.	Maharashtra	8998.1	9608.72	8075.96	8075.96	9028.52	10464.11	10304.04	0.00
16.	Manipur	445.06	445.71	461.85	461.88	448.43	448.43	799.30	0.00
17.	Meghalaya	381.48	190.74	369.51	0.00	358.74	0.00	489.49	0.00
18.	Mizoram	349.7	350.20	389.51	369.51	358.74	641.66	358.74	0.00
19.	Nagaland	288.11	288.53	277.13	277.13	269.06	419.06	269.06	134.53
20.	Odisha	1664.03	1776.95	1476.59	1476.59	1050.75	1650.75	2083.28	0.00
21.	Punjab	241.04	120.52	358.93	0.00	401.27	0.00	2278.11	1137.55
22.	Rajasthan	2773.39	1574.91	2623.52	1311.76	2932.96	2932.96	4187.60	0.00
23.	Sikkim	63.58	63.67	46.19	45.19	44.84	194.84	44.84	22.50
24.	Tamil Nadu	4012.17	4284.44	3817.38	3817.36	4267.63	4267.63	6346.09	3173.05
25.	Tripura	445.06	248.84	481.88	0.00	448.43	224.26	523.81	0.00

1	2	3	4	5	6	7	8	9	10
26.	Uttarakhand	630.71	566.72	468.70	468.70	546.34	546.34	583.96	291.98
27.	Uttar Pradesh	6880.05	8846.94	6462.43	6482.43	7224.67	7224.67	11119.01	5559.50
28.	West Bengal	1624.27	1948.07	1940.44	1940.44	2169.31	2169.31	5764.81	2802.40
29.	Andaman and Nicobar Islands	43.55	0.00	37.50	0.00	37.50	18.75	23.34	11.67
30.	Chandigarh	58.06	0.00	78.52	0.00	78.52	39.26	147.13	0.00
31.	Dadra and Nagar Haveli	25.81	0.00	17.58	17.58	17.58	8.79	17.30	0.00
32.	Daman and Diu	22.58	0.00	16.41	0.00	16.41	0.00	12.23	0.00
33.	Delhi	92.2	0.00	93.34	0.00	200.00	0.00	350.00	0.00
34.	Puducherry	7.8	7.80	6.66	6.66	50.00	50.00	150.00	75.00
Total		50750.00	54067.25	48500.00	42180.85	53620.00	58149.79	78250.01	23303.78

Statement II

*State-wise number of Beneficiaries under various components of Swarna Jayanti
Shahari Rozgar Yoiana (SJSRY) For the Last 3 Years and Current Year*

Sl.No.	State/UT	2008-09			2003-10			2010-11			2011-12		
		No. of Urban poor assisted to set up individual/group micro enterprises	No. of urban poor provided training	No. of mandays of work generated (in lakhs)	No. of Urban poor assisted to set up individual/group micro enterprises	No. of urban poor provided training	No. of mandays of work generated (in lakhs)	No. of Urban poor assisted to set up individual/group micro enterprises	No. of urban poor provided training	No. of mandays of work generated (in lakhs)	No. of Urban poor assisted to set up individual/group micro enterprises	No. of urban poor provided training	No. of mandays of work generated (in lakhs)
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	29156	45363	8.23	8389	23914	0.00	22505	26753	1.73	3314	9486	0.52
2.	Arunachal Pradesh	0	0	0.00	16	20	0.86	34	28	0.04	33	27	0.04
3.	Assam	479	420	3.43	472	420	16.15	0	0	0.00	0	0	0.00
4.	Bihar	1347	2315	0.00	0	0	0.00	0	17134	0.00	0	230	0.00
5.	Chhattisgarh	1522	1909	0.40	2490	1083	0.08	2773	3701	0.96	515	2391	0.05
6.	Goa	655	1570	1.96	0	0	0.00	0			0		
7.	Gujarat	8008	4039	0.59	19394	23754	0.69	11302	31517	1.98	4636	21762	0.02
8.	Haryana	2052	5745	0.42	4490	5495	0.67	2424	4724	0.33	452	1726	0.01
9.	Himachal Pradesh	122	199	0.00	16	149	0.00	4	25	0.00	0		
10.	Jammu and Kashmir	339	3357	0.24	0	0	0.88	0			0		
11.	Jharkhand	0	0	0.00	364	209	0.00	784	2874	0.30	98	343	0.05
12.	Karnataka	17536	13462	4.70	8298	15853	2.70	7657	13397	3.10	1490	4650	0.72
13.	Kerala	3820	3632	0.00	2493	2696	0.13	2895	3190	0.16	2304	1619	0.96

1	2	3	4	5	6	7	8	9	10	11	12	13	14
14.	Madhya Pradesh	5272	16493	1.24	16817	33088	3,91	17822	31439	4.16	2228	12745	0.61
15.	Maharashtra	49482	55523	5.57	37575	40683	5,40	42148	36369	5.37	1972	836	1.43
16.	Manipur	7	737	0.34	8	2469	1.54	8	97	0.00	0		
17.	Meghalaya	99	51	0.00	24	47	0.19	52	154	0.68	0		
18.	Mizoram	0	o	1.05	153	230	0.00	546	3145	0.28	588	1836	0.00
19.	Nagaland	276	10	0.19	345	46	0.33	326	154	0.99	225	224	0.09
20.	Odisha	1094	3317	0.46	8500	5697	1.04	8506	3356	1.73	769	580	0.39
21.	Punjab	383	0	0.00	14	0	0.01	66	0	0.11	0	0	0.00
22.	Rajasthan	4833	4037	1.27	9415	5315	1.04	7353	3355	1.61	941	2794	0.47
23.	Sikkim	479	1478	3.71	86	0	0.00	150	320	0.13	25	60	0.04
24.	Tamii Nadu	23659	73024	8.23	3624	1224	8.20	8535	7198	14.45	1283	0	0.45
25.	Tripura	272	1826	0.24	200	1014	0.24	382	1586	31.16	297	817	0.18
26.	Utranchal	736	1414	5.00	992	1744	0.33	914	2168	1.00	142	252	0.19
27.	Uttar Pradesh	27302	54802	9.13	3410	15281	3.81	9943	52419	5.91	16.8	8532	0.32
28.	West Bengal	4690	2268	0.00	2259S	7049	0.24	5019	5878	2.50	3967	8891	0.00
29.	Andaman and Nicobar Islands	29	1	0.01	43	1	0.00	43	0	0.00	0		
30.	Chandigarh	607	5459	0.00	0	0	0.00	1.4	124	0.00	154	331	0.00
31.	Dadra and Nagar Haveli	67	219	0.94	0	0	1.01	0			0		
32.	Daman and Diu	68	0	0.04	0	0	0.00	0			0		
33.	Delhi	275	325	0.00	125	109	0.00	2511	548	0.00	72	0	0.00
34.	Puducherry	70	417	0.35	706	44	0.05	1423	276	0.13	196	86	0.01
	Total	164736	303418	57.44	151060	187644	50.15	187189	254229	78.60	27529	80219	6.54

Illegal Activities along Indo-Nepal Border

48. SHRI DHANANJAY SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether instances of illegal trade, human-trafficking and anti-national activities have been reported along the international border with Nepal;

(b) if so, the details thereof;

(c) the steps taken by the Government to curb these illegal activities along the Indo-Nepal Border;

(d) whether the Government has any plan for fencing of the Indo-Nepal border; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Indo-Nepal Border is open and porous in nature. The movement of Indians and Nepalese citizens across the Indo-Nepal border is governed by Indo-Nepal Treaty of Peace and Friendship, 1950, which provides for free movement of citizens of both the countries across the Indo-Nepal Border.

There are reports of illegal trade, human-trafficking and anti-national activities along the Indo-Nepal border (INB). However, details of seizures of arms/ammunition, Fake Indian Currency Note (FICN) and persons apprehended by SSB during the last 3 years and current year is given in the enclosed Statement.

SSB has been deployed at Indo-Nepal Border as a Border Guarding Force. Regular presence, round-the-clock patrolling, random checking and surveillance are carried out by SSB to stop cross border criminal activities. Besides, State Police concerned is also keeping a vigil. There are other institutional mechanisms like Home Secretary level talks between two countries, periodic Border District Coordination Committee (BDCC) meetings, real-time exchange of information/intelligence etc. between the two countries to effectively deal with such issues. Regular periodic meetings are held to resolve the issues. These Issues are also taken up through the diplomatic channels wherever required.

(d) and (e) There is no proposal to fence the Indo-Nepal border.

Statement

Seizures Made During the Last three Years and Current Year (upto 31.10.2011) on Indo-Nepal Border

Items	Amount in Rs.
1	2
Prohibited items	617088220.00
Narcotics	1845754075.00
Fake Indian Currency	980750.00
Indian Currency	8065510.00
Nepali Currency	9136006.00
Bhutani Currency	26.00
Nepali fake Currency	7202.00
Bangladesh Currency of Taka	540.00
Silver	1398257.00
Forest Product	86962059.00
Antiques	3918700.00
Gold biscuits/Necklace set	134309.00

1	2
Grand Total	2573445654.00
Arms	133.00
Cartridges	1209.00
Improvised Bomb	535.00
Exp/Exp Substances	78465.00
Exp Substance	15.00
Safety Fuse in Mtrs.	26.15
Safety Fues in feet	30.37
Detonator	1132.00
Magazine	10.00
Gelatin Sticks	65.00
Arrest in Nos.	6435.00

Idukki Package

49. SHRI K.P. DHANAPALAN:
SHRI P.T. THOMAS:

Will the Minister of AGRICULTURE be pleased to state:

(a) the present status of implementation of the Idukki package;

(b) the details of funds released so far for Wayanadu, Kuttanadu and Idukki packages of Kerala;

(c) whether the State Government of Kerala has suggested any changes in the package;

(d) if so, the details thereof;

(e) whether the projects submitted are pending for approval; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Government of India approved Idukki Package with an outlay of 765 crores. State Government has submitted project proposals

worth Rs. 396 crores out of which project worth Rs. 234 crores have been sanctioned and Rs. 104 crore released under the ongoing schemes.

(b) So Rs. 104 crore has been released for Idukki package and Rs. 83 crore has been released for Kuttanad package of Kerala. There is no separate package for Wayanad. However, Wayanad is one of the identified district under the Prime Minister's special rehabilitation package implemented in three identified districts of Kerala. As on 30.06.2011, Rs. 428.79 crore has been released under the Prime Minister's special rehabilitation package implemented in three identified districts of Kerala.

(c) and (d) The Government of Kerala has suggested some changes in the conditions attached to some of the programmes under Idukki Package, the details of which is given below:

- (i) Some of the roads proposed under the task Rural Connectivity of Idukki Package, were out of the purview of Prime Minister's Gramin Sadak Yojana (PMGSY) guidelines. Government of Kerala has decided to fund the task under-Rural Infrastructure Development Fund (RIDF) scheme implemented by National Bank for agriculture and Rural Development (NABARD) over and above the proposals sanctioned as per the PMGSY Scheme.
- (ii) Government of Kerala has revised the project for watershed development prepared by Soil Conservation Department for Rs. 80 crore as per the guidelines of Integrated Watershed Management Programme.
- (iii) Government of Kerala has submitted a comprehensive project for the livestock development in Idukki district under the package with a financial outlay of Rs. 497.07 crore, with a view to convert Idukki district in to a milk district.

(e) and (f) A comprehensive Project for Rs. 497.07 crore aimed at converting Idukki into a "Milk District" of the State under Idukki Package which is pending for approval with the department of Animal Husbandry, Dairying and Fisheries, Government of India.

Maintenance of Jagannath Temple

50. SHRI ARJUN CHARAN SETHI: Will the Minister of CULTURE be pleased to state:

(a) whether the Government is aware of the dilapidated condition of the Jagannath Temple at Puri in the State of Odisha;

(b) if so, the details thereof alongwith the steps taken/proposed to be taken for the repair and renovation of the said temple;

(c) whether the Archaeological Survey of India (ASI) which has been entrusted with the responsibility of upkeep of the said temple has failed to spend funds allocated for the purpose;

(d) if so, the reasons therefor; and

(e) the details of funds allocated and utilised for the maintenance and preservation of the said temple during each of the last three years?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) The Jagannath Temple at Puri in the State of Odisha is not in a dilapidated state of preservation. The conservation work at this monument is attended to, regularly depending upon the need of repairs and availability of resources.

(c) No Madam. The allocated funds are fully utilised.

(d) Does not arise.

(e) The detail of funds allocated/utilised for maintenance and preservation of the said temple during the last three years are as under:

Sl.No.	Year	Funds allocated/expenditure (Amount in Rs.)
1.	2008-09	38,31,251
2.	2009-10	48,21,567
3.	2010-11	14,24,512

[Translation]

Digitisation of Cable TV

51. SHRIMATI SUMITRA MAHAJAN:
SHRI A.T. NANA PATIL:
SHRI ARJUN RAM MEGHWAL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to make transmission in digital mode mandatory in various cities of the country having more than ten lakh population;

(b) if so, the details thereof State-wise and location-wise;

(c) whether the Government proposes to formulate a law/amend the cable TV Networks (Regulation) Act, 1995 before putting in place such a system;

(d) if so, the details thereof and the time by which it is likely to be implemented; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) The scheme of digitalization in the country will be implemented in four phases. In the first phase four metros would be covered while cities having more than ten lakh population would be covered in the second phase. The Government on 11.11.2011 has notified that it shall be obligatory for every cable operator to transmit or re-transmit programmes of any channel in an encrypted form through a digital addressable system. In this regard, a table indicating the city, town or area in respective State or the Union Territory and the time line within which it has to be implemented has been indicated. The details in this regard are as under:

Phase	Area	State/UT	Date Specified
1	2	3	4
Phase-II	1. Bangalore	Karnataka	31st March, 2013
	2. Hyderabad	Andhra Pradesh	
	3. Ahmedabad	Gujarat	
	4. Pune	Maharashtra	
	5. Surat	Gujarat	
	6. Kanpur	Uttar Pradesh	
	7. Jaipur	Rajasthan	
	8. Lucknow	Uttar Pradesh	
	9. Nagpur	Maharashtra	
	10. Patna	Bihar	
	11. Indore	Madhya Pradesh	
	12. Bhopal	Madhya Pradesh	
	13. Thane	Maharashtra	
	14. Ludhiana	Punjab	
	15. Agra	Uttar Pradesh	
	16. Pimpri-Chinchwad	Maharashtra	
	17. Nashik	Maharashtra	
	18. Vadodara	Gujarat	
	19. Faridabad	Haryana	
	20. Ghaziabad	Uttar Pradesh	

1	2	3	4
	21. Rajkot	Gujarat	
	22. Meerut	Uttar Pradesh	
	23. Kalyan-Dombivli	Maharashtra	
	24. Varanasi	Uttar Pradesh	
	25. Amritsar	Punjab	
	26. Navi Mumbai	Maharashtra	
	27. Aurangabad	Maharashtra	
	28. Solapur	Maharashtra	
	29. Allahabad	Uttar Pradesh	
	30. Jabalpur	Madhya Pradesh	
	31. Srinagar	Jammu and Kashmir	
	32. Visakhapatnam	Andhra Pradesh	
	33. Ranchi	Jharkhand	
	34. Howrah	West Bengal	
	35. Chandigarh	Chandigarh	
	36. Coimbatore	Tamil Nadu	
	37. Mysore	Karnataka	
	38. Jodhpur	Rajasthan	

(c) to (e) The Government has on 25th October, 2011 promulgated an Ordinance called the Cable Television Networks (Regulation) Amendment Ordinance, 2011 introducing amendments to the Cable Television Networks (Regulation) Act, 1995 to implement Digital Addressable System (DAS) as also for better regulation of cable TV sector. The salient features of the amendments, *inter-alia*, include:

- (i) modification in the definition of "cable operator" and "person" to enable Central Government to prescribe eligibility conditions including different levels of FDI limits for registration of different categories of cable operators, including MSOs, Local Cable Operators (LCOs), Independent Cable Operators (ICOs);
- (ii) provisions enabling Central Government to prescribe documentation required as also the

terms and conditions of registration/renewal, refusal thereof, appeal to Central Government in case of such refusal, and suspension and revocation of registration by Central Government in case of any violation;

- (iii) amendment in Section 4A for mandating all channels, including FTA channels, to be provided in encrypted form through DAS from the notified date;
- (iv) Provision for empowering TRAI to specify the composition of basic service tier and its price, including a-la-carte tariff for free-to air channels; and
- (v) New Provision for granting right of way permission for cable operators on public land.

Erosion in River Basin

52. SHRI ASHOK ARGAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether erosion is taking place in the Yamuna and the Chambal river basin;

(b) if so, the areas affected due to such erosion;

(c) whether the agricultural land is turning into ravines;

(d) if so, the details thereof; and

(e) the efforts being taken to prevent the same?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. Soil erosion is a natural process. River basin-wise soil erosion assessment has not been conducted. However, as per available estimates (2005), about 93.68 million hectares (including catchments of Yamuna and Chambal rivers) is affected by soil erosion due to water across the country.

(c) and (d) As per Wastelands Atlas (2005), Gullied/Ravinous land has marginally decreased from 2.05 million hectares (1986-2000) to 1.90 million hectares across the country.

(e) With a view to prevent soil erosion, land degradation, maintain balance in various types of land uses and to improve productivity of degraded agricultural land, Government of India, Ministry of Agriculture is implementing various Watershed Development Programmes, namely; National Watershed Development Project for Rainfed Areas (NWDPR), Soil Conservation in the Catchments of river Valley Project and Flood Prone River (RVP&FPR), Reclamation and Development of Alkali & Acid Soils (RADAS), and Watershed Development Project in Shifting Cultivation Areas (WDPSCA) across the country. Ministry of Rural Development is also implementing a major Integrated Watershed Management Programme (IWMP) for restoring ecological balance by harnessing, conserving and developing degraded lands across the country.

Camps of Separatists in Myanmar

53. YOGI ADITYA NATH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some separatist groups of the North-Eastern Region have established camps in Myanmar;

(b) if so, the details thereof;

(c) whether the Union Government has taken up the issue the Government of Myanmar to root out these camps; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes Madam. Separatist groups of N.E. States of India like NSCN/K, NDFB, ULFA, PLA, KYKL, PREPAK have their camps/hideouts in Sagaing State, Chin State and Kachin State, Myanmar.

(c) to (d) Yes, Madam.

The use of Myanmar's territory by IIGs for carrying out violence in North Eastern States have regularly been taken up at various high level interactions between India and Myanmar every year. As a result of regular follow-up Government of Myanmar has shown willingness to act against separatist groups and has even taken some action against IIGs.

Demand of Pesticides

54. SHRI SHIVKUMAR UDASI: Will the Minister of AGRICULTURE be pleased to state:

(a) the total requirement of pesticides in Karnataka during each of the last three years and the current year; and

(b) the details of pesticides provided to Karnataka during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The total requirement of pesticides in Karnataka during the last three years as provided by State Government of Karnataka in Zonal Conferences is as under-

Year	Pesticides (in metric tons of Technical Grade)
2008-09	1900
2009-10	1700
2010-11	1700
2011-12	1750

(b) The Central Government does not provide pesticides to States. It is for the State Governments to procure pesticides under various Central and State Government Schemes.

Crop Loss due to Uncertain Monsoon Pattern

55. SHRI RAMKISHUN:
SHRI S.S. RAMASUBBU:
SHRI A.K.S. VIJAYAN:
SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether crop production, particularly cotton and paddy production have been affected due to uncertain monsoon pattern e.g. scanty, heavy and untimely rainfall in the country including in Tamil Nadu and Uttar Pradesh for the last few years;

(b) if so, the details thereof during the last three years and the current year;

(c) whether the affected States have sought for compensation during the current year;

(d) if so, the details thereof, State-wise; and

(e) the follow-up action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Production of rice and cotton in the country including Tamil Nadu and Uttar Pradesh for the last three years and the current year *i.e.* 2011-12 is given below:

States	Rice				Cotton			
	2008-09	2009-10	2010-11*	2011-12**	2008-09	2009-10	2010-11*	2011-12**
Tamil Nadu	51.83	56.65	61.39	60.34	1.88	2.25	5.00	4.00
Uttar Pradesh	130.97	108.07	120.14	126.72	0.01	0.05	0.5	NA
All India	991.82	890.93	953.25	871.02	222.76	240.22	334.25	361.02

*4th Advance Estimates for 2010-11

**1st Advance Estimates for 2011-12 (Kharif only)

#Lakh bales (of 170 Kgs each)

(c) to (e) Generally States submit memorandum for assistance to Ministry of Home Affairs, Disaster Management Division and teams are sent by Ministry of Home Affairs for assessment of loss. Department of Agriculture & Cooperation has not received any such memorandum from Uttar Pradesh and Tamil Nadu.

[English]

Advance Payment to Sugarcane Growers

56. SHRI RAJIAH SIRICILLA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the cooperative sugar factories and farmers' organisations in some States including Maharashtra are at loggerheads over the first advance payment to sugarcane growers for the year, 2011-12;

(b) if so, the details thereof and the reasons therefor; and

(c) the remedial steps being taken by Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) As per the information received from the States, in the State of Maharashtra the farmers' organizations were agitating and demanding first installment of Rs. 2350 per MT of sugarcane for 2011-12 sugar season. To resolve the issue, the Government of Maharashtra appointed a committee under the chairmanship of the Cooperative Minister and as per their discussions dated 11.11.2011, it was decided to pay Rs. 2050/- per MT for Kolhapur, Sangli, and Satara Districts, Rs. 1850/- per MT for Pune, Solapur and Ahmednagar Districts and Rs. 1800/- per MT for the remaining districts of Maharashtra State towards first installment of sugarcane price for the current sugar season 2011-12. As such, the matter did not require intervention of the Central Government.

Collapse of Buildings

57. SHRI ABDUL RAHMAN:
SHRI KOOIKKUNNIL SURESH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there have been several casualties due to collapse of buildings in the National Capital Region including the National Capital Territory (NCT) of Delhi;

(b) if so, the details thereof and the number of people killed/injured during each of the last three years and the current year;

(c) whether the Government has sought any report in this regard;

(d) if so, the details thereof;

(e) the details of the assistance provided to the affected families and the steps taken against the persons found guilty for the said mishaps; and

(f) the details of the guidelines issued by the Union Government to civic agencies of the National Capital Region including NCT of Delhi in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (f) The information is being collected and will be laid on the table of the House.

Financial Assistance to Students

58. SHRI RAMESH VISWANATH:
SHRI DUSHYANT SINGH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to provide financial assistance and higher quality of facilities to students who are participating in national and international sports competitions;

(b) if so, the details thereof; and

(c) the number of students benefited by such assistance during each of the last three years and the current year, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (c) The Ministry provides assistance to Association of Indian Universities and School Games Federation of India among other national sports federations from the Scheme of Assistance to National Sports Federations towards conduct of national championships, conduct of international tournaments in India, participation in international sports competitions abroad, conduct of coaching camps, procurement of sports equipment. To date, the Government has assisted the Association of Indian Universities for participation in competitions abroad such as World University Games, last of which was held in China in 2011, and the World University Championships. Likewise, teams of School Games Federation of India have also been assisted for sending teams abroad in the disciplines of athletics, basketball, gymnastics, handball, football, swimming and table tennis for participation in international competitions.

At the national level, the Maulana Abul Kalam Azad (MAKA) Trophy is awarded to the best performing university in inter-university tournaments. The Trophy is awarded by President of India on 29th August every year. While overall winner university is also given award money of Rs. 10 lakh, first runner-up university and second runner-up university are given award money of Rs. 5 lakh and Rs. 3 lakh respectively.

Details of financial assistance given to National Sports Federations during last three years and the current year are given in the enclosed Statement.

Statement*Financial Assistance given to National Sports Federations*

Sl.No.	Name of the Federation	2008-09	2009-10	2010-2011	2011-2012 as on 15.11.2011
1	2	3	4	5	6
1.	Association of Indian Universities		158.45	381.00	

1	2	3	4	5	6
2.	School Games Federation of India	13.36	43.54	5.20	-
3.	All India Carrom Federation, New Delhi	19.09	13.58	23.77	7.40
4.	All India Chess Federation, Chennai	221.40	163.00	180.05	44.07
5.	All India Karate-Do-Federation,	00	00	10.18	-
6.	All India Sports Council of the Deaf, New Delhi	42.38	23.98	47.65	12.00
7.	Amateur Baseball Federation of India, Keshavpuram Delh	11.00	12.49	14.75	12.75
8.	Amateur Handball Federation of India, Jammu and Kashmir	72.38	13.55	46.44	28-17
9.	Atya Patya Federation of India, Nagpur	16.50	5.92	12.00	9.00
10.	Ball Badminton Federation of India	00	00	00	-
11.	Basketball Federation of India, New Delhi	44.52	61.60	24.24	
12.	Cycle Polo Federation of India, New Delhi	15.90	9.34	7.76	9.00
13.	Fencing Association of India, Patiala	24.75	30.56	174.06	36.06
14.	Gymnastics Federation of India, Jodhpur (Raj.)	18.54	87.80	18.43	0.26
15.	Indian Body Building Fedn.	00	00	00	-
16.	Indian Kayaking and Canoeing Association, New Delhi	30.51	26.21	00	26.65
17.	Indian Polo Association, New Delhi	4.97	00	00	-
18.	Indian Power lifting Federation, New Delhi	16.00	11.50	00	-
19.	Judo Federation of India, New Delhi	62.55	49.66	62.33	7.76
20.	Kho-kho Federation of India, Kolkata	00	4.50	7.50	6.50
21.	Korfball Federation of India, New Delhi.	12.72	13.31	5.50	2.50
22.	All India Tennis Association, New Delhi	79.14	62.31	41.98	2.06
23.	National Rifle Association of India, New Delhi	324.88	80.20	313.54	52.50
24.	Netball Federation of India, Sahadara, Delhi	18.78	00	00	
25.	Roller Skating Federation of India, Kolkata	00	00	00	
26.	Rowing Federation of India, Secunderabad	57.05	88.79	64.71	8.88
27.	Sepak Takraw Federation of India, Nagpur, Maharashtra	12.00	9.00	13.50	7.50
28.	Shooting Ball Federation of India,	9.00	12.00	12.00	12.00
29.	Softball Federation of India, Jodhpur	00	12.25	13.75	12.00

1	2	3	4	5	6
30.	Squash Racket Federation of India, Chennai	33.88	12.00	27.05	
31.	Swimming Federation of India, Ahmadabad	15.10	26.90	1.50	
32.	Table Tennis Federation of India, New Delhi	102.90	104.00	119.73	44.08
33.	Taekwondo Federation of India, Bangalore	00	11.89	55.10	7.35
34.	Tenni-Koit Federation of India, New Delhi	16.50	9.00	19.75	13.50
35.	Tennis Ball Cricket Federation of India, Gorakhpur	16.00	5.00	9.00	2.50
36.	Tug of War Federation of India, New Delhi	6.00	9.75	16.00	9.00
37.	Volleyball Federation of India, Chennai	63.51	73.91	150.53	11.80
38.	Yachting Association of India, New Delhi	36.71	147.85	85.95	5.40
39.	Wushu Association of India, New Delhi	31.24	30.91	00	-
40.	Throwball Fedn. of India, Bangalore	00	00	00	-
41.	Para Olympic, Bangalore	40.10	142.83	221.39	-
42.	Archery Association of India, New Deihi	96.10	139.07	16.59	-
43.	Billiards and Snooker Federation of India, Kolkata	37.02	38.87	50.11	15.93
44.	Indian Amateur Boxing Federation, New Deihi	165.41	94.94	110.49	23.58
45.	Indian Hockey Fedn., Patel Nagar, Deihi	156.99	132.24	11.25	26.24
46.	Indian Women Hockey Federation, New Delhi	74.51	11.40	00	
47.	Indian Amateur Kabaddi Federation, Jaipur	32.08	11.77	10.00	23.25
48.	Indian Weightlifting Federation, New Deihi	26.17	30.94	116.54	4.93
49.	Athletics Federation of India, New Delhi	228.40	12.26	83.31	1.38
50.	Badminton Association of India, Rajasthan	170.02	23.58	32.89	24.12
51.	Equestrian Federation of India, New Delhi	86.26	5.05	00	
52.	Football, Delhi	52.58	41.90	610.51	28.75
53.	Indian Golf Union, New Delhi	18.24	16.43	41.69	-
54.	Wrestling Federation of India,	200.42	64.04	69.44	13.10
55.	Winter Games Federation of India (WGFI), Daryaganj	2.07	00	00	
56.	Cycling Federation of India, Delhi	00	2.41	1.09	-
57.	Special Olympic Bharat, New Delhi	53.30	3.81	12,00	-
58.	Malkhamb	9.00	00	11.50	-
59.	Amateur Soft Tennis Federation of India	6.86	10.75	14.75	6.50

1	2	3	4	5	6
60.	Bridge Federation of India	3.00	00	00	-
61.	Ice Hockey	1.50	00	-	-
62.	Indian Olympic Association, New Delhi	238.96	204.00	1324.60	13.88
63.	Sports Authority of India, J.N. Stadium, New Delhi	1000.00	2000.00	3700.16	1919.60
64.	Tenpin Federation of India	-	-	55.10	-
65.	Indian Rugby Football Federation	-	-	24.27	-

[Translation]

Table 1: Availability of Pulses

Availability of Pulses

(in Million Tonnes)

59. SHRI DINESH CHANDRA YADAV:
DR. MURLI MANOHAR JOSHI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the availability of pulses in the country during 2010-11 has improved in comparison to the previous year;

(b) if so, the details thereof indicating the total availability of pulses in the country during the said period alongwith the benefits accruing to the consumers therefrom;

(c) the share of imported and domestically produced pulses therein; and

(d) the gap in the demand and supply of pulses during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes Madam, availability of pulses in the country during 2010-11 has improved in comparison to the previous year.

(b) Domestic availability of pulses is arrived at the sum of domestic production plus imports minus exports. Currently exports of pulses are banned except in case of (i) Kabuli Chana, and (ii) organic pulses upto 10,000 tonnes. Domestic availability of pulses in 2009-10 and 2010-11 are given in Table 1 below:

	Domestic Production	Imports	Exports	Domestic Availability
2009-10	14.66	3.51	0.09	18.08
2010-11	18.09	2.69	0.20	20.59

Source: for production - Department of Agriculture & Cooperation, Government of India; for imports and exports-DGCIS, Department of Commerce, Government of India.

Major benefit that accrued to the consumers has been in terms of reduction in prices pulses. The inflation rate in pulses drastically declined in 2010-11 as compared to 10 (Table 2)

Table 2: Inflation Rates for Pulses*

Based on Wholesale Price Index

	2009-10	2010-11
Arhar	48.81	-4.49
Moong	55.43	19.95
Urad	42.97	18.96
Gram	-1.06	-1.44
Masur	16.31	-14.77
ALL PULSES	22.41	3.20

*Calculated on the basis of WPI reported by Dept. of Industrial Policy & Promotion, Government of India.

(c) Of the total domestically available pulses, the shares of imported and domestically produced pulses (in percentage) are as given below:

	Share of Imported pulses	Share of Domestically Produced pulses
2009-10	19.32	80.68
2010-11	12.95	87.05

(d) Year-wise demand for pulses was projected by the Working Group on 'Crop Husbandry, Agricultural Inputs, Demand and Supply Projections and Agricultural Statistics' constituted by the Planning Commission for the Eleventh Plan (2007-2012). Based on the above said projection of demand for pulses and availability of pulses as reported in Table 1 above, the demand-supply gap is as below:

Table 4: Gap in the Demand and Supply of Pulses

(in Million Tonnes)

Years	Availability of Pulses	Demand for Pulses	Gap
2009-10	18.08	18.29	-0.21 (Deficit)
2010-11	20.59	19.08	1.59 (Surplus)

Slum Dwellers

60. SHRI VIRENDER KASHYAP:
DR. KRUPARANI KILLI:
SHRI VIJAY BAHADUR SINGH:
DR. KIRIT PREMJBHAI SOLANKI:
SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the details of schemes implemented by the Government for providing housing and basic amenities to the slum/jhuggi dwellers and make all cities/towns free from slums alongwith the funds allocated and released thereunder during each of the last three years and the current year, scheme-wise and State-wise;

(b) whether the number of slum dwellers in cities/towns with population more than 50 thousand is increasing in the country and it has reached up to 25 per cent of the total population of such cities/towns;

(c) if so, the details thereof and the reasons responsible therefor;

(d) the efforts being made by the Government to provide basic amenities like safe drinking water, toilets and health facilities to urban slum dwellers in the country, State-wise;

(e) whether additional funds have been demanded by the various State Governments for the purpose; and

(f) if so, the details thereof and the funds provided to the State Governments during the said period, State-wise?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The Government launched the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) to assist cities and towns in taking up housing and infrastructural facilities for the urban poor in select 65 cities in the country under the Basic Services to the Urban Poor (BSUP) Programme. For other cities, for taking up housing and slum upgradation programmes, the Integrated Housing and Slum Development Programme (IHSDP) was launched. Both BSUP and IHSDP are under implementation since December-2005. The duration of JNNURM is seven years beginning from the 2005-06. Additional Central Assistance is released to States/UTs for taking up housing and infrastructural facilities for the urban poor in the country.

As a part of policy initiatives under JNNURM, the Government also launched a scheme of Affordable Housing in Partnership (AHP) with an outlay of Rs. 5000 crores for construction of 1 million houses for Economically weaker section (EWS)/Lower Income group (LIG)/Medium Income Group (MIG) with at least 25% for EWS category across the country.

A new scheme 'Rajiv Awas Yojana' (RAY) aimed at ushering in a Slum-Free India has been launched on 02.06.2011. The scheme envisages providing Central support to States that are willing to assign property rights to slum dwellers for provision of decent shelter and basic civic and social services for slum redevelopment, and for creation of affordable housing stock. The scheme is expected cover about 250 cities, across the entire country by the end of 12th Plan (2017). Funds have been released to 157 cities for for undertaking preparatory activities under Slum Free City Planning Scheme - the preparatory phase of Rajiv Awas Yojana. State-wise details

of funds allocated/sanctioned and released under BSUP, IHSDP, AHP and RAY are at Statements-I, II III and IV respectively.

(b) and (c) As per Census of India, 2001, the slum population in 785 cities/towns with population more than 50 thousand is 23%. The reasons for increase in the number of persons living in slums in urban areas in the country, inter-alia, are:

- (i) Increase in urbanization due to rural urban migration, natural increase and re-classification of rural areas into urban centres;
- (ii) Inability of large section of urban society, especially the poor, to access land and housing in cities and towns, due to spiraling land prices and lack of availability of affordable housing;
- (iii) Lack of provision of infrastructure and services in settlements inhabited by the poor due to long

periods of inadequate investment in such facilities by urban local bodies; and

- (iv) Old areas in cities and towns getting further dilapidated due to lack of maintenance and natural ageing coupled with poor quality of services.

(d) Under BSUP and IHSDP components of JNNURM, Additional Central Assistance has been provided to States/Union Territories for taking up projects of housing and related infrastructure facilities like safe drinking water, toilets and ensuring availability of universal services of health, education and social security through convergence. State-wise details are at Statements-I and II respectively.

(e) and (f) State/Union Territory Governments have been demanding additional central support to meet cost escalation in case of sanctioned projects. As meeting such escalation is not permissible under BSUP and ISHDP Guidelines, States/UTs have been requested to meet the cost escalation out of their own funds.

Statement I

State-wise ACA Allocation, Approved & Released under BSUP during 2008-09 to 2011-12

Sl.No.	State/UT	Total ACA Allocation under BSUP 2005-12	ACA Approved				ACA Released			
			Year 2008-09	Year 2009-10	Year 2010-11	Year 2011-12	Year 2008-09	Year 2009-10	Year 2010-11	Year 2011-12
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	1547.42	650.50	0.00			211.57	240.89	306.93	84.65
2.	Arunachal Pradesh	43.95	40.59				0.00	10.99	0.84	
3.	Assam	121.94	49.04				0.00	24.40	12.26	
4.	Bihar	531.54	133.22				33.30			
5.	Chhatisgarh	385.21	23.03	29.78			0.00	83.80	7.44	
6.	Goa	11.43	0.00				0.00			
7.	Gujarat	1015.56	78.74	103.22	12.49	130.86	175.34	137.25	158.44	2.34
8.	Haryana	57.31	0.00				15.59		7.80	
9.	Himachal Pradesh	31.29	0.00				0.00			
10.	Jammu and Kashmir	140.18	49.56				7.47	4.92	3.19	
11.	Jharkhand	351.09	118.68		77.15		9.67	1.80	37.48	

1	2	3	4	5	6	7	8	9	10	11
12.	Karnataka	407.97	135.00				21.88	74.37	49.97	35.01
13.	Kerala	250.00	31.18				0.00	24.00	50.72	
14.	Madhya Pradesh	351.10	87.59				17.80	51.63	56.65	12.80
15.	Maharashtra	3372.56	705.34	467.99		86.25	436.48	232.55	293.87	49.81
16.	Manipur	43.91	43.91				0.00	10.98		
17.	Meghalaya	40.35	16.58				0.00	10.09		
18.	Mizoram	80.11	51.20				0.00	12.80	7.23	12.80
19.	Nagaland	105.60	0.00				11.01		26.40	
20.	Odisha	78.74	5.41				1.35		9.95	
21.	Punjab	444.46	0.00				0.00	8.32	9.04	
22.	Rajasthan	383.46	0.00		88.11		0.00		43.17	
23.	Sikkim	29.06	26.27				0.00	6.56	7.96	
24.	Tamil Nadu	1107.80	94.44				57.83	126.71	162.36	43.30
25.	Tripura	23.66	0.00				3.49	6.98		
26.	Uttar Pradesh	1165.22	937.76		5.40	4.80	235.57	71.14	284.49	54.03
27.	Uttarakhand	97.84	9.93	37.32			3.20		10.61	1.29
28.	West Bengal	2126.98	440.87		355.17		211.13	87.84	150.33	159.46
29.	Delhi	1481.28	52.80		893.88	227.82	15.78		183.69	
30.	Puducherry	83.20	0.00	50.89			0.00	13.78	1.07	
31.	Andaman and Nicobar Islands	0.00	0.00				0.00			
32.	Chandigarh	446.13	0.00				94.03	89.91	38.28	
33.	Dadra and Nagar Haveli	0.00	0.00				0.00			
34.	Lakshadweep	0.00	0.00				0.00			
35.	Daman and Diu	0.00	0.00	0.00	0.00		0.00	0.00	0.00	0.00
	Total	16356.35	3781.62	689.20	1432.20	449.73	1562.50	1331.73	1920.15	455.49
	DPR Preparation Charges					3.35	0.69	4.55		
	PMUs						3.92	0.80	0.40	0.20
	PIUs						13.15	3.14	0.53	0.60
	CBP						0.00	2.01		0.00
	Total						1582.92	1338.37	1925.63	456.29

Statement II*New ACA Allocation, Approved & Released under IHSDP (16.11.2011)-Provisional*

Sl.No.	State/UT	Total new ACA Allocation under IHSDP 2005-12	ACA Approved				ACA Released			
			Year 2008-09	Year 2009-10	Year 2010-11	Year 2011-12	Year 2008-09	Year 2009-10	Year 2010-11	Year 2011-12
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	764.57	271.98	0.00	0.00	0.00	48.91	195.04	114.86	
2.	Arunachal Pradesh	24.52	8.96	0.00	0.00	0.00	0.00		4.48	
3.	Assam	67.25	23.37	13.73	0.00	0.00	7.39	11.17		
4.	Bihar	168.07	64.21	38.51	67.40		32.10		19.26	24.11
5.	Chhattisgarh	158.83	36.82	0.00	0.00		0.00	43.57	13.74	
6.	Goa	35.79	0.00	0.00	0.00		0.00			
7.	Gujarat	256.25	73.23	17.13	0.00		33.84	13.99	6.46	5.40
8.	Haryana	209.70	26.74	0.00	0.00		0.00	13.37	19.81	8.20
9.	Himachal Pradesh	37.07	20.88	0.00	11.71		6.39	10.44	5.85	
10.	Jammu and Kashmir	117.34	34.51	17.85	29.72		13.80	9.61	5.38	22.33
11.	Jharkhand	136.00	72.40	0.00	43.35		33.33		13.94	10.60
12.	Karnataka	222.69	76.93	0.00	0.00		0.00	38.46	37.84	46.43
13.	Kerala	198.83	42.18	55.29	0.00		47.82	8.24	30.72	
14.	Madhya Pradesh	276.64	21.88	28.87	16.78	10.96	10.94	12.48	6.77	18.23
15.	Maharashtra	1130.60	772.57	20.19	0.00	326.21	386.79	92.29	84.06	9.22
16.	Manipur	32.35	8.33	11.67	0.00		6.18	4.49	5.66	10.35
17.	Meghalaya	28.97	13.46	0.00	0.00		3.58	6.72		
18.	Mizoram	29.78	23.57	0.00	0.00		3.77	11.12		9.58
19.	Nagaland	44.14	0.00	0.60	0.00		0.00	7.85		
20.	Odisha	176.33	123.30	9.45	5.42		55.34	17.91	4.73	6.83
21.	Punjab	172.56	8.22	0.00	99.76		3.54		50.46	
22.	Rajasthan	424.56	52.11	45.93	196.00		40.24	43.94	122.00	
23.	Sikkim	20.90	0.00	17.92	0.00		0.00	8.96		
24.	Tamil Nadu	349.38	184.17	18.74	0.00		77.38	90.85	70.92	
25.	Tripura	28.36	17.60	14.11	0.00		0.00	19.02	12.36	

1	2	3	4	5	6	7	8	9	10	11
26.	Uttar Pradesh	854.41	509.10	100.62	177.76	33.70	256.50	18.50	198.20	99.52
27.	Uttarakhand	63.58	0.00	87.66	0.00		0.00	26.99	16.84	7.78
28.	West Bengal	681.04	297.60	0.15	0.00		227.42	72.14	34.15	76.12
29.	Delhi	0.00	0.00	0.00	0.00		0.00			
30.	Puducherry	26.95	0.00	0.00	0.00		0.96	0.43		
31.	Andaman and Nicobar Islands	27.29	8.90	0.00	0.00		0.00	3.16		
32.	Chandigarh	0.00	0.00	0.00	0.00		0.00			
33.	Dadra and Nagar Haveli	20.56	0.00	2.89	0.00		0.00		1.44	
34.	Lakshadweep	21.03	0.00	0.00	0.00		0.00			
35.	Daman and Diu	21.97	0.00	0.00	0.00		0.00	0.00	0.00	0.00
Total		6828.31	2793.01	501.32	647.90	370.87	1296.21	780.72	879.95	354.71

Statement III*Affordable Housing in Partnership
Total Projects Approved*Status as on 16.11.2011
(Rs. in crores)

Sl. No.	Name of the State/UT	Mission Cities	Projects Approved	Total Project Cost Approved	Total Central Share Approved (25% of the infra. Cost)	Total State Share Approved	Total State ULB Share	Total State Beneficiary Share	EWS Dus	LIG	MIG	Total No. of Dwelling Units Approved	No. of Meeting	Date of CS&MC
1	2	3	4	5	7	8	9	10	11	12	13	14	15	16
1.	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Basantkunj Yojna, Sector-'A', Lucknow, Uttar Pradesh	35.33	2.48	1.68	0	31.16				816	84	27-Apr-10
2.	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Vrindavan Scheme No.-1, Sector 5 E, Lucknow, Uttar Pradesh	57.73	4.63	2.75	0	50.35				1500	84	27-Apr-10
3.	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Basantkunj Yojna, Sector-'A', Lucknow, Uttar Pradesh	132.81	8.32	6.32		118.17	1776	800		2576	85	5-May-10

1	2	3	4	5	7	8	9	10	11	12	13	14	15	16
4.	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Gahroo Yojna, Bijnaur, Lucknow, Uttar Pradesh	139.03	6.63	6.62		125.78	896	1536		2432	85	5-May-10
5.	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Gomati Nagar Extension Yojna, Lucknow, Uttar Pradesh	103.63	9.41	4.93		89.28	1728	208		1936	85	5-May-10
6.	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Devpur Para, Lucknow, Uttar Pradesh	132.91	8.74	6.33		117.85	3152			3152	85	5-May-10
7.	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Basantkunj Yojna, Sector-'A', Lucknow, Uttar Pradesh	27.85	1.40	1.33		25.12	720			720	86	25-May-10
8.	Uttar Pradesh	Kanpur	Affordable housing in Partnership (Under JNNURM) at Janakipuram, Sector-J, Kanpur, Uttar Pradesh	34.11	3.12	1.62		29.36	688			688	86	25-May-10
9.	Uttar Pradesh	Kanpur	Affordable housing in Partnership (Under JNNURM) at Hanspuram, Sector-7, Kanpur, Uttar Pradesh	21.71	2.05	1.03		18.62	564			564	86	25-May-10
10.	Uttar Pradesh	Mathura	Affordable housing in Partnership (Under JNNURM) at Rukamani Vihar Avasiya Yojana, Vrindavan, Mathura, Uttar Pradesh	31.72	1.70	1.51		28.52	672	304		976	86	25-May-10
			Sub-total	716.83	48.48	34.13	0.00	634.22	10196	2848	0	15360		
11.	Chhattisgarh	Raipur	Dharampura Social Housing Scheme Construction of 648 EWS Flats (G+2) under affordable Housing in partnership at Dharampura, Raipur	15.62	0.59			15.04	648			648	86	25-May-10
12.	Chhattisgarh	Raipur	Puraina Social Housing Scheme Construction of 320 EWS Flats (G+3) under affordable Housing in partnership at Puraina, Raipur	7.75	0.27			7.48	320			320	86	25-May-10

1	2	3	4	5	7	8	9	10	11	12	13	14	15	16
13.	Chhattisgarh	Raipur	An Affordable Housing in partnership Project Proposal at Rajpura, Raipur	17.81	1.75			16.07	972			972	86	25-May-10
14.	Chhattisgarh	Raipur	An Affordable Housing in partnership Project Proposal at Boriyakhurd, Raipur	34.03	2.88			31.15	1800			1800	86	25-May-10
			Sub-total	75.21	5.48	0.00	0.00	69.73	3740	0	0	3740		
	Total			792.04	53.96	34.13	0.00	703.94	13936	2848	0	19100		

Statement IV*List of 157 cities*

Sl. No.	Name of State/UT	Amount Released (Rs. in lakhs)/ Number of cities	Cities - Fund released for SFCP
1	2	3	4
FY 2009-10			
1.	Andhra Pradesh	472.72 (10 cities) 2nd Installment of 969.40 lakhs released in March 2011	1. Greater Hyderabad Mpl.Corp (GHMC) 2. Greater Visakhapatnam Mpl.Corp (GVMC) 3. Vijayawada 4. Tirupathi 5. Guntur 6. Nellore 7. Kurnool 8. Rajamundry 9. Warangal 10. Kakinada
2.	Assam	76.34 (1 city)	11. Guwahati
3.	Bihar	191.59 (4 cities)	12. Patna 13. Gaya 14. Bhagalpur 15. Muzaffarpur
4.	Chhattisgarh	182.88 (4 cities)	16. Bilai Nagar

1	2	3	4
			17. Raipur
			18. Bilaspur
			19. Korba
5.	Gujarat	431.64 (8 cities)	20. Ahmadabad
			21. Surat
			22. Vadodara
			23. Rajkot
			24. Jamnagar
			25. Bhavnagar
			26. Bharuch
			27. Porbandar
6.	Haryana	151.3 (3 cities)	28. Faridabad
			29. Panipat
			30. Yamunanagar
7.	Himachal Pradesh	63.84 (1 city)	31. Shimla
8.	Jharkhand	206.11 (4 cities)	32. Jamshedpur
			33. Dhanbad
			34. Ranchi
			35. Bokaro Steel City
9.	Karnataka	400.4 (8 cities)	36. Bangalore
			37. Mysore
			38. Hubli-Dharwad
			39. Mangalore
			40. Belgaum
			41. Gulbarga
			42. Davanagere
			43. Bellary
10.	Kerala	263.31 (6 cities)	44. Kochi
			45. Thiruvananthapuram
			46. Kozhikode
			47. Kannur

1	2	3	4
			48. Kollam
			49. Thrissur
11.	Madhya Pradesh	288.25 (6 cities)	50. Indore
			51. Bhopal
			52. Jabalpur
			53. Gwalior
			54. Ujjain
			55. Sagar
12.	Maharashtra	944.67 (16 cities)	56. Greater Mumbai
			57. Pune
			58. Nagpur
			59. Nashik
			60. Aurangabad
			61. Solapur
			62. Bhiwandi
			63. Amravati
			64. Kolhapur
			65. Sangli-Miraj Kupwad
			66. Nanded-Waghala
			67. Malegaon
			68. Akola
			69. Jalgaon
			70. Ahmadnagar
			71. Dhule
13.	Odisha	184.12 (5 cities)	72. Bhubaneswar
			73. Puri
			74. Cuttack
			75. Raurkela
			76. Brahmapur
14.	Rajasthan	281.15 (6 cities)	77. Jaipur
			78. Jodhpur

1	2	3	4
			79. Kota
			80. Bikaner
			81. Ajmer
			82. Udaipur
15.	Manipur	55.79 (1 city)	83. Imphal
16.	Tamil Nadu	480.14 (9 cities)	84. Chennai MCorp
			85. Coimbatore
			86. Madurai
			87. Tiruchirappalli
			88. Salem
			89. Tiruppur
			90. Tiruneiveli
			91. Erode
			92. Vellore
17.	Tripura	54.68 (1 city)	93. Agartala
18.	Uttar Pradesh	733.17 (18 cities)	94. Kanpur
			95. Lucknow
			96. Agra M Corp
			97. Varanasi
			98. Meerut
			99. Allahabad
			100. Ghaziabad
			101. Bareilly
			102. Aligarh
			103. Moradabad
			104. Gorakhpur
			105. Jhansi MB
			106. Saharanpur
			107. Firozabad
			108. Muzaffarnagar
			109. Mathura

1	2	3	4
			110. Shahjahanpur
			111. Noida
19.	Uttarakhand	114.63 (3 cities)	112. Dehradun
			113. Nainital
			114. Haridwar
20.	West Bengal	423.27 (4 cities)	115. Kolkata
			116. Asansol
			117. Durgapur
			118. Siliguri (Part)
FY 2010-11			
21.	Arunachal Pradesh	111.29 (2 cities)	119. Naharlagun
			120. Itanagar
22.	Andaman and Nicobar (UT)	76.18 (1 city)	121. Portblair
23.	Daman and Diu	58.06 (2 city)	122. Daman
			123. Diu
24.	Dadra and Nagar Haveli (UT)	43.45 (2 city)	124. Silvassa
			125. Amli
25.	Delhi	981.96 (DMC)	126. Municipal Corporation of Delhi Area
26.	Goa	111.70 (3 cities)	127. Mormugao
			128. Panaji
			129. Margao
27.	Jammu and Kashmir	236.80 (6 cities)	130. Jammu
			131. Srinagar
			132. Anathanag
			133. Udampur
			134. Barahmulla
			135. Kathua
28.	Lakshadweep (UT)	15.00 (3 cities)	136. Amini
			137. Kavaratti
			138. Minicoy
29.	Meghalaya	95.63 (1 city)	139. Shilong

1	2	3	4
30.	Mizoram	467.07 (8 cities)	140. Aizwal
			141. Champhai
			142. Kolasib
			143. Laungltai
			144. Lunglei
			145. Mamit
			146. Saiha
			147. Serchhip
31.	Nagaland	108.03 (2 cities)	148. Kohima
			149. Dimapur
32.	Puducherry	79.01 (2 cities)	150. Puducherry
			151. Ozhukari
33.	Sikkim	62.39 (1 city)	152. Gangtok
34.	Punjab	583.34 (5 cities)	153. Ludhiana
			154. Amritsar
			155. Jalandhar
			156. Patiala
			157. Bhatinda

Review of Selection Process of Players

61. SHRI HARISH CHOUDHARY:
DR. SANJAY SINGH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has reviewed/conducted any study on the selection process of players of concerned sports federations, whose players have not won any medals during the last ten years;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) No, Madam.

(b) Does not arise.

(c) and (d) The Government has issued Guidelines about the formation of Selection Committees with the President of the sports Federation as the Chairman, with Chief Coach and an eminent sportsperson, preferably an Arjuna awardee as its members though the selection of sportspersons for participating in international sports events is the prerogative of the National Sports Federation concerned, the Government also appoints eminent sportspersons as its Observer in some of the sports disciplines to oversee the selection process.

Loan Waiver Schemes

62. DR. KIRODI LAL MEENA:
SHRI HEMANAND BISWAL:
SHRI M. SREENIVASULU REDDY:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of schemes through which farmers can avail agricultural loan;

(b) whether there is any insurance scheme for farmers who availed the credit facilities;

(c) if so, the details thereof;

(d) the details of beneficiary farmers whose loans have been waived off under the Loan Waiver Scheme, State-wise;

(e) the total fund provided by the Union Government under the said scheme, State-wise;

(f) whether a large number of farmers could not avail the benefit under the said scheme; and

(g) if so, the reasons therefor and the remedial measures likely to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The farmers can avail Short Term crop loan through Kisan Credit (KCCs) from Public Sector Banks, Cooperative Banks and RRBs. Besides, farmers can also avail of term loan facilities for agricultural and allied activities either through KCC or separately from the above agencies.

(b) and (c) Yes, Madam. The crop insurance schemes namely National Agricultural Insurance Scheme (NAIS), Pilot Modified National Agricultural Insurance Scheme (MNAIS), Pilot Weather Based Crop Insurance Scheme (WBCIS) implemented by the Government provides for compulsory coverage of farmers obtaining seasonal agricultural operations loans from Banks and cooperative credit institutions for the crops/areas notified by the State Government. Further, farmers availing of credit under KCC, are also eligible for Personal Accident Insurance Scheme (PAIS) upto Rs. 50,000 for death or permanent disabilities on payment of nominal premium.

(d) to (g) The information is being collected and will be laid on the table of the House.

[English]

Weights and Measures Act

63. SHRI SONAWANE PRATAP NARAYANRAO: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of provisions relating to maintenance of electronic weighing machine by wholesale and retail dealers under the Legal Metrology (Packaged Commodities) Rules, 2011;

(b) whether the Government has received reports of Kendriya Bhandars, NCCFs and Super Bazaars not maintaining the said electronic weighing machines in their retail stores; and

(c) if so, the details of actions taken or proposed to be taken against them for fleecing consumers?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) Under sub-rule (7) of rule 18 of the Legal Metrology (Packaged Commodities) Rules, 2011, "all the retailers who are covered under the Value Added Tax VAT or Turn Over Tax (TOT) and dealing in packaged commodities whose net content declaration is by weight or volume or a combination thereof shall maintain an electronic weighing machine of at least accuracy class III, with smallest division of atleast 1g, with facility to issue a printed receipt indicating among other things, the gross quantity, price and the like at a prominent place in their retail premises, free of cost, for the benefit of consumers and the consumers may check the weight of their packaged commodities purchased from the shop on such machine".

(b) and (c) The Government has received reports from Kendriya Bhandar, NCCF and Super Bazar in this regard. Kendriya Bhandars have provided mechanical weighing scales along with weights to enable customers to verify weight of packaged items sold by them. These mechanical scales are verified by the Legal Metrology Deptt. of the Government of N.C.T. of Delhi. Kendriya Bhandar had also informed that they are in the process of providing electronic weighing machines in all their retail stores in a phased manner by 31.03.2012. NCCF has two retail outlets in Delhi where only packaged commodities are sold. For the convenience of consumers, weighing machines are made available in each of the stores. The Super Bazar has informed that all their outlets are equipped with electronic weighing machines with class III accuracy.

Tax Exemption to Food Processing Units

64. DR. KRUPARANI KILLI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has any proposal to provide 100 per cent tax exemptions to food processing units;

(b) if so, the details thereof;

(c) whether inspite of the tax exemption, the progress aimed for Food Processing Industry has not been achieved; and

(d) if so, the reasons therefor alongwith the main hurdles being faced by the industry?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) Under Sub-section 11A of Section 81 B of the Income Tax Act, 1961, a deduction from profits up to specified amounts [100% for the first 5 assessment years and thereafter 25% (30% in the case of a company) for the another 5 assessment years] is allowed in the case of an undertaking deriving profits from the business of processing, preservation and packaging of fruits or vegetables or from the integrated business of handling, storage and transportation of food grains subject to specified conditions, if such undertaking begins to operate such business on or after the first day of April 2001. With a view to encourage preserving perishable food items like milk, poultry and meat, the Finance (No. 2) Act, 2009 amended sub-section (11A) of section 80 IB to also provide tax holiday in respect of the business of processing, preserving and packaging of meat and meat products and poultry, marine and dairy products for units which begin to operate such business on or after 01.04.2009.

Further, the Finance (No. 2) Act, 2009 also extended an investment-linked tax incentive by way of insertion of a new section 35AD in the income tax Act, 1961 to the business of setting up and operating cold chain facilities for specified products and to the business of setting up and operating warehousing facilities for storage of agricultural produce, commencing operations on or after 01.04.2009. As per this section, 100% deduction would be allowed in respect of the whole of any expenditure of capital nature (other than on land, goodwill or financial instruments) incurred, wholly and exclusively, for the purpose of the specified business during the previous year in which such expenditure is incurred subject to specified conditions in order to give an impetus to the setting up of food processing units.

(c) and (d) The food processing sector is continuously growing, however, there appears to be a lot of scope for further growth, which is often affected by constraints like perishability of products, seasonal availability of raw material, non-availability of processable variety of fruits/vegetables, inadequate infrastructure both at farm-gate level and at secondary/tertiary level combined with huge supply chain constraints.

Import of Edible Oil

65. DR. M. THAMBIDURAI:
SHRI P. KUMAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has finalised any formula for import of edible oils; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) There is no formula for import of edible oils but Government has allowed import of edible oils (except coconut oil) under Open General Licence (OGL), in order to bridge the gap between demand and supply of edible oils in the country. With this end in view, imports have been liberalized by reducing the import duty to zero and 7.5% on crude and refined edible oils respectively since April 2008 which has been continued.

VRS by CPMF Personnel

66. SHRI A. SAMPATH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of Central Para-Military Forces (CPMF) personnel took Voluntary Retirement Scheme (VRS);

(b) if so, the details thereof and the reasons therefor alongwith the total number of VRS taken by such personnel during each of the last three years and the current year, force-wise and gender-wise; and

(c) the remedial measures taken by the Government to stop such cases and improve the working of CPMF?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b)

Only few Central Armed Police Force (CAPF) personnel took voluntary retirement. The details of the personnel

proceeded on voluntary retirement during 2008 to 2011 are as under:-

Force	Number of personnel proceeded on VRS							
	2008		2009		2010		Oct., 2011	
	M	F	M	F	M	F	M	F
Assam Rifles	954	02	1254	03	732	02	752	06
BSF	3529	00	6319	00	5443	00	4852	00
CISF	458	12	954	02	165	11	229	02
CRPF	1501	10	3569	18	2789	11	2115	13
ITBP	229	02	651	02	463	01	252	-
SSB	165	11	342	22	439	08	320	09

Generally, the CAPF personnel have cited personal/domestic problems as reasons for seeking voluntary retirement.

(c) Following steps have been taken by the Government to deal with the situation:

- (i) Implementing a transparent leave policy;
- (ii) Regular interaction, both formal and informal, among Commanders, officers and troops;
- (iii) Revamping of grievances redressal machinery;
- (iv) Provision of basic amenities/facilities for troops and their families;
- (v) Better medical facilities for troops and their families;
- (vi) Increased Risk, Hardship and other allowances;
- (vii) Provision of STD telephone facilities to the troops to facilitate being in touch with their family members and to reduce tension in the remote locations;
- (viii) Yoga classes for better stress management;
- (ix) Recreational and sports facilities etc;
- (x) Central Police Canteen facilities to the troops and their families; etc.

Achievements of NYKS

67. CHAUDHARY LAL SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the target set and achievement made in the functioning/activities undertaken by the Government under the Nehru Yuva Kendra Sangathan (NYKS) during the last two and the current Five Year Plan, plan-wise and State-wise;

(b) the details of the funds allocated/spent on the said scheme during the above period, plan-wise and State-wise;

(c) whether the performance under this scheme is not upto the mark after the Ninth Five Year Plan;

(d) if so, the details thereof and the reasons therefor and the remedial measures taken/being taken by the Government in this regard; and

(e) the time by which all the districts are likely to be covered under the said scheme?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) The Nehru Yuva Kendras (NYKs) have been established since 1972 with the objective of providing rural youth avenues to take part in the process of national development and opportunities for the development of their personality and skills. These Kendras established in the States, undertake multifarious activities through a large network of Youth Clubs/Mahila Mandals and volunteers who work at the grassroots level. The programmes and activities of Nehru Yuva Kendras during the 9th, 10th and 11th Plan include, Capacity Building of Youth Club members, Skill Upgradation Training Programme for

Women, Work Camps, Sports Promotion Activities at grassroots levels, District Cultural Festivals and Youth Conventions, etc.

(b) Each Kendra of NYKS is granted funds annually based on the number of blocks in the district. During the 9th, 10th and 11th Plan funds to the tune of Rs. 143.38 crore and Rs. 251.82 crore were made available and during the 11th Plan Rs. 565.29 crore has been earmarked for Kendras of NYKS.

(c) and (d) The funds allocated/released to the Kendras during the last two and current Five Year Plan period have been fully utilized for the purpose for which they are granted and the targets met. NYKS is spearheading the youth development related initiatives. Nehru Yuva Kendra Sangathan has also taken new initiatives for implementing programmes and activities of various Ministries/Departments especially concerning awareness campaign and advocacy. A paradigm shift has been brought in the functioning and implementation of Schemes by NYKS. Towards this end, specific projects have been initiated in respect of Women and Child Development, Youth Exchange Programme for Jammu and Kashmir and North Eastern Region, HIV AIDS, Drinking Water and Sanitation, Disaster Management and providing Agricultural Extension and Education, Youth Employability Skill (YES) Project for 59 districts of North Eastern States, Skill Upgradation Training Programme (SUTP) for women in 200 Border/Tribal/Backward Districts and Skill Development Training Programme (SDTP) under National Council for Vocational Training (NCVT) in 100 districts.

(e) The Government has approved the proposal to cover the remaining uncovered districts of the country not having Kendra of Nehru Yuva Kendra Sangathan (NYKS) at present.

Development Activities in Naxal Affected Areas

68. DR. SANJEEV GANESH NAIK:
SHRIMATI SUPRIYA SULE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Reserve Police Force (CRPF) has offered accommodation and protection to local Government functionaries involved in various development activities in naxal affected areas; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The CRPF gives general protection for development activities like construction of roads whenever there is a specific requisition from the concerned State Governments. The primary mandate of CRPF is however to conduct Anti-naxal operations.

Inclusion of Cities Under JNNURM

69. SHRI S. SEMMALAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any proposal has been sent to the Planning Commission recently to include 28 cities with a population of below 10 lakhs under Jawaharlal Nehru National Urban Renewal Mission (JNNURM);

(b) if so, the details and the reaction of the Planning Commission on the proposal; and

(c) the new strategies and initiatives proposed to be undertaken in the next phase of JNNURM to make the target envisaged achievable within a specified time frame?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) It was proposed by the Ministry to include the following 28 cities/urban agglomerations with population of 5 lakh and above as per 2001 Census under the Urban Infrastructure and Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban-Renewal Mission (JNNURM):-

Guntur, Warangal, Durg-Bhilai Nagar, Bhavnagar, Jamnagar, Belgaum, Mangalore, Hubli-Dharwad, Kozhikode, Gwalior, Amravati, Bhiwandi, Aurangabad, Kolhapur, Solapur, Cuttak, Jalandhar, Bikaner, Jodhpur, Kota, Salem, Tiruppur, Tiruchirappalli, Aligarh, Bareilly, Ghaziabad, Gorakhpur and Moradabad.

On account of resource constraints, the Planning Commission did not agree to include these cities under UIG of JNNURM.

(c) The Government of India had constituted a High Powered Expert Committee (HPEC) under the Chairmanship of Dr. Isher Judge Ahluwalia for estimating investment requirements for Urban Infrastructure Services for 20 years period. Presently final decision on the strategy and initiatives for the next phase of JnNURM has not been taken.

[*Translation*]

Storage Capacity

70. SHRI BHISMA SHANKAR *ALIAS* KUSHAL TIWARI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the foodgrain storage capacity presently available with the Government has been fully utilised all over the country leaving no scope for further storage of fresh arrival;

(b) if so, the steps including export of rice taken/proposed to be taken to create storage space for the ensuing rabi crop; and

(c) if so, the details thereof alongwith the extent of storage capacity likely to become available as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) No, Madam. The Food Corporation of India has a storage capacity of 333 lakh MTs in Covered and Cover and Plinth (CAP) capacities both owned and hired with a capacity utilization of 74% as on 01.10.2011. The storage capacity with state agencies as on 1.10.2011 was 295 lakh tonnes including both covered and CAP capacity. Thus, a total quantity of 628 lakh tonnes of storage capacity was available for storage of Central stock of foodgrains against the Central stock of 517 lakh tonnes as on 1.10.2011

Due to the increased procurement of foodgrains and to reduce the storage under Cover and Plinth (CAP), the Government formulated a Scheme for construction of storage godowns through private entrepreneurs, Central Warehousing Corporation (CWC) and State Warehousing Corporations (SWCs). Assessment of additional storage needs under the scheme is based on the overall procurement/consumption and the storage space already available. For the consuming areas, storage capacity is to be created to meet four months requirement of PDS and other Welfare Schemes in a State. For the procurement areas, the highest stock levels in the last three years are considered to decide the storage capacity required.

Based on this analysis and criteria laid down in the scheme, State wise capacity requirement and locations were identified. Under the scheme, the Food Corporation

of India would now give a guarantee of ten years for assured hiring to the private entrepreneurs. A capacity of about 151 lakh tonnes is to be created in 19 states under the scheme through private entrepreneurs and Central and State Warehousing Corporations. Out of this tenders have been finalized for creation of storage capacity of 69 lakh tonnes by the private entrepreneurs. CWC and SWCs are constructing 5.4 and 14.4 lakh tonnes respectively under the Scheme, out of which a capacity of about 4 lakh tonnes has already been completed by CWC/SWCs.

Government has recently allowed export of wheat and non-basmati rice under Open General Licence. Since the export will be from private account there will be no direct impact on Central Pool Stocks and hence on Government storage. However, due to the decision to export, some quantity of foodgrains which would have otherwise come to the Government Stocks would now be exported and would ease the storage problem to that extent.

[*English*]

Blockade in Manipur

71. SHRI GURUDAS DASGUPTA:
SHRI P. LINGAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an economic blockade by certain organisations groups in Manipur on the National Highway Nos. 53 and 39 is causing severe shortages of food, medical supplies, fuel and other essential items in the State;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government to remove this blockade?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) There has been shortage of essential commodities, including food grains, medical supplies and petroleum products, in Manipur due to economic blockade of National Highways by the Sadar Hills District Demand Committee (SHDDC) demanding creation of separate Sadar Hill District and counter blockade by United Naga Council (UNC) opposing the demand. Due to economic blockade, there has been

escalation in the prices of essential commodities. Rationing of petrol and diesel continues at selected oil pumps. Shortage of oxygen in some of the hospitals has also been reported. All essential commodities including petroleum products are being transported under security escort via NH-53 at regular intervals. Central Government has provided Central Armed Police Forces to the State Government for their deployment along affected National Highways to ensure security of vehicles transporting the essential commodities.

(c) SHDDC has since suspended its blockade with effect from October 31, 2011 following a Memorandum of Understanding (MoU) signed with the Government of Manipur. Efforts are being made to engage UNC into tripartite talks with the State and Central Government.

Use of GPS Technology in Agriculture

72. SHRI BAIJAYANT PANDA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Council of Agricultural Research proposes to put in place GPS technology to increase agricultural productivity by providing exact information to farmers on the type of crops they should grow, fertilisers they should use and ways and means to meet their water requirements through the above system;

(b) if so, the details thereof;

(c) whether this project is already being implemented; and

(d) if so, the details thereof and the success achieved so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) No such programme is presently under implementation by the Indian Council of Agricultural Research.

(b) Does not arise.

(c) and (d) A preliminary study on *'Development of spectral reflectance methods and low cost sensors for real-time application of variable rate inputs in precision farming'* has been initiated under National Agricultural Innovative Project during X Plan. Besides, the council has prepared GPS based soil fertility maps for 65 districts to ensure use of site specific balanced fertilizers.

[Translation]

Use of Banned Pesticides

73. SHRI SURESH KASHINATH TAWARE:
SHRI A.K.S. VIJAYAN:
SHRI DATTA MEGHE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is aware that banned pesticides/chemicals are used in agriculture and horticulture;

(b) if so, the reaction of the Government thereto;

(c) whether the Government has conducted any test/study on the use of pesticides/chemicals both in agriculture and horticulture;

(d) if so, the outcome thereof;

(e) whether the Government has any plan to test the hazardous chemicals; and

(f) if so, the steps taken by the Government to check proper use of pesticides/chemicals in agriculture and horticulture?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) Use of pesticides in the country is regulated under the Insecticides Act, 1968. Certain reports in the media have referred to vegetables available in the market containing banned pesticides. However, analysis of samples of agricultural commodities, including fruits and vegetables, collected for detection of pesticide residues under the Central Sector Scheme of 'Monitoring of Pesticide Residues at National Level' has so far not indicated use of any pesticide banned under the Insecticides Act, 1968.

(e) and (f) Science being a dynamic subject, new developments do come to the notice of the Government from time to time. The Government keeps on reviewing the insecticides through Expert Committees or the Registration Committee. Based reviews 28 insecticides have been banned for import and manufacture so far.

The Government is popularizing the strategy of Integrated Pest Management (IPM) through a Central Sector Scheme 'Strengthening and Modernization of Pesticides Management Approach in India' which emphasizes safe and judicious use of pesticides.

Farmers are advised to use registered pesticides in recommended dosage and observe the required precaution and other instructions as given in Label and Leaflets.

[English]

Helicopter Services

74. SHRI A.K.S. VIJAYAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the manner in which helicopter services are being provided to the Central Para-Military Forces (CPMFs) alongwith the expenditure incurred in providing these services during each of the last three years;

(b) whether there has been a rise in the accidents involving helicopters used by the CPMF;

(c) if so, the details thereof alongwith the total number of such accidents reported and personnel killed during the said period, force-wise;

(d) the steps taken by the Government to provide high quality and safe helicopter services to the CPMF; and

(e) the steps taken by the Government to trained personnel in the use of these helicopters?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Helicopters services are provided to the Central Armed Police Forces (CAPFs) during the last three years on requirement basis and also from the fleet of Indian Air Force on operational requirement basis. The services of these helicopters are being utilised for casualty evacuation and troop induction especially in Naxal affected areas, carriage of VIPs, communication duties, Reece and serviceable sorties, Air maintenance of inaccessible Border out post located at J and K, Uttarakhand, Arunac'Jial Pradesh, Mizoram and Tripura, training and deployment of troops during important events and for Helibone operations. Total expenditure incurred during the year 2008-09, 2009-10 and 2010-11 was Rs. 23,11,11,020, Rs. 34,73,81,238 and Rs. 26,57,80,705 respectively.

(b) and (c) Yes, Madam. During the period, One Chetak Helicopter of Border Security Force met with an accident on 13th May 2011. 2 officers of BSF and the pilot of Pawan Hans Helicopters Ltd (PHHL) were killed. Another accident happened on 19.10.20 involving one Advanced Light Helicopters (ALH)/Dhruv Helicopter provided to Central Reserve Police Force in which 2 pilots and One Flight Technician from PHHL were killed.

(d) High safety standards are being implemented by Government for maintaining fleet of Helicopters as per the prescribed safety norms of Directorate General, Civil Aviation and Indian Air Force.

ALH/Dhruv Helicopter fleet is maintained, operated through M/s HAL/PHHL and MI-17 fleets is being maintained and operated by experienced team of Engineers/Technicians and Pilots drawn from Indian Air Force on reemployment/deputation basis.

(e) Pilots from CAPFs have been selected and sent for training to the Indian Air Force and Rotary Wing, Academy at M/s HAL. Selection and training process of Engineers for ALH/Dhruv Helicopters has already started. Further, the CAPFs personnel are being imparted helibome training *i.e.* slithering, rappelling, para-jumping etc. On operational requirement.

Setting up of BISA

75. SHRI PRADEEP MAJHI:
SHRI KISHANBHAI V. PATEL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to set up Borlaug Institute of South Asia (BISA) in the country;

(b) if so, the details thereof;

(c) the expenditure likely to be incurred and the time by which it is likely to start functioning; and

(d) the extent to which Indian agriculture would be benefited by setting up of BISA in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) Government have approved a proposal of International Centre for

Wheat and Maize (CIMMYT) to set up the Borlaug Institute for South Asia in India. This will be an International Institute, for which land and associated facilities are being provided by the three State Governments concerned. All other expenditure is to be organized and met by CIMMYT.

(d) India is expected to benefit from International level research in Wheat and Maize which this Institute is mandated to conduct.

Formula One Car Race

76. SHRI ANANTHA VENKATARAMI REDDY:
SHRI HAMDULLAH SAYEED:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Formula One Car Race (F-1) was recently held for the first time in Greater Noida (U.P.) in the country;

(b) if so, the details thereof;

(c) whether the necessary permission was obtained from the Ministry;

(d) if so, the details thereof and if not, the reasons therefor;

(e) the details of tax exemption given to the organisers; and

(f) the details of direct and indirect facilities extended to the organisers for organising this event?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):
(a) and (b) Yes, Madam. The Formula 1 Grand Prix Motor Racing Events were held in Greater Noida from 28th to 30th October, 2011.

(c) and (d) The Government granted permission for holding the event at no cost to Government subject to following conditions:

- (i) All requisite approvals for the use of the venue for the holding of the event.
- (ii) Approval of the State Government for holding of the event.
- (iii) Clearance from the Ministry of External Affairs.

(iv) Approval of the Ministry of Home Affairs from security angle for the participation of foreign teams and other foreign participants.

(v) Compliance with applicable regulations governing imports, including payment of custom duty.

(vi) Requisite approvals for all foreign exchange remittances related to the event and compliance of all requirements under Foreign Exchange Management Act, 1999.

(vii) No advertisement or promotion of Tobacco and liquor in the tournament.

(viii) No claim for customs duty or tax exemption or any other exemption as a sporting event.

(ix) No foreign participant associated to or connected with the event to visit any restricted or prohibited area in India without prior approval of Government of India.

(x) Fulfillment of commitments made in respect of sports promotion, including annual contribution of Rs. 10.00 crores (Rupees ten crores) per annum to National Sports Development Fund for the entire duration of the agreement *i.e.*, upto 2015, extendable by another five years. The contribution for 2010 and 2011 to be made upfront.

(xi) All other clearances concerning the event, including necessary permission, clearances/ approval from FMSCI, FIA and FOA.

(xii) That no foreigner will be permitted to visit any restricted/prohibited area in India without prior permission of the Government.

(e) and (f) The information is being collected and will be laid on the table of the House.

[Translation]

National Police Commission

77. SHRI ASHOK KUMAR RAWAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the date on which the National Police Commission was set up to bring about reforms in the Police system;

(b) the details of recommendations made by the National Police Commission alongwith the status of implementation thereof as on date;

(c) whether most of the important recommendations made by the National Police Commission have not been implemented so far;

(d) if so, the reasons therefor; and

(e) the effective steps taken or proposed to be taken by the Government to implement the recommendations of the said Commission?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) Government had constituted National Police Commission in 1977 to study the problems of police and make a comprehensive review of the police system at national level. The National Police Commission submitted eight reports during the period February 1979 to May 1981. The reports were sent with the specific directive from the Central Government to all State Governments/UT Administrations for examination and appropriate action. The Central Government took initiatives in persuading the State Governments/Union Territory Administrations to implement the recommendations of the National Police Commission. Among the various recommendations of National Police Commission which the Central Government have implemented pertain to providing more funds for housing to policemen, strengthening of the police communication system, giving assistance for computerization in the State Police force under the Scheme for Modernisation of State Police Forces, Establishment of National Crime Records Bureau, Organising management courses at Sardar Vallabhbhai National Police Academy, Hyderabad for IPS Officers, streamlining the set up of Bureau of Police Research and Development (BPR&D), Directorate of Coordination Police Wireless (DCPW) and Lok Nayak Jaiprakash Narayan National Institute of Criminology and Forensic Science (LNJN NICFS), issue of guidelines of arrest of persons etc. Some of the crucial recommendations of the Commission which could not be got implemented were:

- (i) Constitution of State Security Commission;
- (ii) Selection of DGP to be made from a panel of IPS Officers of the State Cadre prepared by a Committee consisting of Chairman, UPSC, Union Home Secretary, Senior most head of Central Police Organisations, Chief Secretary & the outgoing DPG as Members and the tenure of DGP of State;
- (iii) Appointment of Head of Anti-Corruption Bureau from a panel of IPS Officers prepared by a Committee headed by the Chief Vigilance Commissioner;

(iv) Insulation of investigation from undue pressure; and

(v) Replacement of the Police Act, 1861.

Subsequently Ministry of Home Affairs set up an Expert Committee to draft a new Model Police Act in September, 2005. The Committee submitted a Model Police act on 30th October, 2006.

The copy of the draft Model Police Act as framed by the Committee was sent to States for consideration and appropriate action as police is a State subject. As per information available Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Kerala, Meghalaya, Punjab, Rajasthan, Sikkim, Tripura & Uttarakhand have either enacted the Police Act or amended the existing Act.

A Committee was constituted by Ministry of Home Affairs in December 2004 to review the status of implementation of recommendations made by various Committees/Commission on police reforms. It short-listed the recommendations which have not been implemented so far or have been implemented partially.

The Committee culled out 49 such recommendations as being crucial to the process of transforming the police into a professionally competent and service oriented organization. These 49 recommendations mainly pertained to:

- (i) improving professional standards of performance in urban as well rural police stations,
- (ii) emphasizing the internal security role of the police,
- (iii) addressing the problems of recruitment, training, career progression and service conditions of police personnel,
- (iv) tackling complaints against the police with regard to non-registration of crime, arrests, etc. and
- (v) insulating police machinery from extraneous influences.

The report of the Review Committee was sent to all State Governments/Union Territory Administrations to initiate action on the recommendations concerning them.

As per the feedback received from States, the implementation of the recommendations is at various stages, *i.e.*, some recommendations have been fully implemented while others are partially implemented.

*[English]***Unauthorised Constructions**

78. SHRI VILAS MUTTEMWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether most of the buildings in the Old Delhi area are alleged to have been declared dangerous and unsafe to live;

(b) if so, the details thereof;

(c) whether unauthorised constructions on these buildings is one of the reasons for their collapse;

(d) if so, the details thereof and the total number of buildings collapsed and human lives lost during each of the last three years and the current year;

(e) whether the Government has conducted any survey to identify the buildings which are in dilapidated conditions; and

(f) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPRALLY RAMACHANDRAN): (a) and (b) The Municipal Corporation of Delhi (MCD) has informed that as per the records pertaining to the period 01.01.2011 to 31.10.2011, 25 buildings in the area are dangerous and unsafe.

(c) The MCD has also informed that most of the area lies in the walled city area and most of the properties are more than 100 years old, so their structural weakness is the only reason for collapse.

(d) Only one building collapsed in which reportedly seven persons lost their lives.

(e) and (f) The survey conducted by the MCD staff has revealed that 25 buildings are dangerous. In this connection, notices have been issued under section 348 (Removal of dangerous buildings) and section 349 (Power to order building to be vacated in certain circumstances) of the Delhi Municipal Corporation act, 1957.

Standards for Gold and Silver Jewellery

79. SHRI KISHANBHAI V. PATEL:
SHRI PRADEEP MAJHI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Bureau of Indian Standards (BIS) has set up any purity standards for ornamental gold and silver in the country;

(b) if so, the details thereof; .

(c) whether there are complaints of violation of such purity standards by jewellers in various parts of the country;

(d) if so, whether the Government has any mechanism to check such violations by jewellers;

(e) if so, the number of jewellers against whom the Government has taken action during each of the last one year and the current year in various parts of the country, State-wise; and

(f) the names of the jewellers authorised to sell Hall-marked jewellery in various States?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) Yes, Madam.

(b) BIS has formulated IS 1417:1999 "Gold and gold alloys, jewellery/Artefacts-Fineness and Marking-Specification". It specifies nine grades of gold, used in the manufacture of jewellery/artefacts of gold, based on their gold content. These grades are as follows:

Grade	Fineness Min.	Carat
Fine gold	999	-
Standard gold	995	-
958.3	958	23
916.6	916	22
875	875	21
750	750	18
708	708	17
585	585	14
375	375	9

BIS has also formulated IS 2112:2003, "Silver and Silver Alloys, Jewellery/Artefacts-Fineness and Marking-Specification", which specifies three grades of fine silver, and five grades of silver alloys used in the manufacture

of jewellery/artefacts of silver based on their silver content. These grades are as follows:

Grade		Fineness
9999		999.9
9995	Fine silver	999.5
999		999.0
970		970.0
925		925.0
900	silver alloys	900.0
835	for jeweller	835.0
800	yartefacts	800.0

(c) and (d) There are no complaints received in BIS for violation of such purity standards by any particular licensee jeweller during 2010 and 2011. As per BIS scheme for certification of gold/silver jewellery/artefacts for fineness marking as per IS 1417:1999/18 2112:2003, there is a provision for replacement in case of genuine complaints, which is given below:

“Whenever a complaint is received on the gold/silver jewellery/artefacts with the Hallmark purchased along with assay report from any BIS recognized Assaying and Hallmarking Centre, the same shall be replaced free of cost by the licensee in case the complaint is proved to be genuine. The final authority to judge conformity of the gold jewellery/artefacts to the Indian Standard shall be with BIS.”

BIS also has a mechanism for taking market samples from these jewellers and to deal with failure of samples under BIS; Hallmarking Scheme. For the jewellers who have not taken licence from BIS for using hallmark on the jewellery being manufactured/sold by them, BIS has no control and does not take any action.

(e) Does not arise in view of (c) and (d) above. However, BIS has taken action against some of the licensee jewellers based on the market surveillance conducted by it, details of which are given in the enclosed Statement.

(f) As on 15 Nov 2011, there are 8606 gold jewellers and 513 silver jewellers who are BIS licensees under its voluntary hallmarking Scheme. The list of these jewellers can be obtained from the BIS website, *i.e.*, www.bis.org.in.

Statement

State/UT	Number of Jewellers against whom action is taken	
	2010-11	2011-12 (Upto 15 Nov. 2011)
Karnataka	2	0
Andhra Pradesh	2	14
Kerala	15	0
Tamil Nadu	5	2
Gujarat	19	13
Assam	1	0
West Bengal	1	2
Rajasthan	1	1
Odisha	2	0
Other States	0	0
Total	48	32

[Translation]

Nexus with Terrorist Organisations

80. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of HOME AFFAIRS be pleased to refer to reply given to unstarred question no 5475 dated 06.09.2011 and state:

(a) whether the Government is aware about links established between terrorists/naxal elements and individuals in certain parts of Bihar;

(b) if so, the details thereof;

(c) whether the countries along the border of Bihar State also help these outfits;

(d) if so, the details thereof; and

(e) the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per the available information, investigation into terrorism related cases by State Police forces and disclosures of arrested persons revealed names of a few terrorist

elements in Bihar, having links with Laskare-e-Taiba (LeT). On the basis of inputs, four LeT operatives of Bihar were identified and arrested between 2004 and 2009.

(c) No inputs are available to indicate that the countries along Bihar border are helping naxal outfits. However, CPI (Maoist) has been known to maintain fraternal links with the UCPN (Maoist) of Nepal.

(d) to (e) Central Intelligence Agencies maintaining a strict vigil on activities of such outfits and individuals.

DD/AIR Relay Centre in Maharashtra

81. SHRI BHAUSAHEB RAJARAM WAKCHAURE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to take steps to establish Doordarshan (DD) Relay Centre (LPT/HPT) and All India Radio (AIR) Station in Maharashtra including Shirdi; and

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) and (b) Prasar Bharati has informed that 121 TV transmitters (HPTs-13, LPTs-88, VLPTs-20) including a LPT at Shirdi, are presently functioning in Maharashtra. The areas uncovered by terrestrial transmission along with the rest of the country have been provided multichannel TV coverage through Doordarshan's free-to-air DTH service "DD Direct Plus". New transmitters for expansion of terrestrial coverage are not envisaged at present. As part of Doordarshan Digitalization scheme, projects of digital HPTs at Mumbai, Nagpur, Pune and Aurangabad in Maharashtra have been approved.

As part of approved 10th Plan Continuing scheme in 11th Plan, 10 kW FM Radio Station is being setup at Amravati which would be technically ready by December, 2011. However, there is no approved scheme for establishment of Radio Station at Shirdi.

In addition to this, in the 11th Plan, FM Transmitters are being set up at following 11 places in Maharashtra.

Sl.No.	Place	Capacity of FM Transmitter
1.	Brahmapuri	100 Watt
2.	Buldana	100 Watt
3.	Gondia	100 Watt
4.	Jalana	100 Watt
5.	Jalgaon	5 kW
6.	Malegaon	100 Watt
7.	Parbhani	1 kW
8.	Ratnagiri	1 kW
9.	Sangli	1 kW
10.	Sholapur	10 kW
11.	Wardha	100 Watt

(c) Does not arise.

Housing and Urban Poverty Alleviation Programme

82. DR. KIRIT PREMJBHAI SOLANKI:
SHRI JAGDISH SINGH RANA:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the details and present status of the Integrated Housing and Urban Poverty Alleviation programmes being implemented in the country;

(b) Whether the benefits of these programmes are reaching to the targeted population;

(c) If not, the reasons therefor; and

(d) the amount sanctioned and released for the said scheme and the achievements made thereon during each of the last three years and the current year, scheme-wise and city/town-wise?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Scheme-wise details of the Integrated Housing and Urban Poverty Alleviation programmes being implemented in the country, are given in the enclosed Statement-I.

(b) and (c) Scheme-wise details are given in the enclosed Statement-II.

(d) The amount sanctioned and released (scheme-wise) are given in the enclosed Statement-III.

Statement I

1. Jawaharlal Nehru National Urban Renewal Mission (JNNURM)

The Government of India launched the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) on 3rd December, 2005 to assist cities and towns in taking up housing and infrastructural facilities for the urban poor in 65 cities/towns in the country under the Basic Services to the Urban Poor (BSUP) Programme for the urban poor in the country. For other cities/towns the Integrated Housing and Slum Development Programme (IHSDP) was launched.

2. Swarna Jayanti Shahari Rozgar Yojana (SJSRY)

Ministry of Housing & Urban Poverty Alleviation is implementing Swarna Jayanti Shahari Rozgar Yojana (SJSRY) throughout the country, aimed at providing gainful employment to the urban unemployed and under-employed poor, through encouraging the setting up of self employment ventures by the urban poor living below the poverty line, skills training and also through providing wage employment by utilizing their labour for construction of socially and economically useful public assets. The scheme has been comprehensively revamped with effect from 2009-2010.

3. Interest Subsidy Scheme for Housing the Urban Poor (ISHUP)

The Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) provides for interest subsidy on housing loans to the Economically Weaker Sections (EWS) and Low Income Group (LIG) as part of credit-enablement measures and encourages those households to avail of loan facilities through Commercial Banks/Housing Finance Companies for the purposes of construction/acquisition of houses and avail 5% subsidy in interest payment for loans upto Rs. 1 lakh.

4. Rajiv Awas Yojana (RAY)

4.1 In pursuance of the Government's vision of creating a Slum-free India, a new scheme 'Rajiv Awas Yojana' (RAY) has been launched on 02.06.2011. The Phase I of Rajiv Awas Yojana is for a period of two years from the date of approval of the scheme with a budget of 5,000 crores and expenditure limited to actual

plan outlays. The Scheme is expected to cover about 250 cities, across the entire country by the end of 12th Plan (2017). The selection of the cities will be done by the States in consultation with the Centre. The States would be required to include all the mission cities of JNNURM, preferably cities with more than 3 lakh population as per 2001 Census; and other smaller cities, with due consideration to the pace of growth of the city, of slums, predominance of minority population, and areas where property rights are assigned. The scheme will progress at the pace set by the States.

4.2. Under the scheme, it has also been decided to set up a Mortgage Risk Guarantee Fund to encourage lending for affordable housing to EWS/LIG Households, for loans up to Rs. 5 Lakh with initial corpus of Rs. 1000 Crores from the Central Government.

4.3. The Affordable Housing in Partnership Scheme, which is intended to encourage public private partnerships for the creation of affordable housing stock has also been dovetailed into RAY.

Statement II

1. Jawaharlal Nehru National Urban Renewal Mission (JNNURM)

BSUP & the IHSDP is beneficiary oriented. As on 1.11.2011, a total of 1501 projects under BSUP & IHSDP with total project cost of Rs. 39654.58 crores along with Central Share (ACA) of Rs. 21548.87 crores have been approved for construction of total 1562211 Dwelling Units. So far, out of 1562211 dwelling units (DUs) sanctioned, total 304463 DUs have been reported as occupied by the urban poor.

2. Swarna Jayanti Shahari Rozgar Yojana (SJSRY)

The total number of beneficiaries under Urban Self Employment Programme (USEP) (Individual loan & subsidy) is 11,72,244, number of persons trained under the Skill Training for Employment Promotion amongst Urban Poor (STEP-UP) is 20,13,352; number of beneficiaries under the Urban Women Self-help Programme (UWEP) is 4,69,948 and number of mandays created under Urban Wage Employment Programme (UWEP) is 771.87 lakhs under the scheme of SJSRY.

3. Interest Subsidy Housing for Urban Poor (ISHUP)

Cumulatively, as on September, 2011, 8370 beneficiaries in Andhra Pradesh, Chhattisgarh, Karnataka,

Madhya Pradesh, Maharashtra, Rajasthan and Tamil Nadu have been covered under the Scheme and a subsidy of Rs. 7.25 crore has been released. ISHUP is a demand

driven scheme and all the urban Economically Weaker Section (EWS)/Low Income Group (LIG) individuals can avail loans under the scheme.

Statement III

Jawaharlal Nehru National Urban Renewal Mission (JNNURM) (p-4-7)

BASIC SERVICE TO THE URBAN POOR (Sub Mission II)

Sl. No.	Name of State/UT	2008-09			2009-10			2010-11			2011-12		
		Total Project Cost Approved	Central Share Approved	ACA released	Total Project Cost Approved	Central Share Approved	ACA released	Total Project Cost Approved	Central Share Approved	ACA released	Total Project Cost Approved	Central Share Approved	ACA released
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	1302.40	650.50	211.57			240.89			306.93			84.65
2.	Arunachal Pradesh	45.15	40.59	0.00			10.99			0.84			
3.	Assam	54.49	49.04	0.00			24.40			12.26			
4.	Bihar	342.27	133.22	33.30			0.00						
5.	Chhattisgarh	28.79	23.03	0.00	42.25	29.77	83.80			7.44			
6.	Chandigarh (UT)			94.03			89.91			38.28			
7.	Delhi	127.32	52.8	15.78			0	1905.13	893.88	183.69	512.10	227.82	
8.	Goa			0.00									
9.	Gujarat	168.02	78.75	175.34	216.19	103.22	137.25	27.61	12.49	158.44	220.81	130.86	2.34
10.	Haryana			15.59						7.79			
11.	Himachal Pradesh			0.00									
12.	Jammu and Kashmir	57.22	49.56	7.47			4.92			3.19			
13.	Jharkhand	175.38	118.69	9.67			1.80	159.71	77.15	37.48			
14.	Karnataka	236.91	134.99	21.88			74.37			49.97			35.01
15.	Kerala	39.55	31.18	0.00			24.00			50.72			
16.	Madhya Pradesh	183.98	87.59	17.80			51.63			56.65			12.80
17.	Maharashtra	1363.23	705.34	436.48	943.11	467.99	232.55			293.87	191.42	86.25	49.81
18.	Meghalaya	21.30	16.58	0			10.09						
19.	Manipur	51.23	43.91	0			10.98						
20.	Mizoram	56.99	51.20	0			12.80			7.23			12.80
21.	Odisha	7.45	5.41	1.35			0			9.95			

1	2	3	4	5	6	7	8	9	10	11	12	13	14
22.	Punjab			0			8.32			9.04			
23.	Puducherry			0	92.00	50.89	13.78			1.07			
24.	Sikkim	30.33	26.26	0			6.56			7.96			
25.	Nagaland			11.01			0			26.40			
26.	Rajasthan			0			0	181.5	88.11	43.17			
27.	Tamil Nadu	193.21	94.44	57.83			126.71			162.36			43.30
28.	Tripura			3.49			6.98						
29.	Uttar Pradesh	1893.13	937.76	235.57			71.14	11.67	5.40	284.49	11.28	4.80	54.03
30.	Uttarakhand	13.24	9.93	3.20	49.91	37.33	0.00			10.61			1.29
31.	West Bengal	881.74	440.87	211.13			87.84	710.33	355.17	150.33			159.46
Total		7273.33	3781.64	1562.49	1343.46	689.20	1331.73	2995.95	1432.20	1920.16	935.61	449.73	455.49

Integrated Housing & Slum Development Programme (IHSDP)

Sl. No.	Name of State/UT	2008-09			2009-10			2010-11			2011-12		
		Total Project Cost Approved	Central Share Approved (Revised)	ACA released	Total Project Cost Approved	Central Share Approved	ACA released	Total Project Cost Approved	Central Share Approved	ACA released	Total Project Cost Approved	Central Share Approved	ACA released
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	451.87	271.98	48.91			195.03			114.86			
2.	Arunachal Pradesh	9.95	8.96	0.00						4.48			
3.	Assam	28.76	23.38	7.39	17.92	13.73	11.17						
4.	Bihar	113.39	64.21	32.10	81.10	38.51		156.63	67.40	19.26			24.11
5.	Chhattisgarh	49.10	36.82	0.00			43.57			13.74			
6.	Goa		0.00	0.00									
7.	Gujarat	114.58	73.22	33.84	39.71	17.13	13.99			6.46			5.40
8.	Haryana	33.42	26.74	0.00			13.37			19.81			8.20
9.	Himachal Pradesh	31.90	20.88	6.39			10.44	17.38	11.71	5.85			
10.	Jammu and Kashmir	42.60	34.50	13.80	25.72	17.86	9.61	36.88	29.72	5.38			22.33
11.	Jharkhand	123.67	72.39	33.33				74.59	43.35	13.94			10.60
12.	Karnataka**	138.81	76.93	0.00			38.46			37.84			46.43
13.	Kerala	55.50	42.18	47.82	80.59	55.29	8.24			30.72			
14.	Madhya Pradesh	28.48	21.88	10.94	48.90	28.87	12.48	26.46	16.78	6.77	16.68	10.96	18.23

1	2	3	4	5	6	7	8	9	10	11	12	13	14
15.	Maharashtra	1166.39	772.57	386.79	30.50	20.19	92.29			84.06	528.96	326.21	9.22
16.	Manipur	10.83	8.33	6.18	16.04	11.66	4.48			5.66			10.35
17.	Meghalaya	19.66	13.46	3.58			6.72						
18.	Mizoram	31.00	23.57	3.77			11.12						9.58
19.	Nagaland		0.00	0.00	2.39	0.60	7.85						
20.	Odisha	184.06	123.30	55.34	16.99	9.45	17.92	8.17	5.42	4.73			6.83
21.	Punjab	21.01	8.22	3.54				253.01	99.76	50.46			
22.	Rajasthan	83.37	52.12	40.24	81.85	45.94	43.94	304.28	196.00	122.00			
23.	Sikkim		0.00	0.00	19.91	17.92	8.96						
24.	Tamil Nadu	249.24	184.17	77.38	40.97	18.73	90.85			70.92			
25.	Tripura	20.01	17.60	0.00	16.44	14.11	19.02			12.36			
26.	Uttar Pradesh	771.75	509.10	256.50	160.35	100.63	18.49	299.77	177.76	198.2	59.92	33.7	99.52
27.	Uttarakhand		0.00	0.00	155.42	87.66	26.99			16.84			7.78
28.	West Bengal	377.09	297.60	227.42	0.64	0.15	72.14			34.15			76.12
29.	Delhi		0.00	0.00									
30.	Puducherry		0.00	0.96			0.43						
31.	Andaman and Nicobar Islands	9.88	8.90	0.00			3.16						
32.	Chandigarh		0.00	0.00									
33.	Dadra and Nagar Haveli		0.00	0.00	5.24	2.89				1.44			
34.	Lakshadweep		0.00	0.00									
35.	Daman and Diu		0.00	0.00									
		4166.32	2793.01	1296.21	840.68	501.32	780.72	1177.17	647.90	879.93	605.56	370.87	354.70

Swarna Jayanti Shahari Rozgar Yojana (SJSRY) (p-8)

State-wise Central Fund Released during 2008-09, 2009-10, 2010-11 & 2011-12 under Swarna Jayanti Shahari Rozgar Yojana (SJSRY)

(Rs. in Lacs)

Sl.No.	Name of the States/UTs	Released	Released	Released	Released
1	2	3	4	5	6
1.	Andhra Pradesh	4327.22	3390.53	5226.02	2413.80
2.	Arunachal Pradesh	0.00	103.93	201.79	0.00

1	2	3	4	5	6
3.	Assam	2947.90	1478.03	2869.96	0.00
4.	Bihar	1980.98	895.12	2001.40	0.00
5.	Chhattisgarh	637.36	881.30	1201.95	671.35
6.	Goa	0.00	0.00	0.00	0.00
7.	Gujarat	1548.80	1501.44	1928.53	0.00
8.	Haryana	1334.27	585.34	654.37	798.85
9.	Himachal Pradesh	12.43	12.15	50.00	0.00
10.	Jammu and Kashmir	0.00	0.00	135.21	146.65
11.	Jharkhand	0.00	0.00	814.88	0.00
12.	Karnataka	4896.14	3524.71	5376.04	2437.14
13.	Kerala	1017.91	948.13	474.03	688.27
14.	Madhya Pradesh	5043.48	4087.96	5914.80	2859.54
15.	Maharashtra	9608.72	8075.96	10464.11	0.00
16.	Manipur	445.71	461.88	448.43	0.00
17.	Meghalaya	190.74	0.00	0.00	0.00
18.	Mizoram	350.20	369.51	641.66	0.00
19.	Nagaland	286.53	277.13	419.06	134.53
20.	Odisha	1776.95	1476.59	1650.75	0.00
21.	Punjab	120.52	0.00	0.00	1137.55
22.	Rajasthan	1574.91	1311.76	2932.96	0.00
23.	Sikkim	63.67	46.19	194.84	22.50
24.	Tamil Nadu	4284.44	3817.38	4267.63	3173.05
25.	Tripura	248.84	0.00	224.25	0.00
26.	Uttanchal	566.72	488.70	546.34	291.98
27.	Uttar Pradesh	8846.94	6462.43	7224.67	5559.50
28.	West Bengal	1948.07	1940.44	2169.31	2882.40
29.	Andaman and Nicobar Islands	0.00	0.00	18.75	11.67
30.	Chandigarh	0.00	0.00	39.26	0.00
31.	Dadra and Nagar Haveli	0.00	17.58	8.79	0.00
32.	Daman and Diu	0.00	0.00	0.00	0.00
33.	Delhi	0.00	0.00	0.00	0.00
34.	Puducherry	7.80	6.66	50.00	75.00
	Total	54067.25	42160.85	58149.79	23303.78

Interest Subsidy Housing for Urban Poor (ISHUP) (p-9)

Year	States covered	No. of Beneficiaries	Amount of NPV of interest subsidy (Rs. in lakh)	Total No. of beneficiaries covered in financial year	Total NPV of interest subsidy released in financial year (Rs. in lakh) (approximately)
2008-09	Nil	Nil	Nil	Nil	Nil
2009-10	Andhra Pradesh	531	36.82	531	36.82
2010-11	Andhra Pradesh	5233	378.01		
	Karnataka	53	14.50		
	Rajasthan	22	8.14	5854	476.94
	Chhattisgarh	542	75.12		
	Tamil Nadu	4	1.17		
2011-12	Andhra Pradesh	1586	127.94		
	Karnataka	235	44.21		
	Maharashtra	1	0.23		
	Tamil Nadu	105	28.61	1985	210.11
	Madhya Pradesh	6	0.95		
	Rajasthan	18	4.10		
	Chhattisgarh	34	4.07		
Total				8370	723.87 lakh (About 7.25 crore)

*Rajiv Awas Yojana (RAY) (p-10-14)***List of 157 cities**

Sl. No.	Name of State/UT	Amount Released (Rs. in lakhs)/ Number of cities	Cities - Fund released for SFCP
1	2	3	4
FY 2009-10			
1.	Andhra Pradesh	472.72 (10 cities) 2nd Installment of 969.40 lakhs released in March 2011	1. Greater Hyderabad Mpl.Corp (GHMC) 2. Greater Visakhapatnam Mpl.Corp (GVMC) 3. Vijayawada

1	2	3	4
			4. Tirupathi
			5. Guntur
			6. Nellore
			7. Kurnool
			8. Rajamundry
			9. Warangal
			10. Kakinada
2.	Assam	76.34 (1 city)	11. Guwahati
3.	Bihar	191.59 (4 cities)	12. Patna
			13. Gaya
			14. Bhagalpur
			15. Muzaffarpur
4.	Chhattisgarh	182.88 (4 cities)	16. Bhilai Nagar
			17. Raipur
			18. Bilaspur
			19. Korba
5.	Gujarat	431.64 (8 cities)	20. Ahmadabad
			21. Surat
			22. Vadodara
			23. Rajkot
			24. Jamnagar
			25. Bhavnagar
			26. Bharuch
			27. Porbandar
6.	Haryana	151.3 (3 cities)	28. Faridabad
			29. Panipat
			30. Yamunanagar
7.	Himachal Pradesh	63.84 (1 city)	31. Shimla
8.	Jharkhand	206.11 (4 cities)	32. Jamshedpur
			33. Dhanbad
			34. Ranchi
			35. Bokaro Steel City

1	2	3	4
9.	Karnataka	400.4 (8 cities)	36. Bangalore 37. Mysore 38. Hubli-Dharwad 39. Mangalore 40. Belgaum 41. Gulbarga 42. Davanagere 43. Bellary
10.	Kerala	263.31 (6 cities)	44. Kochi 45. Thiruvananthapuram 46. Kozhikode 47. kannur 48. Kollam 49. Thrissur
11.	Madhya Pradesh	288.25 (6 cities)	50. Indore 51. Bhopal 52. Jabalpur 53. Gwalior 54. Ujjain 55. Sagar
12.	Maharashtra	944.67 (16 cities)	56. Greater Mumbai 57. Pune 58. Nagpur 59. Nashik 60. Aurangabad 61. Solapur 62. Bhiwandi 63. Amravati 64. Kolhapur 65. Sangli-Miraj Kupwad 66. Nanded-Waghala

1	2	3	4
			67. Malegaon
			68. Akola
			69. Jalgaon
			70. Ahmadnagar
			71. Dhule
13.	Odisha	184.12 (5 cities)	72. Bhubaneswar
			73. Puri
			74. Cuttack
			75. Raurkela
			76. Brahmapur
14.	Rajasthan	281.15 (6 cities)	77. Jaipur
			78. Jodhpur
			79. Kota
			80. Bikaner
			81. Ajmer
			82. Udaipur
15.	Manipur	55.79 (1 city)	83. Imphal
16.	Tamil Nadu	480.14 (9 cities)	84. Chennai MCorp
			85. Coimbatore
			86. Madurai
			87. Tiruchirappalli
			88. Salem
			89. Tiruppur
			90. Tiruneiveli
			91. Erode
			92. Vellore
17.	Tripura	54.68 (1 city)	93. Agartala
18.	Uttar Pradesh	733.17 (18 cities)	94. Kanpur
			95. Lucknow
			96. Agra M Corp
			97. Varanasi

1	2	3	4
			98. Meerut
			99. Allahabad
			100. Ghaziabad
			101. Bareilly
			102. Aligarh
			103. Moradabad
			104. Gorakhpur
			105. Jhansi MB
			106. Saharanpur
			107. Firozabad
			108. Muzaffarnagar
			109. Mathura
			110. Shahjahanpur
			111. Noida
19.	Uttarakhand	114.63 (3 cities)	112. Dehradun
			113. Nainital
			114. Haridwar
20.	West Bengal	423.27 (4 cities)	115. Kolkata
			116. Asansol
			117. Durgapur
			118. Siliguri (Part)
FY 2010-11			
21.	Arunachal Pradesh	111.29 (2 cities)	119. Naharlagun
			120. Itanagar
22.	Andaman and Nicobar (UT)	76.18 (1 city)	121. Portblair
23.	Daman and Diu	58.06 (2 city)	122. Daman
			123. Diu
24.	Dadra and Nagar Haveli (UT)	43.45 (2 city)	124. Silvassa
			125. Amli
25.	Delhi	981.96 (DMC)	126. Municipal Corporation of Delhi Area
26.	Goa	111.70 (3 cities)	127. Mormugao
			128. Panaji
			129. Margao

1	2	3	4
27.	Jammu and Kashmir	236.80 (6 cities)	130. Jammu
			131. Srinagar
			132. Anathanag
			133. Udampur
			134. Barahmulla
			135. Kathua
28.	Lakshadweep (UT)	15.00 (3 cities)	136. Amini
			137. Kavaratti
			138. Minicoy
29.	Meghalaya	95.63 (1 city)	139. Shilong
30.	Mizoram	467.07 (8 cities)	140. Aizwal
			141. Champhai
			142. Kolasib
			143. Laungltai
			144. Lunglei
			145. Mamit
			146. Saiha
			147. Serchhip
31.	Nagaland	108.03 (2 cities)	148. Kohima
			149. Dimapur
32.	Puducherry	79.01 (2 cities)	150. Puducherry
			151. Ozhukari
33.	Sikkim	62.39 (1 city)	152. Gangtok
34.	Punjab	583.34 (5 cities)	153. Ludhiana
			154. Amritsar
			155. Jalandhar
			156. Patiala
			157. Bhatinda

Fake Caste Certificates

83. SHRI ANURAG SINGH THAKUR:
SHRI VIRENDER KASHYAP:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether recently a big racket has been busted by Delhi Police in which recruitment of police personnel have been made on the basis of fake caste certificates;

(b) if so, the details thereof;

(c) whether the Government has conducted any inquiry in this regard;

(d) if so, the details and outcome thereof alongwith the action taken against the officers found responsible in this regard; and

(e) the steps taken by the Government to check occurrence of such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) No such racket has been busted by the Delhi Police.

(e) The candidates selected on the basis of caste certificate are appointed provisionally subject to the genuineness of the certificate, which is verified from the issuing authority concerned.

[English]

Paid News

84. SHRI JAYWANT GANGARAM AWALE:
SHRI K.J.S.P. REDDY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of cases of paid news reported during the recent past alongwith the action taken on each case;

(b) the details of progress made by the Government/ Press Council of India (PCI) to check the menace of paid news;

(c) the major recommendations made by the PCI in its reports on paid news;

(d) whether a Group of Ministers (GoMs) constituted by the Government to examine the recommendations made in the report on paid news, has submitted its report to the Government;

(e) if so, the details thereof and the action taken by the Government thereon; and

(f) if not, the time by which the GoM is likely to submit its report to the Government?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) The cases of paid news reported to the Press Council of India during the recent past alongwith action taken thereon are enclosed as Statement.

(b) and (c) The PCI has taken cognizance of the serious issue of Paid news and has released a Report on Paid News. The major recommendations made by PCI in its Report are as follows,

- Representation of the People Act, 1951, be amended to make incidence of paid news a punishable electoral malpractice.
- The Press Council of India must be fully empowered to adjudicate the complaints of 'paid news' and give final judgment in the matter.
- Press Council Act be amended to make its recommendations binding and electronic media be brought under its purview, and
- Press Council of India should be reconstituted to include representatives from electronic and other media.

The Government has constituted a Group of Ministers (GoM) to examine the PCI's Report on Paid News and give its views on a comprehensive policy and institutional mechanism to address this phenomenon. The Election Commission has also taken various measures to check the incidents of paid news during election time.

(d) to (f) The GoM on Paid News has deliberated upon the issue in its first meeting held on 07Eh September 2011, The GoM has not yet submitted its report and no time limit has been specified for the GoM for submission of its report to the Government.

Statement*Complaints received by the Press Council of India on Paid News during 2009-10*

Sl.No.	File No.	Complainant	Respondent	Subject	Action Taken/Status
1	2	3	4	5	6
1.	14/75/09-10	Kunwar Manvendra Singh, Member (Lok Sabha), Aavgarh House, Dampiar Nagar. Mathura (U.P.)	The Editor, Dainik Jagran, Mathura (U.P.) candidate	Publication of favourable news item in favour of his rival	Closed on 26.4.2010 for non-pursuance
2.	14/178/09-10	Shri Rakesh Srivastava "Nyayik", M.M. 22, Vikas Pradhikaran Colony, Shivpur, Varanasi-221003 (U.P.).	The Editor, Hindustan	Publication of news in favour of BSP candidate during the election by taking money from him.	Closed on 31.8.2010 for non-pursuance
3.	14/179/09-10	Shri Rampravesh Sharma @ Shankar, J.D.U. Candidate, 36, Jahanabad Lok Sabha, Bihar	The Editor, Hindustan, Patna by taking money	Publication of news in favour of contesting candidate non-pursuance	Closed on 3.6.2010 for non-pursuance
4.	14/180/09-10	Shri Lawan Thakur, Chairman, RTI Bureau, 88/6, Samkheter, Mandi (Himachal Pradesh)	The Editor, The Tribune, Chandigarh.	Publication of news in favour of candidate by taking money.	Closed on 26.4.2010 for non-pursuance
5.	14/183/09-10	Shri Ram Iqbal Singh, Ex-MLA, BJP, 70, Ghosi Lok Sabha Constituency, Mau (U.P.).	The Editor, Dainik Jagran	Publication of news in favour of a candidate by taking money	Closed on 23.4.2010 for non-pursuance
6.	14/184/09-10	Shri Randeep Thakur, 4, LIG Barra-2, Kanpur (U.P.).	The Editor, Dainik Jagran	Publication of news/advertisements in-favour of a candidate by selling news column.	Closed on 24.8.2010 for non-pursuance
7-8.	14/185-186/09-10	Shri Lion S. Gopalan, 43, Periyar Nagar, Sengunthapuram Post, Karur-639002 (Tamil Nadu)	The Editors, (1) Dinamalar (2) The Hindu	Regarding violation of guidelines of press by highlighting the caste profile of the candidates as well as constituencies.	Closed on 23.4.2010 for non-pursuance
9.	14/402/09-10	Shri Ramadhar Verma, Purani Basti, Raipur (Chhattisgarh)	The Editor, Dainik Bhaskar Raipur.	Publication of misleading advertisement in favour of a party during the election	Closed on 1.1.2010 for non-pursuance/ lack of address
10-12	14/407-409/09-10	Shri P.P. Kapoor, Haryana State Convenor, Indian Federation of Trade Unions (IFTU), G.T. Road, Samalakra-132101-03, anipat (Haryana)	The Editors, 1. Dainik Bhaskar 2. Dainik Jagran 3. Punjab Kesari	Regarding publication of misleading news/article/advts during Haryana Vidhan Sabha election.	Matter is ripe for listing before the Inquiry Committee of the Council.

1	2	3	4	5	6
13-16	14/582-585/09-10	Shri K. Ramasubramanian, State Secretary, Bahujan Samaj Party (BSP), 83-3B, Arjun Nivas Apartment, 4th Street, Tatabad, Coimbatore-641012 Tamil Nadu	The Editors, 1 . Dinakaran 2. Tamil Murasu 3. Daily Thanthi 4. Maalai Malar	Publishing election/campaign related news according to whims and fancies	The matter has been adjudicated by the Council.
17.	14/318/09-10	Shri S.S. Arya, State General Secretary, Indian Justice Party, Haryana, Ambala	Editor, Punjab Kesari	Regarding misleading the people	Matter is ripe for listing before the Inquiry Committee of the Council.

Complaints received by the Press Council of India on Paid News during 2010-11

Sl.No.	File No.	Complainant	Respondent	Subject	Action Taken/Status
1.	14/219/10-11	Shri Rakesh Kumar Sharma, H.No. 143, Sector-13, Kurukshetra, Haryana	Editor, Dainik Jagran	Regarding manipulation and fraud with their shareholders and also publish news editorial/advertisements by taking money from the candidates during Lok Sabha and legislative assembly elections	Closed on 6.9.20 10 Outside charter
2.	14/459/10-11	Shri Jai Singh Village and PS-Gajrola, Pilibhit (UP)	Amar Ujala	Regarding publication of false and defamatory news item with the motive to blackmail him during district Punchayati Election	Notice for Comments was issued to the Editor, Amar Ujala on 15.12.2010.

Complaints received by the Press Council of India on Paid News during 2011-12

Sl.No.	File No.	Complainant	Respondent	Subject	Action Taken/Status
1	2	3	4	5	6
1.	14/30/11-12	Shri Nama Nagswara Rao, M.P. (Lok Sabha) Telugu Desam Parliamentary Party, 5, Parliament House, New Delhi	Saakshi	Publiation of falsehood and malicious campaign	The complainant was requested on 30.9.2011 to bring the notice of the Council the specific violation of its guidelines on the issue of paid news and also file his Declaration regarding non- pendency of the matter in any court of law along with impugned material/advertisement published in "Saakshi". Response is still awaited.

1	2	3	4	5	6
2.	14/78/11-12	District Election Officer-cum-District Magistrate, Muzaffarpur (Bihar) through Election Commission of India	Hindustan	Publication of Paid News	Show-cause notice stands issued on 22.9.11
3.	14/79/11-12	District Election Officer-cum-District Magistrate, Muzaffarpur (Bihar) through Election Commission of India	Dainik Jagran	Publication of Paid News	Show-cause notice stands issued on 22.9.11
4.	14/80/11-12	District Election Officer-cum-District Magistrate, Muzaffarpur (Bihar) through Election Commission of India	Prabhat Khabar	Publication of Paid News	Show-cause notice stands issued on 22.9.11
5.	14/81/11-12	District Election Officer-cum-District Magistrate, Muzaffarpur (Bihar) through Election Commission of India	Rashtrya Sahara	Publication of Paid News	Show-cause notice stands issued on 22.9.11
6.	14/82/11-12	District Election Officer-cum-District Magistrate, Muzaffarpur (Bihar) through Election Commission of India	Hindustan Times (English)	Publication of Paid News	Show-cause notice stands issued on 22.9.11
7.	14/83/11-12	District Election Officer-cum-District Magistrate, Muzaffarpur (Bihar) through Election Commission of India	Poorvanchal Ki Raah (Election Special)	Publication of Paid News	Show-cause notice stands issued on 22.9.11
8.	14/84/11-12	District Election Officer-cum-District Magistrate, Muzaffarpur (Bihar) through Election Commission of India	Dainik Aaj	Publication of Paid News	Show-cause notice stands issued on 22.9.11
9.	14/85/11-12	District Election Officer-cum-District Magistrate, Muzaffarpur (Bihar) through Election Commission of India	Dainik Udyog Vyapar Times	Publication of Paid News	Show-cause notice stands issued on 22.9.11
10.	14/123/11-12	Shri N. Konda, Indian National Congress Worker, S/o Shri N. Varadarajula Reddy, Proddatur, Dadapa District (Andhra Pradesh)	Saakshi	Publication of a series of false news item about his father during election.	Show-cause notice stands issued on 27.7.11

1	2	3	4	5	6
11.	14/371/11-12	Ms. Mayabhusan Nagvenkar, 1392, Doxoxvir, Anjuna, Bordrez, Goa-403 509 and General Secretary, Goa Union of Journalists, Shramshakti Bhavan 6th Floor, Panaji.	The Herald, English Daily, Panaji, Goa	Regarding publication of paid news	The complainant has been requested on 21.11.2011 to comply with the requirements of Inquiry Regulations, 1979.

[Translation]

DTH Services to Private Sector

85. SHRI JAGDISH SHARMA:
SHRI SURESH KUMAR SHETKAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government/Doordarshan (DD) proposes to hand over its Direct to Home (DTH) services to the private sector;

(b) if so, the details thereof and the reason therefor;

(c) whether the personnel of All India Radio and Doordarshan had staged a dharna throughout the country on 21.09.2011; and

(d) if so, the detail of demands made by them alongwith the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) and (b) No Madam. A Plan scheme for upgradation of Doordarshan's DTH platform to 97 TV channels was approved by the Government. Prasar Bharati board later approved further expansion of Doordarshan's DTH platform to 150 channels. Prasar Bharati Board also approved the proposal of expansion of DTH platform by hiring of equipment along with their operation and maintenance for a limited period

(c) Dharna and Lunch-Hour Gate meeting was held on 21.09.2011 between 10.00 hrs. to 17.00 hrs. and 13.00 hrs to 14.15 hrs. respectively at Akashwani Bhawan premises in support of their demands. DDK Guwahati and O/o ADG (P), Guwahati also reported dharna from 10.00 hrs to 17.00 hrs.

No untoward incident were reported from any of the Stations of AIR and DD and no services were affected.

(d) The main demands of the Association are as follows:

- (i) Start Recognition process of Associations of AIR & Doordarshan in time bound manner;
- (ii) Till the process of recognition is completed, status-quo of recognition of Associations as per AIR Manual may be maintained; and
- (iii) To stop the process of out-sourcing of project works and procurements including rental of equipments for DTH expansion.

The Ministry has asked Prasar Bharati to send the proposals to the Ministry as per Central Civil Services (Recognition of Service Associations) Rules 1993.

III-Effects of Pesticides

86. SHRI MAHENDRASINH P. CHAUHAN:
SHRI KADIR RANA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the percentage, out of the total production of pesticides in the world, that is being used in the country;

(b) whether the Government is providing subsidy on pesticides;

(c) if so, the details thereof; and

(d) the steps being taken by the Government to check the ill-effects emanating from the use of pesticides?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY

AFFAIRS (SHRI HARISH RAWAT): (a) India's consumption of pesticides is estimated to be only 2% of the world's consumption.

(b) and (c) The Governments is providing funds under various schemes like Rashtriya Krishi Vikas Yojana, National Food Security Mission and Macro Management of Agriculture for plant protection measures including use of pesticides.

(d) Pesticides are registered for use in the country only after verifying their safety and efficacy. However, inappropriate use of pesticides can cause ill effects. The Government, under a scheme 'Strengthening and Modernization of Pest Management Approach in India'; has adopted Integrated Pest Management (IPM) as main plank of plant protection strategy. Under the ambit of IPM programme, the Government of India has established 31 Central IPM Centres in 28 States and one UT. The mandate of these Centres is pest/disease monitoring, production and release of bio-control agents/bio-pesticides, pesticides on their crops so that the crop can be grown with minimum use of pesticides, conservation of bio-control agents and Human Resource Development in IPM by imparting training to Agriculture/Horticulture Extension Officers and farmers at grass root level by organizing Farmers Field Schools (FFSs) in farmers' fields. Basic aim of FFS is to train the farmers on the latest IPM technology so that they are able to take decision in pest management operation. In FFSs the farmers are also trained about the judicious use of pesticides on their crops so that the crop can be grown with minimum use of pesticides.

[*English*]

Construction of Flats by DDA

87. SHRI PONNAM PRABHAKAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority is considering to construct 67,000 flats for the poor;

(b) if so, the details thereof; and

(c) the progress made so far in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam.

(b) About 70, 160 flats in various areas such as Dwarka, Rohini, Narela, Kathputli Colony and Kalkaji Extension are in various stages of design/construction as per details given in the enclosed Statement. The proposal for construction of flats at Kalkaji Extension and Kathputli are for in-situ Rehabilitation for Slum and JJ Cluster.

The construction of flats using pre-fab technology has already started in Dwarka, Rohini and Narela (comprising a total of 19,632 flats). About 1220 EWS flats in Dwarka are completed and 512 EWS are in progress in Rohini. 760 LIG flats have been completed in Dwarka. Remaining flats are in various stages of planning and tendering.

Statement

Summary of details of Dwelling/Units

I. Using Pre-fab Technology

(a) EWS Flats:

Rohini and Narela	-22,127 Units
Dwarka	-2,360 Units

(b) LIG Flats:

Rohini and Narela	-24,660 Units
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II. Using Conventional Technology

(a) EWS:

Rohini and Narela	-3612 Units
Jehangirpuri	-264 Units
Dwarka	-1220 Units

(b) LIG Flats:

Rohini and Narela	-50 Units
Dwarka	-760 Units

III. In-situ Rehabilitation for Slum and JJ Cluster:

Kathputli Colony	-2800 Units
Kalkaji Extension	-8086 Units
Kusumpur Pahari	-4221 Units
Total	-70,160

[*Translation*]

Threat to Balaji Ghat

88. SHRI HANSRAJ G. AHIR: Will the Minister of CULTURE be pleased to state:

(a) whether the Government is aware that Balaji Ghat situated along the river Ganga in Varanasi, which is an important cultural heritage site, is in a dilapidated condition;

(b) if so, the details thereof;

(c) whether the Government has received any report regarding the same; and

(d) if so, the details thereof including the plan formulated for its preservation and conservation?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Balaji Ghat situated along the river Ganga in Varanasi, is not a Centrally Protected Monument.

(c) No Madam.

(d) Question does not arise.

Production of Fruits and Vegetables

89. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the production of fruits and vegetables in the country vis-a-vis their exports have increased during 2008-09 and 2009-10;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the remedial steps taken/being taken by the Government to increase the production as well as export of fruits and vegetables?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) The details of production of fruits & vegetables in the country and their export during 2008-09 and 2009-10 are as below:-

	2008-09		2009-10	
	Fruits	Vegetables	Fruits	Vegetables
Production (Million MT)	68.47	129.08	71.52	134.10
Export (Million MT)	2.17	0.47	2.08	0.47

(d) In order to increase the production of fruits and vegetables, the Department of Agriculture & Cooperation is implementing two Centrally Sponsored Schemes *viz.* Horticulture Mission for North Eastern and Himalayan States (HMNEH) and National Horticulture Mission (NHM) in remaining States and Union Territories. During 2011-12, Government has launched a new programme on Vegetable. Initiative for Urban Clusters (VIUC) under the aegis of the Rashtriya Krishi Vikas Yojana (RKVY). The Scheme is being implemented in one city each of 29 States having a population of one million and above or capital city. Initially, the programme will be implemented for a period of one year (2011-12). The steps taken to increase the export of fruits and vegetables include setting up of pack houses, Centre for Perishable Cargo at major exit airports and Vapour Heat Treatment Facility, market access initiative, training and awareness programmes etc.

[English]

Scheme for Talent Search

90. SHRI RAMSINH RATHWA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has implemented Talent Search and Training Scheme and other related schemes in various parts of the country;

(b) if so, the details thereof, State-wise including Gujarat;

(c) whether the Government provides advanced training to the talented youth;

(d) If so, the details thereof, scheme-wise and State-wise;

(e) whether the union Government proposes to provide additional economic assistance to various States of the country; and

(f) if so, the details thereof, State-wise including Gujarat?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (d) Yes, Madam. The Government implements the Talent Search and Training Scheme and other Schemes in the entire country. Under the Scheme relating to Talent Search and Training and National Sports Development Fund, the Government provides financial assistance to meritorious players for personalized training/coaching under

national/international coaches, participation in international tournaments held in India and abroad and purchase of equipment.

Further, the Sports Authority of India runs the following schemes to identify potentially gifted sportspersons across the country including Gujarat, at Sub-Junior (8-14 years), Junior (14-18 years) and Senior levels and impart scientific training in the respective disciplines through qualified coaches:

1. National Sports Talent Contest Scheme (NSTC)
2. Army Boys Sports Company (ABSC) Scheme
3. SAI Training Centres (STC) Scheme
4. Special Area Games (SAG) Scheme
5. Centre of Excellence (CDE) Scheme

These schemes cover rural, tribal and remote areas as well. Free board and lodging facilities, sports kit, sports equipment, competition exposure are also provided, Non-residential trainees are given monthly stipend in place of board and lodging. In the Centre of Excellence, the trainees are provided with the state of art facilities, equipment, and scientific back up alongwith specialized training. Around 15,000 trainees benefit under the Sports Authority of India Schemes.

(e) No, Madam.

(f) Does not arise.

[Translation]

Growth of Vehicles in Metropolitan Areas

91. SHRIMATI JYOTI DHURVE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the short term as well as long term measures taken/being taken for the management and solution of traffic congestion and related problems arising due to unprecedented growth in the number of vehicles on roads and their use in metropolitan areas;

(b) whether any expert study has recommended to discourage the use of private vehicles on the one hand and on other hand to strengthen public transport system like metro rail, MRT and other modes;

(c) if so, whether the Government has adopted a lackadaisical approach towards this growing problem; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Urban Transport is intertwined with Urban Development which is a State subject. As such the initiatives for urban transport management have to be taken up primarily by the State/Union Territories and ULBs level.

However, realizing the seriousness of rapidly growing problem of urban transportation, the central Government has taken active steps like formulation of the National Urban Transport Policy (NUTP), financing of buses for Urban Transport, Bus Rapid Transit System Projects, traffic transit management centres under Urban Transport under Jawaharlal Nehru National Urban Renewal Mission (JnNURM) and sanction of metro railway projects for various cities.

(c) No, Madam.

(d) Does not arise in view of (c) above.

[English]

Shooting of Foreign Film in India

92. SHRI G.M. SIDDESHWARA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to allow foreign film makers to shoot their films in the country;

(b) if so, the details thereof and the number of films shot in various parts of the country during each of the last three years and the current year;

(c) the details of fee fixed and revenue generated there from during the said period; and

(d) the steps taken by the government to promote/encourage foreign film makers for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) Yes, Madam.

(b) Ministry of Information and Broadcasting have accorded shooting permission to 80 foreign feature films/TV reality shows since 2008. The details of permissions accorded by Ministry of Information and Broadcasting for

shooting of feature films/TV reality shows in the last three years and in the current year are as under:

Sl.No.	Year	Number of Permission
1.	2008	26
2.	2009	23
3.	2010	21
4.	2011 (till date)	10
Total		80

(c) A fee equivalent of US \$ 225 is charged from the applicant seeking permission to shoot in India. The revenue earned from the fees during the last three years and the current year are as under:

Sl. No.	Year	No. of Permission	Revenue earned (Rs. in Lakhs)
1.	2008	26	2.41
2.	2009	23	2.48
3.	2010	21	2.06
4.	2011 (till date)	10	1.04
Total		80	7.99

(d) The Ministry of Information 85 Broadcasting, Government of India have taken number of steps to promote/encourage foreign film makers to shoot feature films/TV reality shows in India. Some of the steps taken by the Government are as follows:

- (i) This Ministry through its Plan Scheme "Participation in Film Markets in India and Abroad" promotes shooting locations in India through India Pavilion in different International film festivals/markets.
- (ii) The film shooting equipments used for photography, filming, sound recording, raw films, video tapes etc. are allowed to be temporarily imported without payment of customs duty by foreign producers for shooting feature films/TV reality shows subject to certain conditions.
- (iii) The shooting permissions are accorded in a time bound manner.

[Translation]

Proposal under JNNURM

93. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Union Government has received any proposal from the State Government of Maharashtra under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM);

(b) if so, the details and the present status thereof, as on date; and

(c) the time by which the proposal is likely to be finalised alongwith the reasons for delay therein?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (c) Total 55 projects under the Sub-Mission Basic Services to the Urban Poor (BSUP) and 107 projects under the Integrated Housing and Slum Development Programme (IHSDP)- components of the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) coordinated by the Ministry of Housing and Urban Poverty Alleviation have been sanctioned for construction of 1,54,750 and 99,224 dwelling units respectively. 6 projects under BSUP and 8 projects under IHSDP were returned to the State Government for modification. No project under BSUP and IHSDP is pending with the Government.

The Government of Maharashtra has requested for replacement of non- starter projects by new ones and the same has been agreed to. Proposals received from the State Governments are processed and considered by the Sanctioning Committee at the Central level as received from time to time.

[English]

Promoting DD Urdu/Regional Channels

94. SHRI ASADUDDIN OWAIISI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government/Prasar Bharati (PB) proposes to commission and produce new programmes/content for Doordarshan (DD) Urdu and regional DD channels;

(b) if so, the details thereof;

(c) whether regional channels have suffered neglect over the years;

(d) if so, the details thereof;

(e) whether the Government has sanctioned Rs. 142 crores to revamp such channels;

(f) if so, the details thereof, channel-wise and the time by which the said amount is likely to be released by the Government; and

(g) the steps taken/proposed to be taken by the Government/PB to promote/popularize regional programmes through such channels?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) Prasar Bharati has informed that the commissioning of new content for Doordarshan Urdu Channel is under process. No Regional Kendra except DD (Kashir), DD(Urdu) and DD (NE) commissions any programme. The Kendras provide new content to their channels through in-house production with the funds allocated to them for the purpose.

(c) and (d) No such instance has been brought to the notice of the Government.

(e) and (f) An EFC proposal for Rs. 142.00 crore has been approved by the Government under Plan Scheme for software production/acquisition of contents for DD channels during the XI Five Year Plan as per details below:

(Rupees in crore)

Sl. No.	Object Head	Outlay for 11th Five Year Plan	Phasing		
			2010-11	2011-12	2012-13
1.	DD Urdu	80.00	41.00	35.00	4.00
2.	RLSS	15.00	01.00	10.00	4.00
3.	DD India	14.00	03.00	08.00	3.00
4.	DD Bharati	14.00	03.00	08.00	3.00
5.	DD-News	10.00	01.00	05.00	4.00
6.	DD-Archives	09.00	01.00	05.00	3.00
Total		142.00	50.00	71.00	21.00

(g) Prasar Bharati has informed that Doordarshan has completely revamped its Fixed Point Charts during the last six months in all regional channels. Process of constituting new Programme Advisory Committees in Regional Kendras in coordination with AIR has also been initiated. Programme formats and serials which have outlived their utility have been withdrawn, paving way for new and innovative programmes.

Parking Charges of DMRC

95. SHRI E.G.SUGAVANAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Metro Rail Corporation (DMRC) has hiked the parking charges steeply and the charges are varied from station to station;

(b) if so, the reasons therefor and its impact on the common man;

(c) whether the Government/DMRC has received any demand for revision of parking fees;

(d) if so, the action taken by DMRC thereon; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Delhi Metro Rail Corporation Limited (DMRC) has informed that the Corporation has hiked the parking charges w.e.f. 8.9.2011, as the rates were very low in accordance with the advice of the Environment Pollution (Prevention and Control) Authority (EPCA) for National Capital Region (NCR).

Monthly parking charges for all the metro stations are the same, except for different dally charges at Patel Chowk and Vishwavidyalaya Metro Stations. The areas in the vicinity of these two stations are prime areas with no parking facilities other than metro parking. The rates of parking at these two stations have been kept higher to limit the usage of road vehicles.

The common man is not adversely affected due to this hike as the DMRC rates in all metro stations are still lower compared to nearby parking lots of civil authorities.

(c) and (d) DMRC has revised the parking charges on the advice of EPCA for NCR.

(e) Does not arise.

Area Under Groundnut and Sunflower

96. SHRI SURESH KUMAR SHETKAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the area under groundnut and sunflower is lesser than last year owing to deficient rain in parts of Karnataka, Andhra Pradesh and Gujarat;

(b) if so, the details thereof; and

(c) the corrective steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The area under groundnut and sunflower in the States of Karnataka, Andhra Pradesh and Gujarat declined in Kharif, 2011 compared to last year. The decline in areas is mostly attributed to weather aberrations, intermittent dry spells in the States of Andhra Pradesh and Karnataka. However, the lesser area coverage under groundnut in the State of Gujarat is mainly attributed to the increase in area under other Kharif crops *viz.* cotton and castor. The area under groundnut and sunflower in the States of Karnataka, Andhra Pradesh and Gujarat during Kharif, 2010 and Kharif, 2011 is as under:

(Area in lakh hectares)

States	Crops	2010-11 (IVth advance estimates)	2011-12 (1st advance estimates)
Karnataka	Groundnut	6.59	5.25
	Sunflower	1.94	1.75
Andhra Pradesh	Groundnut	13.47	10.04
	Sunflower	0.42	0.21
Gujarat	Groundnut	16.91	14.33
	Sunflower	-	-

(c) In order to enhance the production of oilseeds including groundnut and sunflower, the Government of India is implementing a Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM) in 14 major oilseeds growing States during 2011-12. Also, Macro Management of Agriculture (MMA) and Rashtriya Krishi Vikas Yojana (RKVY) provide support of oilseeds development programme. Macro Management of Agriculture (MMA) Scheme provides assistance for oilseeds development to the States not covered under ISOPOM. The States can support crop development activities approved by the State Level Sanctioning Committee headed by the Chief Secretary of the State for any crop under the Rashtriya Krishi Vikas Yojana

(RKVY). Beside the implementation of oilseeds development programmes, a significant increase in Minimum Support Price-(MSP) of oilseeds crops has been made during 2011-12.

[*Translation*]

Issuing of Advertisements by DAVP

97. SHRI JAI PRAKASH AGARWAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of advertisements issued alongwith the expenditure incurred by the Directorate of Advertising

and Visual Publicity (DAVP) during each of the last three years and the current year, media/agency-wise;

(b) the details of guidelines/norms fixed for releasing advertisements in media; and

(c) the date on which the latest modification/amendments have been made in the said guidelines/norms?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) the number of advertisements issued along with the expenditure incurred by the Directorate of Advertising and Visual Publicity (DAVP) during each of the last three years and the current year are as follows:

Year	Print Media		Audio Visual Media	
	Expenditure (Rs. in crore)	No. of Advertisements	Expenditure (Rs. in crore)	No. of Advertisements
2008-09	276.39	16,539	190.77	196
2009-10	304.80	15,395	229.35	329
2010-11	356.64	21,247	216.03	572
2011-12 (As on 17,11,11)	188.33	10,777	55.50	249

(b) The policies for Print Media Advertisements and Electronic Media Advertisements are available on the website of Ministry of I&B, *i.e.* www.mib.nic.in. The same are enclosed as Statement-I and Statement-II respectively.

(c) The Print Media Advertisement Policy was last amended on 2nd October 2007. The Electronic Media Advertisement policy was last amended on 19th September, 2008.

Statement I

Ministry of Information & Broadcasting Directorate of Advertising and Visual Publicity

New Advertisement Policy [w.e.f. 2nd October, 2007]

Clause-1

The Directorate of Advertising & Visual Publicity (DAVP) is the nodal agency of the Government of India for advertising by various Ministries and organizations of Government of India including public sector undertakings and autonomous bodies. The primary objective of the Government in advertising is to secure the widest possible coverage of the intended content or message through newspapers and journals of current affairs as well as Science Art, Literature, Sports, Films, Cultural Affairs etc. In releasing advertisements to newspapers/journals the DAVP does not take into account the political affiliation or editorial policies of newspapers/journals. However, DAVP would avoid releasing advertisements to

newspapers/journals, which incite or tend to incite communal passion, preach violence, offend the sovereignty and integrity of India or socially accepted norms of public decency and behavior.

In supersession of all earlier orders, the Government hereby lays down the New Advertisement Policy with effect from 2nd October, 2007.

NOTE: House Journals, Souvenirs and Annual Periodicals, will not be empanelled.

Clause-2

Government advertisements are not intended to be financial assistance to newspapers/journals. DAVP maintains a list of newspapers/journals approved for release of advertisements by empanelling acceptable newspapers/journals. DAVP will empanel only such newspapers/journals as are required for issuing advertisements of the Government of India. Care is taken to empanel newspapers/journals having readership from different sections of the society in different parts of the country.

Clause-3

All Central Government Ministries/Departments/Attached & Subordinate Offices/Field Offices shall route their advertisements, including display advertisements, through DAVP. However, they may issue tender notices directly to empanelled newspapers only at DAVP rates.

PSUs, Autonomous Bodies & Societies of Government of India may issue all advertisements, directly at DAVP rates to empanelled newspapers, provided all classified and display advertisements are released in the following manner:-

	(In rupee terms)
Small	15% minimum
Medium	35% minimum
Big	50% maximum
English language	30% (approx.)
Hindi language	35% (approx.)
Regional and other languages*	35% (approx.)

*like Bodo, Dogri, Garhwali, Kashmiri, Khasi, Konkani, Maithili, Manipuri, Mizo, Nepali, Rajasthani, Sanskrit, Santhali, Sindhi, Urdu and Tribal languages as certified by State Governments.

Clause-4

All Ministries/Departments Autonomous Bodies/Public Sector Undertakings/Attached & Subordinate Offices will have to issue Letter Of Authority (LOA) upto 80% of the actual expenditure in the previous year within the first month of the new financial year and clear all the remaining payments before 28th of February, of the financial year.

Clause-5

Panel Advisory Committee

There shall be a Panel Advisory Committee (PAC) for considering applications of newspapers/journals for being empanelled for receiving Government advertisements. This Committee shall be headed by Director General, DAVP and shall include Addl. Director General (Media & Communication)/Deputy Director General (Media & Communication) in the Press Information Bureau (PIB), Press Registrar/Deputy Press Registrar and Director/Deputy Secretary/Under Secretary in the Ministry of Information & Broadcasting dealing with Print Media. The Committee will also have one representative each from the Association of big, medium and small newspapers. The recommendations of the PAC as accepted by the DG, DAVP regarding empanelment of a newspaper shall be final.

Clause-6

In pursuance of broad social objectives of the Government and for ensuring fairness among various

categories of newspapers/journals, the PAC considers empanelment of newspapers/journals belonging to the following categories on priority:

- (a) Small and medium newspapers/journals
- (b) Language newspapers such as Bodo, Dogri, Garhwali, Kashmiri, Khasi, Konkani, Maithili, Manipuri, Mizo, Nepali, Rajasthani, Sanskrit, Santhali, Sindhi, Urdu and Tribal languages as certified by State Governments.
- (c) Newspapers/journals published in backward, remote, hilly and border areas and those published in J&K, Andaman & Nicobar Islands and North Eastern States.

Clause-7

Newspapers/journals are classified into three categories, namely:

- (i) Small, with a circulation of up to 25,000 copies per publishing day.
- (ii) Medium, between 25,001 and 75,000 copies per publishing day, and
- (iii) Big, with a circulation of above 75,000 copies per publishing day.

Clause-8

All newspapers/journals seeking empanelment should comply with following:

1. It must have been uninterruptedly and regularly under publication for a period of not less than 36 months save as under:
 - (a) To provide special encouragement for newspapers in languages like Bodo, Garhwali, Dogri, Kashmiri, Khasi, Konkani, Maithili, Manipuri, Mizo, Nepali, Rajasthani, Sanskrit, Santhali, Sindhi, Urdu and tribal languages/dialects as certified by State Government OR newspapers published in J&K, Andaman & Nicobar Islands and North Eastern States can be considered for empanelment after 6 months of regular and uninterrupted publication. In the case of all regional and other language small & medium newspapers, the qualifying period shall be 18 months.

- (b) In order to tap the readership potential of mass circulated newspapers, with a circulation of one lakh and above, such newspapers be made eligible for empanelment after a period of 1 year of regular and uninterrupted publication. The circulation claim of such newspapers will be considered only if certified by RNI or ABC.
2. It should comply with the provisions of the Press & Registration of Books Act, 1867.
 3. It should not have been disqualified by DAVP in the last six years and should not be a defaulter of DAVP.
 4. The period of disqualification should not exceed six years.
 5. It should not have been Unestablished by RNI at the time of applying
 6. The applicant should also furnish a copy of the Certificate of Registration issued by the RNI in the name of the publisher.
 7. The details of the paper like size, language, periodicity, print area and details of printing press etc. as asked for in empanelment form may be given.
 8. Further, it must be substantiated that the paper is being published at a reasonable standard. Reasonable standard, *inter alia*, means that
 - (a) The Print matter and photographs should be legible, neat, clear and without smudges, overwriting, and tampering.
 - (b) There should be no repetition of news items or articles from other issues.
 - (c) There should be no reproduction of news items or articles from other newspaper/ journals and the source of news/articles should be mentioned.
 - (d) Masthead on its front page should carry the title of the newspaper, place, date and day of publication; it should also carry RNI Registration Number, volume & issue number, number of pages and price of newspaper/journals;
 - (e) The newspaper should carry imprint line as required under PRB Act.

- (f) Inner pages must carry page number, title of the paper and date of publication. For multi-editions place of publication must be mentioned in inner pages also; and
- (g) All the publications must carry editorial.

NOTE: The publisher must ensure that his/her publication fulfils all the norms laid down in the Policy before applying for empanelment/rate renewal. The application form must be complete in all respects with supporting documents. Incomplete applications will not be considered.

Fresh applications for empanelment may be made twice a year *i.e.* once at the end of February and other by the end of August. The Applications made before February end will be considered in month of May of the same year and their contract will start w.e.f. 1st July of the same year and applications made before August end will be considered in November and their contract will start w.e.f. 1st January of the next year. The details of documents required for empanelment is in ANNEXURE.

Clause-9

Notwithstanding any of the provisions mentioned above, DG, DAVP, as Chairperson of the Panel Advisory Committee, will have discretion to grant provisional empanelment to a newspaper, subject to approval of the PAC, for a period of six months or till the next meeting of the PAC if the newspaper has completed all the formalities required for empanelment and otherwise found suitable for issue of Government advertisements. All such cases of provisional empanelment will be placed before the PAC in its next meeting.

Clause-10

Rate Contract

All empanelled newspapers/publications will be asked to enter into a rate contract, which will be valid for a period of 3 years. However, a change in circulation can be accepted only once, after completion of one year from the date of rate contract, during the validity period of the rate contract, on the basis of CA/RNI/ABC certificates, as applicable, duly supported with the proof of submission of Annual Return for the previous year to RNI. However, in case of information regarding decrease in circulation from ABC/RNI, the decision of DG, DAVP will be final.

NOTE 1: Application for renewal of rate Contract can be downloaded from DAVP website.

NOTE 2: All empanelled publications must submit a copy of annual return submitted to RNI with receiving proof from RNI for the previous year, by 30th September every year, failing which the newspaper can be de-empanelled by DG, DAVP.

Clause-11

Regularity

The applicant should have published the newspaper on at least 25 days in each month during preceding 12 months. Weeklies should have published 46 issues during the preceding year, fortnightlies 23 issues and monthlies 11 issues during the preceding year to be considered being brought out regularly.

Clause-12

Newspapers/journals having established circulation of more than 75,000 copies per publishing day, as certified by Audit Bureau of Circulation (ABC) can seek empanelment of their fresh edition from a new place after having regular publication for preceding 4 months with same title, but in such cases empanelment of fresh edition will be only in the lowest slab of circulation. In case of small & medium papers (dailies), new editions can also be empanelled after 4 months of regular publication as per circulation certified by CA in the prescribed format subject to other conditions of Advertisement Policy.

Clause-13

A newspaper/journal should have a minimum paid circulation of not less than 2000 copies for being considered eligible for empanelment. However, newspapers/journals in Bodo, Dogri, Garhwali, Kashmiri, Khasi, Konkani, Maithili, Manipuri, Mizo, Nepali, Rajasthani, Sanskrit, Santhali, Sindhi, Urdu and Tribal languages as certified by State Governments. published all over the country and newspapers/journals published in backward, border, hilly areas OR remote areas OR tribal languages OR those published in J&K, Andaman & Nicobar Islands and North-Eastern States need to have substantiated minimum paid circulation of only 500 copies per publishing day.

Clause-14

A newspaper/journal should have the following minimum print area:

Periodicity	Print Area Not Less Than
Dailies	1520 Std. Col. Cms./7600 Sq. Cms.
Weeklies/ Fortnightlies	700 Std. Col. Cms./3500 Sq. Cms.
Monthlies	960 Std. Col. Cms./4800 Sq. Cms.

Exceptions may, however, be made by PAC in the case of newspapers/journals falling in the categories mentioned in Clause 13.

Clause-15

The empanelment already granted by the DG, DAVP earlier will remain valid for the duration for which empanelment has been made.

Clause-16

The applicant newspaper/journal should furnish authenticated figures of circulation of ABC, Cost Accountant/Statutory Auditor/Chartered Accountant as per the criteria below:

up to 25000 — Cost/Chartered Accountant/Statutory Auditor Certificate in prescribed proforma/ABC Certificate.

25001-75000 —

Companies: Statutory Auditor certificate in prescribed proforma/ABC certificate.

Individuals: Chartered Accountant certificate in prescribed proforma/ABC certificate.

Above 75000 — ABC/RNI certificate.

DAVP will take average circulation for the preceding one year as certified by RNI/ABC/Statutory Auditor/CA certificate, whichever is less.

NOTE 1 : The copies sold at more than 40% commission over the cover price of newspapers will not be taken into account for calculating DAVP rate.

NOTE 2 : RNI circulation certificate will be valid up to 4 years from the date of issue for the purpose.

NOTE 3 : A publication with circulation upto 25000 need not submit RNI/ABC certificate.

Clause-17

DG, DAVP reserves the right to have figures of circulation checked through its representatives or through RNI. However, there will be no circulation check for newspapers/journals with circulation upto 25,000.

Clause-18

Suspension and Recoveries: A newspaper may be suspended from empanelment by DG, DAVP with immediate effect if:

- (a) found to have deliberately submitted false information regarding circulation or otherwise; or
- (b) found to have discontinued its publication, changed its periodicity or its title or have become irregular or changed its premises/press without due intimation; or
- (c) It has failed to submit its' Annual Return to the RNI or its' Annual Circulation Certificate from the prescribed agencies or
- (d) Indulged in unethical practices or anti national activities as found by the Press Council of India. However, DAVP shall refer the case to the Ministry for appropriate decision in the matter.
- (e) Convicted by Court of Law for such activities
- (f) It refuses to accept and carry an advertisement issued by DAVP on behalf of the Ministries/ Departments of Government of India, public sector undertakings and autonomous bodies on more than two occasions.

Provided that DG, DAVP shall not issue any order of suspension without giving a reasonable opportunity to the concerned newspaper in cases covered by (a), (b), (c) & (f) above.

In such cases the paper will remain suspended for a period upto 12 months. DAVP will effect recovery of any payments made in the past from the publisher in the case of (a), (b) & (c) above. The publisher should deposit within 60 days from the date of issue of Demand Letter for recovery by DAVP failing which empanelment of the paper will be discontinued with immediate effect without any further notice and recovery will be realized from the bills/payments pending with DAVP, if any. Till the recovery is made, no advertisement will be issued.

Advertising Rate**Clause-19**

The rate structure for payment against advertisements released by DAVP will be worked out as per recommendations of the Rate Structure Committee. The rates will be related to certified circulation of a newspaper.

All empanelled newspapers will have to enter into rate contract with DAVP on the basis of rate offered and other terms & conditions as laid down from time to time to ensure proper publication of DAVP advertisements as and when issued to such newspapers.

Payment and Adjustment Bills**Clause-20**

DAVP will release payment of advertisement bills in the name of the payee and at the address given by the newspaper in the application form for renewal of rate contract or fresh application for empanelment, as the case may be. No change in the payee's name or address will be entertained during the year of empanelment unless it is justified and found unavoidable or compelling.

Clause-21

Every newspaper shall send one copy of the newspaper at their cost carrying DAVP advertisements, to the client at the address mentioned in the Release Order, failing which payment for the advertisement may not be considered. In addition, DAVP may ask for regular supply of specimen copies of any empanelled publication for period considered necessary. Newspapers may inform DAVP within 48 hours, if they have not been able to publish the advertisement on the due date.

Clause-22

Every newspaper shall submit advertisement bills, complete in all respect, and supported with relevant documents, within 60 days of the publication of the advertisement. DAVP will make every effort to pay the advertisement bill within 60 days of receipt of bill.

Clause-23

No newspaper will publish DAVP advertisement without receipt of the relevant Release Order. The DAVP issues Electronic Release Order through its website : www.davp.nic.in. No newspaper will publish DAVP advertisements without valid Release Order issued in its name. Request for a duplicate Release Order by publications will be entertained on merits and on case to case basis.

Clause-24

The newspaper will have to strictly adhere to the date of publication of DAVP advertisements as given in

the Release Order. Publication of advertisement on dates other than that given in the Release Order, will not be accepted for payment.

Clause-25

Release of Advertisements

As soon as requisitions for release of advertisements are received from various Ministries and Departments. DAVP will prepare a suitable media list keeping in view the objectives of the client Ministries/Departments, the contents, target audience for the advertisement and availability of funds in consultation with the client Ministries/Departments.

Clause-26

DAVP will make efforts to release more advertisements to periodicals especially social messages and advertisements which are not date specific. Efforts will also be made to release more advertisements to newspapers with special emphasis on North East, J&K and other remote areas. While releasing display advertisements, DAVP will ensure that a balance is maintained between various categories of newspapers taking into account circulation, language, coverage area etc. For this purpose, the distribution of advertisements, Rupee terms, will be as under:

Category	Ceiling (in rupee terms)
Small	- 15% (minimum)
Medium	- 35% (minimum)
Big	- 50% (maximum)
English	- 30% (approx.)
Hindi	- 35% (approx.)
Regional and other languages	- 35% (approx.)

The above norms are indicative and should be adhered to in the overall media strategy of the Ministries/Departments to ensure maximum coverage at optimum cost. However, in specific cases where a Ministry/Department wishes to make a deviation from these norms, full and detailed justification should be given while placing the order.

DAVP shall bring all such deviations to the notice of the Ministry of Information & Broadcasting for information and necessary action.

Clause-27

The powers to review vests with the Ministry of Information & Broadcasting, in cases where DG:DAVP is the final authority.

Annexure

Documents required for empanelment with DAVP

1. RNI registration Certificate Number.
2. Evidence for Circulation (Chartered Accountant Certificate/Cost Accountant certificate/Statutory Auditor Certificate/ABC certificate, as applicable).
3. Copy of the annual return submitted to RNI.
4. A daily newspaper should furnish issues of first one month of the year of their publication along with issues of the 18th month and 35th month of their publication and weeklies & fortnightlies must furnish issues of preceding six months and monthlies should furnish latest 12 months issues. Daily Publications more than 3 years old and not previously empanelled with DAVP will furnish the relevant copies starting with the previous 3 years in the same manner as above.
5. Three copies of the rate card.
6. Photocopy of the Permanent Account Number (issued by Department of Income Tax).

Statement II

Electronic Media Advertisement Policy of the Government of India

1. DAVP is the nodal agency for release of message through TV & Radio spots/jingles/programmes etc. for Ministries/Departments and organizations of the Government of India.

2. The primary objective of empanelment of Channels and fixing their telecast/broadcast rates is to obtain the widest possible coverage of the intended content or message for the target audience in a cost effective manner. While releasing such advertisement spots/jingles etc. DAVP does not take into account the political affiliation or editorial policies of radio/TV Channels. However, DAVP will not release advertisements to such Channels, which incite or tend to incite communal passion, preach violence, offend sovereignty and integrity of India or socially accepted norms of public decency and behavior. Since

media planning for a campaign would be done on the basis of publicity requirement and target audience for that campaign, the empanelment of a Channel would not guarantee assured business.

3. All Central Government publicity releases on private TV/Radio Channels will be routed through DAVP. However, the ministries/Departments (including semi-Government, autonomous bodies, PSUs etc.) would be free to issue their audio -visual advertisements through NFDC to the channels empanelled with DAVP but only at DAVP approved rates.

4. Foreign Channels not approved by Government shall not be empanelled. No advertisement shall be released to those foreign/Indian Channels where the Government has revoked permission of uplinking or where Government has banned the Channels.

5. EMPANELMENT OF SATELLITE TV CHANNELS:

Channels interested to be empanelled with DAVP must apply in response to DAVP's advertisement, which will be made twice a year, once on 31st of March and second time on 30th of September. Doordarshan and Lok Sabha Television or any other Government owned Channel would be taken as automatically empanelled. However, if Doordarshan appoint any Agency for space marketing of specific events e.g. sports events, DAVP can call for quotations, from such Agencies, and negotiate the rates, as per rate structure formula provided in this policy.

5(1). CRITERIA FOR EMPANELMENT OF SATELLITE TV CHANNELS:

A Channel should fulfill the following minimum criteria to be eligible to be considered for empanelment:

- (a) Minimum telecast period- the Channel should have completed at least six months of continuous telecast period by 31st of March or 30th of September, whichever is applicable. Provided, however, that a channel can be considered for empanelment by DG, DAVP, after three months of continuous operation, if it has achieved all India channel share of 0.02%.
- (b) Minimum Channel share- Any Channel to be empanelled must have at least 0.02% all-Channel share in all-India universe in C&S homes (parameters: 15 + age group, both male/female, all SECs, 06.00-23.59 hrs. time band,

all week days) as per TAM or any other established TV viewership survey agency approved by Government.

(c) Exemption category- The following would be exempted from the requirement of minimum Channel share as mentioned in clause 5(1)(b) above:

- (i) Channels catering exclusively to viewers in North-East, J&K, Jharkhand & Bihar, since TAM or any other established TV viewership survey agency approved by Government is not yet covering these States.
- (ii) Channels dominant in backward, border or remote areas or in tribal/minority languages.

5(2) The rates of empanelled Channels will be decided by DAVP on the basis of the Cost Per Rating Point(CPRP) formula approved by the Government, vide Ministry of I&B I.D. No.1/50/2006-MUC dated 24.03.2008.

6. OTHER CONDITIONS REGARDING EMPANELMENT/FIXATION OF RATES:

- (a) Channels applying for empanelment will submit a certificate that the information submitted by them is correct and they will abide by the decision of DAVP regarding empanelment. In case the information submitted by the Channels is found to be false and/or incorrect in any manner, the channel can be suspended and/or debarred from empanelment.
- (b) Empanelment and Advertisement rates will be valid for one year or till such time as new panel & rates are in place, whichever is later. However, in case of more than 15% variation in TAM ratings continuously for 6 month period, DAVP can with prior approval of Government, review advertisement rates, for any channel.
- (c) Channels will undertake in writing that DAVP approved rates accepted by them are their lowest rates and exclusive to DAVP and cannot be offered to any other agency. DAVP reserves the right to review empanelment rates if this condition is violated.
- (d) A Channel may be debarred from getting Government advertisements from DAVP if at any time it refuses to accept and carry advertisements issued by DAVP on behalf of

the Ministries/Departments of Government of India, Public Sector Undertakings and Autonomous Bodies, on more than two occasions.

- (e) Notwithstanding any of the provisions mentioned above for empanelment of Channels and their rates and other terms and conditions, in case of any disagreement etc., decision of DAVP will be final and binding.

7. RELEASE OF SPOTS ETC.:

- (a) As soon as requisition for release of advertisements are received from various Ministries/Departments, DAVP will prepare a suitable media plan, keeping in view the contents of message, the target audience and available funds after consideration of requirements of the client.
- (b) After receiving approval of the client Ministry/ Deptt. of the media plan, TV/Radio spots will be released on various Channels. DAVP will ensure availability of funds by obtaining Letter of Authority, before the advertisements are released. Total advertisements in monetary terms to any Channel should not be more than 5% of the agreed budget except in cases where a specific request comes from various Ministries for a particular Channel.
- (c) DAVP will not take any departmental overhead charges. Besides this, DAVP will pass on to the client Ministries the 15% agency commission it receives from TV/Radio Channels.

8. PAYMENTS OF BILLS:

Every Channel will be obliged to submit its telecast/broadcast bills complete in all respects along-with telecast/broadcast certificates within 30 days of completion of campaign or last date of monthly telecasts in prescribed format. The telecast/broadcast certificates, submitted by the Channels will be the basic proof of telecast/broadcast. However, third party monitoring *viz.* TAM (Adex) in case of TV Channels can be subscribed to get additional supporting telecast certificates for the Channels. DAVP will make every effort to release the payment within 45 days of receipt of bills.

9. Recovery shall be made in case of excess payments to TV/Radio Channels.

10. EMPANELMENT ADVISORY COMMITTEE:

This policy may be amended from time to time as and when considered necessary. For this, an Empanelment Advisory Committee will be constituted by the Ministry, for making recommendations regarding guidelines, empanelment and telecast/broadcast rate structure for spots, programmes, etc., and any other new Electronic Media. The Committee will submit its report to Ministry of Information and Broadcasting for final approval and notification.

11. DATE OF EFFECT:

This policy shall come into force with immediate effect.

Note: The recommendations of Empanelment Advisory Committee (EAC) for advertisement rates for Radio Channels are awaited. As such the modified guidelines for empanelment of Private Radio Channel and criteria for fixation of advertisement rates will be issued separately. Till such time the extant policy will apply *Mutatis Mutandis*.

[English]

Women Security Personnel

98. SHRIMATI J. SHANTHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of facilities provided by the Government for women personnel c Central Para-Military Forces (C.P.M.F.) and Border Security Force (BSF); and

(b) the steps taken by the Government to make such women personnel self dependent, force-wise including BSF?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The facilities being provided by the Government to Central Armed Police Forces (CAPFs) women personnel *inter alia* include the following:-

- Creche/day care centre at places where women are posted.
- Separate accommodation for women personnel with basic amenities.
- Toilet facilities are made available for the use of women employees by pitching of proper tents with commode in areas where appropriate locations are not available.

- Vehicles fitted with mobile toilets for women personnel during movement from one place to another and during picketing duties.
- Facilities already available under the Central Government like Maternity Leave, Child Care Leave, benefits of Tax etc. are also applicable to CAPFs women personnel.
- Medical facilities with special care to the pregnant women. Lady doctors are available to provide medical coverage.
- Education facilities to their children in Kendriya Vidyalaya have been provided wherever available.
- Facilities have been provided to women personnel at par with their male counter parts at work place without any gender bias.
- Pay and allowances are disbursed through core banking.
- In case of married women, generally husband and wife are posted in same station as far as possible.

(b) The steps taken by Government to make them self dependent are as follows:

- The programme on Gender Sensitization in Govt. Service has been conducted by all CAPFs to educate their personnel. This has also been made part of the Basic Training Programme.
- Committees have been constituted at all levels to check the sexual harassment and to deal with the complaints of women personnel. All CAPFs have included the NGOs in the Complaint Committees to enquire into complaints of sexual harassment.
- There is proper mechanism established for redressal of Grievances of women employees of CAPFs.
- Women personnel are given equal opportunity in their career progression *i.e.* promotion/seniority at par with male counter parts.
- Women personnel are encouraged to be self-dependent by imparting proper training and talks during various courses.

Fake Branded Items

99. SHRI HAMDULLAH SAYEED: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is aware that the production and sale of fake branded items has been rising throughout the country;

(b) if so, whether any estimate has been made to assess the loss to Government revenue due to this malpractice;

(c) if so, the details thereof during each of the last three years; and

(d) the measures being taken by the Government to check production and sale of such items in the country?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) The information is being collected and will be laid on the table of the House.

[Translation]

Suicide Cases in CPMF

100. SHRI K.C. SINGH 'BABA':
SHRI S. PAKKIRAPPA:

Will the Minister of HOME AFFAIRS x'g ea=h be pleased to state:

(a) whether there have been several cases of committing of suicides and firing on colleagues in various Central Para-Military Forces (CPMF);

(b) if so, the number of such cases reported during the year 2011 force-wise and gender-wise;

(c) whether any investigation has been conducted or study undertaken to find out the causes/circumstances for such incidents;

(d) if so, the details thereof and the findings and recommendations made therein alongwith the action taken by the Government thereon; and

(e) the corrective steps taken by the Government including easing of job related stress and improving the working conditions and mental health of the personnel of CPMF?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The incidents of committing of suicides and firing on colleagues in Central Para Military Forces (CPMFs) are as under:-

FORCE	Number of Suicides/Firing on colleagues cases	2011 till date	
		Male	Female
Assam Rifles	Suicides	08	01
	Firing on colleagues cases	00	00
BSF	Suicides	36	02
	Firing on colleagues cases	00	00
CISF	Suicides	10	01
	Firing on colleagues cases	00	00
CRPF	Suicides	37	03
	Firing on colleagues cases	01	00
ITBP	Suicides	04	00
	Firing on colleagues cases	00	00
NSG	Suicides	02	00
	Firing on colleagues cases	00	00
SSB	Suicides	09	02
	Firing on colleagues cases	02	00

(c) and (d) Yes Madam. A Court of Inquiry is conducted in every such incident to ascertain its causes and circumstances. The causative factors in most of the cases were found to be generally the personnel and domestic problems like marital discord, personal enmity, mental illness, depression, etc. and were not related to the Forces as such.

(e) Yes Madam. The corrective steps being taken by the Government through the forces are regulating duty hours to ensure adequate rest and relief, grant of entitled leave to the needy personnel, provision of recreational facilities, providing opportunities for team sports and games, training in yoga and meditation, organizing talks by the Doctors and other specialists, regular interaction with personnel by senior officers, etc.

[English]

Water Projects

101. SHRI K.J.S.P. REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any team under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) visited some water project sites during the 11th Five Year Plan;

(b) if so, the details thereof, State-wise;

(c) the reports prepared and recommendations made on each project so far; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Yes, Madam. The Independent Review and Monitoring Agency (IRMA) which are appointed by the states and approved by the Central Sanctioning and Monitoring Committee (CSMC) of the Ministry of Urban Development undertake monitoring and the implementation of projects sanctioned under the JnNURM, undertake desk review of project documents and make periodical site visits to each project so that the funds released are utilized in a purposeful and time-bound manner. Details of State-wise visit of IRMAs for the water supply projects approved under Urban Infrastructure and Governance Sub Mission of JnNURM is enclosed as Statement.

(c) and (d) IRMAs observations on implementation of the projects are sent to the State Level Nodal Agency (SLNA) which scrutinizes them and initiates corrective action wherever necessary. The SLNA's appraisal of action taken on IRMA report is taken into account while sanctioning further installments for the projects by the Central Sanctioning and Monitoring Committee (CSMC).

Statement

Statewise visit of IRMAs for water supply project approved under Urban Infrastructure & Governance Sub-mission of JNNURM

Sl.No.	State Name	No. of Visits of IRMA for Water Supply Projects Approved under UIG of JNNURM as on 31.10.11
1	2	3
1.	Maharashtra	24
2.	Kerala	2
3.	Rajasthan	1

1	2	3
4.	Gujarat	7
5.	Andhra Pradesh	12
6.	West Bengal	15
7.	Karnataka	4
8.	Tamil Nadu	15
9.	Uttar Pradesh	9
10.	Madhya Pradesh	4
11.	Chhattisgarh	1
12.	Uttarakhand	4
13.	Punjab	1

[*Translation*]

Fertility Camps

102. SHRI BHOOPENDRA SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of funds released for organising fertility camps for treating infertility problems in cows and buffaloes during each of the last three years and the current year, State-wise;

(b) the places where fertility camps were organised in Madhya Pradesh and the number of bovines treated;

(c) whether the Government has conducted any study to ascertain the actual benefit of treatment to bovines in these camps; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) The details of the funds released under National Project for Cattle and Buffalo Breeding (NPCBB) during each of the last three years and current year State wise and year wise is given in the enclosed Statement-I. Funds under NPCBB are provided to the States to organize 2 camps per block per year at the rate of Rs. 10,000 per camp.

(b) The details are given in the enclosed Statement-II

(c) and (d) The National Project for Cattle and Buffalo Breeding was evaluated by an independent agency (NABARD Consultancy Services - NABCONS) in 12 States, which had substantially completed implementation of Phase-I. Phase-II of the project was initiated in December 2006 taking into account the recommendations of the evaluating agency.

Statement I

National Project for Cattle and Buffalo Breeding

(Rs. in lakh)

Sl. No.	State/UT	2008-09	2009-10	2010-11	2011-12 fupto Oct. 2011)
1	2	3	4	5	6
1.	Andhra Pradesh	905.95	1000.00	1000.00	1645.65
2.	Arunachal Pradesh	162.70	—	133.55	100.00
3.	Assam	—	614.14	74.08	565.12
4.	Bihar	508.25	—	—	300.00
5.	Chhattisgarh	284.06	—	100.00	400.00
6.	Gujarat	—	643.24	1000.00	500.00
7.	Haryana	774.35	1200.00	1000.00	1000.00

1	2	3	4	5	6
8.	Himachal Pradesh	155.46	297.19	500.37	300.00
9.	Jammu and Kashmir	300.00	250.00	300.00	—
10.	Jharkhand	417.40	—	—	—
11.	Karnataka	—	500.00	—	500.00
12.	Kerala	792.39	865.73	491.15	800.00
13.	Madhya Pradesh	500.00	750.00	900.00	500.00
14.	Maharashtra	250.00	678.85	1140.00	—
15.	Manipur	—	323.80	361.75	—
16.	Meghalaya	65.34	—	200.00	—
17.	Mizoram	—	65.00	171.57	189.45
18.	Nagaland	68.29	69.76	227.28	167.49
19.	Odisha	882.98	390.58	646.94	300.00
20.	Punjab	646.00	441.81	1000.00	—
21.	Rajasthan	632.73	700.00	—	500.00
22.	Sikkim	131.82	77.30	100.00	—
23.	Tamil Nadu	234.15	700.00	1000.00	750.00
24.	Tripura	256.82	—	237.76	—
25.	Uttar Pradesh	—	737.60	487.01	—
26.	Uttarakhand	415.68	—	200.00	540.71
27.	West Bengal	352.60	1300.00	927.54	400.00
	Others	—	4.86	—	—
	Total	8736.97	11609.86	12199.00	9458.42

Note:- Funds under NPCBB are provided to the States to organize 2 camps per block per year at the rate of Rs. 10,000 per camp.

Statement II

Places of Fertility Camps organised in Madhya Pradesh

Sl.No.	Name of the District	Funds released (Rs. in lakh)	No. of camps organised	No. of bovines treated
1	2	3	4	5
1.	Alirajpur	1.80	18	3937
2.	Anuppur	1.20	12	8594

1	2	3	4	5
3.	Ashoknagar	1.20	12	4068
4.	Balaghat	3.00	30	9152
5.	Barwani	2.10	21	9030
6.	Betul	3.00	30	14754
7.	Bhind	1.80	18	1953
8.	Bhopal	0.60	6	9457
9.	Burhanpur	0.60	6	3369
10.	Chhatarpur	2.40	24	9057
11.	Chhindwara	3.30	33	18850
12.	Datia	0.90	9	1516
13.	Damoh	2.10	21	5915
14.	Dewas	1.80	18	2593
15.	Dhar	3.90	39	14304
16.	Dindori	2.10	21	3708
17.	Guna	1.50	15	2675
18.	Gwaiior	1.20	12	2362
19.	Harda	0.80	9	6164
20.	Hoshangabad	2.10	21	11295
21.	Indore	1.20	12	4932
22.	Jabalpur	2.10	21	8403
23.	Jhabua	1.80	18	25287
24.	Katni	1.80	18	8777
25.	Khandwa	2.10	21	13187
26.	Khargone	2.70	27	18623
27.	Mandla	2.70	27	30260
28.	Mandsaur	1.50	15	9978
29.	Morena	2.10	21	4483
30.	Narsinghpur	1.80	18	9082
31.	Neemuch	0.90	9	3995
32.	Panna	1.50	15	4220
33.	Raisen	2.10	21	8356

1	2	3	4	5
34.	Rajgarh	1.80	18	8595
35.	Ratlam	1.80	18	5417
36.	Rewa	2.70	27	1285
37.	Sagar	3.30	33	4541
38.	Satna	2.40	24	5156
39.	Sehore	1.50	15	6171
40.	Seoni	2.40	24	14395
41.	Shahdol			
42.	Shajapur	2.40	24	9796
43.	Shivpuri	2.40	24	2638
44.	Sidhi	1.50	15	9257
45.	Singrauli	0.90	9	2919
46.	Sheopur	0.90	9	1641
47.	Tikamgarh	1.80	18	5885
48.	Ujjain	1.80	18	23367
49.	Umaria	0.90	9	4478
50.	Vidisha	2.10	21	8842
	Total	93.90	939	452629

[English]

Haryana International Film Festival

103. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Fourth Haryana International Film Festival was held recently;

(b) if so, the details thereof and the response received therefrom; and

(c) the steps being taken by the Government to organize more such film festivals in future in each State including Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) and (b) Government of India, Ministry of Information and Broadcasting is not associated with the Haryana International Film Festival.

(c) Ministry of Information and Broadcasting organises International Film Festival of India every year in Goa. Apart from this, Directorate of Film Festivals under the Ministry of Information and Broadcasting organises Indian Panorama Film Festivals at various places all over India, in association with the concerned State Government.

Goods Produced by Jail Inmates

104. SHRI P.R. NATARAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the inmates of various jails are engaged in productive works;

(b) if so, the details thereof alongwith the details of goods produced and sold and funds generated there from during each of the last three years and the current year including Tihar Jail;

(c) whether the Government has any proposal to improve the marketing of goods produced by the inmates of jails across the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) "Prison" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. In Tihar Jail, the convicts are allotted work in the jail factory and other places. The following are the details of cost of goods produced and sold during each of last three years and current year:

Financial Year	Purchase in Rs.	Sales in Rs.
2008-9	9,09,16,979	5,36,53,318
2009-10	6,42,62,947	8,34,57,524
2010-11	8,12,28,065	12,88,27,022
Current year	1,50,77,208	2,50,42,237
Total	25,14,85,199	29,09,80,101

(c) and (d) Efforts for marketing of goods are taken up by the respective State Governments wherever products are manufactured by the inmates.

Camel Patrolling System

105. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has accorded sanction for Camel Patrolling System, watch towers etc. under the Coastal Security Scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No sanction has been accorded by the Union Government for Camel Patrolling System and watch towers under the Coastal Security Scheme.

Leased Godowns

106. SHRI M. SREENIVASULU REDDY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Food Corporation of India had hired godowns on lease for storage of foodgrains during the 11th Five Year Plan;

(b) if so, the details thereof, State-wise and year-wise; and

(c) the payment made for lease and the parameters adopted for lease facility?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. Net hiring of 76.96 lakh MT capacity was made by FCI during the 11th Five year plan during the period 1.4.2007 to 31.10.2011. State-wise details of total hired capacity available with FCI as on 1st of April from 2007 to 2011 and the hired capacity available on 31st Oct., 2011 along with the net capacity hired/dehired in different years during the 11th Five Year Plan are given in the enclosed Statement-I.

(c) The amount of rent paid for storage of foodgrains by FCI from 2005-06 to 2009-10 to the various private parties/Govt. agencies is given in the enclosed Statement-II.

The broad parameters adopted are to hire only suitable storage worthy godowns from the Central/State Warehousing Corporations to the extent necessary on the basis of deposits or by reserving a portion of the capacity with these agencies on agreed terms. Godowns are also hired from other public undertakings and private parties. The period for which godowns are to hired is restricted to the minimum and in no case long term commitment, exceeding a year is given.

Statement I*Statewise Net Hiring/Dehiring from April 2007 to Oct. 2011*

Zone	Sl.No.	Region/U.T.	Hired Capacity as on 1.04.07 (Covered and CAP)	Hired Capacity as on 1.04.08 (Covered and CAP)	Hired Capacity as on 1.04.09 (Covered and CAP)	Hired Capacity as on 1.04.10 (Covered and CAP)	Hired Capacity as on 1.04.11 (Covered and CAP)	Hired Capacity as on 31.10.11 (Covered and CAP)	Net Hiring/Dehiring during 07-08	Net Hiring/Dehiring during 08-09	Net Hiring/Dehiring during 09-10	Net Hiring/Dehiring during 10-11	Net Hiring/Dehiring during 31.03.11-31.10.11	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	
East	1.	Bihar	1.54	1.65	1.96	2.09	2.32	2.42	0.11	0.31	0.13	0.23	0.10	
	2.	Jharkhand	0.57	0.54	0.52	0.51	0.63	0.67	-0.03	-0.02	-0.01	0.12	0.04	
	3.	Odisha	3.83	3.44	3.99	3.50	3.14	3.12	-0.39	0.55	-0.49	-0.36	-0.02	
	4.	West Bengal	1.37	1.37	1.69	1.96	2.00	2.05	0.00	0.32	0.27	0.04	0.05	
	5.	Sikkim	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.00	0.00	0.00	0.00	
		Total (E.ZONE)	7.32	7.01	8.17	8.07	8.10	8.27	-0.31	1.16	-0.10	0.03	0.17	
N.E.	6.	Assam	0.56	0.62	0.66	0.66	0.71	0.70	0.06	0.04	0.00	0.05	-0.01	
	7.	Arunachal Pradesh	0	0.02	0.02	0.04	0.05	0.04	0.02	0.00	0.02	0.01	-0.01	
	8.	Meghalaya	0.15	0.16	0.12	0.12	0.12	0.12	0.01	-0.04	0.00	0.00	0.00	
	9.	Mizoram	0.01	0.01	0.01	0.01	0.01	0.01	0.00	0.00	0.00	0.00	0.00	
	10.	Tripura	0.15	0.18	0.22	0.22	0.19	0.19	0.03	0.04	0.00	-0.03	0.00	
	11.	Manipur	0.02	0	0	0.00	0.01	0.01	-0.02	0.00	0.00	0.01	0.00	
	12.	Nagaland	0.1	0.03	0.12	0.14	0.13	0.13	-0.07	0.09	0.02	-0.01	0.00	
		Total (N.E.Z)	0.99	1.02	1.15	1.19	1.22	1.20	0.03	0.13	0.04	0.03	-0.02	
	North	13.	Delhi	0	0	0	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
		14.	Haryana	10.43	10.78	12.3	13.43	15.12	15.82	0.35	1.52	1.13	1.69	0.70
		15.	Himachal Pradesh	0.13	0.11	0.11	0.11	0.11	0.12	-0.02	0.00	0.00	0.00	0.01
		16.	Jammu and Kashmir	0.26	0.27	0.26	0.28	0.18	0.18	0.01	-0.01	0.02	-0.10	0.00
17.		Punjab	38	34.25	33.98	45.81	51.47	52.35	-3.75	-0.27	11.83	5.66	0.88	
18.		Chandigarh	0.68	0.66	0.57	1.71	2.20	2.27	-0.02	-0.09	1.14	0.49	0.07	
19.		Rajasthan	0.39	0.13	1.39	7.20	8.41	12.30	-0.26	1.26	5.81	1.21	3.89	
20.		Uttar Pradesh	6.06	5.94	7.03	6.72	17.30	25.93	-0.12	1.09	-0.31	10.58	8.63	
21.		Uttarakhand	0.85	0.53	1.35	1.55	1.49	1.30	-0.32	0.82	0.20	-0.06	-0.19	
		Total (N.Z.)	56.8	52.67	56.99	76.82	96.39	102.7	-4.13	4.32	19.83	19.57	13.88	

1	2	3	4	5	6	7	8	9	10	11	12	13	14
South	22.	Andhra Pradesh	20.09	18.97	18.64	22.83	29.20	31.77	-1.12	-0.33	4.19	6.37	2.57
	23.	Andaman and Nicobar Islands	0	0	0	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	24.	Kerala	0	0	0	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	25.	Karnataka	0.8	0.56	2.37	3.43	3.44	3.48	-0.24	1.81	1.06	0.01	0.04
	26.	Tamil Nadu	1.06	0.77	2.57	3.34	3.42	3.66	-0.29	1.80	0.77	0.08	0.24
	27.	Puducherry	0.02	0.04	0.02	0.10	0.14	0.24	0.02	-0.02	0.08	0.04	0.10
		Total (S.Z.)	21.97	20.34	23.6	29.70	36.20	39.15	-1.63	3.26	6.10	6.50	2.95
West	28.	Gujarat	0.36	0.33	1	1.53	1.76	1.87	-0.03	0.67	0.53	0.23	0.11
	29.	Maharashtra	3.01	2.53	5	7.19	8.21	8.44	-0.48	2.47	2.19	1.02	0.23
	30.	Goa	0	0	0	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	31.	Madhya Pradesh	1.85	1.81	4.17	5.78	4.28	3.45	-0.04	2.36	1.61	-1.50	-0.83
	32.	Chhattisgarh	7.44	1.69	1.31	3.31	3.87	4.05	-5.75	-0.38	2.00	0.56	0.18
		Total (KZ.)	12.66	6.36	11.48	17.81	18.12	17.81	-6.30	5.12	6.33	0.31	-0.31
		Grand Total	99.74	87.40	101.39	133.59	160.03	176.70	-12.34	13.99	32.20	26.44	16.67

*Negative figures indicate de-hiring of capacity.

Statement II

Amount of Rent Paid for Storage of Foodgrains by FCI to Private/Government Agencies during the Last Four Years of the 11th Five Year Plan

Year	Amount (in lakhs)
2007-08	29,059.55
2008-09	45,683.51
2009-10	77,893.95
2010-11*	78,916.52

*Provisional

[Translation]

Allocation of Foodgrains

107. DR. RAGHUVANSH PRASAD SINGH:
SHRI NARANBHAI KACHHADIA:
SHRI MANICKA TAGORE:
SHRI ASHOK ARGAL:

SHRI G.M. SIDDESHWARA:
SHRIMATI JYOTI DHURVE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has reduced/rationalised the quota of foodgrains provided to the States;

(b) if so, the details thereof alongwith the monthly quota of foodgrains, total quantum of foodgrains allocated, lifted and distributed during each of the last three years and the current year, State-wise including Bihar, Gujarat, Madhya Pradesh and Tamil Nadu and category-wise;

(c) whether requests/representations have been received from the States for restoration/increase in their quota of foodgrains; and

(d) if so, the details thereof and the reaction of the Government thereto, State-wise and category-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Under the Targeted Public Distribution System (TPDS), allocation of foodgrains is made on the basis of 1993-94 poverty

estimates of Planning Commission and March 2000 population estimates of Registrar General of India or the number of families actually identified and ration cards issued by the States/Union Territories (UTs), whichever is less. Accordingly, allocation of foodgrains is made to States/UTs @ 35 kg. per family per month for all accepted number of 6.52 crore Below Poverty Line (BPL) families, including Antyodaya Anna Yojana (AAY) families in the country. No reduction has been made in the allocation of foodgrains for BPL families.

Allocations of foodgrains for Above Poverty Line (APL) families are made depending upon availability of foodgrain stocks in the Central Pool and past offtake by the States/UTs. Keeping in view the then lower stocks, allocation of wheat and rice for APL category was rationalized with effect from June 2006 and April 2007 respectively on the basis of its past offtake by States/UTs. Presently, the allocations of foodgrains range between 15 kg and 35 kg per family per month in different States/UTs, including Bihar, Gujarat, Madhya Pradesh and Tamil Nadu. The State-wise and category-wise details of the allocation and offtake of foodgrains made under TPDS during last three years and current year are given in the enclosed Statements-I to IV. As per joint responsibility of TPDS operations, while allocations of food grains are made by the Central Government, responsibility for its lifting and further distribution to the targeted beneficiaries lies with the State Governments and UT Administrations.

(c) and (d) Requests are received from States/UTs for restoration/enhancement/additional allocation of foodgrains. Taking into consideration the requests made by various States/UTs and stock available in the Central Pool, additional allocations have been made to the States/UTs during 2009-10, 2010-11 and 2011-12 for BPL/APL families as under:-

- (i) 36.08 lakh tons of foodgrains in January 2010 at MSP based/derived prices for distribution to AAY/BPL/APL families for two months.

- (ii) 30.66 lakh tons of foodgrains in May 2010 for BPL/AAY/APL families @ Rs. 8.45 per kg for wheat and Rs. 11.85 per kg for rice.
- (iii) 27.41 lakh tons of foodgrains in August 2010 to ensure a minimum of 15kg of foodgrains per family per month to 21 States/UTs where it was less than that quantity.
- (iv) 3.65 lakh tons of foodgrains in August 2010 to ensure 35 kg of foodgrains per family per month in 4 NE States, Sikkim and 2 hilly States where it was less than that quantity.
- (v) 25.00 lakh tons of foodgrains for BPL families at BPL prices to all States/UTs in September, 2010.
- (vi) 25.00 lakh tons of foodgrains for BPL families at BPL prices to all States/UTs in January 2011
- (vii) 25.00 lakh tons of foodgrains in January 2011 for APL families @ Rs. 8.45 per kg for wheat and Rs. 11.85 per kg for rice.
- (viii) 50.00 lakh tons of foodgrains for BPL families at BPL prices to all States/UTs in May 2011.
- (ix) 50.00 lakh tons of foodgrains allocated on 30.6.2011 raising thereby monthly allocation of foodgrains for APL families to 15 kg per family per month from June 2011 to March 2012 in 20 States/UTs and 35 kg per family per month in 4 NE States, Sikkim and 2 hilly States of Himachal Pradesh and Uttarakhand where allocations was less than that quantity.
- (x) 23.67 lakh tons of foodgrains allocated for 174 poorest/backward districts in 27 States during July to October 2011.

The State-wise details of the special adhoc additional allocations of foodgrains (rice & wheat) made are given in the enclosed Statements-V and VI.

Statement I

Allocation and Offtake of Foodgrains (Rice & Wheat) for the year 2008-2009 under TPDS

(In 000 tons)

Sl.No.	States/UTs	Allotment				Offtake			
		BPL	AAY	APL	Total	BPL	AAY	APL	Total
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	1,052.088	654.288	1,871.306	3577.682	1035.657	644.569	1852.54	3532.766
2.	Arunachal Pradesh	25.524	15.972	60.060	101.556	25.309	15.86	49.889	91.058

1	2	3	4	5	6	7	8	9	10
3.	Assam	475.224	295.692	635.340	1406.256	473.79	295.009	632.043	1400.842
4.	Bihar	1,719.804	1,019.988	218.330	2958.122	738.798	772.495	17.729	1529.022
5.	Chhattisgarh	485.688	301.944	150.066	937.698	472.694	301.944	31.117	805.755
6.	Delhi	108.696	63.084	420.768	592.548	88.359	53.161	420.295	561.815
7.	Goa	5.460	6.108	24.787	36.355	5.46	5.356	23.142	33.958
8.	Gujarat	486.469	340.080	215.491	1042.04	445.348	340.753	70.865	856.966
9.	Haryana	208.572	122.820	272.101	603.493	197.589	112.235	77.792	387.616
10.	Himachal Pradesh	133.140	82.740	247.296	463.176	125.083	83.703	251.615	460.401
11.	Jammu and Kashmir	201.696	107.388	467.720	776.804	204.558	111.223	454.501	770.282
12.	Jharkhand	619.956	385.536	60.438	1065.93	505.608	367.101	10.654	883.363
13.	Karnataka	798.864	503.892	730.586	2033.342	799.817	503.729	647.726	1951.272
14.	Kerala	402.348	250.260	511.996	1164.604	402.458	250.585	467.888	1120.931
15.	Madhya Pradesh	1,068.216	664.260	353.207	2085.683	1147.915	655.125	182.422	1985.462
16.	Maharashtra	1,709.424	1,034.880	421.481	3165.785	1545.76	902.623	258.555	2706.938
17.	Manipur	43.008	26.724	36.684	106.416	37.272	22.905	37.861	98.038
18.	Meghalaya	47.376	29.484	67.416	144.276	48.021	29.739	67.973	145.733
19.	Mizoram	17.640	10.920	54.348	82.908	15.44	10.07	49.788	75.298
20.	Nagaland	32.112	19.968	74.796	126.876	34.375	21.246	83.423	139.044
21.	Odisha	1,165.572	531.120	170.091	1866.783	1159.265	531.95	135.127	1826.342
22.	Punjab	121.176	75.360	466.384	662.92	104.231	46.533	354.574	505.338
23.	Rajasthan	629.532	391.488	343.604	1364.624	614.179	377.563	289.057	1280.799
24.	Sikkim	11.304	6.936	25.980	44.22	12.123	6.936	25.54	44.599
25.	Tamil Nadu	1,259.232	783.144	1,640.456	3682.832	1349.833	827.174	1629.144	3806.151
26.	Tripura	76.380	47.520	151.104	275.004	77.797	48.879	141.336	268.012
27.	Uttar Pradesh	2,765.700	1,719.480	440.674	4925.854	2456.513	1608.775	190.049	4255.337
28.	Uttarakhand	145.656	63.516	153.080	362.252	125.746	55.065	127.307	308.118
29.	West Bengal	1,553.580	621.684	856.678	3031.942	1381.671	512.809	824.037	2718.517
30.	Andaman and Nicobar Islands	5.040	1.800	22.501	29.341	4.01	1.449	10.92	16.379
31.	Chandigarh	3.006	0.822	1.800	5.628	2.984	0.526	0	3.51
32.	Dadra and Nagar Haveli	4.524	2.196	1.434	8.154	4.524	2.196	1.368	8.088
33.	Daman and Diu	1.044	0.636	0.690	2.37	0.235	0.1	0.088	0.423
34.	Lakshadweep	0.756	0.492	3.360	4.608	0.756	0.492	2.455	3.703
35.	Puducherry	21.564	13.548	3.237	38.349	12.605	4.759	1.564	18.928
	Total	17,405.371	10,195.770	11,175.290	38,776.431	15,655.783	9,524.637	9,420.384	34,600.804

Statement II*Allocation and Offtake of Foodgrains (Rice & Wheat) for the year 2009-2010 under TPDS*

(In 000 tons)

Sl.No.	States/UTs	Allotment				Offtake			
		BPL	AAV	APL	Total	BPL	AAV	APL	Total
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	1,052.088	654.288	2,177.874	3884.25	1025.602	624.841	1876.249	3526.692
2.	Arunachal Pradesh	25.524	15.972	60.060	101.556	24.646	15.515	59.377	99.538
3.	Assam	475.224	295.692	715.050	1485.966	472.792	294.94	632.501	1400.233
4.	Bihar	1,719.804	1,019.988	697.689	3437.481	1128.744	917.645	227.625	2274.014
5.	Chhattisgarh	485.688	301.944	304.320	1091.952	483.38	297.851	224.667	1005.898
6.	Delhi	108.696	63.084	420.768	592.548	83.294	51.464	442.517	577.275
7.	Goa	5.460	6.108	35.140	46.708	5.461	5.584	34.263	45.308
8.	Gujarat	481.968	340.080	796.440	1618.488	436.233	309.727	279.504	1025.464
9.	Haryana	208.572	122.820	649.080	980.472	194.958	111.564	195.149	501.671
10.	Himachal Pradesh	133.140	82.740	281.586	497.466	125.307	81.899	254.606	461.812
11.	Jammu and Kashmir	201.696	107.388	447.720	756.804	198.378	100.636	459.84	758.854
12.	Jharkhand	619.956	385.536	306.300	1311.792	585.276	377.555	75.449	1038.28
13.	Karnataka	810.384	503.892	853.216	2167.492	823.56	512.891	755.741	2092.192
14.	Kerala	402.348	250.260	648.996	1301.604	402.435	249.106	581.902	1233.443
15.	Madhya Pradesh	1,068.216	664.260	1,298.394	3030.87	1326.159	743.101	884.166	2953.426
16.	Maharashtra	1,709.424	1,034.880	1,765.055	4509.359	1600.574	953.669	1021.774	3576.017
17.	Manipur	43.008	26.724	47.414	117.146	48.228	28.787	45.089	122.104
18.	Meghalaya	47.376	29.484	70.416	147.276	46.972	29.263	69.08	145.315
19.	Mizoram	17.640	10.920	54.348	82.908	16.14	9.62	49.915	75.675
20.	Nagaland	32.112	19.968	77.466	129.546	34.807	22.638	77.087	134.532
21.	Odisha	1,165.572	531.120	419.160	2115.852	1166.1	536.384	378.217	2080.701
22.	Punjab	121.176	75.360	1,017.384	1213.92	112.253	50.17	825.103	987.526
23.	Rajasthan	629.532	391.488	924.444	1945.464	627.407	384.712	907.216	1919.335
24.	Sikkim	11.304	6.936	25.980	44.22	11.301	7	25.905	44.206
25.	Tamil Nadu	1,259.232	783.144	1,725.456	3767.832	1214.759	781.254	1955.099	3951.112
26.	Tripura	76.380	47.520	178.104	302.004	73.998	48.243	156.935	279.176

1	2	3	4	5	6	7	8	9	10
27.	Uttar Pradesh	2,765.700	1,719.480	2,554.714	7039.894	2633.109	1664.269	2157.635	6455.013
28.	Uttarakhand	145.656	63.516	226.830	436.002	147.666	62.885	197.921	408.472
29.	West Bengal	1,553.580	621.684	1,141.280	3316.544	1469.782	509.152	1166.359	3145.293
30.	Andaman and Nicobar Islands	5.115	1.800	25.044	31.959	3.012	1.352	14.125	18.489
31.	Chandigarh	3.572	0.624	21.600	25.796	3.445	0.194	21.637	25.276
32.	Dadra and Nagar Haveli	4.524	2.196	2.160	8.88	1.508	0.732	0.733	2.973
33.	Daman and Diu	1.044	0.636	2.640	4.32	0.489	0.268	0.589	1.346
34.	Lakshadweep	0.756	0.498	3.360	4.614	0.756	0.504	2.447	3.707
35.	Puducherry	21.564	13.548	18.600	53.712	16.893	8.943	6.481	32.317
	Total	17,413.031	10,195.578	19,994.088	47,602.697	16,545.424	9,794.358	16,062.903	42,402.685

Statement III*Allocation and Offtake of Foodgrains (Rice & Wheat) for the year 2010-11 under TPDS*

(In 000 tons)

Sl.No.	States/UTs	Allotment				Offtake			
		BPL	AAY	APL	Total	BPL	AAY	APL	Total
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	1,052.088	654.288	1,970.104	3,676.480	1,047.270	651.972	1,733.895	3,433.137
2.	Arunachal Pradesh	25.524	15.972	60.060	101.556	22.021	13.258	49.744	85.023
3.	Assam	475.224	295.692	902.210	1,673.126	467.054	292.276	832.311	1,591.641
4.	Bihar	1,691.908	1,047.884	803.400	3,543.192	1,578.663	990.201	400.290	2,969.154
5.	Chhattisgarh	485.688	301.944	380.400	1,168.032	488.845	290.276	355.986	1,135.107
6.	Delhi	108.696	63.084	423.954	595.734	102.830	47.692	456.781	607.303
7.	Goa	5.460	6.108	57.183	68.751	5.766	6.007	42.031	53.804
8.	Gujarat	550.368	340.080	995.550	1,885.998	566.836	329.707	636.337	1,532.880
9.	Haryana	208.572	122.820	353.850	685.242	208.278	119.619	285.200	613.097
10.	Himachal Pradesh	133.140	82.740	293.108	508.988	119.519	82.488	284.455	486.462
11.	Jammu and Kashmir	201.696	107.388	448.020	757.104	199.466	106.211	443.438	749.115
12.	Jharkhand	619.965	385.527	313.920	1,319.412	568.567	361.799	102.381	1,032.747
13.	Karnataka	810.384	503.892	946.200	2,260.476	820.164	455.472	856.404	2,132.040

1	2	3	4	5	6	7	8	9	10
14.	Kerala	402.348	250.260	747.038	1,399.646	410.892	256.364	705.901	1,373.157
15.	Madhya Pradesh	1,068.216	664.260	877.978	2,610.454	1,321.076	593.133	793.651	2,707.860
16.	Maharashtra	1,709.424	1,034.880	1,746.108	4,490.412	1,657.242	943.946	1,085.981	3,687.169
17.	Manipur	43.008	26.724	72.112	141.844	25.881	17.699	27.629	71.209
18.	Meghalaya	47.376	29.484	106.068	182.928	45.893	29.024	81.688	156.605
19.	Mizoram	17.640	10.920	41.580	70.140	16.439	9.938	38.125	64.502
20.	Nagaland	32.112	19.968	74.796	126.876	34.868	20.826	82.432	138.126
21.	Odisha	1,165.572	531.120	525.096	2,221.788	1,118.944	520.996	412.149	2,052.089
22.	Punjab	121.176	75.360	589.812	786.348	114.963	51.853	513.891	680.707
23.	Rajasthan	629.532	391.488	1,016.108	2,037.128	635.059	384.787	917.997	1,937.843
24.	Sikkim	11.304	6.936	26.010	44.250	10.490	6.451	26.059	43.000
25.	Tamil Nadu	1,259.232	783.144	1,680.456	3,722.832	1,253.445	775.561	1,669.120	3,698.126
26.	Tripura	76.380	47.520	178.722	302.622	72.264	45.016	131.740	249.020
27.	Uttar Pradesh	2,765.700	1,719.480	2,463.768	6,948.948	2,816.831	1,679.267	2,059.855	6,555.953
28.	Uttarakhand	140.100	69.072	264.950	474.122	153.828	67.535	234.475	455.838
29.	West Bengal	1,553.580	621.684	1,426.600	3,601.864	1,535.429	491.693	1,298.496	3,325.618
30.	Andaman and Nicobar Islands	5.340	1.800	26.880	34.020	3.173	0.907	13.841	17.921
31.	Chandigarh	3.756	0.624	27.000	31.380	3.517	0.140	22.318	25.975
32.	Dadra and Nagar Haveli	5.028	2.196	2.700	9.924	1.459	0.373	0.625	2.457
33.	Daman and Diu	1.044	0.636	3.300	4.980	0.370	0.143	0.649	1.162
34.	Lakshadweep	0.756	0.504	3.360	4.620	0.986	0.504	4.895	6.385
35.	Puducherry	21.564	13.548	21.000	56.112	20.480	12.385	15.570	48.435
Total		17,448.901	10,229.027	19,869.401	47,547.329	17,448.808	9,655.519	16,616.340	43,720.667

Statement IV*Allocation and Offtake of Foodgrains (Rice & Wheat) for the year 2011-2012 under TPDS*

(In 000 tons)

Sl.No.	States/UTs	Allotment				Offtake*			
		BPL	AAY	APL+	Total	BPL	AAY	APL	Total
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	1052.088	654.288	2031.876	3738.252	502.906	318.825	645.987	1,467.718
2.	Arunachal Pradesh	25.524	15.972	60.060	101.556	12.681	7.299	31.223	51.203

1	2	3	4	5	6	7	8	9	10
3.	Assam	475.224	295.692	1035.840	1806.756	231.960	144.846	412.174	786.980
4.	Bihar	1689.372	1050.420	910.520	3650.312	816.782	501.712	176.985	1,495.479
5.	Chhattisgarh	485.688	301.944	431.120	1218.752	240.689	142.249	138.367	521.305
6.	Delhi	108.696	63.084	426.078	597.858	54.778	21.089	203.393	279.260
7.	Goa	5.532	6.108	48.676	60.316	2.766	3.106	24.376	30.248
8.	Gujarat	550.368	340.080	1128.290	2018.738	272.195	175.088	183.229	630.512
9.	Haryana	208.572	122.820	401.030	732.422	119.624	60.102	150.528	330.254
10.	Himachal Pradesh	133.140	82.740	303.266	519.146	65.532	41.368	146.967	253.867
11.	Jammu and Kashmir	201.696	107.388	447.720	756.804	101.419	54.940	225.782	382.141
12.	Jharkhand	619.968	385.524	333.540	1339.032	301.652	190.202	36.418	528.272
13.	Karnataka	810.384	503.892	1072.370	2386.646	403.405	254.392	460.002	1,117.799
14.	Kerala	402.348	250.260	779.066	1431.674	202.663	125.752	371.344	699.759
15.	Madhya Pradesh	1068.216	664.260	948.260	2680.736	857.125	372.340	327.040	1,556.505
16.	Maharashtra	1709.424	1034.880	1902.810	4647.114	838.922	477.168	558.559	1,874.649
17.	Manipur	43.008	26.724	90.714	160.446	31.230	19.543	26.868	77.641
18.	Meghalaya	47.376	29.484	104.836	181.696	24.223	14.909	50.476	89.608
19.	Mizoram	17.640	10.920	41.580	70.140	8.320	5.111	18.826	32.257
20.	Nagaland	32.112	19.968	74.796	126.876	17.695	10.737	41.578	70.010
21.	Odisha	1165.572	531.120	420.306	2116.998	583.399	259.122	192.498	1,035.019
22.	Punjab	121.176	75.360	617.564	814.100	57.223	26.907	233.815	317.945
23.	Rajasthan	629.532	391.488	1094.120	2115.140	319.096	193.855	505.289	1,018.240
24.	Sikkim	11.304	6.936	26.030	44.270	6.458	3.784	12.894	23.136
25.	Tamil Nadu	1259.232	783.144	1680.456	3722.832	636.650	396.841	842.789	1,876.280
26.	Tripura	76.380	47.520	184.134	308.034	41.391	25.043	67.927	134.361
27.	Uttar Pradesh	2765.700	1719.480	2628.710	7113.890	1,496.261	856.871	922.887	3,276.019
28.	Uttarakhand	128.988	80.184	292.530	501.702	60.913	33.435	128.451	222.799

1	2	3	4	5	6	7	8	9	10
29.	West Bengal	1553.580	621.684	1588.490	3763.754	759.287	247.372	690.017	1,696.676
30.	Andaman and Nicobar Islands	5.340	1.800	26.880	34.020	2.095	0.334	5.312	7.741
31.	Chandigarh	3.756	0.624	30.600	34.980	1.614	0.060	12.600	14.274
32.	Dadra and Nagar Haveli	5.028	2.196	3.060	10.284	2.656	1.098	1.025	4.779
33.	Daman and Diu	1.044	0.636	3.750	5.430	1.185	0.269	0.997	2.451
34.	Lakshadweep	0.756	0.504	3.360	4.620	0	0	0	0
35.	Puducherry	21.564	13.548	23.800	58.912	9.631	6.324	5.875	21.830
Total		17435.328	10242.672	21196.238	48874.238	9,084.426	4,992.093	7,852.498	21,929.017

+Includes the adhoc allocation made in June 2011.

*Upto September 2011.

Statement V

Special Adhoc Additional Allocation of Foodgrains (Rice & Wheat) made under TPDS during last two years & current year

(in tons)

SI.No.	State/UT	Adhoc Additional allocation made in January 2010 for BPL/AAY/APL families	Adhoc Additional allocation made for BPL/AAY/APL families in May 2010	Adhoc Additional allocation made for BPL families in September 2010 & January 2011	Adhoc Additional allocation made for APL families in January 2011	Adhoc Additional allocation made for BPL families in May 2011
1	2	3	4	5	6	7
1.	Andhra Pradesh	316420	268957	511570	255220	311570
2.	Arunachal Pradesh	4840	4114	12592	3104	7592
3.	Assam	89860	196381	290794	192673	140794
4.	Bihar	237580	201943	500214	116258	500214
5.	Chhattisgarh	88220	149974	143784	205047	143784
6.	Delhi	55640	47294	31364	51509	31364
7.	Goa	6400	5440	3680	5904	3680
8.	Gujarat	175140	148869	162572	144063	162572

1	2	3	4	5	6	7
9.	Haryana	62960	53516	60504	51205	60504
10.	Himachal Pradesh	25140	21369	39416	16128	39416
11.	Jammu and Kashmir	36040	30634	56440	63139	56440
12.	Jharkhand	87120	74052	183584	42587	183584
13.	Karnataka	188740	160429	239946	136922	239946
14.	Kerala	122200	153870	125653	179893	119168
15.	Madhya Pradesh	194060	164951	516324	121077	316324
16.	Maharashtra	354540	301359	501060	242956	501060
17.	Manipur	8140	6919	17730	5231	12730
18.	Meghalaya	8980	7633	19034	5773	14033
19.	Mizoram	3340	5678	10214	18149	5214
20.	Nagaland	6040	10268	14510	13864	9510
21.	Odisha	135820	115447	252906	75819	252906
22.	Punjab	79520	67592	35888	276145	35888
23.	Rajasthan	177340	301478	236420	239700	186420
24.	Sikkim	2100	2285	4498	1646	6098
25.	Tamil Nadu	277640	235994	372918	195767	372918
26.	Tripura	14440	12274	22622	9269	22622
27.	Uttar Pradesh	522830	444406	818880	335641	818880
28.	Uttarakhand	24380	20723	38188	165650	38188
29.	West Bengal	290460	246891	397152	202822	397152
30.	Andaman and Nicobar Islands	1620	1377	2146	1150	2146
31.	Chandigarh	4060	3451	1764	3907	1764
32.	Dadra and Nagar Haveli	720	612	1382	391	1382
33.	Daman and Diu	510	0	268	478	268
34.	Lakshadweep	220	187	230	174	230
35.	Puducherry	4480	3808	6442	3039	6442

Note: (1) Includes reallocations made to some States within the overall allocation of 30.66 lakh tons under May 2010.
(2) Includes reallocation made to some States within the overall allocation of 25.00 lakh tons under January 2011 allocation.
(3) Includes reallocations made to some States within the overall allocation of 50.00 lakh tons under May 2011 allocation.

Statement VI

Adhoc additional allocation of foodgrains (Rice & Wheat) made for poorest and backward districts in 27 States in pursuance to directions of Hon'ble Supreme Court and recommendations made by the Central Vigilance Committee (CVC) on PDS

(In tons)

Sl.No.	State/UT	Allocation made for 74 poorest districts in 13 States for 3 months in July/August 2011	Allocation made for 174 poorest districts in 27 States for 1 year in October, 2011
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1	2	3	4
1.	Andhra Pradesh	0	116563
2.	Arunachal Pradesh	0	737
3.	Assam	0	15340
4.	Bihar	183102	412293
5.	Chhattisgarh	44769	87183
6.	Gujarat	0	51502
7.	Haryana	3792	5947
8.	Himachal Pradesh	8913	2504
9.	Jammu and Kashmir	6405	5352
10.	Jharkhand	28237.08	103992
11.	Karnataka	0	31395
12.	Kerala	1365	3703
13.	Madhya Pradesh	83670	194374
14.	Maharashtra	0	105812
15.	Manipur	300	935
16.	Meghalaya	0	1919
17.	Mizoram	0	159
18.	Nagaland	0	315

1	2	3	4
19.	Odisha	0	143933
20.	Punjab	0	1839
21.	Rajasthan	25269	73785
22.	Sikkim	202.98	61
23.	Tamil Nadu	0	40948
24.	Tripura	327	2407
25.	Uttarakhand	1318.59	1281
26.	Uttar Pradesh	0	316724
27.	West Bengal	0	259315
Total		387671	1980318

Houses for Urban Pooors

108. SHRI P.L. PUNIA:
 RAJKUMARI RATNA SINGH:
 SHRI IYARAJ SINGH:
 SHRI ANANDRAO ADSUL:
 SHRI ADHALRAO PATIL SHIVAJI:
 SHRI ASHOK KUMAR RAWAT:
 SHRI DHARMENDRA YADAV:
 SHRI JAGDISH THAKOR:
 SHRI GAJANAN D. BABAR:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the number of schemes formulated by the Union Government for providing housing facilities to the urban poor alongwith the present status thereof;

(b) whether the Government has finalised the blue print for a scheme to enable a vast majority of the urban poor to own a house;

(c) if so, the details thereof alongwith the eligibility criteria fixed for getting the benefit under the said scheme;

(d) whether the banks are reluctant to extend credit to the economically weaker sections and low income groups;

(e) if so, whether the Government proposes to stand guarantee for Rs. 5 lakh home loan to urban poor; and

(f) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The Central Government is supporting the construction of housing for poor sections of the society in urban areas through various programmatic interventions *viz.*:

- The Jawaharlal Nehru National Urban Renewal Mission (JNNURM), launched by the Government in the year 2005 supports provision of housing and basic services to urban poor in slums in 65 specified cities under the Sub Mission Basic Services to the Urban Poor (BSUP) and in other cities and towns under the Integrated Housing and Slum Development Programme (IHSDP). As on 01.11.2011, a total of 1501 projects under BSUP and IHSDP with total project cost of Rs. 39,654.58 crores along with Central Share (ACA) of Rs. 21,548.87 crores was approved for construction of total 15,62,211 Dwelling Units.
- The Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) provides for interest subsidy of 5% on housing loans up to Rs. 1 lakh to the Economically Weaker Sections (EWS) and Low Income Groups (LIG). As on September, 2011, 8,370 beneficiaries have been covered and Net Present Value (NPV) of Interest Subsidy of Rs. 7.25 crore has been released.
- Under the scheme of Affordable Housing in Partnership (AHP) central support at the rate of Rs 50,000 per unit of affordable dwelling unit or 25% of the cost of civic infrastructure, whichever is lower would be provided. As on date project cost of Rs. 792.04 crores with total Central Share (ACA) of Rs. 53.96 crores have been approved and 19, 100 dwelling units have been sanctioned under this scheme.

(b) and (c) In pursuance of the Government's vision of creating a Slum-free India, a new scheme 'Rajiv Awas Yojana (RAY)' has been finalized and accordingly launched on 02.06.2011 with a budget of 5,000 crores to cover about 250 cities. Under the Scheme 50% of the cost (90% in case of North Eastern States) of provision of basic civic and social infrastructure and amenities and of housing in slums would be borne by the Centre, including operation & maintenance of assets created under this scheme. The Scheme is expected to cover about 250 cities, across the entire country by the end of 12th Plan (2017). The selection of the cities will be done in consultation with the Centre. The States would be required

to include all the mission cities of JNNURM, preferably cities with more than 3 lakh population as per 2001 Census; and other smaller cities, with due consideration to the pace of growth of the city, of slums, predominance of minority population, and areas where property rights are assigned. The scheme will progress at the pace set by the States. Funds have been released to 157 cities for undertaking preparatory activities under Slum Free City Planning Scheme - the preparatory phase of Rajiv Awas Yojana.

(d) to (f) The Commercial Banks and Housing Finance Corporations (HFCs) prefer to service middle and high income groups based on their risk perceptions. As a result, housing credit needs for the EWS/LIG gets marginalized. The Government of India has approved the creation of Credit Mortgage Guarantee Fund under RAY which envisages Credit Mortgage Guarantee on lending up to Rs. 5 Lakh for housing purposes to EWS/LIG beneficiaries. with an initial corpus of Rs. 1000 Crores.

[English]

Amendment in PCI Act

109. SHRI D.B. CHANDRE GOWDA:
SHRI ABDUL RAHMAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has taken note of the alleged unethical practices resorted to by some of the media, both print as well as electronic;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Press Council of India (PCI) is entrusted with the responsibility of maintaining and improving the standard of newspapers and news agencies in the country;

(d) if so, whether the Government has received any proposal from the PCI seeking amendment to the Press Council Act, 1978 for arming it with more powers and bringing the electronic media under its jurisdiction; and

(e) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND CULTURE

(SHRI CHOUDHURY MOHAN JATUA): (a) and (b) There have been reports of unethical practices being resorted to by the media. The Press Council of India, a statutory autonomous body set up for maintaining and improving the standards of newspapers and news agencies in India, has formulated 'Norms of Journalistic Conduct' which covers principles and ethics of journalism and should be adhered to by the media. Of late, there also have been a number of media reports that sections of the electronic and print media have received monetary considerations for publishing or broadcasting in favour of particular individuals or organizations or corporate entities for what is essentially "advertisement" disguised as "news". This has been commonly referred to as the "paid news". The PCI has taken cognizance of the issue of this unethical practice and has released a Report on Paid News. The Government has constituted a Group of Ministers (GoM) to examine the Report on Paid News prepared by the Press Council of India and give its views on a comprehensive policy and institutional mechanism to address the phenomenon of 'Paid News'.

(c) Yes, Madam.

(d) and (e) Press Council of India, having observed that the powers provided under Press Council Act, 1978 are not adequate for effective implementation of its directives, has proposed amendments in the "Press Council Act, 1978. PCI has proposed to amend the Act to bring electronic media under its jurisdiction. Further, some of the major amendments intend to arm the Council with more powers with PCI against those who violate journalistic ethics, such as withdrawal of Government advertisements, suspension of registration of newspapers and accreditation of the editor or journalist. The proposed amendments also envisage providing power to PCI to give directions in respect of conduct of any authority including the Government.

The proposed amendments are being examined and will be drafted carefully after wide consultations with the stakeholders and evolving consensus on the important issues relating to the media.

Police Stations in Naxal Affected States

110. SHRI NITYANANDA PRADHAN:
SHRI YASHVIR SINGH:
SHRI NEERAJ SHEKHAR:
SHRI BAIJAYANT PANDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has announced a special package for modernisation of police stations in the naxal affected States;

(b) if so, the details thereof; and

(c) the details of assistance sought and given so far to these States during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) In order to strengthen the Police Station network in the LWE affected states, the Ministry of Home Affairs has formulated a scheme for 'Construction/strengthening of Fortified Police Stations'. Under this scheme, construction of 400 fortified police stations would be under taken in the naxal affected states at the rate of Rs. 2.00 crore per police station. Government of India would provided 80% of the cost of each police station.

(c) Rs. 120 crore has been released under the scheme so far to the naxal affected states, the breakup of which is given below:

				(Rs. crore)
Sl.No.	State	2010-11	2011-12	
1.	Andhra Pradesh	2.00	10.00	
2.	Bihar	2.00	23.50	
3.	Chhattisgarh	2.00	20.50	
4.	Jharkhand	2.00	20.50	
5.	Madhya Pradesh	1.00	2.60	
6.	Maharashtra	-	3.00	
7.	Odisha	1.00	20.00	
8.	Uttar Pradesh	-	4.50	
9.	West Bengal	-	5.40	
Total		10.00	110.00	

[Translation]

Use of Pesticides

111. SHRI UDAY PRATAP SINGH:
SHRI A. SAMPATH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government, in the recent past, has banned stocking and sale of certain pesticides in the country;

(b) if so, the details thereof and the reasons therefor;

(c) the details of pesticides which are banned in the countries of their origin being illegally imported into the country; and

(d) the steps taken/proposed to be taken by the Government to ensure that only safe pesticides are used for agricultural purposes in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) In writ petition (civil) No. 213 of 2011 'Democratic Youth Federation of India vs Union of India & Ors', Hon'ble Supreme Court passed an ad-interim order on 13.05.2011 banning production, sale and use of Endosuifan in the country till further orders and appointed a Joint Committee headed by the Director General of Indian Council of Medical Research (ICMR) and the Agriculture Commissioner to conduct a scientific study on the question whether the use of Endosuifan would cause any serious health hazard to human beings and would cause environmental pollution.

The Committee was also directed by the Court to suggest alternatives to Endosuifan. Accordingly, the Central Government issued instructions on 14.05.2011 to all State Governments/Union Territory Administrations to implement interim order of the Court in toto, which are binding on all manufacturers.

Central Government has also recently banned manufacture, import of formulation of Lindane with effect from 25th March, 2011 and has banned its use from 25th March, 2013 as it has been identified as a persistent organic pollutant.

Earlier, the Central Government had banned 27 insecticides based on reviews conducted from time to time due to their hazardous nature.

(c) There are 67 pesticides which are banned or severely restricted in some countries, but are allowed for use in India based on their scrutiny by the Registration Committee and reviews from time to time. Use of these insecticides is not illegal. Analysis of samples of agricultural commodities for pesticide residues under the scheme 'Monitoring of Pesticide Residues at National Level' does not indicate presence of banned pesticides.

(d) The Registration Committee (RC) constituted under section 5 of the insecticides Act, 1968 and rules framed thereunder, grants the registration of pesticides after the applications are duly scrutinized as per RC's guidelines on various parameters like chemistry, bio-efficacy, packaging and processing and toxicity for the safety of human beings, animals and matters related therewith. RC registers a pesticide after ensuring its safety and bioefficacy for its use in the country. Only a registered pesticide can be used in the country. Pesticides are also reviewed from time to time taking into account fresh scientific information/developments.

State Governments/Union Territories issue license for manufacturing, import, transport and sale of registered pesticides for their regulation.

Subsidy to Farmers

112. SHRI JAGDISH SINGH RANA:
SHRI A. SAMPATH:

Will the Minister of AGRICULTURE be pleased to state:

(a) the financial assistance/subsidy provided to the farmers in the country during the last three years, State-wise;

(b) whether the amount of subsidy/financial assistance provided to the Indian farmers is substantially low as compared to that of developed countries;

(c) if so, the details thereof alongwith the reasons therefor during the said period;and

(d) the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The subsidies to farmers are provided under numerous components of various Central Sector/Centrally Sponsored Schemes of Government of India, Similarly, State Government also provide financial assistance to farmers. Composite state wise data on financial assistance/subsidies provided to the farmers are not maintained. However, data regarding subsidies provided under different components as part of assistance to farmers are given in the enclosed Statement-I.

(b) and (c) While in the developed countries subsidies are provided to keep inter-sectoral commercial parity and

international competitiveness, in the developing countries the aim of subsidies is to bring about structural transformation, *i.e.*, making agriculture sector a modern commercially viable one. The subsidies provided by United States, EU, and Japan to agriculture as per the WTO notifications are enclosed at enclosed Statement-II.

(d) The Government is implementing various schemes like Mass Media Support to agriculture, Kisan Call Centres, etc. for providing information on various schemes/ programmes of the Government of India, including provision of subsidies for the development of the agricultural sector.

Statement I

Subsidies in Agriculture Sector (at Current Prices)

		(Rs. in crore)		
Sl.No.	Item	2007-08	2008-09	2009-10
1.	Fertilizer (Total)	32490	76603	61264
	(i) Indeginous Fertiliser	12950	17969	17580
	(ii) Imported Fertiliser	6606	10079	4603
	(iii) Sale of decontrolled fertiliser	12934	48555	39081
2.	Irrigation**	19330	21879	27863
3.	Other subsidies given to marginal fanners, cooperative societies in the form of seeds, development of oil seeds, pulses, cotton, rice, maize and crop insurance.\$	15500	57708	29428
4.	Electricity*	20967	29147	30712
5.	Food Subsidy	31328	43751	58443

Note. The figures for 2010-11 are provisional

* Includes all subsidies to Electricity Boards exclusively to Agricultural sector are not maintained

** The rates for supply of water to farmers are kept low as per the policy of state Government irrigation system. The excess costs over the gross revenue is treated as imputed

\$ Other subsidies in the year 2007-08 and 2008-09 include payment through bonds for indigenous, imported and decotrolled fertilizers in Central Government Budget (Account Head Fertilizers and other subsidies given to marginal fermers (Expenditure Budget 2010-11 Vol. I)

Source: Central Statistical Organisation, New Delhi.

Statement II

Subsidies provided by the USA, European Communities, and Japan to their Agriculture as per WTO Notifications

	United States of America (USD Million)			European Communities (Euro Million)			Japan (Billion Yen)		
	2005	2006	2007	2003-04	2004-05	2005-06	2004	2005	2006
1	2	3	4	5	6	7	8	9	10
Current Total AMS (Amber Box)	12937	7742	6259	30880	31214	28427	608	593	571

1	2	3	4	5	6	7	8	9	10
Measures Exempt from Reduction Commitment (Green Box)	71829	76035	76162	22074	24390.6	40280.2	2098	1916	1802
Measures Exempt from Reduction Commitment-Direct Payments under Production Limiting programme (Blue Box)	NA	NA	NA	24782	27236	13445	68	65	70

[English]

Intensive Dairy Development Programme

113. SHRI GAJANAN D. BABAR:
SHRI ADHALRAO PATIL SHIVAJI:
SHRI BHISMA SHANKAR *ALIAS* KUSHAL
TIWARI:
SHRI DHARMENDRA YADAV:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has launched Intensive Dairy Development Programme across the country for the development of Dairy Sector;

(b) if so, the details thereof, State-wise;

(c) the approved layout plan for Intensive Dairy Development Programme phase-wise;

(d) the details of funds released by the Union Government as per the approved outlay so far, State-wise;

(e) the steps taken by the Union Government to release the approved funds under the Programme; and

(f) the number of persons benefited under the programme so far, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Yes, Madam.

(b) The Scheme 'Integrated Dairy Development Project (IDDP) in Non-Operation Flood, Hilly and Backward Areas' was launched in 1993-94 on 100% grant-in-aid basis. The main objectives of the scheme are:

- (i) Developing milch cattle,
(ii) Increasing milk production by providing technical input services.

(iii) Creating infrastructure to improve procurement, processing and marketing of milk in a cost effective manner.

(iv) Ensuring remunerative prices to the milk producers, by strengthening dairy cooperative societies at village level.

(v) Generate additional employment opportunities,

(vi) Improving social, nutritional and economic status of residents of comparatively disadvantaged areas.

The scheme was later modified during March, 2005 and renamed as 'Intensive Dairy Development Programme' (IDDP). The scheme is implemented in hilly and backward areas and also in the districts which received less than Rs. 50.00 lakh for dairy development activities during Operation Flood programme. The funds are now released directly to the implementing agency *i.e.* State Dairy Federation/District Milk Union. A statement indicating approved project outlays and funds released by the Government under the projects approved under the scheme, State-wise is given in the enclosed Statement-I.

(c) A statement indicating Plan-wise financial outlays of the scheme are given below:

(Rs. in crore)

Plan	Plan Allocation	Actual Expenditure (up to 17.11.2011)
VIII	200.00	80.96
IX	250.00	96.98
X	175.00	132.04
XI	125.00*	149.19

*Merged with the Centrally Sponsored Scheme—Strengthening Infrastructure for Quality and Clean Milk Production with a merged outlay of Rs. 225.00 crore

(d) A Statement indicating funds released by the Government so far, State-wise is enclosed Statement-II.

(e) Government of India releases financial assistance to the concerned State Dairy Federation/District Milk Union based on receipt of fund release proposal, the certificate of actual utilization of grants for the purpose for which it

is sanctioned, Performance-cum-achievement report and fund availability with the Department.

(f) Since inception, altogether 19.40 lakh farmer-members have been benefited under the approved projects under the Scheme. A statement indicating persons (farmer-members) benefited under the scheme, state-wise is enclosed Statement.

Statement I

State-wise/project-wise approved outlay, releases under the Intensive Dairy Development Programme (IDDP) upto 17.11.2011

(Rs. in Lakh)

Sl.No.	Name of State/Project	Year of sanction	Approved outlays	Total Released upto 17.11.2011
1	2	3	4	5
1.	Andaman and Nicobar Islands	1995-96	239.41	221.91
2.	Andhra-I	1995-96	447.32	447.32
	Andhra-II	2000-01	934.28	934.28
	Andhra-III	2006-07	557.96	519.16
	Andhra (Suicide Prone)	2006-07		216.00
3.	Arunachal-I	1993-94	472.70	472.70
	Arunachal-II	2009-10	749.03	148.30
4.	Assam-I	1994-95	1260.76	909.51
	Assam-II	2004-05	588.35	185.87
5.	Bihar-I	1994-95	158.61	158.60
	Bihar-II	1995-96	344.50	344.50
	Bihar-III (Kaimur)	1997-98	67.25	67.25
	Bihar-IV (Madhubani)	1997-98	66.30	66.30
	Bihar-V (Nalanda)	2000-01	447.73	333.33
	Bihar-VI	2001-02	279.78	228.67
6.	Jharkhand	1995-96	364.50	364.50
	Jharkhand-II	2005-06	294.29	294.29
	Jharkhand-III	2010-11	279.91	25.00
7.	Gujarat	1993-94	600.00	600.00
8.	Goa	2009-10	259.46	170.78

1	2	3	4	5
9.	Haryana	1995-96	203.75	203.75
	Haryana-II	2005-06	1453.83	1257.67
	Haryana-III	2006-07	823.22	823.22
	Haryana-IV	2006-07	287.38	222.03
10.	Himachal Pradesh-I	1997-98	805.95	805.95
	Himachal Pradesh-II	2004-05	899.12	899.12
	Himachal Pradesh-III	2010-11	867.72	267.88
11.	Jammu and Kashmir-Jammu	1995-96	635.12	414.69
	Jammu and Kashmir-Kashmir	1995-96	608.17	355.57
12.	Kerala	2004-05	288.15	288.15
	Kerala-II	2005-06	287.07	287.07
	Kerala-III	2005-06	1390.48	1390.48
	Kerala-IV	2011-12	1550.93	477.53
	Kerala (Suicide Prone)	2006-07		40.00
13.	Karnataka (Suicide Prone)	2006-07		72.00
14.	Madhya Pradesh I and II	1993-94	494.06	494.06
	Madhya Pradesh IV	1995-96	475.28	475.28
	Madhya Pradesh V	2005-06	228.89	192.44
	Madhya Pradesh VI	2005-06	420.58	361.77
	Madhya Pradesh VII	2006-07	1422.09	743.27
15.	Chhattisgarh-I	1993-94	287.00	287.00
	Chhattisgarh-II	2001-02	700.63	264.20
	Chhattisgarh-III	2001-02	849.16	305.00
16.	Maharashtra-I	1995-96	1985.24	1985.23
	Maharashtra-II	1997-98	1941.55	1941.55
	Maharashtra-III	2005-06	1000.30	929.30
	Maharashtra (Suicide Prone)	2006-07		72.00
17.	Manipur	1993-94	224.10	224.10
	Manipur-II	2006-07	1023.23	1023.23
	Manipur-III	2011-12	553.36	43.58
18.	Meghalaya-I	1994-95	141.29	141.29
	Meghalaya-II	2000-01	472.52	438.92

1	2	3	4	5
19.	Mizoram-I	1993-94	367.99	367.99
	Mizoram-II	1995-96	349.19	349.19
	Mizoram-III	2001-02	199.41	199.41
	Mizoram-IV	2004-05	254.98	254.98
	Mizoram-V	2006-07	264.34	210.00
20.	Nagaland-I	1993-94	668.22	668.22
	Nagaland-II	1998-99	347.49	347.49
	Nagaland-III	2004-05	597.30	597.30
	Nagaland-IV	2010-11	479.10	120.00
21.	Odisha-I	1993-94	631.00	631.00
	Odisha-II	1994-95	443.21	443.21
	Odisha-III	1998-99	621.84	621.84
	Odisha-IV	2000-01	784.53	784.53
	Odisha-V	2005-06	556.16	556.16
	Odisha-VI	2005-06	563.97	563.97
	Odisha-VII	2008-09	702.13	364.33
	Odisha-VIII	2009-10	730.00	380.58
	Odisha-IX	2010-11	599.71	120.00
	Odisha-X	2011-12	1056.24	32.00
22.	Rajasthan	2004-05	590.50	590.50
	Rajasthan-II	2005-06	290.00	112.02
	Rajasthan-III	2005-06	864.10	794.41
	Rajasthan-IV	2007-08	862.74	500.64
23.	Sikkim-I and II	1993-94	678.47	678.47
	Sikkim-III	2000-01	368.16	368.16
	Sikkim-IV	2003-04	1007.43	1007.43
	Sikkim-V	2008-09	274.45	231.56
24.	Tamil Nadu-I	1995-96	336.63	336.63
	Tamil Nadu-II	2004-05	312.15	287.59
	Tamil Nadu-III	2006-07	554.06	487.45
	Tamil Nadu-IV	2006-07	291.77	189.83

1	2	3	4	5
	Tamil Nadu-V	2007-08	867.62	525.00
	Tamil Nadu-VI	2011-12	599.65	189.88
25.	Tripura-I	1993-94	304.90	304.90
	Tripura-II	1994-95	319.51	319.51
	Tripura-III	2006-07	295.14	295.14
26.	Uttar Pradesh-I, II and III	1993-94	1242.89	1242.89
	Uttar Pradesh-IV (Revised Outlay as on 22.02.11)	2000-01	703.61	679.46
	Uttar Pradesh-V	2001-02	1231.32	665.35
	Uttar Pradesh-VI	2003-04	290.54	231.69
27.	Uttarakhand-I	2002-03	1911.18	1911.18
	Uttarakhand-II	2004-05	532.75	532.75
	Uttarakhand-III	2011-12	1502.69	223.82
28.	West Bengal-I	1994-95	498.88	498.88
	West Bengal-II	1998-99	140.83	140.83
	West Bengal-III	2004-05	126.04	97.87
	West Bengal-IV	2011-12	879.02	145.66
	Total		58826.15	45637.30

Statement II

Statement indicating Plan wise and State-wise releases during 8th, 9th, 10th and 11th Plan period under the 'Intensive Dairy Development Programme (IDDP)' scheme

Sl.No.	Name of the States/UTs	Total released during 8th Plan	Total released during 9th Plan (Rs. in Lakh)	Total released during 10th Plan	Total released during 11th Plan	Persons (farmers) benefited under the programme (in '000')
1	2	3	4	5	6	7
1.	Andaman and Nicobar Islands	72.35	120.32	17.90	11.34	0.47
2.	Andhra Pradesh	350.00	288.81	573.45	904.50	90.39
3.	Arunachal Pradesh	350.00	108.50	14.20	148.30	0.85
4.	Assam	400.00	399.34	296.04	0.00	25.30
5.	Bihar	260.00	429.51	494.34	119.39	46.69

1	2	3	4	5	6	7
6.	Jharkhand	0.00	0.00	426.80	152.40	20.21
7.	Goa	0.00	0.00	0.00	170.78	19.56
8.	Gujarat	600.00	0.00	0.00	0.00	9.97
9.	Haryana	65.00	138.75	811.18	1491.74	59.64
10.	Himachal Pradesh	0.00	655.20	349.92	967.83	42.64
11.	Jammu and Kashmir	150.00	399.47	220.79	0.00	5.48
12.	Kerala	0.00	0.00	627.07	1856.16	385.97
13.	Karnataka	0.00	0.00	72.00	0.00	
14.	Madhya Pradesh	828.00	200.00	568.59	827.71	37.56
15.	Chhattisgarh	0.00	479.20	79.52	140.00	9.74
16.	Maharashtra	449.69	3156.29	772.10	550.00	275.82
17.	Manipur	174.10	50.00	160.00	906.81	7.45
18.	Meghalaya	135.00	150.21	295.00	0.00	3.74
19.	Mizoram	321.00	455.35	365.52	239.70	5.52
20.	Nagaland	600.00	415.71	491.50	225.80	14.10
21.	Odisha	1074.21	388.43	1505.51	1529.47	157.94
22.	Rajasthan	0.00	0.00	440.65	1556.92	107.41
23.	Sikkim	325.00	488.26	958.17	514.19	10.97
24.	Tamil Nadu	335.00	1.63	411.92	1267.83	348.48
25.	Tripura	338.00	286.41	40.00	255.14	9.56
26.	Uttar Pradesh	900.00	746.77	875.23	297.39	129.44
27.	Uttarakhand	0.00	0.00	2214.71	453.04	88.63
28.	West Bengal	350.00	218.88	42.01	272.35	26.27
	Total (Scheme)	8077.35	9577.04	13124.12	14858.79	1939.80
	Other (Misc.)	18.65	120.96	79.88	60.21	
	Grand Total	8096.00	9698.00	13204.00	14919.00	

[Translation]

Creation of Indian Agriculture Service

114. SHRI DHARMENDRA YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether All India Federations, Farmers' Fora, research scholars and agricultural organisations have urged for creation of a separate cadre of Indian Agricultural Service;

(b) if so, the reaction of the Government thereto;

(c) whether various Committees, Commissions had also recommended to create a separate Indian Agriculture Service cadre on the lines of other organised cadre services;

(d) if so, the details thereof and the reaction of the Government thereto;

(e) whether there is any proposal to accord the status of industry to agriculture; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam.

(b) to (d) The proposal for constitution of Indian Agriculture Service was considered and turned down by a sub-committee of the inter-state Council in the 1990s.

Subsequently, the Fifth Central Pay Commission had recommended constitution of a Central Agriculture Service. This recommendation was examined by the Government but was not found to be feasible due to absence of homogeneity of skills on account of which the interchangeability of personnel belonging to multifarious disciplines was not practicable it was, however, decided to keep this proposal in abeyance till receipt of recommendations of the Sixth Central Pay Commission.

The Sixth Central Pay Commission did not reaffirm the recommendation of the Fifth Central Pay Commission.

(e) No, Madam,

(f) Does not arise.

Escape of Terrorists

115. SHRI RAM SUNDAR DAS:
SHRI KAPIL MUNI KARWARIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are several incidents of terrorists escaping from police custody and courts in the recent past;

(b) if so, the details thereof, during the current year, State-wise;

(c) whether the involvement of police personnel in such escape has been established;

(d) if so, the details thereof;

(e) the number of terrorists re-arrested so far in these States; and

(f) the effective measures being taken/proposed to be taken by the Government to check recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) No such data is centrally maintained as 'Law and Order' and 'Prisons' are the State subjects as per the VII Schedule of the Constitution of India. However, as per available inputs, the information is as under:-

- (i) An intimation regarding escape of three terrorists, who had undergone their sentence and were awaiting deportation, was received by Delhi Police on 1.1.2010 from Detention Centre Lampur, Delhi. In this regard, a case FIR No. 3/10 dated 2.1.2010 u/s 14 Foreigner Act, Police Station Kotwali, Delhi was registered and investigation taken up by Special Cell of Delhi Police. In the above, said case connivance/negligence of one Sub Inspector Dinomoni Singh of Meghalaya Police who was posted at Seva Sadan, Lampur has surfaced and the same is being investigated.
- (ii) Two terrorists escaped from custody of Lucknow Police. Necessary legal action has been taken against the negligent police personnel. None of the two have been recaptured till date.

(f) The responsibility for countering such incidents vests with the respective State Government. The Central Government provides intelligence, information and funds for capacity building of State police forces to deal with such and other challenges.

[English]

Milk Production

116. SHRI M. VENUGOPALA REDDY:
SHRI SURENDRA SINGH NAGAR:

Will the Minister of AGRICULTURE be pleased to State:

(a) whether substantial gap exists between demand and supply of milk and milk products in the country;

(b) if so, the details thereof;

(c) whether the milk production in the country has registered a rise during the last three years;

(d) if so, the details thereof alongwith the percentage increase in the production of milk during the said period, State-wise and year-wise;

(e) the number of public and private agencies engaged in the production of milk in the country, State-wise;

(f) the number of milk co-operatives and their share in the development of dairy sector in the country, State-wise; and

(g) the steps taken by the Government to encourage the milk co-operatives/dairy co-operatives for promotion of dairy sector and to meet the shortfall of milk?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) The milk production at national level is by and large sufficient to meet the domestic demand of milk and milk products. However

during the lean season, shortage in liquid milk is met through reconstitution of milk powder/milk fat.

(c) and (d) There has been an increase of 7% in the milk production during the last three years from 108.6 million tonnes in 2008-09 to 116.2 million tonnes (estimated) in 2010-11. The State wise details of milk production and percentage increase is given in the enclosed Statement-I.

(e) Information on the number of public and private agencies engaged in the production of milk is not available with the Department.

(f) The number of milk" co-operatives in the country during 2009-10 was about 1.40 lakh. Approximately 8% of the milk production is handled by the cooperative sector. The State wise detail of milk cooperatives is given in the enclosed Statement-II.

(g) The Department of Animal Husbandry, Dairying and Fisheries is implementing dairy development schemes namely, Intensive Dairy Devepoment Programme, Strengthening Infrastructure for Quality and Clean Milk Production, Assistance to Cooperatives, National Project for Cattle and Buffalo Breeding and Fodder and Feed development scheme to encourage milk cooperatives for promotion of dairy sector and to meet the shortfall of milk.

Statement I

Sl.No.	States/UTs	2007-08	% Growth	2008-09	% Growth	2009-10	% Growth
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	8.925	12.4	9.570	7.2	10.429	9.0
2.	Arunachal Pradesh	0.032	-34.7	0.024	-25.0	0.026	8.3
3.	Assam	0.752	0.1	0.753	0.1	0.756	0.4
4.	Bihar	5.783	6.1	5.934	2.6	6.124	3.2
6.	Chhattisgarh	0.866	2.0	0.908	4.8	0.956	5.3
7.	Goa	0.058	1.8	0.059	1.7	0.059	0.0
8.	Gujarat	7.911	5.0	8.386	6.0	8.844	5.5
9.	Haryana	5.442	1.4	5.745	5.6	6.006	4.5
10.	Himachal Pradesh	0.874	0.2	0.884	1.1	0.836	-5.4
11.	Jammu and Kashmir	1.519	8.5	1.565	3.0	1.604	2.5

1	2	3	4	5	6	7	8
12.	Jharkhand	1.442	2.9	1.466	1.7	1.463	-0.2
13.	Karnataka	4.244	2.9	4.538	6.9	4.822	6.3
14.	Kerala	2.253	6.3	2.441	8.3	2.537	3.9
15.	Madhya Pradesh	6.572	3.1	6.855	4.3	7.167	4.6
16.	Maharashtra	7.210	3.3	7.455	3.4	7.679	3.0
17.	Manipur	0.078	1.3	0.078	0.0	0.078	0.0
17.	Meghalaya	0.077	2.7	0.077	0.0	0.078	1.3
18.	Mizoram	0.017	6.3	0.017	0.0	0.011	-35.3
19.	Nagaland	0.045	-32.8	0.053	17.8	0.078	47.2
20.	Odisha	1.625	13.6	1.598	-1.7	1.651	3.3
21.	Punjab	9.282	1.2	9.387	1.1	9.389	0.0
22.	Rajasthan	9.536	1.7	9.491	-0.5	9.548	0.6
22.	Sikkim	0.049	0.0	0.049	0.0	0.046	-6.1
24.	Tamil Nadu	5.586	0.5	5.673	1.6	5.778	1.9
25.	Tripura	0.091	2.2	0.096	5.5	0.100	4.2
26.	Uttar Pradesh	18.861	4.2	19.537	3.6	20.203	3.4
27.	Uttarakhand	1.221	0.7	1.230	0.7	1.377	12.0
23.	West Bengal	4.087	2.6	4.176	2.2	4.300	3.0
29.	Andaman and Nicobar Islands	0.024	4.3	0.026	8.3	0.024	-7.7
30.	Chandigarh	0.047	2.2	0.047	0.0	0.046	-2.1
31.	Dadra and Nagar Haveli	0.005	0.0	0.010	100.0	0.010	0.0
32.	Daman and Diu	0.001	0.0	0.001	0.0	0.001	0.0
33.	Delhi	0.282	-2.4	0.408	44.7	0.466	14.2
34.	Lakshadweep	0.002	0.0	0.002	0.0	0.002	0.0
35.	Puducherry	0.046	2.2	0.046	0.0	0.046	0.0
	All India	104.845	3.9	108.585	3.6	112.540	3.6

Statement II*Dairy Cooperative Societies-(2009-10)*

State/UT	No. of DCS Organized (Cumulative)
Andhra Pradesh	4,911
Assam	66
Bihar	8,299
Chhattisgarh	751
Delhi	
Goa	179
Gujarat	13,890
Haryana	6,881
Himachal Pradesh	795
Jammu and Kashmir	**
Jharkhand	50
Karnataka	11,902
Kerala [#]	3,632
Madhya Pradesh	5,729
Maharashtra	22,217
Nagaland	47
Odisha	3,203
Puducherry	101
Punjab	6,904
Rajasthan	15,956
Sikkim	287
Tamil Nadu	10,038
Tripura	84
Uttar Pradesh	21,343
West Bengal	2,962
All-India	1,40,227

Source: NDDB[#]includes conventional societies and taluka unions formed earlier

*Not reported

Impact of Climate Change on CROP Yield

117. SHRI PREM DAS RAI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any assessment has been made on the drastic downfall in crop yield due to climatic change in the North Eastern States;

(b) if so, the outcome thereof during each of the last three years and the current year, State-wise and crop-wise; and

(c) the remedial measures taken by the Government to help farmers in view of the changing climatic condition in the said region?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. Systematic studies on climate change and its impact on various sectors of agriculture including crop yield are relatively few and of recent origin. Government of India, Ministry of Agriculture has launched a "National Network Project on Climate Change (NNPCC)" during X Five Year Plan with the objective to study impact of climate change on agriculture sector including livestock, fisheries, horticulture and forestry at different locations across the country including North Eastern States. Assessment of climate change and its impact on agriculture is an on-going process and there are no definite and conclusive evidence of its impact on agricultural productivity. However, studies conducted under NNPCC reveals that climate change may impact agriculture production in future. Region-wise and Crop-wise major findings of NNPCC are given in the enclosed Statement.

(c) With a view to enhance agricultural productivity, sustaining foodgrain production and to address various issues relating to climate change adaptation and mitigation in agriculture and food sectors, Government of India, Ministry of Agriculture has intensified the implementation of various programmes/schemes, namely; Macro Management of Agriculture (MMA), National Food Security Mission (NFSM), National Horticulture Mission (NHM), Rashtriya Krishi Vikas Yojana (RKVY), National Mission on Micro Irrigation (NMMI), etc.

Statement

Major findings of various studies under National Network Project on Climate Change (NNPCC) conducted at various locations across the country on impact of climate change in terms of temperature, rainfall pattern etc. on different crops and regions are as under:

- (1) South west monsoon is critical to the Kharif crop which accounts for more than 50% of food-grain production and 65% of oilseeds production across the country, Inter-annual monsoon rainfall variability in India leads to large-scale droughts and floods thereby adversely affecting food grain production.
- (2) Analysis of data for period 1901 to 2005 indicates increase in the annual mean temperature by 0.5°C. Long-term variation of mean annual temperature of our country for the period 1875 to 2004 was in the order of 0.03°C per decade while for period 1971 to 2004 it was around 0.22°C per decade indicating greater warming in recent decades,
- (3) Analysis of long term (1952-2007) mean annual temperature trends of 47 locations spread across the country indicated an increasing trend in Central and Southern parts and North Eastern Region, while decreasing trend is observed in some parts of Gujarat, Konkan Region, North West parts of Madhya Pradesh and Eastern Rajasthan.
- (4) Increase in temperature may reduce crop duration, increase crop respiration rates, affect equilibrium between crops and pests, hasten nutrient mineralization in soils, decrease fertilizer use efficiencies, and increase evapo-transpiration rates.
- (5) Increase-in carbon dioxide is, however, beneficial for several crops such as wheat, rice, legumes and oilseeds. Crops such as maize, jowar, bajra and sugarcane are not benefited from increased carbon dioxide.
- (6) Extreme weather events have their way of impacting crops. A study has been conducted on total failure of onion crop in Maharashtra state. Results indicate that during 1997 (Rabi) due to high temperatures at bulb formation stage and in 1998 (Kharif) because of high rainfall induced Purple Blotch and Stemphylium Blight diseases which were major reasons for onion crop failure.

- (7) Shift of apple belt to higher attitude due to decrease in chilling hours has been observed in the apple growing areas of Himachal Pradesh due to increase in temperature trends during November to March months. New areas under apple cultivation have appeared in Lahaul and Spitti and Upper Reaches of Kinnaur district of Himachal Pradesh.

[Translation]

Use of Explosives by Naxalites

118. SHRI GANESH SINGH:
SHRI YASHVIR SINGH:
SHRI NEERAJ SHEKHAR:
SHRIMATI JAYA PRADA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether security agencies have reported that the explosives procured by the industries in the States like Chhattisgarh, Jharkhand, Odisha and Bihar are being used by naxalites:

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government has inquired into the matter:

(d) if so, the outcome thereof; and

(e) the action taken by the Government to check smuggling of explosives to the naxalites?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) The naxalites have been using explosives to trigger IED blast in different parts of the country. The Security Forces have been recovering large amounts of explosives from naxal hideouts and on the basis of interrogation of arrested naxals. However, on the basis of information received from State Governments, Department of Industrial Policy & Promotion and other agencies, no clear linkage has emerged connecting the explosives being used by naxals to leakage from industrial houses.

(e) Two Central legislations, *viz.*, Explosives Act, 1884 and Explosives substances Act, 1908 have adequate provisions to ensure appropriate usage of explosives and to prevent their leakage/pilferage. Polices and Public order

being state subjects, the concerned state Governments are required to effectively implement the provisions of the said Acts. The Government of India closely monitors the situation.

Wastage of Farm Produce

119. RAJKUMARI RATNA SINGH:
SHRI ANAND PRAKASH PARANJPE:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI SANJAY BHOI:
SHRIMATI RAMA DEVI:
SHRI SADASHIVRAO DADOBA MANDLIK:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is aware of a report by the Central Institute of Post Harvesting Engineering and Technology on farm produce wastage;

(b) if so, the details of the findings of the said report; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam. A study of the quantitative harvest and post harvest losses of major crops and livestock produce was carried out. The final report of the study has been submitted in September, 2010.

(b) The survey on estimation of post harvest losses was undertaken in 106 districts of India with respect to 46 crops and commodities comprising 5 cereals, 4 pulses, 6 oilseeds, 8 fruits, 8 vegetables, 8 plantation crops and spices, 6 livestock produce and jaggery. The data collected by enquiry and by observations in the field were scrutinized and statistically analyzed to arrive at the overall estimates of quantitative harvest and post harvest losses at national level.

The operations considered for assessment of losses were harvesting, collection, threshing, grading/sorting, winnowing/cleaning, drying, packaging, transportation and storage depending upon the commodity.

The report contains mainly the estimate of losses at the farm, storage, transport and processing which are

major stages of post harvest handling. There are many other post harvest loss components which have not been covered. There is long supply chain from farm gate through small traders, wholesalers and retailers to reach the consumer. At each change of hand, losses might be taking place; however, it was not in the scope of this study to account for them.

The estimated average annual losses are given in the enclosed Statement.

(c) ICAR carries out research to develop and introduce technology for reduction of post harvest losses.

The findings of the report are kept in mind while doing so, and are also utilized in policy formulation by the Ministry.

Statement

Estimate harvest and post harvest losses in India during 2005-07

Crop/commodity	Losses estimated, %
1	2
(i) Cereals	
1. Paddy	5.2
2. Wheat	6.0
3. Maize	4.1
4. Bajra	4.8
5. Sorghum	3.9
(ii) Pulses	
1. Pigeon Pea	5.4
2. Chick Pea	4.3
3. Black Gram	6.1
4. Green Gram	5.5
(iii) Oilseeds	
1. Mustard	8.9
2. Cottonseed	2.8
3. Soybean	6.2
4. Safflower	3.7
5. Sunflower	4.5
6. Groundnut	10.1

1	2
(iv) Fruits	
1. Apple	12.3
2. Banana	6.6
3. Citrus	6.3
4. Grapes	8.3
5. Guava	18
6. Mango	12.7
7. Papaya	7.4
8. Sapota	5.8
(v) Vegetables	
1. Cabbage	6.9
2. Cauliflower	6.8
3. Green Pea	10.3
4. Mushroom	12.5
5. Onion	7.5
6. Potato	9
7. Tomato	12.4
8. Tapioca	9.8
(vi) Cash crops and Spices	
1. Arecanut	7.9
2. Black Pepper	3.9
3. Cashew	1.1
4. Chilli	5.6
5. Coconut	5.4
6. Coriander	7.3
7. Sugarcane	8.7
8. Turmeric	7.4
(vii) Livestock produce	
1. Egg*	6.6
2. Inland Fish	6.9
3. Marine Fish	2.9
4. Meat	2.3
5. Poultry Meat	3.7
6. Milk	0.8

*Egg production in billion numbers, price in Rs. per thousand eggs

Police Atrocities

120. SHRI SHAILENDRA KUMAR: Will the Minister of HOME AFFAIRS x'g ea=h be pleased to state:

(a) the total number of cases of police atrocities registered by the National Human Rights Commission (NHRC) during 2010 and 2011, State-wise;

(b) the total number of cases solved, unsolved and steps taken to solve all the cases alongwith the action taken against the accused personnel during the said period, State-wise;

(c) whether the Government has paid compensation to the victims and their family;

(d) if so, the norms for payment of compensation alongwith the total compensation paid during the said period, State-wise; and

(e) the steps taken by the Government to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) A Statement showing State-wise details of total no. of cases registered by National Human rights Commission (NHRC) during 2010 and 2011 pertaining to police atrocities with details of total no. of solved and unsolved cases is given in the enclosed Statement-I. For unsolved cases, various enquiry reports have been called by NHRC from the concerned State Governments/Police Organisations. NHRC did not recommend action against any police personnel during the said period.

(c) and (d) As per the provisions of Section 18 of the Protection of Human rights Act, 1993, the NHRC recommends to the concerned Government or Authority to make payment of compensation or damages. The NHRC recommended payment of monetary relief/compensation of Rs. 81,55,000/- in 40 cases, registered during 2010 and Rs. 8,25,000/- in 3 cases registered during 2011 under the Police Head.

Against above recommendations, compliance report regarding payment of Rs. 12,20,000/- in 12 cases and Rs. 50,000/- in 1 case has been received respectively. State-wise details are given in the enclosed Statement-II.

(e) 'Police' is a State subject under the Seventh Schedule of the Constitution and it is primarily the responsibility of the State Government to appropriately prevent and ensure non-occurrence of Police atrocities. However, the Central government does issue advisories, while the NHRC issues guidelines and recommendations.

Statement I

Statement Showing Total No. of Cases Registered, Solved and Unsolved against Police Atrocities during the year 2010 & 2011 (upto 31.10.2011)

(Data as on 14.11.2011)

States/UTs	2010			2011		
	Total No. of Cases Registered	Solved	Unsolved	Total No. of Cases Registered	Solved	Unsolved
1	2	3	4	5	6	7
Andhra Pradesh	270	232	38	281	236	45
Arunachal Pradesh	11	7	4	7	5	2
Assam	128	56	72	130	33	97
Bihar	981	959	22	879	769	110
Goa	20	20	0	19	11	8
Gujarat	343	326	17	239	205	34
Haryana	1277	1252	25	1397	1192	205
Himachal Pradesh	39	37	2	22	16	6
Jammu and Kashmir	71	64	7	103	30	73
Karnataka	185	172	13	128	116	12
Kerala	104	95	9	67	59	8
Madhya Pradesh	662	637	25	572	520	52
Maharashtra	500	459	41	461	388	73
Manipur	40	13	27	34	12	22
Meghalaya	17	9	8	13	7	6
Mizoram	5	1	4	4	2	2
Nagaland	3	1	2	0	0	0
Odisha	240	226	14	403	338	65
Punjab	375	367	8	297	275	22
Rajasthan	917	896	21	797	730	67
Sikkim	0	0	0	3	2	1
Tamil Nadu	485	441	44	493	424	69
Tripura	12	10	2	13	5	8
Uttar Pradesh	19014	18716	298	17680	15793	1887

1	2	3	4	5	6	7
West Bengal	252	229	23	315	267	48
Andaman and Nicobar Islands	1	1	0	6	3	3
Chandigarh	43	43	0	51	44	7
Dadra and Nagar Haveli	2	2	0	3	3	0
Daman and Diu	3	3	0	6	6	0
Delhi	1836	1814	22	2133	1696	437
Lakshadweep	0	0	0	0	0	0
Puducherry	12	12	0	18	15	3
Chhattisgarh	123	101	22	145	92	53
Jharkhand	505	477	28	466	395	71
Uttarakhand	606	588	18	482	380	102
Total	29082	28266	816	27667	24069	3598

Statement II*State-wise details of Monetary Relief/Compensation Recommended***A. During the year 2010
(Data as on 14.11.2011)**

Sl.No.	Victim Name	Amount Recommended (Rs. in Lakhs)	Status	State Name
1	2	3	4	5
1.	Mungi Dinesh S/o Prabhakar	1.00	Compliance Received	Andhra Pradesh
2.	Asodhinagi Reddy	1.00	Compliance Received	Andhra Pradesh
3.	Maloti Kalandi W/o Badal Kalandi	1.00	Compliance Received	Assam
4.	Nazrul Islam S/o Late. Oturullah Sheikh	1.00	Compliance Received	Assam
5.	Sanjoy Mazumdar	0.25	Compliance not Received	Assam
6.	Talla Joram	0.20	Compliance not Received	Assam
7.	Basu Seikh @ Gazipur Rahman S/o Akker Ali	3.00	Compliance not Received	Assam
8.	Unidentified NDFB Cadre	5.00	Compliance not Received	Assam
9.	Allauddin, Shahjamal, Promtone Sangma, Jahangir, Salim	5.00	Compliance not Received	Assam
10.	Rajesh Basumatary	5.00	Compliance not Received	Assam

1	2	3	4	5
11.	Javed Ahmad S/o Late. Gulam Ahmad & Others	0.10	Compliance Received	Bihar
12.	Lakhubhai @ Babubhai Hamirbhai @ Balasara	1.00	Compliance Received	Gujarat
13.	Bhaveshji Ramuji Thakur	1.00	Compliance Not Received	Gujarat
14.	Amit S/o Main Pal	0.25	Compliance Not Received	Haryana
15.	Manoj S/o Meera & Rajendra	0.25	Compliance Not Received	Haryana
16.	Sunil Goraee @ Amar Goraee @ Amar Singh S/o Dalu G	5.00	Compliance Not Received	Jharkhand
17.	Deepak Soni @ Rajiv Singh @ Rajvir S/o Baijnath P	1.00	Compliance not Received	Jharkhand
18.	Sampath S/o Raman	5.00	Compliance not Received	Kerala
19.	Annu Khan S/o Kallan Khan	2.50	Compliance not Received	Madhya Pradesh
20.	Giram Singh S/o Bhal Singh Bheel	1.00	Compliance not Received	Madhya Pradesh
21.	Yogesh Namdeo Dhangar S/o Namedeo Jankiram Dhangar	5.00	Compliance not Received	Maharashtra
22.	Tony Peter Kharbithai S/o B. Lyngdoh	5.00	Compliance not Received	Meghalaya
23.	Laldawngliana	0.50	Compliance not Received	Mizoram
24.	Abhiram Naik S/o Janardan Naik	1.00	Compliance Received	Odisha
25.	Rudranath Chaudhary & Others	0.20	Compliance Received	Uttar Pradesh
26.	Virendra Ahirwar	0.50	Compliance Received	Uttar Pradesh
27.	Shri Ram S/o Palak Dhari	0.20	Compliance Received	Uttar Pradesh
28.	Ushman & Others	1.00	Compliance Received	Uttar Pradesh
29.	Nitish Kumar S/o Virendra Kumar	0.20	Compliance Received	Uttar Pradesh
30.	Mukesh Singh	5.00	Compliance Received	Uttar Pradesh
21.	Vijay Singh	5.00	Compliance not Received	Uttar Pradesh
32.	Bane Singh	0.50	Compliance not Received	Uttar Pradesh
33.	Kali Passi @ Ramesh @ Raju S/o Sailani @ Vasudev	5.00	Compliance not Received	Uttar Pradesh
34.	Nasim S/o Liyakat	5.00	Compliance not Received	Uttar Pradesh
35.	Surju @ Surajpal	5.00	Compliance not Received	Uttar Pradesh
36.	Ratan Yadav	1.00	Compliance not Received	Uttar Pradesh
37.	Veerpal S/o Karan Singh & Others	0.50	Compliance not Received	Uttar Pradesh
38.	Sangeeta	0.20	Compliance not Received	Uttar Pradesh
39.	Vijendri Devi W/o Rajbir Singh Bansal	0.20	Compliance not Received	Uttar Pradesh
40.	Subrata Mondal S/o Late. Khirrod Mondal	1.00	Compliance not Received	West Bengal

1	2	3	4	5
B. During the year 2011 (Data as on 14.11.2011)				
1.	Sohaga D/o Gokul Gond	0.25	Compliance Received	Madhya Pradesh
2.	Cypriano Cornelio Fernandes	5.00	Compliance not Received	Goa
3.	Prakash	3.00	Compliance not Received	Uttarakhand

Supply of Poor Quality Foodgrains

121. SHRI ARJUN RAM MEGHWAL:
SHRI A.T. NANA PATIL:
SHRI BADRI RAM JAKHAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether complaints have been received regarding supply of discoloured, rotten and pest and fungus infested foodgrains for supply under Public Distribution System (PDS)/Targeted Public Distribution System (TPDS) and other food based welfare schemes including mid day meal scheme thus compromising the health and well being of poor people and students;

(b) if so, the details thereof during the last three years alongwith the reaction of the Government thereto;

(c) the action taken against those held responsible for damage to foodgrains and their supply to the States; and

(d) the remedial steps taken to ensure supply of good quality foodgrains under the said schemes?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Some complaints have been received in the Department of Food & Public Distribution about poor quality of wheat and rice issued for supply under Public Distribution System (PDS)/ Targeted Public Distribution System (TPDS) and other Welfare Schemes in the last three years including the current year, details of which are given at enclosed Statement.

Ministry of Women and Child Development which is operating wheat based nutrition programme under Integrated Child Development Scheme has also reported

that they have received complaints during the last three years from the States of Odisha and Goa regarding supply of poor quality foodgrains under the Schemes. The Department has asked Food Corporation of India (FCI) to issue necessary instructions to all regional offices for ensuring good quality of foodgrains under the ICDS Scheme. The Department of Food & Public Distribution has also reiterated to FCI the importance of ensuring good quality in respect of all these Welfare Schemes. Regarding the case of Goa, the Area Manager, Goa has informed that the stocks were issued under joint inspection to the representatives of Government of Goa and they had not made any complaint and had also signed the consignees report about being satisfied with the quality of the stocks issued. Regarding the case of Odisha, FCI has informed that only Fair Average Quality stocks were issued and certificate obtained from the State Government's representatives regarding their satisfaction with the quality of stocks lifted by them.

Ministry of Human Resource Development which operates the Scheme of Mid Day Meal has informed that instances of poor quality of foodgrains being received in various schools in some States had come to their notice during the years 2010 and 2011 when they were conducting a study through "joint review meetings" for checking the implementation of Mid Day Meal (MDM) scheme in these States. They had brought this to the notice of Department of Food and Civil Supplies in these State Governments as well as FCI in their debriefing sessions. Thereafter it was reiterated to the concerned State Government officials as well as District MDM authorities and FCI officials that joint inspection should be conducted as per the laid down procedure to ensure that foodgrains being lifted are of Fair Average Quality.

In the aforesaid case also the Department of Food & Public Distribution has written to FCI to be extremely vigilant about the quality of foodgrains supplied under MDM as it concerns the health of children. Regarding

the case of West Bengal, FCI has already investigated the matter and has reported that only FAQ stocks were issued under MDM schemes in various districts of West Bengal like Kolkata, Burdwan, Malda, Murshidabad and Hooghli, etc. However, they have assured that they have reiterated the compliance of existing instructions to various regional and district offices all over the country for ensuring good supply of foodgrains under the MDM scheme.

(d) In order to ensure that only good quality foodgrains free from insect infestation are issued for public distribution system (PDS) as well as all other food based welfare schemes, following procedures has been laid down and instructions issued from time to time to State Governments/FCI:-

- (i) Only good quality foodgrains free from insect infestation and conforming to PFA Standards are to be issued under TPDS.
- (ii) Ample opportunities are to be provided to the State Government to check the quality of foodgrains prior to lifting the foodgrains stocks from FCI godowns.

- (iii) Samples of foodgrains are to be collected and sealed from the stocks of foodgrains to be issued under the TPDS jointly by FCI and State Food & Civil Supplies Department.
- (iv) An officer not below the rank of Inspector is to be deputed from State Government to take the delivery of foodgrains stocks from FCI godowns.
- (v) Regular inspection to check the quality of foodgrains is to be carried out by the officers of State Government and surprise checks are carried out by the officers of Quality Control Cell of the Ministry.
- (vi) It is the responsibility of the concerned State Government/UT Administration to ensure that during transportation and storage at different stages in the distribution chain, the foodgrains retain the required quality specifications.
- (vii) The State Government, where the decentralized procurement is in operation, should ensure that the quality of foodgrains issued under TPDS and other welfare schemes meet the desired standards under the Prevention of Food Adulteration Act.

Statement

Details of the complaints received in the Ministry regarding supply of poor quality foodgrains issued under Public Distribution System (PDS)/Targeted Public Distribution System (TPDS) and other welfare schemes

Year	State	Complaint	Action taken by the Government
1	2	3	4

Public Distribution System

2011-12 (Current year) 2009-10	West Bengal	<p>1. A complaint received from Shri Jaswant Singh, MP Lok Sabha regarding supply of rotten wheat and rice to hill areas of Darjeeling District by Food Corporation of India</p> <p>2. Complaint received in first week of November 2011 from Principal Secretary, Deptt of Food & Civil Supplies, Govt of West Bengal regarding supply of inferior quality of rice received from Chhattisgarh distributed under PDS.</p>	<p>The complaint was got investigated. FCI informed that foodgrains are issued to State Government after joint inspection/sampling of stocks. During Inspection of food stocks in Food Storage Depot, Debgram (Silliguri) downgraded/non issuable stocks were found on analysis. For this lapse, the then Area Manager, Manager (Depot) and Manager (QC) of FSD, Dabgram (Silliguri) have been charge sheeted by FCI and disciplinary proceedings initiated against them.</p> <p>The complaint has been immediately forwarded to Chairman & Managing Director, FCI for investigation and it is being thoroughly investigated by FCI on priority basis.</p>
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1	2	3	4
		3. Smt Brinda Karat, MP (Rajya Sabha) had raised an issue in Zero Hour in Rajya Sabha on 24.03.2011 about supply of rotten foodgrains in the tribal areas of the country	The matter was investigated and FCI depots in 4 tribal districts in Andhra Pradesh, 2 districts in Maharashtra and 1 each in Madhya Pradesh and Rajasthan were inspected and it was found that all rice samples in all these districts were found within issue norms and Hon'ble M.P. was informed accordingly.
2010-11	Bihar	1. A complaint was received from Shri Shyam Rajak, Minister of Food and Consumer Protection, Govt of Bihar regarding supply of inferior quality foodgrain from FCI depots of Phulwarisharif and Dighaghat under TPDS.	The complaint was got investigated and not found to be true. However, instructions were again issued to FCI that only fair average quality foodgrains are to be issued to State Government after joint inspection/sampling with State Government.
		2. A complaint received from Principal Secretary, Food and Consumer Protection Department, Govt of Bihar addressed to Chairman & Managing Director, FCI in July 2010 regarding supply of inferior quality of foodgrains in Fair Price Shops of Barharwa Lakhansen Village in East Champaran District, Bihar during the visit of Hon'ble Chief Minister of Bihar.	The complaint was investigated and not found to be true.
	Chhattisgarh	A complaint was received from Shri Abdul Razak Kureshi, State President, Nationalist Congress Party, Sarguja District of Chhattisgarh on 08.08.2010 regarding supply of sub standard rice mixed with broken grain under TPDS by State agencies.	The complaint was investigated by an officer of this Ministry who collected samples from Fair Price Shops and these were found slightly exceeding the limits for broken grains prescribed under quality specifications. But they were all within PFA Standards and not damaged. Still the State Government has been asked to ensure supply of good quality foodgrains under TPDS, as per existing instructions in this regard.
	Maharashtra	A complaint was received from Vice President, North East District Congress Committee, Mumbai, Maharashtra in June 2010 regarding supply of poor quality foodgrains under TPDS.	As the complaint was of general nature, this Department has informed the complainant about the detailed procedure followed by FCI and State Government at the time of issue of foodgrains from FCI godowns to be issued under TPDS. Afterwards no specific complaints about any individual cases have been received.
2009-10	Uttar Pradesh	A complaint received from the residents of Village Baberu, District Banda, Uttar Pradesh regarding supply of inferior quality of foodgrains distributed under TPDS and other welfare schemes.	The complaint was got investigated by deputing an officer of this Ministry who reported that that complaint was not found true. All the 8 samples (4 of wheat and 4 of rice) collected from the Fair Price Shops were found well within the issue norms.

1	2	3	4
	NCT Delhi	A complaint received in June 2009 from Shri JaiKishen, MLA regarding supply of poor quality foodgrains issued under TPDS in Nangloi area of NCT Delhi from FSD, Ghevra.	The complaint was got investigated by deputing an officer of this Ministry. Out of 15 samples (9 of wheat and 6 of rice) collected from Food Storage Depots, 10 (7 wheat and 3 rice) samples were found exceeding the limits of uniform specifications. FCI has informed that disciplinary action has already been taken against 3 Managers (QC), one AG-I (Depot) and Depot Incharge.

Livestock Census

122. SHRI SURENDRA SINGH NAGAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has recently conducted a livestock census in the country;

(b) if so, the outcome thereof;

(c) the number of milch animals in each State/Union Territory a present;

(d) whether the Government proposes to increase the yield of milch animals by adopting scientific breeding methods; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (b) Government had conducted last Livestock Census in the country in 2007 *i.e.*, 18th Livestock-Census. As per 18th Livestock Census-2007, The outcomes are given below;

Sl.No.	Species	Number of Animals in thousands)
1	2	3
1.	Cattle	199075
2.	Buffalo	105343
3.	Yaks	83
4.	Mithuns	264
5.	Bovine	304765

1	2	3
6.	Sheep	71558
7.	Goals	140537
8.	Horses and Ponies	611
9.	Mules	137
10.	Donkeys	438
11.	Camels	517
12.	Pigs	1134
13.	Dogs	19087
14.	Rabbits	424
15.	Poultry	648830

The number of milch animals in each State/Union Territory as per 18 Livestock Census is given in the enclosed Statement.

(d) to (e) The Government of India is implementing various schemes/programmes in order to increase the yield of milch animals by adopting scientific breeding methods:

National Project for Cattle and Buffalo Breeding
Central Cattle Breeding Farms

Central Frozen Semen Production and Training
Institute

Central Herd Registration Scheme

In addition, Indian Council of Agricultural Research (ICAR) is undertaking research programmes for the improvement of various breeds of livestock in different agro climatic regions of the country through institute based projects and All India Coordinated Research/Network Projects

Statement*Number of Milch Animals — 2007\$*

(In thousands)

Sl.No.	State/UTs	Crossbred Cow	Indigenous Cow	Total Cows	Milch Buffaloes	Grand Total Milch Bovines (Cow+Buffaloe)
1	2	3	4	5	6	7
1.	Andhra Pradesh	828	2233	3061	6224	9285
2.	Arunachal Pradesh	6	90	96	1	96
3.	Assam	153	2533	2686	148	2834
4.	Bihar	836	2990	3826	2846	6672
5.	Chhattisgarh	59	2360	2418	316	2734
6.	Goa	8	16	24	16	41
7.	Gujarat	525	2004	2529	4390	6919
8.	Haryana	268	340	608	2704	3312
9.	Himachal Pradesh	409	460	869	448	1317
10.	Jammu and Kashmir	678	592	1270	551	1821
11.	Jharkhand	67	2147	2214	412	2626
12.	Karnataka	1259	2656	3915	2374	6289
13.	Kerala	745	48	793	13	806
14.	Madhya Pradesh	205	5995	6200	3979	10179
15.	Maharashtra	1623	3284	4907	3325	8231
16.	Manipur	24	74	98	16	113
17.	Meghalaya	17	276	293	4	297
18.	Mizoram	4	8	13	2	15
19.	Nagaland	79	60	139	8	147
20.	Odisha	332	2377	2710	281	2991
21.	Punjab	683	166	850	2779	3629
22.	Rajasthan	397	4630	5028	5400	10428
23.	Sikkim	23	19	42	0	42
24.	Tamil Nadu	3071	1240	4312	806	5118
25.	Tripura	30	246	277	4	281

1	2	3	4	5	6	7
26.	Uttar Pradesh	791	5537	6328	10565	16892
27.	Uttarakhand	157	605	762	665	1427
28.	West Bengal	1055	5004	6059	174	6233
29.	Andaman and Nicobar Islands	5	10	15	3	18
30.	Chandigarh	3	1	4	12	16
31.	Dadra and Nagar Haveli	1	11	11	1	13
32.	Daman and Diu	0	1	1	0	1
33.	Delhi	25	28	53	171	224
34.	Lakshadweep	1	1	2	0	2
35.	Puducherry	39	2	40	2	42
All India		14407	48042	62449	48641	111091

Note: Totals may not tally due to rounding up of figures

0 is less than thousand figure

\$provisional, derived from village level totals

Source: 18th Livestock Census, Department of Animal Husbandry, Dairying & Fisheries, M/O Agriculture

[English]

Declaration of Immovable Property by IPS Officers

123. SHRI S.R. JEYADURAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether all Indian Police Service (IPS) officers have been directed to declare their immovable assets to the Government or any other authority;

(b) if so, the details thereof and the total number of IPS officers who have not complied with the directions of the Government, designation-wise; and

(c) the action taken or proposed to be taken by the Government against such erring officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) In terms of Rule 16(2) of All India Services (Conduct) Rules 1968, all the members of the Service (including Indian Police Service) are required to submit their annual Immovable Property Returns to the Government latest by 31st January every year.

(b) Directions to comply with this requirement have been issued on 5.5.2011, 5.9.2011, 29.9.2011 and

31.10.2011. 643 IPS officers in various ranks out of 3242 IPS officers are yet to submit their Immovable Property Returns (as on 1.1.2011) for the year 2010.

(c) Department of Personnel and Training have made suitable amendment on 7.9.2011 in the guidelines on grant of Vigilance Clearance to All India Services officers stating that the all India Services Officers who have not submitted their Immovable Property return in time would be denied vigilance clearance and will not be considered for empanelment in Government of India. This has been conveyed to the State Governments.

Wadhwa Committee Report on PDS

124. SHRI J.M. AARON RASHID:
SHRI HEMANAND BISWAL:
SHRI PRALHAD JOSHI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the evaluation/review of Public Distribution System (PDS)/Targeted Public Distribution System (TPDS) by the Wadhwa Committee and other agencies have indicated the prevalence of corruption and diversion of subsidised foodgrains in several States;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the remedial measures taken to check such corruption in PDS; and

(d) the action taken against the States that have failed to file affidavits giving details about the functioning of PDS in their respective State during each of the last three years and the current year?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Evaluation studies on implementation of Targeted Public Distribution System (TPDS) have been got conducted from time to time. These studies have indicated certain shortcomings such as leakage/diversion, inclusion/exclusion errors, prevalence of bogus/ineligible ration cards, etc.

Central Vigilance Committee (CVC) with Justice D.P.Wadhwa as Chairman was set up by the Hon'ble Supreme Court to look into maladies affecting functioning of Public Distribution System (PDS) and to suggest remedial measures. The CVC has submitted reports in respect of 22 States/UTs and also a report on Computerization of TPS to the Hon'ble Supreme Court. In these reports, CVC has referred to deficiencies in the functioning of TPDS such as inclusion and exclusion errors, bogus/ineligible ration cards being in circulation, beneficiaries not getting their entitled quota of foodgrains and allotment of fair price shops in an arbitrary manner.

Government has issued directions to State Governments to streamline functioning of TPDS by enforcing provisions of PDS (Control) Order, 2001. Government has regularly reviewed and also has issued instructions to States/Union Territories to strengthen functioning of Targeted Public Distribution System (TPDS) by improving monitoring mechanism and vigilance, increased transparency in functioning of TPDS, adoption of revised Model Citizen's Charter, use of Information and Communication Technology (ICT) tools and improving the efficiency of Fair Price Shop operations.

(d) Whenever required, Union of India and the States/UTs among others have been filing affidavits in the Hon'ble Supreme Court in Writ Petition (Civil) No. 196/2001-PUCL Vs Union of India and Others. Action against States for non-filing of affidavits does not lie with the Central Government as the matter rests between the Hon'ble Supreme Court and the respective parties to the above Writ Petition.

[*Translation*]

Shortage of Houses

125. SHRI NARANBHAI KACHHADIA:
SHRI HARISHCHANDRA CHAVAN:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the estimated shortage in housing for various categories of people including weaker sections and Scheduled Castes and Scheduled tribes categories in the country;

(b) the steps taken to provide houses to the said categories alongwith the amount allocated and released by the Union Government to provide low cost dwelling units to the poor people living in cities and towns in the country during each of the last three years, State-wise;

(c) whether the Government encourages, private developers and builders to construct affordable houses;

(d) if so, the details thereof;

(e) the time by which the new houses are likely to be constructed; and

(f) if not, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) A Technical Group constituted by the Ministry of Housing and Urban Poverty Alleviation to estimate urban housing shortage at the beginning of 11th Plan has worked out the urban housing shortage as on 2007 24.71 million households which would go up to 26.53 million by the end of 11th plan period (2011-12). As per this estimation, 21.78 million *i.e.* 88.14% of total housing shortage pertains to Economically Weaker Sections (EWS) and 2.89 million *i.e.* 11.70% of total housing shortage relates to Low Income Group (LIG). No estimation of housing shortage in Scheduled Castes (SCs) and Scheduled Tribes (STs) was done by the Technical Group.

The National Urban Housing & Habitat Policy (NUHHP) 2007 aims at promoting sustainable development of habitat in the country with a view to ensuring equitable supply of land shelter and services at affordable prices to all sections of the society. However, 'Land' and 'Colonisation' being State subjects, it is for the State Governments to pursue the initiatives under the NUHHP: 2007.

The Central Government is supporting the construction of housing for Economically Weaker Sections (EWS) and Low Income Groups (LIG) sections of the society in urban areas through various programmatic interventions viz.,

- The Jawaharlal Nehru National Urban Renewal Mission (JNNURM), launched by the Government in the year 2005 supports provision of housing and basic services to urban poor in slums in 65 specified cities under the Sub Mission Basic Services to the Urban Poor (BSUP) and in other cities and towns under the Integrated Housing and Slum Development Programme (IHSDP). As on 01.11.2011, a total of 1501 projects under BSUP and IHSDP with total project cost of Rs. 39,654.58 crores along with Central Share (ACA) of Rs. 21,548.87 crores was approved for construction of total 15,62,211 Dwelling Units. Budget allocation and progress made under BSUP and IHSDP are given in the enclosed Statement-I and Statement-II.
- The Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) provides for interest subsidy on housing loans to the Economically Weaker Sections (EWS) and Low Income Group (LIG) as part of credit-enablement measures and encourages those households to avail of loan facilities through Commercial Banks/Housing Finance Companies for the purposes of construction/acquisition of houses and avail 5% subsidy in interest payment for loans upto Rs. 1 lakh. Budget allocated under ISHUP for the current financial year (2011-12) is Rs. 50.00 crore. Cumulatively, as on September, 2011, 1420 beneficiaries have been covered and Net Present Value (NPV) for Interest Subsidy of Rs. 1.5 crore has been released. However, budget allocation and progress made under the scheme during the last three years is given in the enclosed Statement-III.
- The scheme of Affordable Housing in Partnership seeks assembly of land for construction of affordable housing and provides Central Government assistance towards provision of internal and external infrastructure connectivity. The scheme which was launched in 2009 with an outlay of 5000 crores, seeks construction of 1 million houses for EWS/LIG/Middle Income Group (MIG) with at least 25% for EWS Category. The cumulative progress made under the scheme is given in the enclosed Statement-IV.
- A new scheme 'Rajiv Awas Yojana' (RAY) has been launched on 02.06.2011. The Phase I of

Rajiv Awas Yojana (RAY) is for a period of two years from the date of approval of the scheme with a budget of Rs. 5,000 crores. The Scheme will provide financial assistance to States that are willing to assign property rights to slum dwellers for provision of decent shelter and basic civic and social services for slum redevelopment, and for creation of affordable housing stock. Fifty percent (50 %) of the cost of provision of basic civic and social infrastructure and amenities and of housing, including rental housing, and transit housing for *in-situ* redevelopment - in slums would be borne by the Centre, including operation & maintenance of assets created under this scheme. For the North Eastern and Special Category States the share of the Centre would be 90% including the cost of land acquisition, if required. Funds have been released to 157 cities for undertaking preparatory activities under Slum Free City Planning Scheme - the preparatory phase of Rajiv Awas Yojana. List of the 157 cities is given in the enclosed Statement-V.

(c) to (f) The National Urban Housing & Habitat Policy (NUHHP) 2007 envisages at promotion of sustainable development of habitat in the country with a view to ensuring equitable supply of land shelter and services at affordable prices to all sections of the society. Given the magnitude of the housing shortage and budgetary constraints of both the Central and State Governments, the Policy seeks to associate multiple stakeholders, the Private Sector, the Cooperative Sector, the Industrial Sector and the Services/Institutional Sector for realizing the goal of "Affordable Housing for All". Accordingly, the Government promotes various types of Public-Private Partnerships of the Government sector with the private sector, the cooperative sector, the financial services sector, the State parastatals, urban local bodies, etc. through the scheme of Affordable Housing in Partnership for realizing the goal of affordable housing for all. Further, Government of India has announced tax concessions under Section 35 AD of Income Tax Act for all notified slum redevelopment projects under the schemes framed by State/Central Government.

The scheme of Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) is a demand driven scheme and houses are constructed by the beneficiaries. Implementation of other schemes of this Ministry is the primary responsibility of State Governments, therefore the progress under these schemes depends on the pace set by the States. Therefore, no timeframe for construction of houses under these schemes can be assigned by the Central Government.

Statement I*State-wise ACA Allocation, Approved & Released—BSUP (16.11.2011)*

(Rs. in crores)

Sl.No.	State/UT	Total ACA Allocation under BSUP 2005-12	ACA Approved			ACA Released		
			Year 2008-09	Year 2009-10	Year 2010-11	Year 2008-09	Year 2009-10	Year 2010-11
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	1547.42	650.50	0.00		211.57	240.89	306.93
2.	Arunachal Pradesh	43.95	40.59			0.00	10.99	0.84
3.	Assam	121.94	49.04			0.00	24.40	12.26
4.	Bihar	531.54	133.22			33.30		
5.	Chhatitsgarh	385.21	23.03	29.78		0.00	83.80	7.44
6.	Goa	11.43	0.00			0.00		
7.	Gujarat	1015.56	78.74	103.22	12.49	175.34	137.25	158.44
8.	Haryana	57.31	0.00			15.59		7.80
9.	Himachal Pradesh	31.29	0.00			0.00		
10.	Jammu and Kashmir	140.18	49.56			7.47	4.92	3.19
11.	Jharkhand	351.09	118.68		77.15	9.67	1.80	37.48
12.	Karnataka	407.97	135.00			21.88	74.37	49.97
13.	Kerala	250.00	31.18			0.00	24.00	50.72
14.	Madhya Pradesh	351.10	87.59			17.80	51.63	56.65
15.	Maharashta	3372.56	705.34	467.99		436.48	232.55	293.87
16.	Manipur	43.91	43.91			0.00	10.98	
17.	Meghalaya	40.35	16.58			0.00	10.09	
18.	Mizoram	80.11	51.20			0.00	12.80	7.23
19.	Nagaland	105.60	0.00			11.01		26.40
20.	Odisha	78.74	5.41			1.35		9.95
21.	Punjab	444.46	0.00			0.00	8.32	9.04
22.	Rajasthan	383.46	0.00		88.11	0.00		43.17
23.	Sikkim	29.06	26.27			0.00	6.56	7.96

1	2	3	4	5	6	7	8	9
24.	Tamil Nadu	1107.80	94.44			57.83	126.71	162.36
25.	Tripura	23.66	0.00			3.49	6.98	
26.	Uttar Pradesh	1165.22	937.76		5.40	235.57	71.14	284.49
27.	Uttarakhand	97.84	9.93	37.32		3.20		10.61
28.	West Bengal	2126.98	440.87		355.17	211.13	87.84	150.33
29.	Delhi	1481.28	52.80		893.88	15.78		183.69
30.	Puducherry	83.20	0.00	50.89		0.00	13.78	1.07
31.	Andaman and Nicobar Islands	0.00	0.00			0.00		
32.	Chandigarh	446.13	0.00			94.03	89.91	38.28
33.	Dadra and Nagar Haveli	0.00	0.00			0.00		
34.	Lakshadweep	0.00	0.00			0.00		
35.	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	Total	16356.35	3781.62	689.20	1432.20	1562.50	1331.73	1920.15
	DPR Preparation Charges					3.35	0.69	4.55
	PMUs					3.92	0.80	0.40
	PIUs					13.15	3.14	0.53
	CBP					0.00	2.01	
	Total					1582.92	1338.37	1925.63

Statement II*New ACA Allocation, Approved & Released under IHSDP (16.11.2011)*

(Rs. in crores)

Sl.No.	State/UT	Total ACA Allocation under BSUP 2005-12	ACA Approved			ACA Released		
			Year 2008-09	Year 2009-10	Year 2010-11	Year 2008-09	Year 2009-10	Year 2010-11
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	764.57	271.98	0.00	0.00	48.91	195.04	114.86
2.	Arunachal Pradesh	24.52	8.96	0.00	0.00	0.00		4.48

1	2	3	4	5	6	7	8	9
33.	Dadra and Nagar Haveli	20.56	0.00	2.89	0.00	0.00		1.44
34.	Lakshadweep	21.03	0.00	0.00	0.00	0.00	0.00	0.00
35.	Daman and Diu	21.03	0.00	0.00	0.00	0.00	0.00	0.00
Total		6828.31	2793.01	501.32	647.90	1296.21	780.72	879.95

Statement III

State-wise details of Budget Allocation and Progress made under Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) during the last three years

Financial Year	Budget Estimates (Rs. in crore)	Actual Expenditure (Rs. in crore)	Net Present Value of Interest Subsidy released (Rs. in crore)	No. of Beneficiaries	States covered
2008-09	95.00 30.00 (at RE stage)	Nil	Nil	Nil	Nil
2009.10	180.59 5.00 (at RE stage)	83 lakh	36.82 lakh	531	Andhra Pradesh
2010-11	200.00 50.00 (at RE stage)	12.83 crore (including release of Rs. 11.00 crore to CNAs as an advance of NPV of interest subsidy)	4.77 crore	5854	Andhra Pradesh, Karnataka, Rajasthan, Chhattisgarh, Tamil Nadu

Statement IV

*Affordable Housing in Partnership
Total Projects Approved*

Status as on 16.11.2011
(Rs. in crores)

Sl. No.	Name of the State/UT	Mission Cities	Projects Approved	Total Project Cost Approved	Total Central Share Approved (25% of the infra. Cost)	Total State Share Approved	Total State ULB Share	Total State Beneficiary Share	EWS Dus	LIG	MIG	Total No. of Dwelling Units Approved	No. of Meeting	Date of CS&MC
1	2	3	4	5	7	8	9	10	11	12	13	14	15	16
1.	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Basantkunj Yojna, Sector-'A', Lucknow, Uttar Pradesh	35.33	2.48	1.68	0	31.16				816	84	27-Apr-10

1	2	3	4	5	7	8	9	10	11	12	13	14	15	16
2.	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Vrindavan Sheme No.-1, Sector 5 E, Lucknow, Uttar Pradesh	57.73	4.63	2.75	0	50.35				1500	84	27-Apr-10
3.	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Basantkunj Yojna, Sector-'A', Lucknow, Uttar Pradesh	132.81	8.32	6.32		118.17	1776	800		2576	85	5-May-10
4.	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Gahroo Yojna, Bijnaur, Lucknow, Uttar Pradesh	139.03	6.63	6.62		125.78	896	1536		2432	85	5-May-10
5.	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Gomati Nagar Extension Yojna, Lucknow, Uttar Pradesh	103.63	9.41	4.93		89.28	1728	208		1936	85	5-May-10
6.	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Devpur Para, Lucknow, Uttar Pradesh	132.91	8.74	6.33		117.85	3152			3152	85	5-May-10
7.	Uttar Pradesh	Lucknow	Affordable housing in Partnership (Under JNNURM) at Basantkunj Yojna, Sector-'A', Lucknow, Uttar Pradesh	27.85	1.40	1.33		25.12	720			720	86	25-May-10
8.	Uttar Pradesh	Kanpur	Affordable housing in Partnership (Under JNNURM) at Janakipuram, Sector-J, Kanpur, Uttar Pradesh	34.11	3.12	1.62		29.36	688			688	86	25-May-10
9.	Uttar Pradesh	Kanpur	Affordable housing in Partnership (Under JNNURM) at Hanspuram, Sector-7, Kanpur, Uttar Pradesh	21.71	2.05	1.03		18.62	564			564	86	25-May-10
10.	Uttar Pradesh	Mathura	Affordable housing in Partnership (Under JNNURM) at Rukamani Vihar Avasiya Yojana, Vrindavan, Mathura, Uttar Pradesh	31.72	1.70	1.51		28.52	672	304		976	86	25-May-10
			Sub-total	716.83	48.48	34.13	0.00	634.22	10196	2848	0	15360		

1	2	3	4	5	7	8	9	10	11	12	13	14	15	16
11.	Chhattisgarh	Raipur	Dharampura Social Housing Scheme Construction of 648 EWS Flats (G+2) under affordable Housing in partnership at Dharampura, Raipur	15.62	0.59			15.04	648			648	86	25-May-10
12.	Chhattisgarh	Raipur	Puraina Social Housing Scheme Construction of 320 EWS Flats (G+3) under affordable Housing in partnership at Puraina, Raipur	7.75	0.27			7.48	320			320	86	25-May-10
13.	Chhattisgarh	Raipur	An Affordable Housing in partnership Project Proposal at Rajpura, Raipur	17.81	1.75			16.07	972			972	86	25-May-10
14.	Chhattisgarh	Raipur	An Affordable Housing in partnership Project Proposal at Boriyakhurd, Raipur	34.03	2.88			31.15	1800			1800	86	25-May-10
			Sub-total	75.21	5.48	0.00	0.00	69.73	3740	0	0	3740		
	Total			792.04	53.96	34.13	0.00	703.94	13936	2848	0	19100		

Statement V*List of 157 cities*

Sl. No.	Name of State/UT	Amount Released (Rs. in lakhs)/ Number of cities	Cities - Fund released for SFCP
1	2	3	4
FY 2009-10			
1.	Andhra Pradesh	472.72 (10 cities) 2nd Installment of 969.40 lakhs released in March 2011	1. Greater Hyderabad Mpl. Corp (GHMC) 2. Greater Visakhapatnam Mpl. Corp (GVMC) 3. Vijayawada 4. Tirupathi 5. Guntur 6. Nellore 7. Kurnool 8. Rajamundry

1	2	3	4
			9. Warangal
			10. Kakinada
2.	Assam	76.34 (1 city)	11. Guwahati
3.	Bihar	191.59 (4 cities)	12. Patna
			13. Gaya
			14. Bhagalpur
			15. Muzaffarpur
4.	Chhattisgarh	182.88 (4 cities)	16. Bilai Nagar
			17. Raipur
			18. Bilaspur
			19. Korba
5.	Gujarat	431.64 (8 cities)	20. Ahmadabad
			21. Surat
			22. Vadodara
			23. Rajkot
			24. Jamnagar
			25. Bhavnagar
			26. Bharuch
			27. Porbandar
6.	Haryana	151.3 (3 cities)	28. Faridabad
			29. Panipat
			30. Yamunanagar
7.	Himachal Pradesh	63.84 (1 city)	31. Shimla
8.	Jharkhand	206.11 (4 cities)	32. Jamshedpur
			33. Dhanbad
			34. Ranchi
			35. Bokaro Steel City
9.	Karnataka	400.4 (8 cities)	36. Bangalore
			37. Mysore
			38. Hubli-Dharwad
			39. Mangalore

1	2	3	4
			40. Belgaum
			41. Gulbarga
			42. Davanagere
			43. Bellary
10.	Kerala	263.31 (6 cities)	44. Kochi
			45. Thiruvananthapuram
			46. Kozhikode
			47. kannur
			48. Kollam
			49. Thrissur
11.	Madhya Pradesh	288.25 (6 cities)	50. Indore
			51. Bhopal
			52. Jabalpur
			53. Gwalior
			54. Ujjain
			55. Sagar
12.	Maharashtra	944.67 (16 cities)	56. Greater Mumbai
			57. Pune
			58. Nagpur
			59. Nashik
			60. Aurangabad
			61. Solapur
			62. Bhiwandi
			63. Amravati
			64. Kolhapur
			65. Sangli-Miraj Kupwad
			66. Nanded-Waghala
			67. Malegaon
			68. Akola
			69. Jalgaon
			70. Ahmadnagar
			71. Dhule

1	2	3	4
13.	Odisha	184.12 (5 cities)	72. Bhubaneswar
			73. Puri
			74. Cuttack
			75. Raurkela
			76. Brahmapur
14.	Rajasthan	281.15 (6 cities)	77. Jaipur
			78. Jodhpur
			79. Kota
			80. Bikaner
			81. Ajmer
			82. Udaipur
15.	Manipur	55.79 (1 city)	83. Imphal
16.	Tamil Nadu	480.14 (9 cities)	84. Chennai MCorp
			85. Coimbatore
			86. Madurai
			87. Tiruchirappalli
			88. Salem
			89. Tiruppur
			90. Tiruneiveli
			91. Erode
			92. Vellore
17.	Tripura	54.68 (1 city)	93. Agartala
18.	Uttar Pradesh	733.17 (18 cities)	94. Kanpur
			95. Lucknow
			96. Agra M Corp
			97. Varanasi
			98. Meerut
			99. Allahabad
			100. Ghaziabad

1	2	3	4
			101. Bareilly
			102. Aligarh
			103. Moradabad
			104. Gorakhpur
			105. Jhansi MB
			106. Saharanpur
			107. Firozabad
			108. Muzaffarnagar
			109. Mathura
			110. Shahjahanpur
			111. Noida
19.	Uttarakhand	114.63 (3 cities)	112. Dehradun
			113. Nainital
			114. Haridwar
20.	West Bengal	423.27 (4 cities)	115. Kolkata
			116. Asansol
			117. Durgapur
			118. Siliguri (Part)
FY 2010-11			
21.	Arunachal Pradesh	111.29 (2 cities)	119. Naharlagun
			120. Itanagar
22.	Andaman and Nicobar (UT)	76.18 (1 city)	121. Portblair
23.	Daman and Diu	58.06 (2 city)	122. Daman
			123. Diu
24.	Dadra and Nagar Haveli (UT)	43.45 (2 city)	124. Silvassa
			125. Amli
25.	Delhi	981.96 (DMC)	126. Municipal Corporation of Delhi Area

1	2	3	4
26.	Goa	111.70 (3 cities)	127. Mormugao
			128. Panaji
			129. Margao
27.	Jammu and Kashmir	236.80 (6 cities)	130. Jammu
			131. Srinagar
			132. Anathanag
			133. Udampur
			134. Barahmulla
			135. Kathua
28.	Lakshadweep (UT)	15.00 (3 cities)	136. Amini
			137. Kavaratti
			138. Minicoy
29.	Meghalaya	95.63 (1 city)	139. Shilong
30.	Mizoram	467.07 (8 cities)	140. Aizwal
			141. Champhai
			142. Kolasib
			143. Laungltai
			144. Lunglei
			145. Mamit
			146. Saiha
			147. Serchhip
31.	Nagaland	108.03 (2 cities)	148. Kohima
			149. Dimapur
32.	Puducherry	79.01 (2 cities)	150. Puducherry
			151. Ozhukari
33.	Sikkim	62.39 (1 city)	152. Gangtok
34.	Punjab	583.34 (5 cities)	153. Ludhiana
			154. Amritsar
			155. Jalandhar
			156. Patiala
			157. Bhatinda

*[English]***Procurement of Stationery**

126. SHRI PURNMASI RAM: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Department of Personnel and Training has authorised Government departments to procure items of stationery etc. from National Cooperative Consumer Federation (NCCF) which has further appointed franchises to sell stationery and other items to Government departments;

(b) if not, the action the Government proposes to take against NCCF in this matter;

(c) whether NCCF is supplying these items including stationery and Bombay Dyeing towels etc. to Government departments at excessively high rates;

(d) if so, the details of items with brand names and rates supplied to Government departments during the last one year by NCCF; and

(e) the quantum of Bombay Dyeing towels supplied by NCCF during each of the last two years indicating size, quality and selling price of the towels sold?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The National Cooperative Consumer Federation of India Ltd. (NCCF) has reported that as per the notification No. F.No. 14/12/94-Welfare (Vol. II) dated 5.7.2007 of DOPT, Government Departments have been authorized to procure stocks upto Rs. 1 lakh on single tender basis from NCCF after satisfying themselves about quality and rates. Accordingly, NCCF is supplying stationery and other products through its network of branches/franchises/counters run by its own regular staff to the Government Departments against their firm indents. These items are procured by NCCF from its registered suppliers *i.e.* manufactures/distributors/authorized dealers.

(c) The NCCF purchase various items including stationery, towel etc. from its registered suppliers and sells the same to its customers at reasonable rates with facility of door delivery and longer credit.

(d) and (e) The information is being collected.

Installation of X-Ray Scanners

127. SHRI MANICKA TAGORE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has installed X-ray scanners in various parts of the National Capital Territory of Delhi including at Railway Stations in view of recent cases of bomb blasts;

(b) if so, the details thereof;

(c) whether there are reports that most of these X-ray scanners are under repair;

(d) if so, the details thereof and the reaction of the Government in this regard; and

(e) the steps taken to ensure proper functioning of such X-ray scanners?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) No X-ray scanner has been installed in the National Capital Territory of Delhi after the recent cases of bomb blasts.

Involvement of Private Sector in Farming

128. SHRI K. SUGUMAR:
SHRI ANTO ANTONY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to involve the private sector in farming by transferring land to them on lease basis;

(b) if so, the details thereof;

(c) whether the Government also proposes to popularise co-operative farming to reduce the cost of farming in the country; and

(d) if so, the steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) There is no such proposal under consideration involving leasing out government land to the private sector for farming.

(c) and (d) 'Cooperation' being a State subject, the States are expected to take necessary steps to promote farming through cooperatives. However, the National Policy of Farmers formulated in consultation with the States, provides for encouraging and supporting small farmers' cooperatives. Several Central Sector and Centrally Sponsored schemes of the Government of India, such as, National Horticulture Mission, Scheme for Development/Strengthening of Agriculture Marketing Infrastructure, Grading and Standardisation, Rural Godown Scheme, Rashtriya Krishi Vikas Yojana, Support to State Extension Programme for Extension Reforms, etc. under implementation, '*inter-alia*', support cooperative institutions for promotion of agriculture.

Disaster Management Practices

129. SHRI ANAND PRAKASH PARANJPE:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI SANJAY BHOI:
SHRI SADASHIVRAO DADOBA MANDLIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether as per a recent report of the United Nations, the country is losing several crores of rupees annually on account of unscientific disaster management practices being adopted;

(b) if so, the details thereof alongwith the reaction of the Government thereto; and

(c) the remedial measures taken/being taken by the Government to improve the disaster management practices in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) This Ministry has no information regarding any recent UN report suggesting that the country is losing several crores of rupees annually on account of unscientific disaster management practices being adopted.

(b) Does not arise.

(c) Government of India, in order to strengthen the existing disaster management system has enacted and notified disaster Management Act, 2005 on December 26, 2005 to improve and provide for institutional mechanisms for drawing up and monitoring the implementation of the disaster management plans, ensuring measures by various wings of Government for prevention and mitigating effects

of disasters as well as for undertaking a holistic, coordinated, and prompt response to any disaster situation. As per the disaster Management Act 2005, the Central Government has constituted the National Disaster Management Authority (NDMA) with the responsibility for laying down the policies, plans, and guidelines for disaster managements. NDMA has already released 25 guidelines on natural as well as manmade disasters and also for preparation of State disaster Management Plans, National Policy on disaster Management (NPDM) has been issued which covers all aspects of disaster management.

All these measures are expected to improve the existing disaster management practices, mitigation, control and reduce the adverse impact of natural and manmade disasters in the country.

[*Translation*]

MSP for Agricultural Produce

130. SHRI MANSUKHBHAI D. VASAVA:
SHRI DINESH CHANDRA YADAV:
SHRI MAROTRAO SAINUJI KOWASE:
SHRI M.B. RAJESH:
SHRIMATI RAMA DEVI:
DR. MURLI MANOHAR JOSHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) the criteria adopted and components taken into consideration to calculate the cost of production of agricultural produce while deciding the Minimum Support Price (MSP) of paddy, wheat, sugarcane etc., by the Commission for Agricultural Costs and Prices (CACP);

(b) whether some farmers' associations have raised objections against the current method adopted to calculate the cost of agricultural produce while deciding MSP by CACP;

(c) if so, the details thereof;

(d) whether the Government has declared new MSP for agricultural produce during the rabi season;

(e) if so, the details thereof, crop-wise;

(f) whether paddy growers are not getting remunerative price for their produces; and

(g) if so, the steps taken by the Government to ensure remunerative prices to the paddy growers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The Government fixes the Minimum Support Prices (MSPs) for agricultural commodities including paddy, wheat and sugarcane, interalia, taking into account the recommendations of the Commission for Agricultural Costs & Prices (CACP), the views of concerned State Governments and Central Ministries. The CACP, while formulating its recommendations on price policy considers, interalia, a number of factors which include cost of production, changes in input prices, trends in market prices, demand and supply situation, inter crop price parity, effect on industrial cost structure, effect on general price level, effect on cost of living, suggestions received from farmers/others etc.

(b) and (c) Representations are received from farmers' organizations from time to time regarding the methodology for estimating the cost of production.

The methodology for estimating the cost of production is reviewed from time to time. In 2009, the methodology was modified on the basis of the recommendations of the Expert Committee under the Chairmanship of Prof. Y.K. Alagh.

(d) and (e) The MSPs of rabi crops of 2011-12 season have been declared. The MSP's are indicated in the Table below:

(Rs. per Quintal)

Crop	MSP for 2011-12
Wheat	1285
Barley	980
Gram	2800
Masur (Lentil)	2800
Rapeseed/Mustard	2500
Safflower	2500
Toria	2425

(f) and (g) The Government fixes the MSPs for major agricultural commodities, including paddy. The Government offers to purchase the produce at MSP. The Government ensures MSP through procurement operations undertaken

by the Central, State and cooperative agencies. The State Governments are alerted from time to time to make adequate arrangements to ensure MSP to farmers.

[English]

Payment to Naxalites

131. SHRI YASHVIR SINGH:
SHRI NEERAJ SHEKHAR:
SHRIMATI JAYAPRADA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports regarding money transfer/payment by certain industrial houses to naxalites;

(b) if so, the details thereof during the last three years and the current year; and

(c) the details of action taken by the Government in this regard, State-wise including Chhattisgarh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The Left Wing Extremists groups, particularly the CPI(Maoist) resort to extortion through coercive means from a variety of sources including contractors, businessmen, industries etc. In Chhattisgarh, allegations of payment of money by an industrial house, namely ESSAR to the CPI (Maoist), through a facilitator, in response to their extortion demands have come to notice in the current year.

(c) The Chhattisgarh police have registered a case and arrested four persons in the aforementioned matter. The Chhattisgarh Government has handed over the investigation to a Special Investigation Team of the CID.

BUS Rapid Transit

132. SHRI MAHESH JOSHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any survey/study has indicated that the Bus Rapid Transit (BRT) Corridor in Rajasthan has been beneficial for the commuters;

(b) if so, the details thereof; and

(c) the steps taken by the Government to implement such scheme in the country?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) No such survey/study has been conducted by the Ministry of Urban Development, Government of India.

(c) Based on the proposals received from the State Governments as well as availability of resources, the Central Govt. has so far sanctioned projects for Bus Rapid Transit System (BRTS) in ten Mission cities under Jawaharlal Nehru National Urban Renewal Mission (JnNURM).

Continuation of MPF Scheme

133. SHRI L. RAJAGOPAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the scheme of Modernisation of State Police Forces (MPF) is proposed to be terminated this year;

(b) if so, the details of activities undertaken under the above scheme during the scheme period, State-wise including Andhra Pradesh;

(c) whether any requests/demands have been received for continuation of this scheme for a further period of five year; and

(d) if so, the details thereof and the action taken on such requests/demands?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) The Modernisation of State Police Forces (MPF) Scheme was sanctioned upto 31.03.2011. A proposal for its extension for the current financial year *i.e.* 2011-12 is under consideration of the Government. Thereafter, it is proposed to continue the scheme as Plan Scheme.

During the period 2008-09 to 2010-11, a total amount of Rs. 3512.27 crore was released to various States under the MPF Scheme against various items approved in the Annual Action Plans. A statement showing the State-wise release of funds for 2008-09 to 2010-11 is given in the enclosed Statement. For the current financial year, 2011-12, pending the extension of the MPF Scheme, the annual action plans, 2011-12 received from all the State Governments have been discussed in various High Power Committee (HPC) meetings held in this Ministry and agreed to in principle. However, funds towards the approved action plans will be released only after the extension of the Scheme is approved by the competent authority.

The MPF Scheme is a very popular scheme being implemented by the Ministry of Home Affairs. Concern over its continuation are usually voiced in various fora like Chief Ministers' Conference. Government has already initiated action for extension of the scheme for the current year *i.e.* 2011-12 and its continuation thereafter, as a Plan Scheme.

Statement

State-wise release of funds

(Rs. in crore)

Sl.No.	Name of States	Funds released in		
		2008-09	2009-10	2010-11
1	2	3	4	5
1.	Andhra Pradesh	83.83	115.54	89.96
2.	Arunachal Pradesh	14.72	11.50	10.75
3.	Assam	68.11	60.79	48.51
4.	Bihar	41.57	59.34	63.67
5.	Chhattisgarh	26.54	17.04	29.8
6.	Goa	4.00	7.08	2.3

1	2	3	4	5
7.	Gujarat	48.02	52.18	55.27
8.	Haryana	27.51	46.63	30.41
9.	Himachal Pradesh	9.99	7.10	6.36
10.	Jammu and Kashmir	109.65	111.18	148.25
11.	Jharkhand	69.85	33.49	36.9
12.	Karnataka	69.61	63.96	83.01
13.	Kerala	22.90	32.54	42.68
14.	Madhya Pradesh	40.37	54.87	72.41
15.	Maharashtra	75.86	72.48	42.26
16.	Manipur	39.23	27.44	26.63
17.	Meghalaya	10.81	9.73	8.48
18.	Mizoram	12.69	11.48	19.55
19.	Nagaland	38.42	31.50	33.77
20.	Odisha	42.54	51.87	54.24
21.	Punjab	21.56	33.50	26.08
22.	Rajasthan	49.10	51.18	47.88
23.	Sikkim	6.12	4.72	2.17
24.	Tamil Nadu	50.10	60.67	92.52
25.	Tripura	20.66	22.92	23.08
26.	Uttar Pradesh	102.31	125.17	77.61
27.	Uttarakhand	19.39	5.29	6.35
28.	West Bengal	32.18	48.81	43.73
	Total	1157.64	1230.00	1224.63

[Translation]

Dependence on Monsoon

134. SHRI ANANT KUMAR HEGDE:
SHRI DINESH CHANDRA YADAV:
SHRI FRANCISCO COSME SARDINHA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Indian agriculture is largely dependent on the monsoon;

(b) if so, the area share of agriculture dependent on the monsoon, State-wise;

(c) the details of population employed in agriculture sector, State-wise including Andhra Pradesh;

(d) whether the Government proposes to minimise the said dependence in view of its uncertain nature; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY

OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. As per the information available for the year 2008-09, Net-Un-Irrigated area is about 55.3% of the net sown area in the country which is largely dependent on the rainfall. State-wise net sown area and percentage net un-irrigated area is given in the enclosed Statement-I.

(c) State-wise details of population employed in agriculture sector (cultivators + agricultural labourers) as per census 2001 are given in the enclosed Statement-II.

(d) and (e) The Government of India has established National Rainfed Area Authority (NRAA) in 2006. to give special thrust to rainfed areas and to rationalize, converge and coordinate multiplicity of programmes by different Ministries/Departments including externally aided programmes. The NRAA is mandated to provide enabling policies, technical support, expert knowledge and capacity building for convergence, enhancing productivity, income, employment generation and efficiency of input for holistic development of rainfed areas besides evaluating effectiveness of programmes to optimize outcomes of various investments in rainfed areas. NRAA has brought out Common Guidelines for Watershed Development Project—2008 in association with concern Ministries/ Departments and Planning Commission for effective implementation of Watershed Programmes in rainfed areas in a unified manner. The key features of common guidelines include innovativeness in the approach, delegating powers to States, strengthening dedicated institutions with multi-disciplinary professionals at the National, State, District and Panchayat levels etc.

Statement I

State-wise Net Sown Area and Percentage Net Un-Irrigated Area for major States during 2008-09

(‘000 Hectares)

State	Net Sown Area	% Net Un-Irrigated Area
1	2	3
Andhra Pradesh	10868	55.6
Arunachal Pradesh	211	73.6
Assam	2753	94.9

1	2	3
Bihar	5662	37.7
Chhattisgarh	4710	71.6
Gujarat	9801	56.8
Haryana	3576	19.5
Himachal Pradesh	541	80.7
Jammu and Kashmir	739	57.5
Jharkhand	1504	92.7
Karnataka	10174	68.2
Kerala	2089	81.3
Madhya Pradesh	14941	56.5
Maharashtra	17426	81.8
Manipur	236	78.1
Meghalaya	284	78.2
Mizoram	95	88.3
Nagaland	316	75.5
Odisha	5604	60.9
Punjab	4169	2.2
Rajasthan	17551	64.4
Sikkim	107	91.8
Tamil Nadu	5043	41.9
Tripura	280	78.2
Uttarakhand	754	54.9
Uttar Pradesh	16417	20.3
West Bengal	5294	40.8
All India	141364	55.3

Statement II

State-wise details of Agricultural Workers as per Census 2001

Sl.No.	State	Total Agriculture Workers (In ‘000)
1	2	3
1.	Andaman and Nicobar Islands	27

1	2	3
2.	Andhra Pradesh	21692
3.	Arunachal Pradesh	298
4.	Assam	4994
5.	Bihar	21611
6.	Chandigarh	3
7.	Chhattisgarh	7402
8.	Dadra and Nagar Haveli	54
9.	Daman and Diu	5
10.	Goa	86
11.	Gujarat	10964
12.	Haryana	4297
13.	Himachal Pradesh	2049
14.	Jammu and Kashmir	1838
15.	Jharkhand	6741
16.	Karnataka	13111
17.	Kerala	2345
18.	Lakshadweep	0
19.	Madhya Pradesh	18439
20.	Maharashtra	22629
21.	Manipur	493
22.	Meghalaya	639
23.	Mizoram	283
24.	Nagaland	580
25.	NCT of Delhi	53
26.	Odisha	9247
27.	Puducherry	83
28.	Punjab	3555
29.	Rajasthan	15664
30.	Sikkim	148
31.	Tamil Nadu	13754
32.	Tripura	589

1	2	3
33.	Uttar Pradesh	35568
34.	Uttarakhand	1830
35.	West Bengal	13017
All India		234088

Source: Census 2001.

[English]

Dwelling Units under RAY

135. SHRI K.P. DHANAPALAN:
SHRI N. CHELUVARAYA SWAMY:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the number of dwelling units constructed/proposed to be constructed and allotted under Rajiv Awas Yojana (RAY) since its inception, State-wise;

(b) the details of requests received so far by the Government for allotment of houses under RAY and the present status thereof, State-wise;

(c) whether the Government is facing any hurdles in implementation of RAY resulting in the increase of slum dwellers in metropolitan cities;

(d) if so, the details thereof; and

(e) the measures taken/proposed to be taken by the Government to resolve this problem?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) 'Rajiv Awas Yojana' (RAY) has been launched on 02.06.2011. No dwelling units has been constructed and allotted under Rajiv Awas Yojana (RAY) as the scheme has been launched recently.

(b) Does not arise.

(c) to (e) No, Madam.

Schemes for Basic Infrastructure

136. SHRI HARISHCHANDRA CHAVAN:
YOGI ADITYA NATH:
SHRI BHOOPENDRA SINGH:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of Centrally Sponsored Schemes under implementation for providing basic infrastructure in urban areas of the country;

(b) whether the State Government of Madhya Pradesh has submitted certain schemes for approval by the Union Government for cities in the State;

(c) if so, the details thereof; and

(d) the decision taken by the Union Government on these schemes along-with the funds released so far to Madhya Pradesh in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (d) There are following Centrally Sponsored Schemes implemented by Ministry of Urban Development:

- (i) National Urban Information System Scheme—This Scheme was launched in 2006 to generate GIS database for 152 towns/cities in the country in two scales *i.e.*, 1:10,000 and 1:2,000. The Scheme, however does not provide basic infrastructure in urban areas.
- (ii) Pooled Finance Development Fund (PFDEF) Scheme—This Scheme is meant for improving the credit worthiness of the Urban Local Bodies (ULBs) to raise finances from private investors. No proposal has been received from Government of Madhya Pradesh under the scheme.
- (iii) North Eastern Region Urban Development Programme (NERUDP)—This Programme is implemented with the financial assistance of Asian Development Bank (ADB), which covers capital cities of five North Eastern States for improving priority urban services *viz.* (i) Water Supply, (ii) Sewerage and Sanitation, and (iii) Solid Waste Management. Madhya Pradesh is not covered under this scheme.

[*Translation*]

Funds for Development of North Eastern States

137. SHRI RAMKISHUN:
SHRI NISHIKANT DUBEY:

Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) the total funds granted, released and utilised for the development of the North Eastern Region during each of the last three years and the current year, project-wise, scheme-wise and State-wise;

(b) whether the North Eastern States have utilised all the funds, granted for the development of the States;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether any audit has been conducted to assess the impact of the said projects and schemes and record its beneficiaries; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): (a) to (c) The Planning Commission is involved in the finalisation of the annual plans of the States of North East. The size of each year's plan is finalised based on the available resources of the States (State's own funds, borrowings and any other resources) and the available Central Assistance in the particular year. A statement indicating Annual Plan outlays/actual expenditure during 2007-08, 2008-09, 2009-10, 2010-11 and current year 2011-12 to enable the State Governments to take up priority projects across the sectors and to meet the resource gap in the Plan for the North Eastern States is given in the enclosed Statement-I.

Grants-in-aid to the North Eastern State Governments are also released under the Non Lapsable Central Pool of Resources (NLCPR) Scheme by the Ministry of Development of North Eastern Region (DoNER). However, under the Scheme, State-wise allocations are not made. Details of total funds granted/released and utilised (State-wise) for the development of North Eastern States under NLCPR and Bodoland Territorial Council (BTC) Package, during each of the last three years and the current year are given below. The State-wise, Project-wise release/ utilisation of funds during the last three years and current year is given in the enclosed Statements-II and III respectively. These Annexures have been put on the website of the Ministry *i.e.* www.mdoner.gov.in.

Funds Released under NLCPR & BTC Package

(Rs. in crore)

State	Year			
	2008-09	2009-10	2010-11	2011-12 (As on 16.11.11)
NLCPR Scheme				
Arunachal Pradesh	165.98	152.89	143.94	85.22
Assam	94.38	107.49	168.61	52.42
Manipur	84.36	90.09	78.87	19.83
Meghalaya	94.83	76.72	57.86	60.24
Mizoram	14.95	19.91	73.73	28.29
Nagaland	103.81	102.94	98.43	59.02
Sikkim	62.91	22.91	55.39	34.86
Tripura	39.19	95.67	95.50	28.21
Total	660.41	668.62	772.33	368.09
BTC Package	67.03	3.15	50.00	15.09

Funds Utilised under NLCPR & BTC Package

(Rs. in crore)

State	Year			
	2008-09	2009-10	2010-11	2011-12 (As on 16.11.11)
NLCPR Scheme				
Arunachal Pradesh	122.96	96.81	161.50	31.06
Assam	86.48	53.75	93.93	81.45
Manipur	68.03	83.90	59.72	22.92
Meghalaya	64.45	63.68	33.74	40.17
Mizoram	59.20	10.02	24.25	16.58
Nagaland	61.84	113.96	109.37	61.94
Sikkim	49.27	37.83	21.08	36.05

1	2	3	4	5
Tripura	58.77	76.83	65.70	15.68
Total	571.00	536.78	569.29	305.85
BTC Package	58.37	43.05	45.73	20.13

The details of total funds granted by the North Eastern Council to the North Eastern States during each of the last three years and the current year are given in the enclosed Statement-IV. This Annexure has been put on the website of the Ministry *i.e.* www.mdoner.gov.in.

Details of unspent balances of the NEC releases, as on 30.06.2011, are given below:

*Status of Outstanding Utilization Certificates (UCS) & unspent balances with the State Governments
(as on 30th June, 2011)*

(Rs. in crores)

Sl. No.	States	Amount of Outstanding UCs/unspent balances
1.	Arunachal Pradesh	160.38
2.	Assam	107.95
3.	Manipur	65.77
4.	Meghalaya	97.58
5.	Mizoram	71.69
6.	Nagaland	61.33
7.	Sikkim	85.93
8.	Tripura	35.10
9.	Others	62.54
Total		748.27

In addition, 52 non-exempted Central Ministries also earmark 10% of their gross budgetary support (GBS) for the North Eastern Region (NER). The Ministry of DoNER monitors utilisation of expenditure by the non-exempted Ministries/Departments against lumpsum provision for the NER. However, it does not monitor State-wise utilisation. The year wise allocation/expenditure under earmarked funds for NER during 2008-09, 2009-10, 2010-11 and current year 2011-12 is summarised in the table below:

(Rs. in crores)

RE 2008-09	Expenditure 2008-09	RE 2009-10	Expenditure 2009-10	RE 2010-11	Expenditure 2010-11	BE 2011-12
14847.36	12733.74	16229.46	14692.68	21772.22	19779.06	23321.78

The main reasons that result in delayed full utilisation of released funds to NER in a particular year are shorter working season, inclement weather, shortage of professionals, geographical disadvantages etc.

(d) Yes, Madam.

(e) Statutory audit of the Schemes by the Comptroller and Auditor General of India (C&AG) is being conducted yearly. C&AG have also conducted Performance Audit of the Non Lapsable Central Pool of Resources Scheme. In addition to the statutory audit, internal audit by the Departmental Accounting Authorities is also being conducted on regular basis.

Statement I

Eleventh Plan (2007-12) - Approved Outlays/Actual Expenditure - North Eastern States

(Rs. in crores)

States	Eleventh Plan 2007-12 Projected Outlay	2007-08		2008-09		2009-10		2010-11		2011-12
		Approved Outlay	Actual Expenditure	Approved Outlay	Actual Expenditure	Approved Outlay	Actual Expenditure	Approved Outlay	Actual Expenditure	Approved Outlay
Arunachal Pradesh	7901.00	1320.00	1082.98	2264.60	1739.28	2100.00	2591.90	2500.00	2560.93	3200.00
Assam	23954.00	3800.00	2669.28	5011.51	3593.76	6000.00	5023.09	7645.00	7799.68	9000.00
Manipur	8154.00	1374.31	1336.50	1660.00	1521.50	2000.00	1784.41	2600.00	2581.88	3210.00
Meghalaya	9185.00	1120.00	984.07	1500.00	1386.96	2100.00	1417.86	2230.00	2230.00*	2727.00
Mizoram	5534.00	850.00	767.33	1000.00	822.53	1250.00	1067.22	1500.00	1263.95	1700.00
Nagaland	5978.00	900.00	845.63	1200.00	1097.42	1500.00	1428.50	1500.00	1428.82	1810.00
Sikkim	4720.00	691.14	607.04	852.00	1140.25	1045.00	1019.26	1175.00	1175.00*	1400.00
Tripura	8852.00	1220.00	1067.15	1450.00	1431.16	1680.00	1735.57	1860.00	1368.21	1950.00

*Revision not sought by States : approved outlay repeated.

Source : Planning Commission.

Statement II

Year-wise Funds Released under NLCPR Scheme

FY 2008-09

(Rs. in Lac)

Sl.No.	Name of the Project	Amount Released
1	2	3
Arunachal Pradesh		
1.	"Corpus Fund" for R.K. Mission Hospital, Itanagar	2000.00
2.	132 KV power line from Naharlagun (Lekhi village) to Itanagar in Arunachal Pradesh	49.86

1	2	3
3.	Construction of road from Pakke to Wali (18 Km) in East Kameng District in Arunachal Pradesh	400.00
4.	Opening of Ramakrishna Sarada Mission School for Girls at Khaso (Dirang) in West Kameng District in Arunachal Pradesh	200.00
5.	Construction of Road from Wak to Liromoba (78 Km) Phase-I (15 Km)	203.00
6.	Construction of Gacham to Morshing Road (24.50 Km)	604.30
7.	Construction of road from Hawaii District HQ to Manchal Administrative Circle (55.77 Km)	1024.67
8.	Construction of Road from New Mohong to Mahadevpur Township via Nongkhon (12 Km)	111.95
9.	Improvement of road from Changlang to Khimyong in Changlang District (36.10 Km)	254.09
10.	Construction of Road from Nafra to Nakhu-Nachiban village (11.00 km) in Arunachal Pradesh	188.10
11.	Construction of link road from Lhou Nallah to Mukto Circle HQ via Mirba, Gomkelling & Serjong (15 km) in Tawang District in Arunachal Pradesh	480.12
12.	Construction of Tamen Tali Road via Yarkum (60:00Km) (Phase-I 0.00-49.00 Km) in Arunachal Pradesh	282.90
13.	Construction of Road from Sangram to Phassang-Pallang via Nyapin (SDO HQ)-Phase-I in Arunachal Pradesh	277.74
14.	Construction of Road from Jop to Silsango (30 km) in Lower Subansiri District in Arunachal Pradesh	1150.00
15.	Improvement/Construction of Road from Sagalee to Sakiang (50 Km) in Arunachal Pradesh	956.16
16.	Improvement of Doimukh Toru Road 40.00 KM (from NH - 52 (A) Nirjuli to Sagalee in Arunachal Pradesh	596.31
17.	Reconstruction of Government Higher Secondary School at Anini in Arunachal Pradesh	68.92
18.	Construction of Ropeway from Tawang Monastery to Ani Gompa in Arunachal Pradesh	100.00
19.	Satnaguri to Longding road via Kanubari, Banfera, Wanu and Zedua (Phase-I)- (15.50 Km)	200.00
20.	Vivekananda Kendra Vidyalaya at Kitpi in Tawang District in Arunachal Pradesh	200.00
21.	Providing/Augmentation of Water Supply facilities to all the administrative HQs. and its villages under 14th Doimukh Assembly Constituency in Arunachal Pradesh	400.00
22.	Water Supply at Lumla Township in Tawang District in Arunachal Pradesh	112.80
23.	Construction of Motorable Suspension Bridge over River Lohit to connect Manchal Administrative Circle (Span 156.55 mtr.)	412.59
24.	Construction of 200 seated girls hostel in J.N. College, Pasighat in Arunachal Pradesh	130.26

1	2	3
25.	Opening of Ramkrishna Sarada Mission School for Girls at Khaso (Dirang) in West Kameng District in Arunachal Pradesh	133.63
26.	Construction of road from Dipulamgu Bridge point to Pipu (14.00 km) in Arunachal Pradesh	105.18
27.	Infrastructure Strengthening of Secondary Health Care Facilities at General Hospital, Naharlagun (Phase-I) in Arunachal Pradesh	63.56
28.	Construction of road from Pakke to Wai (18.00 Km) in East Kameng District in Arunachal Pradesh	346.21
29.	Construction of Motorable Suspension Bridge over river Siang at the site of Gandhi Bridge	1000.00
30.	Potable drinking water supply scheme for the villages of Sille, Rani, Sikabamin, Sika Tode, Oyan at Sile in Arunachal Pradesh	500.00
31.	Construction of Steel Suspension Bridge over Siang River and approach Roads at Kodak near Tuting	533.85
32.	Construction of 33 KV Express line from Tawang to Lumla with 33/11 KV, 2x1.6 MVA Sub-Station at Lumla in Arunachal Pradesh	163.73
33.	Construction of Single lane bailey bridge (Span 40 mtr) over Tatsing river between Borguli and Seram village on Mebo-Dholla road in East Siang District in Arunachal Pradesh under NLCPR	107.21
34.	Restoration and Upgradation of 32 Km internal road at Ziro Township in Arunachal Pradesh	440.99
35.	Construction of road from BRO road (4 Km point) on Anini Dambuine road to Etabe in Dibang Valley District in Arunachal Pradesh	697.40
36.	Improvement and Extension of Dosing-Pareng-Sine-Yibuk road (Ph-I) in Arunachal Pradesh	575.21
37.	132 KV S/C Transmission Line from Along to Pasighat in Arunachal Pradesh	884.60
38.	Construction of Steel Suspension Bridge over Subansiri river near Siyum (Span 174.00 Mtr) in Arunachal Pradesh	300.00
39.	Construction of road from Kheti to Dadam (21 Km) in Arunachal Pradesh	342.43
	Total	16597.7

Assam

1.	Construction of 4 lane Tripura road including electrical works from NH-37 to GS Road	357.99
2.	Construction of RCC Bridge at 7th Km. of Kathal Road over river Ghagra including approaches and protection work in Cachar District in Assam	78.75
3.	Construction of RCC Br. No. 1/1 over regular channel Gadadhar on Silerpar-Borshijhora Road in Dhubri District	141.98

1	2	3
4.	Construction of Sankar Madhab Cultural Complex at Letekupukhuri Bhogpur Chariali, Lakhimpur	126.45
5.	Infrastructure facilities of Kharupetia College - Construction of Class Rooms, Computer Laboratory with AC, Hostel for Trainees Electricity facilities, Water Supply and sanitary installation in Darrang District, Assam	55.33
6.	Construction of RCC Bridge No. 17/419/4 and 26/1 on Mt. Sepon Sunpura in Sivasagar District in Assam	160.91
7.	Constructon of Multi LevEL Parking in different parts of Guwahati, Assam	638.00
8.	Agumentaion of Greater Diphu Water Supply Scheme in Karbialong District, Assam	854.64
9.	Hojai Road in Nagaon District with approaches in Assam	110.41
10.	Stabilisation of Dispur Water Supply Scheme in Assam	225.29
11.	Construction of RCC Bridge No. 3/1 including approaches on Pukia Silapathar Road in Dhemaji District in Assam	78.81
12.	Construction of RCC Bridge No. 20/1 on Nalbari Palla Road in Nalbari District in Assam	39.38
13.	Construction of 220/132 KV, 1x50 MVA and 13233 KV, 1X16 MVA Agia Sub-Station in Assam	422.50
14.	Golaghat Water Supply Scheme Phase-II in Assam	203.00
15.	Construction of RCC Bridge No 5/1 on River Bharalkunda, 7/1 on Sister-par Beel, 8/1 on Dulani Beel, 9/9 on Distributory of River Champamati and 11/1 on Hill canal including approaches on Jogighopa Chapar Raod in Bongaigaon District' in Assam	210.80
16.	Construction of approche road leading to Industrial Growth Centre at Balipara in Sonitpur District in Assam	157.16
17.	"Constructins of RCC Bridge No. 18/2 over stream Bahanigaon & Bridge No. 19/1 over River Kachikata on Laluk-Narayanpur via Bihapuria Road in Lakhimpur District" in Assam	65.68
18.	Construction of RCC Bridge No. 10/1and 18/1 on Bagais Road in Nalbari District in Assam	96.10
19.	Construction of RCC Bridge No. 1/1, 4/1, 8/1 and 9/1 on Fakiragam Saptagram Road in Dhubri District Assam	174.12
20.	Construction of roadside drain-cum-Footpath in Dibrugarh District in Assam	199.10
21.	Construction of RCC Bridge No. 4/1, 7/1, 8/1 and 11/1 over Field Canal/River Sakati on Abhyapuri Tulungia Road with approaches and protection works in Bongaigaon District	105.42
22.	Construction of Two Storied Building of SJN Government Homeopathic Medical College and Hospital at Panjabari, Guwahati	82.06
23.	Construction of RCC Bridge No. 2/3 on River Bhulla, 3/2 on River Lakhi and 7/2 on River Lakhimorasuti on Bengbari Ambagaon Road in Udalguri District, Assam	184.23

1	2	3
24.	Construction of RCC Bridge No. 5/3 on Bhorbhogia Mikirbheta Dhing Road with approaches in Morigaon District, Assam	75.22
25.	Construction of District Sports Complex at Jhagrapar in Dhubri District, Assam	116.66
26.	Construction of RCC Bridge No. 57/1 on Gaurisagar Moran Road and Construction of RCC Bridge No. 15/2 over River Disam on Naharkatia - Tinkhong Road under Dibrugarh Rural Road Division	126.65
27.	Greater Bokajan Water Supply Scheme	310.02
28.	Construction of RCC Bridge No. 2/1 on Kokrajhar Monakocha Road over River Gaurang in Kokrajhar District with approaches	313.69
29.	Construction of RCC Bridge No. 4/1, 6/1 and 14/1 on North Lakhimpur Kamalabari Road	168.09
30.	Construction of RCC Bridge No. 1/1, 3/1, 3/1 and 4/1 on Bhairabpur to Kulibazar in Dhemaji District with approaches	268.70
31.	Dhubri Town Water Supply Scheme	304.43
32.	Improvement of Barpeta Road Bashibari Road leading to Manas Sanctuary from 1st Km to 21st Km in Barpeta District	361.02
33.	Construction of Chandi Baruah Stadium Complex at Howly, Barpeta	89.67
34.	Improvement of Nagaon - Moriklong Nonoi Dakhinpat Road in Nagaon District	90.79
35.	Construction of RCC Bridge No. 5/1 on Burhagohain Tinthengia Road in Dibrugarh District	56.93
36.	Construction of RCC Bridge No. 9/2 on Borbhogia Mikirbhata Road in Morigaon District with approaches	104.09
37.	Construction of RCC Bridge No. 10/1 on Khowang Bhamun Road including approaches & protection work	59.51
38.	Construction of 4 Lane Tripura Road including Electrical Works from NH-37 to GS Road	332.43
39.	Construction of Joising Doloi Auditorium Complex at Diphu	115.74
40.	Udalguri Tamalpur Road	969.96
41.	Champuapara - Purandia Road	166.84
42.	Construction of RCC Bridge No. 28/1 on Dehangi Dayangmukh Road over Thaijuwari Nala & Langlodisa Nala (PWD Roads Halflong Division)	111.76
43.	Construction of RCC Bridge No. 32/1 on A T Road (old) including approaches with protection works, Goalpara	230.51
44.	Construction of RCC Bridge No. 7/1 on Dharamtul Dandua Road with approaches	77.48
45.	Construction of RCC Bridge No. 22/1 over River Diffoloo on Chowkihola Panjan Deithor Malasi Diring Kohora (CPDMDK) Road with approaches and protection works	94.87
46.	Improvement of Badlapara to Dharamjuli Road under Udalguri Rural Road Division	124.58
	Total	9437.75

1	2	3
Manipur		
1.	Augmentation of water supply scheme at Unopat and surrounding villages in Manipur	93.00
2.	Modernisation of Kakching lthei Maru Main Canal	107.30
3.	Installation of 2x2.5 MVA, 33 KV Sub Station along with 33 KV S/C line from Maram Sub station to Willong Sub station in Manipur	170.00
4.	Installation of 2x12.5 MVA, 132 KV Sub Station along with the associated 132 KV line & related works at Chandel	416.00
5.	Construction of Bridge over Thoubal River at Haoka	86.81
6.	Construction of bridge over Imphal river at Kiyamgei Mang Mapa	148.00
7.	Construction of bridge over Heirok River at Heirok Chingdongpok, Manipur	69.44
8.	Construction of bridge over Thoubal river at Leisangthiem in Manipur	107.00
9.	Augmentation of water supply at Riha Loute and surrounding villages in Manipur	110.00
10.	Construction of Barrage across Itam river at Kharason, Imphal East	113.82
11.	Waithoupat Water Supply Scheme in Manipur (18 MLD)	1500.00
12.	Barrage component of the project Loktak Down Stream H.E. Project (2x33 MW) in Tamenglong in Manipur	3450.00
13.	Construction of Kumbi Bridge (49 m span) over Khuga River	107.79
14.	Construction of 32 PHSCs in Hill areas	165.00
15.	Construction of 18 PHSCs in valley areas	113.16
16.	Installation of 2x5 MVA 33 KV Sub-Station along with the associated 33 KV Line & Related works at Sekmajin in Imphal West	118.92
17.	Installation of 2x1 MVA 33 KV S/S along with associated 33 KV line at Henglep in Churachandpur	129.38
18.	Installation of 2x1 MVA 33 KV Sub-Station along with the associated 33 KV Line & Related works at Chakpikarong in Chandel	174.79
19.	Installation of 2x3.15 MVA 33 KV Sub-Station along with the associated 33 KV Line & Related works at Sagolmang in Imphal East	107.05
20.	Installation of 2x5 MVA 33 KV Sub-Station along with the associated 33 KV Line & Related works at Ukhrul Khunjao in Ukhrul	132.48
21.	Construction of Senapati-Phaibung Road (90 Km)	900.00
22.	Construction of Bridge over Imphal River at Kiyamgei Mang Mapa	115.74
	Total	8435.68

Meghalaya

1.	Construction of School Building, Ri-Bhoi Prebyterian Higher Secondary School, Nongpoh, Rio-Bhoi District Meghalaya	115.00
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1	2	3
2.	Construction of School Building, Rymbai Pohshkur Secondary, Rymbai Jaintia Hil, Meghalaya	55.23
3.	Nongpoh (Urban) Water Supply Scheme, Meghalaya	600.00
4.	Construction of School building Mendipethar Secondary School, East Garo Hills, Meghalaya	38.24
5.	Sanction of 30% Grant in the project Construction of Ganoi Hydro Project (22.5 Mv) at Tura, Garo Hills, Meghalaya	1156.79
6.	Construction of remaining portion of Mawshahew-Umlai-Mawphu Road from 6 to 13 km in Meghalaya	300.47
7.	New Umtru H.E Project(2.20 MV) at Ri-Bbol District in Meghalaya	1521.08
8.	Improvement including Metalling and Blacktopping of Road from Sonapur (NH-44) to Lad Borsora(10 km) in Meghalaya	262.39
9.	Mairang Water Supply Scheme in Meghalaya	210.65
10.	Improvement, Widening, Strengthening including Metalling & Blacktopping of a road from 9th Mile of NH-37 (Guwahati-Shillong road) to Killing-Pilangkata (6.00 km) in Meghalaya	100.00
11.	Redevelopment of lawmusiang Market for Jaintia Hills Autonomous District Council, Jowai (Jaintia Hills) Meghalaya	633.03
12.	Construction including metalling and black topping of Lumshnong-Umlong Road (0-8 Km) in Meghalaya	102.03
13.	Improvement including metalling and black topping of Jakrem-Ranikor Road (6th to 15th Km) in Meghalaya	148.83
14.	Improvement widening including Metalling and Blacktopping of Dkhiah-Sutnga-Saipung-Moulsei-Halflong Road (29th-44th Km)	210.11
15.	Improvement/construction including Metalling & Blacktopping of a double lane Road from Rymbai to Deichynrum (7 Km) in Meghalaya	189.80
16.	Construction of Shopping Complex-cum-Auditorium near Lumshad, Lad Mawngap in Meghalaya	72.88
17.	Construction of School Building for Sutnga Presbyterian Higher Secondary School	68.00
18.	C/o 220 KV D/C Transmission Line from Misa (Assam) to Byrnihat (Meghalaya) in Meghalaya	2500.00
19.	SAC Expansion Programme - Developing the Employment Potential of NE Region in the New Economy & Promoting and Documenting Regional Talent in Meghalaya	99.18
20.	Improvement including Metalling and Blacktopping of Mukhaialong Lumshyurmit Road (0-19 Km) in Meghalaya	290.00
21.	Improvement, Metalling & Blacktopping of a road from NH-51 to Rongsigre (4.725 km) in Meghalaya	100.00

1	2	3
22.	Construction including Metalling and Blacktopping of road from Mushut to Lumputhoi (12 Km) in Meghalaya	150.00
23.	Infrastructure Requirement of Mawsynram Border Area College in Meghalaya	77.49
24.	Improvement including Metalling and Blacktopping of Mawkyrwat - Rangblang Road (12th to 19th Km) in Meghalaya	150.00
25.	Construction of School Building of O.M. Roy Memorial School at kynton Massar, Mawlai, Shillong in Meghalaya	70.50
26.	Construction of Tikrikilla College Complex at West Garo Hills in Meghalaya	170.99
27.	Widening of road to double lane from Araimile to Dakopgre of Tura town road (4.00 km) in Meghalaya	90.00
Total		9482.69
Mizoram		
1.	Construction of Schools within Lai Autonomous District Council (LADC) under NLCPR in Mizoram	73.68
2.	Construction of Bridge over Tuichang on Keituum - Artahkawn Road in Mizoram	81.00
3.	Construction of Secondary School buildings in Mizoram	236.00
4.	Construction of Schools within Lai Autonomous District Council (LADC) under NLCPR in Mizoram	73.68
5.	Construction of Longpughat - Kukurduleya road (36.00 km) in Mizoram	344.69
6.	Construction of Road Formation and Restoration Works at Lawngtlai Slided Location in Mizoram	69.08
7.	Construction of Mizoram Law College at Aizawl	90.48
8.	Construction of Community halls in various locations in Mizoram	148.00
9.	Upgradation of Parva-I to Simensora Road in Mizoram	377.91
Total		1494.52
Nagaland		
1.	Utilization of Ground Water Resources through Shallow Tubę Well in Nagaland	19.85
2.	Construction of Link Roads to Mineral Deposit Areas in Nagaland	820.00
3.	Construction of 2 lane RCC Bridge over Dhansiri river, Nagaland	203.33
4.	Integrated Nguiki Irrigation project in Nagaland.	73.23
5.	Vitalization of State Referral Hospital at Dimapur, Nagaland.	645.30
6.	Improvement of road from Hezides Village to Intanki River Bridge and upgradation of road from Muonglumuk to Jalukie Village in Nagaland	221.42
7.	Upgradation of road from Rusoma to Kujumetuma (36 Km)	683.99

1	2	3
8.	Improvement and Upgradation of 11 Government High School Buildings which are more than 25 years old in Nagaland	308.49
9.	State Archives at Kohima, Nagaland	135.81
10.	Construction of road from Razeba to Chizami via Thetsumi (25.30 km) in Nagaland	810.20
11.	Construction of 66 KV Transmission Line (charged at 33 KV) from Ganeshnagar to Peren & construction of 5MVA, 33/11 KV S/S at Jalukie & Peren in Nagaland	672.75
12.	Construction of Road from Ruzhazo to Phek town via Khumvophu (13 km) in Nagaland	270.55
13.	Construction of T. Beam Girder Double Lane Bridge of IRC Class 'A' loading over River DZU - U on Rusoma to Kijumetuma Road in Nagaland	171.32
14.	Construction of Link Roads to Mineral Deposit Areas in Nagaland	820.00
15.	Construction of Road from Phek to Chozuba (44.36 Km) in Nagaland	550.00
16.	Improvement of Road from Hezidesa Village to Intanki River Bridge (6.60 km) and Upgradation of Road from Mounglumuk to Jalukie Zandi Village (6.30 km) in Nagaland	211.50
17.	Upgradation and Improvement of roads from Tourist Villages from major/minor hubs in Nagaland	151.48
18.	Construction of road from Kephore to Kituskir (10 km) in Nagaland	231.20
19.	Construction and Improvement of road from Zhekiye to Hokiya via Satoi (Zhekiye to Ghokhuvi) - 26 km in Nagaland	523.00
20.	Construction of road from NH-150 to Thiphuzu (25 km) in Nagaland	375.00
21.	Construction of road from Tamlu Administrative Hq. to Shemnyuching in Nagaland	360.00
22.	Improvement of roads in Wokha District, Nagaland (PM's Package) in Nagaland	140.59
23.	Improvement of roads in Tuensang District, Nagaland (PM's Package) in Nagaland	1041.11
24.	Construction/Improvement of road from Tuophema to Kasha (8.5 km) in Nagaland	181.21
25.	Construction of road from Noklak to Thonoknyu via Sanglao in Nagaland	265.68
26.	Construction of road from Agunato-Samator Road in Nagaland	493.70
	Total	10380.71
Sikkim		
1.	Namachi - Assangthang Road under South Sikkim circle (5 km)	188.52
2.	Construction of Goshkan Dara Bridge over Teesta at Singtam in Sikkim	418.50
3.	Construction of school Building and Rain Water Harvesting for various schools in Sikkim	361.43
4.	Construction of 132 KV Transmission line from LLHP to Nathula in Sikkim	907.80

1	2	3
5.	Construction of multi-purpose Hall cum Class rooms for 5 Secondary Schools in Sikkim	281.50
6.	Construction of pre-stressed Bridge over River Rangit on Legship Tashiding road in West Sikkim	430.40
7.	Synchronization of Rimbi Stage-I and Rambi-II and Khep with the 66 kv State Grid including Renovation and Modernisation of Rimbi Stage-I and II and Khep in Sikkim	259.82
8.	Construction of Pakyong - Machong - Rolep Road, East Sikkim (35.00 kms)	1028.60
9.	Upgradation of Rabolangla-Makha Road (26 km) in South Sikkim	14.48
10.	Construction of Water Harvesting Structure at Rabdentse, Geyzing in Sikkim	145.00
11.	Extension of Road from Chakhung Khanesherbong SPWD road to Majuwa village via Chota Samdung - 3 kms length alongwith 2 nos. of RCC bridges in West District in Sikkim	83.62
12.	Construction of 66 KV Sub-Station to Chungthang and 2x5 MVA Transformer Bay at Chungthang and one feeder bay at Mayong	170.20
13.	Construction of School Buildings and Rain Water Harvesting for various schools in Sikkim	281.48
14.	Upgradation of LLHP to Nandok road (4 Kms) in East Sikkim	112.95
15.	Construction/Improvement of 18.3 km road Sribadam - Deythang - Mangalbarey in West Sikkim	520.35
16.	Improvement & widening of Tintek Dikchu Road - 12 km in East Sikkim	316.95
17.	Development of Village Tourism at (a) Chirbirey, (b) Zoom and (c) Majhigaon River Bank in Sikkim	528.02
18.	Construction of link road from Passingdong P.H.E. to Lingthem Gumpha (Monastery) and Lingthem School - 8 km, upper Dzongo, North Sikkim	241.15
Total		6290.77
Tripura		
1.	Bhawan's Tripura College of Sciennce and Technology	165.51
2.	Water supply project at Teliamura, in Tripura	19.52
3.	Upgradation of Halahali-Ambassa-Dangabari-Thaichera-Bagfa-Belonia Road (173 km) in Tripura	1587.60
4.	Improvement of Teliamura Sub-Divisional Hospital in Tripura	230.65
5.	South District Hospital in Tripura	176.00
6.	North District Hospital in Tripura	176.00
7.	Establishment of a new College of Teacher Education in North Tripura	664.72
8.	Transmission Scheme including Bodhjangnagar Industrial Estate in Tripura	400.00

1	2	3
9.	Replacement of 2 existing semi permanent timber (SPT) bridges in Tripura Ch: 23.85 Km and Ch: 24.45 Km on Kamalpur-Maracherra-Ambassa Road by RCC bridges	239.03
10.	Improvement of State B.Ed. College in Tripura	260.06
Total		3919.09

BTC Package

1.	Two Road projects under BTC Package	1161.57
2.	Three Projects under BTC Package sanctioned in 2008-09	1675.88
3.	Improvement of Gossaigaon to Kazogaon via Bhumka	495.00
4.	10% Loan Component for the projects for which releases were made from 2005-06 to 2008-09	3370.51
Total		6702.96

FY 2009-10**Arunachal Pradesh**

1.	Road from Magopam to Bichom via Namfri (50 KM) via Ditching, Sacheda, Ramu-Sotu and Lichini under Singchung sub-division in Arunachal Pradesh	493.65
2.	Construction of Arunachal Pradesh Civil Secretariat Building at Itanagar in Arunachal Pradesh	3307.23
3.	Construction of Road from Nafra to Nakhu-Nachiban village (11.00 km) in Arunachal Pradesh	199.09
4.	Satnaguri to Longding road via Kanubari, Banfera, Wanu and Zedua (Phase-I) - (15.50 Km) in Arunachal Pradesh	124.48
5.	Vivekananda Kendra Vidyalaya at Kitpi in Tawang District in Arunachal Pradesh	91.05
6.	Construction of Namsang - Khela road (45 Km.) in Arunachal Pradesh	178.11
7.	Construction of Tamen Tali Road via Yarkum (60:00 Km) (Phase-I 0.00 - 49.00 Km) in Arunachal Pradesh	323.32
8.	Construction of Gacham-Morshing Road (24.50 KM) in Arunachal Pradesh	706.50
9.	Construction of road 80 Km Point on Kimin-Ziro BRTF road to Krishi Vigyan Kendra at Yachuli (5.500 Km) in Arunachal Pradesh	276.85
10.	Construction of Road from Bameng to Lada (40 km) in Arunachal Pradesh	276.30
11.	Construction of road from Jia Tinali on Roing Shantipur road (Ch:9.20 km) to Bizari via Idilli (19.80 km.) in Arunachal Pradesh	545.15
12.	Construction of Motorable Steel Arch Bridge over river Yamne at Reglat under Mariyang Division Span 90 Mtr in Arunachal Pradesh	228.38

1	2	3
13.	Construction of road from PWD road from Kamhua Noknu village (Pongchau Circle) to Nginue-BRTF Road point (Wakka Circle) in Tirap District in Arunachal Pradesh	477.60
14.	Construction of Road from Pugging to Palling in Arunachal Pradesh	540.07
15.	Improvement of Tawang Township road network	172.82
16.	Construction of Permanent Suspension Bridge over River Siyom at Paksing (Span 122.00 Mtr) in Arunachal Pradesh	126.81
17.	Restoration and upgradation of 32 KM internal road at Ziro Township in Arunachal Pradesh	495.00
18.	Construction of Wak Liromoba Road (78 Km) - Phase-I (15 Km) in Arunachal Pradesh	233.00
19.	Construction of road from Dumporijo to Hali (45 km) in Arunachal Pradesh	1121.06
20.	Improvement/Upgradation of Menga-Giba Road (8 km) in Upper Subansiri District of Arunachal Pradesh	128.40
21.	Ropeway from Tawang Monastery to Ani Gompa in Tawang District in Arunachal Pradesh	84.96
22.	Construction of State Legislative Assembly Building at Itanagar in Arunachal Pradesh	1362.59
23.	Construction of road from Sangram to Phassang-Pallang via Nyapin (SDO HQ)-Phase I in Arunachal Pradesh	268.81
24.	Construction of road from Jop to Silsango (30 km) in Lower Subansiri District in Arunachal Pradesh	774.41
25.	Construction of Tamen Tali road via Yarkum (120.00 Km) (Ph-I 0.00 - 49.00 Km) in Arunachal Pradesh	186.23
26.	Construction of Road from Nyorak to Rime Moku village in West Siang District (20 Km, Ph-I - 9.20 Km)" in Arunachal Pradesh	355.00
27.	Construction of Steel Suspension Bridge over Subansiri River near Siyum (Span 174.00 mtr) in Arunachal Pradesh	204.05
28.	Improvement of road from Changlang to Khimyong in Changlang District (36.10 km) in Arunachal Pradesh	303.07
29.	Providing potable drinking water supply to Mebo Sub-Divisional HQ and adjoining villages, East Siang District, Arunachal Pradesh	724.72
30.	Providing/Augmentation of Water Supply facilities to all the administrative HQs. and its villages under 14th Doimukh Assembly constituency in Arunachal Pradesh	200.00
31.	Construction of road from New Mohong to Mahadevpur township via Nongkhon (12 km) in Arunachal Pradesh	106.44
32.	Construction of road from Kheti to Daman Stage-I (Length 21.00 km) in Arunachal Pradesh	382.76
33.	Construction of road from Jengging to Ramsing in Upper Siang District (35 km) in Arunachal Pradesh	113.92

1	2	3
34.	Construction of road from Sille to Yagrung in East Siang District in Arunachal Pradesh	176.80
	Total	15288.63
Assam		
1.	Widening and Raising of Nazirakhat Sonapur Road (Length - 6 Km) in Assam	130.80
2.	Improvement of BBDC Road at 31 Km in Assam	1216.93
3.	Construction of RCC Bridge No. 6/1 on Chariali Pavoil Road in Sonitpur District with approaches	29.58
4.	Improvement of Rampur Model Road starting from NH-37 in Kamrup District, Assam	129.39
5.	(a) Construction of RCC Bridge No. 8/6 over River Diring, (b) Bridge No. 18/1 over River Borjan, (c) Bridge No. 19/1 over River Borjan, (d) Bridge No. 23/3 over River Donjan, (e) Bridge No. 27/3 over River Kakosang, (f) Bridge No. 48/1 over River Deihori of Chwokihola-Panjan-Deithor-Malasi-Diring-Kohora Road (CPDMDK Road), and (g) Construction of RCC Bridge No. 2/1 over River Kohora on Kohora Bagori Road, in Assam	351.19
6.	Rupshir Ali (Construction of Bridge Nos. 3/2, 5/2 & 5/4)	66.15
7.	Construction of RCC Bridge No. 4/1 on Garmari Gagalmari Road	72.81
8.	Construction of RCC Bridge No. 2/1 on Nandini Karaimari Road in Assam	204.25
9.	Improvement of Nagaon-Barapujia Road under Nagaon District in Assam	85.63
10.	Construction of RCC Bridge No. 5/1, 7/1, 8/1, 9/9 and 11/1 Jogighopa Chapar Road in Bongaigaon District	200.10
11.	Construction of RCC Bridge No. 16/1, 19/1 and 19/3 on Bagals Road in Nalbari District with approaches in Assam	111.44
12.	Metalling & Blacktopping of Gunjung Maibang Road from 17th to 28.78 KM including Construction of RCC Bridge, Hume Pipe Culvert & Drainage with approaches in Assam	198.71
13.	Construction of RCC Bridge No. 7/1, 15/1, and 19/1 on Nagaon Barapujia Road (NH-38) Road Division, Nagaon District in Assam	146.00
14.	Construction of RCC Bridge No. 2/3 on River Bhulla, 3/2 on River Lakhi and 7/2 on River Lakhimorasuti on Bengbari Ambagaon Road in Udalguri District, Assam	188.00
15.	Construction of RCC Bridge No. 24/2 and 32/2 on Mt. Golaghat Merapani Road in Golaghat District with approaches and protection works	74.98
16.	Construction of 4 Lane Tripura Road including Electrical Works from NH-37 to GS Road	332.43
17.	Construction of RCC Bridge No. 12/1 on Goroimari-Dewaguri Laharighat Road with approaches	113.11
18.	Construction of RCC Bridge No. 27/2, 28/1, 29/1, 30/2, 32/2, 35/1 and 45/1 including approaches on Dhubri - Kachugaon Road in Kokrajhar District	205.46

1	2	3
19.	Improvement and Upgradation of Chencoorie Elgin Road including construction of Major RCC Bridge over river Ghagra	416.60
20.	Borjan Composite Irrigation Scheme in Assam	267.78
21.	Preservation of Cultural Heritage of Majuli Natun Kamalabari Satra (Phase-I)" in Assam	218.46
22.	Construction of RCC Br. No. 1/1 over river Shantijan on Srimanta Sankardev Govesona Kendra Road" in Nagaon District	50.00
23.	Construction of RCC Bridge No. 1/1 over regular channel Gadadhar on Silerpar - Borshijhora Road in Dhubri District in Assam	182.55
24.	Infrastructure Development of North Eastern Judicial Officers' Training Institute (NEJOTI), Guwahati, Assam	137.99
25.	Construction of RCC Bridge No. 4/1 on Belguri - Satrasal Road in Dhubri District, Assam	110.69
26.	Construction of RCC Bridge No. 2/4, 6/1 and 8/1 on River Kaldia including approaches on Dr. Jina Ram Das Road in Barpeta District	216.12
27.	Langklangvong Water Supply Scheme in Assam	210.51
28.	Improvement of road from Kahilipara to Don Bosco School at Dakhingaon	113.84
29.	Powerline to Badlipara Industrial Growth Centre, Sonitpur District	320.72
30.	Construction of Diburgarh Sapekhati Road from Km. 12 to Km. 18 along with 2 RCC Bridges No. 18/1 and 19/1 with approaches (Bridge over River Buridhing at Saraighat) in Assam	828.72
31.	Improvement of Municipal Roads in Narayanpur Town in Assam	141.17
32.	Construction of RCC Br. No. 5/1 on Jajari-Chabukdhara Road over River Sonai under Nagaon Rural Road Division (Nagaon District)	85.52
33.	Construction of RCC Br. No. 61/, 9/1 & 10/1 on Ambagaon Kathpara Solmari Singiari Road (NG-M-17) in Nagaon District	85.52
34.	Construction of RCC Br. No. 8/1 on Bhalukmari Mikirbheta Bhurbandha Road with approaches and protection work' in Morigaon District	90.76
35.	Improvement of Tangla Bhergaon Ramgaon Road from Ch.00 M to Ch. 9400 M including cross drainage works in Udalguri District	368.82
36.	Metalling and Blacktopping of Road from Dr. Fakaruddin Ali Ahmed Path to Doulgobindapur via Nalbari Hindu Smashan, Nalbari along with Pucca Drain and RCC Slab culverts	81.21
37.	Development of Tourism Infrastructure at Bagori Entry Point of Kaziranga National Park	116.32
38.	Construction of RCC Br. No. 4/1 & 6/1 with approaches on J.B. Road in Jorhat District in Assam	115.20
39.	Construction of Indoor Stadium at Silchar	209.05

1	2	3
40.	Lift Irrigation Scheme from River Buridihing in Tengakhat Kheremia Mouza in Dibrugarh Division	112.00
41.	Metalling and Blacktopping of Swapanpur to Ramchandi Road in Hailakandi District	153.50
42.	Improvement of Roads in Jorhat Town	78.43
43.	Improvement of Roads in Sivasagar Town	108.00
44.	Lift Irrigation Scheme from River Buridihing in Sassoni Mouza in Dibrugarh Division	91.44
45.	Improvement of Road Network leading towards Dibru-Chaikhowa National Park under Dibrugarh Rural Road Division	268.79
46.	Deithor Minor Irrigation cum Community Development Project	78.42
47.	Mangaldoi Water Supply Scheme in Assam	445.06
48.	Improvement of Charigaon Road under Jorhat Road Division	199.82
49.	Upgradation of Nagaon-Bhuragaon Road via Dhing (SH-10) under Nagaon State Road Division (Nagaon District) in Assam	410.71
50.	Margherita Piped Water Supply Scheme in Tinsukia District, Assam	328.73
51.	Improvement of Barpeta Road Basbari Road leading to Manas Sanctuary from 1st Km to 21st Km in Barpeta District	250.00
Total		10749.41
Manipur		
1.	Establishment of National Sports Academy at Khuman Lampak Sports Complex	580.60
2.	Improvement of Sawombung-Sagolmang Road from 0 to 12 Km	70.16
3.	Construction of Bridge over Thobual River at Babu Bazar	92.19
4.	Augmentation of Water supply scheme at Komlathabi, Chandel	119.25
5.	Augmentation of Water supply scheme at Saikot Block Hqr, Churachandpur	93.66
6.	Rehabilitation of Water Supply Scheme at Liyai Khullen, Senapati	108.00
7.	Augmentation of Water Supply Scheme at Thanlon in Churachandpur	67.18
8.	Composite water supply at Motbung in Senapati	80.70
9.	Augmentation of water supply scheme at Singhat in Churachandpur	64.45
10.	Modernisation of Kakching Ithei Maru Main Canal	103.16
11.	Construction of District Sports Complex at Ukhrul District	330.00
12.	Augmentation of Water Supply Scheme at Langthabal Phuramkhong in Imphal West	269.70
13.	Construction of Veterinary Hospitals in 9 districts	231.40
14.	Construction of Bridge over Thoubal river at Leishangthem	83.70

1	2	3
15.	Augmentation of water supply scheme at Sangshak in Ukhrul	243.70
16.	Infrastructure Development of Manipur University & 60 Affiliated colleges	300.00
17.	Construction of Bridge over Heirok River at Heirok Chingdongpok	53.75
18.	Construction of Bridge over Thoubal River near Irong Ichin at Thoubal	128.00
19.	Construction of 50-bedded District Hospital at Senapati	449.22
20.	Augmentation of water supply scheme at Sangaikot in Churachandpur	44.10
21.	Construction of bridge over Layii river on Kharasom Lazo to Layii Road in Manipur	124.65
22.	Augmentation of water supply scheme at Changpikot in Churachandpur	36.90
23.	Construction of bridge over Jaduki river on Tamei-Kuilong Road in Manipur	79.00
24.	Rehabilitation of Khomidok Water Supply Scheme in Imphal East (1.20 MLD)	162.30
25.	Augmentation of Leimaram Irengam area Water Supply System at Bishnupur (322 KLD)	91.25
26.	Establishment of National Sports Academy at Khuman Lampak Sports Complex in Manipur	447.88
27.	Upgradation and equipping of 480 Bed JN Hospital at Imphal	631.00
28.	Barrage across Itam river at Kharasom in Imphal East	127.50
29.	Augmentation of water supply scheme at Purul Sub Division HQ	132.45
30.	Augmentation of water supply scheme at Tungjoy in Senapati	67.96
31.	Augmentation of Konthoujam water supply scheme	273.60
32.	Construction of 10 PHCs in valleys (i) Primary Health Centre (ii) Barrack type Qtr.	277.20
33.	Improvement of Jiri-Tipaimukh Road (8-48 Km)	655.15
34.	Waithoupat Water Supply Scheme (18 MLD)	1433.67
35.	Augmentation of water supply scheme at Unopat and surrounding villages	104.80
36.	Improvement of Lamshang-Khonghampat road (8.54 Km)	151.78
37.	Construction of 50-bedded District Hospital at Ukhrul district	502.90
38.	Installation of 2x2.5 MVA, 33 KV Sub Station along with 33 KV S/C line from Maram Sub Station to Willing Sub Station	196.10
Total		9009.01
Meghalaya		
1.	Reconstruction of 10 Bridges and Approaches on Mawphlang-Balat Road in Meghalaya	103.36
2.	Upgradation and Strengthening of Garobadha - Betasing Road via Rangsakhona (from 6th km of GR road upto 6th km of BM road via Khasibil) (7.833 Km) in Meghalaya	350.00

1	2	3
3.	Construction of New Nongstoin Market Complex at Nongstoin in Meghalaya	163.45
4.	Widening of road into double lane in Williamnagar Town (8 Km) including metalling and blacktopping in Meghalaya	544.56
5.	Nongpoh (Urban) Water Supply Scheme in Meghalaya	376.05
6.	Rehabilitation of Lyngkhat-Dawki Road (9.75 Km) in Meghalaya	417.91
7.	Reconstruction of Bridges and Approaches on Damalgre-Mellim-Boldamgiri Road, Tura (Bridge No. 5/3, 8/5, 9/1 and 10/2) in Meghalaya	412.90
8.	Construction of Bormanik College Building at Laimer, Upper Shillong, East Khasi Hills in Meghalaya	90.19
9.	Improvement including Metalling and Blacktopping of Mawkyrwat-Rangblang Road (12th to 19th Km) in Meghalaya	115.80
10.	C/o 220 KV D/C Transmission Line from Misa (Assam) to Byrnihat (Meghalaya) in Meghalaya	1107.00
11.	Construction of Nongstoin College Building, Boys & Girls Hostel, Library etc. at Nongpyndeng, Nongstoin, West Khasi Hills in Meghalaya	223.06
12.	Reconstruction of bridges on Kherapara to Deku Bazar Road (Bridge No. 2/5, 5/3 & 10/2) in Meghalaya	307.00
13.	Greater Raliang Water Supply Project in Meghalaya	776.23
14.	Improvement including Metalling and Blacktopping of Mukhaialong Lumshyurmit Road (0-19 Km) in Meghalaya	111.45
15.	Greater Sohrybgham Water Supply Scheme (Hills Division) in Meghalaya	241.29
16.	Greater Umsning Water Supply Scheme in Meghalaya	406.18
17.	Improvement including metalling and black topping of Jakrem-Ranikor Road (6th to 15th Km) in Meghalaya	51.59
18.	Mawsynram Water Supply Scheme (Hills Division) in Meghalaya	139.82
19.	Construction including Metalling and Blacktopping of road from Mushut to Lumputhoi (12 Km) in Meghalaya	126.42
20.	Construction of RCC Building at Government Girls' Higher Secondary School, Shillong in Meghalaya	90.05
21.	Construction of road from Rongjeng-Managsang-Adorgre road including metalling and blacktopping (33rd to 38th Km) with bridges (5.16 Km) in Meghalaya	158.13
22.	Construction of DC line from Rongkhon to Ampati along with 2x20 MVA, 132/33 KV sub-station at Ampati in Meghalaya	1108.55
23.	Improvement, Metalling & Blacktopping of a road from NH-51 to Rongsigre (4.725 km) in Meghalaya	85.65
24.	Improvement, Widening, Strengthening including Metalling & Blacktopping of a road from 9th Mile of NH-37 (Guwahati-Shillong road) to Killing-Pilangkata (6.00 km) in Meghalaya	77.43

1	2	3
25.	Construction of Bridge No. 31/1 over River Letein as Permanent RCC Bridge on Dkhiah Sutnga Saipung Moulsei Haflong Road in Meghalaya	87.53
	Total	7671.60
Mizoram		
1.	Infrastructure development of 4 colleges in Mizoram	196.68
2.	Intensive and Strengthening of Central Rural Sanitation Programme in Mara Autonomous District Council Area of Mizoram	16.8714
3.	Construction of School Buildings in Mara Autonomous District Council (MADC) in Mizoram	76.47
4.	Construction of Indoor Stadium at Champai in Mizoram	405.43
5.	Construction of Aizawl Cricket Stadium at Sihmui, Mizoram	398.17
6.	Construction of Schools within Lai Autonomous District Council (LADC) under NLCPR in Mizoram	63.70
7.	Construction of Post Matric Students Hostel at Aizwal, Mizoram	60.00
8.	Construction of Indoor Stadium at Aizawl in Mizoram	506.50
9.	Construction of 33 KV D/C Transmission Line (Tower Tupe) Lawngtlai to Saiha in Mizoram	267.60
	Total	1991.4214
Nagaland		
1.	Construction of 2 lane RCC Bridge over Dhansiri river, Nagaland	174.01
2.	Construction of road from Kohima Laike Road Junction to old Puiwa (Puilu)-15 km in Nagaland	264.33
3.	Construction of road from Yangli to Surohoto (17 km) in Nagaland	315.77
4.	Providing Water Supply to 24 villages of Chiephobozou R.D. Block in Nagaland	1030.97
5.	Upgradation of Road from Rusoma to Kijumetuma (36.00 km) in Nagaland	597.06
6.	Construction of road from Longtho to Governor's Camp at Liphayan (20 km) in Nagaland	386.32
7.	Construction of T.Beam Girder Double Lane Bridge of IRC Class 'A' loading over River DZU - U on Rusoma to Kijumetuma Road in Nagaland	195.40
8.	Construction of road from Chuchuyimlang to Mongdikang (20 km) in Nagaland	390.48
9.	Construction of Link Roads to Mineral Deposit Areas in Nagaland	701.71
10.	Construction of Multipurpose Hall at Longleng, Nagaland	413.08
11.	Improvement & Upgradation of road from NH-61 (Alichen to Mangmetong-11 km) to Doyang Hydro Project Phase-I in Nagaland	248.52

1	2	3
12.	Construction of road from Tamlu Administrative Hq. to Shemnyuching in Nagaland	411.46
13.	Construction/Improvement of road from Tuophema to Kasha (8.5 km) in Nagaland	207.10
14.	Construction of road from Yangli to Surohoto (17 km) in Nagaland	315.77
15.	Construction of road from Agunato-Samator Road in Nagaland	563.75
16.	Construction and Improvement of road from Zhekiye to Hokiya via Satoi (Zhekiye to Ghokhuvi) - 26 km in Nagaland	597.44
17.	Improvement of roads in Wokha District, Nagaland (PM's Package) in Nagaland	98.94
18.	Improvement of roads in Tuensang District, Nagaland (PM's Package) in Nagaland	1200.00
19.	Construction of road from Chuchuyimlang to Mongdikang (20 km) in Nagaland	390.48
20.	Construction of road from Noklak to Thonoknyu via Sanglao in Nagaland	304.1
21.	Upgradation and Improvement of roads from Tourist Villages from major/minor hubs in Nagaland	172.81
22.	Construction of road from Kohima Leikie road (104 km) Junction to old Puliwa (Pulio) in Nagaland	264.33
23.	Construction of road from Kephore to Kituskir (10 km) in Nagaland	234.36
24.	Construction of road from Longtho to Governor's Camp at Liphayan (20 km) in Nagaland	386.32
25.	Construction of road from NH-150 to Thiphuzu (25 km) in Nagaland	429.24
Total		10293.75
Sikkim		
1.	Augmentation of Rural Water Supply Scheme at Central Pandem, Sikkim	633.00
2.	Carpeting/Surface Improvement of Dentam-Uttarey Road (10 Km) in West Sikkim	81.17
3.	Drawing of new 66 KV double circuit transmission line from LLHP to Tadong 66/11 KV Sub-station, Sikkim	294.50
4.	Rhenock Water Supply Scheme in East Sikkim	574.21
5.	Augmentation of Water Supply Scheme at Sang Naya Bazaar, East Sikkim	70.85
6.	Installation of 1x15 MVA transformer and extension bay at 66/11 KV substation at Mamring, South Sikkim	218.10
7.	Complete Electrification of Lord Buddha Statue including garden alongwith conversion of existing overhead L.T. distribution lines into underground cable system with modernization and refurbishment of existing electrical network at Rabong Bazar in South Sikkim	144.18
8.	Development of Village Tourism at (a) Chirbirey, (b) Zoom and (c) Majhigaon River Bank in Sikkim	274.78
Total		2290.79

1	2	3
Tripura		
1.	Upgradation of Facilities in 15 Government Degree Colleges in Tripura	1497.69
2.	Construction of 2 (two) RCC Bridges over river Sumacherra at Ch. 30.10 Km and Ch. 34.53 Km on Mohanpur-Simna Road in Tripura	123.08
3.	Construction of 2 (two) RCC Bridges over Local Stream at Ch. 7.00 Km and 4.50 Km on Dhanpur to Kakraban road" in Tripura	124.71
4.	Construction of Building for College of Agriculture in Tripura	2017.71
5.	Construction of 2 (two) RCC Bridges over Local Stream at Ch. 4.40 Km and Ch. 7.50 Km on Jogendranagar to Jampajjala road in Tripura	158.37
6.	Construction of RCC Bridge over Kakricherra at Ch.4.50 Km on Thalibari-Microsa road in Tripura	75.52
7.	Construction of RCC Bridge near Tulamura Market over Tulamuracherra on Gargi-Tulamura road (ODR) in Tripura	118.19
8.	Infrastructure Development of Tripura Engineering College (now NIT) in Tripura	419.53
9.	Construction of RCC bridge over River Hawrha at Ch. 0.01 Km Champaknagar to Udaipur Road in Tripura	108.60
10.	Construction of RCC Bridge near Golaghati Market on Bishalgarh Takarjara Road in Tripura	127.14
11.	Construction of RCC bridge over river Dhanai at Ch. 6.60 Km on Champaknagar-Mandai Road (ODR) in Tripura	115.68
12.	Construction of Building for College of Agriculture in Tripura	2017.71
13.	Construction of RCC bridge over Local Stream at Ch. 12.00 Km on Mohanpur-Simna Road (ODR) in Tripura	83.80
14.	Construction of RCC bridge over Dhuraicherra at Ch. 0.90 Km. on Kamalpur-Bilascherra Road (ODR) in Tripura	107.02
15.	Construction of RCC bridge near causeway at Krishnapur over Balucherra at Ch. 6.05 Km on Maharani-Tulashikhar Road in Tripura	64.13
16.	Construction of RCC bridge over Lohar on Berimura Taltala Road (ODR) in Tripura	82.56
17.	Construction of RCC bridge over river Lohar at Ch. 0.45 Km on Kamalghat-Gamchakobra-Banikya Chowmuhani Road in Tripura	95.90
18.	Construction of RCC bridge over Kalapaniacherra at Ch. 0.50 Km on Satchand Block Office - Old Manubankul Road (ODR) in Tripura	95.62
19.	Upgradation of Tripura Sports School, Badharghat in Tripura	100.55
20.	Water Supply Scheme at Jatanbari-Nutanbazar in Tripura	187.57
21.	Water Supply Scheme at Bishalgarh in Tripura	280.23
22.	Construction of RCC Bridge over Laxmicherra at Ch. 12.01 Km. on Khowai-Udna road (ODR) in Tripura	77.65

1	2	3
23.	Upgradation of Infrastructure of 150 High Schools in Tripura	547.00
24.	Upgradation of Infrastructure of 100 Higher Secondary Schools in Tripura	941.31
	Total	9567.27

BTC Package

1.	Construction of Bodofa Cultural Complex, Kokrajhar	315.46
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FY 2010-11**Arunachal Pradesh**

1.	Construction of road from Magopam to Bichom via Namfri (50 km) via Ditching, Sacheda, Ramu-Sotu and Lichini under Singchung sub-division in Arunachal Pradesh	548.26
2.	Infrastructure Development of VKV, Koloriang (Phase-II) in Arunachal Pradesh	99.34
3.	Construction of road from Loffa to Pakoti village in East Kameng district	238.70
4.	Construction of Police Officers Mess and accommodation to the Upper Subordinates and Police Officers in the Capital Complex (Papum Pare District) in Arunachal Pradesh	310.27
5.	Construction of Namsang-Khela road (45.30 km) in Arunachal Pradesh	174.61
6.	Providing Water Supply-cum-Irrigation to Jangloom area in Arunachal Pradesh	173.48
7.	Construction of High Altitude Sports Complex at Tawang	461.15
8.	Providing Drinking water supply for Tezu Township in Arunachal Pradesh	826.87
9.	Construction of Bailey/RCC Bridge over river Buche and Bah of Litemore-Taramori road (West Siang District) in Arunachal Pradesh	108.00
10.	Construction of 2x3.15 MVA, 33/11 KV S/S at Seppa i/c distribution transformers and associated 11 KV link, East Kameng District	297.86
11.	Construction of road from Darak to Belo to Yomcha	352.96
12.	Construction of road from Itanagar to Seijosa (86 km) [Phase 1: Road from Kampo to Tapiaso (30 km)]	1551.75
13.	Construction of Steel bridge over river Wome at Pakke point	83.82
14.	Construction of 33 KV Line from Mebo to Dambuk for Evacuation of Central Sector Power	235.00
15.	Construction of road from from Lumba to Rayung via Gallang, Joru and Rissi villages (20 km), Phase 1	776.93
16.	Potable drinking water supply scheme for the villages of Sille, Rani, Sikabamin, Sika Tode, Oyan at Sille	473.65
17.	Providing drinking water supply to Jang township and its peripheral rural villages	199.31
18.	Construction of road from Nafra to Nakhu-Nachiba village (11 km)	53.91

1	2	3
19.	Construction of road from Pachi to Rigom via Fachang, Tabri Lochung and Bokar (33 Km)	509.99
20.	Construction of RCC Bridge over river Kamphai under Wakro Circle (Span 80 mtr)	214.00
21.	Construction of road from Janam to Okhasun under Wakka Circle HQ (19 km) Phase-I	390.90
22.	Construction of road from Chambang to Phaa (30 Km), Phase 1	424.46
23.	Construction of road 80 km point on Kimi-Siro BRTF road to Krishi Vigyan Kendra at Yachuli (5.50 km)	276.17
24.	Infrastructure Development of Vivekananda Kendra Vidyalaya (VKV) at Dado	255.13
25.	Construction of road from Bameng to Lada (40 Km)	262.83
26.	Construction of road from Sangram to Phassang-Pallang via Nyapin (SDO HQ)-Phase I	231.44
27.	Construction of road from J.N. College, Pasighat to Balek, in East Siang District	172.49
28.	Construction of road from NH-153 Longbi village point to Tengman village via Khetwa and Jotin Juda (35.00 Km), Changlang District	767.86
29.	Improvement of Janagthung-Cherrong-Panchvati-Chhandar road, West Kameng District	891.47
30.	Construction of road from 10 Km point of Likabali-Aalo BRTF road to connect Kane village via Magi (7.50 Km), West Siang District	651.55
31.	Establishment of Vivekananda Kendra Vidyalaya at Ramsing in Upper Siang District	123.72
32.	Improvement/Construction of road from Sagalee to Sakiang (50 km)	107.35
33.	Water Supply at Chayang-Tajo Township, East Kameng District	533.30
34.	Construction of RCC (G+2) office building for Soochna Bhavan at Naharlagun, Papum Pare District	335.64
35.	Infrastructure development including Guest House at Biological Park/Zoo at Itanagar, Papum Pare District	119.09
36.	Augmentation/Providing of water supply to newly created CO HQ at Parang Valley, Papum Pare District	177.21
37.	Construction of steel suspension bridge over Siang river and approach road at Kodak near Tuting	246.23
38.	Providing potable drinking water supply to Mebo Sub-divisional HQ and adjoining villages, East Siang District	737.17
Total		14393.87

Assam

1.	Street Lighting in Jorhat City leading to Jorhat Airport	75.34
2.	Establishment of Cashew Processing Plant at Mankachar	60.90

1	2	3
3.	Construction of RCC Bridge No. 4/1 on Dimou-Raidongia Road over river Sonai under Nagaon Rural Road Division (Nagaon District)	96.50
4.	Improvement of Badlapara to Dharamjuli Road under Udalguri Rural Road Division	160.62
5.	Construction of RCC Gallery of District Sports Association (Stadium Complex, Hailakandi)	63.76
6.	Construction of RCC Bridge No. 38/1, 43/1, 43/3 and 44/2 on Silchar-Hailakandi Road in Hailakandi District (Assam) including approaches	139.53
7.	Construction of RCC Bridge No. 3/1 on Majgaon Shantipur Road over River Sonai under Nagaon Rural Road Division, Nagaon District, Assam	118.76
8.	Comprehensive Development Plan for college of Fisheries for augmenting Human Resources in Assam	308.76
9.	Construction of Road from Bhangarpar to Chandranathpur via Baburbazar (Length 5.5 Km) in Assam	100.00
10.	Augmentation of Transformer Capacity of 132/33 kV Panchagram Sub Station from 2 x 16 MVA to 2 x 25 MVA in Cachar District	177.40
11.	Construction of RCC Bridge No. 1/1 over regular channel Gadadhar on Silerpar-Borshijhora Road in Dhubri District in Assam	81.13
12.	Construction of RCC Br. No. 1/1 over river Shantijan on Srimanta Sankardev Govesona Kendra Road" in Nagaon District	111.62
13.	Infrastructure Development of Assam Institute of Management, Guwahati	515.68
14.	Metalling & Black Topping of Road from Borhapjan Samdang via Nahoroni road to Sukanguri L.P School in Tinsukia Rural Road Subdivision/Division	114.15
15.	Construction of RCC Bridge No. 2/1 on Kokrajhar Monakochoa Road over River Gaurang in Kokrajhar District with approaches	305.00
16.	Construction of RCC Bridge No. 4/1 on Belguri-Satrasal Road in Dhubri District	49.20
17.	Construction of Bus Terminals at Barpeta Town	65.63
18.	Metalling & Black Topping of Road from Circuit House Tinsukia to NH-37 via Okanimuria Borguri Okanimuria Nakhrai and Lunpuria Kaiborto gaon in Tinsukia Rural Road Subdivision/Division	185.75
19.	Construction of RCC Bridge at 7th Km of Kathal Road over River Ghagra including approaches and protection works in Cachar District in Assam	100.00
20.	Construction of RCC Bridge No. 24/2 and 32/2 on Mt. Golaghat Merapani Roadin Golaghat District with approaches and protection works	31.99
21.	Construction of RCC Bridge over River Aie	2810.01
22.	Construction of Bridge no 1/2 & Bridge No. 4/1 on old AT Road under Dibrugarh Rural Road Division, Dibrugarh	103.49
23.	Construction of Tiphuk Jajolipukhuri Road with RCC Bridge No. 3/3, Sibsagar District, Assam	199.64

1	2	3
24.	Construction of Moran Netai Road, Dibrugarh	107.49
25.	Infrastructure Development of Road Transport System under Karbi Anglong Autonomous Council (KAAC) - PART-I	64.85
26.	Construction of road from Hidipi to Lahorijan-Goutom Basti Road in Karbi Anglong District, Assam	170.76
27.	Construction of Mohmora Ali with RCC Bridge No. 9/2 in Sibsagar District	271.80
28.	Infrastructure Development of Assam SLET Commission	118.04
29.	Improvement of Tangla-Kachubil Road	384.90
30.	Construction of proposed stadium at Mushalpur in Baska District	317.65
31.	Construction of Dakhindol Lift Irrigation Scheme at Sonitpur and Joisiddhi in Assam	85.54
32.	Improvement of Nagaon-Barapujia Road under Nagaon District in Assam	86.04
33.	Construction of RCC Br. No. 2/2 & 2/3 (Renamed as Br. Nos. 3/1 and 4/6) on Shyamaprasadpur to Dossgram Road via Swapnargul over stream Singrai in Cachar District	91.61
34.	Construction of 132 KV BTPS-Kokrajhar S/C line and 132 KV Kokrajhar S/C line 132 KV/33KV Sub station at Kokrajhar	1538.02
35.	Construction of RCC Bridge No. 1/2 over River Aie at Chilapara, Kahibari Villages on the Road from Kakoijana NH-31 to Nowagaon, Manikpur NH-31 via Kirtanpara Numberpara Villages under Bongaigaon Rural Roads Division	1425.60
36.	Construction of Joising Doloi Auditorium Complex at Diphu	108.94
37.	Golaghat Water Supply Scheme-Phase II	85.00
38.	Construction of RCC Br. (a) No. 1/1 and 2/1 on Deroi Rongoli road (b) No. 2/1 on Deopling Ramuagar road and No. 3/1 Ghilaguri road	138.06
39.	Construction of Multistoried Car Parking cum City Hall, Jorhat	371.06
40.	Improvement of Road Network at Sonari Town Under Charaideo Rural Road Division	260.55
41.	Construction of Zoo Japorigog Road (CH. 0.00 to 1865.00 m from R.G. Baruah Road near State Zoo to Junction Point of Dispur Narengi Road) including Electrical Works	223.13
42.	Socio-Literary Cultural Complex of Bodo Sahitya Sabha at Bathooupuri, Gorchuk, Guwahati	296.82
43.	Improvement of Mahaliapara Dongapara Barangajuli PWD Road	297.69
44.	Improvement of Badlapara to Dharamjuli Road under Udalguri Rural Road Division	70.70
45.	Construction of RCC Bridge No. 1/1, 3/1 and 5/1 on Bahirjonai-Berachapari Road in Dhemaji District with approaches	222.10
46.	Construction of RCC Bridge No. 11/1 on Teok Boloma Nakachari Road in Jorhat District (Assam) with approaches	63.07

1	2	3
47.	'Construction of RCC Bridge No. 18/2 over stream Bahanigaon & Bridge No. 19/1 over River Kachikata on Laluk-Narayanpur via Bihpuria Road in Lakhimpur District'	84.30
48.	Bongaigaon Town Water Supply Scheme (Bongaigaon District)	1129.46
49.	Kharupetia Water Supply Scheme	699.23
50.	'Construction of RCC Bridge No. 13/1, 13/2 and 20/2 on Mohbondha Road'	219.15
51.	Sarupathar Piped Water Supply Scheme, Golaghat	363.30
52.	Establishment of Cashew Processing Plant at Mankachar	38.39
53.	'Construction of RCC Bridge No. 24/1 on Morigaon Moirabai Road in Morigaon District'	111.92
54.	Construction of Roadside Drain cum Footpath and Provision of Roadside Streetlight illumination in Naharkatia Town in Dibrugarh Rural Road Division	255.43
55.	Improvement of Roads in Biswanath Chariali Town	414.35
56.	Improvement of Bezera Balikuchi road	132.2
57.	Construction of RCC Bridge No. 2/1 & 4/1 on Raha Barapujia Road over River Botamari and Hatibandha with approaches in Nagaon District	130.69
58.	Construction of RCC Bridge No. 7/1 on Dharamtul-Dandua Road with approaches in Nagaon District	99.60
59.	Construction of RCC Bridge No. 2/1 on Bamunbari to Jariguri Road in Dibrugarh District	43.76
60.	Construction of Multi Level Parking in different parts of Guwahati	365.00
	Total	16861.06

Manipur

1.	Construction and equipping of 50-bedded Hospital at Tamenglong district	517.00
2.	Construction of of RCC bridge (60 m) over Thoubal River at Thoubal Mathak Leikai Keirambi in Manipur	178.45
3.	Construction of RCC Bridge over Imphal river at Mongkhang Lambi in Manipur	204.35
4.	Augmentation of water supply scheme at Sajik Tampak and surrounding villages	93.00
5.	Augmentation of water supply scheme at Riha Loute and surrounding villages	123.25
6.	Modernisation of Kakching Ithei Maru Main Canal	90.11
7.	Construction of RCC bridge over Iril River at Keiro Litan Makhong in Manipur	220.65
8.	Water Supply Scheme at Sapam in Manipur	92.50
9.	Construction of CHC Napet Palli, Jiribum sub division in Imphal East, Manipur	181.75
10.	Construction of District Sports Complex at Churachandpur District in Manipur	310.30
11.	Construction of District Sports Complex at Tamenglong District in Manipur	269.50

1	2	3
12.	Augmentation of water supply scheme at Chakpikarong in Chandel	49.82
13.	"Construction of District Sports Complex at Bishnupur District in Manipur"	338.50
14.	Construction of Mini Barrage across Wangjing river at Wangjing Canteen Lampak in Thoubal, Manipur	179.35
15.	Construction of Barrage over Itok river at Chandrakhong in Thoubal, Manipur	179.35
16.	Construction of Pick up weir across Namia river at Konkan Thana in Ukhrul, Manipur	110.25
17.	Augmentation of Water Supply Scheme at Thanga (1.014 MLD) in Bishnupur, Manipur	191.25
18.	Water Supply Scheme at Keibul Lamjao (0.418 MLD) in Bishnupur, Manipur	92.00
19.	Establishment of a model residential Government School (VI-XII) at Jiribam, Imphal East in Manipur	505.50
20.	Construction of Bridge over Thobual River at Thoubal Haoka	67.20
21.	Construction of Tribal Markets (7 Nos.) in Manipur	442.95
22.	Infrastructure Development of 9 (Nine) Government colleges in valley/hills in Manipur	349.90
23.	Construction of Bridge over Thobual River at Babu Bazar	71.34
24.	Installation of 33 KV D/C line from Mongsangei to Khuman Lampak via Kongba	172.80
25.	Augmentation of Water Supply Scheme at Hengbung in Senapati, Manipur	152.00
26.	Strengthening Health Equipment in Government Hospitals in Manipur	354.58
27.	Construction of Veterinary Hospitals in 9 districts	198.02
28.	50-bedded District Hospital at Senapati in Manipur	348.55
29.	Construction of Road from Aibulon to Bungpilon (0.00-25.00 KM) in Churachandpur, Manipur	402.75
30.	Construction of Senapati-Phaibung Road in Manipur	1400.00
	Total	7886.97

Meghalaya

1.	Construction including metalling and black topping of Lumshnong-Umlong Road (0-8 Km) in Meghalaya	239.42
2.	Construction of School Building, Mawthawpdah Presbyterian Secondary School, West Khasi Hills in Meghalaya	117.76
3.	Construction of School Building, Hostels, Basketball Court etc. of Nongpathaw Secondary School, East Khasi Hills in Meghalaya	97.45
4.	Construction of School Building, Ri-Bhoi Presbyterian Higher Secondary School, Nongpoh, Ri-Bhoi District in Meghalaya	131.42
5.	Ialong Combined Water Supply Scheme (Jowai Division) in Meghalaya	165.54

1	2	3
6.	Umroi Water Supply Scheme (Umsning Division) in Meghalaya	331.32
7.	Rymbai Presbyterian Higher Secondary School, Rymbai in Meghalaya	137.30
8.	Widening to double lane standard including M & BT of Dkhiah-Sutanga-Saipung-Moulsei-Haiflong Road (portion 1st to 8th, 17th and 18th Km) - Jaintia Hills Distt. in Meghalaya	567.90
9.	Improvement including Metalling and Blacktopping of Mukhialong Lumshyurmit Road (0-19 Km) in Meghalaya	115.42
10.	Construction of Bridge No. 31/1 over River Letein as Permanent RCC Bridge on Dkhiah Sutnga Saipung Moulsei Haiflong Road in Meghalaya	50.42
11.	Improvement including Metalling and Blacktopping of road from Sonapur (NH-44) to Lad Borsora (10 Km) in Meghalaya	299.87
12.	Improvement/construction including Metalling & Blacktopping of a double lane Road from from Rymbai to Deichynrum (7KM) in Meghalaya	216.92
13.	Widening of road into double lane in Williamnagar Town (8 Km) including metalling and blacktopping in Meghalaya	591.947
14.	Upgradation and Strengthening of Garobadha - Betasing Road via Rangsakhona (from 6th km of GR road upto 6th km of BM road via Khasibil) (7.833 Km) in Meghalaya	295.39
15.	Upper Shillong Water Supply Project in Meghalaya	1188.84
16.	Re-construction of SPT bridge No. 14/1 over Umngi River to Permanent RCC Bridge at 14th Km of Laitmawsiang-Mawthawpdah road including approaches - West Khasi Hills Distt. in Meghalaya	254.38
17.	Improvement, widening, strengthening including Metalling and Blacktopping of a road 9th Mile NH-37 Guwahati-Shillong road to Killing Pillankata (7th to 21.50 km) in Meghalaya	394.62
18.	Construction/renovation of school building of DNS Wahlang Memorial Secondary School, East Khasi Hills, Shillong	110.05
19.	Rehabilitation of Lyngkhat - Dawki Road (9.75 Km) in Meghalaya	392.21
20.	Widening of road to double lane from Araimile to Dakopgre of Tura town road (4.00 km) in Meghalaya	88.05
Total		5786.227
Mizoram		
1.	Construction of R.A. Lorrain Market Centre at Saiha in Mizoram	135.05
2.	State Sports Academy, Zobawk in Mizoram	630.45
3.	Greater Lawngtlai Water Supply Scheme in Mizoram	905.0000
4.	Greater Saitual Water Supply Scheme in Mizoram	759.9000
5.	Construction of Indoor Stadium, Aizawl	223.0800

1	2	3
6.	Construction of 33KV D/C Serlui 'B' Kolasib Switchyard at Serlui 'B' and incoming bayt at 132 KV sub station at Kolasib	76.0800
7.	Lower Sakawrdai Water Supply Scheme in Mizoram	47.2000
8.	Tuipang Water Supply Scheme, Mara Autonomous District Council in Mizoram	332.1600
9.	Greater Hnahthial Water Supply Scheme in Mizoram	291.39
10.	Construction of Sihpui to Thuampui Road in Mizoram	87.6100
11.	Construction of School Buildings in Mara Autonomous District Council (MADC) under NLCPR	47.87
12.	Construction of Aizawl Cricket Stadium at Sihmui, Mizoram	398.17
13.	Construction of Road from Ramthar 'N' to Ramhlun Sport Complex in Mizoram	71.38
14.	Construction of Multi Complex Building Auditorium at Pachhunga University College, Aizawl, Mizoram	102.69
15.	Construction of Indoor Stadium at Keitum in Mizoram	62.55
16.	Construction of Indoor Stadium at Bungtlang in Mizoram	62.55
17.	Construction of Examination Hall for MPSC, Mizoram	102.31
18.	Construction of Road Formation and Restoration Work at Lawngtlai Slided Location, Mizoram	78.95
19.	Upgradation of Lengpui Airport in Mizoram	648.43
20.	Construction of Community Hall at various places in Mizoram	74.34
21.	Construction of Road from Chuhvel to Sihthiang in Mizoram	78.89
22.	Upgradation of Parva I to Simenasora Road in Mizoram	326.29
23.	Strengthening of Government Press, Aizawl, Mizoram	297.34
24.	Construction of Indoor Stadium at Champhai in Mizoram	253.4
25.	Intensive and Strengthening of Central Rural Sanitation Programme in Mara Autonomous District Council Area of Mizoram	16.8714
26.	Construction of Longpuighat-Kurkurduleya road (36.00 km) in Mizoram	344.69
27.	Upgradation of Lengpui Airport in Mizoram	227.04
28.	Infrastructure Development of Government Champhai College at Champhai, Mizoram	342.46
29.	Construction of 132 kv (D/C) between Kolasib-Aizawl (Melriat) with LILO at 132 kv Sub Station Aizawl (Zuangtui) in Mizoram	348.47
Total		7372.6114
Nagaland		
1.	State Archives at Kohima in Nagaland	66.00
2.	Augmentation of water supply at Chen EAC H.Q. Chenwatnyu Village in Nagaland	86.28

1	2	3
3.	Construction and Upgradation of Phek-Chozouba road in Nagaland	350.00
4.	Construction of T.Beam Girder Double Lane Bridge of IRC Class 'A' loading over River DZU - U on Rusoma to Kijumetuma Road in Nagaland	123.25
5.	Establishment of North East Expo Centre at Dimapur	355.09
6.	Construction of Indoor and Outdoor Stadium at Peren Government College, Peren, Nagaland	290.30
7.	Upgradation of Dimapur-Nuiland road from ODR to MDR (28 km) in Nagaland	1038.03
8.	Construction of road from Razeba to Chizami via Thetsumi (25.30 km) in Nagaland	925.88
9.	Improvement of road from Zhekiye to Satoi-70 km [from Ghukhuyi upto Satoi Administrative Hq., MDR-21 km]	507.50
10.	Construction of road from Ruzhazo to Phek town via Khumvophu (13 km)	309.50
11.	Construction of end equipments and 220 kV S/C Transmission line from PGCIL Sub-Station Dimapur to Chiephobozou	510.76
12.	Integrated Nguiki Irrigation Project	62.78
13.	Utilization of ground water resources through shallow tube well	36.89
14.	Construction of Tizu Bridge & Chizuti Bridge at Nimi-Laluri Road to Mineral Deposit Areas	716.00
15.	Upgradation of Co-Co-Doyang Road [NH-61 to Kitsaki via Atoizu SDO HQ-37 (MDR)]	598.00
16.	Construction of road from Agunato-Shemator Road in Nagaland	352.35
17.	Construction of road from Yangli to Surohoto (17 km)	157.88
18.	Upgradation of Dimapur-Nuiland road from ODR to MDR (28 km)	1038.03
19.	Improvement & Upgradation of road from NH-61 (Alichen to Mangmetong-11 km) to Doyang Hydro Project Phase-I in Nagaland	252.77
20.	Construction of road from Kohima to Leikie road junction to Tepuiki to Barak-10 Km (MDR)	348.43
21.	Construction of road from Chozuba Border Road to Kijumetuma junction via Khusumi (26 Km) with 15 mtr. span RCC bridge	1232.01
22.	Improvement & Upgradation of Government High School Building which are more than 25 years old	292.59
23.	Construction of road from Longtho to Governor's Camp at Liphayan (20 km)	193.15
	Total	9843.47
Sikkim		
1.	Construction of 66/11KV, 2x5 MVA Sub-station at Perbing, Ranka, East Sikkim including Drawing of 11KV H.T. Transmission lines for Power Evacuation & Other allied Electrical Works in and around Gangtok in East Sikkim	572.07

1	2	3
2.	Drawing of 66 KV Transmission Line including construction of 2x7.5 MVA Sub Station at Marchak in East Sikkim	360.27
3.	Construction of Multipurpose Hall cum Classrooms for 5 Senior Secondary Schools at various places in Sikkim	349.61
4.	Namchi to Samdruptse Ropeway, South Sikkim	577.52
5.	Namchi-Assangthang (Helipad) Road (5 km)" in South Sikkim	216.00
6.	Double laning of Sichey-Ranka Road (11 Km)" East Sikkim	922.80
7.	Construction of Steel Bridge at Khundrukay Khola along Yangang-Makha Road in South Sikkim	86.78
8.	Constructin of 40 M Span Steel Bridge over Lwang Khola along Namchi Phongla Road Km 8th in South Sikkim	117.56
9.	Construction of 70 M Span Bridge over Dew Khola along GLVC road Km 8th in South Sikkim	182.28
10.	Construction of link road from Passingdong P.H.E. to Lingthem Gumpha (Monastery) and Lingthem School-8 Km, Upper Dzong, North Sikkim	275.00
11.	Improvement & widening of Tintek Dikchu Road (12 Km) in East Sikkim	368.00
12.	Construction of Water Supply Scheme in Pakyong" East Sikkim	354.03
13.	Construction of 66/11 KV, 2x2.5 MVA Sub-station with LILO arrangement at Old Namchi Bazar including upgration of existing 2x2.5 MVA Sub-station to 2x7.7 MVA Sub-station at Namchi, South Sikkim	485.26
14.	Construction of Goskhan Dara Bridge over Teesta of Singtam in Sikkim	329.05
15.	Augmentation of water Supply of newly created Jorthang Nagar Panchyat in South Sikkim - (Modified version of DPR for Providing Water Supply with Treatment Plant to New Regional Administrative Centre at Karfectar, South Sikkim)	342.95
Total		5539.18

Tripura

1.	Construction of RCC Bridge over Baradupatacherra at Ch. 2.80 Km. on Kanchanpur-Jalabassa road (ODR)	139.54
2.	Construction of RCC Bridge over Ujan Machmaracherra at Ch. 9.00 Km. on Kanchanpur-Jalabassa road (ODR) in Tripura	110.52
3.	Construction of RCC Bridge over Champakcherra at Ch. 18.40 Km. on Mohanpur-Simna road (ODR) in Tripura	102.17
4.	Construction of RCC Bridge over Ghoramaracherra on NH-44 at Jirania Tripura Engineering College-Chalkbasta in Tripura	111.89
5.	Development of 100 seated Boys Hostel and Quarters for Faculty and Staff at Government Degree College, Dharamanagar, North Tripura	138.76

1	2	3
6.	Renovation and upgradation of Kailashahar Government Girl's H.S. School and Boarding House in Tripura	169.95
7.	Construction of Motor Stand at Khumulwng, TTAADC in Tripura	69.89
8.	Nazarul Kala Kshetra (Phase-II) in Tripura	295.26
9.	Construction of RCC Bridge over Local Stream at Ch. 14.60 Km. on Mohanpur-Simna Road (ODR) in Tripura	63.84
10.	Construction of Boy's Hostel (Sports) in Tripura	108.68
11.	Construction of Girl's Hostel (Sports) in Tripura	100.44
12.	Construction of Tripura Institute of Technology (Phase-I)	285.79
13.	Construction of Sports Complex at Khumlwng, Sadar	172.21
14.	Construction of Motor Stand at Dharmanagar in Tripura	372.20
15.	"Transmission Project (Phase-I): 400 KV S/Stn. at Surjamaninagar (to be charged at 132 KV) & infrastructure development, West Tripura District"	2878.48
16.	Improvement of Mailak-Gamukabari via Burbaria (7.50 Km) in Tripura	384.50
17.	Transmission Project (Phase-I): 132 KV D/C line from Surjamaninagar to 79 Tilla Grid S/Stn. (11.14 Km) including Fdr. Bay & site development, West Tripura	342.28
18.	Transmission Project (Phase-I): 132 KV D/C line from Surjamaninagar to Budhjungnagar (20 Km) & associated Fdr. Bay at Budhjungnagar, West Tripura	265.87
19.	Construction of Tripura Institute of Technology (Phase-I) in Tripura	285.79
20.	Infrastructure Development of Tripura Engineering College (now NIT) in Tripura	394.85
21.	Transmission Scheme including Bodhjangnagar Industrial Estate in Tripura	140.31
22.	Construction of RCC Bridge over river Lohar at Ch.0.45 Km on Kamalghat-Gamchakobra-Banikya Chowmuhani road" in Tripura	95.90
23.	Construction of RCC bridge over Lohar on Berimura Taltala Road (ODR) in Tripura	82.56
24.	Construction of Building for College of Agriculture in Tripura	916.92
25.	Up-gradation of Regional College of Physical Education, Panisagar in Tripura	498.11
26.	Nazarul Kala Kshetra (Phase-II) in Tripura	295.26
27.	Construction of 2 (two) RCC Bridges over Local Stream at Ch. 7.00 Km and 4.50 Km on Dhanpur to Kakraban road" in Tripura	145.38
28.	Water Supply Scheme at Melaghar in Tripura	319.05
29.	Construction of Law College in Tripura	150.96
30.	Construction of RCC Bridge over Laxmicherra at Ch. 12.01 Km. on Khowai-Udna road (ODR) in Tripura	112.66
Total		9550.02

1	2	3
BTC Package		
1.	Improvement of Jalah to Kumarikata including 2 Nos. of Bridges over River Kaldia and Diring in Baska District	1060.60
2.	Construction of RCC Bridge No. 8/1 over Gurufella river on Gossaigaon-Sapatgram Road	396.00
3.	Construction of RCC Bridge No. 6/3 over Gongia river on Dotma-Bhawraguri Road	400.00
4.	Construction of RCC Bridge No. 3/1 over Puthimari river at Dolonghat (Dhulabari)	400.00
5.	Bodoland Bhawan at Dwarka, New Delhi	454.92
6.	Up-gradation of Sports Complex at Kajalgaon in Chirang (Chirang)	250.00
7.	Setting up of Integrated Agro-Processing Park at Lalpool (Udalguri)	453.50
8.	Construction of Cold Storage at Barama (Baksa)	445.00
9.	Bodo Language Research and Development Centre for Gauhati University, Kokrajhar	47.90
10.	Enhancement of existing facility in Veterinary Hospital at Titaguri (Kokrajhar), Samthaibari (Chirang) and Bornagaon in Udalguri District	200.95
11.	Proposed Integrated Textile Park at Kharuajan, Musalpur	891.13
Total		5000.00

FY 2011-12
(As on 15.11.2011)

Arunachal Pradesh

1.	Construction of an Auditorium at Rajiv Gandhi University, Rono Hills, Papum Pare District	359.68
2.	Construction of Arunachal Pradesh Civil Secretariat Building at Itanagar	2628.38
3.	Construction of road from PWD road from Kamhua Noknu village (Pongchau Circle) to Nginu BRTF road point (Wakka Circle) in Tirap District	477.60
4.	Improvement and augmentation of water supply at Yachuli (0.6 MLD), Lower Subansari District	473.30
5.	Providing Water Supply at Yupia District HQ, Papum Pare District	220.13
6.	Construction of Wak Liromoba Road (78 km) - Phase-I (15 km)	146.39
7.	Construction of Gacham-Morshing Road (24.50 km)	420.81
8.	Construction of road from Magopam to Bicham via Namfri (50 km)	340.88
9.	Upgradation of road from Subansari bridge point to Segi CO (HQ) (SH:WSM-I & II, Carpeting, PCC drain, Slab culvert and R/Wall, Upper Subansari District	704.98
10.	Construction of road from Digi via Sinyumrijo to join Panimuri RWD Link road (3.00 km) in Upper Subansari District	131.95

1	2	3
11.	Construction of Road from Janam to Okhaosum under Wakka Circle HQ (19 KM) Phase-I	390.90
12.	Construction of road from Mahadevpur Town to Krishnapur Village Lekang Circle in Lohit District (4.5 km)	214.33
13.	Infrastructural Development of VKV Nyapin	122.65
14.	Construction of Police Officers Mess and accommodation to the Upper Subordinates and Police Officers in the Capital Complex (Papum Pare District)	310.27
15.	Improvement & Upgradation of Road from Menga-Giba (0.8km) in Upper Subansiri District	80.25
16.	Establishment of Vivekananda Kendra Vidyalaya at Changlang, Changlang District	177.55
17.	Development of Pakke to Seppi Liya Road (22 KM) in East Kameng District	574.63
18.	Upgradation of Namchik-Miao-M'Pen Road (37 km) (Phase-I for new construction only) in Changlang District	747.62
Total		8522.30

Assam

1.	Construction of Road and Minor Bridge from Motinagar to Bhuban Hill Temple - Phase I	131.16
2.	Construction of RCC Bridge No. 10/1 & 18/1 on Bagals Road in Nalbari District with approaches	123.45
3.	Improvement of JB Road under NLCPR	105.82
4.	Flow Irrigation Scheme from River Kulsik at Palashgarh under Tangla Irrigation Division	687.16
5.	Construction of RCC Bridge No. 4/1, and 6/1 with approaches on J.B. Road in Jorhat District	72.69
6.	Phumen Phangcho Minor Irrigation Scheme	218.67
7.	Up-gradation of NT road through Ramphalbil Bazar to all weather road with conversion of SPT bridges into RCC bridge (International Border Areas)	269.71
8.	Construction of new infrastructure of Government college of Arts & Crafts in Kamrup District	178.61
9.	Construction of RCC Bridge No. 1/1 over river Kalang on Ghahi-Borjhora Road under Nagaon Rural road Division (Nagaon District)	100.22
10.	Burinagar LIS (Nalbari Division)	73.47
11.	Sibsagar Town Water Supply Scheme	679.70
12.	Construction of RCC Bridge No. 5/3 on Bhorbhogia Mikirbheta Dhing Road with approaches in Morigaon District	96.69
13.	Improvement of Barpeta Road Basbari Road leading to Manas Sanctuary from 1st Km to 21st Km in Barpeta District	103.11

1	2	3
14.	Infrastructure Development of North Eastern Judicial Officers' Training Institute (NEJOTI), Guwahati, Assam	62.40
15.	Dhubri Town Water Supply Scheme	296.25
16.	Development of Jorhat Stadium at Jorhat	108.40
17.	Construction of RCC Bridge No. 4/1 on Garmari Gagalmari Road	95.21
18.	Rupshir Ali (Construction of Bridge Nos. 3/2, 5/2 & 5/4)	85.05
19.	Construction of Bridge No. 1/2 & Br no 4/1 on old AT Road under Dibrugarh Rural Road Division, Dibrugarh in Assam	105.31
20.	Improvement of Chintagaon Botiamari Road in Udalguri District	321.72
21.	Greater Dokmoka Tekelangjan water supply scheme for fluoride, Arsenic/iron affected areas from river Dikrut	670.74
22.	Metalling & Black Topping of Road from Borhapan Samdang via Nahoroni road to Sukanguri L.P School in Tinsukia Rural Road Subdivision/Division	115.00
23.	Improvement of Roads in Jorhat Town	49.57
24.	Stabilisation of Dispur Water Supply Scheme	289.66
25.	Lift Irrigation Scheme from River Buridihing in Tengakhat Kheremia Mouza in Dibrugarh Division	53.00
26.	Lift Irrigation Scheme from River Buridihing in Sassoni Mouza in Dibrugarh Division	42.32
27.	Construction of RCC Bridge No. 1/1 over River Pota on Hazua-Nalbari Road in Baska District' in Assam	106.92
	Total	5242.01
Manipur		
1.	Augmentation of Water Supply Scheme at Shangshak	248.65
2.	Augmentation of Konthoujam water supply scheme	234.36
3.	Augmentation of Water Supply Scheme at Dampi" in Churanchandpur, Manipur	199.40
4.	Augmentation of water supply scheme at Purul Sub Division HQ	113.51
5.	Augmentation of water supply scheme at Tungjoy in Senapati", Manipur	54.45
6.	Construction of RCC Bridge over Imphal river at Moirangkhom (Old Thumbuthong) in Imphal West, Manipur	256.75
7.	Construction of RCC bridge over Iril river at Chingaren Mapa in Imphal East	229.30
8.	Construction of bridge over Challow river between Chingai (Kuingai) and Tusom in Manipur	108.85
9.	Augmentation of water supply scheme at Unopat and surrounding villages	64.29
10.	Construction and equipping of 50-bedded hospital at Chandel district	473.68
	Total	1983.24

1	2	3
Meghalaya		
1.	New Umtru H.E. Project (2x20 MW) at Ri-Bhoi District in Meghalaya	1738.38
2.	"LILO of one circuit of palatana-Bongaigaon at killing with 400/220 KV, 2x315 MVA GIS Sub-station" in Meghalaya	3365.00
3.	"Construction including M & BT of Bandapara-Mallangkona-Shallang road (52 Km) Phase-I 10.00 Km - West Garo Hills Distt. in Meghalaya"	385.95
4.	Mawsynram Water Supply Scheme (Hills Division) in Meghalaya	139.82
5.	Greater Sohryngkham Water Supply Scheme	241.29
6.	"Construction including M & BT of a road from G.S. Road NH 40 to Nongthymmai Umsning-Ri Bhoi Distt." in Meghalaya	153.41
Total		6023.85
Mizoram		
1.	Construction of 3 Bailey Bridges in Mizoram	103.55
2.	Upgradation of Lawngtlai Town in the Lai Autonomous District Council in Mizoram	417.09
3.	Bilkhwthlir (Pumping) Water Supply Scheme, Kolasib District in Mizoram	275.49
4.	Infrastructure Development of Lawngtlai College in Mizoram	48.99
5.	Construction of Medical Staff Quarters for CHC at Saitual and Thingsulthliah in Mizoram	46.66
6.	Construction of Bamboo Link Road from Saiphai to Hortoki (0-27.5 km) in Mizoram	409.40
7.	Construction of 33 KV D/C Transmission Line (Tower Type) Lawngtlai to Saiha in Mizoram	171.74
8.	Infrastructure Development of various colleges (10 Nos.) in Mizoram	482.70
9.	W. Phaileng Water Supply Scheme (Pumping) in Mizoram	358.27
10.	Construction of Approach Road to Tuivai from Mimbung and approach road to Godown at Kawlkulh, Mizoram	129.56
11.	Bairabi Water Supply Scheme, Mizoram	173.07
12.	Construction of Khanpui-Tualbung Road, Phase-I in Mizoram	69.60
13.	Construction of Boys and Girls Hostel at Saitual and Thingsulthliah in Mizoram	67.98
14.	Construction of 132 KV Single Circuit Line from Khawzawl to Champhai in Mizoram	74.60
Total		2828.7 0
Nagaland		
1.	Construction of road from Chuchuyimlang to Mongdikang (20 Km)	195.26
2.	Construction of Multipurpose Hall at Longleng	415.03

1	2	3
3.	Construction of road from Diezephe to Razephe via Vidima (15 Km)	489.02
4.	Providing Water Supply to 24 Villages of Chiephobozou R.D. Block	859.64
5.	Construction of road Kohima Laike Road Junction to old Puiwa (Puilu)-15 km.	132.17
6.	Augmentation of water supply at Chen EAC H.Q. Chenwatnyu Village	74.04
7.	Construction of RCC T-Beam girder double-lane bridge over river Tezu on Lanye to Meluri, Phek District	323.73
8.	Improvement & Upgradation of road from Border road to Changlanshu-19 km	219.13
9.	Construction of road from Ruzhazo to Phek town via Khumvophu (13 km)	184.81
10.	Construction/Improvement of road from Tuophema to Kasha (8.5 km)	129.48
11.	State Archives at Kohima	39.00
12.	Construction of Road from Razeba to Chizami via Thetsumi (25.30km)	579.32
13.	Construction of Road from NH-155 to Thiphuzu (25 km)	268.97
14.	Establishment of North East Expo Centre at Dimapur	225.87
15.	Construction of Rest House for Deputy Commissioner Hq. at New Peren under Peren District	77.40
16.	Construction of 132 kV S/C Wokha-Zunhebotto-Makokchung Transmission line Phase I, Wokha Doyang NH-61	735.58
17.	Construction of Rest House for EAC Hq. at Khuza under Phek District	57.34
18.	Construction of Rest House for EAC Hq. at Botsa under Kohima District	48.02
19.	Construction of Rest House for Extra Assistant Commissioner Hq. at Khonsa under Kiphire District	66.49
20.	Construction of Rest House for ADC Hq. at Meluri under Phek District	66.18
21.	Construction of Tizu Bridge & Chizuti Bridge at Nimi Laluri Road to Mineral Deposit Areas	715.59
	Total	5902.07
Sikkim		
1.	Construction of Pakyong-Machong-Relop Road, East Sikkim	600.00
2.	Design, supply, erection, testing & commissioning of 11/66 KV switchyard at Rabomchu HEP with 2x5 MVA, 11/66 KV transformer and construction of 66 KV transmission line from Rabomchu to Maltin with additional bay in Maltin in North Sikkim	391.54
3.	"Water Supply Scheme for Melli Bazar" South Sikkim	314.00
4.	Augmentation of 66/11 KV, 2.5 MVA Phodong Sub-station to 5MVA and replacement of all electrical equipments, North Sikkim	309.94

1	2	3
5.	"Water Distribution Network for Singtam Town" East Sikkim	757.78
6.	Construction of Multipurpose Hall cum Classrooms for 5 Senior Secondary Schools at various places in Sikkim	229.55
7.	Namchi to Samdruptse Ropeway, South Sikkim	360.97
8.	Conservation of existing 440 V L.T. distribution overhead lines including service connections into underground cable system at Gyalshing Bazar and its surrounding areas in Sikkim	160.32
9.	Rhenock Water Supply Scheme in East Sikkim	361.65
Total		3485.75

Tripura

1.	Improvement of Mailak-Gamukabari via Burbaria (7.50 Km) in Tripura	384.50
2.	Construction of RCC Bridge over Champakcherra at Ch. 18.40 Km. on Mohanpur-Simna road (ODR) in Tripura	102.17
3.	Construction of RCC Bridge near Tulamura Market over Tulamuracherra on Gargi-Tulamura road (ODR) in Tripura	118.19
4.	Construction of RCC Bridge near Golaghati Market on Bishalgarh Takarjara Road in Tripura	127.14
5.	Upgradation of Facilities in 15 Government Degree Colleges in Tripura	1711.65
6.	"Construction of District Sports Complex at Kailashahar, North Tripura District for consideration of Sanction" in Tripura under NLCPR	142.28
7.	Construction of RCC Bridge near Kakricherra at 4.50 Km on Thalibari-Microsa road in Tripura	95.62
8.	Construction of RCC Bridge near Kakricherra at 4.50 Km on Thalibari-Microsa road in Tripura	75.52
9.	Construction of RCC Bridge near causeway at Krishnapur over Baluchera at 6.05 Km on Maharani-Tulashikhar Road	64.13
Total		2821.20

BTC Package

1.	Bodo Language Research and Development Centre for Gauhati University, Kokrajhar	100.00
2.	Enhancement of existing facility in Veterinary Hospital at Titaguri (Kokrajhar), Samthaibari (Chirang) and Bornagaon in Udalguri District	250.00
3.	Proposed Integrated Textile Park at Kharuajan, Musalpur	1158.87
Total		1508.87

Statement III*Amount Utilised during the FY 2008-09 under NLCPR & BTC Package*

(Rs. in crore)

Sl.No.	NLCPR Project	Amount Utilised
1	2	3
Arunachal Pradesh		
1.	Sarva Shiksha Abhiyan 2005-06	8.20
2.	Construction of 200 seated Girls Hostel at J.N. College, Pasighat	1.44
3.	Reconstruction of Government Higher Secondary School at Anini	1.00
4.	Construction of 150 Borders Hostel at Higher Secondary School Kolariang	0.53
5.	Sarva Shiksha Abhiyan 2006-07	8.22
6.	Vivekananda Kendra Vidyalaya at Kitpi in Tawang District	1.64
7.	Opening of Ramakrishna Sarada Mission School for girls at Khaso (Dirang) in West Kameng District	3.85
8.	Infrastructure strengthening of Secondary Health care facilities in Arunachal Pradesh (General Hospital Naharlagun)	2.00
9.	"Corpus Fund for R.K. Mission Hospital, Itanagar"	20.00
10.	Construction of State Legislative Assembly Building at Arunachal	4.10
11.	Ropeway from Tawang Monestary to Ani Gompa (Tawang District)	1.04
12.	C/o 33 KV Express line from Tawang to Lumla with 33/11 KV, 2x1.6 MVA sub station at Lumla	2.00
13.	Improvement/Construction of Road from Sagalee to Sakiang (50 Km)	13.69
14.	Construction of Steel Suspension Bridge over Subansiri river near Siyum (Span 174.00 Mtr)	0.13
15.	Improvement of Palizi-Thrizino Road (17.00 Km)	1.13
16.	Construction of road from Pakke to Wai (18.00 Km)	5.99
17.	Construction of Motorable Suspension Bridge over river Siang at the site of Gandhi Bridge	2.74
18.	Improvement/Upgradation of Menga-Giba Road (8 Km)	0.10
19.	Construction of Steel Suspension Bridge over Siang River and approach roads at Kodak near Tuting	1.40
20.	Construction of road from Dipulamgu bridge point to Pipu (14 Km)	1.24
21.	Construction of road from Bameng to Lada (40 Km)	1.42
22.	Construction of Motorable Suspension Bridge over River Lohit to connect Manchal Administrative Circle (Span 156.55 m)	3.22

1	2	3
23.	Construction of link road from Lhou Nallah to Mukto Circle HQ. via Mirba, Gomkelling and Serjong (15 Km) in Tawang District	4.65
24.	Improvement of Doimukh Toru Road 40 Km. (from NH-52A) Nirjuli to Sagalee	6.54
25.	Construction of road from Jengging to Ramsing in Upper Siang District (35 Km)	1.50
26.	C/o road from Nafra to Nakhu and Nachiban in West Kameng District (11 Km)	2.38
27.	C/o road from Nyorak to Rime Moku village in West Siang District (20 Km, Ph-I, 9.20 km)	1.80
28.	C/o road from Jop to Silsango in Lower Subansiri District (30 Km)	9.93
29.	Construction of Motorable Suspension Bridge over river Siang between BRTF road & Komsing village (Span 225 m) at Sangam point in East Siang District	1.58
30.	Construction of Satnaguri to Longding road via Kanubari, Banfera, Wanu and Zedua (Phase-I) : (15.50 Km)	1.75
31.	Water supply project at Bomdila Township	2.15
32.	Providing Water Supply at Lumla Township in Tawang District	1.60
33.	Potable drinking water supply scheme for the villages of Sille, Rani, Sikabamin, Sika Tode, Oyan at Sile	0.47
34.	Providing/Augmentation of Water Supply facilities to all the administrative HQs. and its villages under 14-Doimukh Assembly Constituency	3.51
Total		122.96

Assam

1.	Guwahati University Campus. Kokrajhar	2.11
2.	Raising & strengthening Brahmaputra Dyke from Dizmore to Sonarigaon from 14th to 23.15th including closing of Amguri and Arney Nalla	2.12
3.	Borjan Composite Irrigation Scheme in Assam (Karbi Anglong)	7.00
4.	Assam Medical College (HOPE)	3.70
5.	Construction of Joisingh Doloi Auditorium Hall at Diphu (Karbi Anglong)	1.12
6.	2x50 MVA, 220/132 KV Balipara (Tezpur) Sub-station and a 132 KV Gohpur-Depota Line	3.10
7.	Installation of Street Lights from Lokpriya Gopinath Bordoloi International Airport upto Jalukbari nearGuwahati University for National Games 2005	0.35
8.	Construction of 220/132 Kv, 1x50 MVA, 132/33 Kv and 1x16 MVA Agia S/S	2.27
9.	Construction of RCC Bridge No. 1/1, 4/1 and 5/1 on Sripani Jengrai Road in Dhemaji District (Assam) with approaches	0.95
10.	Rowta-Udalguri Road, Darrang	1.19
11.	Udalguri-Tamulpur Road, Darrang	5.40

1	2	3
12.	Chamuapara-Purandia Road	0.92
13.	Construction of RCC Bridge No. 2/2-Haripur Sansarghat Road in Nalbari District	0.41
14.	Construction of RCC Bridge No. 20/1-Nalbari Palla Road in Nalbari District	0.69
15.	Construction of RCC Bridge No. 42/5 & 74/1 on DLHS Road in Karbi Anglong District	0.39
16.	Rcc Bridge on Mandakata North Guwahati Road (2 nos)	0.61
17.	Construction of RCC Bridge No. 1/2 and 3/1 on Sarupeta Bhuyapara in Barpeta District	0.62
18.	Construction of RCC Bridge No. 4/2, 9/2, 10/2 and 17/1 on Met Na-Ali Jorhat Titabor in Jorhat District	0.69
19.	Construction of RCC bridge No. 12/1 and 12/2 on Bangaon Jagara Road in Nalbari District	0.57
20.	Construction of RCC bridge No. 13/1, 14/1, 15/1, 20/3 and 22/1 on Silchar Kumbhirgram Road in Cachar District	1.68
21.	Construction of RCC Bridge No. 6/1 on Udalguri Barbengera Road in Darrang District with approaches	0.46
22.	Construction of RCC bridge No. 8/2, 20/1, 21/1, 23/3, 29/2, 32/1, 36/1 and 40/1 on Mangaldoi Bhutiachang Road in Darrang District	3.48
23.	Improvement of Bhangagarh-Bharalumukh VIP Road for National Games 2005	5.49
24.	Namati-Masalpur Road, Nalbari	0.11
25.	Construction of RCC Bridge No. 27/2, 28/1, 29/1, 30/2, 32/2, 35/1 and 45/1 including approaches on Dhubri-Kachugaon Road in Kokrajhar	0.77
26.	Construction of RCC Bridge No. 1/1 and 4/1 with approaches on Nilbagan-Hojai Road in Nagaon District (Assam)	0.60
27.	Construction of RCC Bridge No .3/1 including approaches on Pukia Silapathar Road in Dhemaji District	0.43
28.	Construction of RCC Bridge No. 4/1 and 15/1 including approaches on Nagaon-Bhurgaon Road in Nagaon District	0.89
29.	Construction of RCC Bridge No. 2/2 and 4/2 including approaches on Gurnagar Tikrikilla Road in Goalpara District	0.74
30.	Construction of RCC Bridge No. 2/1 on Kokrajhar Monakocha Road over River Gaurang in Kokrajhar District with approaches	2.53
31.	Construction of RCC Bridge No. 9/2 on Borbhogia Mikirbhata Road in Morigaon District with approaches	0.95
32.	Construction of RCC Bridge No. 17/4, 19/4, 20/2 and 26/1 on Mt. Sepon Sunpura Road in Sivasagar District (Assam) with approaches	0.38

1	2	3
33.	Construction of RCC Bridge No. 3/2 over River Mansiri on Charduar Road with approaches in Sonitpur District	0.46
34.	Construction of RCC Bridge No. 4/1, 6/1 and 14/1 on North Lakhimpur Kamalabari Road	1.80
35.	Construction of RCC Bridge No. 2/3, 5/1, 9/1, 11/1, 15/3, 16/1, 18/1 and 19/4 on Itakhola Pavo Road in Sonitpur District (Assam) with approaches	1.27
36.	Construction of RCC Bridge No. 1/1, 4/1, 8/1 and 9/2 on Fakiragram Sapatgram Road in Dhubri District with approaches	2.84
37.	Construction of RCC Bridge No. 6/1 on Chariali Pavo Road in Sonitpur District with approaches, protection work and sub-way	0.15
38.	Construction of RCC Bridge No. 1/1, 3/1, 3/2 and 4/1 on Bhairabpur to Kulibazar Road in Dhemaji District (Assam) with approaches	1.47
39.	Construction of RCC Bridge No. 10/1 and approaches on Khowang Bhamun Road in Dibrugarh District of Assam	0.33
40.	Construction of RCC Bridge No. 5/1 on Burhagohain Tinthengia Road in Dibrugarh District of Assam	0.31
41.	Construction of RCC Bridge No. 5/1 on Sonakhira Bubright Road in Karimganj District (Assam) with approaches and protection work	0.40
42.	Construction of RCC Bridge No. 24/2 and 32/2 on Mt. Golaghat Merapani Road in Golaghat District (Assam) with approaches and protection work	0.58
43.	Construction of approach road leading to Industrial Growth Centre at Balipara in Sonitpur District (Assam)	0.85
44.	Construction of RCC Bridge No. 10/1 on Gogamukh Ghilamara Road in Dhemaji District (Assam) with approaches	0.34
45.	Construction of RCC Bridge No. 5/1 on river Bharalkunda, 7/1 on Sister-par Beel, 8/1 on Dulani Beel, 9/9 on Distributary of river Champamati and 11/1 on Hill Canal including approaches on Jogighopa Chapar Road in Bongaigaon District in Assam	2.21
46.	Construction of RCC Bridge No. 2/3 on river Bhulla, 3/2 on river Lakhi and 7/2 on river Lakhimorasuti on Bengbari Ambagaon Road in Udalguri District, Assam	3.76
47.	Construction of RCC Bridge No. 2/4, 6/1 and 8/1 on river Kaldia including approaches on Dr. Jina Ram Das Road in Barpeta District (Assam)	0.56
48.	Improvement of Nagaon Morikolong Nanoi dakhinpath Road under Nagaon district	0.79
49.	Project for Road Network of Jorhat Master Plan Area in Jorhat District	1.42
50.	Improvement of Barpeta Bashibari Road leading to Manas Sanctuary from km. 1st to Km. 21st in Barpeta District in Assam	3.85
51.	Construction of 4 lane Tripura road including electrical works from NH-37 to GS Road	3.58
52.	Apex Stadium at Kokrajhar, BAC	1.16

1	2	3
53.	Greater Silchar Town Water Supply Scheme	1.31
54.	Golaghat Town Water Supply Scheme	1.30
55.	Dhubri Town Water Supply Scheme	3.02
Total		86.48

Manipur

1.	Construction of Veterinary Hospitals in 9 Districts	2.30
2.	Infrastructure Development of Manipur University Phase II	0.37
3.	Sarva Shiksha Abhiyan	2.65
4.	Sarva Shiksha Abhiyan (2006-07)	3.78
5.	Modernisation of Kakching Ithei Maru Main Canal	0.85
6.	Strengthening of Health equipments in Govt Hospitals	2.99
7.	Construction of 32 PHCs in Hill areas in Manipur	1.65
8.	Construction of 10 PHCs in valleys	2.42
9.	Construction of 18 PHSCs in valley areas	1.13
10.	Upgradation and Equipping of 480 Bed JN Hospital at Imphal	2.74
11.	ST&D - 33 KV DC line from Leimakhong to Iroisemba	0.57
12.	ST&D - 33 KV DC line from Mongsangei to Khumanlampak via kongba	1.79
13.	Installation of Sub Station at Lakhamai	0.17
14.	Installation of Sub Station at Namare	0.63
15.	Installation of Sub Station at Thanlon	0.22
16.	Installation of Sub Station at Thinkew	0.24
17.	Construction of Lamlong Bridge	0.16
18.	Senapati-Phaibung Road (128.90 Kms.)	11.40
19.	Construction of Bridge over Thoubal River at Leishangthem	1.07
20.	Construction of Kumbi Bridge over Khuga River at km 10.75 of Moirang-Kumbi Road	1.32
21.	Construction of Bridge over Imphal River at Kiyamgei Mang Mapa	2.71
22.	Construction of Bridge at Babu Bazar	0.87
23.	Construction of Bridge over thoubal River at Haokha	1.38
24.	Construction of Brodge over Heirok river at Heirok Chingdongpok	0.64
25.	Establishment of National Sports Academy at Khuman Lampak Sports complex, Imphal	5.81

1	2	3
26.	Augmentation of Water Supply for Churachandpur town from Khuga dam (Khuga river source) - Zone-III	1.30
27.	Augmentation of Water Supply for Churachandpur town from Koite and Loklao river sources-Zone-I	1.36
28.	Augmentation of Water Supply at Chakpikarong	0.15
29.	Augmentation of Water Supply at Khoupum	0.35
30.	Augmentation of Water Supply at Tamei	0.43
31.	Augmentation of Water Supply Scheme at Kangpokpi	0.25
32.	Augmentation of Water Supply Scheme at Mao	1.20
33.	Augmentation of Water Supply Scheme at Maram	0.29
34.	Augmentation of Water Supply Scheme at Saikul	0.15
35.	Augmentation of Water Supply Scheme at Tadubi	1.11
36.	Waithou Pat Water Supply Scheme	10.42
37.	Augmentation of water supply to Imphal City Phase-1 (29.5 MLD)	1.16
Total		68.03

Meghalaya

1.	Primary School Buildings	1.27
2.	Upper Primary School Buildings	0.78
3.	Construction of School Building for Sutnga Presbyterian Higher Secondary School	0.74
4.	Campus Development Project of Building Infrastructure of Thomas Jones Synod College, Jowai	1.05
5.	Infrastructural Requirements of Mawsynram Border Area College	0.63
6.	Construction of School Building of O.M. Roy Memorial School at Kynton Massar, Mawlai, Shillong	0.67
7.	Sarva Shiksha Abhiyan 2006-07	5.00
8.	Construction of Airport at Baljek, Tura	3.18
9.	Construction of 220 KV D/C Transmission Line from Misa (Assam) to Byrnihat (Meghalaya)	19.96
10.	Reconstruction of Bridges and Approaches on Mawphlang-Balat Road	3.69
11.	Upgradation of Double Lane and Strengthening of Dkhiah-Sutnga-Saipung-Moulsei-Haflong Road (9th to 16th km)	0.77
12.	Improvement, widening including metalling and blacktopping of Dkhiah-Sutnga-Saipung-Mouslei-Haflong Road (16 Km)	2.00
13.	Construction and Strengthening of Jakrem-Ranikor Road (6-15 Km)	1.09

1	2	3
14.	Construction including metalling and black topping of Lumshnong-Umlong Road (0-8 km)	1.50
15.	Improvement including metalling and blacktopping of Mawkyrwat-Rangblang Road (12th to 19th Km) (8 Km)	1.51
16.	Widening of road to double lane from Araimile to Dakopgre of Tura town (4 Km)	0.93
17.	Reconstruction of bridge over river Leiten (Bridge No. 31/1) on Dkhiah-Sutnga-Saipung-Mawblei-Halflong Road	0.71
18.	Improvement, Widening, Strengthening including Metalling & Blacktopping of a road from 9th Mile of NH-37 (Guwahati-Shillong road) to Killing Pilangkata (6.00 Km)	0.98
19.	Improvement including metalling and blacktopping of Mukhaialong Lumshyrmith Road (19 km)	2.87
20.	Construction including metalling and blacktopping of a Road from Mushut to Lumputhoi via Rngad (12 Km)	1.53
21.	Upgradation and Strengthening of Garobadha - Betasing Raod via Rangasakhona (from 6th Km of GR road upto 6th Km of BM road via Khasibil) in Tura District (7.833 Km)	2.80
22.	Improvement, Metalling & Blacktopping of a road from NH-51 to Rongsigre (4.725 Km)	1.03
23.	Nongpoh Urban Water Supply Scheme	4.55
24.	Jowai Water Supply Project	2.57
25.	Tura Phase-III Water Supply Project	1.40
26.	Mairang Water Supply Scheme	1.24
	Total	64.45
Mizoram		
1.	Infrastructure Development of Mizoram University (additional)	7.64
2.	Construction of School Buildings in Mara Autonomous District Council	0.67
3.	Construction of Schools within LADC	0.74
4.	200 Bedded Hospital at Lunglai.	0.46
5.	Construction of Out-Patient Department Block, Civil Hospital, Aizawl	1.70
6.	Construction of Community halls in various locations in Mizoram	1.48
7.	Construction of 132 kV S/C line on D/C towers from Kolasib to Aizawl (Melriat) with LILO of one circuit at Aizawl (Zuangtui) 132 kV Sub Station	6.78
8.	Construction of 132 kV single circuit Line from Khawzawl to Champai	1.40
9.	Construction of 33 Kv D/C transmission line (Tower type) Lawngtalai to Saiha	2.30
10.	Chawngte-Borapansury Road within Chakma Autonomous District Council	1.75

1	2	3
11.	Lungtian-Mamte Road via Vartek Kai within Lai ADC	5.33
12.	Construction of Link Road to Bamboo Plantation Areas from Saiphai to Hortoki (0-27.5 km) in Mizoram	4.09
13.	Construction of Bamboo Plantation Link Road to proposed Bamboo Plantation Areas from tuirial Airfield to Bukpui (0-40)	7.05
14.	Construction of Bamboo Plantation Link road from tuiral airfield to Bukpui Phase-II (40-84)	7.91
15.	Upgradation of Parva-I to Simenasora Road	3.78
16.	Aizawl Water Supply Scheme (Phase-2)	6.12
	Total	59.20

Nagaland

1.	Additional facilities (false ceiling) forr sainik School at Punglwa	0.52
2.	Utilization of ground water resources through Shallow Tube Well	0.20
3.	Setting up of State Archive at Kohima	1.36
4.	Upgradation of Dimapur Khopanala Jalukie Peren Road	10.53
5.	Construction and Upgradation of road from Old Phek via Khuza to Satakha Road	6.57
6.	Improvement and Upgradation of road from Longkhum via Mangmetong-Aliba	3.11
7.	Improvement of Roads in Mon District (Under PM's Package)	7.12
8.	Improvement of Roads in Tuensang District (Under PM's Package)	10.41
9.	Improvement of Roads in Wokha District (Under PM's Package)	1.41
10.	Construction of 2 lane RCC Bridge over Dhansiri river	2.03
11.	Improvement of road from Hezidesa Village to Intanki River Bridge (6.60 km) and upgradation of Road from Mounglumuk to Jalukie Zandi Village (6.30 km) in Nagaland	4.43
12.	Construction of Road from Phek to Chozuba (44.36 Km)	5.50
13.	Construction of Link Roads to Mineral Deposit Areas in Nagaland	8.20
14.	Mini Outdoor Stadium at Wangkhao College in Mon Town	0.46
	Total	61.84

Sikkim

1.	Construction of School Buildings and Rain Water Harvesting for various Schools	4.53
2.	Development of village tourism at (a) chirbirey, (b) Zoom and (c) Majhigaon river Bank in Sikkim	5.28
3.	Namchi to Samdruptse Ropeway, South Sikkim	1.81

1	2	3
4.	Centralized Load Dispatch Centre at Melli	1.15
5.	Extension of 132 Kv system in South and West Districts of Sikkim covering Gyalshing, Pelling and Rabongla	5.43
6.	Remodelling of transmission and distribution network of Gangtok Town	1.60
7.	Synchronization of Rimbi Stage I, Stage II and Kalez HEP to Common 11 kV grid and further to 66 kV State grid	5.63
8.	Sub-Transmission and Distribution works at three locations (i) Power Supply to VIP Complex at Gangtok, (ii) Augmentation of Substation capacity at Tadong by 1x5 MVA, 66/11 KV transformer for referral hospital, (iii) construction of 66 KV D/C line from low	2.38
9.	Construction of 132 KV Transmission line to Nathula with LILO arrangement at Bulbulay	5.02
10.	Surface improvement/widening, carpeting and bridge replacement on Gyalshing-Soreng Road (up to Dentam): (a) Pelling - Dentam Road (20 km) and (b) Replacement of BB Lal Suspension Brdg over Kalez Khola	2.99
11.	Carpeting/Surface Improvement of Dentam - Uttarey Road (10 Km) in West Sikkim	0.52
12.	Carpeting/Surface Improvement of Soreng-Budang Road via Malbassey (10Km) in South Sikkim	0.00
13.	Carpeting/Surface Improvement, Protective works and Drainage on Namchi-Rabongla Road (26 Kms) in South Sikkim	0.78
14.	Construction of Diversion of Ranipool-Pakyong Road in East Sikkim	0.77
15.	Replacement of 2 nos. of existing suspension bridges on Pelling-Yuksom Road in Sikkim	0.37
16.	Upgradation of Rabongla - Makha Road (26 Kms) in South Sikkim	0.14
17.	Construction of Goshkan Dara Bridge over Teesta at Singtam	2.69
18.	Augmentation of Gyalshing Water Supply Scheme	0.32
19.	Augmentation Water Supply Scheme for Greater Gangtok Phase-II in Sikkim	0.87
20.	Augmentation of Water Supply for greater Rangpo in East Sikkim	3.30
21.	Water Supply Scheme from Chakmakey and Ringyang under Soreng Sub-Division	1.62
22.	Construction of Rain Water Harvesting structure at Rabdentse in West Sikkim	1.45
23.	Augmentation of Water Supply for Sang Naya Bazar in East Sikkim	0.62
Total		49.27
Tripura		
1.	Upgradation of Infrastructure of 150 High Schools	0.67
2.	Upgradation of Infrastructure of 100 Nos. of Higher secondary Schools	1.36
3.	Super Speciality Block, G.B.Pant Hospital, Agartala	0.07

1	2	3
4.	State Level Para Medical Institute at Agartala in Tripura	2.71
5.	North District Hospital in Tripura	4.00
6.	South District Hospital in Tripura	4.76
7.	Government Medical College and Hospital at Agartala	13.68
8.	Development of Gobind Ballabh Pant Hospital	4.01
9.	Tribal Development Project	4.36
10.	New Capital Complex Project at Agartala	7.20
11.	Transmission Scheme including Bodhjangnagar Industrial Estate	2.95
12.	Widening & strengthening of Banikya Chowmuhani Shalbagan road. (9.00 Km.)	1.19
13.	Replacement of 2 existing semi permanent timber (SPT) bridges in Tripura on Kamalpur-Maracherra-Ambassa Road by RCC bridges	0.62
14.	Upgradation of Halahali-Ambassa-Dangabari-Bel	11.19
Total		58.77

BTC Package

1.	Champamati Irrigation Project (BTC Package)	18.71
2.	Sukla Irrigation Project (BTC Package)	0.67
3.	Renovation/Re-construction of RNB Civil Hospital at Kokrajhar (BTC Package)	0.78
4.	Construction of Bodofa Cultural Complex at Kokrajhar (BTC Package)	2.75
5.	Construction of Cold Storage at Udalguri district (BTC Package)	0.40
6.	Construction of Cold storage at Kokrajhar district (BTC Package)	0.40
7.	Construction of North East Gate Way Bus Terminus at Srinwgai Gossaigaon (BTC Package)	0.15
8.	Improvement of Kaurbaha-Nagrijiuli Road by metalling and black-topping including conversion of SPT Bridges into RCC Minor Bridges (BTC Package)	3.53
9.	Improvement of North Kajolgaon Dangtol Road (BTC Package)	0.45
10.	Improvement of Sundari Bidyapur via Kakragaon Road (BTC Package)	2.03
11.	Metalling and backtopping of Gossaigaon to Saraibil Road including improvement of existing hard crust and conversion of STP bridge to Rcc bridges (BTC Package)	2.30
12.	Widening and Strengthening of Fakiragram-Serfanguri Road including conversion of STP bridge to Rcc bridges (BTC Package)	0.07
13.	Improvement of North Kajolgaon Bengtol Sonitpur road, Chirang (BTC Package)	1.35
14.	Construction of Road from NH-31 at Barama to Masalpur, Baska (BTC Package)	2.50
15.	Improvement of Jalah Rupahi Saudarbhitha Gobardhana road, Baska (BTC Package)	0.73

1	2	3
16.	Improvement of Udalguri Bhakatpara road via Bhairaguri, Udalguri (BTC Package)	0.03
17.	Improvement of Kalaigaon Kundarbil road, Udalguri (BTC Package)	0.04
18.	Improvement of Dhamdhama Tupalia Subankhata (DTS) Road (Metalling and black-topping of remaining stretches including improvement of existing metalled surface (BTC Package)	3.79
19.	Goreswar to Khoirabari Road (BTC Package)	1.50
20.	Khowrang Mahanpur Road (BTC Package)	1.14
21.	Chapaguri-Khagrabari Road (BTC Package)	0.70
22.	Tulsijhyora-Kailamaila Road via Amguri (BTC Package)	4.44
23.	Bijni-Panbari Road (BTC Package)	0.77
24.	Gossaigaon to Kazigaon via Bhukka, Tipkai Road (BTC Package)	1.92
25.	Improvement of Tihu Doomni Road leading to Indo-Bhutan foot hills from 7th to 25 km in Baska district (BTC Package)	0.48
26.	Improvement of Khoirabari MPK road (Andherighat) to Harisinga via Bhergaon, Tangla and Purandia 42.25 km length with conversion of 11 SPT bridges to RCC (BTC Package)	2.87
27.	Construction of Kashikotra Bamungaon Bengtol Road (BTC Package)	1.31
28.	kokrajhar water supply scheme (BTC Package)	2.56
	Total	58.37

Amount Utilised during the FY 2009-10 under NLCPR& BTC Package

Arunachal Pradesh

1.	Reconstruction of Government Higher Secondary School at Anini	0.69
2.	Vivekananda Kendra Vidyalaya at Kitpi in Tawang District	2.00
3.	Infrastructure Development of the School (Construction of JNK School Building) run by Arunachal Welfare and Education Society located at Itanagar, Arunachal Pradesh	0.98
4.	Infrastructure Development of the School (C/o Hostel Building of JNK School) run by Arunachal Welfare and Education Society located at Itanagar, Arunachal Pradesh (Additional proposal of JNK school Building)	0.50
5.	Ropeway from Tawang Monestary to Ani Gompa (Tawang District)	1.00
6.	Tourism infrastructure development at Hotspring at Dong which includes Yatri Nivas at Walong, Hawaii and Hayuliang	1.21
7.	C/o 33 KV Express line from Tawang to Lumla with 33/11 KV, 2x1.6 MVA sub station at Lumla	1.64
8.	132 KV S/C Transmission line from Along to Pasighat	10.47
9.	Improvement/Construction of Road from Sagalee to Sakiang (50 Km)	6.94

1	2	3
10.	Construction of Steel Suspension Bridge over Subansiri river near Siyum (Span 174.00 Mtr)	3.06
11.	Improvement of Palizi-Thrizino Road (17.00 Km)	0.81
12.	Construction of road from Pakke to Wai (18.00 Km)	1.82
13.	Improvement/Upgradation of Menga-Giba Road (8 Km)	0.53
14.	Construction of road from Dipulamgu bridge point to Pipu (14 Km)	0.56
15.	Construction of Motorable Suspension Bridge over River Lohit to connect Manchal Administrative Circle (Span 156.55 m)	4.13
16.	Construction of link road from Lhou Nallah to Mukto Circle HQ. via Mirba, Gomkelling and Serjong (15 Km) in Tawang District	2.62
17.	Improvement of Doimukh Toru Road 40 Km. (from NH-52A) Nirjuli to Sagalee	2.45
18.	Construction of road from Jengging to Ramsing in Upper Siang District (35 Km)	0.85
19.	Construction of bridge over Siyom on Kaying to Paksing road (Span 122.00 mtr.)	3.01
20.	C/o road from Nafra to Nakhu and Nachiban in West Kameng District (11 Km)	3.87
21.	C/o road from Nyorak to Rime Moku village in West Siang District (20 Km, Ph-I : 9.20 km)	1.05
22.	C/o road from Jop to Silsango in Lower Subansiri District (30 Km)	1.24
23.	C/o road from Sille to Yagrung in East Siang district. (10KM)	1.58
24.	Construction of Bailey Bridge (Steel Built-up Girder Bridge) between Namara and many other villages under Seijosa circle	0.21
25.	C/o road from Dumporijo to Hali (45 Km)	9.81
26.	Construction of Satnaguri to Longding road via Kanubari, Banfera, Wanu and Zedua (Phase-I) - (15.50 Km)	2.00
27.	Construction of Gacham-Morshing Road (24.50 Km)	4.82
28.	Construction of Wak Liromoba Road (78 Km) - Phase-I (15 Km)	2.03
29.	Construction of Road from New Mohong to Mahadevpur Township via Nongkhon (12 Km)	0.93
30.	Construction of Road from Changlang to Khimiyang (36.10 Km)	2.20
31.	Construction of Tamen-Tali road via Yirkoum (60 KM) : Phase-I 0-49 Km	6.06
32.	Construction of road from Sangram to Phassang-Pallang via Nyapin (SDO HQ) : Phase-I	2.29
33.	Improvement & Extension of Dosing, Pareng, Sine, Yibuk, Liging road. (Phase-I)	1.06
34.	Construction of road from Kheti to Dadam (21 KM)	3.42
35.	Restoration and upgradation of 32 KM internal road at Ziro Township	4.40

1	2	3
36.	Water supply project at Bomdila Township	0.69
37.	Providing/Augmentation of Water Supply facilities to all the administrative HQs. and its villages under 14-Doimukh Assembly Constituency	3.89
Total		96.81
Assam		
1.	Infrastructure Development of North Eastern Judicial Officers Training Institute, Guwahati (Assam)	1.07
2.	Borjan Composite Irrigation Scheme in Assam (Karbi Anglong)	3.18
3.	LIS over river Buriduhing in Tengakhat Kheremia Mouza in Dibrugarh Distt.	0.92
4.	LIS over river Buridihing in Sassoni Mouza in Dibrugarh Distt.	0.78
5.	Assam Medical College (HOPE)	1.51
6.	Cashew processing Plant at Mankachar in Dhubri District in Assam	0.50
7.	Powerline to Balipara Industrial Growth Centre, Sonitpur	3.06
8.	Construction of 220/132 Kv, 1x50 MVA, 132/33 Kv and 1x16 MVA Agia S/S	1.63
9.	Rowta-Udalguri Road, Darrang	0.47
10.	Ambagaon-Barigaon Road	2.31
11.	Chamuapara-Purandia Road	1.23
12.	Construction of RCC Bridge No. 20/1 - Nalbari Palla Road in Nalbari District	0.39
13.	Construction of RCC bridge No. 12/1 and 12/2 on Bangaon Jagara Road in Nalbari District	0.21
14.	Construction of RCC bridge No. 13/1, 14/1, 15/1, 20/3 and 22/1 on Silchar Kumbhirgram Road in Cachar District	1.27
15.	Construction of RCC Bridge No. 27/2, 28/1, 29/1, 30/2, 32/2, 35/1 and 45/1 including approaches on Dhubri-Kachugaon Road in Kokrajhar	0.85
16.	Construction of RCC Bridge No. 2/1 on Kokrajhar Monakocha Road over River Gaurang in Kokrajhar District with approaches	0.11
17.	Construction of RCC Bridge No. 17/4, 19/4, 20/2 and 26/1 on Mt. Sepon Sunpura Road in Sivasagar District (Assam) with approaches	0.75
18.	Construction of RCC Bridge No. 1/1, 4/1, 8/1 and 9/2 on Fakiragram Sapatgram Road in Dhubri District with approaches	1.13
19.	Construction of RCC Bridge No. 6/1 on Chariali Pavo Road in Sonitpur District with approaches, protection work and sub-way	0.35
20.	Construction of RCC Bridge No. 16/1, 19/1 and 19/3 on Bagals Road in Nalbari District with approaches	1.18
21.	Construction of Additional Two Lane Rail-Over-Bridge (ROB) on A.T. Road at Maligaon, Guwahati (Assam)	0.28

1	2	3
22.	Construction of approach road leading to Industrial Growth Centre at Balipara in Sonitpur District	1.57
23.	Construction of RCC Bridge No. 5/1 on river Bharalkunda, 7/1 on Sister-par Beel, 8/1 on Dulani Beel, 9/9 on Distributary of river Champamati and 11/1 on Hill Canal including approaches on Jogighopa Chapar Road in Bongaigaon District in Assam	2.11
24.	Construction of RCC Bridge No. 2/4, 6/1 and 8/1 on river Kaldia including approaches on Dr. Jina Ram Das Road in Barpeta District (Assam)	1.14
25.	Improvement of Barpeta Bashibari Road leading to Manas Sanctuary from km. 1st to Km. 21st in Barpeta District in Assam	3.31
26.	construction of RCC Br. No. 4/1 & 6/1 with approaches on J.B road in Jorhat Distt.	1.01
27.	Improvement of Nagaon-Barapujia Road under Nagaon Distt.	0.94
28.	Improvement of roads in Jorhat Town	0.91
29.	Improvement of Roads in Sivasagar Town	1.08
30.	Widening and Raising of Nazirakhat Sonapur Road (Length 6.00 km)	1.02
31.	Construction of Dibrugarh Sapekhathi road from km 12 to Km 18 along with 2 RCC bridges No. 18/1 and 19/1 with approaches (Bridge over river Buridihing at Saraighat)	6.67
32.	Improvement of road from Kahilipara to Don Bosco School at Guwahati in Assam	1.13
33.	Improvement of Rampur Model Road starting from NH-37 in Kamrup District	0.71
34.	Construction of RCC Bridge No. 1/1 over regular Channel Gadadhar on Silerpar-Borshijhora Road in Dhubri District	1.35
35.	Construction of RCC Bridge No. 1/1 over Santijan on Srimanta Sankardev Govesona Kendra Road in Nagaon Road	0.88
36.	construction of RCC Bridge No. 4/1 on Belguri-Satrasal Road in Dhrubri District	0.82
37.	Metalling and Black Topping of Swapanpur to Ramchandi Road of Hailakandi District	1.20
38.	Construction of 4 lane Tripura road including electrical works from NH-37 to GS Road	3.32
39.	Construction of Indoor stadium at Silchar	1.40
Total		53.75
Manipur		
1.	Construction of Government College of Technology	2.63
2.	University and 60 Affiliated Colleges from Manipur	5.39
3.	Construction of 8 Classrooms in Rengkai Government High School, Churachandpur	0.25
4.	Construction of Barrage across Itam river at Kharason, Impahl East	1.14
5.	Construction of Dharmasala Building at Regional Institute of Medical Sciences (RIMS)	0.65
6.	Construction and Equipping of 50 bedded Hospital at Jiribam Sub Division	4.93

1	2	3
7.	Construction and Equipping of 50 bedded Hospital at Tamenglong District	4.53
8.	Construction and Equipping of 50 bedded Hospital at Senapati District	4.49
9.	Construction and Equipping of 50 Bedded hospital at Ukhrul District	4.40
10.	Construction and Equipping of 50 Bedded Hospital at Chandel District	4.14
11.	Upgradation and Equipping of 480 Bed JN Hospital at Imphal	2.79
12.	ST&D - 2x1MVA Sub Station at Shivapurikhan	0.08
13.	Installation of Sub Station at Namare	0.06
14.	2nd Phase electrification of 29 tribal villages	0.55
15.	Installation of 2x2.5 MVA 33/11 KV Sub Station at Willong along with 33 KV S/C line from Maram Sub Station to Wilong Sub Station in Manipur	1.70
16.	Construction of Bally Suspension Bridge (360 ft. span) over Barak River on Tamenglong - Tousem - Haflong Road	0.66
17.	Construction of Lamlong Bridge	0.63
18.	Construction of Singjamei bridge	0.01
19.	Senapati-Phaibung Road (128.90 Kms.)	2.19
20.	Construction of Bridge over Thoubal River at Leishangthem	1.07
21.	Construction of Bridge at Irong Ichin	1.05
22.	Construction of Bridge over Imphal River at Kiyamgei Mang Mapa	1.16
23.	Construction of Bridge at Babu Bazar	0.92
24.	Construction of Brodge over Heirok river at Heirok Chingdongpok	0.69
25.	Improvement of Jiri - Tipaimukh Road (8-48 Km)	5.73
26.	Improvement of Lamsong-Khonghampat Road	0.85
27.	Establishment of National Sports Academy at Khuman Lampak Sports complex, Imphal	5.81
28.	Composite water supply for Tamenglong District Headquarter	0.83
29.	Augmentation of Water Supply at Chakpikarong	0.41
30.	Augmentation of Water Supply at Khoupum	0.28
31.	Augmentation of Water Supply Scheme at Kangpokpi	0.13
32.	Augmentation of Water Supply Scheme at Mao	0.14
33.	Augmentation of Water Supply Scheme at Maram	0.16
34.	Augmentation of Water Supply Scheme at Saikul	0.07
35.	Augmentation of Water Supply Scheme at Tadubi	0.12

1	2	3
36.	Waithou Pat Water Supply Scheme	16.49
37.	Augmentation of Konthoujam Water Supply Scheme (Imphal West District)	2.74
38.	Augmentation of Water Supply Scheme at Purul Sub Division HQ	1.32
39.	Augmentation of Water Supply Scheme at Tungjoy	0.68
40.	Augmentation of Water Supply Scheme at Unopat and Surrounding village	0.93
41.	Augmentation of water supply scheme at Riha Loute and surrounding villages in Manipur	1.10
Total		83.9 0

Meghalaya

1.	Construction of School Building for Sutnga Presbyterian Higher Secondary School	0.35
2.	Construction of School Building, Poshkur Secondary School, Jaintia Hills	0.55
3.	SAC Expansion Programme - Developing the Employment Potential of NE Region in the New Economy & Promoting and Documenting Regional talent	0.99
4.	Updating facilities of Ginger Processing Plant at Byrnihat for commercial production	0.51
5.	Construction of 220 KV D/C Transmission Line from Misa (Assam) to Byrnihat (Meghalaya)	25.00
6.	Sanction of 30% Grant in the Project New Umtru Hydro Electric Project (2x20 MW) at Ri Bhoi District	15.21
7.	Improvement, Widening, Strengthening including Reconstruction of Bridges and Culverts of Rymbai-Iapmala-Suchen Road (1-17 Km)	4.32
8.	Construction and Strengthening of Jakrem-Ranikor Road (6-15 Km)	1.65
9.	Construction including metalling and black topping of Lumshnong-Umlong Road (0-8 km)	1.41
10.	Improvement including metalling and blacktopping of Mawkyrwat-Rangblang Road (12th to 19th Km) (8 Km)	1.50
11.	Widening of road to double lane from Araimile to Dakopgre of Tura town (4 Km)	0.62
12.	Reconstruction of bridge over river Leiten (Bridge No. 31/1) on Dkhiah-Sutnga-Saipung-Mawblei-Halflong Road	0.05
13.	Improvement, Widening, Strengthening including Metalling & Blacktopping of a road from 9th Mile of NH-37 (Guwahati-Shillong road) to Killing Pilangkata (6.00 Km)	0.99
14.	Improvement including metalling and blacktopping of Mukhaialong Lumshyrmir Road (19 km)	2.86
15.	Construction including metalling and blacktopping of a Road from Mushut to Lumputhoi via Rngad (12 Km)	1.50
16.	Improvement, Metalling & Blacktopping of a road from NH-51 to Rongsigre (4.725 Km)	1.00

1	2	3
17.	Widening of roads into double lane in Williamnagar town (8 Km)	1.98
18.	Nongpoh Urban Water Supply Scheme	2.75
19.	Jowai Water Supply Project	0.44
	Total	63.68
Mizoram		
1.	Construction of Secondary School Buildings in Mizoram	2.36
2.	Construction of Indoor Stadium at Champhai	3.55
3.	Construction of Indoor Stadium at Aizawl	4.11
	Total	10.02
Nagaland		
1.	Integrated Nguiki Irrigation Project	0.73
2.	Vitalisation of State Referral Hospital, Dimapur	6.45
3.	Setting up of State Archive at Kohima	1.24
4.	Kiphire-Pungro Road (Tuensang Seminar Road)	2.01
5.	Tang-Junction to Chenmoho Road (Mon Seminar Road)	0.00
6.	Tohok-Chenkhaio-Wangti, 31 KM	0.17
7.	Khipire-Amahator-Lukhani Road (Tuensang Seminar Road)	0.54
8.	Tohok-Chen HQ-Chenlaison-Wangti, 49 KM	0.23
9.	Improvement of Roads in Tuensang District (Under PM's Package)	10.41
10.	Improvement of Roads in Wokha District (Under PM's Package)	1.41
11.	Construction of 2 lane RCC Bridge over Dhansiri river	2.03
12.	Upgradation of Road from Rusoma to Kijumetuma (36.00 Km)	11.31
13.	Construction of Road from Phek to Chozuba (44.36 Km)	5.81
14.	Construction of Link Roads to Mineral Deposit Areas in Nagaland	8.20
15.	Construction of road from Razeba to Chizami via Thetsumi	8.10
16.	Construction of road from Ruzhazo to Phek town via Khumvophu	2.71
17.	Constructon of T.Beam Girder Double Lane Bridge of IRC Class 'A' loading over river DZU-U on Rusoma to Kijumetuma road	1.71
18.	Upgradation and Improvement of roads from Tourist Villages from major/minor hubs in Nagaland	1.51
19.	Construction of road from Tamlu Administrative Hq. to Shemnyuching in Nagaland	3.60
20.	Construction & Improvement of road from Zhekiye to Hokiye via Satoi (Zhekiye to Chokhuvi)-26 km in Nagaland	5.23

1	2	3
21.	Construction of road from NH-150 to Thiphuzu (25 km) in Nagaland	3.75
22.	Construction of road from Kephore to Kituskir (10 km) in Nagaland	2.31
23.	Construction of road from Agunato-Samator Road in Nagaland	4.94
24.	Construction of road from Noklak to Thonoknyu via Sanglao in Nagaland	2.66
25.	Construction/Improvement of road from Tuophema to Kasha (8.5 km) in Nagaland	1.81
26.	Construction of Road Kohima Laike Road junction to old Pulwa -15 km in Nagaland	2.64
27.	Construction of Road from Yangli to Surohoto (17Km) in Nagaland	3.16
28.	Construction of road from Longtho to Governor's Camp at Liphayan 20 km in Nagaland	3.86
29.	Construction of road from Chuchuyimlang to Mongdikang 20 km in Nagaland	3.90
30.	Construction of Sports Hall at Mokokchung	0.85
31.	Augmentation of water supply at Chen EAC H.Q. Chenwatnyu village	0.86
32.	Providing Water Supply to 24 villages of Chiephobozou R.D. Block in Nagaland	9.79
Total		113.96

Sikkim

1.	Construction of School Buildings and Rain Water Harvesting for various Schools	1.33
2.	Construction of Multi Purpose hall, library, computer laboratory and 12 class room building to various senior secondary schools in Sikkim	2.27
3.	Development of village tourism at (a) chirbirey, (b) Zoom and (c) Majhigaon river Bank in Sikkim	5.13
4.	Namchi to Samdruptse Ropeway, South Sikkim	0.55
5.	Construction of 66 kV S/C transmission line from Myong to Chungthang and transformer bay at Chungthang and feeder bay at Mayong	0.25
6.	Extension of 132 Kv system in South and West Districts of Sikkim covering Gyalshing, Pelling and Rabongla	1.04
7.	Carpeting/Surface Improvement of Dentam-Uttarey Road (10 Km) in West Sikkim	0.15
8.	Construction of Diversion of Ranipool-Pakyong Road in East Sikkim	0.42
9.	Namachi Assangthang Road under South Sikkim circle (5 km)	1.39
10.	Construction of pre-stressed Bridge over River Rangit on Legship Tashiding road in West Sikkim	2.73
11.	Pakyong-Machong-Rolep Road in East	6.52
12.	Construction/improvement of 18.3 km road Sribadam-Deythang-Mangalbarey in West Sikkim	0.46
13.	Upgradation of LLHP to Nandok road (4 kms) in East Sikkim	0.72

1	2	3
14.	Improvement & widening of Tintek Dikchu Road-12 km in East Sikkim	2.31
15.	Construction of link road from Passingdong P.H.E. to Lingthem Gumpha (Monastery) and Lingthem School-8 km, upper Dzong, North Sikkim	2.05
16.	Augmentation of Gyalshing Water Supply Scheme	0.15
17.	Water Supply Scheme from Chakmakey and Ringyang under Soreng Sub-Division	0.89
18.	Construction of Rain Water Harvesting structure at Rabdentse in West Sikkim	0.77
19.	Rhenock Water Supply Scheme in East Sikkim	5.00
20.	Augmentation of rural water supply scheme at Central Pandem, Sikkim	3.70
Total		37.83

Tripura

1.	Upgradation of Infrastructure of 150 High Schools	9.94
2.	Upgradation of Infrastructure of 100 Nos. of Higher secondary Schools	15.27
3.	Infrastructure Development of Tripura Engineering College	2.50
4.	Construction of Building for College of Agriculture	20.18
5.	North District Hospital in Tripura	0.76
6.	Government Medical College and Hospital at Agartala	2.69
7.	Tribal Development Project	0.09
8.	New Capital Complex Project at Agartala	2.61
9.	Transmission Scheme including Bodhjangnagar Industrial Estate	4.00
10.	Upgradation of Halahali-Ambassa-Dangabari-Bel	11.77
11.	Drinking water supply scheme for Teliamura	0.41
12.	Water Supply Scheme at Melaghar	2.79
13.	Water Supply Scheme at Jatanbari-Nutanbazar	1.64
14.	Water Supply Scheme at Bishalgarh (1.00 MGD)	2.18
Total		76.83

BTC Package

1.	Champamati Irrigation Project (BTC Package)	3.83
2.	Sukla Irrigation Project (BTC Package)	0.97
3.	Construction of 100 bedded hospital at Kajalgaon in BTC area (BTC Package)	8.26
4.	Improvement of Kaurbaha-Nagriajuli Road by metalling and black-topping including conversion of SPT Bridges into RCC Minor Bridges (BTC Package)	1.50
5.	Metalling and Black-topping of Narabari Dawkibari Road (Narabari to Florican Garden via Malgaon) (BTC Package)	0.13

1	2	3
6.	Improvement of Bhowraguri Kachugaon Road in Kokrajhar (BTC Package)	3.29
7.	Metalling and backtopping of Gossaigaon to Saraibil Road including improvement of existing hard crust and conversion of STP bridge to Rcc bridges (BTC Package)	2.51
8.	Improvement of Jalah Rupahi Saudarbhitha Gobardhana road, Baska (BTC Package)	0.51
9.	Goreswar to Khoirabari Road (BTC Package)	1.48
10.	Lailongpara-Kopati Road Via Boro Bazar (BTC Package)	0.59
11.	Chapaguri-Khagrabari Road (BTC Package)	1.70
12.	Tulsijhyora-Kailamaila Road via Amguri (BTC Package)	0.35
13.	Bijni-Panbari Road (BTC Package)	3.02
14.	Gossaigaon to Kazigaon via Bhukka, Tipkai Road (BTC Package)	2.75
15.	Improvement of Tihu Doomni Road leading to Indo-Bhutan foot hills from 7th to 25 km in Baska district (BTC Package)	1.47
16.	Construction of Kashikotra Bamungaon Bengtol Road (BTC Package)	3.28
17.	Kokrajhar water supply scheme (BTC Package)	2.62
18.	Bheragaon Piped Water Supply Scheme (BTC Package)	1.09
19.	Uttarpar Piped Water Supply Scheme (BTC Package)	3.70
Total		43.05

Amount Utilised during the FY 2010-11 under NLCPR & BTC Package

Arunachal Pradesh

1.	Construction of 200 seated Girls Hostel at J.N. College, Pasighat	1.30
2.	Sarva Shiksha Abhiyan 2006-07	6.07
3.	Vivekananda Kendra Vidyalaya at Kitpi in Tawang District	0.91
4.	Development of Shantideva Vidyalaya, Bomdila Monastery	0.92
5.	Infrastructure strengthening of Secondary Health care facilities in Arunachal Pradesh (General Hospital Naharlagun)	0.64
6.	New OPD Block of R.K. Mission Hospital	1.14
7.	Upgradation of medical equipments at R.K Mission Hospital, Itanagar	3.67
8.	Construction of Arunachal Pradesh Civil Secretariat Building at Itanagar	33.07
9.	Construction of Police Officers Mess and accomodation to the Upper Subordinates and Police Officers in the Capital Complex (Papum Pare District) in Arunachal Pradesh	2.48
10.	Kathalguri Deomali Transmission line	0.94
11.	Improvement/Construction of Road from Sagalee to Sakiang (50 Km)	3.06

1	2	3
12.	Improvement/Upgradation of Menga-Giba Road (8 Km)	1.28
13.	Construction of Steel Suspension Bridge over Siang River and approach roads at Kodak near Tuting	4.78
14.	Construction of road from Bameng to Lada (40 Km)	2.76
15.	Improvement of Doimukh Toru Road 40 Km. (from NH-52A) Nirjuli to Sagalee	2.12
16.	Construction of bridge over Siyom on Kaying to Paksing road (Span 122.00 mtr.)	1.27
17.	Construction of Road from NH 52A to Pappu Hill Settlement (2 Km)	1.26
18.	C/o road from Nyorak to Rime Moku village in West Siang District (20 Km, Ph-I : 9.20 km)	3.55
19.	Construction of Motorable Suspension Bridge over river Siang between BRTF road & Komsing village (Span 225 m) at Sangam point in East Siang District	2.17
20.	C/o road from Sille to Yagrung in East Siang district. (10 Km)	1.77
21.	C/o road from Dumporijo to Hali (45 Km)	11.21
22.	Construction of Satnaguri to Longding road via Kanubari, Banfera, Wanu and Zedua (Phase-I) : (15.50 Km)	1.24
23.	Construction of Gacham-Morshing Road (24.50 Km)	8.29
24.	Construction of Wak Liromoba Road (78 Km) : Phase-I (15 Km)	2.33
25.	Construction of Road from New Mohong to Mahadevpur Township via Nongkhon (12 Km)	1.25
26.	Construction of Road from Changlang to Khimiyang (36.10 Km)	1.28
27.	C/o road from Hawaii to Manchal Bridge point (55.77 Km)	5.71
28.	Construction of Tamen-Tali road via Yirkoum (60 KM): Phase-I 0-49 Km	1.86
29.	Construction of road from Sangram to Phassang-Pallang via Nyapin (SDO HQ) : Phase-I	3.17
30.	Improvement & Extension of Dosing, Pareng, Sine, Yibuk, Liging road. (Phase-I)	0.83
31.	Construction of road from Kheti to Dadam (21 Km)	3.83
32.	Road from Magopam to Bichom via Namfri (50 Km) via Ditching, Sacheda, Ramu-Sotu and Lichini under Singchung sub-division	10.42
33.	Construction of road from 80 Km point on Kimin Ziro BRTF road to Krishi Vigyan Kendra at Yachuli (5.50 Km) (Lower Subansiri)	2.70
34.	Construction of road from Jia tiniali on Roing shantipur road (Ch: 9.20 Km) to Bizari via Idilli (19.80 Km)	5.45
35.	Improvement of Tawang Township road Network in Arunachal Pradesh	1.73
36.	Construction of Road from PWD road from Kamhua Noknu Village (Pongchau Circle) to Nginu - BRTF Road point (Wakka Circle) in Tirap District	4.78

1	2	3
37.	Construction of Namsang-Khela Road (45.30)	1.78
38.	Construction of road from Chambang to Phaa (30 km), Phase 1	4.24
39.	Doparijo Water Supply Scheme	0.09
40.	Providing Water Supply at Lumla Townshipfl in Tawang District	1.13
41.	Potable drinking water supply scheme for the villages of Sille, Rani, Sikabamin, Sika Tode, Oyan at Sile	4.91
42.	Providing/Augmenta-tion of Water Supply facilities to all the administrative HQs. and its villages under 14-Doimukh Assembly Constituency	2.11
43.	Providing potable drinking water supply to Mebo Sub-divisional Hq and adjoining villages, East Siang district in Arunachal Pradesh	6.00
Total		161.50

Assam

1.	Infrastructure Development of North Eastern Judicial Officers Training Institute, Guwahati (Assam)	1.43
2.	Modernisation & Augmentation of Infrastructure Development of Assam Textile Institute at Guwahati	2.00
3.	Construction of dakhindol Lift Irrigation Scheme at Sonitpur and Joisidhi, Assam	0.67
4.	1250 Capacity Auditorium at Guwahati	0.40
5.	Construction of Joisingh Doloi Audotorium Hall at Diphu (Karbi Anglong)	1.16
6.	Cashew processing Plant at Mankachar in Dhubri District in Assam	1.15
7.	Multi Level Parking in different parts of Guwahati	2.91
8.	Construction of Roadside drain cum footpath and provision of roadside streetlight illumination in Naharkatia town in Dibrugarh Rural Road Division	1.99
9.	Powerline to Balipara Industrial Growth Centre, Sonitpur	3.21
10.	Construction of 220/132 Kv, 1x50 MVA, 132/33 Kv and 1x16 MVA Agia S/S	2.60
11.	Augmentation of Transformer Capacity of 132/33 KV Panchgram Sub Station from 2x16 MVA to 2x25 MVA in Cachar District	1.39
12.	Construction of RCC Bridge No. 1/1, 3/1 and 5/1 on Bahirjonai Berachapari Road in Dhemaji District (Assam) with approaches	1.51
13.	Construction of RCC Bridge No. 2/2 - Haripur Sansarghat Road in Nalbari District	0.15
14.	Construction of RCC Bridge No. 20/1 - Nalbari Palla Road in Nalbari District	0.06
15.	Rcc Bridge on Additional Approach to Airport road (2nos)	0.40
16.	Construction of RCC Bridge No. 1/2 and 3/1 on Sarupeta Bhuyapara in Barpeta District	0.38

1	2	3
17.	Construction of RCC Bridge No. 4/2, 9/2, 10/2 and 17/1 on Met Na-Ali Jorhat Titabor in Jorhat District	0.11
18.	Construction of RCC bridge No. 12/1 and 12/2 on Bangaon Jagara Road in Nalbari District	0.20
19.	Construction of RCC bridge No. 13/1, 14/1, 15/1, 20/3 and 22/1 on Silchar Kumbhirgram Road in Cachar District	0.22
20.	Construction of RCC bridge No. 24/1 on Barpathar-Bokajan Deithor-Chowkihola (BBDC) Road in Karbi Anglong District	0.27
21.	Construction of RCC bridge No. 35/2 and 53/2 on Moran Naharkatia Road in Dibrugarh District	0.10
22.	Construction of RCC bridge No. 8/2, 20/1, 21/1, 23/3, 29/2, 32/1, 36/1 and 40/1 on Mangaldoi Bhutiachang Road in Darrang District	0.28
23.	Construction of RCC Bridge No.27/2, 28/1, 29/1, 30/2, 32/2, 35/1 and 45/1 including approaches onDhubri-Kachugaon Road in Kokrajhar	1.52
24.	Construction of RCC Bridge No. 1/1 and 4/1 with approaches on Nilbagan-Hojai Road in Nagaon District (Assam)	1.10
25.	Construction of RCC Bridge No. 3/1 including approaches on Pukia Silapathar Road in Dhemaji District	0.79
26.	Construction of RCC Bridge No. 4/1 and 15/1 including approaches on Nagaon Bhuragaon Roadin Nagaon District	2.98
27.	Construction of RCC Bridge No. 38/1, 43/1, 43/3 and 44/2 including approaches and subway on Silchar - Hailakandi Road in Hailakandi District	1.11
28.	Construction of RCC Bridge No. 2/2 and 4/2 including approaches on Gurnagar Tikrikilla Road in Goalpara District	0.37
29.	Construction of RCC Bridge No. 2/1 on Kokrajhar Monakocha Road over River Gaurang in Kokrajhar District with approaches	3.14
30.	Construction of RCC Bridge No. 9/2 on Borbhogia Mikirbhata Road in Morigaon District with approaches	0.97
31.	Construction of RCC Bridge No. 17/4, 19/4, 20/2 and 26/1 on Mt. Sepon Sunpura Road in Sivasagar District (Assam) with approaches	0.86
32.	Construction of RCC Bridge No. 2/3, 5/1, 9/1, 11/1, 15/3, 16/1, 18/1 and 19/4 on Itakhola Pavoi Road in Sonitpur District (Assam) with approaches	2.60
33.	Construction of RCC Bridge No. 1/1, 4/1, 8/1 and 9/2 on Fakiragram Sapatgram Road in Dhubri District with approaches	0.61
34.	Construction of RCC Bridge No. 6/1 on Chariali Pavoi Road in Sonitpur District with approaches, protection work and sub-way	0.30
35.	Construction of RCC Bridge No. 16/1, 19/1 and 19/3 on Bagals Road in Nalbari District with approaches	1.18

1	2	3
36.	Construction of RCC Bridge No. 1/1, 3/1, 3/2 and 4/1 on Bhairabpur to Kulibazar Road in Dhemaji District (Assam) with approaches	1.12
37.	Construction of RCC Bridge No. 6/1, 7/1, 8/1, 8/2, 9/1, 11/1 and 11/2 on Sepon Suffry Road in Sivasagar District (Assam) with approaches	0.68
38.	Construction of RCC Bridge No. 5/1 on Burhagohain Tinthengia Road in Dibrugarh District of Assam	0.38
39.	Construction of RCC Bridge No. 2/1 on Bamunbari to Jariguri Road in Dibrugarh District of Assam with approaches	0.34
40.	Construction of RCC Bridge No. 5/1 on Sonakhira Bubrighat Road in Karimganj District (Assam) with approaches and protection work	0.16
41.	Construction of RCC Bridge No. 11/1 on Teok Boloma Nakachari Road in Jorhat District (Assam) with approaches	0.34
42.	Construction of RCC Bridge No. 24/2 and 32/2 on Mt. Golaghat Merapani Road in Golaghat District (Assam) with approaches and protection work	1.07
43.	Construction of RCC Bridge No. 10/1 on Gogamukh Ghilamara Road in Dhemaji District (Assam) with approaches	0.40
44.	Construction of RCC Bridge No. 5/1 on river Bharalkunda, 7/1 on Sister-par Beel, 8/1 on Dulani Beel, 9/9 on Distributary of river Champamati and 11/1 on Hill Canal including approaches on Jogighopa Chapar Road in Bongaigaon District in Assam	2.00
45.	Construction of RCC Bridge No. 2/3 on river Bhulla, 3/2 on river Lakhi and 7/2 on river Lakhimorasuti on Bengbari Ambagaon Road in Udalguri District, Assam	1.88
46.	Construction of RCC Bridge No. 2/4, 6/1 and 8/1 on river Kaldia including approaches on Dr. Jina Ram Das Road in Barpeta District (Assam)	0.93
47.	Improvement of Nagaon Morikolong Nanoi dakhinpath Road under Nagaon district	0.99
48.	Project for Road Network of Jorhat Master Plan Area in Jorhat District	2.50
49.	Improvement of Barpeta Bashibari Road leading to Manas Sanctuary from km. 1st to Km. 21st in Barpeta District in Assam	1.77
50.	construction of RCC Br. No. 4/1 & 6/1 with approaches on J.B road in Jorhat Distt.	0.92
51.	construction of road and minor bridge from Motinagar to Buban hill Temple-Phase I	1.03
52.	Improvement of Nagaon-Barapujia Road under Nagaon Distt.	0.86
53.	Construction of Road from Bhangarpar to Chandranathppur via babur bazar (Length 5.5 KM)	0.80
54.	Improvement of Roads in Sivasagar Town	1.08
55.	Construction of Dibrugarh Sapekhati road from km 12 to Km 18 along with 2 RCC bridges No. 18/1 and 19/1 with approches (Bridge over river Buridihing at Saraighat)	8.29
56.	Improvement of road from Kahilipara to Don Bosco School at Guwahati in Assam	1.14
57.	Improvement of Rampur Model Road starting from NH-37 in Kamrup District	1.29

1	2	3
58.	Construction of RCC Br. No. 1/1 over regular Channel Gadadhar on Silerpar-Borshijhora Road in dhubri District	2.70
59.	Construction of RCC Br. No. 1/1 over Santijan on Srimanta Sankardev Govesona Kendra Road in Nagaon Road	0.50
60.	Construction of RCC Br. No. 4/1 on Belguri-Satrasal Road in Dhrubri District	1.15
61.	Construction of 4 lane Tripura road including electrical works from NH - 37 to GS Road	3.32
62.	Construction of RCC bridge at 7th Km of Kathal Road over river Ghagra including approaches and protection work in Cachar District	0.79
63.	Construction of RCC bridge no. 10/1 & 18/1 on Bagals Road in Nalbari District with approaches	0.96
64.	Construction of RCC bridge no. 18/2 over stream Bahanigaon & bridge no. 19/1 over river Kachikata on Laluk-Narayanpur via Bihpuria Road in Lakhimpur District	0.66
65.	Construction of RCC Br. No. 7/1 on Dharamtul Dandua Road with approaches	0.77
66.	Improvement of Badlapara to Dharamjuli Road under Udalguri Rural Road division	3.56
67.	Greater Silchar Town Water Supply Scheme	0.88
68.	Golaghat Town Water Supply Scheme	2.26
69.	Sibsagar Town Water Supply Scheme	5.00
70.	Dhubri Town Water Supply Scheme	1.29
Total		93.93

Manipur

1.	Construction of Veterinary Hospitals in 9 Districts	2.33
2.	University and 60 Affiliated Colleges from Manipur	2.68
3.	Modernisation of Kakching Ithei Maru Main Canal	1.25
4.	Construction of Barrage across Itam river at Kharason, Impahl East	1.27
5.	Strengthening of Health equipments in Govt Hospitals	0.01
6.	Construction and Equipping of 50 bedded Hospital at Senapati District	4.49
7.	Construction of 32 PHCs in Hill areas in Manipur	1.65
8.	Construction of 10 PHCs in valleys	2.77
9.	Construction of 33/11 kv sub-station at Tamei	0.38
10.	2nd Phase electrification of 29 tribal villages	0.9
11.	Installation of 2x5 MVA 33 KV Sub-station along with the associated 33 KV line & related works at Sekmaiijin in Imphal West	1.19
12.	Installation of 2x1 MVA 33 KV Sub-station with 33 KV line at Chakpikarong in Chandel	1.75

1	2	3
13.	Installation of 2x3.15 MVA 33 KV Sub-station along with the associated 33 KV line & related works at Sagolmang in Impahl West	1.07
14.	Installation of 2x5 MVA 33 KV Sub-station with associated 33 KV line & related works at Ukhrul Khunjao in Ukhrul	1.32
15.	Installation of 2x1 MVA 33 KV S/S along with associated 33 KV line at Henglep in Churachandpur	1.29
16.	Senapati-Phaibung Road (128.90 Kms.)	8.4
17.	Construction of Bridge over Thoubal River at Leishangthem	0.84
18.	Construction of Bridge at Irong Ichin	1.28
19.	Construction of Bridge over Imphal River at Kiyamgei Mang Mapa	0.16
20.	Construction of Bridge at Babu Bazar	0.05
21.	Construction of Bridge over thoubal River at Haokha	0.35
22.	Construction of Brodge over Heirok river at Heirok Chingdongpok	0.59
23.	Improvement of Sawombung-Sagolmand Road from 0-12 Km	0.7
24.	Waithou Pat Water Supply Scheme	13.18
25.	Augmentation of Konthoujam Water Supply Scheme (Imphal West District)	2.74
26.	Augmentation of Water Supply Scheme at Saikot Block HQR. in Churachandpur	0.94
27.	Rehabilitation of Water Supply Scheme at Liyai Khullen in Senapati	1.08
28.	Composite Water Supply at Motbung in Senapati	0.76
29.	Augmentation of water supply at Langthabal Puramkhong in Imphal West	2.7
30.	Augmentation of water supply scheme at Changpikot in Churachandpur	0.37
31.	Augmentation of water supply scheme at Riha Loute and surrounding villages in Manipur	1.23
Total		59.72
Meghalaya		
1.	Additional requirement of R.K. Mission, Cherrapunjee for construction of School Building, Library, Laboratory & Computer Classes	0.28
2.	Construction of School Building for Sutnga Presbyterian Higher Secondary School	0.33
3.	Infrastructural Requirements of Mawsynram Border Area College	1.05
4.	Construction of School Building of O.M. Roy Memorial School at Kynton Massar, Mawlai, Shillong	1.21
5.	Construction of School Building, Ri-Bhoi Presbyterian Higher Secondary School, Nongpoh, Ri-Bhoi District in Meghalaya	1.15
6.	Construction of New Nongstoin Market Complex at Nongstoin in Meghalaya	1.53

1	2	3
7.	Construction including metalling and black topping of Lumshnong - Umlong Road (0-8 km)	2.40
8.	Improvement including metalling and blacktopping of Mawkyrwat - Rangblang Road (12th to 19th Km) (8 Km)	0.98
9.	Widening of road to double lane from Araimile to Dakopgre of Tura town (4 Km)	0.34
10.	Reconstruction of bridge over river Leiten (Bridge No. 31/1) on Dkhiah-Sutnga-Saipung-Mawblei-Halflong Road	0.88
11.	Improvement, Widening, Strengthening including Metalling & Blacktopping of a road from 9th Mile of NH-37 (Guwahati - Shillong road) to Killing Pilangkata (6.00 Km)	0.79
12.	Improvement including metalling and blacktopping of Mukhailong Lumshyrmit Road (19 km)	1.15
13.	Upgradation and Strengthening of Garobadha - Betasing Raod via Rangasakhona (from 6th Km of GR road upto 6th Km of BM road via Khasibil) in Tura District (7.833 Km)	4.28
14.	Improvement, Metalling & Blacktopping of a road from NH-51 to Rongsigre (4.725 Km)	0.86
15.	Widening of roads into double lane in Williamnagar town (8 Km)	5.45
16.	Improvement including Metalling & Blacktopping of road from Sonapur (NH-44) to Lad Borsora (10 Km)	2.62
17.	Improvement/construction including Metalling and Blacktopping of a double lane road from Rymbai to Deichynrum (7 Km)	1.78
18.	Rehabilitation of Lyngkhat - Dawki Road (9.75 km)	0.01
19.	Nongpoh Urban Water Supply Scheme	3.76
20.	Jowai Water Supply Project	0.78
21.	Mairang Water Supply Scheme	2.11
	Total	33.74

Mizoram

1.	Construction of School Buildings in Mara Autonomous District Council	0.76
2.	Construction of Community halls in various locations in Mizoram	1.48
3.	Intensive and Strengthening of Central Rural Sanitation Programme in Mara Autonomous District Council Area of Mizoram	0.17
4.	Upgradation of Parva-I to Simenasora Road	3.78
5.	Construction of Bridge over Tuichang on Keituam-Artahkawn road in Mizoram	0.81
6.	Construction of Longpuighat-Kukurduleya Road	3.45
7.	Road formation and restoration works at Lawngtlai Slided loctaion	0.69

1	2	3
8.	Construction of Indoor Stadium at Champhai	4.06
9.	Construction of Indoor Stadium at Aizawl	5.07
10.	Construction of Aizawl Cricket Stadium at Sihmui, Mizoram	3.98
Total		24.25

Nagaland

1.	Improvement and upgradation of 11 Government High School Buildings	3.08
2.	Integrated Nguiki Irrigation Project	0.63
3.	Tsurang Irrigation Project	5.26
4.	Utilization of ground water resources through Shallow Tube Well	0.37
5.	Setting up of State Archive at Kohima	0.77
6.	Establishment of North East Expo Centre at Dimapur	6.62
7.	Construction of Multipurpose Hall at Longleng in Nagaland	4.13
8.	Construction of 66KV Transmission Line (charged at 33KV) from Ganeshnagar to Peren & construction of 5MVA, 33/11 KV S/S at Jalukie & Peren	6.73
9.	Upgradation of Road from Rusoma to Kijumetuma (36.00 Km)	1.50
10.	Construction of Road from Phek to Chozuba (44.36 Km)	3.19
11.	Construction of Link Roads to Mineral Deposit Areas in Nagaland	7.02
12.	Construction of road from Razeba to Chizami via Thetsumi	9.26
13.	Construction of road from Ruzhazo to Phek town via Khumvophu	3.10
14.	Construction of T.Beam Girder Double Lane Bridge of IRC Class 'A' loading over river DZU-U on Rusoma to Kijumetuma road	3.19
15.	Construction of road from Tamlu Administrative Hq. to Shemnyuching in Nagaland	4.11
16.	Construction of road from NH-150 to Thiphuzu (25 km) in Nagaland	4.29
17.	Construction of road from Agunato-Samator Road in Nagaland	5.64
18.	Construction of road from Noklak to Thonoknyu via Sanglao in Nagaland	3.04
19.	Construction/Improvement of road from Tuophema to Kasha (8.5 km) in Nagaland	2.07
20.	Construction of Road Kohima Laike Road junction to old Puiwa-15 km in Nagaland	2.64
21.	Construction of Road from Yangli to Surohoto (17 Km) in Nagaland	4.74
22.	Construction of road from Longtho to Governor's Camp at Liphayan 20 km in Nagaland	3.86
23.	Construction of road from Chuchuyimlang to Mongdikang 20 km in Nagaland	4.34
24.	Improvement and Upgradation of road from NH-61 (Alichen to Mangmetong-11 Km) to Doyang Hydro Project Phase-I in Nagaland	2.49

1	2	3
25.	Upgradation of Dimapur-Nuiland Road from ODR to MDR (28 Kms) in Nagaland	10.38
26.	Upgradation of Co-Co Doyang Road (NH-61) to Kitsaki via Atoizu SDO HQ-37 (MDR)	5.98
27.	Water Supply scheme for Mon and Chui villages	0.08
28.	Augmentation of water supply at Chen EAC H.Q. Chenwatnyu village	0.86
Total		109.37

Sikkim

1.	Construction of Multi Purpose hall, library, computer laboratory and 12 class room building to various senior secondary schools in Sikkim	0.54
2.	Namchi to Samdruptse Ropeway, South Sikkim	2.69
3.	Carpeting/Surface Improvement of Dentam-Uttarey Road (10 Km) in West Sikkim	0.14
4.	Construction of Goshkan Dara Bridge over Teesta at Singtam	3.72
5.	Namachi Assangthang Road under South Sikkim circle (5 km)	0.49
6.	Pakyong-Machong-Rolep Road in East	3.76
7.	Construction/improvement of 18.3 km road Sribadam-Deythang-Mangalbarey in West Sikkim	0.68
8.	Upgradation of LLHP to Nandok road (4kms) in East Sikkim	0.41
9.	Improvement & widening of Tintek Dikchu Road-12 km in East Sikkim	0.86
10.	Construction of link road from Passingdong P.H.E. to Lingthem Gumpha (Monastery) and Lingthem School-8km, upper Dzong, North Sikkim	0.37
11.	Augmentation of Water Supply for greater Rangpo in East Sikkim	0.99
12.	augmentation of Water Supply for Sang Naya Bazar in East Sikkim	0.69
13.	Rhenock Water Supply Scheme in East Sikkim	5.74
Total		21.08

Tripura

1.	Upgradation of Infrastructure of 150 High Schools	1.91
2.	Upgradation of Infrastructure of 100 Nos. of Higher secondary Schools	3.93
3.	Upgradation of facilities in 15 Government Degree Colleges in Tripura	13.89
4.	Construction of Building for College of Agriculture	20.18
5.	Costruction of Tripura Institute of Techonology (Phase-1)	2.86
6.	State Level Para Medical Institute at Agartala in Tripura	0.92
7.	Government Medical College and Hospital at Agartala	0.56
8.	Tribal Development Project	0.08

1	2	3
9.	Nazrul Kala Kshetra (Phase-II)	2.95
10.	Upgradation of Halahali-Ambassa-Dangabari-Bel	4.01
11.	Construction of RCC Bridge over river Surmacherra at Ch. 30.10 Km. on Mohanpur Simna Raod	0.53
12.	Construction of RCC Bridge over Local stream at Ch. 7.00 Km on Dhanpur to Kakraban	0.70
13.	Construction of RCC Bridge over Local stream at Ch. 4.50 Km on Dhanpur to Kakraban	0.55
14.	Construction of RCC Bridge over local stream at Ch. 4.40 Km on Jogendranagar to Jampaijala Road	0.68
15.	Construction of RCC Bridge over Kakricherra on Thalibari-Microsa	0.76
16.	Construction of RCC Bridge at Ch 9.00 Km near Tulamura Market over Tulamuracherra on Gargi-Tulamura road (ODR)	1.18
17.	Construction of RCC bridge over Burima river near Golaghati Market on Bishalgarh-Golaghati-Takarjala road	1.27
18.	Construction of RCC Bridge over Dhuraicherra at Ch. 0.90 Km on Kamalpur-Bilascherra road	1.07
19.	Construction of RCC bridge over Lohar on Berimura-Taltala Road	0.83
20.	Construction of RCC bridge over Laxmicherra river at Ch. 12.01 Km on Khowai-Udna road	0.78
21.	Construction of RCC Bridge over Lohar at Ch. 0.45 Km on Kamlaghat-Gamchakobra-Banikya Chowmuhani road	0.96
22.	Construction of RCC Bridge over Champakcherra at Ch. 18.40 Km. on Mohanpur-Simna road	1.02
23.	Improvement of Mailak-Gamukabari via Burbaria (7.50 Km) in Tripura	3.85
24.	Drinking water supply scheme for Teliamura	0.23
Total		65.70

BTC Package

1.	Champamati Irrigation Project (BTC Package)	3.48
2.	Sukla Irrigation Project (BTC Package)	3.15
3.	Renovation/Re-construction of RNB Civil Hospital at Kokrajhar (BTC Package)	1.68
4.	Construction of 100 bedded hospital at Kajalgaon in BTC area (BTC Package)	2.80
5.	Construction of Bodofa Cultural Complex at Kokrajhar (BTC Package)	3.00
6.	Construction of Cold Storage at Udalguri district (BTC Package)	1.46
7.	Construction of Cold storage at Kokrajahar district (BTC Package)	1.46

1	2	3
8.	Construction of North East Gate Way Bus Terminus at Srinwgai Gossaigaon (BTC Package)	0.51
9.	Improvement of Kaurbaha-Nagrijiuli Road by metalling and black-topping including conversion of SPT Bridges into RCC Minor Bridges (BTC Package)	1.50
10.	Metalling and Black-topping of Narabari Dawkibari Road (Narabari to Florican Garden via Malgaon) (BTC Package)	0.23
11.	Improvement of North Kajolgaon Dangtol Road (BTC Package)	0.29
12.	Improvement of Bhowraguri Kachugaon Road in Kokrajhar (BTC Package)	3.22
13.	Improvement and upgradation of Kashikotra to Basugaon Road (BTC Package)	0.12
14.	Improvement of Sundari Bidyapur via Kakragaon Road (BTC Package)	0.19
15.	Metalling and backtopping of Gossaigaon to Saraibil Road including improvement of existing hard crust and conversion of STP bridge to Rcc bridges (BTC Package)	1.81
16.	Improvement of North Kajolgaon Bengtol Sonitpur road, Chirang (BTC Package)	0.17
17.	Construction of Road from NH-31 at Barama to Masalpur, Baska (BTC Package)	0.48
18.	Improvement of Jalah Rupahi Saudarbhitha Gobardhana road, Baska (BTC Package)	0.40
19.	Improvement of Dhamdhama Tupalia Subankhata (DTS) Road (Metalling and black-topping of remaining stretches including improvement of existing metalled surface (BTC Package)	0.67
20.	Goreswar to Khoirabari Road (BTC Package)	0.47
21.	Bhergaon-Chouni-Khagrabari-Dimakuchi Road (BTC Package)	0.81
22.	Lailongpara-Kopati Road Via Boro Bazar (BTC Package)	0.24
23.	Tulsijhyora-Kailamaila Road via Amguri (BTC Package)	0.56
24.	Bijni-Panbari Road (BTC Package)	0.78
25.	Gossaigaon to Kazigaon via Bhukka, Tipkai Road (BTC Package)	1.06
26.	Improvement of Tihu Doomni Road leading to Indo-Bhutan foot hills from 7th to 25 km in Baska district (BTC Package)	0.70
27.	Improvement of Khoirabari MPK road (Andherighat) to Harisinga via Bhergaon, Tangla and Purandia 42.25 km length with conversion of 11 SPT bridges to RCC (BTC Package)	7.25
28.	Construction of Kashikotra Bamungaon Bengtol Road (BTC Package)	1.12
29.	Kokrajhar water supply scheme (BTC Package)	2.21
30.	Bheragaon Piped Water Supply Scheme (BTC Package)	1.00
31.	Uttarpar Piped Water Supply Scheme (BTC Package)	2.91
	Total	45.73

1	2	3
Amount Utilised during the FY 2011-12 under NLCPR & BTC Package (As on 16.11.2011)		
Arunachal Pradesh		
1.	Improvement/Construction of Road from Sagalee to Sakiang (50 Km)	1.07
2.	Construction of Motorable Suspension Bridge over river Siang at the site of Gandhi Bridge	9.26
3.	Construction of Road from Changlang to Khimiyang (36.10 Km)	2.10
4.	Restoration and upgradation of 32 KM internal road at Ziro Township	4.96
5.	Construction of Road from Pugging to Palling	1.04
6.	Construction of Namsang-Khela Road (45.30)	1.75
7.	Construction of road from Janam to Okhasun under Wakka Circle Hq. (19 km) phase 1	3.91
8.	Potable drinking water supply scheme for the villages of Sille, Rani, Sikabamin, Sika Tode, Oyan at Sile	5.73
9.	Providing potable drinking water supply to Mebo Sub-divisional Hq and adjoining villages, East Siang district in Arunachal Pradesh	1.25
Total		31.06
Assam		
1.	Sarva Shiksha Abhiyan for Assam (2006-07)	30.09
2.	LIS over river Buriduhing in Tengakhat Kheremia Mouza in Dibrugarh Distt.	1.12
3.	LIS over river Buridihing in Sassoni Mouza in Dibrugarh Distt.	0.91
4.	Augmentation of Transformer Capacity of 132/33 KV Panchgram Sub-Station from 2x16 MVA to 2x25 MVA in Cachar District	1.77
5.	Construction of RCC Bridge No. 27/2, 28/1, 29/1, 30/2, 32/2, 35/1 and 45/1 including approaches onDhubri-Kachugaon Road in Kokrajhar	0.42
6.	Construction of RCC Bridge No. 38/1, 43/1, 43/3 and 44/2 including approaches and subway on Silchar-Hailakandi Road in Hailakandi District	0.90
7.	Construction of RCC Bridge No. 2/1 on Kokrajhar Monakocha Road over River Gaurang in Kokrajhar District with approaches	2.50
8.	Construction of RCC Bridge No. 10/1 and approaches on Khowang Bhamun Road in Dibrugarh District of Assam	0.11
9.	Construction of RCC Bridge No. 2/1 on Bamunbari to Jariguri Road in Dibrugarh District of Assam with approaches	0.22
10.	Improvement of Barpeta Bashibari Road leading to Manas Sanctuary from km. 1st to Km. 21st in Barpeta District in Assam	1.03
11.	Improvement of Roads and Natural Drainage System within Greater Tezpur Town	2.79

1	2	3
12.	Improvement of Dalgaon Kopti Road (Orang-Dalgaon Road)	0.50
13.	Upgradation of Dalgaon Town to Sialmari via Dekerigaon	1.02
14.	Improvement of Nagaon-Barapujia Road under Nagaon Dist.	0.86
15.	Improvement of roads in Jorhat Town	0.83
16.	Widening and Raising of Nazirakhat Sonapur Road (Length 6.00 km)	1.37
17.	Construction of RCC Bridge No. 1/1 over River Pota on Hazuwa Nalbari Road in Baska District in Assam	0.83
18.	Construction of RCC Bridge No. 4/1 on Belguri-Satrasal Road in Dhrubri District	0.49
19.	Construction of RCC Bridge No. 5/3 on Bhorbhogia Mikirbheta Dhing Road with approaches in Morigaon District	0.75
20.	Construction of RCC Bridge No. 57/1 on Gaurisagar Moran Road and construction of RCC Bridge No. 15/2 over River Disam on Naharkatia-Tinkhong Road under Dibrugarh Rural Road Division	0.62
21.	Construction of RCC Bridge No. 32/1 on AT road (old) including approaches with protection works in Goalpara	1.66
22.	Construction of RCC Bridge No. 7/1 on Dharamtul Dandua Road with approaches	0.27
23.	Construction of RCC Bridge No. 4/1 on Garmari Gagalmari Road	0.73
24.	Rupshir Ali (Construction of Bridge Nos. 3/2, 5/2 & 5/4)	0.66
25.	Construction of RCC Bridge No. 6/1, 9/1 & 10/1 on Ambagaon Kathpara Solmari Singiari Road (NG-M-17) in Nagaon District	0.72
26.	Construction of RCC Bridge No. 8/1 on Bhalukmari in Mikirbheta Bhurbandha Road with approaches and protection work in Morigaon District	0.41
27.	Improvement of Road Network leading towards Dibru-Chaikhowa National Park under Dibrugarh Rural Road division	1.22
28.	Metalling and Blacktopping of Road from Borhapjan samdang via Nahoroni road to Sukanguri L.P School in Tinsukia Rural Road Subdivision/Division	1.14
29.	Construction of Bridge No. 1/2 & Bridge No. 4/1 on old AT Road under Dibrugarh Rural Road Division in Dibrugarh Distt.	1.03
30.	Construction of RCC Bridge over River Aie	16.63
31.	Improvement of Tangla Kachubil Road (BTC area)	1.96
32.	Development of Jorhat stadium at Jorhat	0.85
33.	Drinking Water supply, Gossigaon	0.82
34.	Dhubri Town Water Supply Scheme	1.97
35.	Stabilisation of Dispur Water Supply Scheme	2.25
Total		81.45

1	2	3
Manipur		
1.	Construction of 33 kv sub-station at Tousem	0.42
2.	Installation of Sub Station at Thinkew	0.10
3.	Construction of Kumbi Bridge over Khuga River at km 10.75 of Moirang-Kumbi Road	1.02
4.	Construction of Bridge at Babu Bazar	0.71
5.	Construction of Bridge over thoubal River at Haokha	0.67
6.	Improvement of Jiri-Tipaimukh Road (8-48 Km)	4.00
7.	Improvement of Lamsong-Khonghampat Road	1.52
8.	Augmentation of Water Supply at Chakpikarong	0.50
9.	Waithou Pat Water Supply Scheme	1.16
10.	Augmentation of Water Supply Scheme at Purul Sub Division HQ	1.32
11.	Augmentation of Water Supply Scheme at Tungjoy	0.68
12.	Augmentation of Water Supply Scheme at Unopat and Surrounding village	1.05
13.	Augmentation of Water Supply Scheme at Komlathabi in Chandel	1.19
14.	Augmentation of Water Supply Scheme at Thanlong in Churachandpur	0.67
15.	Augmentation of Water Supply Scheme at Singhat in Churachandpur	0.65
16.	Augmentation of water supply scheme at Sanghshak in Ukhrul	2.44
17.	Augmentation of water supply scheme at Sangpikot in Churachandpur	0.44
18.	Rehabilitation of Khomidolk Water Supply System at Imphal East	1.62
19.	Augmentation of Leimaram Irengam area Water Supply Scheme at Bishnupur	0.91
20.	Augmentation of Water Supply Scheme at Sajik Tampak in Chandel	0.93
21.	Water Supply Scheme at Sapam in Manipur	0.92
Total		22.92
Meghalaya		
1.	Construction of School Building, Mendipathar Secondary School, East Garo Hills	0.32
2.	Construction of 220 KV D/C Transmission Line from Misa (Assam) to Byrnihat (Meghalaya)	11.07
3.	Improvement, Widening, Strengthening including Reconstruction of Bridges and Culverts of Rymbai-Iapmala-Suchen Road (1-17 Km)	0.17
4.	Improvement, widening including metalling and blacktopping of Dkhiah-Sutnga-Saipung-Mouslei-Halflong Road (16 Km)	2.10
5.	Construction and Strengthening of Jakrem-Ranikor Road (6-15 Km)	0.18

1	2	3
6.	Improvement including metalling and blacktopping of Mawkyrwat-Rangblang Road (12th to 19th Km) (8 Km)	0.18
7.	Widening of road to double lane from Araimile to Dakopgre of Tura town (4 Km)	0.85
8.	Reconstruction of bridge over river Leiten (Bridge No. 31/1) on Dkhiah-Sutnga-Saipung-Mawblei-Halflong Road	0.50
9.	Improvement including metalling and blacktopping of Mukhaialong Lumshyrmith Road (19 km)	1.15
10.	Construction including metalling and blacktopping of a Road from Mushut to Lumputhoi via Rngad (12 Km)	1.27
11.	Upgradation and Strengthening of Garobadha-Betasing Raod via Rangasakhona (from 6th Km of GR road upto 6th Km of BM road via Khasibil) in Tura District (7.833 Km)	2.00
12.	Widening of roads into double lane in Williamnagar town (8 Km)	2.79
13.	Construction of remaining portion of Mawsahew- Nongsteng-Utblai-Mawphu Road (6th to 13th Km)	1.26
14.	Improvement including Metalling & Blacktopping of road from Sonapur (NH-44) to Lad Borsora (10 Km)	1.58
15.	Improvement/construction including Metalling and Blacktopping of a double lane road from Rymbai to Deichynrum (7 Km)	2.29
16.	Rehabilitation of Lyngkhat-Dawki Road (9.75 km)	3.73
17.	Reconstruction of Bridges and Approaches on Damalgre-Mellim-Boldamgiri road, Tura (Bridge No. 5/3, 8/5, 9/1 and 10/2)	1.50
18.	Reconstruction of bridges on Kherapara to Dekubazar (Br. No. 2/5, 5/3 & 10/2)	1.20
19.	Construction of road from Rongjeng-Mangsang-Adorgre road including metalling and blacktopping (33rd to 38th Km) with bridges (5.16 Km)	0.75
20.	Widening to double lane standard including M&BT of Dkhiah-Sutanga-Saipung-Moulsei-Halflong Road (portion 1st to 8th and 18th Km), Jaintia Hills District, Meghalaya	1.47
21.	Greater Sohrybgkham Water Supply Scheme (Hills Division)	2.41
22.	Mawsynram Water Supply Scheme (Hills Division)	1.40
	Total	40.17
Mizoram		
1.	Construction of School Buildings in Mara Autonomous District Council	0.48
2.	Construction of Mizoram Law College at Aizawl	0.9
3.	Construction of Post-Matric Students Hostel at Aizawl in Mizoram	0.6
4.	Construction of RA Lorrain Market Centre at Saiha in Mizoram	1.35

1	2	3
5.	Construction of Indoor Stadium at Champhai	2.53
6.	Construction of Indoor Stadium at Aizawl	2.23
7.	Lower Sakawrdai Water Supply scheme	0.89
8.	Greater Saitual Water Supply Scheme in Mizoram	7.6
Total		16.58

Nagaland

1.	Tohok-Chenkhaio-Wangti, 31 Km	1.81
2.	Tohok-Chen HQ-Chenlaiso-Wangti, 49 Km	3.88
3.	Improvement of Roads in Tuensang District (Under PM's Package)	12.00
4.	Improvement of Roads in Wokha District (Under PM's Package)	0.99
5.	Construction of 2 lane RCC Bridge over Dhansiri river	1.74
6.	Improvement of road from Hezidesa Village to Intanki River Bridge (6.60 km) and upgradation of Road from Mounglumuk to Jalukie Zandi Village (6.30 km) in Nagaland	2.12
7.	Upgradation and Improvement of roads from Tourist Villages from major/minor hubs in Nagaland	1.73
8.	Construction & Improvement of road from Zhekiye to Hokiye via Satoi (Zhekiye to Chokhuvi)-26 km in Nagaland	5.97
9.	Construction of road from Kephore to Kituskir (10 km) in Nagaland	2.34
10.	Construction of Road Kohima Laike Road junction to old Puihwa-15 km in Nagaland	1.32
11.	Improvement and Upgradation of road from NH-61 (Alichen to Mangmetong-11 Km) to Doyang Hydro Project Phase-I in Nagaland	2.53
12.	Upgradation of Dimapur-Nuiland Road from ODR to MDR (28 Kms) in Nagaland	10.38
13.	Improvement of road from Zhekiye to Satoi-70 km (Ghukhuyi upto Satoi Administrative Hq., MDR-21 km)	5.08
14.	Construction of Tizu Bridge & Chizuti Bridge at Nimi-Laluri Road to Mineral Deposit Areas	7.16
15.	Construction of Indoor and Outdoor Stadium at Peren Government College, Peren	2.90
Total		61.94

Sikkim

1.	Construction of School Buildings and Rain Water Harvesting for various Schools	1.48
2.	Construction of Multi Purpose hall, library, computer laboratory and 12 class room building to various senior secondary schools in Sikkim	3.50
3.	Namchi to Samdruptse Ropeway, South Sikkim	5.78

1	2	3
4.	Construction of 132 KV Transmission line to Nathula with LILO arrangement at Bulbulay	4.06
5.	Complete Electrification of Lord Buddha Statue including garden along with conversion of existing overhead L.T. distribution lines into underground cable system with modernization and refurbishment of existing electrical network at Rabong bazaar in South	1.44
6.	Carpeting/Surface Improvement of Dentam-Uttarey Road (10 Km) in West Sikkim	0.25
7.	Construction of Goshkan Dara Bridge over Teesta at Singtam	0.64
8.	Namachi Assangthang Road under South Sikkim circle (5 km)	1.96
9.	construction of pre-stressed Bridge over River Rangit on Legship Tashiding road in West Sikkim	1.57
10.	Pakyong-Machong-Rolep Road in East	1.14
11.	Construction/improvement of 18.3 km road Sribadam-Deythang-Mangalbarey in West Sikkim	1.64
12.	Improvement & widening of Tintek Dikchu Road-12 km in East Sikkim	3.18
13.	Construction of link road from Passingdong P.H.E. to Lingthem Gumpha (Monastery) and Lingthem School-8 km, upper Dzongo, North Sikkim	2.68
14.	Construction of 70 m Span Bridge over Dev Khola along GLVC road Km 8th, South Sikkim	0.70
15.	Construction of Steel Bridge at Khundrukay Khola along Yangang-Makha Road, South Sikkim	0.82
16.	Construction of 40 M Span Steel Bridge over Lwang Khola along Namchi Phongla Road Km 8th, South Sikkim	0.48
17.	Double laning of Sichey-Ranka Road (11 Km). East Sikkim	2.95
18.	augmentation of Water Supply for Sang Naya Bazar in East Sikkim	0.46
19.	Augumentation of Water Supply Scheme for Greater Rangpo, East Sikkim (Additional Cost)	1.32
Total		36.05
Tripura		
1.	Upgradation of Infrastructure of 150 High Schools	0.11
2.	Upgradation of Infrastructure of 100 Nos. of Higher secondary Schools	0.58
3.	Costruction of Tripura Institute of Techonology (Phase-1)	2.86
4.	Improvement of Teliamura Sub-Divisional Hospital in Tripura	2.31
5.	Construction of Motor Stand at Khumulwng, TTAADC in Tripura	0.46
6.	Construction of RCC Bridge over Local stream at Ch. 4.50 Km on Dhanpur to Kakraban	1.02

1	2	3
7.	Construction of RCC Bridge at Ch 9.00 Km near Tulamura Market over Tulamuracherra on Gargi-Tulamura road (ODR)	0.32
8.	Construction of RCC Bridge over Dhuraicherra at Ch. 0.90 Km on Kamalpur-Bilascherra road (ODR)	1.55
9.	Construction of RCC Bridge over Kalapaniacherra at Ch. 0.50 Km on Satchand Block office-old Manubankul road	0.96
10.	Construction of RCC Bridge near causeway at Krishnapur over Balucherra at Ch. 6.05 km on Maharani- Tulashikhar road	0.64
11.	Construction of RCC bridge over Laxmicherra river at Ch. 12.01 Km on Khowai-Udna road	1.13
12.	Construction of RCC Bridge over local stream at Ch. 14.60 Km on Mohanpur-Simna road	0.64
13.	Upgradation of Tripura Sports School, Badharghat	1.01
14.	Construction of Boy's Hostel (Sports), Tripura	1.09
15.	Construction of Girl's Hostel (Sports), Tripura	1.00
Total		15.68

BTC Package

1.	Champamati Irrigation Project (BTC Package)	3.03
2.	Sukla Irrigation Project (BTC Package)	0.35
3.	Renovation/Re-construction of RNB Civil Hospital at Kokrajhar (BTC Package)	1.00
4.	Construction of 100 bedded hospital at Kajalgaon in BTC area (BTC Package)	0.25
5.	Construction of Bodofa Cultural Complex at Kokrajhar (BTC Package)	1.00
6.	Construction of North East Gate Way Bus Terminus at Srinwgai Gossaigaon (BTC Package)	0.25
7.	Metalling and backtopping of Gossaigaon to Saraibil Road including improvement of existing hard crust and conversion of STP bridge to Rcc bridges (BTC Package)	1.00
8.	Improvement of Udalguri Bhakatpara road via Bhairaguri, Udalguri (BTC Package)	0.12
9.	Improvement of Kalaigaon Kundarbil road, Udalguri (BTC Package)	0.04
10.	Khowrang Mahanpur Road (BTC Package)	0.21
11.	Chapaguri-Khagrabari Road (BTC Package)	1.35
12.	Tulsijhyora-Kailamaila Road via Amguri (BTC Package)	0.53
13.	Conversion of SPT Bridge 20/1 over River Gangia into RCC Bridge on Gosaigaon Sapatgram Road in Kokrajhar District (BTC Package)	2.00
14.	Improvement of Jalah to Kumarikata including 2 Nos. of Bridges over River Kaldia and Diring in Baska District (BTC Package)	2.73

1	2	3
15.	kokrajhar water supply scheme (BTC Package)	0.50
16.	Subankhata Water Supply Scheme (BTC Package)	0.92
17.	Udalguri Piped Water Supply Scheme (BTC Package)	2.54
18.	Bheragaon Piped Water Supply Scheme (BTC Package)	0.37
19.	Uttarpar Piped Water Supply Scheme (BTC Package)	1.94
Total		20.13

Statement IV

Scheme/Project-wise release of NEC Funds during the 11th Five Year Plan (2007-2008 to 2011-2012)*

STATE - ARUNACHAL PRADESH

(Rs. in lakhs)

Sl.No.	Name of the Scheme/Project	2007-08	2008-09	2009-2010	2010-11	2011-12
1	2	3	4	5	6	7
A	Agri & Allied					
1.	Plantation of Walnut					
2.	Cultivation of Kiwi Fruits	26.45				
3.	Cultivation of Large Cardamon and Orange Plantation			88.69		88.69
3.	Orange garden at Tarrijo under Dumporijo.					
4.	Apple Plantation, W. Kameng & Tawang					
5.	Marketing of Ginger by NERAMAC, Guwahati	5.00	48.30			
6.	Estt.Base Pig Breeding Farm					
7.	Integrated Fish farming at Iduli & Roing					
8.	Strengthening of Vety. Hospital, Naharlagun					
9.	Integrated Horti. Dev. In Ambam Area	10.00				
10.	Diversification of Agronomical Crops in NER	130.00				
11.	Rejuvenation of Plantation Crops in NER	1.84				
12.	Estt. of Large Cardamon Garden at Rissi Vill., Palin Circle			40.21		40.21
13.	Estt. of Orange & Cardamon Garden at Chesing Rijo (Magria)		49.00	49.00		
14.	Cultivation of Hi-Tech Orange Garden at Logyi area, West Siang Distt.			54.00		54.00

1	2	3	4	5	6	7
15.	Compact Area Dev. on Agri & Hort Sector at Badi Yaren				100.00	
16.	Estt. of Biotechnology Trg. & Dev. Centre at Ziro					143.44
17.	Organic Cultivation of Kiwi & Large Cardamon at Ziro, L. Subansiri					176.17
	Sub-total	173.29	48.30	231.90	149.00	502.51
B	Power & RRE					
1.	Improv. of Sub-Station at Sagalee					
2.	Improv. of Sub-Station at Banderdewa			78.00		
3.	Improv. of Sub-Station at Daporijo			195.00		
4.	Const. of 132/33 KV Line, 2 x 20 MVA Sub-Station, Itanagar					
5.	Const. of 33 KV Express Line from Ziro To Tamen	300.00		87.90		
6.	Improv. of existing 33 KV Line from Pasighat to Mebo	25.00	100.00			
7.	Imp. L.T. Distribution System in Hapoli, Ziro	150.00	200.00		70.11	
8.	Electrical Installation Naharlagun, Nirjuli	200.00		200.00		
9.	Constn. of 33 KV Express Line from Migo-Zira to Pistana			183.20	300.00	
10.	Constn. of 132 KV Single Circuit on DC Tower T/L Hoj to Itanagar		500.00	3500.00		
11.	Constn. of 33 KV Express Line from Nirjuli to Kimin via Hoz & Potin			200.00		150.00
12.	System imp. Under Raga Elect. Sub-Division		250.00	150.00		
13.	Constn. of 33 KV Express Line from Khonsa to Changlang		160.00	166.92	200.00	
14.	Improvement of Power Supply in Mengio Circle		250.00		150.00	
15.	System Improvement around Bomdila Township				200.00	
16.	System Improvement in & around Rupa Township				150.00	
17.	Improv. of existing T&D System in and around Sangram					150.00
18.	Constn. of Sys. Impvt. HT/LT Lines in Darorijo Township					200.00
19.	Constn. of 33 KV Express Line from Pistana Sub-station to Mengio					200.00
	Sub-total	675.00	1460.00	4761.02	1070.11	700.00

1	2	3	4	5	6	7
C Water Resources						
1.	Flood protection work on Lohit river to protect Chunpura & Assam					
2.	Anti-Erosion work on the left Bank of Ngopak river to protect Borguli & adjoining Villages	165.41				
3.	Sustainable Domestic Terafil Water System					
4.	Anti-Erosion work on Tara Tamak River	200.00	80.00			
5.	Anti-Erosion work on River bank of Sissiri river at Silluk	200.00	70.00			
6.	Anti-Erosion work over Dollung River	127.50	100.00		7.68	
7.	Protection work at Karsinga on Dikrong River			80.00	50.00	143.47
8.	Anti-Erosion Scheme on Tazangsiya & Sikhe (Hong) River			60.00	160.00	
9.	Anti-Erosion & Protection Wall at Raks & Hiya			50.00	25.00	
10.	Land Protection work at Government Pr. School, Papumpare, Upper Holongi			40.00	160.00	
11.	Flood protection work at Dirang Township			40.00	40.00	178.92
12.	Anti Erosion Work to Protect Brokentang Village & Adjoining Areas				146.00	175.77
13.	Constn. of Flood Protection Wall at Upper Dhokoso Agril. Field Ganga				157.00	141.36
14.	Anti-Erosion works on Pare river at Papum Pare Distt.				140.00	135.32
15.	Constn & Protection work at Karsingsa on right bank of Dikrong river				100.00	150.00
16.	Constn. of Mega Water Treatment Plant, Plant Koloriang-Kurung Kumey Distt.				120.00	
17.	Improvement of Minor Irrigation Channel & Constn. of FC works Subansiri Distt.				120.00	
Sub-total		692.91	250.00	270.00	1225.68	924.84
D Industries & Tourism						
1.	Festival of Arunachal Pradesh					
2.	NE Trade Expo- at Delhi					
3.	Dev. of Bamboo related activities					
4.	Creation of Tourist facilities Centre at Tippi.		13.50			151.22

1	2	3	4	5	6	7
5.	Constn. of Tourist Lodge at Laaying in Kurung Kumei Distt.			81.56	50.00	
6.	Dev. & Beautification of PTSO Lake & Sela Lake in Tawang			145.41		
7.	Development & Beautification of Thanghaphey Lakes in Tawang				140.00	
8.	Upgradation of Forest Rest House at Imp. Tourist Destination				100.00	
9.	Festival of Myoko 2010-11 at Ziro				12.00	
10.	Tourist Infrastructure Dev. of Sikar Lake at Tirbin West Siang Distt.				133.41	
	Sub-total		13.50	226.97	435.41	151.22
E	Information & Public Relation					
1.	Protection/Preservation of Archeological Park at Itafort, Itanagar				120.00	150.00
	Sub-total				120.00	150.00
F	Transport & Communication					
1.	Roads & Bridges	2531.74	4100.00	3076.41		
2.	Airports					
3.	Survey & Investigation			80.63		
4.	Maintenance of Roads					
5.	Constn. of Digboi-Penguri-Bordumsa Road				1500.00	500.00
6.	Constn. of Longding-Nokjan Road				600.00	1500.00
7.	Improvement of Seppa-Chayangtajo Road				1400.00	2000.00
8.	Constn. of Damen-Dolongmukh Road				3500.00	
9.	Conversion of existing work bridge on Rupa-Khalaaktang Road				43.42	
	Sub-total	2531.74	4100.00	3157.04	7043.42	4000.00
G	Health Sector					
1.	Support to R.K. Mission Hospital, Itanagar.					
2.	Estt. of 50 Bedded Hospital at Palin, Mengio (Shakiang)	60.80		75.00	50.00	
3.	Infrastructure Development of 50 Bedded Hospital (Phase-II) at Palin				155.00	

1	2	3	4	5	6	7
4.	Upgradation of PHC at Raga/Boa Simla	150.00	68.85			
5.	Accident & Trauma centre				69.00	
6.	Constn. of 20 bedded Cardiac Care Unit	84.05				
7.	Estt. of Bio-Medical Waste Management Plant in Distt. Hospitals			90.00	150.00	100.00
8.	Support for Constn. of 50 bedded Hospital at Pistana Lower Subansiri Distt.				130.00	
9.	Estt. of 30 Bedded Hospital at Pareng under Sagalee, Papumpare					130.00
	Sub-total	294.85	68.85	165.00	554.00	230.00
H	Manpower Sector					
1.	Fellowship & Academic					
2.	Financial support to the Students/Stipend & Book Grant	20.00	22.00	50.00	50.00	
3.	Promotion of Sports & Youth Activities	97.00	70.52	290.71		
4.	Constn. of Football Stadium at Changlang District				130.00	
5.	Constn. of Boys & Girls Hostel for Higher Secondary School at Dirang				140.00	140.00
6.	Infrastructure Dev. of Government Higher Secondary School at Lumla in Tawang				140.00	140.00
7.	Constn. of Multipurpose Hall at Tawang				2.44	
8.	Borduria & Constn. of 6 (six) Nos Teachers quarter.				100.00	
9.	Constn of Boundary Wall for Government Higher Sec. School, Nyapin				72.00	
10.	Infrastructure Dev. of Leel Middle School, Sangram					130.00
11.	Infrastructure Dev. of Industrial Training Instt. (ITI), Tabarijo					169.50
12.	Improvement of General Ground with Gallery at Tahila					80.00
13.	Constn. of Boys & Girls Hostel-cum-Boundary Wall at SSA ME School at Dipu Gonggo-II, Upper Subansiri District					80.00
14.	Constn. of Mini Sports Stadium at Yachuli & Yazali					150.00
15.	Constn. of Mini Sports Stadium at Chambang, Kurung Kumey Distt.					150.00
16.	Constn. of Indoor Stadium at Toru District					111.00

1	2	3	4	5	6	7
17.	Infra. Dev. of Government Hr. Sec. School & ME School under Tali Circle					140.00
	Sub-total	117.00	92.52	340.71	634.44	1290.50
I	Science & Technology Sector					
1.	Automation of Manual Inner Line Permit System			28.40	55.00	
2.	Developmental Planning & Application of Space Technology for Agro-Horticulture Medicinal in AP				100.00	
	Sub-total			28.40	155.00	0.00
	Arunachal Pradesh, Grand Total	4484.79	6033.17	9181.04	11387.06	7949.07

STATE - ASSAM**A Agri & Allied**

1.	Setting up of Organic Citrus Farm in Dimoria		18.00			
2.	Dev. of Singmari Whole Sale Market, Guwahati					
3.	Strengthening of Central Dairy, Khanapara					
4.	Estt.of Cold Storage at Gosaigaon	125.82		8.10		
5.	Strengthening of Duck Breeder Farm, Nagaon					
6.	Estt. of Cold Storage with Allied Marketing Facilities at Jorhat				176.63	
	Sub-total	125.82	18.00	8.10	176.63	0.00

B Power & RRE

1.	132 KV S/C T/Line from Mariani to Nazira			600.00		
2.	Lungnit Small Hydro Electric Project, Stage-I&II		150.00			
3.	Constn. of 132/33 KV, 1x16 MVA plus 1x25 MVA Umrangshu Sub-station				537.00	
4.	Installation of 220/132KV 1x100 MVA Auto Transformer at Agia Sub-station				500.00	
5.	Constn. of 132/33 KV, 2x2.5 MVA Nazira Sub-station					700.00
	Sub-total		150.00	600.00	1037.00	700.00

C Water Resources

1.	Flood protection of River Longai at Patharkandi					
2.	Controlling of Jiadhol River in Dhemaji Distt.	125.00	125.00		100.00	
3.	Bormahari Irrgn. Scheme, Karbi Anglong Distt.					

1	2	3	4	5	6	7
4.	Thekarajan Irrgn. Scheme, Karbi Anglong Distt.					
5.	Amloga Barasapur Soil Conservation & Water distribution, Sonitpur	22.50				
6.	Bio-diversity Conservation of of Basisha Bahini Watershed, Ghty.			40.00	100.00	
7.	S&I and preparation of concept paper of Amring HEP, KA District		40.00			
8.	Dhankhunda Flow Irrigation Scheme in Assam				145.50	
9.	Modernisation & Extension of Langparpan M.I.S.				64.00	
10.	Protection of Raimona Village & its adjoining Area from erosion of Janali river in Kokrajhar				120.00	
	Sub-total	147.50	165.00	40.00	529.50	0.00
D	Industries & Tourism					
1.	Setting up of Integrated Muga Silk Industry					
2.	NE Trade Expo at N-Delhi					
3.	Setting up of Reg.Boiler Testing Lab., GHY	50.00		34.60		
4.	Integrated Pilot Project for the Weavers of Sualkuchi/adjoining areas					
5.	Empowerment of Rural Weavers, Gohpur					
6.	Dev. of Bamboo related activities & BTC Area		36.30			
7.	Const. of Yatriniwas-cum-Guest House, Ghty	500.00	100.00			
8.	Preparation of Project Profiles for Tourism infrastructure in BTC areas					
9.	Eco-Tourism-cum-Botanical Garden & Orchid Culture, Dibrugarh			71.43		
10.	Trsm. Infrastructure Dev. in Bodoland Territorial Council		90.00			
11.	Publicity & Promotion of TRSM Products of Assam				188.31	
	Sub-total	550.00	226.30	106.03	188.31	0.00
E	Transport & Communication					
1.	Roads & Bridges	9281.25	12685.00	9978.89		
2.	Survey & Investigation					
3.	ISBT/ISTT	500.00	500.00	124.24		
4.	Inland Water Transport					

1	2	3	4	5	6	7
5.	Baithalansu-Kampur-Raha Road (9th Plan)				136.75	
6.	Improvement of Rymbai Betwa Borsora Jallapur Rd. (10th Plan)				400.00	
7.	Improvement of Pandit-Hamchandra-Goswami Road (10th plan)				461.20	
8.	Improvement of Wokha-Marapani Rd. (10th Plan)				700.00	
9.	Improvement of NA-Ali Rd. (10th Plan)				2200.00	
10.	Improvement of Naharkatia-Joypur-Khonsa Road				24.89	
11.	Imp.of Sapekhati-Pithaguti Rd. (10th Plan)				300.00	
12.	Constn. of RCC bridge over River Barak at Fulertol. 10th Plan				263.10	
13.	Conversion of SPT Bridge Dainadubi-Damra-Mendipather Rd.				20.00	
14.	Conversion of Timber Bridge on Orang-Mazbat-Rupa Rd.				25.00	
15.	Constn. of Lanka Garampani Rd. (10th Plan)				417.70	
16.	Constn. of Fatikroy-Kailasahar-Dharmanagar Rd. (9th Plan)				268.65	
17.	Imp./Upgradation of Mairang-Ranigodown-Azra Road (11th Plan)				735.00	
18.	Improvement of Twensang Lunglong Lahdoigarh Road				352.60	
19.	Constn. of Silchar-Dwarband-Gaglacheria-Phaisen Road (10th Plan)					1500.00
20.	Impvt. of Jowai-Nartiang-Khanduli-Baithalangso Road (11th Plan)					1050.00
21.	Impvt. of Mankachar-Manhendraganj Road (11th Plan)					500.00
22.	Constn. of Digboi-Pengeri Road					1000.00
	Sub-Total	9781.25	13185.00	10103.13	6304.89	4050.00
F	Health Sector					
1.	Support for Specialisation & Super Specialisation in 3-Medical Colleges					
	(i) GMC, Guwahati		183.77			
	(ii) AMC, Dibrugarh	100.00		80.78	60.11	
	(iii) SMC, Silchar		225.00	119.22	139.89	

1	2	3	4	5	6	7
2.	J.K. Saikia Homeopathic College, Jorhat.					
3.	Support to Government Ayurvedic College, Guwahati			50.00		
4.	Reg. Dental College, Guwahati	139.41	90.00	83.84	100.00	
5.	Reg.Nursing College, Guwahati	225.00	86.25	69.58		
6.	Support to 100 Bedded Hospital, Sonari				53.44	
7.	Estt. of Hospitalships on the River Brahmaputra by CNESPR, Ghty.			40.00		
8.	Support to SMR Charity Hospital, Panikheti					
9.	Infra. Dev. of Academic Facilities at Down Town College, Panikheti			100.58		100.00
10.	Estt. of Modern Burn Care Centre at Nemcare Hospital		90.00			
11.	Estt. of Modern Burn Care Centre at Nemcare Hospital		90.00		100.00	
	Sub-Total	464.41	675.02	544.00	453.44	100.00
G	Manpower Sector					
1.	Sports & Youth Activities	94.10				
2.	Financial support to Students of NER/Stipend & Book Grant	40.00	46.00	132.00	128.00	
3.	Constn. o Sports Hostel at Sarihajan, Dispur				17.53	
4.	Constn. of proposed RCC 2 storied Boys Hostel for Diphu Government College					101.00
	Sub-total	134.10	46.00	132.00	145.53	101.00
	Assam, Grand Total	11203.08	14465.32	11533.26	8835.30	4951.00
STATE - MANIPUR						
A	Agri & Allied					
1.	Estt.of Breeder Seed Potato Farm, Mao	34.43			165.38	
2.	Setting up of 4-Community Based Eco-Tourism project					
3.	Diversification of Agronomical Crops in NER	62.21	14.13	166.80		
4.	Revival of Progeny Orchard-cum-Nurseries (Maram-Gelzang-Jiribam)					123.99
	Sub-total	96.64	14.13	166.80	165.38	123.99

1	2	3	4	5	6	7
B Power & RRE						
1.	Augmentation of 132 KV Kakching S. Station					
2.	Installation of 132 KV Sub-Station at Kongba	300.00	108.71			
3.	Installation 1x10 KW Solar Hybrid System, Tameng	63.56				
4.	Installation of 1x10KW Capacity Wind Solar, Ukhrul District			42.88		
5.	Installation of 70KW (7 systems) Wind Solar Hybrid Systems. at Senapati				141.00	54.30
6.	Renovation/Modernisation of 132/33 KV Sub-station at Yurembam				500.00	
Sub-total		363.56	108.71	42.88	641.00	54.30
C Water Resources						
1.	S/I for Tuival HEP (3x17=51 MW)					
2.	Imphal River FC Scheme					
3.	Thoubal River FC Scheme			50.00	50.00	
4.	Tarang River FC Scheme					
5.	Iril River FC Scheme					
6.	Kongba River FC scheme					
7.	Flood Control scheme of Leilambui			5.40		
8.	S/I for Transfer of Chapki Basin water to Loktak					
9.	S&I of Ivang HEP Project			29.21		
10.	Constn.of Cross regulator across Choukidarkhong stream, Thoubal				68.00	
11.	Anti-Erosion Work on Kosite Stream u/s Tiddim Crossing Churachandpur				80.00	
12.	Survey & Investigation Tuivai H.E. Project				30.00	
13.	Constn. of Concrete Weir across Sekmai, West Distt.				125.00	
14.	Rural Water Supply Scheme Laphok, Tamenglong				100.00	
Sub-total				84.61	453.00	0.00
D Industries & Tourism						
1.	NE Trade Expo at Delhi	3.60				
2.	Dev. of Bamboo related activities					
3.	Upgradation of Flagship Hotel, Imphal			59.00	59.00	

1	2	3	4	5	6	7
4.	Renovation of Panthoibi Emporium New Delhi				104.88	
5.	Constn. of Circuit House, Churachandpur Town					168.00
	Sub-total	3.60		59.00	163.88	168.00
E	Transport & Communication					
1.	Roads & Bridges	2038.70	1900.00	858.80		
2.	Airports					
3.	Survey & Investigation			29.87		
4.	Conservation of Loktak Lake					
5.	ISBT/ISTT		500.00		500.00	
6.	Improvement of Tamenglong-Tamei Road				1400.00	
7.	Survey & Investigation and preparation of DPR (11th Plan)				31.50	
8.	Constn. of Interstate Bus Terminus at Dewlahland, Imphal				750.00	550.00
9.	Impvt. of Kangpokpi-Tamei Road (11th Plan)					1300.00
	Sub-total	2038.70	2400.00	888.67	2681.50	1850.00
F	Health Sector					
1.	Upgradation of J.N. Hospital, Imphal	15.29			35.00	
2.	Const. of Nursing School & Hostel at Lamphelpat, Imphal	100.00	113.86	86.00		
3.	Accident & Trauma Centre					
4.	Research Study to promote Traditional Indian Medicine system					
5.	Support to Dist.Hospital Churachandpur	100.00	90.00		66.91	
6.	Estt. of Blood Bank by Shija Health Care & RI, Langol, Imphal			50.00	110.00	100.00
7.	Procurement of Advanced Medical Devices & Wquipment at Christian Hospital, Imphal				90.00	
	Sub-total	215.29	203.86	136.00	301.91	100.00
G	Manpower Sector					
1.	Fellowship & Academic					
2.	Dev. of Sports & Youth Activities		28.74	46.12		
3.	Financial support to Students of NER/Stipend & Book Grant	20.00	22.00	40.00	162.00	

1	2	3	4	5	6	7
4.	Hosting of Dr. T.Ao Memorial Football Tournament				45.11	
5.	Constn. of Science Lab (G+2) Block of Thoubal College					127.00
6.	Constn. of Science Lab (G+2) Block of United College Chandel					140.00
7.	Constn. of Boys & Girls Hostel & Compound Fencing of R.K. Sanatombi Devi Vidyalaya Jiribam Bapupara, Imphal					90.00
	Sub-total	20.00	50.74	86.12	207.11	357.00
H	Science & Technology Sector					
1.	Const. of IT Park at Manipur					
	Sub-total					0.00
	Manipur, Grand Total	2737.79	2777.44	1464.08	4613.78	2653.29

STATE - MEGHALAYA**A Agri & Allied**

1.	Citrus Rejuvenation of Orange Mandarin		50.79			
2.	Strawberry Cultivation in Meghalaya					
3.	Cultivation of Boro Paddy in Non-Traditional Areas	45.00				
4.	Integrated Fishery Dev. Project, Mawkriah	63.20		50.16		
5.	Community Bio-diversity Conservation Proj.					
6.	Strengthening of Agri.T raining Centres (BATC)					
7.	Central Hatchery & Poultry Farm, Umsning					
8.	Strength. of Vocational Training Centre & Poultry Farm, Kyrdemkulai					
9.	Strength. of Vocational Training Centre, Tura	4.73				
10.	Integrated Project for Muga Development			89.60		
11.	Estt. of Regl. Training Centre for Commercial Cash Crop, Umsning			178.78		
12.	Horticulture Dev. at Nokrek Region, East Garo Hills			158.38		
	Sub-total	112.93	50.79	476.92	0.00	0.00

B Power & RRE

1.	Const. of 2nd Circuit 132 KV S/C T Line		42.00			
2.	132 KV Grid Sub-Stations in Meghalaya	300.00				

1	2	3	4	5	6	7
3.	Const. of LILO 132 KV D/C from stage IV to Sarusajai line at Umtru Switchyard	150.00			75.00	
4.	Const. of 132 KV S/C on D/C Tower from Nangalbibra to Agia (100 Km)	1438.24		1100.00	450.00	
5.	Survey/Inv. Selim HEP, Meghalaya	100.00				
6.	Installation of Capacity 33 KV Umtru Switchyard at Byrnihat	100.00	100.00	79.26		
7.	Lakroh Mini Hydel Project, Jaintia Hills	187.00		130.00		80.00
8.	Constn. of 132 KV LILO of Sumer NEHU Line at Umiam		250.00	100.00		
9.	Constn. of 132/133 KV 2x20 MVA Sub-Station at Umiam		80.00	300.00		
10.	Constn. of 132/33 KV 2x20 MVA Sub-Station at Mendipathar			47.10	200.00	100.00
11.	Constn. of 132 KV D/C on Lilo on Mawlai-Cherra S/C at Mawngap			100.00		250.00
12.	Renovation & Modn. of Protection Sys. for Pow Stations & 132 KV Grid S/S				69.86	
13.	Augmentation of 132/33KV s/s at Rongkhon, West Garo Hills				140.00	200.00
14.	Instn. & Commng. of Commn. NW & remote terminal unit 132 KV at Lumjingshai				160.00	
15.	Constn. of LILO on 132 KV Single Circuit Mawlai-Nangalbibra S/C Line Mawngap Sub-station				150.00	
	Sub-total	2275.24	472.00	1856.36	1244.86	630.00
C	Water Resources					
1.	S/I of Umngot & Myntdu Leshka HEP	115.00	50.00	70.00		112.73
2.	S&I of Mawblei HEP of 140 MW, West Khasi Hills District		20.00	20.00		169.92
3.	S&I of Ganol HE Project, Stage-II, West Garo Hills District		40.00	20.00		75.96
4.	Survey & Investigation of Selim HEP, Jiantia District				50.00	
5.	Survey & Investigation of Upper Khri Diversion Project, Stage-I & II				65.00	
6.	Revised S&I of Myntdu-Leshka HE Project, Stage-II					129.39
7.	S&I of HEP & Multipurpose Project at Jaintia Hills District					162.00
	Sub-total	115.00	110.00	110.00	115.00	650.00

1	2	3	4	5	6	7
D Industries & Tourism						
1.	NE Trade Expo at New Delhi					
2.	Dev. of Bamboo related activities					
3.	Imp.of Margnar Lake into a Tourist Spot,			190.65		
4.	Holding Rain Rock Festival Sohra			6.35		
5.	Capacity Building for Service Providers in Tourism			44.11		
6.	Eco-Tourism for Mawphlang Sacred Grove at Mawphlang		6.75			
Sub-total			6.75	241.11	0.00	0.00
E Transport & Communication						
1.	Roads & Bridges	4978.00	2900.00	3686.14		
2.	Airports					
3.	Survey & Investigation					
4.	Constn. of Agia-Medhipara-Phulbari-Tura Rd. (11th Plan)				1800.00	
5.	Constn. of Agia-Medhipara-Phulbari-Tura Rd. (10th Plan)				256.20	500.00
6.	Constn. of Rymbai-Bataw-Borsora-Jalalpur Rd. (10th Plan)				147.90	
7.	Improvement of Sonapur-Umden-Nongpoh Rd. (9th Plan)				700.00	300.00
8.	Imp. & Upgradation of Mairang-Ranigodown-Azra Rd. (11th Plan)				2600.00	
9.	Impvt. of Jowai-Nartiang-Khanduli-Baithalangso Road (11th Plan)					1000.00
Sub-total		4978.00	2900.00	3686.14	5504.10	1800.00
F Health Sector						
1.	Upgradation of Orthopaedic & Rehabilitation Centre, Civil Hospital					
2.	Accident and Trauma Centre, Nongpoh, Jowai & Tura			164.00		
3.	Support to Bawri Nethralaya, Shillong					
4.	Centre for complementary therapy & rural mobile service					
5.	Workshop-cum-camp for disabled persons					

1	2	3	4	5	6	7
6.	Estt. of 6 Bedded of ICUs at Tura Hospital & G/Das Hospital, Shillong			100.00		125.00
7.	Up-grdn. of Equipment Infra for estt. of Dialysis Units, Endoscopic Unit of Major OT & Emergency Ward at Civil Hospital				145.00	
8.	Estt. of 50 bedded Intensive Care Units each at Civil Hospital Tura & Ganesh Das Hospital, Shillong				100.00	
	Sub-total		164.00	100.00	245.00	125.00
G	Manpower Sector					
1.	Fellowship & Academic					
2.	Promotion of Sports & Youth Activities			27.00		
3.	Financial support to Students of NER/Stipend & Book Grant	20.00	22.00	80.00	55.00	
4.	National Football League during the year 2010-11				21.77	
	Sub-total	20.00	22.00	107.00	76.77	0.00
H	S & T Sector					
1.	Dev. of E-Governance infrastructure					
	Sub-total					0.00
	Meghalaya, Grand Total	7501.17	3725.54	6577.53	7185.73	3205.00

STATE - MIZORAM

A	Agri & Allied					
1.	Supply of Fingerlings & Fish Seeds to Beneficiaries					
2.	Hatchery-cum-Fish farming at Darlak, Mizoram	6.15				
3.	Mizoram Multi-Commodity Producers Co-op Union Ltd. (MULCO)					
4.	Rejuvenation of Mandarin Orange					
5.	Large Cardamom Expansion scheme					
6.	Areca nut Plantation at Zamuang					
7.	Cultivation of Kiwi & Training, Mizoram	30.00		2.73		
8.	Cultivation of Mushroom at Chite, Damdaii, Mizoram	30.00	10.48	22.00		
9.	Community Bio-diversity Conservation Proj.					
10.	Market intervention for Ginger, Mizoram					
11.	Estt. of Base Pig Breeding farm, Mizoram					

1	2	3	4	5	6	7
12.	Estt. of Pig Farm at TNT Area, Mizoram					
13.	Estt. of Modern Slaughter House, Mizoram					
14.	Diversification of Agronomical Crops in NER	70.58	57.72			
15.	Cultivation of grapes on commercial scale, Champhai			108.77		
16.	Estt. of Integrated Horticulture Trg. Centre at Chite, Aizawl					95.76
	Sub-total	136.73	68.20	133.50	0.00	95.76
B	Power & RRE					
1.	Const. of 33/11 KV Sub-Station at Darlawn					
2.	Const. of 2nd Circuit 132 KV Line between PGCIL 132 KV S/Station to Zuangtui					
3.	Const. of 1x1.6 MVA 33/11 S/Station at Hnahlan					
4.	Constn. of 132 KV Central S/S at Melriat	200.00	360.00	400.00	360.00	127.30
5.	LT Overhead Lines with Aerial Bunched Cables for Aizawl	200.00	100.00	50.00	27.69	
6.	Const. of 2.5 MVA, 33/11 KV S/S at Zokhawsang	200.00	73.00	30.00		
7.	Constn. of 33 KV TL. From Serchip S/S to Sialsuk		250.00		100.00	97.30
8.	Renovation & Modernization of 132KV Substation at Bukpui, Serchhip				150.00	
9.	Constn of 132KV Khumtung-II Bay at Melriat				80.00	
10.	Constn of 132KV Khumtung-I Bay at Melriat					150.00
11.	Constn. of 132 KV S/C TL from Melriat s/s at Luangmual, Aizawl					150.00
	Sub-total	600.00	783.00	480.00	717.69	524.60
C	Water Resources					
1.	Flood Control & Irrigation of potential Agri. Areas of Ngopa			30		
2.	Sangau W.S.S. (Pumping), Ph-I			35	30.00	130.68
3.	Phuaibuang pumping Water Supply Schemes, Aizawl				117.00	
4.	Constn. of Check Dam/Retaining Wall and Drainage Work to prevent Major Landslide in Dawrpui Vengthar, Aizawl				80.00	
5.	Samgau Water Supply Scheme- Phase-I				150.00	

1	2	3	4	5	6	7
6.	Water Supply scheme for Bualpui NG & Lungzarhtum, Saiha Distt.				120.00	
7.	Preparation of Flood Control & Irrgn. of Potential Agri. of Ngopa					155.57
	Sub-total			65.00	497.00	286.25
D	Industries & Tourism					
1.	NE Trade Expo at New Delhi		3.60			
2.	Project Survey for Bamboo Plantation					
3.	Dev. of Bamboo related activities/Technology Park		50.00	59.70		
4.	Promote Mktg. of Indegeneous Handlooms at 4 States					
	Sub-total		53.60	59.70	0.00	0.00
E	Transport & Communication					
1.	Roads & Bridges	3767.05	2300.00	1792.06		
2.	Improvement of Lengpui Airport		1000.00	200.00		
3.	Survey & Investigation					
4.	Inland Water Transport at Kolodyne					
5.	ISBT	90.00		5.76		
6.	Upgradation of Saitul-Phullen Road (10th Plan)				800.00	750.00
7.	Upgradation of Tnanlon-Singhat (Ngopa-Tuivai Rd) (11th Plan)				1400.00	
8.	Upgradation of Mamit Bairabi Rd. (10th Plan)				331.00	250.00
9.	Strengthening of Lengpui Airport Runway Pavement				142.80	
10.	Upgradation of Bhairabi-Zamuang road				176.40	250.00
11.	Upgradation of Sherkhan-Bhagabazar Road (11th Plan)					2200.00
12.	Upgradation of Keitum-Artahkawn Road					200.00
	Sub-Total	3857.05	3300.00	1997.82	2850.20	3650.00
F	Health Sector					
1.	Accident and Trauma Centres, Kolasib & Serchip	158.56				
2.	Research Study to promote Traditional Indian Medicine system					
3.	6 Bedded ICU at Presbyterian Hospital, Durtlang		116.57			

1	2	3	4	5	6	7
4.	Impvt. of Central Sterile Supply Dept. in 5 Civil/Distt. Hospitals			30.00		
5.	Strengthening & Improvement of Central Sterile supply Deptt.				50.00	100.00
6.	Implementation of Computerized Hospital Management Information Systemn (HMIS) Aizawl				130.00	180.0
7.	Estt. of Blood Bank at Bethesda Hospital & Research Centre at Bawngkawn, Chhimveng					75.00
	Sub-total	158.56	116.57	30.00	180.00	355.00
G	Manpower Sector					
1.	Financial support to Students of NER/Stipend & Book Grant	20.00	22.00	38.00	150.00	
2.	Sports & Youth activities	18.6	4.20			
3.	Improv. & Dev. of Ramhlun Sports Complex					
4.	Constn./Estt. of Sports Centre at Phulpui, Aizawl					140.00
5.	Constn. of Multi-Sports Centre at Muallungthu					150.00
	Sub-total	38.60	26.20	38.00	150.00	290.00
	Mizoram, Grand Total	4790.94	4347.57	2804.02	4394.89	5201.61

STATE - NAGALAND**A Agri & Allied**

1.	Dev. of Mushroom cultivation					
2.	Dev. of Orange cultivation/Diversification of Agronomical Crops		40.43			
3.	Dev. of Passion Fruit cultivation					
4.	Dev. of Pineapple cultivation					
5.	Integrated Fisheries Dev. Programme					
6.	Strengthening of Fisheries Trg. Centre, Dimapur					
7.	Fish Seed Production Farm. Dimapur					
8.	Community Based Aquaculture at Yajang Vill.					
9.	Fish Seed & Table Fish Farm at Dimapur	25.00				22.42
10.	Fish Seed & Table Fish Farm at Chumukedima		91.42			
11.	Vermi-Composting Project in Nagaland/Integrated Agri. Dev. in NER		187.00	24.84		
12.	Promotion of Organic Food Production	24.08				23.04

1	2	3	4	5	6	7
13.	Estt. of Base Pig Breeding Farm, Medziphema, Wokha			143.44	110.00	
14.	Community Based Eco-Tourism Project					
15.	Setting up of Cold Storage Unit at Dimapur				7.00	
16.	Marketing Support to Horticultural Produces	15.66				
17.	Cultivation of High Yielding Paddy	62.21		108.00	108.00	
18.	Bee-keeping & Honey Development, Kohima			52.87	200.00	
19.	Cultivation of HI-Tech Banana in Kohima				163.08	163.08
20.	Dev. of Chabor Fishery Project at Rio colony, Dimapur				130.84	
	Sub-total	126.95	318.85	329.15	764.38	163.08
B	Power & RRE					
1.	Duilumroi Micro Hydrel Project					
2.	Const. of 66/33/11 KV Sub-Station at Mon	500.00	50.00			10.64
3.	Upgradation of 132/33 KV Meluri Sub-Station		260.00	150.00		
	Sub-total	500.00	310.00	150.00		10.64
C	Water Resources					
1.	Protection from Erosion of Chathe River					
2.	Preparation of Revised DPR for Dzuza					
3.	Irrigation Project			20.00		
4.	Constn. of Theimeze Medium Irri. Project, Cheichama vill.				120.00	
	Sub-total			20.00	120.00	0.00
D	Industries & Tourism					
1.	Setting up of Decorative Stone (Marble) Project, Dimapur & Wazeho					
2.	NE Trade Expo at New Delhi					
3.	Dev. of Bamboo related activities					
4.	Dev. of Tourism Infrastructure			9.55		
5.	Setting up Rami Fibre Processing Unit, Longsa	16.26				
6.	Renovation & Upgradation of Tourist Lodge, Dimapur			51.00	100.00	150.00
7.	Dev. of Pfutsero Lake in Phek District				110.00	
8.	Dev. of Lavi Lake in Nuiland Dimapur				112.79	
	Sub-total	16.26		60.55	322.79	150.00

1	2	3	4	5	6	7
E Transport & Communication						
1.	Roads & Bridges	3479.15	2900.00	2125.00		
2.	Feasibility Study of Airport at Kohima (Ciethu)					
3.	Const. of Drainage at Dimapur Airport	100.00	47.68			
4.	Survey & Investigation					
5.	ISBT, Kohima, Mokokchung & Dimapur	300.00	700.00	185.27		
6.	Constn. of Longding-Nokjan Road (11th Plan)				1000.00	1500.00
7.	Constn. of Longleng-Ladaigarh Rd. (10th Plan)				1500.00	
8.	Constn. of Viswema-Kidima-Zuketsa-Tadubi (11th Plan)				500.00	1600.00
9.	Improvement of Yimchenkimong to Waromong Rd. (10th Plan)				23.00	
10.	Upgradation of Wokha-Merapani Rd. (10th Plan)				90.50	
	Sub-Total	3879.15	3647.68	2310.27	3113.50	3100.00
F Health Sector						
1.	Para Medical Nursing Training Instt., Kohima					
2.	Support for CT Scan in Naga Hospital			140.00		
3.	Vitalisation of Referral Hospital, Dimapur					
4.	Accident & Trauma Centres, Dmpr & Mkg					
5.	Estt. of ICC & CCU at NHK, Kohima					
6.	Support to Zion Hospital & Research Centre, Dimapur	65.05		90.00	225.00	93.44
7.	Estt. of PHC at Ruzazho & ToupHEMA	67.94				
8.	Estt. of 50 Bedded at Mon Hospital			30.00	140.00	
9.	Modernisation of Bethel Medical Centre, Kohima		50.00	50.00	75.00	
10.	Estt. of 5 bedded ICU, High Dependency Unit Dialysis Unit Mokokchung Distt.				90.00	100.00
11.	Upgradation & Infra. Dev. of Nursing School at Naga Hospital					50.00
12.	Upgradation & Infra. Dev. OPD Casualty & Diagnostic Complex at Naga Hospital					75.00
13.	Upgradation of Equipment Infra. of Oking Hospital & Research Clinic, Kohima Hospital					120.00
	Sub-total	132.99	50.00	310.00	530.00	438.44

1	2	3	4	5	6	7
G Manpower Sector						
1.	Dev. of Sports & Youth activities	52.50	28.46	35.00		
2.	Financial support to Students of NER/Stipend & Book Grant	20.00	22.00	10.00		8.00
3.	Dr. T. Ao, Memorial Football Tournament, Dimapur				1.60	
4.	Constn. of Indoor Stadium at Longleng				4.58	
5.	Construction of Multipurpose Stadium at Phutsero					140.00
6.	Construction of Multipurpose Stadium at Sanis SDO HQ, Wokha					130.00
7.	Construction of Mini Outdoor Stadium at Wozhuro Town, Wokha					89.00
Sub-total		72.50	50.46	45.00	6.18	367.00
Nagaland, Grand Total		4727.85	4376.99	3224.97	4856.85	4229.16

STATE - SIKKIM**A Agri & Allied**

1.	Estt. of Bio-fertilizer Unit for Organic Farming					
2.	Estt. of Polyclinic Vety. Hospital at Deorali					
3.	Estt. of Polyclinic Vety. Hospital at Gangtok					
4.	Community Bio-diversity Conservation Proj.					
5.	Integr. Poultry Farming at Kumrek Rangpo		18.00			
6.	Diversification of Agronomical Crops in NER	30.00				
7.	Cultivation of high yielding paddy converting Mono cropping			14.91		
8.	Infrastructural development for extension/trg. Cell for dev. of livestock			123.45		
9.	Infra. Dev. for Strengthening of Veterinary Institution at Boomtar, Namchi				120.00	
10.	Integrated Poultry Farming & Hatchery Unit at Kumrek near Tongpo				18.74	
Sub-total		30.00	18.00	138.36	138.74	0.00

B Power & RRE

1.	Conversion of existing 3.3 KV into 11 KV system of Gangtok	100	51.20			
2.	Extension of 66 KV bay at 66/11 KV switchyard at Gyalshing & Const. of 66/11 KV, 1x5 MVA S/S at Sardung	296.2				

1	2	3	4	5	6	7
3.	Commission of 2x3.5 MVA, 3.3/66 KV switchyard-cum-S/S at Rongli HEP together with const. of one 66 KV line from Rongli to Sundung	293.07		38.32	190.00	
4.	Interconnection of 11 KV S/S with 11/11 KV TNA S/S as a part of Network, gangtok	46.56				
5.	Augmentation of HT & LY Power Supply & DS at Pakyong Bazar	100	155.2			
6.	Upgradation of existing Distribution System of MG Rd., Gangtok	200	100	296.7		
7.	Conversion of existing 11KV TL & LT Distn. Overhead lines, Pelling		60	350	130.00	
8.	Integrated of new S/S & Generation Stations with existing CLDC			49		
9.	Renovation of 66KV switch yard & constn. of 1x7.5 MVA, 66/11 KV Sub-station at Lower Lagyap HP, Ranipool			100	200.00	
10.	Installation of synchronisation of Rimbi Stage-I&II & Khep Phase-II			100		
11.	Conversion overhead HT< overhead lines at Ambedkar Road		500	150	47.26	
12.	Diversion of 66KV Transmission Line from Tadong sub-station to ICAR compound in D/C 66KV Tower for Phodong				200.00	
13.	Electrification of Central Park Along with Conversion of Existing Overhead LT Line around Namchi				200.00	
14.	Remodeling & Conversion of existing Overhead LT Line into Underground Cable System				45.94	
15.	Up-gradation of Distribution System of installation of New Sub-station Gangtok Sikkim				180.00	
16.	10 Nos of Micro Projects at Lingtam East Sikkim				150.00	
17.	Up-gradation, Strengthening of HT/LT Distribution system, Gangtok				150.00	
18.	Design, Supply, Erection, Testing, Commissioning of 66 KV Single Circuit TL Rongli-I HEP					80.00
	Sub-total	1035.83	866.40	1084.02	1493.20	80.00
C	Water Resources					
1.	Const. of Chungthang Bazar W/S scheme					
2.	Const. of Lachen Bazar W/S scheme	45.00				

1	2	3	4	5	6	7
3.	Const. of Kaluk-Richenpong W/S scheme	100.00	57.50			
4.	Extension of Gangtok Sewarage scheme	90.00				
5.	Drainage Development System of Sikkim					
6.	Feeder of Selep Water treatment Plant, Gangtok W/S scheme		50.00	200.00		
7.	Ravangla W/S scheme under Namchi Sub Division	140.00				
8.	Pakyong W/S scheme	125.00	30.00			
9.	Storm Water Drainage System, Gangtok	110.00	70.00			
10.	Water facility & Sanitation to 200 Nos of ICDS Centres					
11.	Water facility & Sanitation to 315 Nos of ICDS Centres					
12.	Water Supply to Namchi, South Sikkim	100.00	270.75	145.00		159.66
13.	Ranipool W/S Scheme	105.00	231.45			
14.	River Trg. Works along Rani Khola below Adampool Rumtek			20.00	80.00	50.00
15.	Training work on Jhora River at Sinotar Jemi Consty., Ph-I			45.00	40.00	173.25
16.	Constn. of Storm Water Disposal for Jorethang River			45.00		179.28
17.	Flood Control & River Management Scheme			45.00		
18.	Augmentation of Dentam Water Supply Scheme in West Sikkim			40.00		76.72
19.	Up-gradation & Modernisation of Feeder of Selep Water Treatment				100.00	
	Sub-total	815.00	709.70	540.00	220.00	638.91
D	Industries & Tourism					
1.	NE Trade Expo at Delhi		3.60			
2.	Dev. of Bamboo Plantation in Sikkim					
3.	Rhododendron Sanctuary at Hee Bermiok, West Sikkim		16.20	145.25		
4.	North Eastern States Tourism Forum, Gangtok			5.90		
	Sub-total		19.80	151.15	0.00	0.00
E	Transport & Communication					
1.	Roads & Bridges	1498.82	2401.28	2235.73		

1	2	3	4	5	6	7
2.	Airports					
3.	Survey & Investigation					
4.	Upgradation & drainage including replacement of 2 bridges on Kimbubotey-Sokpey Rd				572.80	
5.	Upgradation-Drainage & Carpeting of Ralang-Phamtam Road (10th Plan)				300.00	300.00
6.	Strengthening Drainage & Carpeting of Sankalang Bey Sakyong HS Rd North District				14.14	
7.	Constn. of Makha bridge over river Tista Khola at Tanak on Makha-Lingi-Yangang-Ravangla Rd. (10th Plan)				200.00	
8.	Impvt. of Simchuthang-Pabong-Yangyang Road (11th Plan)					950.00
9.	Impvt. of Bermick-Legship Road (10th Plan)					53.91
10.	Constn. of Rd. from 10th mile Legship-Kewzing to Tingmoo (10th Plan)					56.76
11.	Replacement of suspension bridge with 102 mtr. Steel Bridge over Rabi-Khola River at 9th KM on Melli Phong Road					42.87
12.	Constn. of bridge over river Ringyang on Samboria-Sorang Rd. (10th Plan)					12.52
13.	Improvement of Sangkhola-Zingla Martam Road (11th Plan)					500.00
	Sub-Total	1498.82	2401.28	2235.73	1086.94	1916.06
F	Health Sector					
1.	Strengthening of Sikkim Manipal University					
2.	Upgradation of CHCs, PHCs & PHSCs	97.3				
3.	Research Study in ISM in NER					
4.	Accident & Trauma Centre at Namchi			50.00		28.30
5.	Const. of X-Ray Block in PHCs of Sikkim					50.00
	Sub-total	97.30		50.00		78.30
G	Manpower Sector					
1.	Fellowship & Academic					
2.	Const. of Admn. Block at Soreng Sc. College					184.00
3.	Financial support to Students of NER/Stipend & Book Grant	30	22.00			

1	2	3	4	5	6	7
4.	Promotion of Sports & Youth activities in NER			341.37		
5.	Const.of Government College at Tadong & Other Instt.					
6.	Constn. of Schools Building in various location of Sikkim				194.40	150.00
7.	Supply of School furniture to 261 nos. of Government Rural Schools					150.00
	Sub-total	30.00	22.00	341.37	194.40	484.00
H	S & T Sector					
1.	Business Communication Facilities, Gangtok					
2.	IT Traing Centre, Gangtok & Namchi					
3.	Computerised of Food & Civil Supplies and Consumers Affairs				100.00	
	Sub-total				100.00	0.00
	Sikkim, Grand Total	3506.95	4037.18	4540.63	3233.28	3197.27

STATE - TRIPURA**A Agri & Allied**

1.	Dev. of Mushroom Cultivation					
2.	Rejuvenation & Dev. of Citrus/Orange Cultivation	141.71			52.04	
3.	Expansion of Turmeric Cultivation					
4.	Integrated Fisheries Dev.Project			4.04		
5.	Promotion of fresh water Prawn Culture	16.65				
6.	Estt. of Broiller Duck Farm, R.K. Nagar	17.28				
7.	Strength of Rabbit Farm, R.K. Nagar					
8.	Bio-diversity Conservation Project					
9.	Const. of 500 MT Cold Storage, Satchand	25.00				
10.	Strength. of Gram Sewak Trg. Centre, UGTC	30.90				
11.	Demonst. Project for imp. of Crop & Soil.					
12.	Setting up of 1000 MT Capacity Multipurpose Cold Storage at Amarpur					90.79
13.	Strengthening of Veterinary Health Care Services, Agartala					32.40
	Sub-total	231.54	4.04		52.04	123.19

1	2	3	4	5	6	7
B Power & RRE						
1.	Baramura Gas Base Thermal Project	1000.00	3220.60	2500.00	479.00	
2.	Energy Park at Agartala					
3.	Augmentation of 1x15 MVA, 132/11 KV Transformer at Gamai Tilla, Teliamura, Tripura					
4.	132 KV Line from Agartala to Khowai (45C KM)					
5.	132 KV Line from Teliamura to Ambassa					
6.	132 KV Line from Ambassa to Kumarghat					
7.	Augmentation of 1x15, 66/11 KV Sub-Station at Robindranagar-Sonarmura in W. Tripura					
8.	Augmentation of 1x10 MVA, 66/11 KV and 1x10 MVA, 132/33 KV Tansformer at Jirania					
	Sub-total	1000.00	3220.60	2500.00	479.00	
C Industries & Tourism						
1.	Dev.of Bamboo related activities		83.57			
2.	Setting up of Rubber Processing/Laminated Rubber Unit	100.00				
3.	Commercial Utilisation of Rubber Wood		62.00			
4.	Ext.of Latex Factory & Crepe Mills, Tripura					
5.	Star Hotel Category by Tourism Deptt.					
6.	NE Trade Expo at Delhi	3.60				
7.	Bamboo related activities for surrendered Militants	100.00			71.80	
8.	Bamboo Dev. for Socio-economic Dev. of Rural Poor through Community based				80.00	
9.	Setting up of Project for livelihood Dev. through Pilot Bamboo				45.04	
10.	Enhancement of Tea capacity processing factory at Tebaria					179.42
	Sub-total	203.60	145.57		196.84	179.42
D Transport & Communication						
1.	Roads & Bridges	1637.35	3500.00	4434.40		
2.	Survey & Investigation			45.70		
3.	ISBT & ISTT	475.00	100.60	500.00		
4.	Imprvt. of Bishalgarh-Boxanagar-Sonamura-Barpathari-Belonia Rd (11th Plan)				3000.00	

1	2	3	4	5	6	7
5.	Improvement of Kowaifung-Ailmara Rd. (10th Plan)				12.38	3900.00
6.	Conversion of Timber bridges to BUG bridge over river Sonai-Mohan				69.41	
	Sub-total	2112.35	3600.60	4980.10	3081.79	3900.00
E	Health Sector					
1.	Upgradation of Diabetics Research Centre					
2.	Upgradation of RIPSAT, Agartala					
3.	Accident & Trauma Centres at Kulai & GB Pant Hospital				81.00	60.00
4.	Upgradation of Cancer Hospital, Agartala			75.00	150.00	75.00
	Sub-total			75.00	231.00	135.00
F	Manpower Sector					
1.	Fellowship & Academic					
2.	Modernisation of Reg. College of Physical Edn.					
3.	Modernisation of Sports School					
4.	Const. of Artificial Climbing Wall					
5.	Dev. of Playground at Capital Sports Complex					
6.	Financial Support to students of NER/Stipend & Book Grant	74.00	22.00	150.00	169.03	
7.	Dev. of Playground with Fencing & Drainage System at Regional College for Physical Education, Panisagar				150.00	
	Sub-total	74.00	22.00	150.00	169.03	150.00
	Tripura, Grand Total	3621.49	6992.81	7705.10	4209.70	4487.61

2011-12* (upto 31st October, 2011).

[English]

Terrorist/Extremist Activities

138. SHRI RAMESH VISWANATH KATTI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the southern States of the country have witnessed spurt of terrorist/extremist activities in the recent past;

(b) if so, the details of such cases reported during the current-year, State-wise;

(c) the details of the organizations involved therein, State-wise;

(d) whether the Union Government has received any request from the State Governments for imposing a ban on these organisations; and

(e) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c)

Available inputs do not indicate spurt in terrorist/extremist activities in the Southern States of the country. However, in the recent past, the southern States have witnessed a few terrorist/extremist activities which include chopping of the palm of one Lecturer in Kerala, serial bomb blasts in Bangalore on 25th July, 2008 and another blast at Chinnaswamy Stadium at Bangalore on 17th April, 2010 besides detection of IED near Madurai in Tamil Nadu on 28th October, 2011. Further, in the three States of Andhra Pradesh, Karnataka and Kerala, the number of naxal violence has declined in 2011 as compared to the corresponding period of 2010.

A statement showing details of Naxal violence during the last four years are enclosed.

(d) to (e) Proscription of organization as unlawful or/ and as terrorists are achieved under the Section 3 (for declaring Unlawful Association) and Section 35 (for declaring terrorists Organisation) of Unlawful Activities (Prevention) Act, 1967 as amended in 2008. As on date 35 Organisations have been declared as terrorist Organisations under this Act, which also include organizations such as Students Islamic Movement of India (SIMI), Liberation Tigers of Tamil Eelam (LITE) and Communist Party of India (ML) which are active in Southern States. 9 Organisations have also been declared as Unlawful association under UAPA 1967.

Statement

State	Naxal incidents	Naxal incidents
	January 1 to November 15, 2010	January 1 November 15, to 2011
Andhra Pradesh	82	44
Karnataka	1	0
Kerala	3	0
Maharashtra	75	92

Agricultural Credit

139. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether about 40 per cent of agriculturists are not interested in agriculture despite increase in credit to agriculturists during the last three years;

(b) if so, the reasons therefor;

(c) whether these credits are meant for the benefit of agro-industries; and

(d) if not, the details of the amount given as credit to farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The level of interest in any economic activity in any sector of the economy depends on several socio-economic factors. The Government has not received any such report indicating that 40 percent of agriculturists are not interested in agriculture despite increase in credit to them. However, National Sample Survey Organization (NSSO) in its Report No. 496 (59th round) on 'Some Aspects of Farming' based on a survey in 2003 published in July, 2005 had reported that an estimated 40% of farmers did not like farming.

(c) and (d) All scheduled domestic commercial banks are required to achieve 18% of their net bank credit as on 31st March of previous year under advances to agriculture sector of which not more than 4.5% is reckoned under indirect finance to agriculture which includes *inter-alia*, loans to food and agro-based processing units. Details of ground level agricultural credit flow during the last three years are given below:

Year	Amount (Rs. in crore)
2008-2009	301908
2009-2010	384514
2010-2011	446779

Achievement of RKVY

140. SHRI S. PAKKIRAPPA:
SHRI RAYAPATI SAMBASIVA RAO:
SHRI DHANANJAY SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether any target has been set under the Rashtriya Krishi Vikas Yojana;

(b) if so, the details of target set for the country in general and for various States in particular including Uttar Pradesh, State-wise;

(c) the details of achievements made therein;

(d) the details of funds sanctioned, released and utilised thereunder during the last three years and the current year, State-wise;

(e) whether the Government provides flexibility under this project to the States to come up with need based programmes; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) Rashtriya Krishi Vikas Yojana (RKVY) has been launched to contribute to the Eleventh Plan target of 4% annual growth

in the agriculture and allied sector by incentivizing states to allocation additional funds for the sector. No specific targets have been set for States and complete flexibility is available to States to choose projects for generating growth in agriculture and allied sector. Growth in agriculture and allied sectors has been approximately about 3.4% in the first four years of Eleventh Plan. States' allocation for agriculture and allied sector out their plan has increased from Rs. 8770 crore (4.88%) in 2006-07 to 22158 crore (6.04%) in 2010-2011 (RE).

(d) A statement indicating the State-wise funds allocation, releases and expenditure reported by the States during the last three years and current year is enclosed.

(e) and (f) Under this programme, the State Governments have complete flexibility in selecting and taking up projects for the development of their agricultural and allied sector as per local needs.

Statement

Sl.No.	Name of the State/UT	2008-09			2009-10			2010-11			2011-12		
		Allocation	Release	Expenditure									
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	318.57	297.17	296.01	410.00	410.00	410.00	393.45	432.29	432.29	727.74	728.40	173.30
2.	Arunachal Pradesh	6.88	0.00	0.00	16.10	15.98	15.98	39.08	28.95	24.43	8.26	4.13	
3.	Assam	142.62	144.12	142.62	79.86	79.86	79.86	256.87	216.87	156.17	227.77	113.89	-
4.	Bihar	148.54	148.54	148.54	110.79	110.79	108.29	380.94	415.10	369.86	506.82	253.42	193.02
5.	Chhattisgarh	116.48	117.45	117.45	131.78	136.14	136.14	461.00	503.44	459.54	230.57	107.44	57.18
6.	Goa	6.91	0.00	0.00	11.87	0.00	-	11.31	7.07	4.71	49.55	24.78	-
7.	Gujarat	243.39	243.39	243.39	386.19	386.19	386.19	353.45	388.63	371.97	513.48	257.74	199.66
8.	Haryana	74.00	39.50	39.49	112.77	112.77	109.25	204.74	226.80	193.74	168.92	85.17	-
9.	Himachal Pradesh	15.11	15.11	15.11	33.02	33.03	33.03	94.85	94.85	93.89	99.93	46.63	25.10
10.	Jammu and Kashmir	16.17	1.20	1.18	42.05	42.85	35.13	162.16	96.42	52.30	103.03	36.52	-
11.	Jharkhand	58.62	29.31	29.28	70.13	70.13	70.13	160.96	96.90	96.08	168.56	84.29	-
12.	Karnataka	316.57	314.14	314.14	410.00	410.00	410.00	284.03	264.03	271.83	595.90	297.95	-
13.	Kerala	60.11	30.06	30.06	110.92	110.92	106.44	192.35	149.65	132.90	173.93	86.97	14.28
14.	Madhya Pradesh	146.05	146.05	114.81	247.44	247.44	213.8	589.09	559.18	431.87	398.37	186.78	76.00
15.	Maharashtra	269.63	261.77	261.77	407.24	404.39	404.39	653.00	653.00	417.93	727.67	363.83	-
16.	Manipur	4.14	0.90	0.90	5.56	5.86	5.86	24.81	15.50	15.50	22.25	11.13	-

1	2	3	4	5	6	7	8	9	10	11	12	13	14
17.	Meghalaya	13.53	6.77	6.77	24.68	24.68	24.68	46.12	46.12	27.38	14.66	7.33	-
18.	Mizoram	4.29	0.80	0.80	4.15	0.00	-	7.49	3.75	3.75	34.61	17.30	11.55
19.	Nagaland	13.89	6.95	6.95	20.38	20.38	20.38	13.24	13.25	13.25	37.54	18.77	-
20.	Odisha	115.44	115.44	115.44	121.49	121.49	120.32	274.40	274.40	239.01	356.96	174.13	75.72
21.	Punjab	87.52	87.52	87.52	43.23	43.23	43.23	179.12	179.12	154.11	138.67	69.44	-
22.	Rajasthan	233.75	233.76	233.76	186.12	186.12	186.12	572.47	628.01	628.01	685.04	342.53	172.03
23.	Sikkim	11.37	5.68	5.66	15.29	15.29	15.29	6.56	6.56	6.56	20.08	10.04	5.17
24.	Tamil Nadu	140.38	140.38	140.38	127.90	127.90	119.37	225.71	250.03	246.69	333.12	161.45	-
25.	Tripura	34.02	16.08	16.08	31.28	31.28	31.28	116.86	116.46	54.05	17.99	9.00	-
26.	Uttar Pradesh	316.57	316.57	316.57	390.97	390.97	390.97	635.92	695.36	695.36	157.26	376.63	-
27.	Uttarakhand	20.60	10.30	10.29	71.36	71.46	16.80	2.61	1.31	-	131.77	65.89	-
28.	West Bengal	147.38	147.38	147.38	147.38	147.38	142.82	476.15	335.98	178.05	476.65	237.52	-
Total States		3060.53	2876.34	2842.37	3770.25	3756.53	3640.75	6818.74	6719.05	5771.23	7729.30	4181.10	1003.01

Revenue from DD/AIR

141. DR. KIRODI LAL MEENA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of revenue generated by Doordarshan (DD)/All India Radio (AIR) Kendras during each of the last three years and the current year, DD/AIR-wise;

(b) the details of the amount spent on the maintenance and renovation of the said kendras during the above period, DD/AIR-wise;

(c) whether the work regarding setting up of new DD/AIR Kendras in various States including Rajasthan has been started;

(d) if so, the details thereof; and

(e) the time by which the functioning of the new kendras is likely to commence?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) As informed by Prasar Bharati, the details of revenue generated by AIR/DD for the last three years and the current year are given below:-

(Rs. in crore)

Year	Net Commercial		Other Resources	Total
	DD	AIR		
2008-09	737.05	194.42	69.44	1000.91
2009-10	828.48	215.92	102.03	1146.43
2010-11*	950.06	275.75	50.58	1276.43
2011-12 (upto Sept., 2011)	448.88	163.66	16.46	626.00

*subject to reconciliation of Accounts.

(b) The details of the amount spent by DD/AIR on the maintenance and renovation of their building and

installations for the last three years and current year are as under:

(Rs. in crore)

Year	Amount spent by		Total
	DD	AIR	
2008-09	26.47	31.44	57.91
2009-10	36.01	40.37	76.38
2010-11*	49.57	54.29	103.86
2011-12 (upto Sept., 2011)	9.12	11.13	20.25

*subject to reconciliation of Accounts.

(c) to (e) Prasar Bharati has informed that no new scheme for setting up of new AIR Stations/Doordarshan Kendras in the country including the State of Rajasthan has been approved during the IIIh Five Year Plan and as such the issue of commencement of the same does not arise.

Supply of Edible Oil

142. SHRI S.S. RAMASUBBU: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is a huge gap in the demand and supply of edible oil in the country and the retail prices have increased sharply in the last few months;

(b) if so, the details alongwith the reasons therefor;

(c) whether the Government has taken any steps to increase production and enhance imports to meet the shortfall; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. There is gap in demand and supply of edible oils in the country, which is met through imports. The increase in demand of the edible oils in the country is due to increase in population and better living standard.

The retail prices of the packed edible oil like soyabean oil, sunflower oil, palm oil, groundnut oil, mustard oil have increased during the last three months.

A Statement showing details of retail prices of edible oil for the current month and for the last three months is enclosed. Since about 50% of domestic requirement is met through imports, domestic prices are susceptible to the changes in International Prices.

(c) and (d) The Government has taken various steps to increase production and enhance the imports to meet the shortfall such as:-

- (i) A Centrally sponsored Integrated Scheme of Oilseeds, Oil Palm and Maize (ISOPOM) is being implemented in 14 major oilseeds growing states and 9 oil palm growing states to increase production of oilseeds/edible oils. Under this scheme, as well as under Macro Management of Agriculture (MMA) and Rashtriya Krishi Vikas Yojana (RKVY), assistance is provided for improving agronomic practices.
- (ii) Extension work is being taken up for propagation of improved production and pest management technologies in respect of oilseeds.
- (iii) A new sub-scheme has been introduced during 2010-11 under RKVY as a special initiative for pulses and oilseeds for organizing 60,000 pulses and oilseeds villages in rainfed areas.
- (iv) Government has allocated additional budget of Rs. 300 crores during 2011-12 under RKVY for oil-palm area expansion programme
- (v) Imports of edible oils (except coconut oil) is under Open General License (OGL)
- (vi) Imports of edible oils have been liberalized by reducing import duty to zero and 7.5% on crude and refined oils respectively since April 2008, which has been continued

(vii) Export of edible oils has been banned since March, 2008 except coconut oil (through Cochin Port), certain oils produced from minor forest produce and edible oils in branded consumer packs of upto 5 kgs. subject to a limit of 10,000 tons per year. The ban on export of edible oils with above exemptions has been extended upto September, 2012.

(viii) In order to augment availability of edible oils in the domestic market, Government had introduced a "Scheme for Distribution of Subsidized Imported Edible Oils through States/UTs Governments" for distribution to ration card holders with a central subsidy of Rs. 15/- per Kg in 2008. The scheme has been extended upto September 2012.

Statement

Daily oil-wise Retail prices of Edible oils

Unit (Rs./Kg.)

Sl.No.	Centre Name of Oil	Delhi			Mumbai			Kolkata			Chennai		
		Date 15.11.11	Date 15.08.11	variation									
1.	Soyabean Oil	88	83	5	NR	76	-	72	69	3	NR	NR	NR
2.	Sunflower Oil	108	93	15	NR	84	-	95	85	10	84.62	80	4.62
3.	Palm Oil	NR	NR		NR	67		63	64	-1	62.64	60	2.64
4.	Groundnut Oil	135	128	7	NR	118	-	120	105	15	109.89	100	9.89
5.	Mustard Oil	83	77	6	NR	85	-	80	75	5	95.6	84	11.6

NR-Not

Reported

Source: Department of Consumer Affairs

Funding of Madarasas

143. SHRI RUDRAMADHAB RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the All India Ulama and Mashaikh Board (AIUMB) has urged the Union Government to audit the funding of Madarasas to check influx of Saudi petro dollar in the country;

(b) if so, the reaction of the Government thereto; and

(c) the measures taken/proposed to be taken to check inflow of illegal foreign funds and their use in anti-national activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No Madam.

(b) Does not arise.

(c) The Government monitors the receipt and utilization of foreign contributions by any 'person' in the Country through the Foreign Contribution (Regulation) Act, 2010 and Foreign Contribution (regulation) rules, 2011 framed under the Act. Besides FCRA, 2010 and FCRR, 2011, various laws of the land such as unlawful Activities (Prevention) Act, Prevention of Money Laundering Act, Indian Penal code and State Local Laws form the legal structure for monitoring the functioning of associations/Trusts for curbing anti-national activities in the Country.

Regional Rapid Transit System

144. SHRI R. THAMARAISELVAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has cleared many rail based Regional Rapid Transit System to provide fast connectivity between National capital and satellite towns and between State capitals and towns;

(b) if so, the details thereof;

(c) whether various State Governments have forwarded their proposals for introduction of such rail based Regional Rapid Transit System in their States; and

(d) if so, the details and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) No, Madam. However, NCR Planning Board conducted a Study on "Integrated Transportation Plan for NCR". The study identified the need for Eight intercity rail corridors in NCR to facilitate commuters. The tentative length and cost details of the corridors as per that study are given below:

Sl.No	Corridor	Length (Kms)	Total Cost including Rolling Stock (Rs. in Million)
1.	Delhi-Ghaziabad-Meerut	67	14910
2.	Delhi-Gurgaon-Rewari-Alwar	158	34100
3.	Delhi-Faridabad-Ballabgarh-Palwal	60	13370
4.	Ghaziabad-Khurja	83	18380
5.	Delhi-Sonipat-Panipat	89	19720
6.	Delhi-Bahadurgarh-Rothak	70	15670
7.	Ghaziabad-Hapur	57	12820
8.	Delhi-Shhadra-Baraut	56	12500
	Total	640	141470

(c) No, Madam.

(d) Does not arise in view of (c) above.

Skill Development for Youth

145. DR. KRUPARANI KILLI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has prepared any plan for skill development and creation of employment opportunities for the youth in the naxal hit/insurgency dominated areas of the country;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether any financial assistance has been sought to implement the proposed plan;

(d) if so, the details thereof alongwith the response of the Finance Ministry thereon; and

(e) the steps taken by the Government to tap the potential of the youth and channelise their energy towards nation building?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) The Government of India has initiated a Pilot project namely Youth Employability Skill (YES) Project with the objective to enhance the employability of youth by running a variety of employable skills based training courses through recognized Vocational Training Providers (VTPs) for nearly 1000 rural youth and 7000 youth club members in all the 59 districts of North Eastern States. The skill training is being provided by the National Skill Development Corporation (NSDC) through its partner agency. A training programme of three months duration in Rural Retail Sales and Marketing with Information Technology and Personality Development has already been started in July, 2011 In the States of Manipur and Meghalaya. During the current financial year *i.e.* 2011-12, a sum of Rs. 3.00 crore has been sanctioned for the implementation of the scheme. After the success of the pilot project it is proposed to expand it to all other States including naxal hit/insurgency dominated areas of the country.

(c) and (d) A proposal has been referred to Planning Commission, wherein it has been projected to provide

training to 15000 youth under Youth Employability Skills (YES) during the 12th Plan period.

(e) The Government has launched a new Scheme "National Youth Corps" during the year 2010-11 to tap potential of the youth and channelizing their energy towards nation building. The scheme envisages enrolment of 20000 volunteers of which 8000 are to be deployed in Jammu and Kashmir and 12000 in other States.

[*Translation*]

Report of Interlocutors

146. SHRI VIRENDRA KUMAR:
SHRI KODIKKUNNIL SURESH:
SHRI ANANTHA VENKATARAMI REDDY:
SHRI VILAS MUTTEMWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the interlocutors team led by Dileep Padgaonkar have submitted their final report on Jammu and Kashmir;

(b) if so, the main findings/recommendations of the report;

(c) whether the report has since been examined by the Government;

(d) if so, the details thereof;

(e) whether the Government has taken any step on the said report so far; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (f) Yes,

Madam. The interlocutors team led by Dr. Dileep Padgaonkar submitted their final report on Jammu & Kashmir on 12th October, 2011. The report is under consideration of the Government.

[*English*]

Funds under IHSDP

147. SHRI A. SAMPATH:
SHRI IYARAJ SINGH:
SHRI HARISH CHOUDHARY:
DR. SANJAY SINGH:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Union Government has sanctioned and released funds to various States under the Integrated Housing and Slum Development Programme during each of the last three years;

(b) if so, the details thereof, State-wise and UT-wise alongwith the works undertaken under the said programme, city/town-wise; and

(c) the success achieved by the Government as a result thereof, city/town-wise?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) State/Union Territory-wise details of funds sanctioned and released and the no. of dwelling units (DUs) sanctioned under the Integrated Housing and Slum Development Programme (IHSDP) during each of the last 3 years are given in the enclosed Statement-I.

(c) City/town wise details of success achieved through completion of DUs under IHSDP are given in the enclosed Statement-II.

Statement-I

Integrated Housing and Slum Development Programme (IHSDP)

Sl.No.	Name of State/UT	2008-09					2009-10					2010-11				
		No. of Projects Approved	Total Project Cost Approved	Central Share Approved (Revised)	Total no. of Dwelling unit approved (new+up-gradation)	ACA released	No. of Projects Approved	Total Project Cost Approved	Central Share Approved (Revised)	Total no. of Dwelling unit approved (new+up-gradation)	ACA released	No. of Projects Approved	Total Project Cost Approved	Central Share Approved (Revised)	Total no. of Dwelling unit approved (new+up-gradation)	ACA released
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Andhra Pradesh	20	451.87	271.98	18639	48.91	-	-	-	-	195.03	-	-	-	-	114.86

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
2.	Arunachal Pradesh	1	9.95	8.96	176	0.00	0	-	-	0	-	-	-	-	-	4.48
3.	Assam	3	28.76	23.38	1974	7.39	1	17.92	13.73	1301	11.17	-	-	-	-	-
4.	Bihar	6	113.39	64.21	3264	32.10	4	81.10	38.51	3192	-	5	156.63	67.40	5986	19.26
5.	Chhattisgarh	4	49.10	36.82	3076	0.00	-	-	-	-	43.57	-	-	-	-	13.74
6.	Goa	-	-	0.00	-	0.00	-	-	-	-	-	-	-	-	-	-
7.	Gujarat	9	114.58	73.22	6364	33.84	6	39.71	17.13	3655	13.99	-	-	-	-	6.46
8.	Haryana	3	33.42	26.74	1785	0.00	-	-	-	-	13.37	-	-	-	-	19.81
9.	Himachal Pradesh	3	31.90	20.88	800	6.39	-	-	-	-	10.44	2	17.38	11.71	338	5.85
10.	Jammu and Kashmir	15	42.60	34.50	3408	13.80	12	25.72	17.86	608	9.61	13	36.88	29.72	953	5.38
11.	Jharkhand	6	123.67	72.39	6576	33.33	-	-	-	-	-	3	74.59	43.35	3676	13.94
12.	Karnataka**	9	138.81	76.93	4184	0.00	-	-	-	-	38.46	-	-	-	-	37.84
13.	Kerala	11	55.50	42.18	5800	47.82	16	80.59	55.29	7636	8.24	-	-	-	-	30.72
14.	Madhya Pradesh	4	28.48	21.88	1708	10.94	7	48.90	28.87	1869	12.48	5	26.46	16.78	1104	6.77
15.	Maharashtra	56	1166.39	772.57	48683	386.79	1	30.50	20.19	1488	92.29	-	-	-	-	84.06
16.	Manipur	1	10.83	8.33	663	6.18	3	16.04	11.66	1063	4.48	-	-	-	-	5.66
17.	Meghalaya	2	19.66	13.46	456	3.58	-	-	-	-6.72	-	-	-	-	-	6.72
18.	Mizoram	7	31.00	23.57	1450	3.77	-	-	-	-	11.12	-	-	-	-	-
19.	Nagaland	-	-	0.00	-	0.00	1	2.39	0.60	265	7.85	-	-	-	-	-
20.	Odisha	16	184.06	123.30	7709	55.34	1	16.99	9.45	456	17.92	2	8.17	5.42	316	4.73
21.	Punjab	1	21.01	8.22	720	3.54	-	-	-	-	-	11	253.01	99.76	5326	50.46
22.	Rajasthan	4	83.37	52.12	3214	40.24	5	81.85	45.94	3215	43.94	18	304.28	196.00	12647	122.00
23.	Sikkim	-	-	0.00	-	0.00	1	19.91	17.92	39	8.96	-	-	-	-	-
24.	Tamil Nadu	52	249.24	184.17	15500	77.38	2	40.97	18.73	2322	90.85	-	-	-	-	70.92
25.	Tripura	2	20.01	17.60	1150	0.00	2	16.44	14.11	1565	19.02	-	-	-	-	12.36
26.	Uttar Pradesh	124	771.75	509.10	29733	256.50	10	160.35	100.63	5456	18.49	15	299.77	177.76	8479	198.2
27.	Uttarakhand	-	-	0.00	-	0.00	19	155.42	87.66	4801	26.99	-	-	-	-	16.84
28.	West Bengal	34	377.09	297.60	19706	227.42	1	0.64	0.15	75	72.14	-	-	-	-	34.15
29.	Delhi	-	-	0.00	-	0.00	-	-	-	0	-	-	-	-	-	-
30.	Punducherry	-	-	0.00	-	0.96	-	-	-	-	0.43	-	-	-	-	-
31.	Andaman and Nicobar Islands	1	9.88	8.90	0	0.00	-	-	-	-	3.16	-	-	-	-	-

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
32.	Chandigarh	-	-	0.00	-	0.00	-	-	-	-	-	-	-	-	-	-
33.	Dadra and Nagar Haveli	-	-	0.00	-	0.00	1	5.24	2.89	144	-	-	-	-	-	1.44
34.	Lakshadweep	-	-	0.00	-	0.00	-	-	-	-	-	-	-	-	-	-
35.	Daman and Diu	-	-	0.00	-	0.00	-	-	-	-	-	-	-	-	-	-
Total		394	4166.32	2793.01	186738	1296.21	93	840.68	501.32	39150	780.72	74	1177.17	647.90	38825	879.93

Statement II**Andaman and Nicobar Islands (IHSDP)**

Sl.No.	State	City	Total Dwelling Units Completed	Total Dwelling Units Completed
1.	Andaman and Nicobar Islands	Port Blair	40	0
2.	Andaman and Nicobar Islands	Port Blair	0	0
Total			40	0

Arunachal Pradesh (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1.	Arunachal Pradesh	Roing	176	0
Total			176	0

Andhra Pradesh (IHSDP)

Sl.No.	State	City	Total Dus Approved	Dus Completed
1	2	3	4	5
1.	Andhra Pradesh	Adoni*	0	0
2.	Andhra Pradesh	Anakapalle	384	384
3.	Andhra Pradesh	Anakapalle*	0	0
4.	Andhra Pradesh	Bapatla*	0	0
5.	Andhra Pradesh	Bheemunipatnam*	0	0
6.	Andhra Pradesh	Bhongir*	0	0

1	2	3	4	5
7.	Andhra Pradesh	Bodhan*	0	0
8.	Andhra Pradesh	Chilakaluripet*	0	0
9.	Andhra Pradesh	Chirala*	0	0
10.	Andhra Pradesh	Chittoor*	0	0
11.	Andhra Pradesh	Cuddapah*	0	0
12.	Andhra Pradesh	Cuddapah	434	434
13.	Andhra Pradesh	Cuddapah	600	600
14.	Andhra Pradesh	Cuddapah (Rajampet)	263	263
15.	Andhra Pradesh	Cuddapah*	0	0
16.	Andhra Pradesh	Cuddapah*	0	0
17.	Andhra Pradesh	Cuddapah*	0	0
18.	Andhra Pradesh	Gadwal	513	513
19.	Andhra Pradesh	Gadwal*	0	0
20.	Andhra Pradesh	Gudur	1559	1202
21.	Andhra Pradesh	Guntur	0	0
22.	Andhra Pradesh	Guntur	1792	968
23.	Andhra Pradesh	Jangaon*	0	0
24.	Andhra Pradesh	Kakinada	720	398
25.	Andhra Pradesh	Kakinada*	0	0
26.	Andhra Pradesh	Kakinada	3120	0
27.	Andhra Pradesh	Karimnagar	2304	2254
28.	Andhra Pradesh	Kavali*	0	0
29.	Andhra Pradesh	Kavali*	0	0
30.	Andhra Pradesh	Khammam	725	716
31.	Andhra Pradesh	Kothagudem	938	410
32.	Andhra Pradesh	Kurnool	2112	1754
33.	Andhra Pradesh	Kurnool*	0	0
34.	Andhra Pradesh	Macherla*	0	0
35.	Andhra Pradesh	Machilipatnam*	0	0
36.	Andhra Pradesh	Madanapalli*	0	0
37.	Andhra Pradesh	Mahbubnagar	525	525

1	2	3	4	5
38.	Andhra Pradesh	Mahbubnagar*	0	0
39.	Andhra Pradesh	Mancherial*	0	0
40.	Andhra Pradesh	Miryalguda*	0	0
41.	Andhra Pradesh	Vliryalguda	986	669
42.	Andhra Pradesh	Nalgonda	378	378
43.	Andhra Pradesh	Nalgonda*	0	0
44.	Andhra Pradesh	Narasaraopet*	0	0
45.	Andhra Pradesh	Narayanpet*	0	0
46.	Andhra Pradesh	Nirmal*	0	0
47.	Andhra Pradesh	Mizamabad	1020	866
48.	Andhra Pradesh	Dngole*	0	0
49.	Andhra Pradesh	Palwancha*	0	0
50.	Andhra Pradesh	Peddapuram	1831	1416
51.	Andhra Pradesh	Ponnur*	0	0
52.	Andhra Pradesh	Proddatur	1500	1400
53.	Andhra Pradesh	Rajahmundry	3192	2250
54.	Andhra Pradesh	Rajahmundry	2832	912
55.	Andhra Pradesh	Ramachandrapuran	768	672
56.	Andhra Pradesh	Rayachoti	1272	797
57.	Andhra Pradesh	Repalle*	0	0
58.	Andhra Pradesh	Sarnalkota	912	72
59.	Andhra Pradesh	Samalkota	2008	0
60.	Andhra Pradesh	Sangareddy	559	192
61.	Andhra Pradesh	Sattenapalle*	0	0
62.	Andhra Pradesh	Siddipet*	0	0
63.	Andhra Pradesh	Sirsiila	766	673
64.	Andhra Pradesh	Suryapet	1556	794
65.	Andhra Pradesh	Suryapet*	0	0
66.	Andhra Pradesh	Tandur*	0	0
67.	Andhra Pradesh	Tenali*	0	0
68.	Andhra Pradesh	Tirupati	4087	528

1	2	3	4	5
69.	Andhra Pradesh	Tirupati	3360	0
70.	Andhra Pradesh	Tirupati	1560	0
71.	Andhra Pradesh	Tirupati	2136	0
72.	Andhra Pradesh	Vinukonda*	0	0
73.	Andhra Pradesh	Wanaparathi	384	360
74.	Andhra Pradesh	Wanaparathi*	0	0
75.	Andhra Pradesh	Yellandu*	0	0
76.	Andhra Pradesh	Zahirabad	800	112
77.	Andhra Pradesh	Dhone	0	0

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Note: *indicates that only the infrastructure part of the projects was approved

Assam (IHSDP)

Sl.No.	State	City	Total DUS sanctioned	Total DUS Completed
1.	Assam	Badarpur	56	14
2.	Assam	Bokajan	1010	0
3.	Assam	Dhing	790	0
4.	Assam	Dhubri	99	31
5.	Assam	Golaghat	839	72
6.	Assam	Kampur Town	384	0
7.	Assam	Karimganj	458	290
8.	Assam	Kokrajhar	1301	0
9.	Assam	Lanka	409	184
10.	Assam	Mangaldoi	949	0
11.	Assam	Nagaon	802	0
12.	Assam	Nalbari	201	135
13.	Assam	Palasbari	108	55
14.	Assam	Sarthebari	260	173
15.	Assam	Tihu	162	0
16.	Assam	Tinsukia	840	106
Total			8668	1060

Bihar (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1.	Bihar	Araria	728	0
2.	Bihar	Arrah	754	0
3.	Bihar	Aurangabad	247	0
4.	Bihar	Bahadurganj	294	170
5.	Bihar	Barh	1154	0
6.	Bihar	Begusarat	853	0
7.	Bihar	Bhagalpur (M)	1188	817
8.	Bihar	Bihar	810	0
9.	Bihar	Forbesganj	870	0
10.	Bihar	Gaya	1747	0
11.	Bihar	Jamui	960	0
12.	Bihar	Jogbani	321	0
13.	Bihar	Kanti	143	137
14.	Bihar	Kishanganj	552	535
15.	Bihar	Kishanganj	1255	0
16.	Bihar	Madhepura	319	0
17.	Bihar	Madhepura	776	0
18.	Bihar	Motipur	520	425
19.	Bihar	Munger	868	0
20.	Bihar	Narkatiaganj	300	0
21.	Bihar	Purnia	1487	0
22.	Bihar	Rosera	1562	0
23.	Bihar	Saharsa	820	0
24.	Bihar	Sheikhpura	207	20
25.	Bihar	Supaul	207	0
		Total	18942	2104

Chhattisgarh (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1.	Chhattisgarh	Balod	200	0
2.	Chhattisgarh	Bemetra	200	0
3.	Chhattisgarh	Bhanpuri	210	0
4.	Chhattisgarh	Bhatapara	450	0
5.	Chhattisgarh	Bhilai Charoc	1168	690
6.	Chhattisgarh	Bilaspur	1344	0
7.	Chhattisgarh	Bilaspur	6492	0
8.	Chhattisgarh	Dongargaon	480	0
9.	Chhattisgarh	Dongragarh	200	0
10.	Chhattisgarh	Durg	1638	514
11.	Chhattisgarh	Jagdalpur	880	484
12.	Chhattisgarh	Jamul	228	0
13.	Chhattisgarh	Kawardha	1032	0
14.	Chhattisgarh	Khairagarh	492	0
15.	Chhattisgarh	Kumhari	320	0
16.	Chhattisgarh	Kurud	204	0
17.	Chhattisgarh	Raigarh	1312	0
18.	Chhattisgarh	Rajnandgaor	1072	0
Total			17922	1688

Dadra and Nagar Haveli (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1.	Dadra and Nagar Haveli	Silvassa	0	0
2.	Dadra and Nagar Haveli	Silvassa	144	0
Total			144	0

Daman and Diu (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1.	Daman and Diu	Daman	16	14
Total			16	14

Gujarat (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1	2	3	4	5
1.	Gujarat	Amreli	742	281
2.	Gujarat	Anklav	804	4
3.	Gujarat	Bagasara	386	188
4.	Gujarat	Bhavnagar	1000	0
5.	Gujarat	Boriavi	611	416
6.	Gujarat	Dhandhuka	666	0
7.	Gujarat	Dharampur	132	0
8.	Gujarat	Dhrangadhra	564	348
9.	Gujarat	Dohad	480	0
10.	Gujarat	Gondal	1775	0
11.	Gujarat	Halol	446	179
12.	Gujarat	Halvad	828	0
13.	Gujarat	Hiatnagar	1296	0
14.	Gujarat	Jamnagar	864	336
15.	Gujarat	Jamnagar (VAMBAY)	254	0
16.	Gujarat	Jetpur Navagadh	1130	743
17.	Gujarat	Kadi	664	0
18.	Gujarat	Kalol	400	0
19.	Gujarat	Khambhat	606	0
20.	Gujarat	Limbdi	384	0
21.	Gujarat	Mahuva	500	0
22.	Gujarat	Mandvi	1548	0
23.	Gujarat	Modasa	576	0
24.	Gujarat	Navasari	992	0
25.	Gujarat	Navasari (VAMBAY)	387	0
26.	Gujarat	Patan	1320	0
27.	Gujarat	Petlad	836	0
28.	Gujarat	Prantij	449	105

1	2	3	4	5
29.	Gujarat	Rajkot (VAMBAY)	1160	0
30.	Gujarat	Songadh	784	0
31.	Gujarat	Umreth	760	0
32.	Gujarat	Una	1272	384
33.	Gujarat	Unjha	624	624
34.	Gujarat	Upleta	396	0
35.	Gujarat	Vadodara (VAMBAY)	86	0
36.	Gujarat	Vadodara (VAMBAY)	768	0
37.	Gujarat	Valsad	926	0
38.	Gujarat	Vapi	1008	0
Total			28424	3604

Haryana (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1	2	3	4	5
1.	Haryana	Ambala city	495	389
2.	Haryana	Ambalal Sadar	423	227
3.	Haryana	Bandhunagar	192	0
4.	Haryana	Bhiwani	1679	1160
5.	Haryana	Dadri	423	409
6.	Haryana	Hissar	1360	250
7.	Haryana	Jagadhri	968	345
8.	Haryana	Jhajjar	431	146
9.	Haryana	Jind	933	427
10.	Haryana	Kalka	130	24
11.	Haryana	Ladwa	200	61
12.	Haryana	Naraingarh	611	232
13.	Haryana	Panchkula (Phase-I)	2388	2072
14.	Haryana	Panchkula (Phase-II)	2449	0
15.	Haryana	Panchkula (Phase-III)	2457	0

1	2	3	4	5
16.	Haryana	Pinjore	150	42
17.	Haryana	Rewari	485	318
18.	Haryana	Yamuna Nagar	652	238
Total			16426	6340

Himachal Pradesh (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1.	Himachal Pradesh	Baddi	480	0
2.	Himachal Pradesh	Dharmsala	328	0
3.	Himachal Pradesh	Hamirpur	152	0
4.	Himachal Pradesh	Nalagarh	128	0
5.	Himachal Pradesh	Parwanoo	192	0
6.	Himachal Pradesh	Sarkaghat	130	
7.	Himachal Pradesh	Solan	336	0
8.	Himachal Pradesh	Sundarnagar	208	
Total			1954	0

Jharkhand (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1.	Jharkhand	Chaibasa	736	0
2.	Jharkhand	Chatra	932	0
3.	Jharkhand	Daltonganj	969	0
4.	Jharkhand	Giridih	1132	0
5.	Jharkhand	Gumla	1292	0
6.	Jharkhand	Hazaribag	1230	0
7.	Jharkhand	Lohardaga	1623	0
8.	Jharkhand	Mihijam	1391	0
9.	Jharkhand	Phusro	886	0
10.	Jharkhand	Seraikela	1353	0
Total			11544	0

Karnataka (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1	2	3	4	5
1.	Karnataka	Bagalkot	240	100
2.	Karnataka	Basavakalyan	170	170
3.	Karnataka	Belgaum	136	130
4.	Karnataka	Bellary	520	320
5.	Karnataka	Bhalki	150	150
6.	Karnataka	Chincholi	200	0
7.	Karnataka	Chintamani	798	0
8.	Karnataka	Dod Ballapur	648	640
9.	Karnataka	Gadag-Betigeri	738	734
10.	Karnataka	Gajendragarh	500	321
11.	Karnataka	Gauribidanur	0	0
12.	Karnataka	Gulbarga	786	724
13.	Karnataka	Hassan	1000	1000
14.	Karnataka	Hiriyur	123	121
15.	Karnataka	Hoiensaripur	1000	1000
16.	Karnataka	Hubli-Dharwad	600	312
17.	Karnataka	Hubli-Dharwad	109	109
18.	Karnataka	Hubli-Dharwad	430	0
19.	Karnataka	Kadur	500	500
20.	Karnataka	Kanakapura	727	535
21.	Karnataka	Koppal	265	250
22.	Karnataka	Mandya	558	154
23.	Karnataka	Mulbagal	600	222
24.	Karnataka	Nagamangaia	420	324
25.	Karnataka	Nanjangud	540	328
26.	Karnataka	Pavagada	508	440
27.	Karnataka	Ramanagaram	1800	500
28.	Karnataka	Saundatti-Yellamn	145	145

1	2	3	4	5
29.	Karnataka	Shahpur	207	175
30.	Karnataka	Shikarpur	330	325
31.	Karnataka	Shimoga	600	594
32.	Karnataka	Sidlaghatta	200	144
33.	Karnataka	Sindhnur	1005	370
34.	Karnataka	Sira	682	234

Kerala (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1	2	3	4	5
1.	Kerala	Alappuzha	95	3 510
2.	Kerala	Aluva	90	66
3.	Kerala	Angarnaly	38	3 221
4.	Keraia	Attmgal	20	132
5.	Ksrala	Chalakudy	534	286
6.	Kerala	Changanassery	388	307
7.	Kerala	Changanassery	850	0
8.	Karaia	Chavakkad	132	88
9.	Kerala	Cherihala	454	115
10.	Kerala	Chittur-Thathamangali	1313	838
11.	Kerala	Guruvayoor	123	45
12.	Kerala	Irinjalakuda	151	125
13.	Kerala	Irinjalakuda	394	78
14.	Kerala	Kalpetta	78	28
15.	Kerala	Kanhangad	221	107
16.	Kerala	Kanhangad	855	
17.	Kerala	Kannur	301	136
18.	Kerala	Kasaraaod	174	107
19.	Kerala	Kodungallur	285	43
20.	Kerala	Koothuparamba	43	40
21.	Kerala	Kothamangalam	192	154

1	2	3	4	5
22.	Kerala	Kottayam	831	27
23.	Kerala	Kozhikode	511	42
24.	Kerala	Kunnamkulam	206	136
25.	Kerala	Malappuram	1229	993
26.	Kerala	Vilappuram	726	402
27.	Kerala	Mattannur	128	61
28.	Kerala	ulattannur	620	124
29.	Kerala	Muvattupuzha	874	649
30.	Kerala	Nedumangad	532	372
31.	Kerala	Neyyattinkara	744	357
32.	Kerala	Ottappalam	607	563
33.	Kerala	Ottappalam	619	312
34.	Kerala	Palakkad	2001	470
35.	Kerala	Paravoor	373	220
36.	Kerala	Paravur	389	268
37.	Kerata	Paravur	743	372
38.	Kerala	Pathanamthitta	749	384
39.	Kerala	Payyannur	314	43
40.	Kerala	Perinthalmanna	500	343
41.	Keraia	Perinthalmanna	879	688
42.	Kerala	Perumbavoor	344	142
43.	Kerala	Ponnani	229	0
44.	Kerala	Punalur	1012	625
45.	Kerala	Quilandy	435	291
46.	Kerala	Bhoranur	596	485
47.	Kerala	Taliparamba	242	123
48.	Kerala	Thalassery	104	34
49.	Kerala	Thodupuzha	420	127
50.	Kerala	Thrissur	246	0
51.	Kerala	Tirur	257	88
52.	Kerala	Vadakara	62	11
53.	Kerala	Varkala	661	227

Madhya Pradesh (IHSDP)

Sl.No.	State	City	DUS Approved	DUS Completed
1	2	3	4	5
1.	Madhya Pradesh	Chaurai	0	0
2.	Madhya Pradesh	Amarwara	0	0
3.	Madhya Pradesh	Baiaghat	966	0
4.	Madhya Pradesh	Barela	120	20
5.	Madhya Pradesh	Berasia	160	8
6.	Madhya Pradesh	Betma	9	48
7.	Madhya Pradesh	Burhanpur	83	0
8.	Madhya Pradesh	Chandamet	21	0
9.	Madhya Pradesh	Chindwara	50	0
10.	Madhya Pradesh	Damoh	10	12
11.	Madhya Pradesh	Depalpur	9	16
12.	Madhya Pradesh	Dewas	121	0
13.	Madhya Pradesh	Dewas	1384	0
14.	Madhya Pradesh	diken	0	0
15.	Madhya Pradesh	Ganjbasoda	110	24
16.	Madhya Pradesh	Gwaiior	4576	0
17.	Madhya Pradesh	Harrai	139	0
18.	Madhya Pradesh	Hoshangabad	297	228
19.	Madhya Pradesh	Itarsi	153	0
20.	Madhya Pradesh	Jaora	167	100
21.	Madhya Pradesh	Jeeran	126	0
22.	Madhya Pradesh	Jeerapur	0	0
23.	Madhya Pradesh	Katangi	160	0
24.	Madhya Pradesh	Khandwa	1296	0
25.	Madhya Pradesh	Khandwa	812	0
26.	Madhya Pradesh	Khargoan	200	0
27.	Madhya Pradesh	Khujner	100	48
28.	Madhya Pradesh	Kurwai	48	12
29.	Madhya Pradesh	Lateri	0	0

1	2	3	4	5
30.	Madhya Pradesh	Vlahidpur	0	0
31.	Madhya Pradesh	Vlajholi	140	0
32.	Madhya Pradesh	Mandideep	202	0
33.	Madhya Pradesh	Mandsour	500	0
34.	Madhya Pradesh	Mohgaon	267	0
35.	Madhya Pradesh	Murwara (Katni)	2182	399
36.	Madhya Pradesh	Narsinghpur	651	84
37.	Madhya Pradesh	Orachha	274	0
38.	Madhya Pradesh	Padhurna	0	0
39.	Madhya Pradesh	Pansemai	128	16
40.	Madhya Pradesh	Patan	120	0
41.	Madhya Pradesh	Petiawad	240	194
42.	Madhya Pradesh	Ratnagarh	135	0
43.	Madhya Pradesh	Rewa	248	0
44.	Madhya Pradesh	Runji Gautampura	96	0
45.	Madhya Pradesh	Sagar	480	0
46.	Madhya Pradesh	Satna	270	0
47.	Madhya Pradesh	Saushar	461	0
48.	Madhya Pradesh	Shahpura	104	0
49.	Madhya Pradesh	Singoi	0	0
50.	Madhya Pradesh	Singrouti	300	0
51.	Madhya Pradesh	Sironj	114	24
52.	Madhya Pradesh	Stronj	0	0
53.	Madhya Pradesh	Vidisha	217	36

Maharashtra (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1	2	3	4	5
1.	Maharashtra	Achalpur	965	0
2.	Maharashtra	Akola	803	0
3.	Maharashtra	Akola	1118	0

1	2	3	4	5
4.	Maharashtra	Akola	1413	0
5.	Maharashtra	Arnalner	462	270
6.	Maharashtra	Amrsvati	1200	14
7.	Maharashtra	Arijangaon	316	35
8.	Maharashtra	Arvi	329	119
9.	Maharashtra	Ashia	1256	1150
10.	Maharashtra	Ashts	950	0
11.	Maharashtra	Aurangabsd	617	256
12.	Maharashtra	Balapur	1652	0
13.	Maharashtra	Baramati	259	0
14.	Maharashtra	Bhartdara	1169	293
15.	Maharashtra	Bhanclara	1544	0
16.	Maharashtra	Buldana	892	762
17.	Maharashtra	Buidana	1395	0
18.	Maharashtra	Chalisingaon	1392	0
19.	Maharashtra	Chandrapur	1179	137
20.	Maharashtra	Chandur	347	0
21.	Maharashtra	Chandurbazar	985	0
22.	Maharashtra	Chopda	504	160
23.	Maharasntra	Chopda	630	0
24.	Maharashtra	Darwha	380	0
25.	Maharashtra	Deolaii Pravara	527	232
26.	Maharashtra	Deoli	370	35
27.	Maharashtra	Desaiganj	504	107
29.	Maharashtra	Dhule	966	350
30.	Maharashtra	Digras	952	0
31.	Maharashtra	Dondaicha-Warwade	1050	500
32.	Maharashtra	Dondaicha-Warwade	1050	850
33.	Maharashtra	Dondaicha-Warwade	1100	0
34.	Maharashtra	Hinganghat	1077	142
35.	Maharashtra	Hingofi	1814	0

1	2	3	4	5
36.	Maharashtra	Hingoli	1063	0
37.	Maharashtra	Ichalkaranji	1488	0
38.	Maharashtra	Jalgaon	472	0
39.	Maharashtra	Jamner	1238	576
40.	Maharashtra	Kagal	1002	0
41.	Maharashtra	Kalameshwar	201	37
42.	Maharashtra	Karad	152	24
43.	Maharashtra	Karanja	768	0
44.	Maharashtra	Katol	1418	377
45.	Maharashtra	Khamgaon	1430	737
46.	Maharashtra	Khapa	176	72
47.	Maharashtra	Kolhapur	2206	761
48.	Maharashtra	Kolhapur	2667	0
49.	Maharashtra	Latur	0	0
50.	Maharashtra	Lonar	700	0
51.	wlaharashtra	Malegaon	1440	300
52.	Maharashtra	Malegaon	1440	6
53.	Maharashtra	Malegaon	1440	0
54.	Maharashtra	Malegaon	1440	0
55.	Maharashtra	Malegaon	1440	0
57.	Maharashtra	Malegaon	1440	0
58.	Maharashtra	Malegaon	1440	0
59.	Maharashtra	Malkapur	207	0
60.	Maharashtra	Mohpa	261	115
61.	Maharashtra	Mowad	378	0
62.	Maharashtra	Mudkhed	810	0
63.	Maharashtra	Murtijapur	1003	84
64.	Maharashtra	Naldurg	1206	316
65.	Maharashtra	Nandurbar	1176	0
66.	Maharashtra	Narkhed	680	430
67.	Maharashtra	Narkhed	1603	0

1	2	3	4	5
68.	Maharashtra	Narkhed	1189	0
69.	Maharashtra	Osmanabad	2399	0
70.	Maharashtra	Kandharkaoda	625	60
71.	Maharashtra	Partur	800	0
72.	Maharashtra	Patur	572	0
73.	Maharashtra	Pauni	76	6
74.	Maharashtra	Pauni	978	265
75.	Maharashtra	Phaltan	895	0
76.	Maharashtra	Pulgaon	302	56
77.	Maharashtra	Rahata	672	0
78.	Maharashtra	Rajura	777	0
79.	Maharashtra	Ramtek	265	0
80.	Maharashtra	Risod	1040	20
81.	Maharashtra	Angli-Miraj and Kupwad	175	0
82.	Maharashtra	Angli-Miraj and Kupwad	3798	0
83.	Maharashtra	Satara	1473	0
85.	Maharashtra	Sawantwadi	62	40
86.	Maharashtra	Shahada	1020	0
87.	Maharashtra	Shendurjana	460	14
88.	Maharashtra	Shirdi	376	0
89.	Maharashtra	Shirpur-Warwade	440	0
90.	Maharashtra	Shrirampur	1798	60
91.	Maharashtra	Sindkhed Raja	435	0
92.	Maharashtra	Solapur	1289	88
93.	Maharashtra	Tasgaon	393	216
94.	Maharashtra	Tirora	557	402
95.	Maharashtra	Tirora	551	266
96.	Maharashtrs	Tirora	900	0
97.	Maharashtra	Tirora	946	0
98.	Maharashtra	Tumsar	234	59
99.	Maharashira	Umred	276	0

1	2	3	4	5
100.	Maharashtra	Uran Islampur.	503	108
101.	Maharashtra	Vaijapur	1212	0
102.	Maharashtra	Wai	342	0
103.	Maharashtra	Wardha	634	201
104.	Maharashtra	Warud	360	192
105.	Maharashtra	Washim	1316	0
106.	Maharashtra	Yavatmal	1257	14
107.	Maharashtra	Yevta	996	108

Manipur (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1.	Manipur	Bishnupur	375	0
2.	Manipur	Jiribarn	288	24
3.	Manipur	Kakching Khunou	548	0
4.	Manipur	Manipur (M Corp)	140	0
5.	Manipur	Moirang	663	0
6.	Manipur	Thoubal	815	0

Meghalaya (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1.	Meghalaya	Nongpoh	216	0
2.	Meghalaya	Tura	456	48
3.	Meghalaya	Williamnagar	240	0

Mizoram (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1	2	3	4	5
1.	Mizoram	Champhai	74	34
2.	Mizoram	Champhai-II	376	96
3.	Mizoram	Kolasib-I	50	25
4.	Mizoram	Kofasib-II	250	175

1	2	3	4	5
5.	Mizoram	Lunglei	500	181
6.	Mizoram	Mamit	150	55
7.	Mizoram	Sajha	200	73
8.	Mizoram	Serchhip	350	112
Total			1950	751

Nagaland (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1.	Nagaland	Dimapur	2496	430
2.	Nagaland	Nagaland (VAMBAY)	265	0

Odisha (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1	2	3	4	5
1.	Odisha	Anugul	334	70
2.	Odisha	Balangir	324	226
3.	Odisha	Baleshwar	152	103
4.	Odisha	Baleshwar	387	0
5.	Odisha	Bargarfi	732	267
6.	Odisha	Baripada	474	65
7.	Odisha	Bhadrak	238	51
8.	Odisha	Bhadrak	166	0
9.	Odisha	Bhawanipatna	164	90
10.	Odisha	Bramrapur	200	84
11.	Odisha	Brarimapur	1202	0
12.	Odisha	Brajarajnagar	177	33
13.	Odisha	Byasanagar	1016	59
14.	Odisha	Cuttack	456	0
15.	Onssa	Dhenkanal	613	279
16.	Odisha	Jajapur	295	246

1	2	3	4	5
17.	Odisha	Jatani	72	0
18.	Odisha	Jatani	132	0
19.	Odisha	Jeypur	323	5
20.	Odisha	Jharsuguda	786	158
21.	Odisha	Kendrapars	87	34
22.	Odisha	Kendujhar	891	68
23.	Odisha	Khariar Raad	305	229
24.	Odisha	Khordha	91	0
25.	Odisha	Mafkangiri	236	2
26.	Odisha	Nabarangapur	532	10
27.	Odisha	Nayagarti	226	64
28.	Odisha	Parlakhemundi	307	2
29.	Odisha	Patnagarh	159	0
30.	Odisha	Phulabani	157	0
31.	Odisha	Paurkels	124	124
32.	Odisha	Sambalpur	908	27
33.	Odisha	Sonapur	934	304
34.	Odisha	Taicrier	155	0
Total			13365	2620

Puducherry (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1.	Puducherry (UT)	Karaikal	432	0
Total			432	0

Punjab (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1	2	3	4	5
1.	Punjab	Barettis	400	0
2.	Punjab	Saretta	240	0

1	2	3	4	5
3.	Punjab	Bathinda	592	0
4.	Punjab	Bathinda	1328	0
5.	Punjab	Bhikhi	34	0
6.	Punjab	Bhikhi	362	0
7.	Punjab	Sudhiada	384	0
8.	Punjab	Jalandhar	2311	0
9.	Punjab	Jalandhar	1627	0
10.	Punjab	Mansa	240	0
11.	Punjab	Maur	672	0
12.	Punjab	Rajpura	720	0
13.	Punjab	Sardulgarh	704	0
14.	Punjab	Sardulgarh	400	0

Rajasthan (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1	2	3	4	5
1.	Rajasthan	Anupgarh	592	0
2.	Rajasthan	Asind	694	88
3.	Rajasthan	Bali	523	67
4.	Rajasthan	Batotra	447	238
5.	Rajasthan	Banswara	217	0
6.	Rajasthan	Baran	407	0
7.	Rajasthan	Banner	1281	0
8.	Rajasthan	Bhadra	3332	0
9.	Rajasthan	Bhawani Mandi	114	97
10.	Rajasthan	Bhilwara	1704	1398
11.	Rajasthan	Bhinmal	339	2
12.	Rajasthan	Bikaner	0	0
13.	Rajasthan	Bikaner	1216	1
14.	Rajasthan	Bilara	574	0
15.	Rajasthan	Chhabra	312	48

1	2	3	4	5
16.	Rajasthan	Chhoii Sadri	380	0
17.	Rajasthan	Chittaurgarh	540	198
18.	Rajasthan	Chittaurgarh	433	1
19.	Rajasthan	Gangapur City	151	3
20.	Rajasthan	Guiabpura	0	0
21.	Rajasthan	Hanumangarh	651	300
22.	Rajasthan	Jaisalmer	1042	0
23.	Rajasthan	Jaisalmer	1497	0
24.	Rajasthan	Jaitaran	214	0
25.	Rajasthan	Jalor	291	0
26.	Rajasthan	Jhairapatan	413	0
27.	Rajasthan	Jodhpur	883	24
28.	Rajasthan	Jodhpur	1832	55
29.	Rajasthan	Kaithoori	327	0
30.	Rajasthan	Kekri	871	0
31.	Rajasthan	Kota	1478	6
32.	Rajasthan	Kota	845	0
33.	Rajasthan	Nimbahera	457	0
34.	Rajasthan	Pali	2722	761
35.	Rajasthan	Phalna	361	171
36.	Rajasthan	Phaiodi	764	99
37.	Rajasthan	Pilibanga	244	0
38.	Rajasthan	Pindwara	686	0
39.	Rajasthan	Pokaran	787	74
40.	Rajasthan	Praiapgarh	711	232
41.	Rajasthan	Rani	19	14
42.	Rajasthan	Rawatbhata	1439	0
43.	Rajasthan	Rawatsar	1398	9
44.	Rajasthan	Sadri	46	46
45.	Rajasthan	Sanchore	390	0
46.	Rajasthan	Sangod	442	0

1	2	3	4	5
47.	Rajasthan	Sawaj Madhopur	976	313
48.	Rajasthan	Sikar	556	256
49.	Rajasthan	Sojat	196	36
50.	Rajasthan	Sumerpur	529	2
51.	Rajasthan	Suratgarh	1493	10
52.	Rajasthan	Takhatgarh	635	0
53.	Rajasthan	Tonk	136	136
54.	Rajasthan	Fonk	384	0
55.	Rajasthan	Udaipur	1737	0

Sikkim (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1.	Sikkim	Gangtok	39	0
Total			39	0

Tamil Nadu (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1	2	3	4	5
1.	Tamil Nadu	Acharapakkam	186	181
2.	Tamil Nadu	Aiampaiyam	143	108
3.	Tamil Nadu	Arani	129	124
4.	Tamil Nadu	Ariyalur	378	123
5.	Tamil Nadu	Aruppukkottai	579	265
6.	Tamil Nadu	Avalpoondurai	90	56
7.	Tamil Nadu	Bodinayakkanur	326	280
8.	Tamil Nadu	Chennai (VAMBAY)	1443	354
9.	Tamil Nadu	Chidambaram	392	207
10.	Tamil Nadu	Coonoor	395	254
11.	Tamil Nadu	Dharapuram	188	257
12.	Tamil Nadu	Dharmapuri	433	125
13.	Tamil Nadu	Dindigul	590	433

1	2	3	4	5
14.	Tamil Nadu	Erode	454	274
15.	Tamil Nadu	Gangavalli	140	112
16.	Tamil Nadu	Gobichettipalayam	177	101
17.	Tamil Nadu	Idappadi	225	377
18.	Tamil Nadu	Inam Karur	240	196
19.	Tamil Nadu	Kambam	325	219
20.	Tamil Nadu	Kancheepuram	299	88
21.	Tamil Nadu	Karaikkudi	195	156
22.	Tamil Nadu	Karunguzhi	342	326
23.	Tamil Nadu	Karuppur	148	136
24.	Tamil Nadu	Karur	185	158
25.	Tamil Nadu	Kodaikanal	67	67
26.	Tamil Nadu	Kodaikanai	900	545
27.	Tamil Nadu	Kodumudi	75	29
28.	Tamil Nadu	Kovilpatti	112	80
29.	Tamil Nadu	Knshnagiri	252	104
30.	Tamil Nadu	Kuhalur	65	205
31.	Tamil Nadu	Kumarapalayam	80	55
32.	Tamil Nadu	Kumbakonam	849	211
33.	Tamil Nadu	Lakkamoatti	131	79
34.	Tamil Nadu	Marnallapuram	320	317
35.	Tamil Nadu	Manapparai	120	119
36.	Tamil Nadu	Mannargudi	69	69
37.	Tamil Nadu	Melur	502	334
38.	Tamil Nadu	Mettupalayam	72	41
39.	Tamil Nadu	Mettur	113	100
40.	Tamil Nadu	Mohanur	161	111
41.	Tamil Nadu	Nagapattinam	0	0
42.	Tamil Nadu	Nagercoil	214	167
43.	Tamil Nadu	Namakkal	440	252
44.	Tamil Nadu	Nandivaram-Guduvancher	326	276

1	2	3	4	5
45.	Tamil Nadu	P. Mettupalayam	78	59
46.	Tamil Nadu	P.N. Patti	153	113
47.	Tamil Nadu	Pallapalayam	120	61
48.	Tamil Nadu	Pattukkottai	2143	385
49.	Tamil Nadu	Perambalur	580	339
50.	Tamil Nadu	Pollachi	1511	602
51.	Tamil Nadu	Pudukkottai	2030	278
53.	Tamil Nadu	R.Pudupatti	153	61
53.	Tamil Nadu	Ramanathapuram	277	184
54.	Tamil Nadu	Ranipettai	121	90
55.	Tamil Nadu	Salem	1006	335
56.	Tamil Nadu	Sathyamangaiam	250	260
57.	Tamil Nadu	Seerapalli	121	60
58.	Tamil Nadu	Sirkai	52	52
59.	Tamil Nadu	Sivaganga	155	106
60.	Tamil Nadu	Sivakasi	223	130
61.	Tamil Nadu	Sriperumbudur	370	290
62.	Tamil Nadu	Thaniavur	1760	238
63.	Tamil Nadu	Thanthoni	200	158
64.	Tamil Nadu	Thedavur	115	72
65.	Tamil Nadu	Theni Aliinagaram	130	105
66.	Tamil Nadu	Thiruvarur	1226	236
67.	Tamil Nadu	Thuraiyur	602	1853
68.	Tamil Nadu	Tiruchengode	422	141
69.	Tamil Nadu	Tiruchjrapalli	1206	356
70.	Tamil Nadu	Tirukalukundram	276	243
71.	Tamil Nadu	Tirunelveli	2003	329
72.	Tamil Nadu	Tirupathur	240	240
73.	Tamil Nadu	Tiruppur	2060	2013
74.	Tamil Nadu	Tiruvannamalai	832	633
75.	Tamil Nadu	Tuticorin	500	576

1	2	3	4	5
76.	Tamil Nadu	Udhagamandaiam	1082	1443
77.	Tamil Nadu	Udumalaipettai	160	749
78.	Tamil Nadu	Uthukull	61	743
79.	Tamil Nadu	Vaniyambadi	105	132
80.	Tamil Nadu	Veeraganur	231	27
81.	Tamil Nadu	Velur	86	97
82.	Tamil Nadu	Viluppuram	502	203
83.	Tamil Nadu	Virudhunagar	676	42
84.	Tamil Nadu	Walajabad	506	138
Total			37585	22335

Tripura (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1.	Tripura	Belonia	499	100
2.	Tripura	Ranirbazar	651	366
3.	Tripura	Sonamura	520	170
4.	Tripura	Teliamura	400	370
5.	Tripura	Udaipur	745	0

Uttarakhand (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1	2	3	4	5
1.	Uttarakhand	Almora	217	0
2.	Uttarakhand	Champawst	73	0
3.	Uttarakhand	Dineshpur	357	77
4.	Uttarakhand	Haldwani	501	0
5.	Uttarakhand	Haldwani, Kathoam	422	0
6.	Uttarakhand	Japsur	48	44
7.	Uttarakhand	Jaspur	192	0
8.	Uttarakhand	Kaiadhungi	290	154
9.	Uttarakhand	Kashipur	428	176

1	2	3	4	5
10.	Uttarakhand	Kichcha	159	51
11.	Uttarakhand	Laikuan	100	0
12.	Uttarakhand	Landhoura	100	62
13.	Uttarakhand	Landhoura	264	0
14.	Uttarakhand	Mahuadabra	266	173
15.	Uttarakhand	Mahuakheraganj	403	84
16.	Uttarakhand	Manglaur	461	0
17.	Uttarakhand	Mussorrie	96	0
18.	Uttarakhand	Pauri	178	48
19.	Uttarakhand	Pithoragarh	200	120
20.	Uttarakhand	Srinagar	53	19
21.	Uttarakhand	Vikas Nagar	194	0
Total			5032	1008

Uttar Pradesh (IHSDP)

Sl.No.	State Name	District Name	Project Name (ULB)	Dwelling Units Sanctioned	Dwelling Units Completed
1	2	3	4	5	6
1.	Uttar Pradesh	Aligarh	Elampur	660	0
2.	Uttar Pradesh	Aligarh	Indiranagar	558	0
3.	Uttar Pradesh	Aligarh	Jamalpur maufi	168	0
4.	Uttar Pradesh	Allahabad	Snankargarn	407	0
5.	Uttar Pradesh	Allahabad	Lal Gooalganj	396	0
6.	Uttar Pradesh	Allahabad	Kuraon	209	0
7.	Uttar Pradesh	Ambedkar Nagar	Kicnhaucna	72	0
8.	Uttar Pradesh	Auraiya	Bidhuna	600	360
9.	Uttar Pradesh	Auraiya	Babarpur	180	96
10.	Uttar Pradesh	Auraiya	Achlda	132	56
11.	Uttar Pradesh	Auraiya	Dibiyapur	72	0
12.	Uttar Pradesh	Auraiya	Fafoond	60	32
13.	Uttar Pradesh	Auraiya	Bhekhpampur	46	24

1	2	3	4	5	6
14.	Uttar Pradesh	Azamgarh	Azamgarh	465	280
15.	Uttar Pradesh	Azamgarh	Saraimeer	144	0
16.	Uttar Pradesh	Azamgarti	Bilariyaganj	12500	0
17.	Uttar Pradesh	Battayun	Ujhani	128	96
18.	Uttar Pradesh	Bagput	Barut	206	148
19.	Uttar Pradesh	Balia	Balia	313	0
20.	Uttar Pradesh	Balrampur	Utraula	60	24
21.	Uttar Pradesh	Balrampur	Pachprenwa	48	10
22.	Uttar Pradesh	Bands	Bisanda	96	92
23.	Uttar Pradesh	Bands	Naraini	72	72
24.	Uttar Pradesh	Barabanki	Ramnagar	96	0
25.	Uttar Pradesh	Bareilly	Sanoa	160	0
26.	Uttar Pradesh	Bareilly	Nawabganj	46	0
27.	Uttar Pradesh	Basti	Basti	163	73
28.	Uttar Pradesh	Behraich	Saiarganj	336	0
29.	Uttar Pradesh	St. Ravidas Nagar	Bhadohi	360	0
30.	Uttar Pradesh	Bijnaur	Jhalu-II	266	178
31.	Uttar Pradesh	Bijnaur	Afzalgarh	184	184
32.	Uttar Pradesh	Bijnaur	Jhalu	56	56
33.	Uttar Pradesh	Bijnaur	Nentor	46	48
34.	Uttar Pradesh	Bulandshahar	Bugrasi	192	0
35.	Uttar Pradesh	Bulandshahar	Chattan	112	64
36.	Uttar Pradesh	Bulandshahar	Khanpur	96	48
37.	Uttar Pradesh	Bulandshahar	Bulandshahar	750	0
38.	Uttar Pradesh	Bulandshahar	Bugrasi-II	239.00	0
39.	Uttar Pradesh	Bulandshahar	Khurja	119.00	0
40.	Uttar Pradesh	Chandauli	Mugalsarai	273	0
41.	Uttar Pradesh	Chandauli	Chandauli	263	0
42.	Uttar Pradesh	Chandauli	Mugalsarai	168	0
43.	Uttar Pradesh	Chandauli	Chandauli Ph-II	168	0
44.	Uttar Pradesh	Chandauli	Chakia	48	0

1	2	3	4	5	6
45.	Uttar Pradesh	Chitrakoot	Manikpur	144	0
46.	Uttar Pradesh	CSM Nagar	Parsadepur	1028	0
47.	Uttar Pradesh	CSM Nagar	Musafirkhana	534.00	0
48.	Uttar Pradesh	Deoria	Lar	1527	456
	Uttar Pradesh				122
49.	Uttar Pradesh	Etah	Awagarh	96	0
50.	Uttar Pradesh	Etah	Etah	96	0
51.	Uttar Pradesh	Etah	Nidhulikalan	50	0
52.	Uttar Pradesh	Bawah	Jaswant Nagar	240	72
53.	Uttar Pradesh	Hawart	Jaswant Nagar	228	32
54.	Uttar Pradesh	Faizabaa	Faizabad	393	299
55.	Uttar Pradesh	Faizabad	Beekapur	84	44
56.	Uttar Pradesh	Faizabad	Gosaiganj	72	64
57.	Uttar Pradesh	Faizabad	Faizabad Ph-2	1197.00	0
58.	Uttar Pradesh	Faizabad	Mohammdabad	132	0
59.	Uttar Pradesh	Farruknabad	Farrukhabad	72	0
60.	Uttar Pradesh	Fetehpur	Fatehpur	216	0
61.	Uttar Pradesh	GB Napar	Dadri	637	325
62.	Uttar Pradesh	GB Nagar	Jewar	272	144
63.	Uttar Pradesh	GB Nagar	Dadri	216	216
64.	Uttar Pradesh	GB Nagar	Rabupura	72	72
65.	Uttar Pradesh	GB Nagar	Dankaur	48	44
66.	Uttar Pradesh	Ghaziabad	Ghaziabad	1236	712
67.	Uttar Pradesh	Ghaziabad	Fareednagar	268	112
68.	Uttar Pradesh	Ghaziabad	Arthala	208	0
69.	Uttar Pradesh	Ghaziabad	Desna	204	144
70.	Uttar Pradesh	Ghazipur	Sadat	36	0
71.	Uttar Pradesh	Ghazipur	Ghazipur	420	0
72.	Uttar Pradesh	Gorakhpur	Gorakhpur	611	314
73.	Uttar Pradesh	Gorakhpur	Sahjanwah	72	0

1	2	3	4	5	6
74.	Uttar Pradesh	Gorakhpur	Gorakhpur	628	0
75.	Uttar Pradesh	Gorakhpur	P.P. Gang	544.00	0
76.	Uttar Pradesh	Hamirpur	Kurara	132	0
77.	Uttar Pradesh	Hardoi	Gopamau	144	0
78.	Uttar Pradesh	Hardoi	Sandila	252.00	0
79.	Uttar Pradesh	Jalaun	Orai	288	0
80.	Uttar Pradesh	Jalaun	Kadura	156	0
81.	Uttar Pradesh	Jalaun	Kalpi	120	0
82.	Uttar Pradesh	Jhansi	Pichhor	144	0
83.	Uttar Pradesh	JP Nagar	Amroha	115	0
94.	Uttar Pradesh	JP Nagar	Joya	42	0
85.	Uttar Pradesh	JP Nagar	Hasanpur	36	0
86.	Uttar Pradesh	Kannauj	Chibramau	648	0
87.	Uttar Pradesh	Kannauj	Tirwa	528	0
88.	Uttar Pradesh	Kannauj	Tirwa	312	0
89.	Uttar Pradesh	Kannauj	Chibramau	240	0
90.	Uttar Pradesh	Kannauj	Saurikha	144	0
91.	Uttar Pradesh	Ramabai Nagar	Jhinjhak	492	0
92.	Uttar Pradesh	Ramabai Nagar	Sikandra	204	0
93.	Uttar Pradesh	Ramabai Nagar	Rasoolabad	216	0
94.	Uttar Pradesh	Ramabai Nagar	Shivali	132	0
95.	Uttar Pradesh	Ramabai Nagar	Derapur	72	0
96.	Uttar Pradesh	Ranabai Nagar	Amraudha	72	0
97.	Uttar Pradesh	Kanpur Nagar	Bithoor	108	108
96.	Uttar Pradesh	Kanpur Nagar	Shivrajpur	132	112
99.	Uttar Pradesh	Kaushambhi	Ajuwa	144	0
100.	Uttar Pradesh	Kaushambhi	Manjhanpur	120	0
101.	Uttar Pradesh	Kushi Nagar	Ambedkarnagar	100	0
102.	Uttar Pradesh	Kushi Nagar	Malviya Nagar	81	0
103.	Uttar Pradesh	Kushi Nagar	Pabrauna	912.00	0
104.	Uttar Pradesh	Lakhimpur Kheri	Singahi	108	0

1	2	3	4	5	6
105.	Uttar Pradesh	Lakhimpur Kheri	Gola	120	0
106.	Uttar Pradesh	Lalitpur	Pali	144	0
107.	Uttar Pradesh	Lucknow	Mahona	762	500
108.	Uttar Pradesh	Lucknow	Kakori	529	493
109.	Uttar Pradesh	Lucknow	Malihabad	148	132
110.	Uttar Pradesh	Maharajganj	Maharajganj	399	0
111.	Uttar Pradesh	Mahoba	Mahoba	84	72
112.	Uttar Pradesh	Mainpuri	Kisni	748	0
113.	Uttar Pradesh	Mainpuri	Ghiror	450.00	0
114.	Uttar Pradesh	Mathura	Kosikala	384	75
115.	Uttar Pradesh	Mathura	Nandgoan	224	192
116.	Uttar Pradesh	Mahtura	Vrindawan	276	252
117.	Uttar Pradesh	Mahtura	Gokul	88	88
118.	Uttar Pradesh	Mathure	Mahawan	72	72
119.	Uttar Pradesh	Mathura	Chata	48	48
120.	Uttar Pradesh	Mathura	Raya	48	48
121.	Uttar Pradesh	Mau	Mau	479.00	0
122.	Uttar Pradesh	Meerut	Hastinapur	582	395
123.	Uttar Pradesh	Meerut	Lawar	359	120
124.	Uttar Pradesh	Meerut	Kharkhuda	96	30
125.	Uttar Pradesh	Meerut	Hastinapur-II	306.00	0
126.	Uttar Pradesh	Mirzapur	Mirzapur	536	410
127.	Uttar Pradesh	Mirzapur	Chunar	216	184
128.	Uttar Pradesh	Mirzapur	Mirzapur	853	282
129.	Uttar Pradesh	Moradabad	Umarikala	306	0
130.	Uttar Pradesh	Moradabad	Thakurdwara	210	0
131.	Uttar Pradesh	Moradabaa	Bhatwali	195	0
132.	Uttar Pradesh	Moradabad	Moradabad	48	0
133.	Uttar Pradesh	Moradabad	Thakurdwara	646.00	0
134.	Uttar Pradesh	Muzaffarnagar	Banat	476	0
135.	Uttar Pradesh	Muzaffarnagar	Muzaffarnagar	255.00	0

1	2	3	4	5	6
136.	Uttar Pradesh	Pilibhit	Nuriya	886	50
137.	Uttar Pradesh	Pratapgarh	Belha	576	290
138.	Uttar Pradesh	Pratapgarh	Antu	57S	306
139.	Uttar Pradesh	Pratapgarh	Pratapgarh city	531	270
140.	Uttar Pradesh	Pratapgarh	Kunda	272	0
141.	Uttar Pradesh	Rae Bareilly	Rae Bareilly	353	7
142.	Uttar Pradesh	Rae Bareilly	Rae Bareilly	100	100
143.	Uttar Pradesh	Rae Bareilly	Lalganj	246	0
144.	Uttar Pradesh	Rae Bareilly	Bachrawan	284.00	0
145.	Uttar Pradesh	Rae Bareilly	Rae Bareilly Ph-2	1031.00	0
146.	Uttar Pradesh	Rae Bareilly	Rae Bareilly Ph-3	429.00	0
147.	Uttar Pradesh	Rampur	Rampur	462	0
148.	Uttar Pradesh	Rampur	Rampur	156	0
149.	Uttar Pradesh	Sanaranpur	Saharanpur	456	250
150.	Uttar Pradesh	Saharanpur	Saharanpur	206	48
151.	Uttar Pradesh	Sitapur	Biswan	252	0
152.	Uttar Pradesh	Sonebhaara	Ghorawal	656	0
153.	Uttar Pradesh	Sonebhaara	Duddhi	451.00	0
154.	Uttar Pradesh	St. Kabir Nagar	Hariharpur	252	0
153.	Uttar Pradesh	St. Kabir Nagar	Jawaharnagar	72	0
156.	Uttar Pradesh	St. Kabir Nagar	Hariharpur	72	0
157.	Uttar Pradesh	St. Kabir Nagar	Pateinagar	80	0
158.	Uttar Pradesh	Sultanpur	Ghasiganj	116	55
159.	Uttar Pradesh	Sultanpur	Koeripur	180.00	0
160.	Uttar Pradesh	Unnao	Haiderabad	168	0
161.	Uttar Pradesh	Unnao	Nababganj	144	0
162.	Uttar Pradesh	Unnao	Ugu	120	0
163.	Uttar Pradesh	Unnao	Unnao	96	0
164.	Uttar Pradesh	Unnao	Akrampur	345.00	0

West Bengal (IHSDP)

Sl.No.	State	City	Total Dwelling Units Sanctioned	Total Dwelling Units Completed
1	2	3	4	5
1.	West Bengal	Alipurduar	420	420
2.	West Bengal	Arambag	522	130
3.	West Bengal	Ashoknagar Kalyangarh	848	548
4.	West Bengal	Baduria	516	422
5.	West Bengal	Baharampur	168	0
6.	West Bengal	Balurghat	790	629
7.	West Bengal	Bangaon	767	154
8.	West Bengal	Bankura	415	147
9.	West Bengal	Barddhaman	1629	1020
10.	West Bengal	Basirhat	1069	801
11.	West Bengal	Beldanga	362	175
12.	West Bengal	Birnagar	300	300
13.	West Bengal	Bishnupur	364	0
14.	West Bengal	Bolpur	573	571
15.	West Bengal	Chakdaha	887	885
16.	West Bengal	Chakdaha	440	0
17.	West Bengal	Chandrakona	350	318
18.	West Bengal	Contai	636	441
19.	West Bengal	Coopers Camp	450	289
20.	West Bengal	Dainhat	390	388
21.	West Bengal	Dalkhola	360	136
22.	West Bengal	Darjiling	890	125
23.	West Bengal	Dhuilya	400	382
24.	West Bengal	Dhupguri	509	509
25.	West Bengal	Diamond Harbour	591	4
26.	West Bengal	Dinhata	319	304
27.	West Bengal	Dubrajpur	416	356
28.	West Bengal	Egra	332	275
29.	West Bengal	English Bazar	852	572

1	2	3	4	5
30.	West Bengal	Gangarampur	685	601
31.	West Bengal	Gangarampur	467	128
32.	West Bengal	Ghatal	352	163
33.	West Bengal	Gobardanga	500	477
34.	West Bengal	Guskara	450	171
35.	West Bengal	Habra	896	420
36.	West Bengal	Haldia	645	624
37.	West Bengal	Haldia	795	715
38.	West Bengal	Haldibari	304	304
39.	West Bengal	Islampur	370	263
40.	West Bengal	Jalpaiguri	625	613
41.	West Bengal	Jangipur	344	344
42.	West Bengal	Jangipur	650	520
43.	West Bengal	Joynagar Mazilpur	225	89
44.	West Bengal	Jhalda	408	37
45.	West Bengal	Jhargram	645	434
46.	West Bengal	Jhargram	205	1501
47.	West Bengal	Jiaganj Azimganj	593	583
48.	West Bengal	Jiaganj Azimganj	521	115
49.	West Bengal	Kaliaganj	400	288
50.	West Bengal	Kalimpong	567	222
51.	West Bengal	Kalna	1060	1044
52.	West Bengal	Kandi	555	376
53.	West Bengal	Katwa	650	377
54.	West Bengal	Kharagpur	272	118
55.	West Bengal	Kharagpur	232	80
56.	West Bengal	Kharagpur	306	126
57.	West Bengal	Kharar	300	153
58.	West Bengal	Koch Bihar	632	498
59.	West Bengal	Koch Bihar	320	0
60.	West Bengal	Krishnanagar	640	298

1	2	3	4	5
61.	West Bengal	Kshirpai	300	189
62.	West Bengal	Kurseong	565	362
63.	West Bengal	Mal	465	465
64.	West Bengal	Mathabhanga	181	179
65.	West Bengal	Mathabhanga	402	81
66.	West Bengal	Medinipur	948	686
67.	West Bengal	Mekliganj	294	271
68.	West Bengal	Memari	621	610
69.	West Bengal	Mirik	423	183
70.	West Bengal	Murshidabad	497	257
71.	West Bengal	Nabadwip	735	170
72.	West Bengal	Old Maldah	550	257
73.	West Bengal	Puruliya	611	162
74.	West Bengal	Raghunathpur	400	100
75.	West Bengal	Raiganj	2000	1924
76.	West Bengal	Ramjibanpur	300	208
77.	West Bengal	Rampurhat	603	141
78.	West Bengal	Ranaghat	155	155
79.	West Bengal	Ranaghat	297	18
80.	West Bengal	Sainthia	340	325
81.	West Bengal	Santipur	357	24
82.	West Bengal	Sonamukhi	200	188
83.	West Bengal	Suri	728	12
84.	West Bengal	Taherpur	390	374
85.	West Bengal	Taki	307	306
86.	West Bengal	Taki	504	119
87.	West Bengal	Tamluk	456	186
88.	West Bengal	Tarakeswar	584	370
89.	West Bengal	Tufanganj	308	308
90.	West Bengal	Siliguri	1998	1396
91.	West Bengal	Siliguri	1206	839
92.	West Bengal	Siliguri	1859	315
93.	West Bengal	Panskura	498	480
94.	West Bengal	Kolkata (VAMBAY)	75	-
95.	West Bengal	Nalhati	330	322

Joint Operation against Terrorists

148. DR. SANJEEV GANESH NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some most wanted Lashkare-Toiba terrorists were gunned down in a joint army and Jammu and Kashmir police operation in the Kashmir valley during 2011; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. Nine most wanted Lashkar-e-Toiba terrorist have been killed during 2011 upto 31st October.

Condition of Taj Mahal

149. SHRI PRATAP SINGH BAJWA:
SHRI JAGDISH SHARMA:

Will the MINISTER OF CULTURE be pleased to state:

(a) whether there are reports of the Taj Mahal facing danger of collapse over the next few years;

(b) if so, the details thereof along with the reasons therefor;

(c) whether it is a fact that the foundations of the said monument have become brittle and are disintegrating, and that certain cracks had appeared last year in parts of the Tomb and the four minarets which surround the monument are showing signs of tilting;

(d) if so, the reasons therefor; and

(e) the steps being taken/proposed to be taken to protect the world renowned monument in every respect?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Apprehensions have been expressed in some sections of print media, without any proper scientific basis.

(c) and (d) No Madam. Scientific studies got conducted by the Archaeological Survey of India through different agencies such as Survey of India, Dehradun; Central Building Research Institute, Roorkee; and National

Geophysical Research Institute, Hyderabad have concluded that the said monument, including the four Minarets, is quite stable in plan as well as elevation.

(e) The conservation work at the Taj Mahal is attended to, continuously depending upon the need of repairs and availability of resources. The monument is regularly monitored by conducting essential studies.

Input Cost in Agriculture

150. SHRIMATI HARSIMRAT KAUR BADAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there are reports that agriculture has become unviable in the country including Punjab due to high input costs invested by the farmers;

(b) if so, the details thereof; and

(c) the remedial steps taken by the Government to bail out the farmers including raising the Minimum Support Prices of various crops?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The input cost borne by the farmers for major crops grown in Punjab for the years 2005-06 to 2008-09 are given in the enclosed Statement.

(c) The effect of rising input cost of cultivation is balanced by way of assuring MSP that help the farmers to receive adequate returns on their investment. Central Government agencies and State level bodies through their procurement operations in the market help the farmers sell their produce at MSP especially when market prices rule below MSP for that commodity. Government also promotes various technologies and agronomic practices like Integrated Pest Management, Integrated nutrient Management, Mechanisation, water conservation etc. to improve agricultural production and productivity and thereby bring down the cost of cultivation. Moreover, Government also improves the economic viability of farming through assistance to farmers under several programmes such as National Horticulture Mission, National Food Security Mission and Rashtriya Krishi Vikas Yojana.

Statement*Input Cost borne by the farmers for major crops grown in Punjab*

(in Rupees)

Crops/Years		2005-06	2006-07	2007-08	2008-09
Cotton	A2+FL/hac	20209.59	22358.93	23934.84	29047.10
	A2+FL/qtl	959.12	988.76	1079.78	1145.04
	C2/hac	33849.46	36865.64	40490.82	50828.83
	C2/qtl	1606.12	1630.07	1826.48	2003.76
Paddy	A2+FL/hac	17247.31	16955.21	18951.70	25154.75
	A2+FL/qtl	280.16	266.53	275.63	372.07
	C2/hac	30007.47	30384.12	34781.20	45291.24
	C2/qtl	487.28	477.42	505.92	559.86
Wheat	A2+FL/hac	14558.15	16253.66	17121.53	17945.58
	A2+FL/qtl	303.26	335.38	337.94	408.63
	C2/hac	26690.59	29946.95	32826.96	35423.48
	C3/qtl	556.27	617.11	647.95	804.80

Cost A2+FL includes cost incurred on human labour (including family labour), bullock labour, machinery labour, seed, fertilizer and manures, irrigation charges, interest on working capital and rent paid for leased inland.

Cost C2 includes Cost A2, imputed value of family labour, interest on value of owned fixed capital assets, rental value of owned land.

Change in Names of Cities

151. SHRI ANANTHA VENKATARAMI REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received requests from various State Governments regarding

change in the names of some cities in their States; and

(b) if so, the details thereof and the action taken thereon, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) As per available record, 30 proposals for change of name of cities/towns have been received in the Ministry from the concerned State Government. Out of which 29 proposals have been approved and one proposal has been rejected. Details of these cases is given in the enclosed Statement.

Statement*List of cases received regarding changing the name of towns/cities (Based on available records)*

Sl.No.	Old Name	New Name	State	Action Taken
1	2	3	4	5
1.	Town Sahibzada Ajit Singh Nagar	Ajitgarh	Punjab	Approved

1	2	3	4	5
2.	Town Sunam	Sunam Udham Singh Wala	Punjab	Approved
3.	Town Nawanshahar	Shahid Bhagat Singh Nagar	Punjab	Approved
4.	Town Muktsar	Sri Muktsar Sahib	Punjab	Approved
5.	Town Phulbani	Baudh and Kaudhamal	Odisha	Approved
6.	Town Sonapur	Subarnapur	Odisha	Approved
7.	City Bombay	Mumbai	Maharashtra	Approved
8.	City Madras	Chennai	Tamil Nadu	Approved
9.	City Trivandrum	Thiruvananthapuram	Kerala	Approved
10.	Town Quilon	Kollam	Kerala	Approved
11.	Town Trichur	Thrussur	Kerala	Approved
12.	Town Alleppey	Alappuzha	Kerala	Approved
13.	Town Palghat	Palakkad	Kerala	Approved
14.	Town Cannanore	Kannur	Kerala	Approved
15.	Town Tellicherry	Thalassery	Kerala	Approved
16.	Town Badagare	Vadakara	Kerala	Approved
17.	Town Parur	Paravur	Kerala	Approved
18.	Town Alwaye	Aluva	Kerala	Approved
19.	Town Cochin	Kochi	Kerala	Approved
20.	Town Devi Colam	Devi Kulam	Kerala	Approved
21.	Town Changanachery	Changanassery	Kerala	Approved
22.	Town Chirayinkil	Chirayinkeezhu	Kerala	Approved
23.	Town Cranagnore	Kudungailur	Kerala	Approved
24.	Town Mannarghat	Mannarkad	Kerala	Approved
25.	Town Mannantoddy	Mananthavady	Kerala	Approved
26.	Town Sultan's Battery	Sulthanbathery	Kerala	Approved
27.	Town Gotegaon	Sridham	Madhya Pradesh	Approved
28.	City Mhow	Ambadkar Nagar	Madhya Pradesh	Approved
29.	City Bhopal	Bhajpal	Madhya Pradesh	Rejected
30.	City Calcutta	Kolkata	West Bengal	Approved

Permission for TV Channels

152. SHRI VILAS MUTTEMWAR:
SHRI HARISHCHANDRA CHAVAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of news and entertainment TV channels being operated in the country till date, language-wise;

(b) the number of such channels which have entered into collaboration with foreign news channels;

(c) the number of requests received by the Government seeking permission to operate new entertainment and news TV channels alongwith the number of requests cleared/still pending with the Government during each of the last three years and the current year, category-wise;

(d) whether the Government has laid down any norms/guidelines for grant of permission to operate new channels;

(e) if so, the details thereof; and

(f) the reasons for amending the existing Uplinking and downlinking guidelines and the time by which the existing guidelines/norms are likely to be amended?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) As on 17.11.2011, 430 News and Current Affairs, including 35 channels of Doordarshan and 415 Non-News and Current Affairs satellite television channels, have been permitted in various languages under the Uplinking/Downlinking Guidelines of this Ministry. The details are available on the Ministry's website. (www.niib.nic.in)

(b) As per the Uplinking/Downlinking Guidelines of this Ministry, Foreign Equity holding including FDI/FII/NRI investments should not exceed 26% of the Paid Up equity of the applicant company seeking permission for a News and Current Affairs (NCA) channel. This Ministry does not maintain data regarding collaboration of permitted News and Current Affairs (NCA) channels with foreign news channels.

(c) The number of requests received by the Government seeking permission to operate new non-news and news TV channels alongwith the number of requests cleared/still pending with the Government during each of the last three years and the current year, category-wise, are given in the enclosed Statement.

(d) to (f) Based on the TRAI recommendations, the Government had formulated a proposal for certain amendments in the Policy Guidelines for Uplinking and Downlinking of TV channels which have been approved by the Union Cabinet in its meeting held on 7th October 2011. These Guidelines will be put up on the website of the Ministry after consultation with the Ministry of Law.

Statement

Number of applications received for permission of private satellite TV Channels since 2008 to 21.11.2011 and status thereon

Description	Category	2008	2009	2010	2011	Total
					(Till 21st Nov.)	
Application Received	News	88	55	150	116	409
	Non-News	91	49	151	109	400
	Total	179	104	301	225	809
Permission Granted	News	50	43	90	18	201
	Non-News	86	44	87	22	239
	Total	136	87	111	40	440
Under Examination	News	38	12	60	98	208
	Non-News	05	05	64	87	161
	Total	43	17	124	185	369

Infiltration in Jammu and Kashmir

153. SHRI KISHANBHAI V. PATEL:
SHRI PRADEEP MAJHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the infiltrators killed and arrested by the Border Security Force in Jammu and Kashmir during 2011, so far;

(b) whether the Government has identified the route being used by the infiltrators;

(c) if so, the details thereof; and

(d) the corrective steps taken by the Government to check infiltration in the State as well as the activities of the infiltrators?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) During 2011 (upto 31st October), 4 infiltrators killed and 5 arrested by the Border Security Force along Jammu International Border.

(b) and (c) The route used by the infiltrators are Gurez, Karnah, Naugam, Machhal and Keran in Kashmir Valley, Keri, Krishna Ghati, Nowshera and Poonch in Jammu region and Pargwal, Khour, Akhnoor Samba, RS Pura at International Border.

(d) The Government in tandem with the State Government have adopted a multipronged approach to contain cross border infiltration in Jammu and Kashmir, which includes, inter-alia, strengthening of border management and multi-tiered and multi-modal deployment along international border/line of control and infiltration routes, construction of border fencing, improved technology, weapons and equipment for security forces, improved intelligence and operational coordination, synergizing intelligence flow to check infiltration and pro-active action against the terrorists within the States. The counter infiltration efforts are reviewed periodically at various levels in the State Government and in the Central Government.

The Government has adopted various counter terrorist methods to neutralize the efforts and capabilities of militants to disturb peace in the State. The Government has also encouraged policies to mainstream the youth and discourage the local youth from joining militancy.

[Translation]

Involvement of Agencies in Casteism

154. SHRI BHAUSAHEB RAJARAM WAKCHAURE:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the existence of agencies engaged in propagation of fanaticism and casteism;

(b) if so, the details thereof;

(c) whether the Government has taken/proposes to take steps to sensitise the citizens against these agencies;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) There are reports regarding existence of agencies engaged in propagation of fanaticism and casteism.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection and investigation lies with the State Governments and Union Territory Administrations. Constitution of India provides adequate constitutional and legal safeguards to ensure the safety and security of minorities and other weaker sections of the society. Government of India through various schemes augments the capacity of State Governments/Union Territory Administration for better implementation of measures which help in promoting Social and Communal harmony through awareness raising and education of the larger sections of the society. Government of India also advises through advisories from time to time urging the State Governments/Union Territory Administrations to guard against activities of anti-social and anti-national groups and to monitor for prevention of any untoward incident.

Violence by ISI

155. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether several Inter-Services Intelligence (ISI) backed organizations are involved in spreading violence in the country;

(b) if so, the details thereof; and

(c) the details of the steps taken by the Government to contain their activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes Madam, as per available Intelligence inputs, Pakistan based terrorist outfits (particularly Lashkar-e-Taiba (LeT), Jaish-e-Mohammed (JeM), Hijbul Mujahideen (HM) etc.) continue to receive support from ISI.

(c) Government is committed to combat terrorism, extremism and separatism in all its forms and manifestations as no cases, genuine or imaginary can justify terrorism. The Government has taken various measures which *inter-alia*, include augmenting the strength of Central Para-Military Forces; amendment to the CISF Act to enable deployment of CISF in joint venture of private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security.

The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Instigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral fora and also at the multi-level bi-lateral interactions.

Promotion of Banana Cultivation

156. SHRI A.T. NANA PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any national level schemes have been chalked out by the Government to promote cultivation of banana crops and to provide export and marketing facilities;

(b) if so the details thereof;

(c) whether any co-ordination mechanism exists between the agriculture departments of the Union and the State Governments for the monitoring of these schemes;

(d) if so, the details thereof;

(e) the number of farmers being benefitted under these schemes during the last three years, State-wise;

(f) whether the Government has received complaints to the effect that the amount provided under the schemes does not percolate down to the farmers; and

(g) if so, the efforts made by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The Government is implementing two Centrally Sponsored Schemes of National Horticulture Mission (NHM) and Horticulture Mission for North East and Himalayan States (HMNEHS) and National Horticulture Board (NHB) and Coconut Development Board (CDB) schemes in Central Sector for the holistic development of horticulture sector by ensuring an end-to-end approach covering production, post harvest management and marketing. Under NHM, HMNEH and NHB schemes *inter-alia*, assistance is being provided for cultivation of various horticultural crops including banana. NHM and HMNEH provide assistance for setting up of market infrastructure like rural markets, wholesale markets and terminal markets. The Agricultural and Processed Food Products Export Development Authority (APEDA) in the Ministry of Commerce is extending assistance through its schemes for facilitating export of horticulture commodities including banana.

(c) and (d) NHM and HMNEH schemes are being implemented through the Departments of Horticulture & Agriculture of the State Governments. The schemes are monitored regularly at the National level by General Council of NHM, Executive Committee (EC) of NHM and Steering Committee of HMNEH. Periodical meetings are organized to review the progress of implementation of schemes. At the State level, State Level Executive Committee (SLEC) monitors the schemes. Besides, Joint inspection Team (JIT) comprising of member from Government of India, State Government and State Agricultural Universities, Precision Farming Development Centres also make periodic visits to the State and beneficiaries field for monitoring the schemes.

(e) The number of farmers benefited under the scheme is not compiled in these schemes.

(f) and (g) No, Madam.

Grants to CSIDC

157. SHRI JAGDISH SHARMA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government has granted financial assistance to Chhattisgarh State Industrial Development Corporation Limited (CSIDC) for the various scheme being run under the Food Processing Industries;

(b) if so, the total grant provided during each of the last three years and the current year; and

(c) if not, the time by which the amount is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (c) Yes, Madam. Under the Scheme of Strengthening of Institutions, all State Nodal Agencies are granted Recurring/Non-Recurring Grants-in-aid annually. The details of SNA grants to Chhattisgarh State Industrial Development Corporation Ltd. (CSIDC), State Nodal Agency for Chhattisgarh, during the last three years is as under:-

2008-09	—	Recurring Grants-in-aid of Rs. 2.50 lakhs
2010-11	—	Recurring Grants-in-aid of Rs. 5.0 lakhs

This Ministry has not received any proposal so far from Chhattisgarh State Industrial Development Corporation Ltd.(CSIDC) for release of Recurring/Non-Recurring Grants-in-aid for the year 2011-12.

Under the Scheme of Infrastructure Development, under Food Park Component, this Ministry had released an amount of Rs. 2.00 crores out of sanctioned amount of Rs. 4.00 crores on 31.02.2002 for setting up Food Park at Rajnandgaon, Chhattisgarh to CSIDC and its Co-promoter.

National Livestock Policy

158. SHRI MAHENDRASINH P. CHAUHAN:
SHRI ASHOK KUMAR RAWAT:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to formulate a National Livestock Policy;

(b) if so,, the details thereof;

(c) whether the draft of such policy has been prepared and sent to the State Governments for there suggestions;

(d) if so, the details thereof;

(e) the names of the projects launched for the growth of livestock in the country during the last two decades, State-wise; and

(f) the target fixed and achieved in this regards?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Yes, Madam.

(b) The National Livestock Policy will provide common guidelines to the States to implement various state-specific programmes so as to achieve national goals and objectives concerning improvement in animal productivity, infusion of appropriate technologies for quality assurance to meet international standards, marketing linkages, extension services, restructuring of institutions and support in terms of enhanced investment and installation of an effective mechanism to sustain the same. The salient features of the proposed National Livestock Policy are as under:

(i) Enhancing productivity in Livestock and removal of constraints, which hinder productivity;

- (ii) To double the availability of animal protein from the present level of 10 gm per capita per day to 20 gm per capita per day within a decade.
- (iii) To improve understanding of socio economic problems relating to small holding systems and development of appropriate extension modules for transfer of technology for small farm production.
- (iv) Formulation of breeding policy for each Livestock species aiming at qualitative and quantitative improvement in livestock products.
- (v) To provide quality assurance in the entire food chain to meet international standards concerning quality, hygiene and food safety.
- (vi) Preparation of contingency plan concerning natural calamities and disease outbreaks, which would also include appropriate insurance packages.
- (vii) Strengthening of education infrastructure for training and retraining of Veterinary graduates, auxiliary staff as well as farmers.
- (viii) Eradication and control of major animal diseases to improve productivity of animals and exploit export potential of livestock and livestock products.

(c) and (d) Yes, Madam. The draft National Livestock Policy was circulated to all States/UTs for comments/concurrence and was placed in the Conference of the State Ministers of Animal Husbandry on 13th September, 2008. It was unanimously agreed in the said Conference. Thereafter, a draft Cabinet Note on National Livestock Policy was circulated to various central Ministries/Planning Commission etc. for their comments. The projections in the National Livestock Policy are being updated,

(e) and (f) There is no specific project launched for growth of Livestock by the Government of India. Nevertheless, Government of India supplements the activities of the State Governments in ensuring growth of livestock. Such schemes are demand driven and Central assistance is released to the States within the plan ceiling.

[English]

Programmes on Historic/Tourist Places

159. SHRI BAIJAYANT PANDA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has proposed to telecast new programmes depicting the heritage of places of historic and tourist importance on Doordarshan (DD) channel;

(b) if so, the details thereof;

(c) the details of heritage centres in the country including Odisha that have been documented for the purpose; and

(d) the time by which the said programme is likely to be telecast on DD channel?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHAUDHURY MOHAN JATUA): (a) and (b) Prasar Bharati has informed that Doordarshan (National) and its regional channels telecast programmes depicting the heritage places of historic and tourist importance from time to time. During the year 2010 and 2011, DD National has telecast the following programmes:

Sl.No.	Programme	No. of episodes
1.	Sanskritiyude Shruthilayangel/Sarvajan Prathanalay “(Common Worship Centre in India)”	52 episodes
2.	Forsts of India	26 episodes

The programmes were telecast on DD National at 6.30 AM and 8.30 PM on every Sunday respectively.

(c) and (d) Heritage Centres of Andhra Pradesh, Bihar, Delhi, Gujarat, Goa, Himachal Pradesh, Kerala, Karnataka, Maharashtra, Madhya Pradesh, Odisha,

Pondicherry, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, West Bengal wre covered under the above mentioned programmes. The details of programmes in respect of Doordarshan Oriya is given in the enclosed Statement.

Statement

The List of documentaries on heritage and culture produced and telecast by Doordarshan Kendra, Bhubaneswar

Sl.No.	Name
1.	Heritage Village, Raghurajpur
2.	Documentary on Culture
3.	Shakti Pitha Ghanteswari
4.	Lalitgiri/Ratnagiri
5.	Huma (leaning Temple)
6.	Konark: Chariot temple of Sun God
7.	Temples of Odisha
8.	Tourism of Odisha
9.	Historical Monuments of Odisha
10.	Forest & Environment of Odisha
11.	Ranipur Jharial (Tourist Place)
12.	Nurshinghanath/Harishankar
13.	Chilika (Bird sanctuary)
14.	Bhitar Kanika/Chandipur wild life sanctuary
15.	Kantilo Nila Madhava
16.	Paradeep Port
17.	Shrikhetra Puri

[Translation]

Urban Transport System

160. SHRI HANSRAJ G. AHIR:
SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has made any comprehensive plan for the development of the urban transport system by introducing viable and environment friendly transportation like Metro rail in various parts of the country;

(b) if so, the details thereof;

(c) whether the Government has made any long term policy for the financial viability and its fast implementation for improving the current transport system in the country;

(d) if so, the details of criteria under consideration in this regard; and

(e) the total expenditure likely to be incurred on its implementation and the arrangements made by the Government to mobilise funds for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) The Government has formulated the National Urban Transport Policy (NUTP), 2006 which lays emphasis on promoting public transport which is environment friendly as compared to personalized mode of transport.

(c) and (d) NUTP envisages prioritization of investment in public transport, pedestrianisation and non motorized transport, land use and transport integration, Intelligent Transport Systems, transport demand management etc. The policy (NUTP) also envisages the central Government's capital support in form of viability gap funding subject to ceiling of 20% of the capital cost of the project.

(e) As per a recent study got conducted by the Ministry of Urban Development through M/s Wilbur Smith Associates Pvt. Ltd. in 2008, the total requirement of funds for urban transport in 87 identified cities by 2030 is roughly estimated at Rs. 4,35,380 crore.

Sugarcane Production

161. SHRIMATI JYOTI DHURVE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the production of sugarcane has decreased recently;

(b) if so, the details of production during each of the last three years and the current year, State-wise; and

(c) the measures taken by the Government to promote production of sugarcane in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) No, Madam. As per the 1st Advance Estimates for the year 2011-12, the production of sugarcane in the country is

estimated at 342.20 million tones which has increased by 3.03 million tones over the production of 339.17 million tones in 2010-11 (4th Advance Estimates). State-wise details of production of sugarcane during the last three years and the current year, *i.e.* 2011-12 is given in the enclosed Statement.

(c) For increasing the production and productivity of sugarcane, a Centrally Sponsored Scheme on 'Sustainable Development of Sugarcane Based Cropping System Areas

(SUBACS)' is covered under Macro Management Mode of Agriculture to give more flexibility to States and implement the programmes on the basis of State's priorities and requirements. It is implemented in the various sugarcane growing States.

The main thrust of the scheme is on the transfer of improved technologies to the farmers through field demonstrations, training of farmers, supply of farm implements, multiplication, drip irrigation infrastructure etc.

Statement

State-wise Estimates of Production of Sugarcane

States/UTs	Production ('000 Tonnes)			
	2008-09	2009-10	2010-11*	2011-12**
1	2	3	4	5
Andhra Pradesh	15380.0	11708.0	14784.0	14040.0
Arunachal Pradesh	23.4	27.1	#	#
Assam	1099.7	1059.0	1097.0	984.0
Bihar	4959.9	5032.6	15000.0	11447.2
Chhattisgarh	25.4	29.2	21.8	51.7
Gujarat	15510.0	12400.0	14240.0	13015.0
Goa	49.3	52.3	#	#
Haryana	5130.0	5335.0	5987.0	7102.0
Himachal Pradesh	53.1	45.6	38.3	28.3
Jammu and Kashmir	0.0	0.0	0.0	0.0
Jharkhand	348.8	447.0	457.3	457.3
Karnataka	23328.0	30443.0	37595.0	39710.0
Kerala	275.5	285.0	110.3	67.1
Madhya Pradesh	2975.0	2535.0	2667.0	2859.0
Maharashtra	60648.0	64159.0	78838.0	83416.0
Manipur	21.3	21.3	#	#
Meghalaya	0.3	0.2	#	#
Mizoram	13.7	12.4	#	#
Nagaland	185.8	152.9	#	#
Odisha	646.2	489.9	902.7	607.9

1	2	3	4	5
Punjab	4670.0	3700.0	4170.0	5100.0
Rajasthan	388.2	344.5	360.9	319.7
Tamil Nadu	32804.4	29745.6	34292.0	30030.0
Tripura	51.7	44.9	#	#
Utter Pradesh	109048.0	117140.0	120555 0	123901.0
Uttarakhand	5590.0	5842.0	6516.0	7186.0
West Bengal	1638.3	1000.8	1100.0	1450.0
Andaman and Nicobar Islands	3.0	2.0	#	#
Puducherry	162.3	247.3	#	#
Others	NA	NA	435.3	425.3
All India	285029.3	292301.6	339167.6	342197.4

*4th Advance Estimates released on 19.07.2011.

1st Advance Estimates released on 13.10.2011.

[English]

Training Module for IPS Officers

162. SHRI G.M. SIDDESHWARA:
SHRI K.C. SINGH 'BABA':

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is satisfied with the content and quality of training imparted to the Indian Police Service (IPS) officers keeping in view the emerging security challenges;

(b) if so, the details thereof;

(c) whether the Government proposes to review the training module/programme;

(d) if so, the details thereof;

(e) the details of attrition among IPS officers and the reasons therefor during each of the last three years and the current year; and

(f) the details of the steps taken by the Government to stem attrition among IPS officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The Government of India attaches great importance to the training of IPS officers, who are given mandatory training and in service training at five levels, striving for highest levels of content and quality.

(c) and (d) Review of training modules and programmes is an on-going process with a view to keep the training courses abreast with the emerging security challenges. In recent years subjects such as jungle warfare, tactics, cyber crimes, forensics have been added to upgrade the capabilities of the officers.

(e) and (f) 12, 10 and 8 Indian Police Service Officers have resigned in the year 2008, 2009 and 2010 respectively. In order to deal with the attrition in the IPS cadre, the strength and composition of the State cadres has been reviewed, the annual batch size of the Regular Recruits has been increased to 1250, and a proposal to induct IPS officers through a scheme of Limited Competitive Examination has been approved.

[Translation]

Recruitment Quota in CPMF's

163. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any quota has been prescribed for recruitment in Central Para-Military Forces (CPMF's) from the rural, tribal and backward areas of the country;

(b) if so, the details thereof, force and State-wise, including Maharashtra;

(c) whether the quota prescribed for recruitment in rural, tribal and backward areas has been filled;

(d) if so, the number of such personnel recruited during each of the last three years, State-wise and force-wise;

(e) whether the Government has any proposal to launch a special recruitment drive for CPMF's in tribal, rural and backward areas of the country; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No, Madam.

(b) Not applicable in view of (a) above.

(c) There is no quota fixed on this basis.

(d) Not applicable in view of (c) above.

(e) and (f) Do not arise.

[English]

Misuse of Power by CPMF'S

164. SHRI ASADUDDIN OWAISI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of cases have been reported regarding misuse of power to search, seize and arrest persons by the Central Para-Military Forces (CPMF's);

(b) if so, the number of such cases reported and the action taken against the accused personnel during each of the last three years and the current year, force-wise;

(c) whether the Government proposes to provide such powers to Border Security Force deployed for counter insurgency and anti-naxal operations;

(d) if so, the details thereof and the time by which a final decision is likely to be taken; and

(e) the steps taken or being taken by the Government to ensure that these powers are not misused by CPMF's?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) No cases of misuse of powers relating to search, seizure and arrest by any Central Armed Police Forces (CAPFs) have been reported to the Ministry of Home Affairs.

(c) and (d) There is a proposal to amend Sections 4 and 139 of the BSF Act, 1968 whereby an enabling provision is being made in the Act so that if need be such powers of search, seizure and arrest can be conferred on the BSF personnel deployed for counter insurgency and anti-naxal operation with the concurrence for of the State Government concerned. For the purpose a Bill, namely, The Border Security Force (Amendment) Bill, 2011 has been introduced in the Rajya Sabha on 18.08.2011. The Bill was referred to the Department related Parliamentary Standing Committee on Home Affairs. The Committee, in its 154th Report, has adopted the Bill without any changes and recommended the passing of the Bill. The proposed Bill is likely to be passed during the current Winter Session of the Parliament. Such enabling provisions already exist in the Acts of SSB and ITBP.

(e) Sufficient provisions/safeguards exist in the Acts and Rules governing the Central Armed Police Forces (CAPFs) as well as the instructions issued from time to time which provide for strict action against the force personnel for any misuse of powers.

[Translation]

Land to Small Industrial Units

165. SHRI JAI PRAKASH AGARWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government is considering any proposal to allocate land to the small industrial units being closed down as per the orders of the Supreme Court in Delhi;

(b) if so, the details thereof as on date;

(c) whether the Government has received any representation or request in this regard;

(d) if so, the details and the present status thereof; and

(e) the time by which land is likely to be allocated to these small industrial units in certain new industrial areas and the reasons for delay therein?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) As reported by the Government of National Capital Territory of Delhi (GNCTD), no such new proposal is pending or under consideration of the Delhi State Industrial and Infrastructure Development Corporation (DSIIDC) at present. However, the Government of NCT of Delhi/DSIIDC under the old Relocation Scheme of Industries - 1996, had already allotted 22492 alternative industrial plots/flats to the industrial units found eligible for allotment in accordance with the scheme. As on date, only 189 eligible units are on wait list for allotment under this scheme.

(c) to (e) The GNCTD has also reported that various representations from different industrial associations/organisations/individuals from time to time are received for reconsidering rejected cases under the above scheme. Those who applied under relocation scheme 1996 and were able to prove by way of specified documents that their units were established prior to 19.4.1996 at non-conforming area/residential area and have violated the norms prior to the cutoff date have been allotted industrial plots and few are in wait list for allotment under the scheme. There is no proposal to re-consider the rejected cases and there is no new relocation scheme under consideration at present.

[English]

Allotment of Land

166. SHRIMATI J. SHANTHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of public bodies/public utility services for which the Government allots lands at concessional rates;

(b) whether land has been allotted to Mother Diary, Hospitals, Schools etc. in the National Capital Territory of Delhi;

(c) If so, the details thereof; and

(d) the terms and conditions attached with such allotments?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Government allots land at concessional rates to hospitals, educational institutions, religious institutions, local bodies etc.

(b) Yes, Madam.

(c) Land has been allotted for 68 Mother Diary Booths and six private hospitals. 231 pockets of land have been allotted to various schools.

(d) The terms and conditions of allotment are specified in the respective allotment letters which, inter alia, includes charging of premium of land, annual ground rent and clause against misuse.

Illegal Guest Houses

167. SHRI HAMDULLAH SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of illegal Guest Houses running in the NCT of Delhi;

(b) the number of Guest Houses having valid licences and the number of those which do not have any licence issued from MCD/NDMC/DDA/DCP (licensing);

(c) whether most of the Guest Houses are running in buildings meant for residential purposes;

(d) if so, the total number of such cases reported alongwith action taken during each of the last three years; and

(e) the steps taken by the Government to check such activities in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) Information is being collected and will be laid on the Table of the House.

Hosting International Games

168. SHRI K.J.S.P. REDDY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to host the next South Asian Games as well as other International Games;

(b) if so, the details worked out for the purposes so far; and

(c) the amount earmarked, allocated and spent in this regard, separately?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Yes Madam. After the 11th edition was held in Dhaka, Bangladesh in 2010, Bhutan had expressed its inability to host the Games. Being next in the alphabetical order of South Asian countries, it is India's turn to host the 12th South Asian Games.

(b) In terms of Article 12(4) of South Asian Olympic Council (SAOC), it is the responsibility of National Olympic Committee (NOC) *i.e.* Indian Olympic Association (IOA) to organize the Games. NOG can organize the Games on its own or may delegate this authority to an Organizing Committee, which shall act under the guidance of NOC. Indian Olympic Association (IOA), being NOC for the country) is required to work out the details about the conduct of the Games.

(c) So far no amount has been earmarked/allocated or spent for this purpose, as proposals are awaited from the IOA.

Meeting on Food Issues

169. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the State Governments have requested the Ministry to convene a meeting to discuss the food issues; and

(b) if so, the details thereof alongwith the reaction of the Union Government thereto and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No specific request has been received in the Ministry from State Governments to discuss food issues. However, several conferences and review meetings have been organized by the Ministry to discuss food issues such as procurement, allocation, storage, distribution and transportation of foodgrains, edible oils and sugar among others.

[*Translation*]

Preservation of Horticultural Produce

170. SHRI RAGHUVANSH PRASAD SINGH:
SHRI P.L. PUNIA:
DR. KIRORI LAL MEENA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the current percentage of post-harvest losses of horticultural produce in each State/Union territory;

(b) whether the Government has recently analysed the reasons for substantial post-harvest losses of these produce;

(c) if so, the details thereof; and

(d) the steps taken/proposed to be taken by the Government to promote use of latest technology in the preservation of perishable commodities including horticultural produce?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) A comprehensive quantitative assessment of Harvest and Post-Harvest losses for agricultural produces has been carried out by Central Institute of Post-Harvest Engineering and Technology (CIPHET). As per the study report published on 21st April, 2010, the losses in selected crops are as under:

Name of Sector	Losses (in %)
Selected Cereals	3.9 to 6.0
Pulses	4.3 to 6.1
Oil seeds	2.8 to 10.1
Selected fruits and vegetables	5.8 to 18.0

(b) and (c) Due to fragmented supply chain and lack of adequate processing infrastructure along the value chain, the processing levels in the country are quite low.

(d) The scheme for Technology Upgradation/ Establishment/Modernization of FPIs is applicable to promote latest technology in the preservation of perishable commodities including horticultural produce processing. The scheme envisages to extend the financial assistance for setting up of new food processing units as well as Technological Upgradation and Expansion of existing units in the country. Ministry extends financial assistance in form of grants-in-aid to entrepreneurs @ 25% of the cost of Plant and Machinery and Technical Civil Works subject to a maximum of Rs. 50 lakhs in general areas and 33.33% subject to maximum of Rs. 75 lakhs in difficult areas.

Besides, Ministry of Food Processing Industry is encouraging setting up of Cold Chain facilities,

value addition and preservation infrastructure which envisages financial assistance in the form of grants-in-aid @ 50% of the total cost of plant and machineries and technical civilworks in general areas and 75% for North Eastern Region and difficult areas subject to a maximum of Rs. 10.00 crore.

[English]

Water Supply and Sewerage System

171. SHRI D.B.CHANDRE GOWDA:
SHRI ABDUL RAHMAN:
SHRI GURUDAS DASGUPTA:
SHRI SYED SHAHNAWAZ HUSSAIN:
SHRI SURENDRA SINGH NAGAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether 50 per cent cities and towns in the country do not have access to basic services like water supply, sewerage system, solid waste management, storm water drainage etc.;

(b) if so, the details of such cities and towns where piped water supply, sewerage system, solid waste management and storm water drainage are either non-existent or are in a poor state, State-wise;

(c) whether the Union Government proposes to prepare an action plan to ensure that infrastructure in

urban areas are developed keeping in view the pace of population growth in urban areas;

(d) if so, the details thereof; and

(e) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Water supply and sanitation is a State subject and it is the responsibility of the State Government to provide and maintain such services. The Government of India does not maintain such details.

(c) to (e) Government of India has launched the Jawaharlal Nehru National Urban Renewal Mission of which two components, *i.e.* Urban Infrastructure and Governance component and the Urban Infrastructure Development Schemes for Small and Medium Towns component which are implemented by the Ministry of Urban Development have the objective of covering all cities and towns with adequate infrastructure. In addition, other schemes are also being implemented such as North Eastern Region Urban Development Programme, 10% Lump Sum Scheme for North East Region including Sikkim, Scheme for Infrastructure Development of Satellite Towns. In all these schemes, the water and sewerage sector is assigned high priority. Details of the water and sanitation scheme approved under these schemes are given in the enclosed Statements-I to V.

Statement I-

*Jawaharlal Nehru National Urban Renewal Mission (JNNURM)-UIG
(Urban Infrastructure and Governance)*

(Rs. Lakh)

Sl.No.	Sector	No. of Projects	Sanctioned Cost
1.	Water Supply	147	1923171.46
2.	Sewerage	108	1462411.22
3.	Solid Waste Management	41	202417.69
4.	Storm Water Drainage	71	824903.82

Statement II

*Jawaharlal Nehru National Urban Renewal Mission (JNNURM)-UIPSSMT
(Urban Infrastructure Development Scheme for Small and Medium Towns)*

(Rs. Crores)

Sl.No.	Sector	No. of Projects	Sanctioned Cost
1.	Water Supply	438	8448.39
2.	Sewerage	97	2894.04
3.	Solid Waste Management	56	342.02
4.	Storm Water Drainage	64	729.76

Statement III

North Eastern Region Urban Development Programme (NERUDP)

(Rs. Lakh)

Sl.No.	Sector	No. of Projects	Sanctioned Cost
1.	Water Supply	4	4690.00
2.	Sewerage	0	0
3.	Solid Waste Management	2	1891.00
4.	Storm Water Drainage	0	0

Statement-IV

Status of projects under Urban Infrastructure Development Scheme in Satellite Towns (UIPSST)

(Rs. Lakh)

Sl.No.	Sector	No. of Projects	Sanctioned Cost
1.	Water Supply	4	19455.41
2.	Sewerage	3	16010.19
3.	Solid Waste Management	4	6779.96
4.	Storm Water Drainage	0	0

Statement V

*Status of projects under the Scheme of 10% Lump-sum Provision
Scheme for North Eastern Region including Sikkim*

(Rs. Lakh)

Sl.No.	Sector	No. of Projects	Sanctioned Cost
1.	Water Supply	23	18378.72
2.	Sewerage	Nil	000.0
3.	Solid Waste Management	5	1670.52
4.	Storm Water Drainage	18	18533.21

Production of Pulses

172. SHRI NITYANANDA PRADHAN:
 SHRIMATI J. SHANTHA:
 SHRI RUDRAMADHAB RAY:
 CHAUDHARY LAL SINGH:
 SHRI BAIJAYANT PANDA:
 SHRI PRADEEP MAJHI:
 SHRI G.M. SIDDESHWARA:
 SHRI KISHANBHAI V. PATEL:
 SHRI RAYAPATI SAMBASIVA RAO:
 SHRI RAJAJIAH SIRICILLA:
 SHRI P.R. NATARAJAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the production, availability and the per capita availability of pulses and oilseeds have shown a declining trend in the last three years in the country;

(b) if so, the details of shortage alongwith the reasons therefor;

(c) whether the Government is contemplating a cluster approach/contingency plan for increasing the production of pulses and oilseeds in the country;

(d) if so, the details thereof;

(e) whether the Government proposes to provide additional allocation of funds to the States under the said contingency plan; and

(f) if so, the details thereof and the criteria fixed for allocation of such assistance?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) During the period from 2008-09 to 2010-11, the production of Pulses has increased from 14.57 million tonnes to 18.09 million tonnes. Similarly, the production of oilseeds has also increased from 27.72 million tonnes to 31.10 million tonnes during the same period. As regards availability, Per capita availability of edible oils also increased from 11.4 kg/year during 2007-08 to 13.1 kg/year during 2009-10. However, in case of pulses it has decreased from 15.3 kg/year during 2008 to 11.6 kg/year during 2010. The decrease in per capita availability of pulses could be mainly attributed to slow rate in increase of pulses

production compared to rate of population growth.

(c) and (d) Government of India has been actively promoting the production of pulses and oilseeds in cluster approach through various crop development schemes viz. National Food Security Mission on Pulses (NFSM-Pulses), Integrated Scheme of Oilseeds, Pulses, Oilpalm and Maize (ISOPOM), Macro-management of Agriculture (MMA), Integrated Development of 60,000 Pulses villages in Rainfed areas and Special Programme on Oil Palm Area Expansion (OPAE) under RKVY in major pulses and oilseed growing states in the country.

(e) and (f) In order to boost the production of pulses further during rabi season through additional coverage of area, an additional allocation of Rs. 80.00 crore has been made under NFSM-Pulses and released to the states based on the contingency plan prepared by the States.

Procurement of Foodgrains

173. SHRI SURESH KUMAR SHETKAR:
 SHRI C. RAJENDRAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state.

(a) whether the procurement of foodgrains including rice, wheat and coarse cereals has risen or is estimated to rise during the current year;

(b) if so, the details thereof indicating the procurement of the said commodities during each of the last three years and the current year, State-wise; and

(c) the steps taken to improve procurement during the ensuing year?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) 225.14 lakh tonnes of wheat was procured during Rabi Marketing Season (RMS) 2010-11 whereas during RMS 2011-12, 281.44 lakh tonnes of wheat has been procured for the Central Pool. Similarly, 341.79 lakh tonnes of rice was procured during Kharif Marketing Season (KMS) 2010-11. It is estimated that during KMS 2011-12, 353.15 lakh tonnes of rice may be procured against which 101.04 lakh tonnes of Rice has been procured upto 16.11.2011.

Details of wheat, rice and coarse cereals procured during the last 3 years and the current year is given in the enclosed Statements-I to III respectively.

(c) Following steps have been taken by Govt. of India to improve the procurement:-

(i) MSP of Rs. 1080/- and 1110/- per quintal of common and Grade 'A' paddy has been fixed for crop year 2011-12, which is being procured in KMS 2011-12. MSP of Rs. 1120/- per quintal for wheat was fixed for RMS 2010-11. Further, a bonus of Rs. 50/- per quintal was allowed over and above the MSP of wheat. MSP of Rs. 1285/- per quintal of wheat has been fixed for wheat of crop 2011-12, which will be procured in RMS 2012-13.

(ii) Sufficient number of procurement centres are opened for procurement of paddy/rice and wheat.

(iii) Commission charges at the rate of 2.5% for paddy and 2% for wheat have been allowed to cooperative societies and self help groups to enhance the reach of MSP operations to small and marginal farmers.

(iv) Instructions have been issued to FCI and states to open procurement centres at locations convenient to farmers where they could bring their produce for Government procurement.

Statement I

Procurement of Wheat in Last three Marketing Seasons and Current Marketing Season (April to March)

(In '000 tonnes)

State/U.T.	2008-09	2009-10	2010-11	*2011-12
Bihar	500	497	183	477
Chandigarh	10	12	9	7
Chhattisgarh	0	0	0	0
Delhi	6	0	10	8
Gujarat	415	75	1	105
Haryana	5237	6924	6347	6891
Himachal Pradesh	Negligible	1	Negligible	1
Jammu and Kashmir	1	1	0	0
Jharkhand	2	Negligible	Negligible	0
Madhya Pradesh	2410	1968	3539	4894
Maharashtra	10	0	0	
Punjab	9941	10725	10209	10957
Rajasthan	935	1152	476	1302
Uttar Pradesh	3137	3882	1645	3460
Uttarakhand	85	145	86	42
West Bengal	0	0	9	0
Total	22689	25382	22514	28144

Negligible: Below 500 tonnes.

*Position as on 1/08/11

Statement II*Procurement of Rice in Last three Marketing Season and Current Marketing Season (Oct.-Sept.)*

(In '000 tonnes)

State/U.T.	2008-09	2009-10	#2010-11	*2011-12
Andaman and Nicobar Islands	0	0	0	0
Andhra Pradesh	9058	7555	9610	106
Arunachal Pradesh	0	0	0	0
Assam	3	8	16	0
Bihar	1083	890	882	0
Chandigarh	10	14	10	13
Chhattisgarh	2848	3357	3741	0
Delhi	0	0	0	0
Gujarat	0	0	0	Negligible
Haryana	1425	1819	1687	1931
Himachal Pradesh	0	0	1	0
Jammu and Kashmir	7	0	11	0
Jharkhand	143	23	Negligible	0
Karnataka	107	86	180	0
Kerala	237	261	263	81
Madhya Pradesh	247	255	502	1
Maharashtra	261	229	308	4
Nagaland	0	0	0	0
Odisha	2801	2497	2465	0
Puducherry	8	8	40	Negligible
Punjab	8554	9275	8635	7604
Rajasthan	11	0	0	0
Tamil Nadu	1201	1241	1543	239
Uttar Pradesh	4007	2901	2554	115
Uttarakhand	349	375	422	10
West Bengal	1744	1240	1310	0
All India Total:	34104	32034	34180	10104

Negligible:-Below 500 tonnes

#As on 30.09.2011 (Updated on 17.11.11)

*position as on 17.11.11

Statement III*State-wise and Marketing season-wise procurement of Coarse-grains for Last four Years*

(In '000 tonnes)

State/U.T.	2008* 09	2009-10	*2010-11	*2011-12
Andhra Pradesh	178	7	0	0
Chhattisgarh	9	1	3	0
Gujarat	0	0	0	0
Haryana	310	77	73	17
Karnataka	712	316	40	0
Madhya Pradesh	60	Negligible	9	2
Maharashtra	107	6	3	Negligible
Punjab	0	0	0	0
Rajasthan	0	0	Negligible	0
Total	1376	407	128	19

Negligible-Below 500 tonnes

*Position as on 17.11.11

Subsidised Foodgrains

174. SHRI GAJANAN D. BABAR:
SHRI ADHALRAO PATIL SHIVAJI:
SHRI ANANDRAO ADSUL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether certain sections including the Ministry of Agriculture have opposed the move to provide highly subsidised cheap foodgrains to larger sections of the population;

(b) if so, the details thereof and the reasons therefor alongwith the reaction of the Government thereto; and

(c) the steps taken by the Union Government to provide food to needy sections of the society at a subsidised rate?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Government of India has proposed to enact a National Food Security Act. Under the said Act, Government is planning to allocate foodgrains to the needy citizens at

the prices much below Minimum Support Price(MSP). Certain individuals/organizations in their comments on draft National Food Security Bill placed on Department of Food and Public Distribution website have expressed their disagreement with the provisions regarding highly subsidized foodgrains in the draft Bill. Planning commission in their comments have suggested that prices for priority category should not be fixed in nominal terms, but be linked to Minimum Support Price(MSP). Prices for general category may be specified at 100% of MSP. Ministry of Agriculture has also suggested that prices for the Above Poverty Line (APL) categories should be close to MSP.

In the said draft Bill, it is proposed to provide foodgrains to priority households at prices not exceeding Rs. 3/2/1 per kg for rice/wheat/coarse grains respectively and not exceeding 50% of the minimum support price for wheat and coarse grains, and derived minimum support price for rice for general households.

UN Aid Programme

175. SHRI M. SREENIVASULU REDDY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has decided to allow free flow of food for the United Nations Aid Programmes as part of the global initiative to tackle scarcity of food and volatility in prices; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam. The Government has not decided for free flow of food for UN aid programmes. The export of wheat and non-basmati rice was totally banned w.e.f 9.2.2007 and 1.4.2008 respectively. However, the Government of India has been allowing export of non basmati rice and wheat to various countries on case to case basis on diplomatic basis/humanitarian aid. A quantity of 20.78 lakh tons of non-basmati rice and 8.60 lakh tons of wheat were allowed on diplomatic basis/humanitarian aid after the ban was imposed. Further, the quantities of 48,299 MTs, 48,512 MTs, 34,026 MTs and 34,228 MTs of foodgrains(wheat and rice) were given to United Nations World Food Programme (UNWFP) for their country programme in India during the years 2008-09, 2009-10, 2010-11 and 2011-12 respectively. In addition to the above, India has signed an agreement alongwith other members of the SAARC to set up a SAARC food bank in which India's share is 3,06400 MTs.

In the recent years, there has been a record production and procurement of wheat and rice leading to huge quantities in buffer stocks and strategic reserves far in excess of norms. Because of this sufficient availability and temporary shortage of storage space, Empowered Group of Ministers (EGoM) in its meeting dated 08-09-2011 decided to lift the ban on export of non-basmati rice and wheat by bringing them under Open General Licence(UGL). The exports is to be done out of privately held stocks through Electronic Data Interchange (EDI) ports. It was also decided that the exports should be closely monitored and as and when the quantities reach a level of 20 lakh tons each of non basmati rice and wheat, Government may again consider imposing ban on the exports. The export of wheat products has also been allowed on private account with a quantitative limit of 6.50 lakh tons w.e.f. 03.7.2009 till 31.3.2010 and the same has also been extended till 31.3.2012.

In the meeting of G-20 Agriculture Ministers in Paris on 22-23 June, 2011, a Ministerial declaration on Action Plan on Food Price Volatility and Agriculture was issued. It has been decided to focus generally on agricultural

production and productivity, market information and transparency, international policy coordination, reducing the effects of price volatility for the most vulnerable and financial regulation of agricultural financial markets. Regarding the trade policy, while India has agreed that restrictions on export of food items affect food availability, India has also said that free exports at the time of national shortage of food cannot be allowed because domestic food security comes before global food security. So India has not agreed to the free flow of exports rather it is to be decided by keeping in view the national needs and domestic food security.

Condition of Jails

176. SHRI M. VENUGOPALA REDDY:
SHRI N. CHELUVARAYA SWAMY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has recently reviewed the conditions of various jails in the country;

(b) if so, the outcome thereof, State-wise;

(c) whether the Government has any proposal to modernise the jails;

(d) if so, the details thereof and the total funds granted/released/utilised alongwith the special financial assistance provided for education of children of women inmates during each of the last three years and the current year, State-wise;

(e) whether the Union Government has received fresh requests from various State Governments to provide more funds for modernisation of jails; and

(f) if so, the details thereof State-wise and the decision taken by the Union Government on these requests?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) "prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. However, as ongoing process a meeting was held in this Ministry on 16.9.2011 with the State Governments/UT Administrations.

(c) and (d) A scheme for modernization of prisons was launched by the Government of India in the year 2002-03 with a total outlay of Rs. 1800 crore in 27 States (excluding Arunachal Pradesh) on a sharing basis of 75:25 between the Central and State Governments respectively. The scheme covered construction of additional barracks, improvement in sanitation and water supply and construction of living accommodation for prison staff.

(e) and (f) The Union Government had received some proposals from various State Governments. This Ministry submitted a scheme for second phase of Modernisation which was not approved by the Ministry of Finance.

Deployment of NDRF in Sikkim

177. SHRI PREM DAS RAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has rushed a team of National Disaster Response Force (NDRF) with necessary equipment to carry out relief operations during the recent earthquake in Sikkim;

(b) if so, the details thereof;

(c) the number of persons rescued by the team;

(d) whether any training is imparted to them to meet the challenges of acclimatisation in the mountains areas; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Madam. 10 teams of NDRF comprising of 403 rescuers were mobilized and sent immediately with the specialized Collapsed Structure Search and Rescue (CSSR) and Medical First Responder(MFR) equipments such as Diamond chain saw, Carbide tipped chain saw, Circular saw, Handsaw, angle cutter, bolt cutter, rotary hammer drill-, cordless drill hammer, electronic drill machine, air lifting bag with cylinder 03, victim locating camea-05, life detector type-1-02, life detector type-11-03, personal alert safety system, MFR kit etc. to the earthquake affected areas of Sikkim.

(c) NDRF retrieved 06 dead bodies trapped inside collapsed buildings. NDRF also provided treatment to 802 victims including 07 critically injured victims.

(d) and (e) Yes Madam. NDRF personnel are being imparted regular training in Mountaineering Search and

Rescue Operation training in different institutes like Swami Vivekananda Institute of Mountaineering Mount Abu (Rajasthan), Himalayan Mountaineering Institute Darjeeling (WB) Himalayan Adventure Institute Mussoorie and Nehru Institute of Mountaineering Uttarkashi (Uttarakhand).

[Translation]

Share of Agriculture in GDP

178. SHRI ARJUN RAM MEGHWAL:
SHRI N. CHELUVARAYA SWAMY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the dependence of the population on agriculture has increased over a period of time;

(b) if so, the details thereof during each of the last three years and the current year;

(c) whether the share of agriculture in the Gross Domestic Product (GDP) of the country has decreased recently;

(d) if so, the details thereof during each of the last three years and the current year alongwith the reasons therefor; and

(e) the comprehensive measures taken by the Government to increase the agricultural share in GDP as prevalent in developed countries?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) As per NSSO quinquennial, Employment and Unemployment Surveys; the estimated number of workers employed in agriculture per 1000 persons declined from 580 in 2005-06 to 532 in 2009-10 on account of structural changes in economy.

(c) and (d) As per the latest available estimates from Central Statistics Office (CSO) the share of Agriculture and Allied Sector in GDP of the country at 2004-05 prices was at 14.4% in 2010-11. The share of Agriculture and Allied Sector in GDP of the country declined from 17.4% in 2006-07 to 16.8% in 2007-08, 15.7% in 2008-09 and further to 14.6% in 2009-10. This is due to structural changes in the economy as mentioned earlier.

(e) The Government of India has launched several schemes to increase investments in agriculture sector and to increase the agricultural share in GDP. Some of the major schemes are Rashtriya Krishi Vikas Yojana (RKVY), National Food Security Mission (NFSM), Development and Strengthening of Infrastructure facilities for Production and Distribution of Quality Seed, National Horticultural Mission (NHM), Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM), Gramin Bhandaran Yojana etc.

[English]

Crime in NCT of Delhi

179. SHRI S.R. JEYADURAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of theft and chain snatching have been reported in the National Capital Territory (NCT) of Delhi;

Cases of theft

Year	Cases reported	Cases solved	Cases unsolved
2008	13867	5700	13167
2009	21731	5812	15919
2010	23088	4971	18117
2011 (upto 31.10.2011)	19300	5003	14297

Cases of chain snatching

Year	Cases reported	Cases solved	Cases unsolved
2008	771	428	343
2009	740	470	270
2010	812	423	389
2011 (upto 31.10.2011)	758	485	273

Senior officers of Delhi Police supervise the investigation of cases closely. Special teams are formed and efforts are made by specialized units like Crime Branch to work out unsolved cases.

(c) and (d) A case was registered *vide* FIR No. 184 dated 21.10.2011 u/s 379/511/34 IPC PS Parliament Street in which one Constable of Delhi Police alongwith another person was apprehended for stealing motorcycle. The constable has been placed under suspension.

(b) if so, the total number of such cases reported, solved, unsolved and steps taken to solve all the cases during each of the last three years and the current year;

(c) whether the Government has received any complaints with regard to involvement of Delhi Police Personnel in such cases;

if so, the details thereof and the action taken against the accused personnel during the said period; and

(e) the steps taken by the Government to check such cases and make Delhi city safe and secure?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The details of cases of theft and chain snatching reported in the National Capital Territory (NCT) of Delhi during last three years and the current years *i.e.* 2008, 2009, 2010 and 2011 (upto 31.10.2011) are given below:

(e) Delhi Police have taken following measures to prevent the incidents of crimes like theft and snatching-

1. Revamping of Beat Patrolling System.
2. Enhanced police presence and patrolling.
3. Identification of vulnerable areas based on crime pattern in each police station.
4. Targeted checking of youth on motor bikes.

5. Quicker reaction time through increased police presence in the area.
6. Gathering of macro-intelligence by District police as well as specialized units against criminal gangs operating.
7. Closer surveillance on known/criminals.
8. Follow up of activities of criminals coming out of jail after conviction or release on bail.
9. Public participation to control crime through schemes like 'Eyes and Ears' Scheme.

[Translation]

BPL Cards

180. SHRI NARANBHAI KACHHADIA:
SHRIMATI RAMA DEVI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether discrepancies/irregularities in issuance of Below Poverty Line (BPL) cards have been reported from several States/UTs;

(b) if so, the details thereof indicating the number of bogus cards detected during each of the last three years and the current year alongwith the loss incurred on account of such cards, State-wise;

(c) the remedial steps taken to check bogus cards and ensure issuance of cards to eligible beneficiaries;

(d) whether there is any proposal to increase the allocation of foodgrains to the States in view of the increased number of beneficiaries; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) Evaluation studies on implementation of Targeted Public Distribution System (TPDS) have reported inclusion/exclusion errors in issuance of Below Poverty Line (BPL)

ration cards in some States/UTs. A statement showing State-wise number of bogus/ineligible ration cards deleted during the last three years and current year as reported by States/UTs is given in the enclosed Statement.

In terms of the Public Distribution System (Control) Order, 2001, State/UT Governments are to review the lists of BPL and Antodaya Anna Yojana (AAY) families every year for the purpose of deletion of ineligible families and inclusion of eligible families. The exercise of deletion of bogus/ineligible cards and inclusion of eligible families is a continuous process and State Governments are to periodically carry out the same.

In consultation with the State/UT Governments, a Nine Point Action Plan was evolved in 2006, which inter-alia includes continuous review of BPL/AAY lists and to eliminate bogus/ineligible ration cards alongwith strict action to be taken against the guilty to ensure leakage free distribution of foodgrains. State/UT Governments were requested to initiate penal action against the Government staff found responsible for issuing bogus/ineligible ration cards and the families/persons possessing such ration cards. Instructions were issued to all State/UT Governments to carry out an intensive campaign from October, 2009 to December, 2009 to review the existing lists of BPL/AAY families and eliminate ineligible/bogus ration cards. Instructions have also been issued to all State/UT Governments to issue warning to the bogus card holders, through advertisements in the newspapers, to surrender the bogus cards.

Government allocates foodgrains to States/Union Territories (UTs) for distribution to BPL families, including AAY families @ 35 kg per family per month. Allocation of foodgrains to Above Poverty Line (APL) families are also made depending upon the availability of foodgrains in the central pool and the past offtake. Further, adhoc additional allocations of foodgrains for BPL (including AAY) and APL families are also being made to the States/UTs to meet their additional requirements. Details of these adhoc additional allocations of foodgrains made are as under:

(i)	2010-11	136.72 lakh MTs
(ii)	2011-12	123.67 lakh MTs.

Statement

The number of bogus/ineligible rations cards deleted by the State/UT Governments with effect from 2008 onwards

(as on 31.08.2011)

Sl.No.	State/UT	2008	2009	2010	2011	Total
1.	Andhra Pradesh	0	0	1681000		1681000
2.	Arunachal Pradesh	10	3005	1028		4043
3.	Assam	5629	2936	43786		52351
4.	Bihar	0	151166	8813		159979
5.	Chhattisgarh	73896	191000	0	97000	361896
6.	Delhi	107000	58000	0		165000
7.	Gujarat	725000	103000	0		828000
8.	Haryana	0	236	2753		2989
9.	Himachal Pradesh	1484	203	762		2449
10.	Jharkand	0	65000	0		65000
11.	Karnataka	118947	218488	967	628	339030
12.	Kerala	0	114	0		114
13.	Maharashtra	0	0	1275000		1275000
14.	Mizoram	742	831	0		1573
15.	Rajasthan	0	3092	0		3092
16.	Tamil Nadu	200350	106678	2054		309082
17.	Uttar Pradesh	52400	51736	38971		143107
18.	West Bengal	2494422	675036	0		3169458
19.	Chandigarh	349	0	0		349
20.	Lakshadweep	0	300	0		300
21.	Puducherry	0	16	0		16
	Total	3780229	1630837	3055134	97628	8563828

[English]

Purchase of Electrical Items in CPWD

181. SHRI PURNMASI RAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the CVO, CPWD has completed its investigation concerning purchases of electrical and other items at higher rates than the MRP in CPWD;

(b) if so, the names and details of the officers found guilty in the scam and the action taken against each of them;

(c) whether CPWD is still purchasing electrical items at more than the rates available in Kendriya Bhandar;

(d) the details of CFLs and fans purchased by CPWD electrical divisions of Delhi during the last two years indicating their purchase rates, specifications and quantity etc; and

(e) the steps taken to bring economy in Government purchases?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam.

(b) The names and details of the officers found guilty are given in the enclosed Statement-I.

(c) No, Madam.

(d) Details are given in the enclosed Statement-II.

(e) Initiatives for e-tendering have been taken as per Government policy.

Statement I

CS under Rule 14 issued	Recommend for action under Rule 14/Rule 9	Recommended for action under Rule 16	Recommended for Caution/Displeasure Memo
S/Shri H.S. Sandhu, SE (E), J.S. Sachdeva, EE (E) (Retd.), P.K. Gupta, AE (E), S.K. Bali, AE (E), A.K. Chouhan, AE (E), Bipin Bihari, AE (E), Y.P. Singh, AE (E) and Gajendra Kumar, Draftsman	Rule 9 Shri Y.P. Singh, EE (E) (Retd.)	Smt. Archana Luthra, AE (E), S/Shri Bhuvnesh Kumar Khare, AE (E), R.S. Dahiya, AE (E), Rajiv Chandra, AAO	Caution S/Shri Ashok Kumar, UDC, Satvir Singh Rathee, AD (H), Jaigopal Arora, UDC, Bhagwan Singh, Head Clerk, Smt. Kanchan Bala, UDC, S/Shri Brij Mohan, UDC, Raj Narain, Head Clerk, Narain, Head Clerk, Hari Swaroop, SO (H), Deepak Kundra, SO (H), S.C. Dixit, DD (H), Santosh Kumar, DD (H), Alok Kumar, JE, Neel Kamal Srivastava, AE, Dilbar Singh Rawat, EE, R.N. Dandekar, CE, Smt. Dimple Aluwalia, LDC, S/Shri G.K. Malhotra, UDC, R.C. Joshi, Head Clerk, V.P. Singh, EE, S.P. Singh, UDC, R.N. Sharma, Head Clerk, S/Shri A.K. Ahuja, SE (E), V.K. Ahuja, AE (E), Naresh Kumar, Draftsman, Ram Ekbal Prasad, Draftsman, N.K. Bakshi, Draftsman, S.P. Mandolia, UDC, Om Prakash, UDC, Displeasure Shri D.C.R. Azad, Dd (H) & Shri R.K. Duggal, SE (Voluntarily Retd.)
8 Nos.	1 No.	4 Nos.	30 Nos.

Statement II

Sl.No.	Description	Qty.	Rate	Unit	Date of purchase
Financial year 2009-10					
1.	36 watt 4 pin type PLL type CF Lamp 6500K (Halonix make).	100 Nos.	79.87	Each	29.07.2009
2.	23 watt CFL lamp 6500K spiral type pin type cap with inbuilt Electronic ballast (Halonix make).	500 Nos.	129.16	Each	29.07.2009
3.	18 watt 4 pin PIC type CF Lamp 6500K (Halonix make).	1800 Nos.	66.03	Each	29.07.2009
4.	10 watt 4 pin PLC type CF Lamp 6500K (Halonix make).	300 Nos.	61.48	Each	29.07.2009
5.	5 watt CFL lamp pin type cap with inbuilt Electronic ballast (Halonix make).	150 Nos.	63.96	Each	29.07.2009
6.	55 watt CFL lamp spiral type (Jumbo), screw type, E-27 cap, with inbuilt Electronic ballast (Halonix make).	100 Nos.	478.96	Each	29.07.2009
7.	45 watt CFL lamp screw type E-27 cap, 6500K with inbuilt Electronic ballast (Halonix make).	100 Nos.	329.96	Each	29.07.2009
8.	23 watt CFL spiral type 2 pin (Halonix make)	340 Nos.	127.92	Each	06.08.2009
9.	13 watt CFL 2 pin PLC (Halonix make)	50 Nos.	63.00	Each	06.08.2009
10.	11 watt CFL 2 pin PLS (Halonix make)	50 Nos,	48.37	Each	06.08.2009
11.	9 watt CFL 2 pin PLS (Halonix make)	150 Nos.	47.25	Each	06.08.2009
Financial year 2010-11					
1.	18 watt cool daylight 4 pin PLL type CFL (Surya make).	400 Nos.	81.00	Each	14.05.2010
2.	T-5, 28 watt cool daylight (Surya make)	1800 Nos.	57.37	Each	14.05.2010
3.	CFL 2 pin 9 watt lamp (Surya make)	1000 Nos.	48.31	Each	29.10.2010
4.	CFL 2 pin 11 watt lamp (Surya make)	1000 Nos.	54.44	Each	29.10.2010

Insurance Cover to Tihar Jail Inmates

182. SHRI MANICKA TAGORE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to offer life insurance cover to Tihar Jail inmates;

(b) if so, the details thereof alongwith the modalities and eligibility for insurance and the time by which it is likely to be implemented;

(c) whether such schemes are proposed to be expanded throughout the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. Insurance cover will be for 2000 inmates who have been sentenced for various crimes and are going to stay in the prison for several years. This is in order to provide them an opportunity through life insurance policy so that they may establish themselves in the society independently when they get released. The insurance will be done on individual basis and the payment of premium will be either half yearly or an annual basis.

(c) and (d) "Prison" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, implementation of such a scheme in prisons is primarily the responsibility of the respective State Governments.

Tobacco Cultivation

183. SHRI ANAND PRAKASH PARANJPE:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI SANJAY BHOI:
SHRI SADASHIVRAO DADOBA MANDLIK:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is planning to reduce tobacco production as part of its commitment to the World Health Organisation (WHO);

(b) if so, the details thereof alongwith the steps taken so far in this direction;

(c) the total area under tobacco cultivation during the last three years;

(d) whether the farmers would be given adequate compensation to shift to alternative crops; and

(e) if so, the details thereof alongwith the subsidy amount provided for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Ministry of Health and Family Welfare, Govt. of India has funded a research project entitled "Alternative crops to bidi and chewing tobacco in different agro ecological sub regions" at the Central Tobacco research Institute, Rajahmundry of the Indian Council of Agricultural Research with an

outlay of Rs. 2.2 crores. The project is in operation for finding suitable recommendations to tobacco growers for shifting to alternative crops/cropping systems to tobacco and is to be completed in three phases viz, i) Identification of alternative crops/cropping system, ii) Demonstration and iii) Popularization of the viable crops/cropping system in different states.

(c) The total area under tobacco cultivation during the last three years is as under:-

Year	Area (Million ha)
2007-08	0.35
2008-09 (Provisional)	0.39
2009-10 (Provisional)	0.44

Source: Directorate of Economics and Statistics.

(d) At present, no proposal is under consideration for giving compensation to the farmers. However, tobacco growing farmers are encouraged to grow other remunerative crops in place of tobacco.

(e) Does not arise.

[*Translation*]

Corruption in Jails

184. SHRI MANSUKHBHAI D. VASAVA:
SHRI PRATAPRAO GANPATRAO JADHAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether instances of rampant corruption have been reported in various jails in the country;

(b) if so, the details thereof alongwith the total number of such cases reported and the action taken against the accused officials during each of the last three years and the current year, State-wise; and

(c) the steps taken by the Government to ensure corruption free jails in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons

is primarily the responsibility of the State Governments. Accordingly, all matters relating to prisons including corruption, connivance with criminals etc. are also the responsibility of the respective State Governments only. Data is not compiled centrally in this regard.

(c) Prisons is primarily a State subject, however, the Central Government have also issued comprehensive advisories to all the States/UTs for better administration of prison management in the country.

[English]

Allocation of Funds under UIDSSMT

185. SHRI MAHESH JOSHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government proposes to enhance the allocation of funds under the Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) to the States including Rajasthan; and

(b) if so, the details thereof alongwith the steps taken by the Government to release the enhanced amount to the States including Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) No, Madam. As the Mission period of Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) is concluding on 31.3.2012, there is no proposal to enhance the allocation of funds to the States under UIDSSMT.

Houses under BSUP and IHSDP

186. SHRI L. RAJAGOPAL: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the total number of houses sanctioned/approved under Basic Services to the Urban Poor (BSUP) and Integrated Housing and Integrated Housing and Slum Development Programme (IHSDP) for Andhra Pradesh, city and town-wise;

(b) the number of dwelling units completed under BSUP and IHSDP in Andhra Pradesh so far, city and town-wise;

(c) whether such projects has not been approved for the State under the said schemes since 2009-10; and

(d) If so, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) City/town-wise details of houses sanctioned and completed under the Sub-mission Basic Services to the Urban Poor (BSUP) and the Integrated Housing and Slum Developme Programme (IHSDP) for the State Andhra Pradesh are given in the enclosed Statements-I and II respectively.

(c) and (d) Against the 7-year Mission Period allocation of Rs. 2311.99 crore, Additional Central Assistance (ACA) of Rs. 2278.88 crore has been committed for the State of Andhra Pradesh, as such new projects have not been sanctioned since 2009-10.

Statement I

DU's Status for BSUP (Andhra Pradesh)

Sl.No.	City Name	No. of Projects Sanctioned	No. of DU's Sanctioned	No. of DU's Completed
1.	Hyderabad	16	78746	52477
2.	Vijayawada	8	31525	16586
3.	Visakhapatnam	12	24423	21134
	Total	36	134694	90197

Note: Data is based on October 2.011 report received from State

Statement II*DU's Status for IHSDP (Andhra Pradesh)*

Sl. No.	Town Name	No. of Projects Sanctioned	No. of DU's Sanctioned	No. of DU's Completed
1	2	3	4	5
1.	Adoni	1	*	*
2.	Anakapalle	2	384	384
3.	Bapatla	1	*	*
4.	Bheemunipatnam	1	*	*
5.	Bhongir	1	*	*
6.	Bodhan	1	*	*
7.	Chilakaluripet	1	*	*
8.	Chirala	1	*	*
9.	Chittoor	1	*	*
10.	Cuddapah	7	1297	1297
11.	Dhone	1	*	*
12.	Gadwal	2	513	513
13.	Gudur	1	1559	1202
14.	Guntur	2	1792	968
15.	Jangaon	1	*	*
16.	Kakinada	3	3840	398
17.	Karimnagar	1	2304	2254
18.	Kavali	2	*	*
19.	Khammam	1	725	716
20.	Kothagudem	1	938	410
21.	Kurnool	2	2112	1754
22.	Macherla	1	*	*
23.	Machilipatnam	1	*	*
24.	Madanapalle	1	*	*
25.	Mahbubnagar	2	525	525
26.	Mancherial	1	*	*
27.	Miryalguda	2	986	669

1	2	3	4	5
28.	Natgonda	2	378	378
29.	Narasaraopet	1	*	*
30.	Narayanpet	1	*	*
31.	Nirmal	1	*	*
32.	Nizamabad	1	1020	866
33.	Ongole	1	*	*
34.	Palwancha	1	*	*
35.	Peddapuram	1	1831	1416
36.	Ponnur	1	*	*
37.	Proddatur	1	1500	1400
38.	Rajahmundry	2	6024	3162
39.	Ramachandrapuram	1	768	672
40.	Rayachoti	1	1272	797
41.	Repalle	1	*	*
42.	Samalkota	2	2920	72
43.	Sangareddy	1	559	192
44.	Sattenapalle	1	*	*
45.	Siddipet	1	*	*
46.	Sirsilla	1	766	673
47.	Suryapet	2	1556	794
48.	Tandur	1	*	*
49.	Tenali	1	*	*
50.	Tirupati	4	11143	528
51.	Vinukonda	1	*	*
52.	Wanaparthy	2	384	360
53.	Yellandu	1	*	*
54.	Zahirabad	1	800	112
Total		77	47896	22512

Note: *indicates that only infrastructre part of the projects was approved. Data is based on October 2011 report received from State.

*[Translation]***Decline in Onion Prices**

187. SHRI ANANT KUMAR HEGDE:
SHRIMATI SEEMA UPADHYAY:
DR. MURLI MANOHAR JOSHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the prices of onion have declined in the domestic market during the period from April to September, 2011 as compared to the prices during the corresponding period of last year;

(b) if so, the details thereof;

(c) whether the Government has banned the export of onion;

(d) if so, the price per tonne of onion in the markets of the country before the ban imposed on its exports;

(e) the reasons for increase in the prices of onion after the ban;

(f) whether the Government has sought any suggestions from the Group of Secretaries regarding the prices of onion; and

(g) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) No, Madam, the Wholesale Price Index (WPI) for onion during April-September, 2010 and April-September, 2011 (base year 2004-05=100) are given below:

Period	2010	2011
April	148.0	156.9
May	139.0	150.3
June	150.2	174.4
July	158.0	200.9
August	164.7	244.8
September	204.8	253.1

(c) and (d) The onion export was banned by the Government of India vide notification dated 09.09.2011 and it was in force till 19.09.2011.

The modal rates for onion in August 2011 (before Ban) were Rs. 10680/- and Rs. 10460/- per tonne at Nasik and Delhi respectively.

(e) to (g) There was no increase in prices of onion after the ban, rather the rates were declining. A review of the wholesale and retail prices of onion as reported by the State Civil Supplies Departments show that retail and wholesale prices in several markets have largely shown a steady and declining trend since 21st September, 2011.

The Committee of Secretaries (COS) regularly reviews the prices of essential commodities including onion prices.

*[English]***Use of Mobile Phone in Jails**

188. SHRI K.P. DHANAPALAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any report that continuous calls were made by jail inmates from the jails in Kerala to foreign countries;

(b) if so, the details thereof and the action taken in this regard; and

(c) the measures taken by the Government to check mobile phone usage by jail inmates throughout the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) During search conducted by Jail officials in prisons of kerala about 120 mobile phones have been confiscated and call details of 28 mobile phones has been obtained through the services of Hi-Tech cell wherein numbers including 18 digits numbers, 16 digits numbers, 4 digits numbers etc. were found to be in use.

(c) Government of India has issued a specific advisory on use of mobile phone in prisons dated 7.6.2010 to States/UTs for compliance.

Soil Health

189. SHRI S. PAKKIRAPPA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether due to the extensive use of chemical fertilisers and neglect of ecological fertilisation, the health of soil across the country is posing serious threat to the future of food security in the country;

(b) if so, the policies formulated by the Government to promote balanced use of chemical fertilisers to maintain health of soil in the country;

(c) the percentage use of chemical and organic fertilisers as a basic component for agriculture in the country, respectively;

(d) whether the Government has introduced any scheme with a view to promote the usage of organic fertilisers in the country considering the serious implications of chemical fertilisation;

(e) if so, the details thereof; and

(f) the details of the amount allocated and the implementation status of such schemes, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) While per hectare consumption of chemical fertilizers in the country at 144.14 kg remains far less than that in many other developing

countries, imbalanced use of fertilizers coupled with low addition of organic matter and neglect of micro and secondary nutrients over years have resulted in multi-nutrient deficiencies and deterioration of soil health in many parts of the country, particularly in intensively cultivated indo-Gangetic plains.

(b) and (c) The policies formulated and the measures taken by the Government to promote balanced use of fertilisers include encouraging soil test based balanced and judicious use of chemical fertilizers, bio-fertilizers and locally available organic manures to maintain soil health. The National Project on Management of Soil Health and Fertility has been introduced during 2008-09 to promote soil test based balanced and judicious use of chemical fertilizers in conjunction with organic manures. All such organic eco-friendly sources of nutrients presently available can supplement chemical fertilizers by nearly 25%.

(d) to (f) Yes, Madam. National Project on Organic Farming (NPOF) has been started with effect from 2004-05 to promote the use of organic fertilizers. The project, inter-alia, has funded setting up of compost, vermi compost and bio-fertilizer production units. Organic farming is also being encouraged under flagship schemes such as Rashtriya Krishi Vikas Yojna (RKVY) and Macro Management of Agriculture (MMA). The State-wise details of funds released are given in the enclosed Statements-I to III respectively.

Statement I

State-wise details of total number of Organic Inputs Production Units set up under NPOF by DAC and NABARD and total production capacity generated (in MT) by these units till 31.05.2011

Sl.No.	States	Total Number of units and capacity generated (MT/annum)					
		Fruit Veg. Waste Comp. Unit		Biofertilizer		Vermiculture	
		Number	Capacity	Number	Capacity	Number	Capacity
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	0	0	9	1218	5	600
2.	Arunchal Pradesh	0	0	0	0	40	1500
3.	Assam	1	32	0	0	67	2450
4.	Bihar	0	0	0	0	44	2230
5.	Chhattisgarh	0	0	1	37.5	108	4635
6.	Delhi	1	100	0	0	0	0
7.	Goa	1	26	1	150	0	0
8.	Gujarat	1	44	3	405	86	3870

1	2	3	4	5	6	7	8
9.	Himachal Pradesh	0	0	2	300	37	1470
10.	Jammu and Kashmir	2	200	1	37.5	25	937
11.	Jharkhand	0	0	1	75	23	975
12.	Karnataka	4	410	2	300	59	6400
13.	Kerala	2	50	2	300	1	10
14.	Manipur	0	0	1	37.5	20	750
15.	Maharashtra	1	150	12	1335	38	4075
16.	Madhya Pradesh	1	100	2	100	83	5512
17.	Mizoram	1	100	1	37.5	62	2325
18.	Meghalaya	0	0	1	84	0	0
19.	Nagaland	0	0	1	37.5	103	3862
20.	Odisha	0	0	1	37.5	147	5512
21.	Punjab and Haryana	1	25	2	280	213	24337
22.	Rajasthan	0	0	1	81	170	16500
23.	Sikkim	0	0	0	0	8	300
24.	Tripura	0	0	0	0	72	2700
25.	Tamil Nadu	2	110	10	640	45	2128
26.	Uttar Pradesh	2	125	1	37.5	140	18862
27.	Uttarakhand	0	0	2	270	78	3037
28.	West Bengal	0	0	2	210	7	753
Total		20	1472	59	6010.5	1681	115730

Note: Units funded by DAC till 31.03.2010 and by NABARD till 31.05.2011

Statement II

State-wise details of total funds released under National Project on Organic Farming (NPOF) till March 2011 for setting up of organic input production units

(Rs. in lakh)

Sl.No.	State	Total funds released/ subsidy committed
1	2	3
1.	Andhra Pradesh	164.73
2.	Arunachal Pradesh	60
3.	Assam	86.46

1	2	3
4.	Bihar	64.5
5.	Chhattisgarh	180.9
6.	Delhi	40
7.	Goa	33.94
8.	Gujarat	218.12
9.	Himachal Pradesh	95.58
10.	Jammu and Kashmir	137.5
11.	Jharkhand	74.5
12.	Karnataka	251.52
13.	Kerala	64.36

1	2	3	1	2	3
14.	Manipur	50	23.	Rajasthan	176
15.	Maharashtra	238.116	24.	Sikkim	12
16.	Madhya Pradesh	185.82	25.	Tripura	108.00
17.	Mizoram	153	26.	Tamil Nadu	236.72
18.	Meghalaya	11.34	27.	Uttar Pradesh	280.77
19.	Nagaland	174.5	28.	Uttarakhand	131.62
20.	Odisha	240.5	29.	West Bengal	34.58
22.	Punjab and Haryana	338.83		Total	3843.906

Statement III*State-wise fund release under organic farming of RKVY and MMA during the last three years*

(Rs. in lakh)

State	RKVY			MMA		
	2008-09	2009-10	2010-11	2008-09	2009-10	2010-11
1	2	3	4	5	6	7
Andhra Pradesh	2500.00	0.00	1671.00	792.00	384.49	165.30
Arunachal Pradesh	0.00	5.00	0.00	206.09	0.00	300.00
Assam	0.00	129.25	0.00	81.40	157.89	95.31
Bihar	743.50	1808.86	3305.00	54.00	50.78	0.00
Chhattisgarh	240.00	875.00	1500.00	79.50	0.00	40.50
Goa	0.00	0.00	0.00	0.00	8.00	0.00
Gujarat	74.00	293.91	221.00	10.12	20.00	123.50
Haryana	82.00	0.00	54.00	45.00	25.00	15.00
Jammu and Kashmir	0.00	0.00	286.00	171.23	0.00	0.00
Jharkhand	0.00	0.00	72.00	5.00	8.00	0.00
Karnataka	0.00	763.00	50.00	523.00	37.23	20.00
Kerala	0.00	0.00	0.00	30.50	0.00	0.00
Madhya Pradesh	400.00	0.0	701.00	115.48	200.00	150.00
Maharashtra	0.00	0.00	0.00	614.50	278.00	594.09
Manipur	0.00	0.00	35.00	482.00	293.88	138.00
Mizoram	0.00	0.00	0.00	275.02	6.00	65.00

1	2	3	4	5	6	7
Nagaland	0.00	0.00	104.00	51.20	0.00	97.00
Odisha	0.00	104.44	1115.00	25.00	0.00	0.00
Punjab	0.00	0.00	850.00	90.50	64.00	322.22
Rajasthan	0.00	2272.00	2910.00	0.00	5.00	0.00
Sikkim	0.00	835.00	0.00	394.08	222.00	957.92
Tamil Nadu	910.00	0.00	0.00	10.60	0.00	0.00
Tripura	0.00	40.00	115.00	2.10	24.20	0.00
Uttar Pradesh	1000.00	0.00	1567.00	218.14	150.00	245.60
West Bengal	0.00	977.55	51.00	278.12	55.00	80.00
Uttarakhand	0.00	1151.34	0.00	0.00	14.79	31.34
Himachal Pradesh	150.00	310.52	2266.00	179.00	10.00	0.00
Total	6099.50	9565.87	16873.00	4733.58	2014.26	3440.78

[*Translation*]

Physical and Sports Education

190. DR. KIRODI LAL MEENA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the total number of Government run institutes imparting physical and sports education in the country, State-wise and location-wise;

(b) the number of students imparted training in the said institutes alongwith the number of students undergoing training therein during each of the last three years and the current year, institute-wise;

(c) the details of facilities at par with international norms being provided in the said institutes;

(d) the number of such students who participated in sports competitions/events during the said period, sports discipline-wise;

(e) whether the Government proposes to open more such institutes; and

(f) if so, the details thereof, State-wise, and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) Ministry of Youth Affairs and Sports does not maintain such records. As far as this Ministry is concerned, Lakshmibai National University of Physical Education (LNUPE), Gwalior, its North East Regional Centre at Guwahati (Assam) and Lakshmibai National College of Physical Education (LNCPE) Thiruvananthapuram are the institutions imparting Physical Education. Netaji Subhash National Institute of Sports (NSNIS), Patiala, Bangalore and Kolkata are the institutions imparting sports education.

(b) The details are as under:-

Physical Education

LNUPE

1.	2008-09	-	699		
2.	2009-10	-	840		
3.	2010-11	-	809		
4.	Current year	-	Gwalior	-	744
			Guwahati	-	121

LNCPE, Thiruvananthapuram

1.	2008-09	-	172
2.	2009-10	-	167
3.	2010-11	-	177
4.	Current year	-	197

Sports Education**NS NIS**

Year	Patiala	Bangalore	Kolkata
2008-09	247	93	55
2009-10	243	97	59
2010-11	269	145	45
Current year	275	129	39

(c) These institutes are equipped with modern facilities. Sports facilities at par with international norms are available in the discipline of Football, Hockey, Basketball, Boxing, Tennis, Table Tennis, Volleyball, Handball, Cricket, Velodrome, Synthetic Athletic Track, Kho-Kho, Kabaddi, Weightlifting, Wrestling and Swimming Pool.

(d) The students who are imparted sports education in the said institutions become coaches in respective disciplines after completion of their education.

(e) and (f) The Guwahati campus of LNUPE has become functional. The thrust is on strengthening existing centres of SAI and LNUPE and opening centres of LNUPE in other parts of the country.

[English]

Prices of Milk

191. SHRI S.S. RAMASUBBU: Will the Minister of AGRICULTURE be pleased to State

(a) whether the prices of milk and milk products have risen sharply during the last two years and the current year in the country;

(b) if so, the details thereof alongwith the reasons therefor;

(c) the total quantity of milk produced and exported in the country during the last three years alongwith the domestic per capita availability thereof;

(d) whether the export of huge quantity of milk and milk products has resulted in short supply for domestic consumption; and

(e) if so, the action taken by the Government to arrest the shortfall so that prices of milk and milk products could be brought down?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) Wholesale Price Index (WPI) (base year 2004-05=100) of milk has increased from 146.9 on 07.11.2009 to 196.9 on 05.11.2011. Increase in prices is mainly attributed to increase in cost of production.

(c) Total quantity of milk produced and per capita availability of milk during last three years is as follows:-

Year	Milk Production (million tonnes)	Per Capita Availability (gram/day)
2008-09	108.6	258
2009-10	112.5	263
2010-11	116.2	269

Export of milk and milk products (HS code-0401, 0402, 0403, 0404, 0405 and 0406) along with Casein and Casein products (HS Code 350110 and 350190) during the last three years is given in the enclosed Statement.

(d) The milk production at national level is by and large sufficient to meet the domestic demand of milk and milk products. However during the lean season, shortage in liquid milk is met through reconstitution of milk powder/ milk fat.

(e) The Government has taken the following measures to augment the availability and stabilize the price of milk and milk products:-

1. National Dairy Development Board has been allowed to import 50,000 MT of Skimmed Milk Powder and Whole milk powder and 15,000 MT of Butter, Butter oil and anhydrous milk fat at 0% concessional duty under Tariff Rate Quota for the year 2011-12 for reconstitution of milk by State Milk Federations and Metro Dairies.
2. Export of milk powders (including skimmed milk powder, whole milk powder, dairy whitener and infant milk food), Casein and Casein products has been prohibited with effect from 18.02.2011.

Statement*Export of milk and milk products during last three years*

(Quantity in tonnes)

Exim Code	Item Description	2008-09	2009-10	2010-11
0401	Milk and cream, not concentrated nor containing added sugar or other sweetening matter	8,354.15	5,563.84	2,737.37
0402	Milk and cream, concentrated or containing added sugar or other sweetening matter	39,463.74	20,348.32	17,903.79
0403	Buttermilk, curdled milk and cream, yoghurt, kephir and other fermented or acidified milk and cream, whether or not concentrated or containing added sugar or other sweetening matter or flavoured or containing added fruit, nuts or cocoa	212.03	134.72	372.00
0404	Whey, whether or not concentrated or containing added sugar or other sweetening matter; products consisting of natural milk constituents, whether or not containing added sugar or other sweetening matter, not elsewhere specified or included	2,069.90	689.08	1,188.77
0405	Butter and other fats and oils derived from milk; Dairy spreads	17,208.42	4,971.29	12,164.65
0406	Cheese and curd	2,838.54	2,672.72	2,500.78
3501	Casein, caseinates and other casein derivatives; Casein Glues	8,387.53	8,300.71	10,217.90

Shortage of Foodgrains

192. SHRI RUDRAMADHAB RAY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is anticipating shortage of paddy and wheat production for internal consumption during the year 2011-12;

(b) if so, whether the Government proposes to import additional quantities of wheat and paddy to meet the shortage; and

(c) if so, the countries which are identified for import during the year 2011-12?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) At this stage, no shortage of Paddy and Wheat production is expected during the year 2011-12 which may require import of these commodities.

(b) and (c) Do not arise.

Popularity of DD/Air Programme

193. SHRI R. THAMARASELVAN:
SHRI VILAS MUTTEMWAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the number of viewers/listeners of Doordarshan (DD) and All India Radio (AIR) programmes have decreased;

(b) if so, the details thereof during each of the last three years and the current year alongwith the reasons therefor, DD/AIR-wise;

(c) whether the Government proposes to take steps for increasing the popularity of DD and AIR including FM programmes and to make more quality programmes as compared to private channels; and

(d) if so, the details thereof, DD/AIR-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) Prasar Bharati have informed that as compared to private channels, TRP/Viewership of Doordarshan National Channel was highest for the three consecutive calendar years 2008 (1.27), 2009 (0.88) and 2010 (0.68) as per data available with TAM Media. As far as AIR is concerned, as per Radio Audience Survey conducted during 2008-09, 2009-10 and 2010-11, the listenership was recorded as 58%, 51% and 48% respectively. The decline in listenership has been marked due to mushrooming of Private FM Channels across the country. Prasar Bharati being the Public Service Broadcasters, its aim is to cater to the needs of all sections of public whereas private channels are largely driven by commercial interests.

(c) and (d) Improvement of quality of DD and AIR programmes is a continuous process. Prasar Bharati has been constantly aiming for excellence both in terms of content and quality. Doordarshan continuously reviews the quality of serials/programmes telecast on its various channels and makes efforts to further improve the content and technical quality of the transmission. Efforts are being made to acquire quality software from various software houses/producers through SFC Scheme. DD is outsourcing good feature films for telecast on DD-1 on different themes. Overall quality of the in-house programmes is

being improved by outsourcing better talent. The studios and equipment are continuously being modernized and updated to improve technical quality of programmes. AIR has its own mechanism of monitoring the reactions of listeners and gathering the feedback of audience about the programmes broadcast from various channels of All India Radio Stations through regular studies. Every effort is made to improve the quality of programmes on regular basis. Programme Advisory Committees/Joint Programme Advisory Committees are constituted at various Doordarshan Kendras/All India Radio Stations, which include distinguished personalities from various fields. The members give their suggestions for improvement in the quality of programmes which are paid due attention for planning and broadcast/telecast of programmes. The listeners' reactions, received through their letters, e-mails, phone-calls and SMSes are also given due importance. Social and cultural programmes are also organized at the Stations to promote art and culture of the respective zones/regions. Regional Programme Coordination Committee meetings are held every quarter wherein programme officers from all AIR Stations in the concerned State/Region exchange experience, views and ideas and formulate strategies for betterment of programmes.

Promotion of Ancient Temples

194. DR. KRUPARANI KILLI: Will the Minister of CULTURE be pleased to state:

(a) whether the Government proposes to popularise several lesser known ancient temples in the country including Andhra Pradesh;

(b) if so, the details thereof; and

(c) the details of steps taken/proposed to be taken by the Government to develop infrastructure around these temples to facilitate the visit of more devotees?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (c) The Archaeological Survey of India (ASI) is in charge of protection and maintenance of the centrally protected monuments/sites including temples which have been declared so under the provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958 in the country. In the State of Andhra Pradesh, 137 monuments/sites are declared as of monument of national importance. The conservation, preservation and environmental development of the protected monuments including visitors' facility is an

ongoing process which is undertaken by the Archaeological Survey of India as per archaeological norms. ASI is also providing tourist related amenities (e.g. drinking water, toilet blocks, facilities for physically challenged, pathways, cultural notice boards/signage, vehicle parking, etc.) at the centrally protected monuments/sites as per the needs and availability of resources.

Availability of Agricultural Labourers

195. SHRI PRATAP SINGH BAJWA:
SHRI DATTA MEGHE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is a shortage of agricultural labourers in the country;

(b) if so, the details thereof;

(c) whether poverty alleviation schemes e.g. Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) have also affected the availability of agricultural labourers in different parts of the country, including Punjab and Haryana;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Indian Agriculture is characterised by underemployment and disguised unemployment, The Planning Commission has estimated that the projection for 'the Eleventh Plan assumes that the projected doubling of the rate of agricultural growth during the Eleventh Plan will be possible without any increase in agricultural employment. Whereas agriculture contributed 8.8 million job opportunities in the 11-year period from 1993-94 to 2004-05, it is projected to contribute no increase in the Eleventh Plan and a net decrease of 4 million agricultural workers over the Twelfth Plan period (2006-07 to 2016-17).

(c) and (d) Implementation of MGNREGA has reported to have partially affected the availability of labour for agricultural operations in some states including Punjab and Haryana.

(e) Guidelines were issued to all state Governments for convergence of MGNREGA with different schemes in agriculture in order to optimise synergies between MGNREGA and schemes of Ministry of Agriculture.

Security in Gulf of Mannar

196. SHRI A.K.S. VIJAYAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to allocate special funds for the security of the sensitive border area of the Gulf of Mannar; and

(b) if so, the details thereof alongwith the steps taken to protect the fishermen in these areas of Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No special funds allocation has been made for the Gulf of Mannar in Tamil Nadu. However, after, Vulnerability gap analysis conducted by Tamil Nadu Government alongwith Coast Guard to firm up the requirements of the Coastal Security needs for coastal area of Tamil Nadu, State-wise funds have been allotted by the Government.

Under Phase-I of the Coastal Security Scheme, Tamil Nadu has been provided with 12 Coastal Police Stations, 24 boats 12 jeeps, 36 motorcycles, 40 check posts and 12 outposts upto March, 2011.

Under Phase-II of the Coastal Security Scheme, there is a provision of 30 Coastal Police Stations (Rs. 48 lakh per CPS), 20 boats (Rs. 4.00 crore per boat), 12 jetties (Rs. 50 lakh per jetty), 30 fourwheelers (Rs. 7.00 lakh per fourwheeler) and 60 motorcycles (Rs. 0.60 lakhs per motorcycle) for the State of Tamil Nadu. A lump sum assistance of Rs. 15 lakh per Coastal Police Stations is also given for surveillance equipments, computer system and furniture etc. for a period of five years starting from 1st April, 2011.

Protection of fishermen in coastal water of Tamil Nadu 'including Gulf of Mannar' is responsibly of Indian Coast Guard. Coast Guard and Navy ships are deployed to prevent any illegal activity and for the assistance and the protection of fishermen in these areas.

Study on Agricultural Productivity

197. SHRI ANANTHA VENKATARAMI REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a comprehensive study by a New Delhi based National Centre for Agricultural Economics and Policy Research on the total factor productivity in agriculture and the contribution of research investment to it has revealed some interesting findings that have significant policy implications;

(b) if so, the details thereof; and

(c) the follow-up action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. A point of view has been expressed in a paper authored by Dr. Ramesh Chand, Director, National Centre for Agricultural Economics and Policy Research (NCAP), Dr. Pradyuman Kumar, Senior Consultant with NCAP and Dr. Sant Kumar, Senior Scientist at NCAP. According to this point of view, India is getting 33% returns per annum to investment made in agricultural research, and that without research India may have become a net importer of foodgrains.

(c) All known points of view and competing requirements are taken into account in allocation of resources. The plan outlay of DARE/ICAR has increased from Rs. 5368 crores in X Plan to Rs. 12023 crores in XI Plan period.

Missing Painting from IARI

198. SHRI VILAS MUTTEMWAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the two highly precious paintings stolen from the Indian Agriculture Research Institute (IARI) were put to auction at London;

(b) if so, whether any enquiry has been conducted in this regard;

(c) if so, the details of the findings thereof; and

(d) the follow-up-action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY

AFFAIRS (SHRI HARISH RAWAT): (a) An e-mail message was received on 23rd November, 2010 from M/s Sothebys of London, U.K., to the effect that two paintings of Roerich were brought to them by a client for sale, and that the Roerich Museum at New York had informed them that these paintings were in the collection of IARI. These paintings have so far not been put to auction, as IARI had informed M/s Sothebys that these paintings did indeed belong to IARI.

(b) to (d) CBI has registered a criminal case RC 2202011(E) 0014 on 13.09.2011 under section 120-B, 380 IPC and section 25 r/w section of Antiquities and Art Treasure Act, 1972.

Package for Print Media

199. SHRI RAMSINH RATHWA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government had announced fiscal stimulus package for the print media;

(b) if so, the details thereof;

(c) whether the stimulus announced has expired in December, 2010; and

(d) if so, the details thereof and the reasons for not extending the same for the current year?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) Yes, Madam. In view of the global economic slowdown and demands from the print media, the Government announced a fiscal stimulus package for the print media consisting of (i) waiver of 15% agency commission on DAVP advertisements; and (ii) 10% increase in DAVP advertisement rates, as special relief, w.e.f. 27.02.2009 to 30.06.2009. This stimulus package was subject to documentary proof of loss of revenue in non-governmental advertisements as compared with the same period of the previous year. Later on, it was extended upto 31st December, 2009.

(c) It expired on 31st December, 2009.

(d) There was no demand from the print media industry for further extension of the stimulus package which was given on account of slow down in the industry.

*[Translation]***Supply of Sub-standard Seeds**

200. SHRI MAHENDRASINH P. CHAUHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any matter with regard to supply of sub-standard seeds, plants and grafts by the multinational companies have come to the notice of the Government;

(b) if so, the action taken by the Government against such companies; and

(c) the remedial steps taken by the Government to check such malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The Government of Rajasthan has reported that three samples were found sub-standard in the state in 2009-10 of the seed marketed by the Multinational Company M/s. Bayer Bio Sciences. The State Government has taken the action against dealers/ distributors and producers and show-cause notices have been issued. Legal Proceedings were initiated as per the provisions of the Seeds Act, 1966 and the Seeds (Control Order, 1983. Similarly, the Government of Bihar has also informed about poor setting of grain in hybrid Maize seeds in the year 2009-10 supplied by a domestic and one multinational company *i.e.* M/s. Monsanto India Ltd. The complaint was investigated by a team comprising the scientists of Rajendra Agricultural University, Bihar. The team observed that there was a poor development of tassel, silk emergence and non synchronization resulting in a poor grain setting in the maize crop and attributed the same to the un-favourable weather condition. Accordingly, the State Government has advised the seed companies to provide the sowing time and temperature sensitivity of hybrid maize on seed packets.

(c) Under the Seeds Act, 1966, the Seed Rules, 1968 and the Seeds (Control Order, 1983 the State Governments are empowered to check the sale of fake/ inferior/spurious seeds in the state. The Seed Inspectors notified under relevant provisions of these legal instruments have powers to draw the samples, seize the stock and issue "Stop Sale" order and file the case in the court if the commodities under reference contravene the provisions of law.

*[English]***Security to Installations along Sea Coast**

201. SHRI BAIJAYANT PANDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has recently conducted a comprehensive review of the coastal security scenario of the country;

(b) if so, the outcome thereof;

(c) whether the Government has identified the vulnerable installations *viz.*, nuclear installations, oil refineries, ports, etc., on the coastline during the review;

(d) if so, the details thereof; and

(e) the preventive measures taken/proposed to be taken by the Government to safeguard these installations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) Subsequent to the Mumbai incident of 26/11, the entire coastal security scenario of the country has been subjected to multi-level, inter-ministerial review by the Government of India. This included security of vulnerable vital installations on the coastline. Several important decisions/initiatives have been taken. These are highlighted below:-

- (i) The Coastal Security Scheme Phase-I which provides for 73 Police Stations, 97 Check Posts, 58 Out posts 30 Barracks, 204 boats, 153 Jeeps and 312 Motorcycles has been implemented.
- (ii) The Indian Navy has been designated as the authority responsible for overall maritime security which includes coastal security and offshore security. The Indian Coast Guard has been additionally designated as the authority responsible for coastal security in territorial waters including areas to be patrolled by Coastal Police. The Director General Coast Guard has been designated as Commander Coastal Command responsible for overall coordination between Central and State agencies in all matters relating to coastal Security.
- (iii) Following a vulnerability/gap analysis and the inputs received from the Coast Guard and coastal States/Union Territories, a Coastal

Security Scheme Phase II has been approved and its implementation over a period of five years has commenced with effect from 1st April, 2011. The Scheme provides for 131 Marine Police Stations, 60 jetties, 10 marine operation centers, 180 boats, 35 RIBs (Rigid Inflatable Boats), 10 large vessels (Andaman and Nicobar), 131 Four wheelers and 242 motorcycles.

- (iv) Ministry of Shipping has been mandated to streamline the process of compulsory registration of all types of vessels, *i.e.* fishing as well as non-fishing vessels, and also to ensure fitting/provision of Automatic Identification System (AIS) on these boats.
- (v) Department of Fisheries is taking steps to issue biometric ID cards to all the fishermen.
- (vi) The Registrar General of India (RGI) has been mandated to issue Multi purpose National Identity Cards (MNICs) to the population in the coastal villages, including fishermen.
- (vii) The Coast Guard is creating a chain of radar sensors along the coastline. It is also setting up 9 additional coast guard stations on the western coastline of the country.
- (viii) Standard operating procedure for all coastal States/UTs has been finalised.
- (ix) Navy has set up 4 Joint Operation Centres at Mumbai, Visakhapatnam, Kochi and Portblair under the charge of existing naval C-in-Cs as the C-in-Cs Coastal Defence.
- (x) A special force name Sagar Prahari Bal (SPB) comprising of 1000 personnel has been raised by the Navy for force protection, security of naval bases and co-located Vulnerable Areas and Vulnerable Points. The SPBs will cover all Commands and Personnel have been positioned.
- (xi) Joint Coastal exercise like Sagar Kavach coordinated by Indian Navy/Coast Guard along with Coastal States/UTs and Customs are held bi-annually to improve preparedness of all coastal States/UTs and other concerned agencies. Modalities have been worked out to disseminate the shortcomings and lessons learnt in each exercise for the benefit of all stakeholders.

A National Committee on Strengthening Maritime and Coastal Security against threats from the Sea (NCSMCS) headed by Cabinet Secretary, has been constituted with a view to ensure timely implementation of the various important decisions taken by the Government in respect of Maritime and Coastal Security of the country.

[Translation]

Rise in Sugar Production

202. SHRIMATI JYOTI DHURVE:
SHRI RAYAPATI SAMBASIVA RAO:
SHRI NARANBHAI KACHHADIA:
SHRI M. SREENIVASULU REDDY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the sugar production in the country is likely to rise during the ensuing sugar season, 2011-12, in view of the increased sugarcane production;

(b) if so, the details thereof indicating the estimated increase in production of sugar during the said period;

(c) whether sugar was imported during the last three years due to lower production in the country; and

(d) if so, the details thereof indicating the quantum of sugar imported and the expenditure incurred thereon, year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Based on the first advance estimates of sugarcane production released by the Department of Agriculture & Cooperation in September 2011, sugar production in the country is projected to be at about 246 lac tons for the current sugar season 2011-12 as against production of about 243 lac tons (provisional) during the last sugar season 2010-11 showing marginal increase in sugar production.

(c) and (d) The Central Government did not import sugar on its account during last three sugar seasons. However, it allowed duty free import of raw sugar by the sugar mills from 17.02.2009 to 30.09.2009 under Advance Authorization Scheme (AAS) on 'ton-to-ton' basis and import of raw and white/refined sugar under Open General License (OGL) w.e.f. 17.04.2009 which is in force upto 30.11.2011.

The quantity and value of sugar imported during last three sugar seasons is given below:-

Sugar Season	Quantity imported (in lac MTs)	Value (Rs. In lacs)
2008-09	10.97	192340.72
2009-10	19.42	516964.43
2010-11 (upto July, 2011)	2.96	77628.58

Source:- Directorate General of Commercial Intelligence & Statistics (DGCIS), Kolkata.

[English]

Enemy Property Bill

203. SHRI ASADUDDIN OWAIISI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a new Enemy Property Bill has been introduced in Parliament;

(b) if so, the details thereof;

(c) whether this new Bill is in accordance with the assurance given by the Government to the House regarding protection of custodians and heirs interests;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) The Enemy Property (Amendment and Validation) Second Bill, 2010 was introduced in the Lok Sabha on 15.11.2010. In pursuance of the rules relating to the Department related Parliamentary Standing Committee, the Chairman, Rajya Sabha referred the Enemy Property (Amendment and Validation) Second Bill, 2010 to the Committee on 30th December, 2010 for examination and report. The Committee has since submitted its report. The Committee has recommended that the Government may withdraw the present Bill and bring forward a fresh Bill before the Parliament incorporating the views and observations of the Committee.

Impact of TV Programmes

204. SHRIMATI J. SHANTHA:
SHRI NISHIKANT DUBEY:
SHRI K.J.S.P. REDDY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has made any review/study on the impact/effect of the reality shows, depiction of obscene, violent and horror content on television on the masses including school children, families and on social values;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government has any proposal to regulate/ban the depiction of such content;

(e) if so, the details thereof and if not, the reasons therefor;

(f) whether the Government is considering any effective legislation and other steps to check and control the telecast of such television programmes; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (g) There is no pre-censorship of programmes telecast on private satellite TV channels. However, all private TV channels are required to strictly adhere to the Programme Code prescribed under the Cable Television Networks (Regulation) Act, 1995 and Rules framed thereunder. The Code contains a wide gamut of principles clearly prohibiting telecast of programmes which, *inter-alia*, offend good taste or decency; contain anything obscene; denigrate children; is not suitable for unrestricted public exhibition, etc. Action is taken as per the Rules whenever any violation takes place. In view of the adequate provisions contained in the said Act, the Government has not made any such review/study, nor is there any proposal at present under consideration of the Government to make any such study or impose any Bbn or make any legislation in the Matter.

Construction of Community Centres

205. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has received proposals for the construction of community centres under the Urban Infrastructure Development Scheme for Small and Medium Towns a component of JNNURM during each of the last three years;

(b) if, so the details thereof, State-wise; and

(c) the parameters adopted for such constructions?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) The construction of community centre is not an admissible component for funding under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT).

(b) and (c) In view of the reply on (a) above, the question does not arise.

[*Translation*]

Funding under NFSM

206. DR. RAGHUVANSH PRASAD SINGH:
SHRI FRANCISCO COSME SARDINHA:
SHRI SYED SHAHNAWAZ HUSSAIN:
SHRI YASHBANT LAGURI:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of funds sanctioned, released and utilised under the National Food Security Mission (NFSM) in the country including Bihar during the current year, State-wise;

(b) the details of works undertaken by the Government under NFSM in the country, State-wise including Bihar and Odisha;

(c) the names of districts included under the said schemes, State-wise and crop-wise;

(d) whether some State Governments including Goa have requested to include some more districts under the said scheme; and

(e) if so, the details thereof and the reaction of the Government thereto, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The State-wise details of funds sanctioned, released and utilized under National Food Security Mission (NFSM) including Bihar during current year is given in the enclosed Statement-I.

(b) NFSM is implemented in 480 districts of 18 states with three components namely NFSM-Rice, NFSM-Wheat and NFSM-Pulses. In Bihar NFSM-Rice, Wheat and Pulses and in Odisha NFSM-Rice and Pulses are implemented. Under NFSM, incentives are provided to the farmers for purchase of seed, nutrients, soil amenders, plant protection chemicals, farm machinery etc. Farmers are also benefited from the technology demonstrations conducted on the fields and training. Besides, seed minikit of recently released varieties are also distributed free of cost for popularizing the varieties.

(c) The names of districts included under NFSM, State-wise and crop-wise is indicated in the enclosed Statement-II.

(d) and (e) The Ministry had received requests from some states including Gujarat and Uttar Pradesh for inclusion of new districts/replacement of existing districts. The districts that fulfilled the criteria were included under the programme. During 2011-12 one more state *i.e.* Jammu & Kashmir has been included under NFSM-Rice and State of Tripura has been asked to submit the Action Plan under NFSM-Rice for implementation in the State from the current Rabi season *i.e.* 2011-12. No request for inclusion of Goa under NFSM has been received.

Statement I

State-wise Details of funds sanctioned, released and utilized under National Food Security Mission (NFSM) during the current financial year i.e. 2011-12

(Rs. in crores)

Sl.No.	States	Funds Sanctioned	Released	Funds Utilized (as on 30th September, 2011)
1	2	3	4	5
1.	Andhra Pradesh	102.13	51.80	37.37

1	2	3	4	5
2.	Assam	33.97	15.58	30.10*
3.	Bihar	73.21	58.87	8.75
4.	Chhattisgarh	54.49	44.34	3.34
5.	Gujarat	30.25	23.96	7.21
6.	Haryana	29.63	24.29	0.82
7.	Jammu and Kashmir	3.59	2.69	0.00
8.	Jharkhand	22.55	5.55	1.94
9.	Karnataka	71.43	59.40	14.57
10.	Kerala	3.04	2.28	0.00
11.	Madhya Pradesh	166.47	141.82	23.00
12.	Maharashtra	143.84	98.36	13.27
13.	Odisha	53.81	53.67	17.80
14.	Punjab	44.99	35.18	0.00
15.	Rajasthan	94.67	63.62	13.28
16.	Tamil Nadu	35.20	27.20	5.59
17.	Uttar Pradesh	271.80	229.96	47.95
18.	West Bengal	57.03	30.80	9.92
Total		1292.10	969.37	204.81

*Amount of Rs. 30.10 crore was released to state for boro/summer rice during 2010-11. The funds have been utilised by the state during May/June 2011.

Statement II

State-wise names of districts under NFSM-Rice

State	District
1	2
1. Andhra Pradesh (11)	
	1. Adilabad
	2. Guntur
	3. Khammam
	4. Krishna
	5. Mahaboobnagar

1	2
	6. Medak
	7. Nalgonda
	8. Nellore
	9. Srikakulam
	10. Visakhapatnam
	11. Vizianagaram
2. Assam (13)	
	1. Barpeta
	2. Bongaigaon
	3. Darrang

1	2
	4. Dhemaji
	5. Goalpara
	6. Karbi-Anglong
	7. Kokrajhar
	8. Lakhimpur
	9. Morigon
	10. Nalbari
	11. Sonitpur
	12. Nagaon
	13. Tinsukia
3. Bihar (18)	
	1. Araria
	2. Banka
	3. Champaran (East)
	4. Champaran (W)
	5. Darbhanga
	6. Gaya
	7. Jamui
	8. Katihar
	9. Kishanganj
	10. Madhubani
	11. Madhepura
	12. Muzaffarpur
	13. Nalanda
	14. Saharsa
	15. Samastipur
	16. Sitamarhi
	17. Siwan
	18. Supaul
4. Chhattisgarh (10)	
	1. Dantewara
	2. Janjgir-Champa

1	2
	3. Jashpur
	4. Kawardha
	5. Korba
	6. Koriya
	7. Raigarh
	8. Raipur
	9. Raj Nandgaon
	10. Sarguja
5. Gujarat (2)	
	1. Dahod
	2. Panchmahals
6. Jharkhand (7)	
	1. Gumla
	2. Hazaribagh
	3. Khunti
	4. Ramgarh
	5. Ranchi
	6. Simdega
	7. Singhbhum (W)
7. Karnataka (7)	
	1. Belgaum
	2. Dakshin Kannada
	3. Hassan
	4. Raichur
	5. Shimoga
	6. Uduppi
	7. Uttar Kanada
8. Kerala (1)	
	1. Pallakkad
9. Madhya Pradesh (9)	
	1. Anuppur
	2. Damoh

1	2	1	2
	3. Dindori		3. Ramanathapuram
	4. Katni		4. Sivagangai
	5. Mandla		5. Thiruvarur
	6. Paruia		
	7. Rewa	13. Uttar Pradesh (27)	
	8. Satna		1. Azamgarh
	9. Shahdol		2. Badaun
10. Maharashtra (6)			3. Bahraich
	1. Bhandara		4. Ballia
	2. Chandrapur		5. Balrampur
	3. Gadchiroli		6. Banda
	4. Gondia		7. Bareilly
	5. Nasik		8. Basti
	6. Pune		9. Chatrapati Sahuji Maharaj
11. Odisha (15)			10. Deoria
	1. Angul		11. Fatehpur
	2. Bolangir		12. Ghazipur
	3. Boudha		13. Gonda
	4. Deoghar		14. Gorakhpur
	5. Dhenkanal		15. Hardoi
	6. Jajpur		16. Mainpuri
	7. Jharsuguda		17. Mau
	8. Kalahandi		18. Mirzapur
	9. Keonjhar		19. Raebareli
	10. Malkangiri		20. Rampur
	11. Nawapara		21. Saharanpur
	12. Nawrangpur		22. Shravasti
	13. Nayagarh		23. Siddharthnagar
	14. Phulbani		24. Sitapur
	15. Sundargarh		25. Sonbhadra
12. Tamil Nadu (5)			26. Sultanpur
	1. Nagapattinam		27. Unnao
	2. Pudukkottai		

1	2
---	---

14. West Bengal (8)

1. 24 Parganas (S)
2. Cooch-Behar
3. Dinajur (North)
4. Howrah
5. Jalpaiguri
6. Midnapur (East)
7. Midnapur (West)
8. Purulia

15. Jammu and Kashmir (3)

1. Jammu
2. Kathua
3. Samba

State-wise names of districts under NFSM-Wheat

State	District
1	2

1. Bihar (25)

1. Araia
2. Banka
3. Bhagalpur
4. Bhabua
5. Champaran (E)
6. Champaran (W)
7. Darbhanga
8. Jamui
9. Katihar
10. Khagaria
11. Kishanganj
12. Madhubani
13. Madhepura

1	2
---	---

14. Munghyr
15. Muzaffarpur
16. Nalanda
17. Nawada
18. Purnea
19. Rohtas
20. Samastipur
21. Saran
22. Sheikhpura
23. Sitamarhi
24. Supaual
25. Vaishali

2. Gujarat (4)

1. Ahmedabad
2. Banaskantha
3. Mehsana
4. Sabarkantha

3. Haryana (7)

1. Ambala
2. Bhiwani
3. Gurgaon
4. Jhajjar
5. Rohtak
6. Mahendergarh
7. Yamunanagar

4. Madhya Pradesh (30)

1. Balaghat
2. Betul
3. Bhind
4. Chhattarpur
5. Damoh

1	2
	6. Dewas
	7. Dhar
	8. Dindori
	9. East Nimar
	10. Guna
	11. Harda
	12. Indore
	13. Jabalpur
	14. Jhabua
	15. Katni
	16. Mandla
	17. Panna
	18. Raisen
	19. Rajgarh
	20. Rewa
	21. Sagar
	22. Satna
	23. Shahadol
	24. Sehore
	25. Seoni
	26. Shivpuri
	27. Sidhi
	28. Tikamgarh
	29. Ujjain
	30. Vidisha
5. Maharashtra (8)	
	1. Ahmednagar
	2. Aurangabad
	3. Dhule
	4. Nagpur

1	2
	5. Nasik
	6. Parbhani
	7. Pune
	8. Sholapur
6. Punjab (10)	
	1. Amritsar
	2. Barnala
	3. Bhatinda
	4. Ferozpur
	5. Gurdaspur
	6. Hoshiarpur
	7. Mohali
	8. Roopnagar
	9. Sangroor
	10. Taran Taran
7. Rajasthan (15)	
	1. Ajmer
	2. Banswara
	3. Bhilwara
	4. Bikaner
	5. Jaipur
	6. Jalore
	7. Jhalawar
	8. Kota
	9. Nagore
	10. Pali
	11. S. Madhopur
	12. Sikar
	13. Sirohi
	14. Tonk
	15. Udaipur

1	2
8. Uttar Pradesh (39)	
	1. Allahabad
	2. Ambedkar Nagar
	3. Azamgarh
	4. Bahraich
	5. Ballia
	6. Balrampur
	7. Barabanki
	8. Bareilly
	9. Basti
	10. Chandaufi
	11. Chtrapati Sahuji Maharaj
	12. Deoria
	13. Faizabad
	14. Fatehpur
	15. Gbazipur
	16. Gonda
	17. Gorakhpur
	18. Hamirpur
	19. Hardoi
	20. Jaunpur
	21. Jhansi
	22. Kaushambi
	23. Kushi nagar
	24. Lucknow
	25. Maharajganj
	26. Mainpuri
	27. Mathura
	28. Mau
	29. Pratapgarh

1	2
	30. Rai Bareilly
	31. Ravidas Nagar
	32. Sant Kabir Nagar
	33. Shravasti
	34. Siddharthnagar
	35. Sitapur
	36. Sonbhadra
	37. Sultanpur
	38. Unnao
	39. Varanasi
9. West Bengal (4)	
	1. Coochbehar
	2. Dinajpur (N)
	3. Dinajpur (S)
	4. Jalpaiguri

State-wise names of districts under NFSM-Pulses

State	District
1	2
1. Andhra Pradesh	All 22 Districts
2. Assam	1. Bakssa
	2. Barpeta
	3. Bongaigaon
	4. Dhubri
	5. Jorhat
	6. Kamrup
	7. Kokrajhar
	8. Sonitpur
	9. Nagaon
	10. Udalgiri
Total	10 Districts

1	2
3. Bihar	All 38 Districts
4. Chhattisgarh	All 18 Districts
5. Gujarat	All 26 Districts
6. Haryana	All 21 Districts
7. Jharkhand	1. Chatra 2. Dumka 3. Garhwa 4. Giridih 5. Gumla 6. Hazaribagh 7. Latehar 8. Lohardaga 9. Pakur 10. Palamu 11. Ranchi 12. Sahebganj 13. Saraikela 14. Simdega 15. Singhbhum (West) 16. Khunti 17. Ramgarh
8. Karnataka	All 30 Districts
9. Madhya Pradesh	All 50 Districts
10. Maharashtra	All 33 Districts
11. Odisha	All 30 Districts
12. Punjab	All 20 Districts
13. Rajasthan	All 33 Districts
14. Tamil Nadu	All 30 Districts
15. Uttar Pradesh	All 72 Districts
16. West Bengal	All 18 Districts

*[English]***Violation of Cable Television Act**

207. SHRI D.B. CHANDRE GOWDA:
SHRI YASHVIR SINGH:
SHRI NEERAJ SHEKHAR:
SHRI SURESH KASHINATH TAWARE:
SHRIMATI JAYAPRADA:
SHRI PONNAM PRABHAKAR:
SHRI ASHOK KUMAR RAWAT:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Cable Television Networks (Regulations) Act, 1995 and the Rules framed thereunder envisage stringent punitive action against television channels found to be violating the programmes and Advertising Codes stipulated in the said Act;

(b) if so, the details thereof;

(c) whether despite the legal provisions and the various measures stated to have been taken by the Government, depiction of objectionable and misleading programmes and advertisements on private TV channels continue to take place unabated;

(d) if so, the number of channels which had indulged in violations more than once alongwith the action taken thereon during each of the last three years and the current year, channel-wise;

(e) whether the Government proposes to implement new norms/policy guidelines for renewal of television channel's licence and it will be subjected to the condition that the channel should not have been found guilty of violating the said codes on five or more occasions; and

(f) if so, the details thereof and the response of the broadcasters in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Yes Madam.

(b) All programmes telecast on Television channels transmitted/retransmitted through cable TV network, are required to adhere to the Programme Code and Advertising Code provided in the Cable Television Networks (Regulation) Act, 1995 and Rules framed thereunder. Whenever any violation of the Codes is

brought to the notice of the Government, action is taken as per the above mentioned rules keeping in view the nature of violation.

(c) and (d) Certain instances of violations of the Programme and Advertisement Codes were brought to the notice of the Government, The details of Advisories/

Warnings/Orders issued more than once to a TV channel during the last three years are given in the enclosed Statement.

(e) and (f) The appropriate modalities in the matter shall be laid down in the proposed new Uplinking and Downlinking guidelines.

Statement

List of Private Satellite TV channels to which advisories, warnings or orders issued more than once during last three years Jan, 2008 to Dec. 2010 and current year i.e. 2011

(upto Oct, 2011)

Sl. No.	Name of the Channel	Date of Show Cause	Reason for Show Cause	Details of Adevisory Order/Warnings
1	2	3	4	5
1.	Aaj Tak	06.07.2006	Misleading advertisement of product 'Herbal Slim Tea"	Advisory dated 22.10.2008 issued to the Channel.
2.	Aaj Tak	26.03.2007	An advertisement of product 'Maxo Cyciothrin Coil'.	Advisory dated 12.11.2008 issued to the Channel
3.	Aaj Tak	NoSCN	Telecast of news item based on the show 'Sach Ka Saamna' being aired on Star Plus Channel	An Advisory dated 24.08.2009 issued to the Channel.
4.	Aaj Tak	18.03.2008	News item on negligence on part of doctors of LNJP Hospital in performing surgery on a child.	Warning dated 28.08.2008 issued to the Channel.
5.	Aaj Tak	NoSCN	News item claiming that the planet and all life on it may come to an end on 10.09.2008.	Advisory dated 09.09.2008 issued to the Channel.
6.	Asia net News	NoSCN	News item regarding act of suicide committed by a nun at Thiruvananthapuram.	An advisory dated 23.06.2009 issued to the Channel.
7.	Asianet News	31.07.2009	Telecast of a news Programme 'FIR' based on crime reports and showing indecent visuals	A Warning dated 29.12.2009 issued to the Channel.
8.	Bindass	11.09.2008	Reality Show 'Dadagiri-Beat the Bullies'	Warning dated 25.11.2008 issued to the Channel
9.	Bindass	29.07.2009	Telecast of an indecent serial 'Sun Yaar Chill Maar'	An Advisory dated 29.12.2009 issued to the channel.
10.	Bindass	26.08.2009	Telecast of the Reality Show 'Dadagiri'	A Warning dated 04.03.2010 issued to the channel.

1	2	3	4	5
11.	Bindass	22.02.2011	Telecast of the programme 'Emotional Atyachar-Season 2' containing obscene visuals and indecent and vulgar language.	An Order dated 26.07.2011 issued to the channel directing them to run apology scroll for 7 days.
12.	Bindass	05.05.2011	Telecast of indecent Reality Show titled 'Love Lock UP'	A Warning dated 28.07.2011 issued to the channel
13.	Bindass	19.04.2011	Telecast of programme "Dadagiri-Revenge of the Sexes" showing indecent content.	A Warning dated 03.08.2011 issued to the channel.
14.	Bindass	27.05.2011	Telecast progarmme 'Meri Ton Lag Gayi Naukari' appears vulgar, obscene and indecent.	A Warning dated 20.9.2011 issued to the channel
15.	Channel [V]	27.07.2006	Obscene Song titled 'Say Say Say'	Advisory dated 22.10.2008 issu to the Channel.
16.	Channel [V]	08.10.2008	Telecast of obscene reality beauty show titled 'Get Gorgeous 5'	A Warning dated 03.07.200b issued to the Channel.
17.	Channel [V]	29.07.2009	Telecast of an indecent programme titled 'Launch Pad'	A Warning dated 11.12.2009 issued to the channel.
18.	Channel [V]	05.05.2011	Telecast of reality show 'Full Toss Vella Boys' showing obscene and indecent content.	A Warning dated 25.07.2011 issued to the channel.
19.	Colors	28.11.2008	Telecast of a reality show 'Big Boss Season-2' which was not in good taste.	An Advisory dated 03.06.2009 was issued to the Channel.
20.	Colors	NoSCN	The promos of the serial 'LADO' which appeared to publicize female foeticide.	An Advisory dated 16.06.2009 was issued to the Channel.
21.	Colors	26.10.2009	Telecast of the reality show 'BIG BOSS Season-3'	A Warning dated 18.12.2009 issued to the channel.
22.	Colors	29.07.2009	Telecast of a serial 'Koi Aane Ko Main' encouraging superstition	A Warning dated 29.12.2009 issued to the channel.
23.	Colors	22.01.2010	Telecast of tele-serial 'Bairi Piya'	A Warning dated 18.08.2010 was issued to the channel.
24.	Colors	09.12.2010	Telecast of reality show "Big Boss-4" not suitable for unrestricted public exhibition	An Order dated 23.12.2010 issued to the channel directing to shift the programme anytime after 11.00 p.m. and to run apology scroll.
25.	Colors	29.12.2010	Telecast of programe "Rishton Se Badi Pratha" showing excessive violence and cruelty.	A Warning dated 12.08.2011 issued to the channel.

1	2	3	4	5
26.	Colors	NoSCN	Telecast of serial 'Na Aana Is Desh Lado'	An Advisory dated 17.08.2009 issued to the channel.
27.	Colors	NoSCN	Telecast of a reality show 'Big Boss Season-4' which was not suitable for unrestricted public exhibition.	An Order dated 16.11.2010 issued to the channel directing them to shift the timing of the show after 11.00 p.m. The channel did not comply with the direction and filed a writ petition against the above Order in Hon'ble Bombay High Court
28.	IBN7	08.11.2007	Telecast of News item titled 'Shaitan Doctor' based on sting operation on Dr. Ajay Agarwal, Ghaziabad	Order dated 03.01.2008 issued to IBN7 Channel directing the Channel to run an apology scroll for three days.
29.	IBN7	24.06,2008	News item based on violence spread in Maharashtra by Maharashtra Nav Nirman Sena supporters.	An advisory dated 31.12. 2008 issued to the Channel.
30.	IBN7	11.08.2008	News Story with the title 'Aapke Ghar Sri Ram' which was found containing half truths and based on unverified facts.	A Warning dated 23.03.2009 was issued to the Channel.
31.	IBN7	13.01.2010	Telecast of a programme showing Mr. Munir Khan advertising and advocating his treatment of serious diseases without any scientific proof.	A Warning dated 16.04.2010 issued to the channel
32.	Imagine TV	NoSCN	Telecast of a reality show 'Rakhi Ka Insaaf which was not suitable for unrestricted public exhibition.	An Order dated 16.11.2010 issued to the channel directing them to shift the timing of the show after 11.00 p.m. The channel complied with the direction and shifted the time of the programme to 11.00 p.m.
33.	Imagine TV	30.12.2010	Telecast of tele-serial 'Armaanon Ka Balidaan-Arakshan'	An Advisory dated 23.02.2011 was issued to the channel.
34.	India TV	28.11.2008	News item based on incidents of death of two children in the ashram of Sant Asaramji Bapu. The news items were found offending against good taste and decency and not suitable for children.	A Warning dated 22.06.2009 issued to the Channel.
35.	India TV	02.07.2007	Telecast of a news programme on Ms. Jhanvi Kapur	A Warning dated 03.07.2009 issued to the Channel for running apology scroll for three days: The channel complied with the direction.

1	2	3	4	5
36.	India TV	NoSCN	Telecast of news item based on the show 'Sach Ka Saamna' being aired on Star Plus Channel	An Advisory dated 24.08.2009 issued to the channel.
37.	India TV	19.04.2011	Telecast programme 'TV Par Sakshat Laxmi' appears to encourage superstition and blind belief.	An Advisory dated 23.9.2011 issued to the channel
38.	India TV	14.11.2007	News Item on Rajokari Village, New Delhi showing superstition.	Order dated 19.03.2008 directing the Channel to run an apology scroll for three days.
39.	India TV	NoSCN	News item claiming that the planet and all life on it may come to an end on 10.09.2008.	Advisory dated 09.09.2008 issued to the Channel.
40.	India TV	28.11.2008	Telecast of news item on Terrorist Attack in Mumbai-conversation with terrorists	An Advisory dated 24.02.2010 issued to all News and Current Affairs channels, IBF and NBA.
41.	MTV	22.02.2008	A vulgar advertisement of product 'New Axe Deodorant'.	Order dated 02.05.2001 dire the Channel to run an apo, scroll for three days. The cham complied with the direction.
42.	MTV	31.03.2009	Telecast of obscene, indecent and vulgar programme titled 'MTV Rodies'.	An Order dated 01.07.2009 issued to the Channel directing them to run an apology scroll for three days. The channel complied with the direction.
43.	MTV	02.06.2009	Telecast of the programme titled 'Vodafone MTV Splitsvilla-2' uttering unfair remark to another participant.	A Warning dated 04.01.2010 issued to the channel with the direction to run apology scroll for three days The channel complied with the direction.
44.	MTV	03.02.2010	Telecast of the reality show 'Splitsvilta-31 on the channel offended against good taste and decency.	A Warning dated 26.042010 issued to the channel with the direction to run apology scroll for three days.
45.	NDTV	19.12.2007	News item regarding mob violence in Guwahati.	Warning dated 05.09.2008 issued to the Channel.
46.	NDTV	30.06.2009	Telecast of a news item based on indecent Reality Show titled 'Sarkar Ki Duniya'	A Warning dated 16.12.2009 issued to the channel.
47.	NDTV Imagine	28.07.2009	Telecast of the tele-serial titled 'Bandini' showing indecent visuals	An Advisory dated 01.12.2009 issued to the channel.
48.	NDTV Imagine	06.10.2009	Telecast of the serial 'Pati, Patni aur Won'	A Warning dated 03.03.2010 issued to the channel.

1	2	3	4	5
49.	News 24	24.06.2008	News item based on violence spread in Maharashtra by Maharashtra Nav Nirman Sena supporters.	An advisory dated 31.12.2008 issued to the Channel.
50.	News 24	28.11.2008	News item based on a reality show 'Big Boss Season-2' which supporters.	A Warning dated 03.06.2009 was issued to the Channel.
51.	Sony TV	06.07.2006	Misleading advertisement of product 'Hiko Good Height Increasing Device'.	Advisory dated 22.10.2008 issued to the Channel.
52.	Sony TV	26.08.2009	Telecast of the Reality Show 'Iss Jungle Se Mujhe Bachao'	A Warning dated 11.1 2.2009 issued to the channel.
53.	Sony TV	16.10.2009	Telecast of the programme 'Entertainment Ke Liye Kuch Bhi Karega'	An Advisory dated 04.03.2010 issued to the channel.
54.	Sony TV	NoSCN	Telecast of teie-serial 'Maan Rahe Tera Pittah' containg content towards persons with disabilities.	An Advisory dated 20.04.2011 was issued to the channel.
55.	Sony TV	20.04.2011	Telecast of reality show 'Comedy Circus Mahasangram' showing indecent and child denigrating content.	An Advisory dated 25.07.2011 issued to the channel
56.	Star Anando	05.01.2010	Surrogate advertisement of liquor product through telecast of the advertisement of 'Blenders Pride Music CD's'	A Warning dated 06.04.2010 issued to the channel.
57.	Star Anando	02.04.2010	Telecast a news items of sms of Hon'ble Minister Rly Ms. Mamta Banerjee and displayed personal cell number.	An Advisory dated 30.09.2010 issued to the channel
58.	Star News	22.02.2008	A vulgar advertisement of product 'New Axe Deodorant'.	Order dated 02.05.2008 directing the Channel to run an apology scroll for three days. The channel complied with the direction.
59.	Star News	23,03.2009	Telecast of News item on protest against the terrorist attacks in Mumbai.	An Advisory dated 1112.2009 issued to the channel.
60.	Star News	NoSCN	Telecast of factually incorrect news item regarding an accident at Raebareli.	Advisory dated 01.02.2008 issued to the Channel.
61.	Star News	28.03.2007	News item based on the act of Self Immolation by Shri Gopalkrishna Kashyap from Patiala.	Advisory dated 25.06.2008.

1	2	3	4	5
62.	Star News	28.03.2007	Indecent and vulgar news items titled 'Sex Me Twist' and 'Kiss Karo-In Khabar Filmy Hai'	Advisory dated 25.06.2008.
63.	Star Plus	22.07.2009	Telecast of a obscene, vulgar and indecent Reality Game Show titled 'Such Ka Samna'	A Warning dated 27.11.2009 issued to the Channel. The channel was also directed that while formatting a programme based on international format, channel should keep in view the Indian ethos and culture as well.
64.	Star Plus	23.10.2009	Telecast of the serial 'Sapana Babui Ka-Bidaai'	A Warning dated 04.03.2010 issued to the channel.
65.	Star Plus	30.06.2010	Telecast of the tele-serial 'Pratigya'	No violation established. However, an Advisory dated 16.11.2010 issued to the channel.
66.	Star Plus	26.08.2010	Telecast of tele-serial Tere Liye' containing remarks against a particular community	A Warning dated 28.02.2011 was issued to the channel.
67.	TVS	16.09.2008	News item regarding the concept and functioning of Madrasas.	An Order dated 24.06.2009 issued to the Channel with the direction to run apology scroll for three days. The channel complied with the direction.
68.	TVS	25.02.2010	Telecast of a programme titled 'Chintamani' and 'Big Screen' showing obscene visuals	A Warning dated 18.08.2000 was issued to the channel with the direction to run apology scroll
69.	VH1	19.08.2009	Telecast of the programme 'Saturday Night Live' showing indecent visuats	A Warning dated 08.12.2009 issued to the channel.
70.	VH1	11.09.2009	Telecast of the programme 'South Park'	An Order dated 05.03.2010 issued to the channel directing it to take the programme off air.
71.	Zee Telugu	14.06.2010	Telecast of vulgar, indecent and obscene reality show titled 'Aata'	An Advisory dated 16.11,2010 issued to the channel.
72.	Zee Telugu	NoSCN	Telecast of reality show 'Konda Veeti Raja and Kotalo Rani' appeared to insult adivasis and their culture	An Advisory dated 25.07.2011 issued to the channel

Handling of Foodgrains

208. SHRI NITYANANDA PRADHAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the World Bank in a report has indicated that the inefficiency of Food Corporation of India in handling foodgrains leads to a high rate of foodgrains wastage and cost of handling as compared to the private sector;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the World Bank has also commented on the reasons for high food inflation and increasing food insecurity in the country;

(d) if so, the details thereof;

(e) whether the said report has also suggested certain remedial measures for the same; and

(f) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. World Bank in its report on Food Inflation, issued in June, 2001 has commented upon operational inefficiency of FCI. In the report it has been mentioned that FCI loses 10-16 million tonnes of grains every year. However, this position is factually incorrect. The position of accrual of damaged foodgrains in FCI during last three years are as under:

Year	Commodity	Accrued Quantity of Damage foodgrains (in Lakh MTs)
2009-10	Wheat	0.020
	Rice	0.050
	Total	0.070
2010-11	Wheat	0.020
	Rice*	0.040
	Total	0.060
2011-12 (up to 01.10.11)	Wheat	0.004
	Rice	0.003
	Total	0.007

*including 0.02 lakh tonnes of damaged coarse grains.

(c) to (f) World Bank Report has attributed the current high food inflation in India to non-cereal items like fruit, vegetable, milk, fish, meat and spices. The World Bank Report has suggested the following policy options in its report:

(i) Efficient management of foodgrains

(ii) Increasing Agriculture output and productivity

(iii) Increasing the role of Private Sector in foodgrain marketing.

Government of India has already taken steps to implement many of suggestions mentioned in the World Bank Report.

Increase in Prices of Vegetables and Fruits

209. SHRI M. VENUGOPALA REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the prices of vegetables and fruits have registered a sharp increase in the country during the last three months;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government proposes to strengthen the existing marketing system to ensure adequate supply of vegetables and fruits in the country;

(d) if so, the details thereof; and

(e) the other steps taken/proposed to be taken by the Government to check spiraling prices of vegetables and fruits in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The Wholesale Price Index (WPI) for vegetable has shown increasing trend, while that of fruits showing declining trend with monthly fluctuations during the last three months.

Wholesale, Price Index (WPI) vegetables and fruits (base year 2004-05 = 100):

Period	Vegetables	Fruits
August, 2011	199.4	184.9
September, 2011	216.1	177.1
October, 2011	236.1	178.8

The prices of fruits and vegetables depend upon a large number of factors. These include mismatch between demand and supply due to weather conditions, cost of transportation, storage, role of middlemen and rising demand due to increasing incomes, urbanization etc.

(c) and (d) In order to strengthen the existing marketing system and to ensure adequate supply of vegetables and fruits in the country, there are provisions for assistance for creation of infrastructure for marketing of fruits and vegetables, *viz.* rural markets, wholesale markets and terminal market complexes under National Horticulture Mission (NHM).

(e) To enhance the production and productivity of horticulture crops including fruits and vegetables, Department of Agriculture and Cooperation is implementing Centrally Sponsored Scheme on "National Horticulture Mission (NHM)" in the country, from 2005-06. All the States and Union Territories are covered under the Mission except the eight North Eastern States and the States of Jammu and Kashmir, Himachal Pradesh and Uttarakhand which are covered under the Horticulture Mission for North East and Himalayan States (HMNEHS).

Further, Department of Agriculture and Cooperation has launched a new programme on Vegetable Initiative for Urban Cluster (VIUC), during 2011-12, under the aegis of the Rashtriya Krishi Vikas Yojana (RKVY). The Scheme is being implemented in one city each of 29 States having a population of one million or capital city. Initially, this programme will be implemented for a period of one year (2011-12). The Schemes covers all aspects relating to vegetable production, production and supply of planting material to marketing up to the retail level along with support for conducting baseline survey, formation of farmers group, their linkages to aggregators and market besides training and capacity building of vegetables growers in the identified clusters.

[Translation]

Loan to Farmers

210. SHRI ARJUN RAM MEGHWAL: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of schemes being implemented for providing loan to the farmers for purchasing tractors;

(b) whether the Government is aware that the cost of tractor increases by approximately Rs. 50,000 if it is purchased through the loan;

(c) if so, the details thereof; and

(d) the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Ministry of Agriculture is not implementing any scheme or programme for providing loans to the farmers for purchasing tractors. However, the Ministry is currently providing financial assistance in form of subsidy up to 25% of the cost or Rs. 45, 000/-whichever is less to eligible farmers for purchasing tractors upto 40 HP capacity under central sector scheme of Macro Management of Agriculture (MMA). This form of assistance is provided through respective State Governments.

(b) The Ministry is not aware of any empirical data or study that indicates that cost of tractor increases by approximately Rs. 50,000/- if it purchased through loan.

(c) and (d) Does not arise in view of (a) and (b).

[English]

Preparedness for Olympic Games, 2012

211. SHRI MANICKA TAGORE:
SHRI HARISHCHANDRA CHAVAN:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the medals tally of India during the recently concluded Commonwealth Games in Delhi, sports discipline-wise;

(b) whether the Government has identified the Games/ Athletic events in which India can get more medals in the ensuing 2012 London Olympics;

(c) if so, the details thereof;

(d) the funds allocated/released for training, coaches and sports infrastructure for the purpose sports discipline wise; and

(e) the budgetary allocation for sports during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Medals tally of India in Commonwealth Games, 2010 is given in the enclosed Statement-I.

(b) to (d) With a view to prepare athletes and teams for forthcoming London Olympics, the Ministry has launched Project 'Operation Excellence for London Olympics 2012' (OPEX 2012) under which core probables have been identified. The athletes are being provided comprehensive and intensive training, both within the country and abroad as well as competition exposure in international sports competitions. Based on the approved funding norms, which are at par with CWG-2010 scales, with further upscaling in certain areas such as lodging, nutrition, scientific support and daily allowance, the budget has been estimated at Rs. 258.39 crore for the period April 2011 to August 2012, details of which are given in enclosed statement-II. 'Project OPEX 2012' has been launched on a mission mode, which is funded under the Scheme of Assistance to National Sports Federations, supplemented by the National Sports Development Fund.

The London Olympics, 2012 will be held in 26 sports disciplines. Keeping in view the performance of Indian teams/individuals in Commonwealth Games, Asian Games and other international tournaments and their chances for

qualification, 16 disciplines, namely, Archery, Athletics, Badminton, Boxing, Gymnastics, Hockey, Judo, Rowing, Sailing, Swimming, Shooting, Table Tennis, Taekwondo, Tennis, Weightlifting and Wrestling have been identified for systematic and scientific training of the Indian athletes/teams for participation in the London Olympics 2012.

(e) Following is the budgetary allocation for the Department of Sports during last three years:-

(Rupees in crore)

Sl.No.	Year	Budgetary allocation	
		Budgetary Estimate Stage	Revised Estimate stage
1.	2009-10	2448.00	2716.00
2.	2010-11	2564.00	2099.95
3.	2011-12	700.00	-

Statement I

Medals tally, discipline-wise, in Commonwealth Games, 2010

Sl.No.	Sports	Gold	Silver	Bronze	Total
1.	Shooting	14	11	05	30
2.	Wrestling	10	05	04	19
3.	Archery	03	01	04	08
4.	Weightlifting	02	02	04	08
5.	Tennis	01	01	02	04
6.	Athletics	02	03	07	12
7.	Gymnastics	-	01	01	02
8.	Table Tennis	01	01	03	05
9.	Badminton	02	01	01	04
10.	Boxing	03	-	04	07
11.	Para-Swimming	-	-	01	01
12.	Hockey (Men)	-	01	-	01
Total		38	27	36	101

Statement II

*The approximate budget of Operation Excellence (OPEX 2012) for London Olympics 2012
(April, 2011 to July, 2012-16 months/490 days)*

Sl. No.	Discipline	Number of Campers (Men-Women Coaches-Sport personnel)	Number of days in Coaching Camps on an average	Total Amount (in crores)
1.	Archery	16+16+9+7	400	9.22
2.	Athletics	21+27+24+9	400	15.94
3.	Badminton	24+14+15+7	400	13.09
4.	Boxing	40+40+22+10	400	27.20
5.	Gymnastics	40+8+1+7	400	13.58
6.	Hockey	45+45+10+14	400	20.50
7.	Judo	28+28+6+4	400	12.07
8.	Rowing	16+12+9	400	8.74
9.	Shooting	62+30+16+7	400	43.80
10.	Swimming	21+22+10+7	400	12.73
11.	Table Tennis	20+18+8+7	400	14.62
12.	Taekwondo	28+28+5+3	400	9.41
13.	Tennis	5 players under National Sports Development Fund		2.17
14.	Weightlifting	24+26+12+7	400	11.20
15.	Wrestling	56+28+15+6	400	15.72
16.	Yachting	10+2+5+7	400	8.40
Total				238.39

Rupees 238.39 crore on preparations + Rupees 20 crore for Foreign Coaches = Total Rs. 258.39 crore.

Implementation of BSUP

212. SHRI MAHESH JOSHI: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the duration set for the implementation of the Basic Services to the Urban Poor (BSUP) submission and the cities selected under such mission in Rajasthan;

(b) the number of cities covered and the success rate of implementation of the BSUP;

(c) whether the BSUP has provision for providing night shelter facilities to homeless people;

(d) if so, the details thereof and the funds sanctioned/ released for the purpose to Rajasthan during each of the last three years and the current year; and

(e) the reasons for failure of the Government to provide affordable house to poor and homeless?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE

(KUMARI SELJA): (a) The duration of the Sub-Mission Basic Services to the Urban Poor (BSUP) component of the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) launched on 3rd December, 2005 is seven years. Cities of Jaipur and Ajmer-Pushkar from Rajasthan have been selected under the Sub-Mission BSUP.

(b) The number of cities covered under the sub-mission BSUP is 65. Success rate of implementation of BSUP varies from state to state/ULB to ULB depending upon the capacity/resources of the ULB/state concerned.

(c) to (e) The provision of night shelters is not covered under the admissible components of BSUP. However, the main thrust of the sub-mission on BSUP is on integrated development of slums through projects for providing shelter, basic services and other related civil amenities with a view to provide utilities to the urban poor. The details of funds sanctioned under BSUP to Rajasthan during each of the last three years and current year are given in the enclosed Statement.

Statement

Funds sanctioned under BSU to Rajasthan

	(Rs. in crore)			
	2008-09	2009-10	2010-11	2011-12
Number of projects approved	0	0	2	0
Project Cost approved	0	0	181.50	0
Central share approved	0	0	88.11	0
No. of dwelling units approved	0	0	5814	0
Additional central assistance released	0	0	43.17	0

Ban on Rice Export

213. SHRI L. RAJAGOPAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has received requests for lifting the ban on export of all varieties of non-basmati rice;

(b) if so, the details thereof alongwith the reasons therefor and the reaction of the Government thereto; and

(c) the steps taken by the Government to create awareness about the need for export of rice to help the farmers?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Madam. Representations from various State Governments *viz.* Maharashtra, Karnataka and Andhra Pradesh etc. as well as from Farmers Associations and Rice Millers Associations from the above States had been received from time to time requesting for allowing export of certain premium varieties of non-basmati rice. The Chief Minister of Andhra Pradesh also requested to allow export of non-basmati boiled rice and raw rice from Andhra Pradesh. These requests were examined. Considering the sufficient availability of foodgrains in the country and keeping in view the bumper production of rice and wheat and adequate availability in the Central Pool and also due to temporary paucity of storage space, the Government has taken the following decisions:

(i) Government on 10.2.2011 *vide* Notification No. 21 has allowed export of 1,00,000 tons of 'Sona Masuri' and 25,000 tons each of (Ponni Samba' and 'Matta' varieties of Non-Basmati Rice.

(ii) Government on 9.9.2011 *vide* Notification No. 71 and 72 has allowed the exports of Non-Basmati Rice and Wheat under Open General Licence (OGL). It had also been decided that these exports shall be made from privately held stocks through EDI enabled ports and monitored closely.

(c) Government, through Agricultural and Processed Food Products Export Development Authority (APEDA) provides financial assistance besides creating awareness to exporters of agricultural products under Transport Assistance Schemes, Scheme for Market Development, Scheme for Quality Development, Scheme for Research and Development and Scheme for Infrastructure Development.

Sree Padmanabha Swamy Temple

214. SHRI K.P. DHANAPALAN: Will the Minister of CULTURE be pleased to state:

(a) whether the Government proposes to declare the Sree Padmanabha Swamy Temple at Thiruvananthapuram in the State of Kerala as a Heritage Monument; and

(b) if so, the details thereof and the follow-up action taken in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) There is no such proposal to declare the Sree Padmanabha Swamy Temple at Thiruvananthapuram in the State of Kerala as a Heritage Monument.

(b) Question does not arise.

Renovation of Monuments in Karnataka

215. SHRI S. PAKKIRAPPA: Will the Minister of CULTURE be pleased to state:

(a) the details of all the historical/heritage sites in the State of Karnataka which are being renovated; and

(b) the time since when such renovations have been carried out and the amount spent on them during the last three years, year-wise?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Conservation work of the monuments is a continuous process. Every year special repair work is taken up at the selected monuments depending upon the need of the repairs and availability of resources. However annual repairs work of routine maintenance is attended to, at all the protected monuments. The details of the monuments in Karnataka, taken up for special repairs work in the current financial year, are given in the enclosed Statement. The details of amount spent for conservation work, during the last three years, for protected monuments in the State are as under:

SI.No.	Year	Funds allocated/expenditure (Amount Rs. in lakhs)
1.	2008-09	1512.58
2.	2009-10	1819.46
3.	2010-11	2457.42

Statement

Details of monuments in Karnataka where conservation work has been taken up in the current financial year 2011-12

Bangalore Circle

SI.No.	Name of the Monument with Locality and District
1	2
1.	Bhoganandishwara Temple at Nandi, Kolar
2.	Fort at Devanahalli, Bangalore
3.	Fort at Madhugiri, Tumkur
4.	Jumma Masjid at Sira, Tumkur
5.	Tippu Sultan palace at Bangalore, Bangalore
6.	Fort and Temples (Structures on the Hill) at Chitradurga, Chitradurga
7.	Fort and Temples (Samptge Siddeshwara and Hidambeshwara Temple) at Chitradurga, Chitradurga
8.	Fort and Temples-(Repairs to Mud structure near the Tankashala inside the fort.) at, Chitradurga, Chitradurga
9.	Musafirkhana and Honda at Santhebennur, Davanagere
10.	Preparation of documentation and providing Signage' at Chitradurga, Chitradurga
11.	Kalleshwara Temple at Bagali, Davangere
12.	Narasimha Temple at Rangapura, Bellary
13.	Fort and Ruined palace at Uchangidurga, Davangere
14.	Preparation of documentation and providing signage's at Davangere, Davangere
15.	Fort and Dungeon at Manjarabad, Hassan
16.	Parshvanatha Basadi at Halebidu, Hassan
17.	Shanthinatha Basadi at Halebidu, Hassan
18.	Vidhya Shankara Temple at Sringeri, Chikmagalur
19.	Ananthashayana Temple at Ananthashayanagudi, Bellary

1	2
20.	Gopal Krishna Temple at Thimmalapur, Bellary
21.	Krishna Bazaar at Krishnapuram, Bellary
22.	Krishna Temple at Krishnapuram, Bellary
23.	Pattabhirama Temple at Kamalapuram, Bellary
24.	Ranga Temple at Kamalapuram, Bellary
25.	Old Shiva Temple at Venkatapuram, Bellary
26.	Virupaksha Temple at Hampi, Bellary
27.	Vishnu Temple at Kamalapuram, Bellary
28.	Vishnu Temple complex (Varaha Temple) at Kamalapuram, Bellary
29.	Vittala Temple at Venkatapuram, Bellary
30.	Wall and Gateways at Zanana Enclosure at Kamalapuram, Bellary
31.	Ananthapadmanabha Temple at Karkala, Udupi
32.	Chaturmukha Basadi at Karkala, Udupi
33.	Kattale Basadi at Barkur, Udupi
34.	Seventeen jaina tombs at Moodabidri, Mangalore
35.	Keshava Temple at Somnathpur, Mysore
36.	Keerthinarayana Temple at Talakad, Mysore
37.	Rameshwara Temple at Narasamangala, Chamarajanagar
38.	Shri kanteshwara Temple at Nanjanagud, Mysore,
39.	Sidlu Mallikarjuna Temple at Bettadapura, Mysore
40.	Vijayanarayana Temple at Gundlupet, Chamarajanagar
41.	Keshava Temple at Somnathpur, Mysore
42.	Fort and Temples at Chandragutti, Shimoga
43.	Fort at Kavaledurga, Shimoga
44.	Thrimurthinarayana Temple at Bandalike, Shimoga
45.	Ranganatha Swamy Temple at Srirangapatna, Mandya
46.	Lakshmi Narasimha Temple at Marehalli, Mandya

1	2
Dharwad Circle	
1.	Badiger Gudi, Aihole.
2.	Huchapayya temple, Aihole
3.	Mallikarjun Temple, Aihole.
4.	Jyotirling Temple, Aihole.
5.	Charantimath, Aihole
6.	Galaganatha Group of Temples, Aihole
7.	Narayana Deva Temple, at Bevoor
8.	Jain Temple, Hallur.
9.	Ramadev Temple, Talikote.
10.	Well at Chakri Gudi, Aihole.
11.	Rameshwar temple at Bevoor
12.	SR (Plan) to Tank with Colonnades at Banashankari temple Cholchagudda Badami.
13.	Revised SR (Plan) to Group of temples at Pattadakal
14.	SR (Plan) to Group of monuments at Cholachagudda Badami.
15.	Revised SR(P) to North Fort wall near Pallava Inscription Badami
16.	Jaina temple at Nandagad
17.	Group of monuments at Halasi
18.	Jaina temple at Vakkund
19.	Panchalingeshwara temple, Hooli
20.	Bhuvараहा Narasimha temple, Halasi
21.	Group of monuments (Safa Masjid) at Belgaum
22.	Group of monuments at Konnur
23.	SR(P) to Fort at Mirjan
24.	S.R. (Plan) to Group of Monuments at Gersoppa.
25.	Group of Monuments, Bhatkal
26.	Hazar Kotri
27.	Barood Kota

1	2
28.	Bahamani tombs
29.	Ali Barid, Ibrahim Barid <i>and</i> Amir Barid
30.	Providing Signages to the monuments
31.	Naubhat Khana, Bidar
32.	SR (P) to Gates Walls city and citadel Bijapur (E)
33.	SR (P) to Jahana Begum Tomb and Mosque Ainapur Bijapur (E)
34.	SR (P) to Implementation of NCF project between ASI and Nauras Trust Bijapur (E)
35.	SR(P) to providing sinages to monuments at Bijapur
36.	SR(P)to Water pavilion, Kumtagi, Bijapur (E)
37.	Revised SR (P) to Ibrahim Rouza Bijapur (W)
38.	SR (P) to Arqilla Bijapur (W)
39.	SR (P) to Nityanawar mosque <i>and</i> Shah nawaz Khan tomb at Bijapur (W)
40.	SR (P) to Providing Signage's to Monuments of Bijapur (W)
41.	SR (P) to Dhakhani Idgha and Gummat Bhavadi of Bijapur (W)
42.	Chandramouleshwara temple at Unkal
43.	Two Fort Gates at Dharwad
44.	Nanneshwara temple Near Kashivishwanatha at Lakkundi
45.	Rock Edict of Ashoka at Maski, Distt: Koppal
46.	Pre Historic Site at Hirebenkal, Distt: Koppal
47.	Jain Basti, Lakkundi
48.	Repairs to the great lake, Ittagi
49.	Hafth Gumbaz (individually) Gulbarga.
50.	Detailed Photo Documentation of Stupa Kanaganahalli Dist Gulbarga.
51.	Pre-historic site Rajanakollur Distt. Yadagiri
52.	Pre historic site Vibhuthihalli Distt. Yadagiri

1	2
53.	Hathi gate and adjoining fort wall Gulbarga Dist Gulbarga.
54.	Structure inside the fort wall Gulbarga Dist Gulbarga.
55.	Site development Sannati Dist Gulbarga.
56.	Stupa Sannati Dist Gulbarga.
57.	Someshwara temple,Haralahalli
58.	Billeshwara temple,Hangal
59.	Tarakeshwara temple and sub shrines,Hangal
60.	Veerabhadreshwara temple, Hangal
61.	Mukteshwara temple,Choudadhanpura
62.	Madhukeshwara temple,Banavasi
63.	Group of monuments at Haveri
64.	Kadambeshwara temple, Rattihalli

[*Translation*]

Procurement of Foodgrains

216. SHRI MAROTRAO SAINUJI KOWASE:
SHRI BADRI RAM JAKHAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has received any complaints regarding distress sale by farmers and their failure to secure Minimum Support Price (MSP) due to inadequate number of procurement centres opened during the recent procurement seasons;

(b) if so, the details thereof indicating the number of centres opened, foodgrains procured and the number of farmers benefitted during each of the last three years and the current year, State-wise;

(c) whether there are complaints regarding poor performance of the procurement agencies other than the Food Corporation of India (FCI);

(d) if so, the details thereof and the reaction of the Government thereto; and

(e) the other steps taken/proposed to be taken to open adequate number of centres to ensure payment of MSP to the farmers during the ensuing seasons, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Government has not received such general complaint regarding distress sale by farmers and their failure to secure Minimum support Price(MSP) due to inadequate number of procurement centres during the recent procurement seasons. FCI and State Government/State Agencies before start of a procurement season decide on the number of procurement centres to be opened in an area depending on production, marketable surplus and potential for procurement.

Details of number of procurement centres opened for wheat and rice during the last three years and the

current year are given in enclosed Statements-I and II respectively. Details of procurement made of wheat and rice are in enclosed Statements-III and IV respectively.

(c) and (d) No such reports have been received.

(e) FCI and state agencies, in mutual consultations, open sufficient number of procurement centres keeping in view the procurement potential and geographical spread of the area. Moreover, during the middle of the season also, wherever it is felt, additional procurement centres are opened, so as to extend the benefit of MSP operations to maximum number of farmers. Commission charges at the rate of 2.5% for paddy and 2% for wheat have been allowed to cooperative societies and self help groups to enhance the reach of MSP operations to small and marginal farmers.

Statement I

The list of Purchase Centres Operated by FCI/State Agencies during the Last Three Years and Current Year for Procurement of Wheat

Region	2008-09	2009-10	2010-11	2011-12 (Provisional)
Punjab	1600	1610	1702	1740
Haryana	364	365	367	367
Uttar Pradesh	4843	4409	4498	4573
Rajasthan	290	297	304	308
Madhya Pradesh	1617	1248	1228	1966
Delhi	2	4	4*	4
Bihar	4498	2852	567	650
Himachal Pradesh	7	7	7	5
Gujarat	215	153	188	212
Jharkhand	13	18	8	10
Chhattisgarh	1333	1333	1333	1333
Jammu and Kashmir	15	15	15	3
Maharashtra	85	85	58	456
Uttarakhand	242	200	200	203
West Bengal	0	0	\$	0
Total	15124	12596	10479	11830

Statement II

The number of purchase centre operated/proposed for last three years and current year for procurement of paddy

Sl.No.	Region	KMS 2008-09	KMS 2009-10 (Provisional)	KMS 2010-11 (Provisional)	KMS 2011-12 (Proposed)
1.	Andha Pradesh	489	518	534	1350
2.	Assam	12	11	21	21
3.	Bihar	3791	2914	549	8943
4.	Chhattisgarh	1577	1577	1589	1864
5.	Delhi	2	2	4	4
6.	Gujrat	9	0	10	67
7.	Haryana	179	181	183	182
8.	Himachal Pradesh	5	5	5	
9.	Jharkhand	40	29	10	518
10.	Jammu and Kashmir	15	15	15	10
11.	Karnataka	29	32	40	63
12.	Kerela	210	450	470	475
13.	Maharashtra	884	872	857	641
14.	Madhya Pradesh	465	475	473	500
15.	Odisha	2274	1130	503	3000
16.	Puducherry	12	12	0	7
17.	Punjab	1546	1588	1721	1750
18.	Rajasthan	12	0	0	
19.	Tamil Nadu	1300	1281	317	1500
20.	Uttar Pradesh	2173	3841	2235	2300
21.	Uttarakhand	39	59	52	63
22.	West Bengal	213	1500	1921	500
	Grand Total	15276	16492	11509	23758

Statement III

Procurement of Wheat in last three marketing seasons and current marketing season (April to March)

(In thousand tonnes)

State/U.T.	2008-09	2009-10	2010-11	*2011-12
1	2	3	4	5
Bihar	500	497	183	477
Chandigarh	10	12	9	7

1	2	3	4	5
Chhattisgarh	0	0	0	0
Delhi	6	0	10	8
Gujarat	415	75	1	105
Haryana	5237	6924	6347	6891
Himachal Pradesh	Negligible	1	Negligible	1
Jammu and Kashmir	1	1	0	0
Jharkhand	2	Negligible	Negligible	0
Madhya Pradesh	2410	1968	3539	4894
Maharashtra	10	0	0	
Punjab	9941	10725	10209	10957
Rajasthan	935	1152	476	1302
Uttar Pradesh	3137	3882	1645	3460
Uttarakhand	85	145	86	42
West Bengal	0	0	9	0
Total	22689	25382	22514	28144

Negligible: Below 500 tonnes.

*Position as on 1/08/11

Statement IV*Procurement of rice in last three marketing season and current marketing season (Oct.-Sept.)*

(In '000 tonnes)

States/U.T.	2008-09	2009-10	#2010-11	*2011-12
1	2	3	4	5
Andaman and Nicobar Islands	0	0	0	0
Andhra Pradesh	9058	7555	9610	106
Arunachal Pradesh	0	0	0	0
Assam	3	8	16	0
Bihar	1083	890	882	0
Chandigarh	10	14	10	13
Chhattisgarh	2848	3357	3741	0
Delhi	0	0	0	0

1	2	3	4	5
Gujarat	0	0	0	Negligible
Haryana	1425	1819	1687	1931
Himachal Pradesh	0	0	1	0
Jammu and Kashmir	7	0	11	0
Jharkhand	143	23	Negligible	0
Karnataka	107	86	180	0
Kerala	237	261	263	81
Madhya Pradesh	247	255	502	1
Maharashtra	261	229	308	4
Nagaland	0	0	0	0
Odisha	2801	2497	2465	0
Puducherry	8	8	40	Negligible
Punjab	8554	9275	8635	7604
Rajasthan	11	0	0	0
Tamil Nadu	1201	1241	1543	239
Uttar Pradesh	4007	2901	2554	115
Uttarakhand	349	375	422	10
West Bengal	1744	1240	1310	0
All India Total	34104	32034	34180	10104

Negligible: - Below 500 tonnes

#As on 30.09.2011 (Updated on 17/11/11)

*position as on 17/11/11

[English]

Sports Coaches

217. SHRI S.S. RAMASUBBU: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the National Sports Federations (NSFs) faces dearth of coaches keeping in view the present requirement;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government/NSFs proposes to hire foreign coaches to meet the present requirement; and

(d) if so, the details thereof; and

(e) if not, the reasons and alongwith the other steps/ action taken/being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) No Madam. Coaches are available in majority of sports discipline. However, in certain disciplines like Net ball, Rugby etc., which are new sports, coaches are not available.

(c) Foreign coaches have been hired on contract in certain sports disciplines to provide advance training to

Sportspersons. The foreign coaches from leading sports nations or individuals who have excelled at the International level have been hired not only to train the Indian Sportspersons but also to enhance the skills of Indian coaches.

(d) Details of foreign coaches hired during the current calendar year is given in the enclosed Statement.

(e) Not applicable.

Statement

Sl.No.	Discipline	Number of Foreign Coaches
1.	Athletics	5
2.	Boxing	1
3.	Basketball	2
4.	Badminton	2
5.	Gymnastics	1
6.	Judo	1
7.	Hockey	1
8.	Shooting	2
9.	Squash	1
10.	Taekwondo	1
11.	Wrestling	3
12.	Yachting	1
Total		21

Stock of Foodgrains

218. DR. KRUPARANI KILLI:
SHRI M.B. RAJESH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is adequate stock of foodgrains in the country to meet the domestic demand during the ensuing year and to control rising prices;

(b) if so, the details thereof indicating the anticipated demand and estimated stocks during the ensuing year;

(c) whether the Government has made additional allocation under the Public Distribution System (PDS) to control prices;

(d) if so, the details thereof;

(e) whether the Government proposes to allow export of foodgrains during the ensuing year; and

(f) if so, the details thereof alongwith the steps taken to ensure availability of foodgrains in the country at affordable price?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The stock position of foodgrains in the Central Pool as on 1.11.2011 was 557.54 lakh tons comprising of 260.83 lakh tons of rice and 296.71 lakh tons of wheat. The current level of stock of foodgrains in the Central Pool is adequate to meet the requirement of foodgrains as per existing level of allocations under Targeted Public Distribution System (TPDS) and other welfare schemes (OWS) during the current year.

Under the TPDS, allocations of foodgrains are made to States/Union Territories (UT) @ 35 kg. per family per month for all accepted number of Below Poverty Line (BPL) including Antyodaya Anna Yojana (AAY) families. The allocation of foodgrains for Above Poverty Line (APL) families is made depending upon the availability of stocks in the Central Pool and past offtake. The present level of allocations to APL families is between 15 kg and 35 kg per family per month in different States/UTs. The allocation of foodgrains are made for other welfare schemes (OWS) such as Mid-Day-Meal Scheme, ICDS, etc on the basis of assessed requirements under these schemes. On the above basis, the requirement of foodgrains for TPDS and OWS upto March 2012 is estimated at around 276 lakh tons.

(c) and (d) Government has made additional allocation of foodgrains of 50 lakh tons to BPL families at BPL prices on 16.5.2011 and 50 lakh tons to APL families at APL prices on 30.6.2011 under Targeted Public Distribution System (PDS). In addition to the above, 23.67 lakh tons of foodgrains has been allocated to 27 States for distribution in 174 poorest/backward districts in pursuance of the orders of Hon'ble Supreme Court.

(e) and (f) Government has allowed, vide Notification dated the 9th September 2011, export of non-basmati rice and wheat on private account from privately held stocks under Open General License.

The Government has made allocation of a quantity of 612.07 lakh tons of rice and wheat under TPDS and OWS during the current year, thus making substantial quantity of foodgrains available through the Public Distribution System at subsidized prices.

Amarnath Pilgrimage

219. SHRI HAMDULLAH SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been an increase in the participation level of the annual Amarnath pilgrimage;

(b) if so, the details thereof during each of the last three years and the current year;

(c) whether as compared to last year, more pilgrims lost their lives during the yatra this year;

(d) if so, the main cause for increase in the number of casualties;

(e) the details of logistical support for medical treatment provided to the injured; and

(f) the steps taken by the Government for the safety of the pilgrims during the Amarnath Yatra in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) The number of Yatris who undertook the annual Shri Amarnath Pilgrimage during 2008-2011 is as under:-

Year	No. of pilgrims
2008	5,33,368
2009	3,92,653
2010	4,51,710
2011	6,35,611

(c) 106 pilgrims lost their lives during the Yatra this year as compared to 77 deaths reported last year.

(d) A number of Yatris have been losing their lives, mainly due to cardiac related ailments. This year the total deaths are 1.67% of the total pilgrim visited as compared to 1.70% during last year.

(e) The medical facilities for Yatris and others are provided by the State Health Department. These are further supplemented by other agencies *viz.* Army, Central Police Organizations and Non-government Organizations.

(f) As reported by Shri Amarnathji Shrine Board, Government of J and K and the Board are continuously taking all the required steps for ensuring safe and comfortable pilgrimage and provide various facilities including medical facilities for the Yatris.

Amendment in APMC Act

220. SHRI ANANTHA VENKATARAMI REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is considering to bring fresh amendments in the Agricultural Produce Marketing Committee Act;

(b) if so, the details thereof and the reasons therefor;

(c) whether under the APMC Act, it is mandatory for the farmers to sell all their produce through local committees;

(d) if so, the details alongwith the reasons therefor; and

(e) the time by which the APMC Act is likely to be amended to provide more relief to the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) As 'Agriculture Marketing' is a State subject, States/Union Territories have their own Agricultural Produce Marketing Committee Act. However, in order to facilitate better price realization to the farmers through improved and alternative marketing channels, enhance investment in development of post-harvest marketing infrastructure and reduce the marketing cost and post-harvest losses, the Ministry of Agriculture prepared a model APMC Act and circulated it to all the States/Union Territories in 2003 for their consideration and adoption. The Model Act, inter-alia, includes provisions for direct marketing/purchase from farmers, contract farming, establishment of markets in private and cooperative sectors, special markets for commodities like onions, fruits, vegetables and flowers, prohibition of commission agency, rationalization of market fees, replacement of licensing system with simple

registration, promotion of Public Private Partnership in development of markets, promotion of grading and standardization, etc. So far, 16 State Governments have amended their respective APMC Acts and provided for direct marketing, contract farming and establishing of markets in the private/cooperative sectors.

(c) No, Madam.

(d) Does not arise.

(e) The remaining State Governments/Union Territories Administrations are being persuaded to make necessary amendments in their APMC Act on the lines of Model Act.

[*Translation*]

Delhi Traffic Police

221. SHRI JAI PRAKASH AGARWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the sanctioned and actual strength of the Delhi Traffic Police;

(b) whether the Government has any proposal to recruit women traffic constables to fill up the vacancies;

(c) if so, the details thereof;

(d) the total number of cases of road accidents and deaths registered, separately alongwith the steps taken to control accidents during each of the last three years and the current year in the National Capital Territory of Delhi;

(e) whether the Delhi Traffic Police has conducted any special drive against the violators of the traffic rules; and

(f) if so, the details thereof alongwith the total amount collected by the Delhi Traffic Police as fine during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The sanctioned and actual strength of the Delhi Traffic Police is 5634 and 5889 respectively.

(b) and (c) There is no specific proposal to recruit women traffic constables in Delhi Traffic Police. However,

the Government has instructed the Delhi Police to ensure that 15% of the recruitment should be for women.

(d) The details of cases of road accidents and deaths registered in the National Capital Territory of Delhi during the last three years and current year *i.e.* 2008, 2009, 2010 and 2011 (upto 31.10.2011) are given below:

Year	Number of road accidents	Deaths registered
2008	8435	2093
2009	7516	2325
2010	7260	2153
2011 (upto 31.10.2011)	6148	1727

The steps taken by the Delhi Police to control road accidents in Delhi are as follows:

1. Increased presence of Traffic Police Personnel in accident prone areas.
2. Arrest of drivers found indulging in reckless driving.
3. Suspension of permits of commercial vehicles found involved in fatal road accidents cases.
4. Segregation of fast moving traffic from slow moving traffic.
5. Closure of gaps in the central verges on accident-prone roads.
6. Installation of traffic signals/blinkers in accident-prone areas.
7. Mobile patrolling at vulnerable accident locations.
8. Special night checking drives for over-speeding, drunken driving etc.
9. Imparting road safety education to all road users.
10. Release of press advertisements on road safety issues.
11. Facilitation at pedestrian crossings.

(e) and (f) Delhi Traffic Police conduct regular drives against the violators of traffic rules and regulations. The details of compounding amount collected by Delhi Traffic Police for the last three years and the current year *i.e.*

2008, 2009, 2010 and 2011 (upto 31.10.2011) are given below:

Year	Total Compounding Amount Received
2008	Rs. 59,58,32,100
2009	Rs. 52,38,64,600
2010	Rs. 44,16,06,900
2011 (upto 31.10.2011)	Rs. 37,15,45,200

[English]

Online Registration of Food Processing Units

222. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government has received any proposal from various States for online registration of the farmer's food processing units;

(b) if so, the details thereof, State-wise; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) No, Madam.

(b) and (c) Do not arise.

Integrated Flood Shelters

223. SHRI NITYANANDA PRADHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the State Government of Odisha has sought assistance from the Union Government to set up integrated flood shelters in the State to facilitate rescue and relief operations in the event of floods;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Madam.

(b) and (c) In view of reply to part (a), Question does not arise.

Functioning of Food Processing Industries

224. SHRI M. VENUGOPALA REDDY:
RAJKUMARI RATNA SINGH:
SHRI BADRI RAM JAKHAR:
SHRI GORAKH PRASAD JAISWAL:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has recently reviewed the functioning of Food Processing Industries (FPIs) in the country;

(b) if so, the outcome thereof;

(c) the deficiencies identified in the functioning of Food Processing Industries in the country; and

(d) the remedial measures taken/proposed to be taken by the Government for the effective functioning of FPIs in the country?

THE MINISTER OF IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (d) Ministry of Food Processing Industries is implementing policies and programmes for promotion and growth of food processing sector. Ministry undertake regular review of the performance of the schemes.

Meeting of Unified Command in Jammu and Kashmir

225. SHRI MANISH TEWARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government had requested the State Government of Jammu and Kashmir to convene a meeting of the Unified Command in the State to review the notification of areas as disturbed areas in September, 2011;

(b) if so, the details thereof and the reasons therefor, and

(c) the views/objections of the Cabinet Committee on Security (CSS), respective State Governments and the security establishments thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No, Madam.

(b) and (c) Do not arise.

Farm Wages

226. SHRI FRANCISCO COSME SARDINHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) has impacted farm wages;

(b) if so, the details thereof; and

(c) the steps taken by the Government to ensure adequate availability of farm labourers particularly, in the farming seasons?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) Studies conducted by Agro-Economic Research Centres of Ministry of Agriculture in the States of Karnataka, Maharashtra, Rajasthan, Himachal Pradesh, Gujarat, Harayana and Punjab indicate partial impact of MGNREGA on wage level in different regions. MGNREGA has put an upward pressure on wage levels in rural areas in these States.

Guidelines were issued to all State Governments for convergence of MGNREGA with different schemes in Agriculture in order to optimize synergies between MGNREGA and schemes of Ministry of Agriculture.

JNNURM

227. SHRI P.K. BIJU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has recently reviewed the working of Jawaharlal Nehru National Urban Renewal Mission (JNNURM);

(b) if so, the outcome thereof;

(c) the major hurdles being faced in the implementation of the Mission; and

(d) the remedial measures taken/proposed to be taken by the Government in the implementation of the Mission?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Appraisal of JNNURM was conducted by M/s Grant Thornton which has inter-alia stated that JNNURM has been instrumental in rejuvenating the urban space in the country. Post independence, JnNURM has been the country's first national flagship programme of this nature and size for the urban sector.

(c) and (d) The projects under JNNURM are implemented by States through Urban Local Bodies (ULBs) and Parastatals. Constraints experienced in implementation of projects relate to utility shifting, delay in receipt of permission from various authorities (Railways, Forests, Post and Telegraph), lack of capacity, land acquisition, contractual issues etc. With respect to implementation of reforms the challenges are with respect to their complexity and difficulty and capacity of local bodies to accomplish them.

Capacity building measures such as conducting Rapid Training Programme (RTP) of the officials of ULBs/ Parastatals, supporting Programme Management Units (PMU) at the state level and Project Implementation Units (PIUs) at the ULB level, Independent Review and Monitoring Agency (IRMA) at the state level, etc have been taken with a view to facilitate achievement of targets by the Mission Directorate. The progress of the projects is also assessed through State Level Steering Committee (SLSC), State Level Nodal Agency (SLNA) and IRMA for the State. The progress of the implementation of the approved projects is also reviewed by Government of India to further strengthen implementation of the Mission.

Allotment of Space to Kendriya Bhandar

228. SHRI SONAWANE PRATAP NARAYANRAO: Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) Whether shops measuring more than 20 sq. meters are not allowed to operate in the residential areas of Delhi;

(b) if so, the details thereof;

(c) the details of the General Pool Residential Accommodations, (GPRAs) allotted to Kendriya Bhandar in Delhi and other parts of the country alongwith the terms and conditions and the total area of each GPRA allotted to Kendriya Bhandar;

(d) whether the Government has finalized the terms and conditions of allotment and allotted land to Kendriya Bhandar to operate grocery shops in the residential areas of Delhi; and

(e) if so, the details thereof alongwith the sites allotted to Kendriya Bhandar?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) No, Madam.

(c) The details of General Pool Residential Accommodation allotted to Kendriya Bhandar in Delhi and other parts of the country is enclosed as Statement. As per the policy guidelines. It has been decided to allow the Kendriya Bhandar to continue functioning from their existing outlets on payment of Market Rent till setting up of new outlets on the land to be identified by Kendriya Bhandar in Government colonies and allotment thereof by Ministry of Urban Development.

(d) and (e) No, Madam.

Statement

Sl.No.	Qr. No. and Locality	Type	Area(Sq. Mtr.)
1	2	3	4
1.	1-437, Kasturba Nagar, Delhi	I	24
2.	1-441, Kasturba Nagar, Delhi	I	24
3.	1-445, Kasturba Nagar, Delhi	I	24
4.	1-433, Kasturba Nagar, Delhi	I	24
5.	H-313, Kalibari Marg, Delhi	II	38
6.	H-314, Kalibari Marg, Delhi	II	38
7.	B-87, Moti Bagh, Delhi	II	40
8.	G-519, Srinivaspuri, Delhi	II	33
9.	Z-535, Timarpur, Delhi	II	48
10.	139/1, Sec-1, M.B. Road, Delhi	II	38
11.	1015/S-7,R.K.Puram, Delhi	II	37
12.	299/S-5, R.K. Puram, Delhi	II	36
13.	329/S-9, R.K. Puram, Delhi	II	37
14.	B-245, Sarojini Nagar, Delhi	III	49
15.	H-638, Sarojini Nagar, Delhi	III	47
16.	9, Road No. 4, Andrews Ganj, Delhi	III	51
17.	11, Road No. 4, Andrews Ganj, Delhi	III	51
18.	165, Block-10, Lodhi Colony, Delhi	III	76
19-	147, Block-F, Nauroji Nagar, Delhi	III	44
20.	20-A, Vasant Vihar, Delhi	III	48
21.	20-B, Vasant Vihar, Delhi	III	48

1	2	3	4
22.	107/3, Sec-1, MB. Road, Delhi	III	49
23.	111 5/S-3, R.K. Puram, Delhi	III	46
24.	821/S-9, R.K. Puram, Delhi	III	57
25.	XY-68, Sarojini Nagar, Delhi	IV	66
26.	33, North West Moti Bagh, Delhi	IV	74
27.	321. Pandara Road, Delhi	V-A	101
28.	Curzon Road Hostel, Delhi-4 Garages No. 46,47,48 and 49 (Size-19 Sq, Mtr. each)	Hostel	76

Foodgrain Procurement Policy

229. SHRI PONNAM PRABHAKAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is working on a new comprehensive foodgrain procurement Policy/law; and

(b) if so, the details and the objectives thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam. Government is not considering any change in the existing procurement policy.

Review of CCA Decisions

230. SHRI PURNMASI RAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the decisions taken by the Cabinet Committee on Accommodation (CCA) during the last three years;

(b) the number of decisions of CCA pending for implementation;

(c) whether a decision taken by CCA can be reviewed;

(d) if so, the procedure thereof and the details of the authority competent to stay or review the decisions of the CCA; and

(e) the details of the CCA decisions reviewed or stayed so far alongwith the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) During the last three years, the Cabinet Committee on Accommodation (CCA) has decided 221 cases.

(b) As on date 11 decisions of Cabinet Committee on Accommodation are pending for implementation in Directorate of Estates, Ministry of Urban Development.

(c) Yes, Madam.

(d) In terms of Rule-6 (6) Government of India (Transaction of Business) Rules 1961, Cabinet may review or stay the decisions taken by CCA.

(e) No CCA decision has been reviewed or stayed during the last three years by the Cabinet.

MADAM SPEAKER: The House stands adjourned to meet again at 12 O'Clock.

11.24 hrs.

*The Lok Sabha then adjourned till
Twelve of the Clock.*

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

[MR. DEPUTY SPEAKER *in the Chair*]

...(Interruptions)

[English]

SHRI BASU DEB ACHARIA (Bankura): Mr. Deputy Speaker, Sir, I have given an adjournment notice ...*(Interruptions)*

12.0¹/₂ hrs.

At this stage S/Shri Raju Shetti, Anand Prakash Paranjpe, Ramesh Rathod, P. Lingam and some other hon'ble Members came and stood on the floor near the Table.

...*(Interruptions)*12.0³/₄ hrs.

PAPERS LAID ON THE TABLE

[English]

MR. DEPUTY SPEAKER: Now, Papers to be Laid on the Table.

Shri Harish Rawat.

...*(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): I beg to lay on the Table:—

- (1) A copy of the Cable Television Networks (Regulation) Amendment Ordinance, 2011 (No. 3 of 2011) (Hindi and English versions) promulgated by the President on 25th October, 2011 under article 123 (2) (a) of the Constitution.

[Placed in Library, *See* No. LT-5277/15/11]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2008-2009.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2008-2009.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, *See* No. LT-5278/15/11]

- (4) A copy of the Notification No. S.O. 1949(E) (Hindi and English versions) published in Gazette of India dated 23rd August, 2011 notifying the specification of Bentonite Sulphur with Zinc (Granular) as provisional fertilizer under clause 20A of Fertilizer Control Order, 1985, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[Placed in Library, *See* No. LT-5279/15/11]...*(Interruptions)*

12.01 hrs.

RESIGNATION BY MEMBER

[English]

MR. DEPUTY SPEAKER: I have to inform the House that the Hon. Speaker has received a letter dated 9th October, 2011 from Kumari Mamata Banerjee, an elected Member from Kolkata Dakshin Parliamentary Constituency of West Bengal, resigning from the membership of Lok Sabha with immediate effect.

The hon. Speaker has accepted her resignation with effect from 9th October, 2011.

...*(Interruptions)*12.01¹/₂ hrs.

STANDING COMMITTEE ON HOME AFFAIRS

(i) 152nd to 155th Reports

[Translation]

SHRI NAVEEN JINDAL (Kurukshetra): I beg to lay on the Table the following Reports* (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 152nd Report on Action Taken by Government on the recommendations/observations contained in the 136th Report on Revamping and Revitalization of Civil Defence in the country.

*The Reports were presented to the Chairman, Rajya Sabha on 3rd November, 2011 and forwarded to the Speaker, Lok Sabha the same day.

- (2) 152nd Report on Action Taken by Government on the recommendations/observations contained in the 135th Report on Border Fencing and Floodlighting Projects along Indo-Pak Border.
- (3) 154th Report on the Border Security Force (Amendment) Bill, 2011.
- (4) 155th Report on the Enemy Property (Amendment & Validation) Second Bill, 2010.

(ii) Evidence

SHRI NAVEEN JINDAL: Sir, I beg to lay on the Table the Evidence* tendered before the Standing Committee on Home Affairs on the Enemy Property (Amendment & Validation) Second Bill, 2010.

[English]

MR. DEPUTY SPEAKER: Now, Item No. 7-Shri Pranab Mukherjee.

...(Interruptions)

12.03 hrs.

STATEMENTS BY MINISTERS

(i) Inflation situation in India**

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Mr. Deputy-Speaker, Sir, with your permission I wish to lay a Statement regarding "the latest price situation and inflationary pressures in the economy".

*Mr. Deputy Speaker, Sir, in response to the unanimous resolution of the House on August 4, 2011, I take the floor to make a statement on the inflation situation in India.

2. I must begin by pointing out that, while there has been a steady improvement in the inflation situation in India, there are important tasks ahead to be undertaken to get to the desired outcomes. I intend to elaborate the reasons that have prevented an appreciable drop in the

headline inflation over the past two years, especially since August 2011. I would also like to share with this august House the policy framework that we hope will bring down the inflation rate to more acceptable levels in the next 6 to 12 months.

3. WPI Inflation has been high since January 2010. Headline inflation was 10.9 per cent in April 2010 and was showing signs of coming down when it touched 8.2 per cent in November 2010. Unfortunately, it rose again and has remained over 9 per cent from December 2010 with the October 2011 inflation rate being 9.7 per cent. However, food inflation, which was nearly 22 per cent in February 2010 declined to under 8 per cent in June 2011 and was 11.1 per cent in October 2011 and as of November 5, 2011 was 10.6 per cent.

4. Since August 2011, when we last discussed the issue of inflation in the House, overall WPI inflation has been stable. It was 9.8 per cent in August 2011 and 9.7 per cent in September and in October 2011. During this period food inflation first declined from 9.6 per cent in August to 9.2 per cent in September and then rose to 11.1 per cent in October. However, there was appreciable decline in non-food primary inflation from 18.2 per cent in August to 7.7 per cent in October. The inflation in manufactured goods also declined from 7.9 per cent to 7.7 percent.

5. In these three months, certain food items namely, fruits and vegetables, egg, meat, fish and milk have been the major contributors to food inflation. Along with fuel and power items, which exhibited a rising inflation in October, it has led to the stickiness in headline inflation. Within food items the average inflation in cereals has been 4.7 per cent in the period August to October 2011, with negative inflation in wheat. The inflation in pulses was also negative 4.3 per cent in August and 2.8 per cent in September 2011.

6. Let me also give you an idea of movement in average monthly retail prices in a few selected food items over the last two years. Take the case of Delhi, wheat prices were Rs. 15.03 per Kg in January 2010 and the same Rs. 15.0 per Kg in October 2011, sugar was Rs. 44.2 per Kg in January 2010 declining significantly to Rs. 33.3 per Kg in October 2011, Arhar dal was Rs. 87.4 per kg in Jan 2010 declining to Rs. 73.4 per kg in October 2011. Similarly, in Mumbai wheat prices were nearly the same at Rs. 21 per Kg in January 2010 and in October 2011, sugar prices declined from Rs. 42.1 per Kg in January 2010 to Rs. 32.6 per Kg in October 2011

* The Evidence on the Enemy Property (Amendment & Validation) Second Bill, 2010 was presented to the Chairman, Rajya Sabha on 3rd November, 2011 and was forwarded to the Speaker, Lok Sabha the same day.

** Laid on the Table and also placed in Library, See No. LT—5280/15/11

and arhar dal prices declined from Rs. 76.8 per kg to Rs. 70.5 in October 2011. In case of Patna, wheat prices were almost same at Rs. 13 per Kg between January 2010 and October 2011, sugar prices declined from Rs. 38.3 per Kg to Rs. 31.5 per Kg and arhar from Rs. 66.3 per Kg to 54. 6 per kg during this period. In Hyderabad, which is a rice eating area, the rice prices were Rs. 19 per Kg in January 2010 and Rs. 20.8 in October 2011, suagar prices declined from Rs. 36 per Kg to Rs. 31.2 per kg and arhar prices declined from Rs. 82 per Kg to Rs. 63.5 per Kg during this period. Nearly the same picture can be seen for other centres in respect of these items. However, this was not the case with food items like vegetables and fruits as pointed out earlier.

7. Hon. Members are aware that inflation is caused by a mismatch of demand and supply, particularly demand overshooting supply. During periods of rapid growth and structural change, as India is currently undergoing, inflation does tend to increase. We have seen this happen in all emerging economies that have gone through such periods of policy changes and of rapid growth ranging from China, South Korea, and Vietnam to Argentina and Brazil.

Global Developments

8. In a globalised world, where the growing Indian economy is dependent on commodity imports in critical areas like fuel oils, edible oils and other primary imports, movements in international prices have a direct bearing on level of domestic inflation and its management. The post-global financial crisis conduct of macroeconomic policy in the developed world has also created problems for inflation management in the developing countries.

9. In a bid to jump-start their economies and cut down unemployment, several countries have expanded liquidity in their markets. The US Federal Reserve went in for a second round of quantitative easing, as it released 600 billion dollars into the American economy. Similar measures have been undertaken by UK, Japan and some other industrialised nations. In today's globalised world one country's liquidity easily flows into another country. We find that this increased liquidity in the industrialised countries has generated inflationary pressure in virtually all emerging economies and some developing countries. In the past five to six months, inflation has been at over 13 per cent in Pakistan, over 9 per cent in Argentina and Russia, at over 10 per cent in Bangladesh, and over 7 per cent in Brazil. Food inflation in China which is otherwise a low inflation country has increased from a negative 0.5 per cent in January 2010 to 5.2 per cent in January 2011 and is at 7. 8 per cent in September 2011.

10. There is another peculiar development in the international markets that has contributed to inflationary trends being sustained over the past 12 months in import-dependent emerging markets. Despite weak prognosis of global growth and trade in the short to medium term, international commodity prices have not softened at the anticipated pace. For example, crude oil was around 75 USD a barrel in January 2010, but on an average continues to be around USD 110 in the current year. Speculative activity in commodity markets and some supply disruptions in fuel oil (Libya) have kept the commodity markets tight.

11. The increased uncertainty in the Euro-zone on account of sovereign debt crisis has led to shifting of capital from Europe to USA which has hardened the US dollar against most currencies. The Indian Rupee which was Rs. 44.4 to a dollar in April 2011 has depreciated to Rs. 52 as of November 21, 2011. As a result whatever little benefit could have been derived from the softening of international commodity prices, has been wiped out by the depreciation in Rupee.

12. We have tried to address these concerns in our external sector in the international fora like the G20 and in the IMF. The Reserve Bank of India has been monitoring the foreign exchange markets closely and will take the required action in light of the international developments as the situation unfolds.

Domestic Demand-Supply Imbalances

13. Let me now turn to the domestic demand supply factors that have contributed to the present state of inflation in India. When there is a mismatch between demand and supply, it follows that there are two things to do-improve supply and moderate demand. But it is not always possible to increase supply to desired levels in the short-term. We can resort to imports or ban exports and take measures that will increase supply over time. On the demand side, while in principle it is possible to compress and restrict it through tighter fiscal and monetary policy control, the risk is that if it is done rapidly then growth may decline sharply creating unemployment.

14. Sustained high economic growth in recent past has led to improvements in purchasing power in both rural and urban areas. The 12th Plan Approach Paper says that average real wage rate between 2007 and 2010 has increased by 16 per cent at the all India level. The growth was fastest in Andhra Pradesh, 42 per cent and Odhisa, 33 per cent. Even in States like Bihar and UP

the real farm wages went up by 19 and 20 per cent respectively over this period. This has increased demand for certain goods and services, which has translated into persistent high inflationary pressures for those goods in the economy. The supply response has been inadequate and along with weather induced shortages in the food economy, have resulted in significant challenges for inflation management.

15. A range of administrative, fiscal and monetary measures have been used to address the problem in the term. Among fiscal measures:

- Import duties reduced to zero on rice, wheat, pulses, onion, edible oils (crude), and to 7.5 per cent on refined and hydrogenated oils and vegetable oils;
- Maintained the Central Issue Price (CIP) for rice (at Rs 5.65 per kg for BPL and Rs. 3 per kg for AAY) and wheat (at Rs. 4.15 per kg for BPL and Rs. 2 per kg for AAY) since 2002.
- Duty under Tariff Rate Quota for Skimmed Milk Powder (SMP) reduced from 15% to 5% for import upto an aggregate of 10000 metric tonnes in a financial year. National Dairy Development Board (NDDB) has been allowed to Import of 30,000 tonnes of Milk Powder and 15,000 MT of related products at zero per cent concessional duty for the year 2011-12.

16. In terms of administrative measures, at different points of time, the following steps were taken:

- The export of all varieties of onions was prohibited w.e.f. 9th September, 2011. Later the prohibition on export of onions was withdrawn w.e.f 20th September 2011 and export of all varieties of onions is now allowed.
- Import of raw sugar allowed at zero duty under open general licence (OGL).
- Maintained the Central Issue Price (CIP) for rice (at Rs. 5.65 per kg for BPL and Rs. 3 per kg for AAY) and wheat (at Rs. 4. 15 per kg for BPL and Rs. 2 per kg for AAY) since 2002.
- Suspension of Futures trading in Rice, urad and Tur by the Forward Market Commission in the year 2007-08 continues during 2010-11. Futures trading in sugar were suspended w.e.f. 27.5.2009 up to 30.9.2010. However the future trading in

sugar has since been resumed, with effect from 27.12.2010.

- Banned export of edible oils (except coconut oil and forest based oil) and pulses (except Kabuli chana and organic pulses up to a maximum of 10000 tonnes per year).
- Stock limit orders extended in the case of pulses, paddy, and rice up to 30 September 2011 and edible oil and edible oilseeds up to 31 March 2011.
- Export of milk powders (including skimmed milk powder, whole milk powder, dairy whitener and infant milk food), Casein and Casein products has been prohibited with effect from 18.02.2011.
- An additional adhoc allocation of 50 lakh tonnes of foodgrains made on 16th May, 2011 to all State/UTs for BPL families at BPL issue price for distribution during the current year up to March, 2012.
- An additional adhoc allocation of 25 lakh tonnes of foodgrains made on 6.1.2011 to all States/UTs for APL families @ Rs. 8.45 per kg for wheat and Rs. 11.85 per kg for rice for distribution upto 30.9.2011.
- Scheme for distribution of subsidized imported edible oil through state governments/UTs with Subsidy of Rs/kg for distribution to ration card holdrrs @ 1 liter per ration card per month.

17. Special Scheme for distribution of subsidized imported pulses as well as imported edible oils was initiated to address shortages in the availability of these commodities. The Government also held back the pass through of international prices of fuel oil (diesel, kerosene and LPG) up until June 2011 with a view to mitigate the impact of inflation on the consumers. As of now the under recoveries of PSU Oil Marketing companies for diesel is Rs. 10.17 per litre, PDS Kerosene Rs. 25.66 per lire and LPG Rs. 260.50 per eyeliner.

18. Hon. Members are aware that in the last two Union Budgets we have tried to improve the supply response of agriculture with a view to address the inflation in food items. We have taken steps to better manage our food supply including by extending the green revolution to Eastern region, enhancing production of edible oils, pulses, milk, coarse cereals and vegetable production. There has also been considerable improvement

in storage and cold chains. That these measures have had positive impact can be seen from the inflation figures for cereals and pulses over the last two years.

19. On the demand side, in these difficult circumstances, the Reserve Bank of India has tightened liquidity by raising the interest rate. The repo rate has been raised by 350 basis points during this time in a series of small steps from March 2010. It currently stands at 8.5 per cent.

20. The fiscal deficit as a percentage of GDP was 6.4 per cent in 2009-10. In 2010-11 this was brought down to 4.7 per cent. This year we have set ourselves a target of 4.6 per cent. This is a difficult target, given the deterioration in the global economy and its impact on India over the last 3 to 4 months. We have to be careful not to over-do ourselves in reaching this target since that can have an excessive slowing down impact on growth.

Policy Stance Going Forward

21. A durable solution to inflation in an economy with rising income levels lies in improving agricultural productivity, strengthening food supply chains and augmenting capacities in the manufacturing sector to keep pace with the growth in demand. It requires a facilitative policy environment and, where required, increased public investments, so that these measures can be actively pursued. Both the Central Government and the State Governments have a specific role to play. We at the Centre are addressing the policy lacunas and creating mechanisms to catalyse the required activities, The State Governments also have to do the needful in several areas, particularly so in agricultural extension, public investment in agriculture and in agriculture marketing as it falls under their purview under the Constitutional division of responsibilities. More importantly they have to come forward and take advantage of various initiatives that have been launched by the Central Government.

22. There is an urgent need to amend and enforce the Agriculture Produce Marketing Act to enable farmers to bring their products to retail outlets and also allow retailers to directly purchase from the farmers. This would bring better remuneration to farmers, check wastage and allow competitive prices in retail markets. Collectively, we also need to take steps that allow unhindered flow of food and other perishable items from one region to another.

23. The Government is working to improve the delivery of benefits, including subsidies to the vulnerable sections of the population using the UIDAI platform. We are close to launching a pilot project on new system of LPG distribution based on the recommendations of the Task Force for Direct Transfer of Subsidies on Kerosene, LPG and Fertilizer headed by Shri Nandan Nilekani. This should lead to considerable saving in subsidies and improve targeting.

24. PDS is an important vehicle to address price rise. In fact the moderate inflation in cereals has been facilitated by improved PDS operations in some states. Accelerated PDS reforms are essential and States need to take the necessary initiative as we move towards a food security Act to insulate the poor and vulnerable from the impact of food inflation.

25. Expeditious action is being taken to create storage space for centrally procured foodgrains. As on 30.6.2011, 16.8 million tons (as against 15 million tons decided earlier) of capacity creation has been approved on the basis of storage gap. The total capacity sanctioned so far is 7.37 million tons. It is expected that 4 million tons of additional capacity will become available by the end of this financial year. The next round of sanctions is in progress.

26. Going forward, I am sure the RBI takes into account the important concern of balancing the targets of controlling inflation and keeping up growth and employment generation.

27. In conclusion, let me assure this House that the Government is committed to bring down inflation to more acceptable levels. I hope to see the March end inflation between 6 to 7 per cent. While we are doing all that we can do to address the issue, I look forward to suggestions from the floor of the House that can help us in addressing this concern.

[English]

MR. DEPUTY SPEAKER: Now, Item No. 8—
Prof. K.V. Thomas

...(Interruptions)

12.04 hrs.

**STATEMENT CORRECTING REPLY TO
UNSTARRED QUESTION NO. 4568 DATED
30.8.2011 REGARDING 'RISE IN PRICES'
ALONGWITH REASONS FOR DELAY***

THE MINISTER OF STATE OF THE MINISTRY OF
CONSUMER AFFAIRS, FOOD AND PUBLIC
DISTRIBUTION (PROF. K.V. THOMAS): Mr. Deputy-

Speaker, I wish to lay a Statement (i) correcting the reply given on 30.8.2011 to Unstarred Question No. 4568 by Shri Rajiv Ranjan Singh *alias* Lalan Singh, M.P. and other Members regarding 'Rise in Prices*' and (ii) reasons for delay in correcting the reply.

I beg to correct the Annexure-I referred to in reply of Parts (a), (b), (c) and (d) to the Lok Sabha Unstarred Question No. 4568 answered on 30.8.2011 regarding "Rise in Prices" as follows:

Part of the Question answered	For	Read
(a), (b), (c) and (d)	Annexure-I on Wholesale Prices Index Prices of some ess commodities during lastdurin one year.	The corrected wholesale Index of some essential commodities ing the last one year is Annexed.

The corrected reply could not be laid on the Table of the House within the prescribed period due to delay in detection of the mistake.

The inconvenience caused is regretted.

MR. DEPUTY SPEAKER: Shri Dinesh Trivedi.

...(Interruptions)

12.04¹/₄ hrs.

STATEMENTS BY MINISTERS—Contd.

- (ii) Incident of Fire in Train No. 13009 Howrah-Dehradun Doon Express between Nimiaghat and Parasnath Stations of East Central Railway on 22.11.11***

[English]

THE MINISTER OF RAILWAYS (SHRI DINESH TRIVEDI): Mr. Deputy Speaker, Sir, I wish to lay a Statement regarding the incident of Fire on East Central Railway on 22.11.2011.

Sir, with profound grief I apprise the House of an unfortunate incident of fire in train no. 13009 Howrah-

Dehradun Doon Express between Nimiaghat and Parasnath stations of Dhanbad Division of East Central Railway at about 02.35 hrs. on 22.11.2011. While the train was on run, fire broke out in Three Tier Air Conditioned Coach B1, positioned 8th from train engine. Subsequently, it also spread to adjacent Three Tier AC Coach B2. As a result of the fire, the two coaches got completely burnt. In this unfortunate incident, seven passengers lost their lives.

Medical Relief was immediately despatched through Accident Relief Medical Train from Dhanbad. Fire Brigades from Dhanbad and Giridih reached the site and extinguished the fire. Divisional Railway Manager, Dhanbad rushed to the site along with his team of officers to supervise the relief and rescue operations. Senior officers from Zonal headquarters at Hajipur also reached the site, A team of officers from Railway Board was also despatched to accident site.

On humanitarian grounds, enhanced ex-gratia amount of Rupees five lakhs to the next of the kin of each deceased and Rs. 25,000/- to each passenger of the affected B1 and B2 coaches to provide immediate relief for inconvenience and loss of belongings has been announced.

The cause of the incident is being investigated from all possible angles, including miscreant activity, in cooperation with the State Government authorities of Jharkhand However, Statutory inquiry into this incident has already been ordered to be conducted by the

*Laid on the Table and also placed in Library, See No. LT 5281/15/11

**Laid on the Table and also placed in Library, See No. LT 5282/15/11

Commissioner of Railway Safety (CRS), Eastern Circle, under the Ministry of Civil Aviation.

The General Managers of all Zonal Railways have been instructed to exercise extra vigil as well as launch a special safety drive regarding precautions to be taken to avoid recurrence of such accidents.

On behalf of the Railways and myself, I express deep condolences to the bereaved families and also express sincere sympathies to the injured. I trust the House will join me in extending heartfelt condolences to the bereaved families.

12.04¹/₂ hrs.

MATTERS UNDER RULE 377*

[*English*]

MR. DEPUTY SPEAKER: Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time.

...(Interruptions)

(i) Need to give financial approval to the proposal of Government of Karnataka to upgrade State Highway No. 17

SHRI R. DHYUVANARAYANA (Chamrajanagar): I would like to draw the kind attention of the august House regarding the need to upgrade the State Highway No. 17 to NH 212.

The NH 212 starts from Kozhikode in Kerala State and terminates at Uttamballi junction of NH 209 in the State of Karnataka. The total length of NH 212 in the State of Karnataka is 150 kms. The upgradation and two laning of NH No. 212 on DBFOT basis with PPP at an estimated cost of Rs. 443.87 crores is pending before the Union Ministry of Road Transport and Highways. According to the notification, 125.52 km stretch of the highway that passes through Bandipur forest, Gundlupet

*Treated as laid on the Table.

town limits and leading to Nanjangud would be of a two lane road with a width ranging from 7 mt to 10 mt. The Highway connecting Mysore and Nanjangud, which was in a bad shape would be developed as a four lane road with a width of 15 mt. One bridge would be constructed as a part of the upgrading project at Nanjangud across Kabini river. An estimate in this regard had been submitted for getting financial approval in 2009 and again submitted for getting financial approval in 2011 due to cost escalation.

In view of heavy vehicular traffic that caused 241 fatal and 936 non fatal accidents on this stretch of NH No. 212 and demands from the public to improve the road condition, I would earnestly appeal the Hon'ble Minister for Road Transport and Highways, through the Chair, to take urgent steps to upgrade the above said project by giving financial approval to facilitate the smooth flow of heavy transport and public transport vehicles on NH-212.

(ii) Need to construct a new railway line between Secunderabad and Karimnagar via Siddipet in Andhra Pradesh

SHRI POKNAM PRABHAKAR (Karimnagar): I would like to draw the kind attention of the august House towards an important issue of laying a new railway line between Secunderabad and Karimnagar Headquarters via Siddipet.

At present, there is a heavy rush on the route between Secunderabad and Karimnagar. There is a dire need to lay a new railway line between these areas to cater to the needs of the people like, employees, students, business men, who are daily commuting between Secunderabad and Karimnagar and to make an alternative and shortest route to avoid Kazipet route. I am happy to say that already the Hon'ble Railway Minister has announced the same in the railway budget 2011. This issue was long pending since two decades.

I, therefore, request the Hon'ble Minister of Railways, through the Chair to kindly issue necessary order for a proper survey between Secunderabad and Karimnagar via Siddipet in the remaining XI Five Year Plan itself with sufficient budgetary allocation to facilitate the people of Karimnagar Parliamentary Constituency.

(iii) Need to introduce sea planes as a mode of public transport in Lakshadweep Island

SHRI HAMDULLAH SAYEED (Lakshadweep): I would like to draw the attention of the House that Lakshadweep

Island is ecologically fragile and any project or infrastructure development in Lakshadweep Islands has to undergo the 1 environment impact assessment. Connectivity is a major problem in the islands as it is geographically isolated. Unlike the mainland, in Lakshadweep there is no Railways and Roadways. Keeping in view the given circumstances, I would urge the Government to start Sea Planes in Lakshadweep which doesn't require acquiring of land, compensation to land owners and other environmental problems. Introduction of sea planes will be a great boost to the transportation sector and will develop the islands and promote tourism. It has already been started in Andaman and Nicobar Islands and the same may be operationalized here.

(iv) Need to bring Non-Government Organisations in the country under the ambit of Right to Information Act and ensure the audit of their accounts through Government appointed auditors

[Translation]

SHRI JAI PRAKASH AGARWAL (North East Delhi): A number of Non-Government Organizations (NGO) are functioning in the country which get major part of their funding from various Ministries. But, these organizations spend the grants arbitrarily. There is no provision to audit the accounts of these NGO's through Government appointed auditors. In addition to this these NGO's have not been brought under the purview of Right to Information Act as a result of which people are unable to get the information about the activities of these NGO's. Most of these Non-Government Organizations are misusing the Grants on large scale provided by the Government. Therefore, in order to ensure transparency the said Non-Government Organisations should be brought under the ambit of Right to Information Act immediately and their accounts should be audited through C&AG or any Government appointed auditors.

Therefore, I would like to request the Government to bring all the Non-Government Organisations under the ambit of Right to Information and make the audit of their accounts through C&AG or any other Government agency immediately.

(v) Need to fix a remunerative Minimum Support Price for cotton

SHRI DATTA MEGHE (Wardha): Madam, the condition of the farmers cultivating cotton crop in Maharashtra is

getting worse day by day, I would like to draw the attention of the Government towards this issue. The farmers are committing suicide every day but nobody pays attention to their problems.

India produces 15 percent of the cotton produced in the entire world wherein the share of Vidarbha region is around 40 per cent. Despite the major cotton producing state of the country, the condition of the cotton farmers is miserable here. Once upon a time the cotton farmers of Vidarbha region were able to earn bread and butter for their families but for the last few years their condition has become extremely pathetic. The cost of cotton production has increased due to increase in input cost and shortage of labourers and increase of wages of the labourers work in the cotton fields. The cost of cotton produced in an acre of land is Rs. 12 thousand but today the cotton crop has become a deal of loss due to lack of a remunerative minimum support price of cotton by the Government.

The cotton crop cultivation is the only option for 90 per cent farmers in the absence of irrigation facility in Vidarbha region. According to the Ministry of Agriculture around 360 lakh bails of cotton are estimated to be produced this year. Farmers are worried about their crops because the Government has not yet declared any minimum support price. The fixed price of cotton was Rs. 3000 per quintal last year and it was Rs. 7000 per quintal in open market. That is why the farmers are angry with the Government and they are building up a sense of outrage. The farmer organisations and the politicians of Vidarbha region raised their voice for the problems of cotton farmers and sought a minimum support price for cotton at the rate of Rs. 6000/- per quintal.

I would like to request the hon. Agriculture Minister to solve the problems of cotton farmers at the earliest and fix a remunerative minimum support price at the rate of 6000 per quintal so as check the suicides being committed by the farmers every day.

(vi) Need to construct a railway line between Kashipur and Jaspur in Uttarakhand and provide a road over bridge on level crossing no. 39 on N.H. 74 in Kashipur

SHRI K.C. SINGH 'BABA' (Nainital-Udhamsingh Nagar): Madam Speaker, I would like to draw attention of the hon. Minister of Railways towards need for conducting survey of railway line between Kashipur and Jaspur and its construction and also construction of flyover in place of railway crossing number 39 on NH-74 in Kashipur.

Earlier, a survey was conducted for Kashipur-Jaspur via Dhampur (U.P.) line. But construction of the said line is still pending. The said work should be completed at the earliest as this railway line will connect one end of Uttarakhand to the other end and would reduce the burden of traffic on the roads in Uttarakhand. The construction of flyover instead of the level crossing No. 39 located at N.H. No. 74 in Kashipur will help tourists and the local public to get rid of daily traffic jams.

Once again I would like to request the Union Government to give priority to the expansion of railway line in Uttarakhand in order to ensure the holistic development of Uttarakhand.

(vii) Need to protect the Indian fishermen frequently attacked by Sri Lankan Navy

[English]

SHRI MANICKA TAGORE (Virudhunagar): The Union Government of India is aware that for the past several years, the Sri Lankan Navy is continuously attacking our Indian fishermen in Tamil Nadu coastal area who are fishing in our Indian territory. Many fishermen were captured, physically attacked and the fishing nets, boats were badly damaged by Sri Lankan Navy. As a result their life and livelihood are badly affected. Even though our Indian Government has taken up this matter with the Sri Lankan Government many a times, but still they are repeating the same and there is no sign of stoppage of such incidents. The Chief Minister of earlier and present Government of Tamil Nadu have also brought it to the notice of the Hon'ble Prime Minister and the External Affairs Minister many a times, but proper action has not been taken by both the Indian and Sri Lankan Government. It may be noted that since May, 2011, around eleven times, the Sri Lankan Navy has attacked our Indian fishermen particularly in Nagapattinam, Tuticorin, Kanyakumari coastal areas that too in our Indian territory.

Hence, I urge upon the Union Government take proper action *i.e.* install a GPS (Global Positioning System) in the fishermen's boat so that their movement can be easily identified, surveillance by our Indian Navy in our coastal area to stop the movement of Sri Lankan Navy in our territory may be undertaken. Further, Indian Government should extend financial assistance to the affected fishermen and provide fishing nets, boats which were damaged during the attack by Sri Lankan Navy so that their lives and livelihood could be changed and developed.

(viii) Need to provide funds for construction of Rail Over Bridges at level crossings at Tilakwadi First Gate and Kapileshwar temple in Belgaum, Karnataka

SHRI SURESH ANGADI (Belgaum): Belgaum in Karnataka is a fast developing city in the State with about six lakh population. The ever increasing vehicle density requires two Rail Over Bridges (RGBs) at two level crossings one near Tilakwadi First Gate and another near Kapileshwar temple. These two level crossings are facing unmanageable vehicular traffic during every train passage.

It appears that the Ministry of Railways has initiated the process of construction of RGBs on these two level crossings. However, no funds have been earmarked for the purpose. Construction of RGBs at these two level crossings is very much essential to ease the increasing traffic congestion there.

I, therefore, urge upon the Ministry of Railways for financial allocation and speedy implementation of construction of RGBs at these railway level crossings expeditiously.

(ix) Need to run MEMU (Mainline Electric Multiple Unit) trains between Kanpur and Lucknow originating from Harauni Railway Station as per their scheduled time and augment railway services at the Station

[Translation]

SHRIMATI SUSHILA SAROJ (Mohanlalganj): There cannot be any alternative of the railway network in the country. The public of my Parliamentary Constituency has several demands pertaining to railway for a long time. The public representative have been putting forth the said issues before the Railway Ministry through various channels. But the Railway Ministry has not taken any action against the relevant demands made by the local people.

Many MEMU trains run between Kanpur and Lucknow sub-divisions originating from Harauni Railway station. Many people working in Lucknow based offices commute daily by the said trains but these MEMU trains run behind their scheduled time. As a result of which local people face severe problems in reaching their offices and homes. MEMU trains are not given priority that is why these get delayed.

Earlier express train used to halt at Harauni Railway Station but now that too has been cancelled. In addition to other demands the local public has a demand that the express train (Chitrakut Express) should halt at Harauni Railway station as earlier.

I demand from the Railway Ministry to take necessary action in order to provide the following facilities at Harauni Railway station without delay—MEMU trains may be run as per their scheduled time, construction of over bridge, the height of low level platforms should be raised the sheds and seats constructed during the British rule may be expanded as per the current number of passengers, and drinking water facility may also be provided.

(x) Need to provide immediate appointment on compassionate ground to the family members of personnel of paramilitary forces who die in harness

SHRIMATI SEEMA UPADHYAY (Fatehpur Sikri): The paramilitary forces of the country perform their duties at various sensitive places with agility but when personnel die in harness, their widows have to run from pillar to post for appointment on compassionate ground. During this process the whole family shatters due to financial crisis. Apart from this the families belonging to the Scheduled Caste and the Scheduled Tribe are worst affected in such a situation because the entire family is dependent on such jawans.

In Central Reserve Police Force 4 women out of 340 vacant seats were appointed on compassionate ground in the year 2007, 3 women in the year 2008, and 5 women were appointed in the year 2009. The department have many reasons for not giving appointment, such as physical fitness, educational qualification and other criteria. But is it not the responsibility of the concerned department whose jawans took risk and sacrificed their lives during service period to provide jobs on compassionate ground to their family members by relaxing the rules?

It is my demand that the applications received for appointment on compassionate ground from the dependents of paramilitary forces should be disposed off on priority basis and women candidates should be appointed immediately by relaxing the criteria of appointment.

(xi) Need to strengthen the embankments of Badla-Nagarpara dam in Khagaria district of Bihar

SHRI DINESH CHANDRA YADAV (Khagaria): Sonwarsha Ghat (19th k.m)/ to Paharpur (37.5 k.m.) total 18.5 k.m. embankment of Badla-Nagarpara dam in district Khagaria, Bihar has become very weak as a result of which people have a constant sense of fear in their minds. At present embankment alongside Paura and nearby villages is being eroded by river Kosi. The tractors which

carry material for the maintenance of the embankment cause deep pits on it during rainy season which disturbs the traffic on narrow embankment. In absence of any alternative road for carrying material for maintenance, the protective work get affected. The Government of Bihar has carried out some works of repairs which are insufficient. The Executive Engineer Water Resources department, Khagaria has submitted a DPR for rupees 14 crore to Water Resources headquarters Patna in order to construct a service road on embankment from Sonwarsha Ghat (19 k.m) to Paharpur (37.5 k.m) on Badla-Nagarpara dam, but no action has been initiated on the said DPR.

It is requested that in view of the protection of the embankment of Badla-Nagarpara it should be widened from Sonwarsh Ghat (19. k.m.) to Paharpur Chowk (37.5 k.m), total 18.5 k.m. and a service lane should also be constructed.

(xii) Need to control and monitor the contents of advertisements in the media showing harmful effects of allopathic treatment in order to promote the benefits of Unani, Siddha and Homeopathic systems of treatment

[English]

SHRI ABDUL RAHMAN (Vellore): In view of good impressions upon herbal treatment in Unani, Siddha, Homeopathy etc., now-a-days a lot advertisements are being shown on different channels of television media. Simply referring to side effects/adverse impacts of allopathic medicines, various stories are generated to create positive impressions favoring their treatments.

Doctors in Unani, Siddha and Homeopathy are regularly giving strange information for variety of illnesses. In order to attract others some innocent people are shown as their patients, having cured of their acute ailments and they are made to give a small artificial speech upon how their medical problems were diagnosed and cured with their medicines.

Keeping in view of above, I earnestly urge upon the Government to put in place a system of controlling and monitoring the contents of such advertisements in the media particularly in Television to save the lives of innocent people.

(xiii) Need to initiate necessary steps for setting up of Rail Coach Factory in Palakkad, Kerala

SHRI M.B. RAJESH (Palakkad): I would like to draw the attention of this august House and the Government to an important issue related to Palakkad Coach Factory.

The Coach Factory was promised to Palakkad in Kerala long back in 1980. We have been waiting for the fulfilment of this dream for the last three decades. However, recently the Government made announcement that Coach Factory would be set up in Palakkad and the project has found a mention in the last Rail Budget. The Government of Kerala has made the land available for the project almost a year back. This is the first Railway Coach Factory for which the railway has demanded land free of cost from the concerned State Government. All the other Coach Factories have been set up in land purchased by the Railway itself. In Palakkad though 430 acres of land has been made available, Railway has not taken any step to take over the land and initiate the project-Honourable Minister for Railways had given assurances several times in the Parliament that Coach Factory will be set up soon. On 19th September 2011 the Honourable Minister for Railways, in a meeting of Chief Minister, all State Ministers, and Members of Parliament from Kerala had announced that the foundation stone of the Palakkad Coach Factory will be laid on 22nd October 2011. Though one month has passed since the announced date but the Railway has not taken any step to lay the foundation stone of the Coach Factory. This indefinite delay and inaction on the part of railway has caused serious concerns among the people of Kerala. I urge upon the Government to take serious note of the situation and initiate immediate steps to lay foundation stone of the Palakkad Coach Factory. I also demand proper monitoring to ensure that the project will be completed without delay and in a time bound manner.

(xiv) Need to relook into the issue of sharing of Teesta River water between India and Bangladesh

SHRI PRASANTA KUMAR MAJUMDAR (Balurghat): West Bengal has two parts one is South part of West Bengal another is North part of West Bengal. The status of development of Northern part is similar to the one prevailing in the North Eastern Region of India. I would like to draw your kind attention to a matter of great national interest. It is related to the sharing of the Teesta River water between India and Bangladesh. Teesta River has its origin in the Himalaya and flows through Sikkim, Northern part of West Bengal and Bangladesh. Length of more than two-third of Teesta River is in India and only one portion of it flows in Bangladesh. It is the lifeline of Northern West Bengal.

Bangladesh is our neighbouring country. We have a good relationship with Bangladesh. In 1971, the then Chief Minister of West Bengal had drawn a comprehensive Teesta Barrage Project, duly sanctioned by the Planning

Commission of India in 1975 for all round economic development of the Northern part of West Bengal which depends on agriculture. In case, the Central Government decides to release more water of the River Teesta to Bangladesh than its genuine eligibility, it will create hardship to our people of the region. I have already raised this issue in the Lok Sabha on 24.08.2011.

In view of the above, I would urge to have a widespread consensus of the West Bengal State Government and all political parties of the State in the above matter to arrive at a fair and justifiable decision.

(xv) Need to evolve a new mechanism to fix a fair and remunerative price for sugarcane

[Translation]

SHRI RAJU SHETTI (Hatkanangle): The implementation of the minimum support price of Rs. 1451 per quintal for sugarcane by the Maharashtra Administration as announced by the CPCP for the year 2010-2011 is a great injustice to the farmers of Maharashtra because this price was quite less than the production cost of sugarcane. As a result of it, the farmers of the state had only two options either to commit suicides or stage agitations. But fortunately, the farmers awoke and an unprecedented agitation was staged by the farmers in Maharashtra. As a result of it, the Maharashtra Government announced the first installment of sugarcane at the rate of 205/-, 185/- and 180/- rupees per quintal by dividing Maharashtra into different zones.

Now the important question is that the appropriate (F.R.P.) and remunerative price of sugarcane fixed by the CACP is far from reality. Therefore, it is high time to incorporate a radical change in fixing the prices of crops by this institution. The system of fixing the support price of sugarcane should be reviewed and a new system should be rolled out by incorporating the various farmers organizations.

[English]

MR. DEPUTY SPEAKER: The House stands adjourned to meet again tomorrow at 11.00 a.m.

12.05 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, November, 23, 2011/Agrahayana 2, 1933 (Saka)

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